# LOK SABHA DEBATES

(English Version)

Tenth Session
(Fourteenth Lok Sabha)



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# **CONTENTS**

# [Fourteenth Series, Vol. XXVI, Tenth Session, 2007/1929 (Saka)]

# No. 18, Thursday, April 26, 2007/Valsakha 6, 1929 (Saka)

Subject	COLUMNS
MEMBERS SWORN	1-2
OBITUARY REFERENCES	1-5
OBSERVATION BY SPEAKER	
Arrest of Member and condemning commission of alleged offence by Member	5-7
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 321-340 (21.3.2007)	7-54
Starred Question Nos. 341-360 (26.4.2007)	54-86
Unstarred Question Nos. 3073-3293 (21.3.2007)	86-568
Unstarred Question Nos. 3294-3523 (26.4.2007)	567-883
PAPERS LAID ON THE TABLE	884-887
BILL AS PASSED BY RAJYA SABHA	887
RAILWAY CONVENTION COMMITTEE	
Sixth Report	887
STANDING COMMITTEE ON EXTERNAL AFFAIRS	
Fifteenth and Sixteenth Reports	888
STANDING COMMITTEE ON LABOUR	
(i) Twentieth Report	888
(ii) Twenty-first Report	889
STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS	
Thirteenth and Fourteenth Reports	889
STANDING COMMITTEE ON RAILWAYS	
Twenty-seventh Report	889

SUBJECT						COLUMNS
STANDING C	COMMITTEE ON CHEMICALS ZERS					
Sixte	enth and Seventeenth Reports					890
STANDING C	OMMITTEE ON HOME AFFAIRS					
One	Hundred Twenty-sixth Report				***	890
	OMMITTEE ON SCIENCE AND TECHNOLOGY NT AND FORESTS					
	Hundred Seventieth to One red Seventy Sixth Reports		•••	•••	• •••	891
SUBMISSION	S BY MEMBERS					
(i)	Re: Reservation for OBCs in Higher  Educational Institutions	••• •••				892-904
(i)	Re: Reported anti-national statement made during a political rally held in Srinagar,  Jammu and Kashmir on 22nd April, 07		***	***	•••	904-910
MATTERS U	NDER RULE 377					
(i)	Need to set up a Central University on Information Technology in Tamil Nadu					
	Shri S.K. Kharventhan	•••				916
(ii)	Need to monitor the functioning of Public  Distribution System in Bihar					
	Shri Nikhil Kumar					917
(iii)	Need to take steps for cleaning Anna Sagar Lake in Ajmer and 'Pushkar Sarovar' in Pushkar, Rajasthan					
	Prof. Rasa Singh Rawat	***	***			918
(iv)	Need for gauge conversion of existing narrow gauge railway line on Seoni-Chhindwara section in Madhya Pradesh					
	Shrimati Neeta Pateriya			•••		919

SUBJECT		C	COLUMNIS
	(v)	Need to check the infiltration of Maoist from	
		Nepal into Uttarakhand	
		Shri Bachi Singh Rawat 'Bachda'	919
	(vi)	Need to withdraw Sex-Education from the syllabus of CBSE for Primary Classes	
		Shrimati Karuna Shukla	920
	(vii)	Need to review the policy of setting up of Special Economic Zones in the country	
		Shri Hansraj G. Ahir	920
	(viii)	Need to establish a modern Dry port at Dhubri, Assam	
		Shrimati Minati Sen	921
	(ix)	Need to extend the National Rural Employment Guarantee Scheme to North Tripura District, Tripura	
		Shri Khagen Das	922
	(x)	Need to run 'Uttar Pradesh Sampark Kranti Express' daily and provide adequate number of bogies for Bundelkhand region	
		Shri Rajnarayan Budholia	922
	(xi)	Need to take steps to increase the production of edible oil in the country	
		Shri Ramji Lal Suman	923
	(xii)	Need to make Crop-Insurance compulsory for farmers in the country	
		Shri Vijoy Krishna	924
	(xiii)	Need to ensure adequate supply of LPG for domestic use in Tamil Nadu	
		Shri K. Subbarayan	925
	(xiv)	Need to set-up a LPG bottling plant at Mashrakh, District Saran, Bihar	
		Shri Prabhunath Singh	925

Subject Columns

(xv)	Need to conduct census of Buddhist population
	in the country

in the country						
Shri Ramdas Athawale	<b></b>	***				926
DEMANDS FOR GRANTS—(RAILWAYS), 2007-08.	<b></b>					926-972
APPROPRIATION (RAILWAYS) No. 2 BILL, 2007						
Motion to consider						973
Motion to Pass			•••	<b></b>	***	974
DEMANDS FOR GRANTS—(GENERAL), 2007-08						
Ministry of Labour and Employment						
Prof. Rasa Singh Rawat	•••	•••				975
Choudhary Lal Singh .	···					984
Shri Santasri Chatterjee						990
Shri Ganesh Prasad Singh .	•••			<b></b>		995
Shri Braja Kishore Tripathy		***		<b></b>		997
Shri Gurudas Dasgupta		***		***	<b></b>	1003
Shri C. Kuppusami		***				1014
Shri D. Narbula	•••	•••				1018
Shri Chandrakant Khaire	•••		, •			1020
Shrimati C.S. Sujatha			•	<b></b>		1027
Shrimati Tejaswini Seeramesh	•••				***	1030
Shri Suravaram Sudhakar Reddy				<b></b>		1034
Shri Kinjarapu Yerrannaidu						1039
Prof. M. Ramadoss	•••					1040
Dr. K.S. Manoj			•••	•••		1044
Shri Virendra Kumar			***	••	•••	1046
Shri Sunil Khan	·· •	***	·			1048
Shri Madhusudan Mietry			•			1049
Shri Oscar Fernandes			-	<b></b>		1051

# ANNEXURE-I

Member-wise Index to Starred Questions (21.03.2007)	1071-1072
Member-wise Index to Starred Questions (26.04.2007)	1072-1074
Member-wise Index to Unstarred Questions (21.03.2007)	1073-1086
Member-wise Index to Unstarred Questions (26.04.2007)	1087-1100
ANNEXURE-II	
Ministry-wise Index to Starred Questions (21.03.2007)	1101-1102
Ministry-wise Index to Starred Questions (26.04.2007)	1101-1104
Ministry-wise Index to Unstarred Questions (21.03.2007)	1103-1106
Ministry-wise Index to Unstarred Questions (26.04.2007)	1105-1108

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# LOK SABHA

Thursday, April 26, 2007/Vaisakha 6, 1929 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER IN the Chair]

# MEMBERS SWORN

[English]

MR. SPEAKER: Secretary-General may please call the names of the Members who are to take path.

SHR! DEVWRAT SINGH (Rainandgaon)

SHRI GHURAN RAM (Palamu)

SHRIMATI YASHODARA RAJE SCINDIA (Gwalior)

SHRI VASANTRAO MORE (Erandol)

SHRI HARIBHAN JAWALE (Jalgaon)

SHRI PRAKASH B. JADHAO (Ramtek)

11.05 hrs.

#### **OBITUARY REFERENCES**

[English]

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of four of our former colleagues, Shri S.N. Singh, Shrimati Bonily Khongmen, Shri Ghamandi Lal Bansal and Shri Ram Raghunath Chaudhary.

Shri S.N. Singh was a Member of the Fifth Lok Sabha from 1971 to 1977 representing Jhunjhunu Parliamentary Constituency of Rajasthan.

Shri Singh was also a Member of the Rajasthan

Legislative Assembly for four terms from 1957 to 1962, 1967 to 1971, 1993 to 1998 and 1999 to 2003

An able Parliamentarian, Shri Singh was the Member, Rules Committee from 1972 to 1974 and Committee on Petitions from 1974 to 1975. He was also the Member, Bhartiya Bhasha Samiti from 1971 to 1973 and Central Advisory Committee for National Cadet Corps from 1973 to 1974.

An advocate by profession, Shri Singh was an active social worker. He worked relentlessly for the upliftment of rural poor. He was also a Member of the High Power Committee on Agriculture Reforms in Raiasthan.

Shri S.N. Singh passed away on 17th February, 2007 at Jhunjhunu, Rajasthan at the age of 81.

Shrimati Bonily Khongmen was a Member of the First Lok Sabha from 1952 to 1957 representing Autonomous Districts Parliamentary Constituency of Assam.

Earlier, Shrimati Khongmen was a Member of the Assam Legislative Assembly from 1946 to 1951. During his tenure, she held with distinction of the office of Deputy-Speaker of the Assembly.

An active Parliamentarian, Shrimati Khongmen was a Member of the Panel of Chairmen in Lok Sabha. She also served as a Member of the Estimates Committee during 1955-56.

An able administrator, Shrimati Khongmen was Chairperson of the Assam Public Service Commission from 1960 to 1962. She was a Member of the Union Public Service Commission from 1963 to 1970. She also served as Chairperson of the Nagaland Public Service Commission from 1970 to 1974 and of the Nagaland Pay Commission in 1975.

Shrimati Khongmen was Member, Advisory Councils of Khasi, Jaintia and Makir Hills till 1952. She was also a member of the Indian Red Cross Society.

An educationist of repute, Shrimati Khongmen was

unanimously elected twice as a Member of the Guwahati University Court. She was actively associated with the establishment of several schools in the Assam Hills and strived hard for providing basic education amongst tribals.

An active social worker, Shrimati Khongmen was a member of the Young women Christian Association, Chairperson of the Eastern Indian Women's Association, Chairperson of the Indian Council of Child Welfare, Meghalaya, Vice-Chairperson of the Jeebon Roy Memorial Welfare Institute and other social and educational institutions.

Shrimati Khongmen was a delegate to the United Nations General Assembly at New York in 1955.

Shrimati Bonily Khongmen passed away on 17th March, 2007 at Shillong, Meghlaya at the age of 94.

Shri Ghamandi Lal Bansal was a Member of the First Lok Sabha from 1952 to 1957 representing the then Jhajjar-Rewari Parliamentary Constituency of erstwhile Puniab State.

Shri Bansal was a Member of the Rules Committee of the House from 1955 to 1956.

A multi-faceted personality, Shri Bansal served as the Secretary-General, Federation of Indian Chamber of Commerce and Industry, Chairman and Treasurer of G.B. Pant Memorial Society and Treasurer, Indian Council of Youth. Shri Bansal was also Member of the Indian Council of World Affairs and of the Governing Body of Shri Ram College of Commerce, University of Delhi.

A widely traveled person, Shri Bansal represented the International Chamber of Commerce at the Fifth Session of the E.C.A.F.E. in 1949. He attended International Labour Conferences held at Geneva, Switzerland in 1950 and 1951.

Shri Ghamandii Lai Bansal passed away on 19th March, 2007 at New Delhi at the age of 93.

Shri Ram Raghunath Chaudhary was a Member of

Twelfth and Thirteenth Lok Sabhas from 1998 to 2004, representing Nagaur parliamentary constituency of Rajasthan.

Earlier, Shri Chaudhary was a Member of the Rajasthan Legislative Assembly for three terms from 1972 to 1985. He served as Member of Estimates Committee and Public Undertakings Committee in Rajasthan Legislative Assembly.

An active parliamentarian, Shri Chaudhary was Member, Committee on Food, Civil Supplies and Public Distribution and Consultative Committee, Ministry of Chemicals and Fertilizers during Twelfth Lok Sabha. In Thirteenth Lok Sabha, he was Member, Committee on Industry and Committee on Official Languages.

An agriculturist and a well-known social worker, Shri Chaudhary was associated with various social and agro institutions. He served as Chairman of the Young Farmers' Forum, Rajasthan; Nagaur District Land Development Cooperative Bank Limited, Nagaur and Agro Sales and Manufacturing Cooperative Limited, for three years. He was member of National Farmers' Educational Welfare Society, New Delhi; Bhartiya Krishak Samaj; Food and Agricultural Organisation of India and Agricultural Prices Commission of India

A sports enthusiast, he worked hard for promotion of sports in his State. A widely traveled person, Shri Chaudhary attended Agricultural Exchange Programme and the International Forum for Youth Exchange at United States of America.

Shri Ram Raghunath Chaudhary passed away on 6th April, 2007 at Ajmer, Rajasthan at the age of 74.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House also expresses its shock and grief over the terrorist attacks in Algiers on 11th April, 2007 which resulted in the death of more than thirty civilians and injuries to more than hundred and sixty persons. The attack on the office of the Prime Minister and the Interior Minister of the Government of People's Democratic Republic of Algeria, is deplorable.

The House also expresses its shock and grief over the terrorist incidents in Casablanca in April, 2007 aimed at the civilian population and at disrupting peace.

The scourge of terrorism cannot be condoned in any form and must be confronted with determination and firmness

The House reiterates the solidarity of the people of India with their Algerian and Moroccan brethren in their common struggle against the menace of global terrorism.

The House strongly condemns these terrorist attacks on innocent civilians and expresses its empathy with the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.13 hrs.

The Members then stood in silence for a short while

11.14 hrs.

OBSERVATION BY THE SPEAKER

[English]

Arrest of Member and condemning Commission of alleged offence by Member.

[Translation]

MD. SALIM (Calcutta-North East): Sir, what about human trafficking...(Interruptions)

(Interruptions)

[English]

MR. SPEAKER: Please do not disturb the Speaker.

(Interruptions)

MR. SPEAKER: Nothing will be recorded.

(Interruptions)\*

MR. SPEAKER: This is a bad precedent and a very bad gesture. You are interrupting the Speaker. There is a limit to it.

(Interruptions)

MR. SPEAKER: If anybody is so impatient, he may go out.

(Interruptions)

MR. SPEAKER: Hon. Members, on 18th April, 2007 a communication was received in my office from the Deputy Commissioner of Police, Indira Gandhi International Airport Unit intimating about the arrest of Shri Babubhai K. Katara, M.P., under various sections of Indian Penal Code and the Passport Act. The Member concerned is now under police custody.

I discussed the matter with the hon. Leaders of different Parties yesterday, and it was unanimously agreed that the House should not only express its concern but should also condemn the commission of the alleged offence by the Member of this august House. Accordingly, on behalf of the House and on my behalf, I strongly disapprove the conduct of the Member and condemn the same.

I wish to state that the House is distressed and expresses its firm determination to take all necessary action so that the dignity of the House is not tarnished.

Considering the gravity of the situation, I propose to hold a meeting of the hon. Leaders of different Parties in the House so that a course of action can be decided upon

\*Not recorded.

as to how such matters may be dealt with in future so that the prestige of this great institution is upheld.

In these circumstances, I request Shri Katara not to attend the sittings of the House till the matter has been deliberated upon by the Leaders and a decision is taken.

[English]

MR. SPEAKER: Now the House will take up Question Hour.

(Interruptions)

SHRI KINJARAPU YERRANNAIDU (Srikakulam): Sir, please give me a chance. I have to raise a very important matter. ...(Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions)\*

MR. SPEAKER: Hon. Members, please give me two minutes. I request all of you to please take your seats.

(Interruptions)

[Translation]

MR, SPEAKER: Yadavji, please take your seat.

(Interruptions)

(Enalish)

MR. SPEAKER: Please take your seat. Hon. Members, I can only express my greatest regret and I also condemn this behaviour.

(Interruptions)

[Translation]

MR. SPEAKER: I shall hear you at 12 O'clock.

(Interruptions)

[Enalish]

MR. SPEAKER: Nothing will go on record.

(Interruptions)\*

MR. SPEAKER: What are you doing? Nothing is being recorded and nothing is being heard. Please go to your seats.

(Interruptions)\*

MR. SPEAKER: I earnestly request all the hon. Members to let the Question Hour begin.

(Interruptions)

MR. SPEAKER: Shri Ram Kripal Yadav, what are you doing? At 12 O' clock, I will allow you.

(Interruptions)

MR. SPEAKER: I express my deep anguish at what is happening in this House. It seems that the hon. Members are not interested to go on with the proceedings of the House.

#### WRITTEN ANSWERS TO QUESTIONS

[Translation]

# Effectiveness of Polio Drops

\*321. SHRI PARAS NATH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of cases of children who have been afflicted by police despite administration of polio drops to them during the last three years; and
- (b) the preventive measures taken by the Government to ensure the effectiveness of the polio drops being administered to the children?

<sup>\*</sup>Not recorded.

<sup>\*</sup>Not recorded.

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VAISAKHA 6, 1929 (Saka)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) Details of the number of children afflicted by polio after receiving polio drops during the last three years are given below:—

Year	No. of Children who received polio drops	No. of Children afflicted with polio after receiving polio
		drops
2004	168,762,772	128
2005	172,137,685	66
2006	172,145,088	649

- (b) The preventive measures taken by the Ministry for ensuring quality and effectiveness of the Oral Polio Vaccine are as follows:--
  - (i) Oral polio vaccine which is used in the polio programme is procured from WHO prequalified suppliers. Before its use in the field, the samples of each batch of the vaccines are tested by the Central Drug Laboratory (CDL) Kasauli, for its potency. After getting satisfactory report from CDL, the vaccine is dispatched to the State/districts.
  - (ii) Oral polio vaccine is a heat sensitive vaccine and required to be stored in appropriate temperature for maintaining its potency. Accordingly, the Oral Polio Vaccine is stored at the State/Regional stores in the Walk-In-Freezer (WIF). At the district/Block/Primary Health Centre (PHC), the vaccine is stored in Ice Lined Refrigerator (ILR). The vaccine is transported from the district/block/PHC stores to the site of vaccination in vaccine carriers to maintain the appropriate temperature and to avoid any loss of potency of the vaccine.
  - (iii) Oral Polio Vaccine vial used in the country has Vaccine Vial Monitor (VVM) on it. The VVM is

a heat sensitive monitor that changes colour on exposure to heat and allows the user to decide whether the vaccine inside the vial is potent and can be used. All vaccination teams are trained before the polio campaigns to ensure that they read and interpret the indications in the vaccine vial monitor. Strict monitoring and supervision of the vaccine vial monitor is done at the district/ block/PHC/vaccination site level.

- (iv) Random samples of Oral polio vaccine are picked up from the field and tested in the Central Drug Laboratory (CDL) to check potency.
- (v) The Indian Council of Medical Research (ICMR) is undertaking an in-depth study for seroprevalence of antibodies against polio type 1 and type 3 viruses in Western Uttar Pradesh districts.

[English]

#### Growth of Telecommunications

\*322. SHRI ADHIR CHOWDHURY : SHRI UDAY SINGH :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the Government owned telecom companies have failed to keep pace with the private sector companies in the country;
  - (b) if so, the details thereof;
- (c) whether the growth of telecommunications in the private sector has registered a growth higher than that of the public sector; and
- (d) if so, the details of the plans formulated to augment the public telecom growth in the country?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): (a) to (c) Sir, the growth in telecom sector in

the country during the last three years is mainly driven by mobile telephonev. Both public sector and private sector have risen to the occasion in this regard. The growth in public sector in this seament during the last three years has been 397% whereas, the figure for private sector for the same period is 324%.

**(b)** BSNL and MTNL have made plans for addition of 15 million capacity for telephones and additional 6 million broadband capacity during the next year. The PSUs are continuously modernizing their network and providing State of Art services to their customers at highly competitive tariff

# **Modernisation of Medical Equipments** in Hospitals

\*323, SHRIMATI PRIYA DUTT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- whether the Union Government has any Central (a) scheme of assistance to upgrade and modernize the medical equipments in the State Government-run hospitals in the coming Five Year Plan;
  - if so, the details thereof: (b)
- whether the latest equipments are not available (c) even in the Medical Colleges; and
- if so, the steps taken/proposed to be taken for strengthening the Government Hospitals and Medical Colleges with the latest equipments?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) to (d) Under Pradhan Manti Swasthya Suraksha Yojana, it is proposed to strengthen 13 existing Medical College Institutions in terms of infrastructure and equipments. List of Institutions being upgraded is given the enclosed statement. The Government of India is investing Rs.100 Crores for each institution and the State Government's share is Rs. 20 Crores and subsequent recurring, maintenance and manpower costs. In respect of SVIMS, Tirupati, the TTD trust is bearing half of the cost i.e. Rs. 60 Crores and the GOI share is only Rs. 60 Crores. Likewise, in respect of IMS (BHU) Varanasi, which is a GOI institution, Rs. 20 Crores is being provided by Ministry of Human Resource Development.

APRIL 26, 2007

The upgradation exercise has been initiated for the above institutions. The Central Technical team has visited all the institutions, for gap analysis and assessment of requirement. The upgradation broadly envisages strengthening the existing departments, through procurement of equipments. It is also proposed to build a Super Speciality Block, Nursing College, OPD etc. for many of the institutions. The upgradation work would be carried out in phases. Most of the equipments for existing departments are proposed to be procured in 2007-08. Civil construction work for new building for most of the institutions is expected to be completed by 2008 and 2009. Equipment required for these buildings would be procured accordingly.

Considering the need to further support the State Governments in strengthening of Government medical colleges, in the interest of medical education, the matter has been taken up with the Planning Commission for starting a new scheme during the 11th Plan. For this purpose, an amount of Rs. 35 crores has been allocated for the year 2007-08.

#### Statement

Upgradation of 13 medical institutes under PMSSY

The following 13 medical institutes have already been identified for upgradation under PMSSY.

- 1. Government Medical College, Jammu (Jammu and Kashmir)
- 2. Government Medical College, Srinagar (Jammu and 'Kashmir)
- 3. Kolkatta Medical College, Kolkatta (W.B.)
- Sanjay Gandhi Post Graduate Institute of 4. Medical Sciences, Luknow (U.P.)

13

- 5 Institute of Medical Sciences, BHU, Varanasi (UP)
- 6. Nizam Institute of Medical Sciences, Hyderabad (A.P.)
- 7 Sri Venkateshwara Institute of Medical Sciences Tirupati (A.P.) (50% cost of upgradation will be borne by the TTD Trust)
- 8. Government Medical College, Salem (T.N.)
- 9. Patliputra Medical College and Hospital. Dhanbad (Jharkhand)\*
- 10 B.J. Medical College, Ahmedabad (Gujarat)
- 11. Bangalore Medical College, Bangalore (Kamataka)
- 12. Grants Medical College and Sir J.J. Group of Hospitals, Mumbai, (Maharashtra)\*\*
- 13. Government Medical College, Thrivananthapuram. (Kerala)

N.B.

Government of Jharkhand has been requested to reconsider the option of upgradation of Raiendra Institute of Medical Sciences at Ranchi.

The upgradation is pending as the matter is subjudice in Nagpur Bench of Mumbai High Court on selection of this institution, instead of the Medical College at Nagpur.

[Translation]

# Preparation of List of BPL Persons

\*324. SHRI KASHIRAM RANA: SHRI HARISINH CHAVDA:

Will the PRIME MINISTER be pleased to state :

- whether the Government has prepared a list of (a) those living below the poverty line:
  - if so, the details thereof: (b)
  - (c) if not, the details thereof:
- (d) whether the list being prepared has several discrepancies and mistakes owing to which it is not likely to serve the stated purpose:
- if so, the details thereof and the reasons (e) therefor:
- (f) whether the Government has received complaints from the State Governments regarding identification of BPL families:
  - if so, the details thereof; and (a)
  - the remedial measures taken in this regard? (h)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) to (h) The number and proportion of people living Below the Poverty Line in the country is estimated by the Planning Commission at the national and state level from the large sample survey on household consumer expenditure conducted by the National Sample Survey Organization and the Ministry of Rural Development conducts the BPL Census through the State Governments and UT Administrations to identify the families living Below the Poverty Line in the rural areas who could be assisted under various programmes of the Ministry. This exercise generally coincides with every Five Year Plan.

For the 10th Five Year Plan, detailed guidelines were issued to the States/UTs to conduct the BPL Census 2002. These guidelines were issued on the recommendations of the Expert Group, and followed the Methodology of Score Based Ranking of the rural households, and for this purpose 13 socio-economic parameters were prescribed. The survey work had started in 2002 itself, however, in the mean time, Hon'ble Supreme Court passed a stay order on deletion of any name from the existing list during one of the hearings of the Civil Writ Petition No.196 of 2001 on 5.5.2003 in the matter of PUCL V/s Union of India. The stay has since been vacated on 14.2.2006 and the States and UTs have already been advised to finalise the list of BPL families for the rural areas.

The Ministry of Rural Development has taken appropriate steps to ensure that the BPL list based on BPL Census 2002 is prepared in a transparent manner. For this purpose, Gram Sabha has been authorized to approve the BPL list at the village level. A provision has been made to provide the photocopy of the survey form on demand to any body to reveal as how the scores have been given. A two-stage appeal mechanism has also been introduced. Any objection can be filed before the SDM/Tehsildar as the case may be and people still having objections can file an appeal with the District Collector. These files are to be decided in a time bound manner. Instructions have also been issued to display the list at the Panchayat Headquarters and also to display it on the website.

On the directions of the Supreme Court, a provision has also been made to allow new names to be added and ineligible names deleted from the BPL list on a continuous basis during the period to which the list applies. Therefore, the guidelines provide for an in-built system to redress the grievances of the people, if any and to remove any discrepancy in the list.

Some States wanted a higher limit on the number of BPL families to be identified. However it was clarified that the guidelines already provide that the number of BPL families can be identified in such a way that it should be equal to the poverty estimates of 1999-2000 or the adjusted share whichever is higher. In addition another 10% families could be added to account for transient poor which gives adequate flexibility to the States.

(Enalish)

#### Transplantation of Human Organs

\*325. SHRI REWATI RAMAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has appointed a Committee to review the provisions of the Transplantation of Human Organs Act. 1994:
  - (b) if so, the details thereof;
- (c) whether ninety per cent of the recipients of human organs are male and most of the organ donors are women:
- (d) whether there is any proposal to make provisions in the Act to protect the health of women:
  - (e) if so, the details thereof; and
  - (f) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) and (b) No, Sir. However, the Delhi High Court vide its order dated 06.07.2004 in CWP No. 813/2004 had appointed a Committee to review the Transplantation of Human Organs Act, 1994 (THOA) and the Rules framed thereunder. The Committee had submitted its report to the Government. Wider consultation with various stake holders has been considered necessary by the Government.

- (c) Such percentage-wise details are not being maintained.
- (d) to (f) No special provision is proposed to be made in THOA, 1994, with particular reference to women donors, as the Act is gender neutral.

#### Decrease in the Birth of Female Children

\*326. SHRI MADHU GOUD YASKHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there has been an alarming decrease
   in the number of female child births and their survival in many States;
- (b) if so, the comparative details thereof, Statewise; and

17

(c) the steps undertaken by the Government to stop such a disturbing trend?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) and (b) Sex ratio in India has declined over the century from 972 in 1901 to 927 in 1991. The sex ratio has since gone up to 933 in 2001. In contrast, the child sex ratio for the age group 0-6 years in 2001 is 927 girls per thousand boys against 945 recorded in 1991 Census. The Census 2001 figures further reveal that the child sex ratio is comparatively lower in the affluent regions, i.e., Punjab (798), Haryana (819), Chandigarh (845) Delhi (868), Gujarat (833), and Himachal Pradesh (896). State/UT wise Sex ratio and child Sex ratio as per 1991 and 2001 Census is given in the enclosed statement.

(c) Ministry of Health and Family Welfare has undertaken a number of initiatives for strict implementation of Pre-Conception and Pre-Natal Diagnostic Techniques (PC and PNDT) Act as well as for creating awareness on the issue among the stakeholders and general public.

National Inspection and Monitoring Committee (NIMC) having representatives of Department of Women and Child Development, National Commission for Women, Indian Council for Medical Research as members, undertakes periodical visits to the districts with low child sex ratio (0-6 years) to oversee the implementation of the Act at ground level. The National Support and Monitoring Cell has been constituted as a mechanism to help Appropriate Authorities in apprehending actual wrong doer who are committing female foeticide/abetting female foeticide. The Governments of India undertook training of trainers from State Judicial Academies at National Judicial Academy, Bhopal.

It is, nevertheless, recognized that mere legislation is not enough to deal with this problem that has roots in social behaviour and prejudices. A number of activities to create awareness on the issue are being undertaken. The initiatives include meeting with the organizations working against sex selection, involvement of the medical professionals, religious leaders to spread the message, requesting police training academies and schools to include the issues in curriculum of their training, telecasting of PNDT spots on private satellite channels and Doordarshan, and involvement of elected representatives etc. A 'Save the Girl Child' Campaign with a view to lessen son preference by highlighting achievements of young girls has been launched.

District Magistrates have also been requested to regularly review the implemented of the PC and PNDT Act alongwith other programmes in their district.

Statement

State/UT wise Sex ratio and Child Sex Ratio
during 1991 and 2001

India and State/	Sex	ratio	Child Se	x Ratio
Union territory*/ District	1991	2001	1991	2001
1	2	3	4	5
India	927	933	945	927
Jammu and Kashmiar	896	892	ŅA	941
Himachal Pradesh	976	968	951	896
Punjab	882	876	875	798
Chandigarh*	790	777	899	845
Utaranchal	936	962	948	908
Haryana	865	861	879	819
Delhi*	827	821	915	868
Rajasthan	910	921	916	909
Uttar Pradesh	876	898	927	916

. 1	2	3	4	5
Bihar	907	919	953	942
Sikkim	878	875	965	963
Arunachal Pradesh	859	893	982	964
Nagaland	886	900	993	964
Manipur	958	978	974	957
Mizoram	921	935	969	964
Tripura	945	948	967	966
Meghalaya	955	972	986	973
Assam	923	935	975	965
West Bengal	917	934	967	960
Jharkhand	922	941	979	965
Orissa	971	972	967	953
Chhattisgarh	985	989	974	975
Madhya Pradesh	912	919	941	932
Gujarat	934	920	928	883
Daman and Diu*	969	710	958	926
Dadra and Nagar Haveli*	952	812	1013	979
Maharashtra	934	922	946	913
Andhra Pradesh	972	978	975	961
Karnataka	<del>9</del> 60	965	960	946
Goa	967	961	964	938
Lakshadweep*	943	945	941	959
Kerala	1,036	1,058	958	960

1	2	3	4	5
Tamil Nadu	974	987	948	942
Pondicherry*	979	1,001	963	967
Andaman and Nicobar Islands*	818	846	973	957

Source: Census 1991 and 2001, O/O Registrar General of India

\*Union Territory.

#### Role of National Sports Federations

\*327. SHRI G. KARUNAKARA REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the role being played by various existing National Sports Federations in the country;
- (b) the achievements made by the federations in promoting sports; and
- (c) the control/check exercised by the Government over these Federations?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) The National Sports Federations (NSFs) are responsible and accountable for the overall management, direction, control, regulation, promotion, development and sponsorship of various sports disciplines. The recognized NSFs undertake various programmes for promotion of their respective sport such as spotting of talent, holding of national championships for Sub-Junior, Junior and Senior Categories, organization of international sports events in the country, selection of teams for participation in international sports events, training/coaching of national teams, procurement of equipment required for training etc.

(b) The NSFs in coordination with the Sports Authority of India (SAI) and the Ministry of Youth Affairs and Sports are undertaking various programmes as per agreed Long Term Development Plans (LTDPs) for the promotion of the sports disciplines concerned. As a result

of these efforts, the performance of Indian sportspersons has shown some improvement at the international level in recent years. Details of the achievements of Indian sportspersons at major multi-disciplinary sports events held in recent past are given below:—

S. No.	Name of the Event	Host	Medals Won			
		Country	Gold	Silver	Bronze	Total
1.	Asian Games, 2002	Busan, Korea	11	12	13	36
2.	Commonwealth Games, 2002	Manchester, U.K.	30	22	17	69
3.	Afro-Asian Games, 2003	Hyderabad (India)	19	32	29	80
4.	South Asian Federation Games, 2004	Islamabad, Pakistan	101	59	31	191
5.	Olympic Games, 2004 Athens	Athens, Greece	00	01	00	01
5.	Commonwealth Games, 2006	Melbourne, Australia	22	17	11	50*
7.	SAF Games, 2006	Colombo, Sri Lanka	118	69	47	234

\*Note: Judo and Wrestling were not included as an event and Weightlifting had only one medal for each weight category thereby reducing the number of medals available as compared to the Commonwealth Games 2002

Apart from above the disciplines of Athletics, Archery, Rowing, Table Tennis, Tennis, Yachting, Chess, Billiards and Snooker, Weightlifting, Badminton etc. have shown marked improvement in the performance at the international level and this has been possible as a consequence of the efforts of NSFs concerned backed by the requisite support of the Ministry and SAI.

(c) The National Sports Associations/Federations are autonomous bodies registered under the Societies Registration Act. Government of India does not interfere in their day-to-day functioning. However, under the scheme of 'Assistance to National Sports Federations,' the Government supplements the efforts of the recognized

National Sports Federations by providing financial assistance for holding national/international sports events in India, participation of Indian sportspersons/teams in international sports events abroad, training and arrangements for coaches, both Indian and foreign, procurement of equipment and consumables etc., as per agreed Long Term Development Plans.

To ensure that the NSFs maintain certain basic standards and norms with regard to their internal functioning, provision has been made for the recognition of one National Sports Federation in each discipline under the scheme for which guidelines have been prescribed.

In order to ensure transparency in selection processes. the Ministry has appointed Government Observers in each discipline to oversee the selection process and submit reports to the Government. Assistance is released only after the accounts and utilization certificates of the assistance given, if any, for the previous event are submitted. As per the provisions of the General Financial Rules, the Ministry also issues necessary permission to CAG to conduct the audit of the NSFs receiving financial assistance of more than Rupees one crore in a financial year. The guidelines under the scheme of "Assistance to National Soorts Federations" also provide for action by way of suspension/de-recognition in the event of irregularities such as unfair elections, misutilisation of funds, functioning against the interests of sports etc.

#### **Emphasis on Priority Areas**

\*328 SHRI SANAT KUMAR MANDAL : SHRI L. RAJAGOPAL:

Will the PRIME MINISTER be pleased to state :

- whether the Prime Minister has emphasized on (a) the viability and regulation of a few priority areas such as rural economy, and public services, management of urban areas, financial system to ensure cost effective investment in infrastructure:
  - if so, the details thereof; and (b)
- the other steps being taken by the Union (c) Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) and (b) The Prime Minister in an address at the Golden Jubilee Celebrations of the National Council of Applied Economic Research (NCAER) in December 2006 emphasized five challenges to engage the country over the next decade. These are: (i) revitalisation of the rural economy, (ii) improved delivery of essential public services, (iii) improved management of urban areas, (iv) preparing financial system for greater inclusion and increased global integration and (v) establishing a regulatory culture to facilitate cost-effective private investment in infrastructure.

APRIL 26, 2007

For the rural economy the Approach Paper to (c) the Eleventh Five Year Plan aims at achieving a growth rate of 4% in agriculture sector. For that there is a focus on improving rural connectivity, scaling up of irrigation potential creation, watershed management, rainwater harvesting and ground water recharge, revitalization of the extension system which links universities and best practices to farmers, etc. The Accelerated Irrigation Benefit Programme (AIBP) and Accelerated Power Development Reform Programme (APDRP) are being implemented to augment irrigation and power respectively. Bharat Nirman is a time-bound business plan for action in rural infrastructure over the four-year period (2005-2009). Under Bharat Nirman, action is proposed in the areas of irrigation, rural roads, rural housing, rural water supply, rural electrification and rural telecommunication connectivity. The Jawaharlal Nehru National Urban Renewal Mission (JNNURM) has been launched for a seven-year period beginning 2005-06. In the area of health, the National Rural Health Mission (NHRM) has been set up with the objective of providing accessible, affordable, accountable and effective health care delivery especially to the poor and the vulnerable sections of the society and bridge gaps in health care. In education, the Sarva Siksha Abhiyan (SSA) is being implemented to provide elementary education to all children in the 6-14 years age group. For global integration of the Indian economy, there has been a progressive reduction in the tariff rates. The Budget for 2007-08 has proposed reduction in the peak customs tariff rate to 10%. A Committee on Infrastructure has been set up under the Chairmanship of Prime Minister with the objective of initiating policies that ensure time-bound creation of world class infrastructure delivering services matching international standards and developing structures that maximize the role of public-private partnerships in the field of infrastructure.

# Penalty on Operators

# \*329. SHRI IQBAL AHMED SARADGI : SHRI ADHAI RAO PATIL SHIVA IIRAO :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Telecom Regulatory Authority of India (TRAI) has decided to make 2007 the year of the consumers:
  - (b) if so, the details thereof;
- (c) whether the TRAI Act, 1997 leaves very little scope for the regulator to regulate issues pertaining to quality of services and has no power to impose penalties on the erring operators;
- (d) if so, whether the TRAI has sought more powers to take on the defaulting operators;
  - (e) if so, the details thereof; and
- (f) the steps taken by the Union Government in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): (a) and (b) No, Sir. However, Telecom Regulatory Authority of India (TRAI) has issued a Consultation Paper in January, 2007, to institutionalize the system of handling consumer complaints. TRAI has decided to hold workshops in different parts of the country to create awareness among consumers and to build the capacity of consumer organizations.

(c) Section 11 (b)(v) of TRAI Act entrusts TRAI with the functions of laying down standards of Quality of Service to be provided by the Service Providers, ensuring the quality of service and conducting periodical survey of such service provided by Service Providers so as to protect the interest of consumers of telecommunication service.

As per the procedure contained in Section 34 of TRAI Act, TRAI has to file a complaint before a Chief

Metropolitan Magistrate or a Chief Judicial Magistrate of first class to try the cases pertaining to quality of service. Section 29 of TRAI Act provides the penalty that can be imposed by the Chief Metropolitan Magistrate or a Chief Judicial Magistrate of first class.

(d) to (f) Telecom Regulatory Authority of India has sent a consolidated revised proposal to Department of Telecommunications in February, 2007, to consider various amendments in the TRAI Act, 1997, including amendment of Section 34 of TRAI Act.

# Golden Quadrilateral Project

\*330. SHRI G.M. SIDDESWARA:
SHRI AJOY CHAKRABORTY:

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) the details of the length of the Golden Quadrilateral (GQ) Project yet to be constructed, Statewise:
- (b) the details of the length targeted to be constructed alongwith the areas/stretches during the current year, State-wise; and
- (c) the total amount likely to be spent on this construction?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) The state-wise details of length of Golden Quadrilateral (GQ) Project yet to be constructed is given in the enclosed Statement-I.

- (b) The state-wise details of length of targeted to be constructed alongwith the areas/stretches during 2006-07 is given in the enclosed Statement-II.
- (c) The Government approved the cost of GQ as Rs. 25,055 crore (at 1999 prices) excluding escalations and variations. The expenditure incurred upto February, 2007 is Rs. 26,350.14 crore, including variations and escalations. The likely expenditure or projects on GQ during 2006-07 is estimated at Rs.1604 crore, out of which

Rs.1431.23	crores	have	already	been	spent	till	February,
2007							

# Statement-I

State-wise details of length of Golden Quadrilateral (GQ) Project yet to be constructed

All Figures are in km. (As on 28.2.2007)

S.No.	State	To be constructed
1	2	3
1.	Bihar	12

1	2	3	
2.	Jharkhand	8	
3.	Karnataka	51	
4.	Orissa	119	
5.	Uttar Pradesh	110	
6.	West Bengal	6	
	Total	306	

# State-wise details of target length of Golden Quadrilateral (GQ) for 2006-07

Length in km.

S. No.	Package	State	NH. No.	Length (Km)	Targeted Length 2006-07
1	2	3	4	5	6
1.	Mohania - Sasaram	Bihar	2	45	12.64
2.	Sasaram - Dehri-on-Sone	Bihar	2	30	15.45
3.	Barachati - Gorhar	Bihar/Jharkhand	2	80	13.58
4.	Gorhar - Barwa Adda	Jharkhand	2	<b>78</b> .75	26.50
5.	Tumkur Bypass	Karnataka	4	13	7.00
6.	Belgaum - Dharwad	Kamataka	4	62	32.00
7.	Harihar - Chitradurga	Karnataka	4	77	42.70
8.	Haveri - Harihar	Karnataka	4	56	10.28
9.	Hubli - Haveri	Karnataka	4	64.5	6.06
10.	Chitradurga - Sira	Karnetaka	4	66.7	15.79

	, , , ,	io duodiono		
2	3	4	5	6
1. Satara - Kagal	Maharashtra	4	133	8.00
2. Katraj - Sarole	Maharashtra	4	28.5	10.00
3. Katraj Realignment	Maharashtra	4	9	4.60
4. Bhubaneswar - Khurda	Orissa	5	26.3	4.13
5. Laxmannath - Baleshwar	Orissa	60	53.41	29.17
6. Bridges	Orissa	5	11.587	11.587
7. Sunakhala - Ganjam	Orissa	5	55.713	6.25
8. Kanchipuram - Poonamalee	Tamil Nadu	4	56.4	39.93
9. Varanasi - Mohania	UP/Bihar	2	76	11.59
0. Sikandara - Bhaunti	Uttar Pradesh	2	62	1.02
1. Handia - Varanasi	Uttar Pradesh	2	72	34.02
2. Etawah - Rajpur	Uttar Pradesh	2	72.825	0.86
3. Agra - Shikohabad	Uttar Pradesh	2	50.83	8.46
4. Fatehpur - Khaga	Uttar Pradesh	2	77	2.54
5. Kanpur - Fatehpur	Uttar Pradesh	2	51.5	4.19
6. Allahabad Bypass (Contract III)	Uttar Pradesh	2	44.708	2.10
7. Allahabad Bypass (Contract II)	Uttar Pradesh	2	38.987	2.29
8. Kharagpur - Laxmannath	West Bengal	60	65.86	2.00
9. Dhankuni - Kolaghat	West Bengal	6	54.4	1.73
0. Bridges	West Bengal	6	1.732	1.73
1. Vivekananda Bridge and Approaches	West Bengal	2	6	3.64
Grand Total			2069.84	371.84

VAISAKHA 6, 1929 (Saka)

to Questions

30

29

Written Answers

[Translation]

#### **Testing of Medicines**

# \*331. SHRIMATI SANGEETA KUMARI SINGH DEO : SHRI V K THUMMAR .

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government has decided to further examine the medicines already procured under the schemes being executed with the assistance from the World Bank:
- (b) if so, the details thereof and the number of companies blacklisted after conducting inquiries in this regard;
  - (c) if not, the reasons therefor;
- (d) the measures taken by the government to prevent recurrence of such irregularities in future; and
- (e) the details of the review of the system conducted during the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) to (e) Ministry of Health and Family Welfare has decided in consultation with the World Bank to conduct a review of the quality and quantity of pharmaceuticals and medical goods supplied under the Bank financed health sector projects.

Ministry is currently in the process of appointing a suitable consultancy firm to carry out this review. Action against companies/others shall be taken after the results of the review are available and irregularities are reported.

In order to strengthen the procurement process, the Ministry has set up a separate Empowered Procurement Wing (EPW) to consolidate, streamline and strengthen the procurement function. The wing also aims at inter-alia building adequate capacities for procurement both in the Centre and the States.

# Eradication of Blindness and Leprosy

# \*332. SHRI SUBHASH SURESHCHANDRA DESHMUKH :

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the Central assistance provided to the States for eradication of blindness and leprosy, particularly in backward and rural areas:
- (b) the amount released for this work so far during the current year. State-wise:
- (c) whether any guidelines have been issued by the Government for utilization of the Central assistance or grants;
  - (d) if so, the details thereof;
- (e) whether any monitoring cell has been set up for the purpose of evaluation of this programme;
   and
  - (f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) and (b) National Programme for Control of Blindness (NPCB) and National Leprosy Eradication Programme (NLEP) are centrally sponsored schemes uniformly in implementation in States/ UTs including backward and rural areas of the country. Statements showing Central assistance released to States/ UTs under NPCB and NLEP during the current financial year (2006-07) are given in the enclosed Statement-I and II respectively.

(c) and (d) Yes, Sir. Central Assistance provided under NPCB and NLEP are utilized by States/UTs as per the approved Annual Action Plan each year in accordance with the guidelines and pattern of assistance approved for these programmes during the 10th Five Year Plan.

(e) and (f) Monitoring and evaluation is a regular process under NPCB. The programme is regularly monitored at District, State, Central and Regional levels by the implementing agencies. As a part of evaluation of the programme, Cost Benefit Analysis survey, Beneficiary Assessment Survey, Evaluation of NGOs, Evaluation of IOL Training, Rapid Assessment Survey and Facility Survey were undertaken.

Under NLEP, there is an inbuilt system of monitoring of monthly epidemiological situation report at District, State and Central level.

Evaluation of the programme was carried out in the form of Leprosy Elimination Monitoring (LEM) exercise undertaken with WHO support through National Institute of Health and Family Welfare (NIHFW) to assess the

programme achievements in identified indicators during the year 2002, 2003 and 2004. These exercises were carried out to assess the progress of integration of leprosy services with General Health Care System, quality of MDT services and to identify any potential issues of programme implementation.

Another independent evaluation study was also carried out through the Indian Institute of Health Management Research, Jaipur, In April-May 2005 to evaluate the programme achievement status at the close of the World Bank supported Second National Leprosy Elimination Project.

The observations and recommedations of these evaluations are being used to suitably modify programme strategy from time to time.

# Statement-I National Programme for Control of Blindness Expenditure to States/UTs as Cash, Kind GIA to DBCS/SBCS/NGOs

Rs. in Lakhs

S. No.	States/UTs	· · · · · · · · · · · · · · · · · · ·	2006-2007*					
140.		Cash	Grants	GIA to SBC	CS/NGOs	GIA for	Total Release	Total
		Release	Ехф.	Release	Ехр.	Commodity		Ехф.
1	2	3	4	5	6	7	8	9
Major	r States							
1. A	Andhra Pradesh	0.00	0.00	586.00	0.00	56.60	642.60	56.60
2. B	Bihar	0.00	0.00	214.50	0.00	207.92	422.42	0.00
3. C	Chhattisgarh	0.00	0.00	88.00	0.00	50.00	138.00	0.00
ı. G	ioa	15.00	0.00	0.00	0.00	28.60	43.60	0.00
i. G	Bujarat	48.00	0.00	288.00	0.00	113.20	449.20	113.20

1	2	3	4	5	6	7	•	
		<u> </u>	<del>4</del>				8	9
6.	Haryana	0.00	0.00	100.00	0.00	75.75	175. <b>75</b>	75.75
7.	Himachal Pradesh	0.00	0.00	0.00	0.00	122.84	122.84	122.84
8	Jammu and Kashmir	15.00	0.00	0.00	0.00	0.00	15.00	0.00
9.	Jharkhand	0.00	0.00	140.00	0.00	129.80	<b>2</b> 69. <b>80</b>	129.80
10.	Kamataka	40.00	0.00	408.00	0.00	187.50	635.50	187.50
11.	Kerala	0.00	0.00	30.00	0.00	84.80	114.80	84.80
12.	Madhya Pradesh	175.00	0.00	406.00	0.00	181.57	762.57	181.57
13.	Maharashtra	65.00	0.00	572.00	0.00	0.00	637.00	0.00
14.	Orrisa	19.00	0.00	121.00	0.00	110.00	250.00	110.00
15.	Punjab	0.00	0.00	54.00	0.00	86.60	140.60	86.60
16.	Rajasthan	0.00	0.00	581.50	0.00	106.60	688.10	106.60
17.	Tamil Nadu	242.00	0.00	1083.00	0.00	68.60	1393.60	68.60
18.	Uttar Pradesh	300.00	0.00	741.00	0.00	93.40	1134.40	93.40
19.	Uttaranchal	33.00	0.00	42.00	0.00	0.00	75.00	0.00
20	West Bengal	15.00	0.00	258.00	0.00	150.80	423.80	150.80
	Total	967.00	0.00	5713.00	0.00	1854.58	8534.58	1568.06
No	rth Eastern							
1.	Arunachal Pradesh	4.00	0.00	27.00	0.00	60.00	91.00	60.00
2.	Assam	0.00	0.00	150.00	0.00	180.00	330.00	180.00
3.	Manipur	4.00	0.00	0.00	0.00	78.00	82.00	78.00
4.	Meghalaya	3.00	0.00	120.00	0.00	36.73	159.73	36.73
5.	Mizoram	9.00	0.00	74.00	0.00	24.00	107.00	24.00
6.	Nagaland	4.00	0.00	24.00	0.00	34.67	62.67	34.67

37	Written Answers		VAISAKHA 6, 1929 (Saka)				to Question	ns 38
1	2	3	4	5	6	7	8	9
7.	Sikkim	5.00	0.00	0.00	0.00	12.00	17.00	12.00
8.	Tripura	11.00	0.00	175.50	0.00	32.50	219.00	32.50
	Total	40.00	0.00	570.50	0.00	457.90	1068.40	457.90
UT	•							
1.	Andaman and Nicobar Islands	0.00	0.00	3.00	0.00	0.00	3.00	0.00
2.	Chandigarh	4.00	0.00	0.00	0.00	12.00	16.00	12.00
3.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4.	Daman and Diu	4.00	0.00	0.00	0.00	7.00	11.00	7.00
5.	Delhi	0.00	0.00	50.00	0.00	116.60	166.60	116.60
6.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7.	Pondicherry	0.00	0.00	12.00	0.00	50.00	62.00	50.00
	Total	8.00	0.00	65.00	0.00	185.00	258.60	185.60
Cer	ntral Cell						669.90	669.30
	Grand Total	1015.00	0.00	6348.50	0.00	2498.08	10531.48	2881.46

<sup>\*=</sup> Provisional.

# Statement-II

# National Leprosy Eradication Programme State-wise Amount Released during 2006-07 (As on 15.03.2007)

(In lakhs)

S. No.	State/UT	Cash Assistance to State Society	Kind (Cost of Drugs)#	Grant-in-aid to State Leprosy Societies	Grand Total
1	2	3	4	5	6
1. A	ndhra Pradesh	21.34	16.78	138.86	176.98

39	Written Answers	AP	RIL 26, 2007	to C	Questions 40
1	2	3	4	5	6
2.	Arunachal Pradesh	5.00	0.33	45.58	50.91
3.	Assam	1.25	11.93	71.28	84.46
<b>4</b> .	Bihar	39.16	58.93	0.00*	98.09
5.	Chhattisgarh	16.93	52.26	110.01	179.20
6.	Goa	0.53	2.12	2.83	5.48
<b>7</b> .	Gujarat	25.79	38.27	59.44	123.50
8.	Haryana	5.00	0.00	47.66	52.66
9.	Himachal Pradesh	6.35	0.96	60.69	68.00
10.	Jharkhand	11.64	7.76	47.07	66.47
11.	Jammu Division	3.71	0.00	18.74	22.45
12.	Kashmir Division	3.71	0.51	13.52	17.74
13.	Karnataka	14.29	33.11	18.00	65.40
14.	Kerala	7.41	0.00	54.26	61.67
15.	Madhya Pradesh	23.82	6.22	0.00*	30.04
16.	Maharashtra	17.99	49.95	205.34	273.28

0.47 17.35 18.82 18. Meghalaya 1.00 37.78 0.40 32.38 19. Mizoram 5.00 40.29 43.72 20. Nagaland 3.00 0.43 121.18 64.87 28.09 21. Orrisa 28.22

1.34

0.00

0.43

21.37

41.06

19.24

23.46

46.06

21.17

0.75

5.00

1.50

Manipur

Punjab

24. Sikkim

17.

22.

23. Rajasthan 16.93 0.00 89.51 106.44

1	2	3	4	5	6
25.	Tamil Nadu	15.35	25.27	145.83	186.45
26.	Tripura	6.00	0.67	6.83	13.50
7.	Uttar Pradesh	74.10	101.50	317.16	492.76
8.	Uttaranchal	11.94	3.05	29.76	44.75
<b>.</b> 9.	West Bengal	20.11	94.14	192.40	306.65
<b>10</b> .	Andaman and Nicobar Islands	0.50	0.48	0.00*	0.98
1.	Chandigarh	0.25	1.40	3.00	4.65
2.	Dadra and Nagar Haveli	1.00	0.35	2.75	4.10
3.	Daman and Diu	4.75	0.00	0.00	4.75
4.	Delhi	0.50	4.85	44.81	50.16
5.	Lakshadweep	0.50	0.00	0.00*	0.50
6.	Pondicherry	0.50	0.00	7.24	7.74
	 Fotal	400.82	578.78	1932.35	2911.95

<sup>\*</sup> Funds have not been released to states as these are having sufficient unspent balance to carry out the approved state action plan activities during 2006-07.

# Free MDT drugs are being provided by WHO on the basis of demand received from States/UTs.

# [English]

41

# **Development of Ayurveda industry**

\*333. SHRI PANNIAN RAVINDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has been extending support for the development of Ayurveda industry;
  - (b) if so, the details thereof;

- (c) whether there is no full fledged Drug Standardization Machinery to regulate research development, collection of raw materials and production of drugs; and
- (d) if so, the action proposed to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) and (b) Department of AYUSH has been supporting overall development of Ayurveda, Siddha, Unani and Homeopathy drug industry in the following ways:—

(i) Department of AYUSH has notified the Good Manufacturing Practices (GMP) and provided a subsidy of upto Rs. 5.00 lakhs to manufacturing units for becoming GMP compliance. In the 11th Plan, an enhanced subsidy for establishment of an in-house quality control laboratory would be given to manufacturing units.

43

- (ii) Department AYUSH has constituted Ayurveda, Siddha and Unani Pharmacopoeia Committees to lay down pharmacopoeial standards and Formularies for providing assistance to the industry for making good quality medicines.
- (iii) Government of India has constituted Central Council for Research in Ayurveda and Siddha, Central Council for Research in Unani Medicine and Central Council for Research in Homeopathy which carry out research for the overall development of these systems and for standardization of classical drugs as well as clinical validation of Ayurveda, Siddha, Unani and Homoeopathy formulations. AYUSH drug industry is associated with the pharmacopoeial and research work.
- (iv) Government of India have set up a National Medicinal Plants Board for encouraging in-situ conservation and ex-situ cultivation of medicinal plants with a view to make the industry sustainable.
- (v) Various other incentives are also being provided to AYUSH industry for participation in Arogya/ Trade Fairs/Exhibitions in India and abroad. Department of Commerce also offers a number of incentives to AYUSH industry for developing export market and for registration of products in other countries. Pharma Research and Development Fund administered by the Department of Science and Technology was also available to the AYUSH drug industry.
- (vi) Planning Commission has given in principle approval to a scheme for development of common facilities for AYUSH industry cluster in the 11th Plan to promote associative behaviour

among small and medium manufacturing units so that they can come together, create and maintain common facilities for quality control, sophisticated packing machines and marketing assistance, etc.

(c) and (d) The enforcement of Indian Drugs and Cosmetics Act and Rules with respect to Ayurveda, Siddha, Unani and Homoeopathy drugs is the responsibility of the State Governments. 29 State Drug Testing Laboratories have been financially assisted for their upgradation. Assistance is also available to the State Governments to strengthen their drug enforcement mechanism for proper regulation of Ayurveda, Siddha, Unani and Homoeopathy drug. The details of measures taken by the Central Government for promotion of drug standardization and research and promotion and in-situ conservation and exsitu cultivation of medicinal plants has been mentioned above.

[Translation]

# Status of Expressways

\*334. SHRI J.M. AARON RASHID: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the progress of work on the construction of the 'Expressways' which was undertaken to link the peripheral areas of National Capital Territory Region of Delhi with the cities of neighbouring States such as Haryana, Uttar Pradesh and Rajasthan in order to ease the flow of traffic.
- (b) the estimated amount of expenditure likely to be incurred on the said projects;
- (c) the ratio of fund sharing between the States concerned and the Union Government; and
- (d) the target date of starting and completion of the said projects?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) Construction of an Expressway on "Build Operate and Transfer" (BOT) basis has been taken upto divert traffic not destined for Delhi. This will also link the peripheral areas of National

Capital Territory of Delhi. This expressway comprises of two parts viz Eastern Peripheral Expressway (EPE) and Western Peripheral Expressway (WPE). EPE has been declared as National Expressway (NE II) and the National Highways Authority of India is its implementating agency. Land in a length of initial 4.7 km. has already been acquired by the Government of Haryana and is to be handed over to NHAI and 679 hectares of land has been acquired by NHAI. The Consultant for preparation of Detailed Project Report (DPR) for EPE has submitted the draft DPR to NHAI.

For Western Peripheral Expressway (WPE) which does not form part of the National Highway System, Haryana State Industrial and Infrastructure Development Corporation (HSIIDC) is the implementing agency on behalf of the Government of Haryana. The Concession Agreement has been signed with M/s. KMP Expressway Projects Ltd., on 31.01.2006 and the Concessionaire has achieved financial closure on 08.01.2007. Earthwork and other allied activities are in progress.

- (b) and (c) As per the preliminary estimates the cost of the project including the cost of land acquisition is Rs. 4120 crore. Cost of land acquisition for the entire project is to be shared between the Governments of Delhi, Uttar Pradesh and Haryana in the ratio of 50: 25: 25 respectively. Funds for viability gap, if required, would be provided by the Union Government.
- (d) Work on WPE has already commenced and is targeted for completion by 29.07.2009. Work of construction of EPE is scheduled for commencement by 01.02.2008 and completion by 31.01.2011.

[English]

#### Telemedicine Facilities

\*335. SHRI DUSHYANT SINGH: SHRI KULDEEP BISHNOI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government has a proposal to provide telemedicine facilities in every district in the country; and
- (b) if so, the time by which it is likely to be implemented in different States?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) and (b) At present, Government does not have a proposal to provide telemedicine facilities in every district in the country. However, different projects with the application of Telemedicine for health care services have been undertaken by the Department of Space, Department of Information Technology and the Ministry of Health and Family Welfare in different parts of the country including the far flung areas.

Department of Space has provided telemedicine facilities at 142 centres including those at remote/rural/district hospitals and health centres which are connected to 34 specialty hospitals for tele-consultation and tele follow up while the Department of Information Technology has provided telemedicine facilities in 29 districts on a pilot basis.

The Ministry of Health and Family Welfare has initiated an Integrated Disease Surveillance Projects (IDSP) under which all States and District Headquarters as well as Government Medical Colleges will be connected for data transfer, video conferencing and education with a focus on surveillance, early detection and response to the epidemic prone diseases. So far the network has been set up at 86 locations spread over 13 States. Under OncoNET India Project, it is being proposed to link all the 25 Regional Cancer Centres in the country and develop further linkages with some peripheral centres for tele-consultation and telefollow up.

# Setting up of An Education Bank

\*336. DR. M. JAGANNATH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Planning Commission has recently approved a proposal for setting up of an "Education Bank" in the country for providing loans to students belonging to economically weaker sections of the society;
  - (b) if so, the details thereof;
- (c) whether loans to students by the proposed bank would be given at concessional rates; and
- (d) if so, the likely rate of interest to be charged by the proposed bank?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) No, Sir.

# (b) to (d) Does not arise.

# [Translation]

# **Toll Tax Collection on National Highways**

\*337. SHRI M. ANJAN KUMAR YADAV: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether several public and private agencies are engaged in the task of collection of toll-tax on the National Highways;
  - (b) if so, the details thereof:
- (c) whether the Government has received any complaints from the local people against collection of toll tax by these agencies;
  - (d) if so, the details thereof:
- (e) whether the Government monitors the work of these agencies engaged in the task of toll-tax collection;
   and
  - (f) if so, the details thereof?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) and (b) User's fee (Toll) on National Highways are being collected through Public and Private agencies as the per National Highways Act, 1956 and associated Rules made thereunder. The National Highways-wise details of agencies are given in the enclosed statement.

- (c) and (d) During the last one year, thirty five complaints were received from the users of the facilities in respect of gross irregularities and corruption in collection of fee, misbehaviour of staff of fee collecting agencies, delay in issue of monthly passes and overcharging of fees.
- (e) and (f) The activities of these agencies are being monitored in the following way:---
  - 1. Surprise checks and frequent inspections.
  - 2. By engaging local fee auditors.
  - 3. By appointing round the clock Toll Supervisors.
  - 4. By sending decoy customer.
  - On the spot observation at toll plaza of all the transactions for a defined period by an agency.

#### Statement

# Details of Toll Collecting Agency as on 16.3,2007

S. No.	NH No.	No. of Sections/ Bridges for collection of fee	No. of Private Agencies	No. of Public Agencies
1	2	3	4	. 5
1.	1	3	3	
2.	2	6	6	-
<b>3</b> .	3	6	6	_
4.	4/4B	7	5	2
5.	4/45	1	1	_
6.	4	1	_	1
7.	5	16	16	
8.	6	10	6	4
9.	7	5	4	1
10.	7/46	1	1	
11.	8	18	18	
12.	8A	3	3	_
13.	8B	2	2	_
14.	9	5	3	2
15.	11	1		1
16.	11A	1	1	_
17.	11B	1		1
18.	12	4	3	1
19.	13	2	1	1
20.	17	5*	4	1
21.	19	1	1	
<b>22</b> .	21	2	2	_
<b>23</b> .	22	1	1	

50.

51.

NE-1

1	2	3	4	5
52.	112	1	1	_
<b>53</b> .	113	1		1
54.	State Road (port connecti	1 vity)	1	
	Total	43	40	3

\*Out of 5 Nos., one includes four bridges located within 80 km.

# [English]

# **Network Upgradation and Capacity Building by BSNL**

\*338. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- whether the Bharat Sanchar Nigam Limited is considering to double its turnover to reach US \$20 billion in the next three years;
- if so, whether the Bharat Sanchar Nigam Limited is also making efforts for network upgradation and capacity building; and
  - (c) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): (a) to (c) BSNL has planned for following addition in its customer base in next three years besides continuous upgradation of its network.

Type of Equipment	Net addition in Customers
GSM Mobile	105 Million
Broadband	18 Million
Wireless in local loop (WLL)	8 Million

Revenue of BSNL is expected to increase from the present level of US \$9 billion to US \$20 billion during 2010-11.

[Translation]

# Regional Cancer Centres

\*339. SHRI RAJNARAYAN BUDHOLIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of Regional Cancer Centres in the country at present:
- (b) whether the Government proposes to set up more such centres under the scheme in view of the increasing number of cancer patients; and

R.S.T. Hospital and Research Centre, Nagpur, Maharashtra

(c) if so, the details thereof, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) to (c) Under the Regional Cancer Control Programme (NCCP), this Ministry has so far recognized 25 Regional Cancer Centres (RCCs) in different States/UTs to fill up the gaps in treatment of cancer and for providing efficient and cost effective treatment to poor and needy patients. A list of RCCs is given in the enclosed statement. The Government proposes to recognize at least one RCC in each State and more RCCs in populous States. Under the XIth Plan, further RCCs, which meets the prescribed norms, will be supported on receipt of proposals from the Government/

Regional Cancer Centre, Pt. B.D. Sharma Post Graduate Institute of Medical Sciences, Rohtak,

Haryana

#### Statement

List of RCCs

Kamala Nehru Memorial Hospital, Allahabad, Uttar Pradesh Regional Cancer Centre, Thiruvananthapuram Chittaranjan National Cancer Institute, Kolkata, West Bengal Gujarat Cancer Research Institute, Ahmedabad, Guiarat Kidwai Memorial Institute of Oncology, Bangalore, Karnataka MNJ Institute of Oncology, Hyderabad, Andhra Pradesh Regional Cancer Institute (WIA), Advar, Chennai, Pondicherry Regional Cancer Society, JIPMER, Tamil Nadu Pondicherry Acharya Harihar Regional Centre for Cancer Research and Dr. B.B. Cancer Institute, Guwahati, Assam Treatment, Cuttack, Orissa Regional Cancer Control Society, Shimla, Himachal Pradesh Tata Memorial Hospital Mumbai, Maharashtra Cancer Hospital and Research Centre, Gwalior, Indira Gandhi Institute of Medical Sciences, Patna, Madhya Pradesh Bihar Indian Rotary Cancer Institute (A.I.I.M.S.), Acharya Tulsi Regional Cancer Trust and New Delhi Research Institute (RCC) Bikaner, Rajasthan

Pt. J.N.M. Medical College, Rainur, Chhattisgarh

Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh

Sher-I-Kashmir Institute of Medical Sciences, Soura, Srinagar,

Regional Institute of Medical Sciences, Manipur, Imphal.

## (Enalish)

#### Setusamudram Ship Channel Project

\*340, SHRI K. SUBBARAYAN : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether any geo-technical feasibility study has been conducted with regard to the Setusamudram Ship Channel Project:
  - (b) if so, the details thereof:
- whether any section of the public has expressed (c) their concern to protect the heritage of "Rama's Bridge";
  - (d) if so, the details thereof; and
- the steps taken to protect the marine life, (e) ecology and the heritage of 'Rama's Bridge?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) and (b) To assess the dredgability and the quantity of sub-soil to be dredged, Geotechnical Studies such as Bathymetry, Sub-Bottom Profiling, Vibrocoring and Borehole Investigations have been conducted.

(c) and (d) Representations have been received against undertaking the project claiming that the Rama's Bridge will be damaged by the project. No scientific proof has been found regarding the existence of any ancient man-made structure in the proposed Setusamudram Ship Channel alignment.

Civil Hospital, Aizawal, Mizoram

Saniay Gandhi Post Graduate Institute of Medical Sciences, Lucknow

Government Arignar Anna Memorial Cancer Hospital, Kancheepuram, Tamil Nadu

Environmental Impact Assessment was carried (e) out by the National Environmental Engineering Research Institute. Nagour. As per their advice, the alignment was selected away from the Gulf of Mannar National Marine Park, Detailed Environmental Monitoring Programme is being carried out as per the conditions mentioned in the environmental clearance for the project. Government has constituted a High Level Monitoring Committee to assess the impact on environment and advise the Setusamudram Ship Channel Project Authorities. As far as 'Rama's Bridge' is concerned, none of the Studies carried out so far reveal the existence of any man-made structure in the project alignment.

# [English]

# **Entry Norms for priavte Airlines**

\*341. SHRI SUGRIB SINGH: SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of CIVIL AVIATION be pleased to state:

- whether the Government has made entry norms (a) tougher for the private airlines;
- if so, the details thereof and the reasons (b) therefor; and
  - its likely impact on the aviation industry? (c)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) 55

Since Civil Aviation is a capital intensive industry requiring maintenance of high technical and safety standards, it needs to be ensured that only financially sound companies operate scheduled airlines services. The Government has, accordingly, decided to revise the minimum equity requirements for issue of "No Objection Certificate" (NOC) for scheduled air transport operations.

For Airlines operating aircraft with take off mass exceeding 40,000 kgs., the equity requirement has been raised to Rs. 50 crores from Rs. 30 crores for 5 aircraft. For each addition of upto five aircraft, additional equity investment of Rs. 20 crores will be required. As for Airlines operating aircraft with take off mass not exceeding 40.000 kas, the equity requirement has been raised to Rs. 20 crores from Rs. 10 crores for 5 aircraft. For each addition of upto five aircraft, additional equity investment of Rs. 10 crores will be required.

There would be no need for insisting on further enhancement of equity once paid up equity and reserves of Rs. 100 crores are available with the airlines.

Existing private Scheduled airlines will have to (c) ensure that their minimum equity/net worth requirements comply with the revised criteria within a period of one year. This will further ensure that only companies having financial strength and sound business plans enter the scheduled air transport sector.

# Encroachment on the Lands of the Airports

\*342. SHRI NAVEEN JINDAL: Will the Minister of CIVIL AVIATION be pleased to state :

- whether lands belonging to airports at different (a) places is under encroachment;
  - if so, the details thereof; (b)
- whether these encroachments in the vicinity of (c) airports are posing a danger to the aircraft while landing or taking off; and

(d) if so, the measures being taken to evacuate the encroachers?

to Questions

THE MINISTER OF STATE OF THE MINSTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) Details in respect of Airports Authority of India (AAI) airports and restructured airports are as under:-

Land encroached (in acres) Mumbai - 247, Juhu - 29 and Nagpur - 13, in Maharahtra; Satna - 150 and Bhopal-30 in Madhya Pradesh: Hyderabad - 97. Rajamundhary-8. Tirupati - 0.3 and Visakhapatnam - 0.2 in Andhra Pradesh: Amritsar - 83 in Puniab: Kolkata - 75.7 in West Bengal: Ahmedabad - 20 and Raikot - 1 in Guiarat: Ranchi-9 in Jharkhand: Gava - 5 in Bihar: Delhi-1 and Safdarjung-1.5 in Delhi: Lucknow - 17 in Uttar Pradesh; Port Blair -1.5 in Andaman and Nicobar Islands (Union Territory) and Belgaum-1 in Kamataka.

- Standard operating procedures safeguard the (c) flight path of landing and take-off of aircraft at all the airports. However, the encroachments are source of bird attraction which cause some amount of operational risk to aircraft. They also cause security concern at the airports.
- AAI regularly takes up issues of removal of (d) encroachments with the concerned State Governments. Mumbai International Airport Private Limited (MIAL) has already entered into an agreement with Mumbai Metropolian Region Development Authority (MMRDA) for relocation and rehabilitation of slums of CSI Airport, Mumbai. It has also floated an Expression of Interest (EOI) on 18.4.2007 to invite developers for providing land and taking up construction of tenements for rehabilitation of the slum dwellers as per a scheme of the Government of Maharashtra.

# Laying of New Rail Tracks

\*343. SHRI G.M. SIDDESWARA: Will the Minister of RAILWAYS be pleased to state :

(a) whether surveys have been conducted by the Railways for laying new rail tracks in the country during the last three years:

- (b) if so, the details thereof; and
- (c) the tracks out of the new tracks which are proposed to be given priority by the Railways?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):
(a) and (b) 127 new line surveys have been completed in last three years i.e. 54 in 2004-05, 36 in 2005-06 and 37 in 2006-07.

- (c) Ongoing new lines projects have been priorities in following categories:-
  - (i) Last mile projects with expenditure of more than 60% incurred already and balance funds required being less than Rs. 100 cr.
  - (ii) Viable/Operationally required projects.
  - (iii) National Projects, projects in Assam and North East region, cost sharing with State Governments, Defence funded projects and projects covered under Public Private Partnership.
  - (iv) Others ongoing projects of new lines not covered in above categories (i, ii and iii).

# Economic Viability of Indo-Iran Gas Pipeline Project

\*344. SHRI PARSURAM MAJHI : SHRI P.C. THOMAS :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the economic viability and security implications of the Indo-Iran Gas Pipeline Project have been examined;
  - (b) if so, the details thereof; and

(c) the steps taken to ensure safety from all angles before the pipeline is laid?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Indian side had appointed Ernst and Young as the Financial Consultant and ILF, UK as the Technical Consultant for preparation of the pre feasibility report of Iran Pakistan India Pipeline Project.

The Project has been found to be feasible. The price of gas against the alternate fuel prices will determine the economic viability of the pipeline project. Iran has given a formula for determining gas price at the Iran-Pakistan border. Two other issues namely Transportation Tariff and Transit Fee are under discussion between India and Pakistan. Once these issues are decided, the price of gas at Pakistan India border would be known and then, a decision on the purchase of gas through Iran-Pakistan-India Pipeline Project will be taken. As per current indications, pipeline within Iran upto Iran-Pakistan Border will be laid and operated by an agency to be nominated by Iran, Iran has offered to sell gas at Iran-Pakistan Border and all responsibilities for the safety and security of the pipeline within Iran will vest with Iran. In the Pakistan Territory, out of 1035 KMs, 800 KMs pipeline will be carrying the gas for both Pakistan and India. The safety and security for the pipeline and gas within Pakistan would be provided by the Pakistan Government for which a Transit Fee would be levied. Discussions on all these issues are continuing.

It has been agreed that the pipeline proposed to be laid in Iran, Pakistan and India will be constructed as per the international standards incorporating all the safety features as per prescribed standards and specifications. It is envisaged to provide round-the-clock communication and supervisory control system all along the pipeline.

[Translation]

## Reservation for SCs/STs and Minorities in the Corporative Sector

\*345. SHRI HANSRAJ G. AHIR : SHRI CHANDRAKANT KHAIRE : Will the Minister of SOCIAL JUSTICE AND EMPOW-ERMENT be pleased to state:

- (a) whether the Government is aware that Assocham has set up four task forces to work on the issue related to implementation of affirmative action for reservation of jobs for Scheduled Castes/Scheduled Tribes and minorities in the Corporative sector:
  - (b) if so, the details thereof:
- (c) whether the Government has received any report from Assocham in this regard:
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the other steps proposed by the Government in this regard?

THE MINISTER OF SOCIAL JUSTICE AND EMPOW-ERMENT (SHRIMATI MEIRA KUMAR): (a) and (b) Associated Chambers of Commerce and Industry of India (Assocham) reportedly have set up the following task forces for SCs/STs and Minorities:-

- (i) Task Force on Affirmative Action;
- (ii) Development of education of SC/ST/Minorities/Girls and other disadvantaged groups.
- (c) The Government has received the report of the task force listed at (i) above under the title "Concrete steps by Indian Industry on inclusiveness for Scheduled Castes and Scheduled Tribes."
- (d) and (e) A Coordination Committee under the Chairpersonship of Principal Secretary to the Prime Minister has been formed in October, 2006 to evolve a time bound concrete action programme taking into account the useful suggestions and action points received from various stakeholders.

#### **Mentally Challenged Children and Adults**

\*346. SHRI M. ANJAN KUMAR YADAV :

### SHRI JIVABHAI A. PATEL :

Will the Minister of SOCIAL JUSTICE AND EMPOW-ERMENT be pleased to state :

- (a) whether the Government proposes to open learning institutions for the mentally-challenged children and adults so as to bring about an improvement in their abilities and to ensure that they get proper care; and
  - (b) if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOW-ERMENT (SHRIMATI MEIRA KUMAR): (a) No. Sir. -

(b) Does not arise.

[English]

### **Education to Muslims**

- \*347. SHRI L. RAJAGOPAL : Will the Minister of MINORITY AFFAIRS be pleased to state :
- (a) whether a Sub-Committee, under the Chairmanship Shri Vimal Tharoat of the Planning Commission, recommended allocation to the tune of Rs. 5,460 crore in the Eleventh Plan for education to Muslims:
- (b) if so, whether it has also recommended for innovative methods and programmes to educate the Muslims:
  - (c) if so, the details thereof;
- (d) the details of the 11-point programme envisaged for Muslims by the Sub-Committee; and
- (e) the manner in which the Ministry, in coordination with the Ministry of Human Resource and Development and others, is planning to implement the recommendations of the said Sub-Committee?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) to (e) In the context of the formulation of

the Eleventh Five Year Plan (2007-2012), the Planning Commission constituted a Working Group on "Empowering the Minorities". Dr. Zoya Hasan, Professor of the Jawaharlal Nehru University was the chairperson of the Working Group which had 27 other members. The Working Group formed three sub-groups Dr. Vimal Thorat was the chairperson of the sub-group on educational development. The submissions of these sub-groups were internal to the deliberations of the Working Group and were taken into account while finalizing the report of the Working Group submitted to the Planning Commission. The Planning Commission has not finalized the Eleventh Plan as yet.

## Voluntary Retirement/Resignation by Personnel in Defence Forces

\*348. SHRIMATI NIVEDITA MANE : SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of DEFENCE be pleased to state :

- (a) whether there is a rising trend among the personnel in the Defence Forces to seek voluntary retirement or resign;
- (b) if so, the details thereof and the reasons therefor:
- (c) the number of defence personnel who have sought voluntary retirement or resigned during each of the last three years, Force-wise; and
- (d) the remedial measures taken/being taken by the Governmental in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) The force-wise number of Defence officers who sought voluntary retirement or resigned during each of the last three years, excluding Medical Officers, and who were discharged on acceptance of their application are as under:-

Year	Army		Navy		Air Force	
	Seeking Discharge	Approved for Discharge	Seeking Discharge	Approved for Discharge	Seeking Discharge	Approved for Discharge
2004	435	290	116	112	238	238
2005	536	365	176	168	284	171
2006	811	464	257	176	207	80

The personnel below the rank of officers who have been granted voluntary retirement in the last three years, force-wise is as under:-

Year	Army	Navy	Air Force
1	2	3	4
2004	15727	9	371

1	2	3	4
2005	10534	9	986
2006	8994	13	1222

The main reasons identified for personnel seeking pre-mature retirement are:-

(a) supersession for promotion

63

- (h) being placed in a permanently low medical category
- (c) compassionate reasons, such as, looking after ailing parents/children/siblings, to look after ancestral property, attend to litigation etc.
- failure to acquire minimum technical qualifica-(d) tions prescribed for promotion
- (e) increase in employment opportunities on the civil side.

Remedial measures taken by the Government in this regard are:-

- allowing time-bound promotions upto the rank (a) of Colonels and equivalent
- (b) undertaking the married accommodation project for overcoming the shortage of family accommodation
- (c) creation/upgradation of posts upto the rank of Colonels and equivalent to hasten promotion
- (d) creation of the rank of Colonel (Time-Scale) and equivalent for time-bound promotion of superseded officers
- professional courses for superannuating officers. (e) [Translation]

### Inclusion of Tourism in the Concurrent List

\*349. SHRIMATI BHAVANA PUNDALIKRAO GAWALI: SHRI BAPU HARI CHAURE :

Will the Minister of TOURISM be pleased to state :

- whether the Union Government had considered inclusion of 'Tourism' in the Concurrent List of the Constitution;
  - (b) if so, the details thereof;
- whether the Union Government had sought the (c) views of the State Governments in the matter;

- if so, the details of the States which have (d) supported the proposal: and
  - (e) the present status of the proposal?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) Yes, Sir. The issue of inclusion of Tourism in the Concurrent List of the 7th Schedule of the Constitution had earlier been examined by the Ministry of Tourism. The Ministry had written to all the 35 States/UTs in order to have a consensus on the proposal of including the subject of tourism in the Concurrent List. The issue was also discussed in the Conference of the Chief Ministers/State Tourism Ministers in October 2001 as well as in the meeting of State Tourism Ministers in September 2002. While 29 States/UTs had supported this proposal, 6 States/ UTs. namely. Andhra Pradesh, Jammu and Kashmir, Kamataka, Kerala, Maharashtra, and Tamil Nadu, had opposed it.

Since "Tourism" is not appearing in any of the three lists of the 7th Schedule of the Constitution, the Central Governdment is competent to legislate on any matter under the residuary powers. After detailed examination and taking into account all the factors, it has been decided that the matter should be dropped.

[Enalish]

## Availability of Fruits for Food Processing Industries

\*350. SHRI AJOY CHAKRABORTY: SHRI HARIKEWAL PRASAD:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- whether the Government has conducted any survey to establish the total quantity of fruits available for food processing industries in the country;
  - if so, the details thereof; (b)
  - whether a huge quantity of fruits is wasted every (C)

year due to non-existence of proper storage facility in the country: and

(d) if so, the details thereof and the corrective steps taken/being taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) The production of fruits in the country (2004-2005) was 492.94 lakh tonnes. State-wise annual data base for horticulture produce is maintained by National Horticulture Board under Ministry of Agriculture. However, no specific survey to establish the total quantity of fruits available for food processing Industries has been conducted, the level of processing is estimated at 2.2% for fruits and vegetables. According to the Vision 2015 report prepared by Rabo India Finance Pvt. Ltd., wastage of Agricultural food items, (including fruits) is estimated to be about Rs. 58000 Crore, occurring at various stages of handling after harvesting due to lack of adequate post harvest infrastructure. lack of cold chain facilities. transportation, proper storage facilities etc. Wastage of fruits and vegetables is estimated to be of the order of 22% due to such inadequate facilities.

The Government, through its schemes for financial assistance and other promotional measures, facilitates creation of food related infrastructure aimed at reducing wastages, enhancing value addition and increasing shelf life. The Ministry of Food Processing Industries, through its plan schemes during X Plan, has been promoting development of infrastructure for food processing industries including for cold storage, special type of cold storages with controlled/modified atmosphere facility and cold storages as integral part of processing units or part of processing units or part of common facilities in food park. During the X Plan, the Ministry has implemented a scheme for cold chain whereunder assistance upto 25% of the cost of Plant and machinery and technical civil works in general areas and 33.33% in difficult areas with a common ceiling of Rs. 75 lakhs was admissible to all implementing agencies. During the XI Plan, the Ministry is working on

launching a revamped comprehensive Cold Chain infrastructure scheme for creating integrated cold chain infrastructure at different levels - farm level primary processing centre-cum-cold chain, collection/aggregation centers and Strategic Distribution Centres.

In addition, a new scheme of Mega Food Park during XI Plan is presently under discussion with the Planning Commission to provide a mechanism to bring farmers, processors and retailers together and link agricultural production to the market so as to ensure maximization of value addition, minimize wastages and improve farmers's income. The Mega Food Park is envisaged to provide state of the art processing facilities with support infrastructure and well established supply chain. The initiatives being undertaken by the Ministry are aimed at filling the gaps in the supply chain, strengthening of post harvest/cold chain infrastructure leading to overall development of food processing industries and reduction in wastages

### **Availability of Hotel Rooms**

\*351. SHRI KIRTI VARDHAN SINGH : SHRI IQBAL AHMED SARADGI :

Will the Minister of TOURISM be pleased to state :

- (a) whether India lags behind its South Asian competitors in terms of availability and affordability of hotel rooms as well as number of tourists visiting the country as reported in the 'Hindustan Times' dated March 29, 2007;
  - (b) if so, the details in this regard; and
- (c) the corrective measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The figure for foreign tourist arrivals (provisional) for 2006 is 4.43 million which is 13% more than the previous year. Similarly, the percentage increase in foreign tourist arrivals in 2005 was 13.2% over 2004 as compared to a global increase of 4%. Even the foreign tourist arrivals from the

South East Asia region to India has shown an increase of 15.4% in 2005 as compared to 2004. As such there has been a shortage of hotel accommodation in the country. As per the study conducted by FICCI, the current demand and supply gap in the hotel rooms all over the country is 1.50.000 mores.

(c) Ministry of Tourism has been in regular touch with the State Governments and the various Land Owning Agencies for creation of land banks. These agencies have been asked to allocate land on joint venture/revenue sharing basis and also to provide incentives and benefits to facilitate the growth of the accommodation sector in the country. They have also been requested to increase the FAR/FSI in respect of the existing hotels. Ministry of Tourism has floated new schemes for bringing the unorganised accommodation sector into the approved category and guidelines have been finalized to approve the following units-Time Share Accommodation, Guest Houses, Apartment Hotel, Incredible India Bed and Breakfast Establishments. In the budget proposal 2007-08, the Ministry of Finance has granted a 5 year Tax Holiday to hotels of 2, 3, and 4 star categories set up between 1.4.2007 to 31.3.2010 in the National Capital Territory of Delhi and districts of Faridabad, Gurgaon, Gautam Budh Nagar and Ghaziabad.

#### **Bed and Breekfast Scheme**

\*352. DR. M. JAGANNATH: Will the Minister of TOURISM be pleased to state:

- (a) whether the Government has recently launched Bed and Breakfast Scheme permitting private house owners to rent out a portion of their accommodation to the tourists:
  - (b) if so, the details thereof;
- (c) the details of cities in which the said scheme has been launched; and
- (d) the number of applications received from the house owners under the scheme and the number out of them permitted as on 31st December, 2006?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

- (b) the main requisite of the scheme is that only those home owners, who are able to offer a minimum of one room or a maximum of five rooms of prescribed specification and who are physically residing in the house are eligible to apply for this scheme. The idea is to provide a clean and affordable place for foreign and domestic tourists and an opportunity to stay with an Indian family to experience local customs and traditions and relish authentic local cuisine.
- (c) This scheme has been launched all over the country and a pilot project has been taken up in Delhi.
- (d) 102 applications have been received under the scheme and 5 approvals have been granted as on 31st December. 2006.

## **Consumption of Petroleum Products**

\*353. SHRI RAVI PRAKASH VERMA:
SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the consumption of petroleum products was estimated to reach 120.4 mt. by the terminal year of the 10th Five Year Plan;
- (b) if so, the actual consumption of petroleum products at the terminal year of the 10th Five Year Plan;
- (c) the percentage of consumption of petroleum products being met by indigenous production; and
- (d) the steps taken by the Government to increase the domestic production during the Eleventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS. (SHRI DINSHA PATEL): (a) to (d) As per the 10 Five Year Plan, Planning Commission had projected petroleum products consumption at 120.4 million metric tonnes (MMT) in 2006-07, the terminal year of 10th Plan. As per figures available upto February, 2007, the estimated consumption during 2006-07 is projected to be around 119 MMT.

As per figures available for the period April, 2006-February, 2007, 92% of demand of petroleum products was met through indigenous production as per details give below:—

## April 2006 to February, 2007

Production of petroleum products (i): 126,989 MMT

Export of petroleum products (ii) 27.574 MMT

Product available for domestic 99.415 MMT

consumption (iii)=(i)-(ii)

Consumption of petroleum 108.272 MMT

products (iv):

% of consumption met by petroleum 92% products (iii)/(iv) :

As against the total installed refining capacity of 148.97 million metric tonnes per annum (MMTPA), production of petroleum products from refineries and fractionators during the period upto February, 2007 is 126.989 MMT. During the 11th Plan, an additional refining capacity of 92 MMTPA is expected to be added.

With the indigenous production of crude oil not keeping pace with the domestic requirements, the import dependence of crude oil has reached about 73% in 2006-07. Following steps are being taken to accelerate hydrocarbon exploration and production activities in the country to meet the growing demand.

(i) Carving out more and more areas for exploration

- for offer under various rounds of New Exploration Licensing Policy (NELP).
- (ii) Quicker development of discovered reserves for enabling commencement of production
- (iii) Use of stimulation techniques for increasing production from existing fields.
- (iv) Application of Enhanced Oil Recovery (EOR)/ Improved Oil Recovery (IOR) techniques for increasing recovery factor from existing fields.
- (v) Arresting decline from ageing fields.
- (vi) Acquisition of exploration acreages and producing properties overseas to bring in equity
- (vii) Substitution of oil through use of nonconventional source of energy such as biodiesel, ethanol, etc.

## **Exodus of Scientists from DRDO**

\*354. SHRI ASADUDDIN OWAISI : SHRIMATI SUMITRA MAHAJAN :

Will the Minister of DEFENCE be pleased to state :

- (a) whether a large number of scientists have left their jobs in the Defence Research and Development Organisation (DRDO) during the last few years;
- (b) if so, the number thereof and the reasons therefor;
- (c) the extent to which this brain drain has affected the projects of DRDO;
- (d) whether the Government has made any proposals to offer incentives to scientists to rest the exodus;
  - (e) if so, the details thereof; and

(f) the steps taken or being taken by the Government to attract more talented scientists to DBDO?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (f) During the last five years (2002-2006) 1007 scientists have left their jobs from DRDO due to increased opportunities available in private sectors. The rate of attrition is marginally higher compared to private sector industries

There has been no substantial impact of such attrition on completion of DRDO projects. The deficiencies are made up through regular recruitments.

A comprehensive proposal of incentives to arrest exodus of scientists has already been submitted by DRDO and is under active consideration by the Government. Comprehensive proposal has also been submitted to the Sixth Central Pay Commission.

DRDO has adopted a dynamic approach for recruitment of talented people with desired competency. DRDO conducts campus interviews in reputed institutions, like Indian Institute of Technology (IITs), and Indian Institute of Science (IISc), Bangalore. DRDO also recruits scientists through Scientists Entry Tests (SET) and fresh Ph.D shoolars under Registration of Students with Scholastic Aptitude (ROSSA). Image building exercise has been strengthened to attract young talents.

## Central Assistance for Construction of Hostels and Residential Schools

\*355. SHRI MANSUKHBHAI D. VASAVA : SHRI RATILAL KALIDAS VARMA :

Will the Minister of SOCIAL JUSTICE EMPOWERMENT be pleased to state :

(a) whether the Union Government has received proposals from various State Governments, particularly from the Government of Gujarat for matching Central

assistance for construction of Babu Jagjivan Ram Hostels and residential schools for Scheduled Caste boys and girls under the Centrally Sponsored Scheme;

- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon and the quantum of Central assistance released so far and likely to be released for the purpose?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) Yes, Sir. Central assistance amounting to Rs.109.56 lakhs has been released to the Government of Gujarat during 2006-07 for construction of one hostel each at Babu Jagjivanram Pratisthan (Government Girls Hostel) at Mehsana and Junagarh.

The State-wise release of central assistance under the Centrally Sponsored Scheme of Hostels for SC girls and boys during the year 2006-07 is given in the enclosed statement.

#### Statement

(Rs. in Lakhs)

S.	Name of State/UTs.	Girls Hostel	Boys Hostel
No.		2006-07	2006-07
1	2	3	4
1.	Andhra Pradesh	1012.50	246.30
2.	Arunachal Pradesh	0.00	0.00
3.	Assam	0.00	0.00
4.	Bihar	0.00	0.00
5.	Chhattisgarh	300.20	345.09
6.	Goa	0.00	0.00

1 2	3	4
7. Gujarat	109.56	0.00
8. Haryana	0.00	0.00
9. Himachal Pradesh	69.08	0.00
10 Jammu and Kashmir	0.00	0.00
11. Jharkhand	19.54	182.13
12. Karnataka	222.00	408.00
13. Kerala	0.00	0.00
14. Madhya Pradesh	163.47	711.43
15. Maharashtra	0.00	0.00
16. Manipur	0.00	0.00
17. Meghalaya	0.00	0.00
18. Mizoram	0.00	0.00
19. Nagaland	0.00	0.00
20. Orrisa	369.72	0.00
21. Punjab	20.00	0.00
22. Rajasthan	62.78	307.05
23. Sikkim	0.00	0.00
24. Tamil Nadu	0.00	0.00
25. Tripura	0.00	0.00
26. Uttar Pradesh	0.00	0.00
27. Uttaranchal	0.00	0.00
28. West Bengal	0.00	0.00
29. Andaman and Nicobar Islands	0.00	0.00

73

Written Answers

1 2	3	4
30. Chandigarh	0.00	0.00
31. Dadra and Nagar Haveli	0.00	0.00
32. Daman and Diu	0.00	0.00
33. Delhi	0.00	0.00
34. Lakshadweep	0.00	0.00
35. Pondicherry	0.00	0.00
Total	2348.85	2200.00

74

## Railway Freight Corridor Project

\*356. SHRI PRABODH PANDA:
SHRI SHISHUPAL N. PATLE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Japanese International Cooperation Agency has submitted its report for the Delhi-Mumbai and Delhi-Kolkata phase of the railway freight corridor project;
  - (b) if so, the details thereof;
- (c) if not, the time by which the report is likely to be submitted;
- (d) whether the Railways are preparing a separate feasibility report; and
  - (e) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):

(a) to (c) Japan International Cooperation Agency (JICA) is conducting a feasibility study for the development of Dedicated Frieght Corridors on the Delhi-Mumbai Western

76

Corridor and Ludhiana-Sonnagar Eastern Corridor. The Study is likely to be completed by October 2007.

(d) and (e) Yes, Sir. Rail India Technical and Economic Services Ltd. (RITES) has submitted a Preliminary Engineering-cum-Traffic Survey (PETS) report in January 2007 for the both the corridors. As per the report, the 1483 kms. long Jawaharlal Nehru Port (Mumbai) to Tughlakabad/ Dadri Western Corridor and the 1279 kms. long Ludhiana to Sonnagar Eastern Corridor is estimated to cost a total of over Rs. 28,000 crores. RITES has been asked to conduct a feasibility study for extension of Eastern corridor to Kolkata area in view of possibility of increase in freight traffic on account of proposed deep sea port.

[Translation]

## Import of Crude Oil

\*357. SHRI SUBHASH SURESHCHANDRA

DESHMUKH: Will the Minister of PETROLEUM AND

NATURAL GAS be pleased to state:

- (a) the quantity of the crude oil imported from various countries particularly Saudi Arabia during each of the last three years;
- (b) the details of the foreign exchange spent thereon during the said period, year-wise;
- (c) whether the Governdment has any scheme to save the foreign exchange being spent on the import of crude oil: and
  - (d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) The details of crude oil imported from various countries including Saudi Arabia during the last three years and 2006-04 (April-Dec'06) are given in the enclosed statement.

(b) The details of foreign exchange spent on the

import of crude oil during the same period is as under:—

Year		Value (Million
		US\$)
2003-04	_	18,268
2004-05		25,990
2005-06 (Prov.)		38,776
2006-07 (April-Dec. Prov.)	_	36,560

- (c) and (d) Various measures are being taken to substantially accelerate exploration activities for enhancing domestic oil and gas production which include the following:—
  - Carving out more and more areas for exploration for offer under various rounds of NELP.
  - Quicker development of discovered reserves for enabling commencement of production.
  - Use of stimulation techniques for increasing production from existing fields.
  - iv. Application of Enhanced Oil Recovery (EOR)/ Improved Oil Recovery (IOR) techniques for increasing recovery factor from existing fields.
  - v. Arresting decline from ageing fields.
  - Acquisition of exploration acreages and producing properties overseas to bring in equity oil.
  - vii. Substitution of oil through use of nonconventional source of energy such as biodiesel, ethanol, etc.

## Statement

(Qty. in MMT)

to Questions

Regions	S.	Country	2003-04	2004-05	2005-06	2006-07
	No.				(AprDec)	
1	2	3	4	5	6	7
fiddle East Region	1.	Iran	8.619	9.614	11.423	10.281
	2.	Iraq	3.883	8.330	11.225	10.220
	3.	Kuwait	10.880	11.355	10.495	8.496
	4.	Neutral zone	3.231	0.148	2.263	1.494
	5.	Oman	0.241	0.136	0.342	0.000
	6.	Qatar	0.708	1.187	0.461	1.482
	7.	Saudi Arabia	23.551	23.929	25.289	18.159
	8.	UAE	8.431	6.428	8.020	6.584
	9.	Yemen	1.967	3.508	3.560	3.082
		Sub Total	61.511	64.635	73.079	59.799
Other Regions	10.	Algeria			0.255	
	11.	Angola	2.378	2.441	1.653	1.264
	12.	Azarbaijan			0.216	0.496
	13.	Brazil	0.848	0.292	0.290	0.422
	14.	Brunei	0.539	0.807	0.481	0.568
	15.	Cameroon		0.346	0.186	
	16.	Congo		0.135		
	17.	CoteDivoire				0.145
	18.	Egypt	3.616	2.117	1.931	1.516
	19.	Equador		0.151	0.287	
	20.	Equatorial Guinea	0.415	1.659	0.566	
	21.	Equitorial Kenya				0.292

otai			90.434	95.861	99.409	81.597
		Sub Total	28.923	31.226	26.330	21.798
	<b>33</b> .	West Africa				
	<b>32</b> .	Vietnam				
	31.	Venezuela	0.830		0.291	1.461
	<b>30</b> .	Thailand		0.266	0.161	
	29.	Sudan	0.809	0.328	0.253	0.156
	28.	Russia	0.144	0.155		0.263
	27.	Nigeria	11.074	15.081	13.545	10.524
	26.	Mexico	2.498	2.279	1.438	0.848
	25.	Malaysia	3.412	3.429	3.464	3.702
	24.	Libya	1.721	1.465	0.907	
	23.	Kazakistan				
	22.	Gabon	0.639	0.275	0.406	0.141
1	2	3	4	5	6	7

## Railway Projects

\*358. SHRI DHARMENDRA PRADHAN : SHRIMATI KARUNA SHUKLA :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are considering to bear the States' share of expenditure on the railway projects proposed to be undertaken in various States from Railway funds;
- (b) if so, whether the Railways have received proposals from various States in this regard;
  - (c) if so, the details thereof; and
  - (d) the action taken thereon?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):

- (a) No, Sir.
  - (b) No. Sir.
  - (c) and (d) Do not arise.

[English]

# Functioning of CPSEs without Chief Executives

\*359. SHRI GURUDAS DASGUPTA: SHRI K.C. PALLANI SHAMY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

to Questions

- (a) whether a number of Central Public Sector Enterprises (CPSEs) are functioning without full time Chief Executives and a number of posts of functional Directors are also lying vacant for a long time in the CPSEs.
- (b) if so, the details of such CPSE: alongwith details of the vacant posts:
- (c) the reasons for delay in filling up such vacant in these CPSEs: and
- (d) the time by which these vacant posts are likely to be filled in?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV):
(a) and (b) As per available information, 4 posts of Chief Executives and 32 posts of functional Directors in Central Public Sector Enterprises (CPSEs) are lying vacant for more than six months. The list of 36 vacant board level posts indicating the date of vacancy is enclosed as statement.

- (c) The reasons for delay in some of the Board level appointments include, delay in obtaining vigilance clearance, approval of competent authority, delay in taking over of charge by the appointee, sudden vacancies arising, court cases, revival of posts kept in abeyance by the concerned Ministries, etc.
- (d) The appointments of Chief Executives and Functional Directors in CPSEs are made by the concerned Administrative Ministries/Departments on the basis of recommendations made by the Public Enterprises Selection Board (PESB), and after obtaining the approval of competent authority. The Government has issued detailed guidelines indicating the time frame for filling up such posts in CPSEs. The PESB recommendations should be made at least 6 months in advance of the date of occurrence of vacancy and are sent to the concerned Ministry/Department for completing other formalities.

#### Statement

Details of Board level vacancies in Central Public Sector Enterprises (CPSEs) existing for more than six months (as on 17.04.07)

(i) Board level vacancies in CPSEs where recommendations of Public Enterprises Selection Board (PESB) are awaited.

S. No.	Name of the Post	Date of Vacancy
1.	Director (RandD), Indian Oil Corporation	22.11.05
2.	Director (Tech), Bharat Bhari Udyog Nigam Limited	30.03.06
3.	Director (Finance), Indian Drugs and Pharmaceuticals Limited	24.05.06
4.	MD, NERAMAC	03.10.06

(ii) Board level vacancles in CPSEs where recommendations have been sent to the concerned Ministries/Departments and awaiting approval.

S. No.	Name of the Post	Date of Vacancy
1	2	3
1.	Director (C&M), Indian Tourism Development Corporation Limited	16.03.05
<b>2</b> .	Director (CS), Indian Railway Catering & Tourism Corporation Limited	04.07.06
3.	Director (BTandC), Shipping Corporation of India Limited	01.03.06

83

1	2	3	1	2	3
4.	Director (Technical), Hindustan Latex Limited	24.04.06	18.	Director (Finance), Heavy Engineering Corporation Limited	<b>05.05.06</b>
5.	Director (Technical), Hindustan Organic Chemicals Limited	19.07.06	19.	Director (Projects), Rail Vikas Nigam Limited	05.09.06
6.	Director (Marketing), Hindustan Organic Chemicals Limited	19.07.06	20.	CMD, Bharat Bhari Udyog Nigam Limited	30.03.06
7.	Director (Marketing and CP), Central Warehousing Corporation	15.11.05	(iii)	Board level vacancies in CPSEs when of competent authority has been of incumbent is yet to join.	
8.	MD, Braithwaite and Company Limited	01.04.06	S. No.	Name of the Post	Date of Vacancy
9.	Director (Marketing), Heavy Engineering Corporation Limited	05.05.06	1	2	3
10.	CMD, Pawan Hans Helicopters Limited	01.07.06	1.	Director (Production), Heavy Engineering Corporation Limited	16.06.05
11,	Director (NP&M), Railtel Corporation of India Limited	18.07.06	2.	Director (Technical), Scooters India Limited	13.09.05
12.	Director (Commercial), Steel Authority of India Limited	18.08.06	3.	Director (Finance), Satluj Jal Vidyut Nigam Limited	02.12.05
13.	Director (Marketing), National Textiles Corporation Limited	22.05.06	4.	Director (MS), Ennore Port Limited	01.07.06
14.	Director (Op), Cochin Shipyard Limited	11.10.06	5.	Director (Finance), National Buildings Construction Corporation Limited	01.09.06
15.	Director (Finance), Indian Railway Finance Corporation Ltd.	01.09.06	6.	Director (Finance), Central Warehousing Corporation	15.11.05
16.	Director (Projects), Rashtriya Ispat Nigam Limited	07.09.06	7.	Director (Pers), Central Warehousing Corporation	15.11.05
17.	Director (HR), National Textiles Corporation Limited	22.05.06	8.	Director (Works), IRCON International Limited	01.09.05

1	2	3
		·····
9.	Director (Marketing), MMTC	19.09.06
	Limited	
10.	Director (P&M), Mishra Dhatu	17.08.06
	Nigam Limited	
11.	Director (Finance), Braithwaite	30.03.06
	and Company Limited	
12.	Director (Finance), Electronic	09.10.06
	Corporation of India Limited	

CMD: Chairman-cum-Managing Director.

MD: Managing Director.

## Imposition of Cess for Development of Unviable Non Metro Airports

\*360. SHRI ADHIR CHOWDHURY : SHRI REWATI RAMAN SINGH :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Government proposes to impose a cess to fund the development of unviable non metro airports in the country;
- (b) if so, the details thereof alongwith the amount likely to be generated therefrom; and
- (c) the strategies to be adopted for development of these airports to make them viable?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) At present, no such proposal is under consideration.

- (b) Does not arise.
- (c) The Terminal Buildings with associated infrastructure and air side facilities (Runway, Taxiway and Apron) will be developed by Airports Authority of India

(AAI) at the 35 selected Non-Metro airports utilizing its internal resources. The city side development of these airports will be done in Public-Private Partnership (PPP).

# Introduction of Modern Technology in Coal Mines

3073.SHRI HITEN BARMAN : Will the PRIME MINISTER be pleased to state :

- (a) whether there is any proposal under consideration of the Government for the introduction of modern technology;
  - (b) if so, the details thereof:
- (c) the details of the mines of SECL identified by Coal India Limited (CIL); and
- (d) the extent to which the introduction of modern technology is likely to boost the underground production?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO) : (a) and (b) Adoption of modern technology is a continuous process. Coal India Limited (CIL) and its subsidiary companies including South Eastern Coalfields Limited (SECL) have introduced modern technologies in some of their underground (UG) and opencast (OC) mines in line with global trend. UG mines in CIL have been gradually mechanized by introducing side discharge loaders (SDLs), Load haul dumpers (LHDs), belt conveyors, roof bolting machines etc. Continuous miner technology and Powered Support Longwall Technology have been tried in some underground mines for obtaining higher production. productivity and safety. In OC coal mines, CIL is using dragline and shovel dumper operations and higher capacity equipments, input crushing conveying and surface miner technologies depending upon the requirement.

(c) Sheetaldhara Kurja mine, Khairaha UG mine and Rani Atari UG mine have been identified for

introducing continuous miner technology. Haldibari, Ketki and Vijay (West) UG have been identified for introducing low capacity continuous miner. SECL is also planning to introduce blasting gallery method in one of their mines in Chirimini area.

(d) As a result of introduction of modern technology, the underground production at the end of XI plan is likely to be around 54 million tonnes.

## By-pass Ring and Half Ring Road

3074.SHRI PRALHAD JOSHI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) the details of the construction of by passes, ring roads and half ring roads taken up or proposed to be taken up under Build Operate Transfer (BOT) and Build Own Operate and Transfer (BOOT) schemes during the last three years. State-wise:
- (b) the details of the by passes for which proposals have been sent by the Governments of Karnataka and other States during the last three years;
- (c) whether these proposals have been approved by the Union Government;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) The details are being collected and will be laid on the Table of the House.

[Translation]

## Hoarding on National Highways

3075 SHRI KULDEEP BISHNOI: Will the Minister of

SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has formulated any rules/guidelines to prevent the placement of big hoardings on national highways;
  - (b) if so, the details thereof;
  - (c) if not, the reasons therefor; and
- (d) the new measures being taken by the Government for regulating the placement of the hoardings of various advertisement agencies/political parties on the national highways?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) As per Ministry's policy, no advertisementa/hoardings are allowed on National Highway land except informatory signs of public interest. However, under the policy of private sponsorship of road signs and greening of National Highway, the private entrepreneurs are allowed to depict the name/logo of their company in a sign of specified dimension.

- (c) Does not arise.
- (d) Instructions have been issued to executing agencies for removal of unauthorized hoardings.

### Allocation of Funds to Bihar

3076.SHRI GIRIDHARI YADAV : Will the PRIME MINISTER be pleased to state :

- (a) the amount allocated to Bihar during the year 2005-2006 from various funds;
  - (b) the details of progress as result thereof;
- (c) whether the Union Government is satisfied with the progress made in the State; and
- (d) if not, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) and (b) The approved outlay for the Annual Plan 2005-06 of Bihar, which was financed through State's resources and various items of Central Assistance, was Rs. 5329.65 crore against which the State Government have reported an expenditure of Rs. 4465.50 crore which is more than 83% of the approved outlay.

- (c) The State Government have taken a number of initiatives in terms of administrative reforms, decentralization and simplification of procedure, delegation of powers, etc. resulting in increase in the level of expenditure during 2006-07
  - (d) Does not arise.

### **Complaints Redressal Machineries**

3077.SHRI HANSRAJ G. AHIR: Will the PRIME MINISTER be pleased to state:

- (a) the achievement of Complaints/Grievances redressal machineries in Government Departments and Public Sector Undertakings:
- (b) whether the Government proposes to enact a law to make the system more effective; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

(a) Each Ministry/Department and Public Sector Undertaking has an internal grievance redress machinery, as grievances are redressed in a decentralised manner. The Public Grievances Redress and Monitoring System (PRRAMS) developed by the Department has facilitated lodging of grievances on line from any geographical location and also viewing status of redressal by complainants.

- (b) No, Sir.
- (c) Does not arise.

[English]

#### Research Contracts

# 3078.SHRI SURESH PRABHAKAR PRABHU : DR. VALLABHBHAI KATHIRIA :

Will the PRIME MINISTER be pleased to state :

- (a) whether the Government has awarded research contracts to Consultants, NGOs, Academic and Research Organizations etc.;
- (b) if so, the details thereof during the last three years and the progress made in this regard;
- (c) whether the research contracts are illustrated on the website of the Ministry;
  - (d) if not, the reasons therefor; and
- (e) the details of the internal process in deciding the topics of the research contracts?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) The Planning Commission under its Social Economic Research (SER) Scheme provides grants-in-aid to Research Organizations/Universities/Academiclans/Researchers for undertaking research studies which are relevant for the programmes and policies of the Planning Commission.

- (b) The list of research studies approved during the last three years (2003-04, 2004-05 and 2005-06) and the progress made in this regard is given in the enclosed Statements I, II and III respectively.
- (c) and (d) The completed research projects alongwith the reports are illustrated on the website of the Planning Commission.
- (e) The proposal received in Socio-Economic Research (SER) unit is examined in consultation with the subject matter division and the concerned Member in the

Planning Commission to examine the relevance of the subject for the programmes and policies of the Planning Commission. The proposal is also examined by the Internal Finance Cell of the Planning Commission for examination of the financial aspects. After which the

proposal is placed before a committee of Group-of-Advisers (GOAs) under the Chairmanship of Member Secretary/Secretary of the Planning Commission. The minutes of their meeting are placed before the Deputy Chairman, Planning Commission for approval before approving the research study.

#### Statement-l

## Planning Commission

## (SER Division)

## Studies approved and their progress during the year (2003-04)

S. No.	Name of University/Institute	Title of the Study	Status/Progress
1	2	3	4
1.	Natural Resources India Foundation, New Delhi	Pilot study project on the Mechanism or sustainable dev. And promotion of herbal and medical plants - Uttaranchal	Completed
2.	Indian Society of Agricultural Statistics, New Delhi	Evaluation of Socio Economic Dev. In small Areas	Completed
3.	Gramin Vikas Sewa Sansthan, West Bengal	Impact of Minor Irrigation project on Economic Dev. in Six Tribal Majority Districts of Jharkhand, Orissa and West Bengal	Completed
4.	Social Policy Research Institute, Jaipur	Inter Regional Economic Inequalities in Rajasthan	Completed
5.	Noble Social and Educational Society, Tirupati, A.P.	Status of Education Among Muslim Minorities in A.P. and U.P.	Completed
6.	Institute of Dev. Studies, University of Lucknow, (U.P.)	A study of the Problems of Sick Small Scale Industries in UP and suggested strategies for their Revival	Completed
7.	Centre for Media Studies, New Delhi	Research study on Continuing Education Programme: An Impact Study	Completed
8.	Centre for Policy Research, New Delhi	Economic Reforms and Regional Disparities in Economic and Social Development in India	Completed

1	2	- 3	4
9.	Tripude College of Social Work, Nagpur	Migrant Tribal Women and Girls in Ten Cities: A Study of their Socio-Cultural and Economic Status and Conflict with Special Reference to Social Intervention	Completed
10.	Indian Institute of Education, Pune	A Study of Extent and Causes of School Drop-outs in Primary Schools in Rural Maharashtra	Completed
11.	Sampradaan-Indian Centre for Philanthropy (SCIP), New Delhi	A review of the Charities Administration in India and Feasibility of setting up a National Charities Commission	Completed
12.	Council for Economic and Social Research, New Delhi.	Evaluation of Indira Aawas Yojana in Orissa	Completed
	Institute of Human Development, New Delhi.	Employment Generation in Uttaranchal: Constraints and Opportunities	Completed
14.	G.B. Pant Social Science Institute, Allahabad.	Rural Housing and Living Condition of People Settled in Rural Uttar Pradesh	Completed
15.	Vision Foundation for Development  Management, New Delhi.	Social Audits and Gram Sabha/Panchayati Raj - A Study of Present Status and Recommendation of Methods to Make it Viable Instrument for Sustainable Programme Delivery	Completed
16.	National Institute of Rural Development (NIRD), Guwahati - for Assam	Efficacy and Effectiveness of Food for Work Programme Element in the Sampoorna Grameen Rozgar Yojana (SGRY)	Completed
17.	Developing Countries Research Centre (DCRC), University of Delhi - for Orissa	Efficacy and Effectiveness of Food for Work Programme Element in the Sampooma Grameen Rozgar Yojana (SGRY)	Completed
18.	XLRI, Jamshedpur - for Bihar	Efficacy and Effectiveness of Food for Work Programme Element in the Sampoorna Grameen Rozgar Yojana (SGRY)	Completed
19.	Centre for Economic and Social Studies, Hyderabad - for Andhra Pradesh	Efficacy and Effectiveness of Food for Work Programme Element in the Sampoorna Grameen Rozgar Yojana (SGRY)	Completed

95	Written Answers	APRIL 26, 2007	to Questions 96
1	2	. 3	4
20.	Indira Gandhi Institute of Development Research, Mumbai - for Maharashtra	Efficacy and Effectiveness of Feod for Wo Programme Element in the Sampooma Grameen Rozgar Yojana (SGRY)	rk Completed
21.	G.B. Pant Social Science Institute, Allahabad - for Uttar Pradesh	Efficacy and Effectiveness of Food for Wo Programme Element in the Sampooma Grameen Rozgar Yojana (SGRY)	rk Completed
22.	DEBATE, Bhopal - for Madhya Pradesh	Efficacy and Effectiveness of Food for Wo Programme Element in the Sampoorna Grameen Rozgar Yojana (SGRY)	rk Completed
23.	BL Centre for Devt., Research and Action, Lucknow	Micro Finance and Empowerment of SC Women—Self Help Groups in UP and UA	Completed
24.	Bonded Labour Liberation Front, Jantar Mantar, New Delhi	Mazdoorvani Programme on All India Rad	dio Completed
		Statement-II Planning Commission	

## (SER Division)

# Studies approved and their progress during the year (2004-05)

S. No.	Name of University/Institute	Title of the Study	Status/Progress
1	2	3	4
1.	Institute of Social Sciences, New Delhi	Evolving Methodology for Participatory Micro Level Planning	Completed
2.	Institute for Studies in Industrial Development, Delhi	India and China in WTO; Building Complementarities and Competitiveness in the External Trade Sector	Completed
3.	Mathura Krishna Foundation for Economic and Social Opportunity and Human Resource Development (MAKER) Muzzafarpur, Bihar	Socio-Economic conditions of Adolescent Girls - A Study of Backward Districts of Poverty Dominated States	Completed

97	Written Answers	VAISAKHA 6, 1929 (Saka)	to Questions 98
1	2	3	4
4.	Centre for Rural Development and Environment, Bhopal, Madhya Pradesh	Development of Agriculture and Allied Activities in Madhya Pradesh through KVKs	Completed
5.	Society for Economic and Social Transition (SEST), New Delhi	Rural Cluster Development - A Case Study	Completed
6.	Nabakrushna Choudhury Centre for Development Studies, Bhubneswar, Orissa	Making JF work towards Forest Conservation or in Orissa; some conceptual, Institutional and Participatory Issues	•
7.	Institute of Social Sciences, New Delhi	Role of Panchayati Raj Institutions (PRIs) in Execution and Implementation of Plan Projects in Union Territories without Legislature	Completed
8.	Haryana Institute of Rural Development, *Nilokeri (Karnal)	Mobilization and Management of Financial Resources by Panchayati Raj Institutions – A Study of Haryana State	Completed
9.	The EFI Social and Labour Research Foundation, Mumbai	Employment Generation in Post Globalization	n Completed
10.	NIPFP, New Delhi	A Study Paper on State Finances	Completed
		Statement-III	
		Planning Commission	
		(SER Division)	
Res	search Studies approved and their prog	gress during the year (2005-06):	
 S.	Name of University/Institute	Title of the Study	Status/Progress

S. No	Name of University/Institute	Title of the Study	Status/Progress
1	2	3	4
1.	Institute of Social Development, Udaipur	Empowerment of women through Participation in PRIs	Completed
2.	Centre for Market Research and Social Development, New Delhi	Evaluation/impact Assessment of Rural Sports Programmes in India	Completed

99

1	2	3	4
3.	Centre for Development alternatives, Ahemdabad	Multiple Impact of Droughts and Assessment of Drought Policy in Selected States in India	Ongoing
4.	Agricultural and Rural Development Consultancy Society, Bhubaneswar	A Study of food related Nutrition Deficiency in KBK District of Orissa	Ongoing
5.	Institute of Economic Growth, New Delhi	Estimation of National Parameters for Project Appraisal in India	Ongoing
6.	Socio Economic and Educational  Development Society, New Delhi	Tribal Handicraft- an option for livelihood of Tribal Community in the States of Rajasthan, Uttaranchal, Chhattisgarh and Arunachal Pradesh	Completed
7.	EKATARA-Society for Development Alternatives for Women, New Delhi	Evaluation of Swaranjayanti Gram Swarojgar Yojana (SGSY) in selected Blocks of M.P.	Ongoing
8.	Foundation for Public Economics and Policy Research, New Delhi	Mobilizing Resources through Reform of State non-taxes sources for plan Development	Completed
9.	Sulabh Institute of Development Studies, Patna	Empowerment of elected schedule cast members of PRIs in Bihar	Completed
10.	Society for Integration and Development Action, Jabalpur	Impact of the provisions of Panchayat Act, 1996 on Tribal Development in Mandla and Dindori Districts of Madhya Pradesh	Ongoing
11.	Development Support Centre, Ahemdabad	Action Research in Participatory Irrigation  Management in Gujarat and Andhra Pradesh	Ongoing
12	. Integrated Research and Action for Development, New Delhi	Decentralized Procurement: Fiscal and Welfare Implications	Ongoing
13	. G.B. Pant Social Science Institute, Allahabad	Public Distribution System of Essential Commodities as Social Safety Net	Completed
14	. M.P. Institute of Social Science Research, Bhopal	Chronic Poverty in Remote Tribal Areas	Ongoing
15	. Consumer Unity and Trust Society, Jaipur	Comparative Study of Regulatory Frame Work in Infrastructure Sector: Lessons for India	Ongoing

101

2	3	4
6. Asian Society for Entrepreneurship Education and Development, New Delhi	Comparative Study of Self Help Groups formed by SGSY and NABARD in Northern India	Ongoing
<ol> <li>S.P. Memorial Shiksha Niketan Samiti, Assam</li> </ol>	Psycho Socio Impact of Terrorist Violence Activities on Women and Children	Ongoing
8. Equity Foundation, Patna	Economic Participation of Women in Bihar	Ongoing
9. India Development Foundation, Gurgaon	Construction of Social Accounting Matrix (SAM): 2003-04	Completed
Singamma Sreenivasan Foundation,     Bangalore	Strengthening the capacity of elected women in preparation of village level planning in women led Panchayat	Completed
1. Basti Area Development Council, Orissa	Comparative Study on Infact Mortality and Fertility among Rural Tribal and Urban Slum Population in Balasore District of Orissa	Ongoing
2. Sankalap, New Delhi	Evaluation of the scheme of setting up education complexes in low literacy peckets for the development of Women's literacy	Ongoing
3. Samya-Centre for Equity Studies, New Delhi	Policy Exclusion of Urban Poor in India	Ongoing
4. Dr. Durga Das Roy, Emeritus Fellow, UGC. Formerly Professor of Economics, Rabindra Bharati University, Kolkata	Mid-Term Evaluation study of the composition and working of Swama Jayanti Gram Sworozgar Yojana in 24 Paragana District of W.B	Ongoing
5. Institute of Social Development, Udaipur	Impact of scheme of training and rehabilitation on the socio-economic improvement of Scavengers in Rajasthan	Ongoing
6. Solidarity of the Nation Society, Gonda	Functioning and Performance of Swa-Shakti and Swyam Siddha Projects in India	Ongoing
7. The Energy Resource Institute, New Delhi	A Proposal for HIV/AIDS intervention for the Indian Industry throughout the supply chain on HIV/AIDS	Completed

## [Translation]

### Discontinuance of Central Schemes

3079.SHRI RAGHUVEER SINGH KOSHAL: Will the PRIME MINISTER be pleased to state:

- (a) whether the Planning Commission has proposed/suggested for discontinuing a large number of Central Schemes/programmes related to various Ministries;
  - (b) if so, the details thereof, Ministry-wise;
- (c) whether the Government has taken any decision in regard to the recommendations of the Commission;
  - (d) if so, the details thereof;
- (e) whether the Commission has recommended any alternate schemes; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) to (f) While preparing a Plan, Planning Commission conducts Zero Based Budgeting (ZBB) exercise. The primary purpose of this exercise is to ensure convergence, efficiency and efficacy of schemes according to Plan priorities and targets, and also the use of available resources in the most judicious and economically efficient manner. The Commission in its internal exercise towards Zero Based Budgeting (ZBB) for the 11th Plan, proposed to discontinue 113 Centre Sector Schemes. However, on subsequent consultations with various Ministries/Departments, 40 of these identified Centre Sector Schemes were retained in their Annual Plan 2007-08. The ZBB exercise would be continued further during the formulation of 11th Plan in consultation with Ministries/Departments. Ministry-wise list of these 40 schemes is enclosed at statement.

#### Statement

S.No.	Name of Schemes initially proposed to be discontinued by Planning Commission but subsequently retained for 2007-08	BE 2006-07 (Rs. crore)
<u> </u>	2	3
	Department of Agricultural and Cooperation	
	Watershed Development Council	1. <b>35</b>
•	Strengthening Agmark Grading and Export Quality Controls	1.15
-	Small Farmers Agri Business Consortium (SFAC)	38.00
•	Secretariat Economic Service	8.55
	Ministry of Coal	
	Detailed Drilling in Non-CIL Blocks	11.61
<b>i.</b>	Environment Measures and Subsidence Control	55.90
<b>'</b> .	Research and Development	21.09
	Coal Controller Organization	0.22
<b>)</b> .	Information Technology	3.00

105	Written Answers VA	SAKHA 6, 1929 (Saka)	to Questions	106
1	2		3	
	Ministry of Commerce			
10.	Footwear Design and Dev. Institute		1.00	
11.	Director General of Foreign Trade		4.86	
12.	DGCI and S		4.00	
13.	Computerization in DGS and D		4.00	
	Department of Industrial Policy and F	romotion		
14.	Modernization and Strengthening of Pa	atent Office (Revenue)	14.00	
	Department of Public Enterprises			
15.	Counseling, Retraining and Re-deploy	ment	30.87	
	Department of Heavy Industry			
16.	Restructuring of PSEs under DHI		87.82	
	Ministry of Labour			
17.	Modernization of Machine Tabulation	Jnit	0.90	
	Department of Secondary and Higher	Education		
18.	Joint Indo Mongolian School at Mongo	blia	1.00	
19.	Dr. Zakir Hussain Memorial College To	rust	1.50	
20.	Grants-in-aid to Institutions: NIEPA (ch	anged name NUEPA)	5.00	
	Ministry of Textiles			
21.	Technology Upgradation Fund (TUFs)		550.00	
22.	NIFT		11.00	
23.	R and D including TRAs		1.00	
24.	Export Promotion Studies		1.00	
25.	Institute of Textile Management, Coimb	atore	5.00	

107	Written Answers APRIL 28, 2007	to Questions	10
1	2		3
	Ministry of Urban Development		
26.	Pilot Project on Solid Waste Management near Airport in	few selected Cities 35	.00
	Ministry of Urban Employment and Poverty Alleviation		
27.	UNDP Assistance for National Strategy for Urban Poor	9.	00
	Ministry of Information and Broadcasting		
28.	Acquisition and exhibition of archive films	Ö.	73
<b>29</b> .	Establishment of computerized management/up gradation of	of infrastructure of CBFC 0.	50
<b>30</b> .	Training and Skill Development (SRFTI) (New Scheme)	2.	56
31.	"Monitoring and Modernization of Certification Process" (for training courses and studies") (CBFC)	rmerly "Organization of 1.	86
<b>32</b> .	HRD aspects including scholarship and exchange program	nmed, (FTII, Pune) 0.	10
<b>33</b> .	HRD aspects including scholarship and exchange program	nme, (SRFTI, Kołkata) 0.	23
34.	Up gradation and Modernization of FTII	2.	05
<b>35</b> .	(a) Export promotion through Film Festivals in India (DFF)	3.	.53
<b>36</b> .	Grant-in-aid to FFSI and NGOs engaged in anti-piracy wo	rk (Main Sectt.) 0.	.20
<b>37</b> .	Setting up of Museum of Moving Images	7.	.00
<b>38</b> .	Film festival Complex - Alteration and Additions - Major v	vork 3.	.18
	Ministry of Youth Affairs and Sports		
<b>39</b> .	State Sports Academy	4.	.00
	Ministry of Culture		
<b>40</b> .	I.G.N.C.A.	0.	.50
	Total	934	4.26

[English]

### **Utilization of Fund**

3080.SHRI RAM KRIPAL YADAV :
SHRI ANANDRAO VITHOBA ADSUL :
SHRI ADHALRAO PATIL SHIVAJIRAO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether his Ministry has failed to utilize its budgetary allocation fully;
  - (b) if so, the reasons therefor; and
- (c) the percentage of funds which remain unutilized during 2006-07?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) For the year 2006-07, the Ministry of Health and Family Welfare had been allocated an outlay of Rs.11305 crore (Plan) which was reduced to Rs.10000 crore at RE stage. This reduction was largely due to unspent balances lying with States and slow pace in fulfillment of necessary financial requirements for further releases in respect of certain programmes. As this

allocation is for the period 1.4.2006 to 31.3.2007, it would not be possible to indicate the amount remaining unutilized at this stage.

#### Vacancies in OIA

3081.SHRI S.K. KHARVENTHAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether a large number of posts are lying vacant in the Ministry;
  - (b) if so, the details thereof, category-wise;
- (c) whether the Government has taken any steps to fill the vacant posts;
- (d) if so, the details thereof and the time by which the vacant posts are likely to be filled up; and
  - (e) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (e) Some posts are vacant in the Ministry. The bulk of the vacancies are in the support staff such as LDCs/UDCs, Stenographers and Peons. The category-wise details of the vacant posts, reasons for vacancies and action taken to fill these vacancies are indicated in the enclosed statement.

Statement

Details of vacant posts in the Ministry of Overseas Indian Affairs

Name of the Post	No. vacant	Reasons for vacancy	Action taken to fill up
1	2	3	4
Ministry			
Principal Private Secretary	1	Repatriation-MEA cadre post	MEA requested to send a panel
Section Officer	1	Promotion of incumbent	MHA, being cadre authority, requested to nominate an officer

1	2	3	4
Private Secretary	1	Reversion of individual	MHA, being cadre authority, requested to nominate an officer
Accountant	2	Post meant for Pay and Account office	Action to fill being taken by Pr. CC/
Assistant	2	Promotion of incumbents	MHA, being cadre authority, requested to nominate Assistants
Personal Assistants	2	Nominated Persons yet to join	
Jr. Hindi Translator	2	Vacant since creation	Department of Official Languages have been repeatedly requested to fill the posts
Steno. Grade 'D'	11	Vacant since creation	MHA, being cadre authority, requested to nominate Stenographers
Upper Division Clerk	4	Vacant since creation	MHA, being cadre authority, requested to nominate officials
Lower Division Clerk	8	Vacant since creation/transfer of 2 incumbents	MHA, being cadre authority, requested to nominate officials
Daftry/Peopn	11	Vacant since creation	Recruitment action in progress
Protector of Emigrants Of	fices		
Protector of Emigrants (DS level)	1	Nominated person not joined	Fresh nomination received.  Expected to joint shortly
Assistant	1	Repatriation	Fresh panel under preparation
Lower Division Clerk	1	Repatriation	Fresh panel under preparation
Stenographer Gr. 'D'	1	Selected person did not join	Fresh panel under preparation

## [Translation]

# Restrictions on Religious Practices by Hindus

3082.SHRI AVINASH RAI KHANNA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Hindus staying in some Muslim countries are not allowed to perform religious functions i.e.
   Cremation, Pooja Path etc.;
- (b) if so, the details thereof including the names of such countries;

### (d) if so, the outcome thereof?

THE MINISTER FOR OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Yes, Sir. Due to their own traditions and customs, certain Muslim countries discourage observance of Hindu rituals in public.

(c) and (d) As and when such issues are brought to the notice of the Government, the latter takes up the matter with the countries concerned.

(Enalish)

#### Recommendation of Second ARC

3083.SHRIMATI ARCHANA NAYAK : Will the PRIME MINISTER be pleased to state :

- (a) whether the second Administrative Reforms Commission has recommended that the Lok Pal be given a constitutional status and keep PM out of the Ombudsman's jurisdiction.
  - (b) if so, the details thereof:
- (c) whether there is any proposal to bring judges under its ambit:
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

(a) Yes, Sir.

- (b) A statement containing the recommendations of the second Administrative Reforms Commission in this regard is laid on the Table of the House.
  - (c) No, Sir.

- (d) Does not arise.
- (e) The second Administrative Reforms Commission has recommended in para 2.9.23 of its Fourth Report for constitution of 'A National Judicial Council" for recommending appointment of Supreme Court and High Court judges by a collegium having representation of the executive, legislature and judiciary. It should also be entrusted with the task of oversight of the judges and to enquire into judicial misconduct and impost minor penalties. It can also recommend removal of a judge, if so warranted to the President.

#### Statement

Extracts of the recommendation of second Administrative Reforms Commission made in its Fourth Report

#### 4.3.15 Recommendations:

- a. The Constitution should be amended to provided for a national Ombudsman to be called the Rashtriya Lokayukta. The role and jurisdiction of the Rashtriya Lokayukta should be defined in the Constitution while the composition, mode of appointment and other details can be decided by Parliament through legislation.
- b. The jurisdiction of Rashtriya Lokayukta should extend to all Ministers of the Union (except the Prime Minister), all state Chief Ministers, all persons holding public office equivalent in rank to a Union Minister, and Members of Parliament. In case the enquiry against a public functionary establishes the involvement of any other public official along with the public functionary, the Rashtriya Lokayukta would have the power to enquire against such public servant(s) also.
- c. The Prime Minister should be kept out of the jurisdiction of the Rashtriya Lokayukta for the reasons stated in paras 4.3.7 to 4.3.11.
- d. The Rashtriya Lokayukta should consist of a

serving or retired Judge of the Supreme Court as the Chairperson, an eminent jurist as Member and the Central Vigilance Commissioner as the ex-officio Member

- The Chairperson of the Rashtriva Lokavukta A should be selected from a panel of sitting Judges of the Supreme Court who have more than three years of service, by a Committee consisting of the Vice President of India, the Prime Minister, the Leader of the Opposition. the Speaker of the Lok Sabha and the Chief Justice of India. In case it is not possible to appoint a sitting Judge, the Committee may appoint a retired Supreme Court Judge. The same Committee may select the Member (i.e. an eminent jurist) of the Rashtriva Lokavukta. The Chairperson and Member of the Rashtriva Lokayukta should be appointed for only one term of three years and they should not hold any public office under the government thereafter, the only exception being that they can become the Chief Justice of India, if their services are so required.
- (f) The Rashtriya Lokayukta should also be entrusted with the task of undertaking a national campaign for raising the standards of ethics in public life.

[Translation]

### Nehru Yuva Kendra

# 3084.SHRI MAHAVIR BHAGORA : SHRI JOACHIM BAXLA :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the Government is contemplating to include new districts for establishing Nehru Yuva Kendra (NYK);
- (b) if so, the details thereof; State-wise and the time by which these Kendras are likely to be set-up;

- (c) the criteria/norms for releasing funds under the schemes:
- (d) the details of the funds released by the Government during the last three years, State-wise;
- (e) the details of the target set and achieved by NYKs:
  - (f) whether NYKs were shifted from certain districts:
- (g) if so, the details thereof and the reasons therefor:
- (h) whether there is any separate provision for the SCs/STs under these schemes; and
  - (i) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) and (b) The Nehru Yuva Kendra Sangathan (NYKS) has district Kendras in 500 districts at present. For extension of the NYK to the remaining 123 districts, it is proposed to adopt a phased approach, linked to the number and level of activity of youth clubs in each district.

- (c) Funds are released under various schemes as per the approved Annual Action Plan and project proposals of Nehru Yuva Kendra Sangathan.
- (d) The Ministry of Youth Affairs and Sports provide block grant to NYKS for establishing and conducting various programmes. The details of funds released by NYKS to their Kendras, State-wise is given is the enclosed Statement-I.
- (e) Details of the targets and achievements are indicated in the enclosed Statement-II.
- (f) and (g) Yes, Sir. In the year 2003-04, one NYK office was shifted to district Harda from Indore on administrative ground.

to Questions

(h) and (i) There is no separate provision for SCs/STs under the Scheme implemented by NYKS. However, the guidelines stipulate the participation of SCs/STs in all the programmes and field activities of NYKS.

## Statement

# Details of funds released during the last three years State-wise

S. No.	Name of State/UTs	2003-04	2004-05	2005-06
1	2	3	4	5
	Andaman and Nicobar Islands	4435123	5603632	10568228
2.	Andhra Pradesh	18127440	20507408	45151310
	Arunachal Pradesh	1858802	2086819	4903206
4.	Assam	18775187	23523121	42065116
5.	Bihar	27821019	30670254	44298367
6.	Chandigarh	857058	2540975	1910872
7.	Chhattisgarh	5885992	5706819	5163436
	Dadra and Naga Haveli	r 441445	402539	479173
9.	Daman and Diu	953853	822984	794991
10.	Delhi	1833005	3741802	3584545
11.	Goa	1632040	1563013	1764348
12.	Gujarat	13111507	12902700	19293796
13.	Haryana	6417507	14226964	17282880
	Himachal Pradesh	5114736	13845181	·13542267

1 2	3	4	5
15. Jammu and Kashmir	5353922	13706877	17834663
16. Jharkhand	10914440	14724244	20329597
17. Karnataka	15221722	16500038	12608883
18. Kerala	17654416	12786039	14496660
19. Lakshadweep	269121	346320	73800
20. Madhya Pradesh	44807226	31114471	27519380
21. Maharashtra	25085463	22873182	2227505 <b>9</b>
22. Manipur	8119856	8674937	15937 <b>636</b>
23, <b>Me</b> ghalaya	3178473	3547855	8628915
24. Mizoram	1538353	2162022	3350532
25. Nagaland	4227708	4740842	7220342
26. Orissa	15195844	18289593	44255144
27. Pondicherry	1740259	2041628	5841904
28. Punjab	5189160	11285224	11726665
29. Rajasthan	11720136	27213031	19955041
30. Sikkim	2159034	3243082	59 <sup>2</sup> 15 <b>26</b>
31. Tamil Nadu	24161784	25391547	36912318
32. Tripura	2834906	3507716	<b>59987</b> 62
33. Uttar Pradesh	49895802	66151027	99108962
34. Uttaranchal	9619191	15224975	14484665
35. West Bengal	20469418	24922190	44435462
Total	386620948	466591051	649718421

Statement-II

Details of Target Set and Target Achieved by NYKS

Programmes	Target set			Target achieved		
	2003-04	2004-05	2005-06	2003-04	2004-05	2005-06
1	2	3	4	5	6	7
Regular Programmes						
Youth Club Development Prog.	1500	1500	1500	2034	1412	1336
Vocational Training Programmes	2000	2000	2000	3987	5501	4929
Awareness Campaign	1500	1500	1500	2349	1365	1352
Work Camps	1500	1500	1500	1643	1404	1337
Sports Promotion Programmes	1500	1500	1500	2247	1558	1864
Workshops and Seminars	500	500	1000	1487	687	962
Cultural Programmes	1500	1500	1500	2067	1512	1888
Celebrations of National/International  Days/Weeks	6000	6000	7500	8696	11556	11245
Adventure Promotion Programmes	1000	1000	1000	873	889	614
Training in Self Employment Projects (TSEP)	_	_	500		_	320
District Level Youth Convention		_	500	_		182
Schemes of the Ministry						
National Service Volunteers	4400	4400	5000	4362	4324	5000
Youth Development Centre	5000 by 10th Plan	5000 by	5000 by	139	705	•
Awards to Outstanding Youth Clubs						
District Youth Club Awards	500	500	500	290	347	398
State Youth Club Awards	35	35	35	25	25	31

1	2	3	4	5	6	7
National Yough Club Award	3	ä	3	3	3	4
Financial Assistance to Youth Clubs	_			532	1499	3977
Rural Sports Clubs	_	_	_	150	171	322
RITYDC	_	5000 by 10th Plan	5000 by 10th Plan	_	120	44
Rashtriya Sadhbhawna Yojna		_	5911	_	-	4798

#### Grants to Bharat Scouts and Guides

3085.SHRI ASHOK ARGAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has provided any grant to the Bharat Scouts and Guides for its activities:
- (b) if so, the details of the activities and the grant provided during the last three years, State-wise;
- (c) whether the Government grants any priority/ concession to the Youths trained by the Bharat Scouts and Guides in employment matters; and
  - (d) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) Yes, Sir.

(b) The activities of Bharat Scouts and Guides include; President Scouts/Guides Testing Camps, Workshop/Seminars/Training Courses, Training Camps (Project Advancement), Youth Programmes/Forums/Adventure Programmes/Gatherings, Inter-State/Inter-Regional Cultural Exchange Programmes, Environmental Awareness and Nature Study Camps, Unit Leaders

Conference for Scouters/Guiders, Periodical Meets, Coordination of Scouting/Guiding activities. The details of grants-in-aid released to the Bharat Scouts and Guides, New Delhi during the last 3 years are as under:—

2004-05		Rs. 1,00,00,000/-
2005-06	_	Rs. 1,45,00,000/
2006-07		Rs. 1,10,00,000/-

There is no provision under the Scheme to allocate funds
State-wise

(c) and (d) No priority/concession is provided by the Union Government to the youth trained by the Bharat Scouts and Guides in matter of employment. However, the Indian Railways annually recruit Rashtrapathi Awardees of Rovers and Rangers trained by the Bharat Scouts and Guides at Group C and Group D levels. Similarly, State Governments grant incentives at their level which vary from State to State.

[English]

# Change in Funding Pattern for Centrally Sponsored Schemes

3086.SHRI M.K. SUBBA: Will the PRIME MINISTER be pleased to state:

- (a) whether there has been a sustained pressure from Assam and other North-Eastern States for a change in the Funding Pattern for the Centrally Sponsored Schemes in the region:
- (b) if so, the details thereof and the reasons therefor; and
  - (c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) and (b) Chief Ministers of North Eastern States have been requesting for change in the funding pattern of Centrally Sponsored Schemes (CSS) for NE states to 90:10 (Centre: State share) on the ground of state's own poor resources.

(c) It would be difficult to change the funding pattern of a few states in an ad-hoc manner. States need to manage their finances better and raise additional resources.

## Private Cellular Company

3087.SHRI CHANDRAKANT KHAIRE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the names of the private cellular companies that are providing their services in Maharashtra, location-wise;
- (b) the number of SIM Cards provided in these areas; and
- (c) the details of the criteria prescribed by these cellular companies for providing SIM Cards?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Following private companies have been licenced to provide Access Services (including mobile services) in the state of Maharashtra:-

SI.	Name of Private Access	Name of
No.	Services Licensees	Service Area
1.	M/s. BPL Mobile Communications Limited	Mumbai
2.	Ws. Hutchison Essar Limited	Mumbai
3.	M/s. Bharati Airtel Limited	Mumbai
4.	Ws. Reliance Infocomm Ltd.	Mumbai
5.	M/s. Tata Teleservices (Maharashtra) Ltd.	Mumbai
6.	M/s. IDEA Cellular Limited	Mumbai
7.	M/s. Aircel Limited	Mumbai
8.	M/s. IDEA Cellular Limited	Maharashtra
9.	Ws. Hutchison Essar Cellular Limited	Maharashtra
10.	M/s. Bharti Airtel Limited	Maharashtra
11.	Ws. Reliance Infocomm Ltd.	Maharashtra
12.	M/s. Tata Teleservices (Maharashtra) Ltd.	Maharashtra
13.	M/s. Aircel Limited	Maharashtra

Maharashtra Service Area includes Goa and excludes Mumbai Service Area.

- (b) As on 28th February, 2007, the number of mobile phones (including Wireless in Local Loop) provided by private companies are 86,37,547 in Mumbai service area and 1,01,84,239 in Maharashtra Service Area.
- (c) Access Services Providers are required to ensure adequate verification of each and every customer before enrolling hims as a subscriber. As per prevailing instructions, they are required to obtain duly filled up

Customer Acquisition Forms (CAF)/Subscriber Acquisition Forms (SAF), photograph, identity proof and address proof before providing any mobile connection.

[Translation]

### Licence to Pharmaceutical Units

3088.SHRI SANTOSH GANGWAR : SHRI RASHEED MASOOD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there is any policy for issuing of licence of Pharmaceutical Units;
  - (b) if so, the details thereof:
- (c) whether the Government has issued any new guidelines regarding issuance of licence to Pharmaceutical Units by amending the present procedure for issuance of licence:
  - (d) if so, the reasons therefor;
- (e) whether the Government proposes to set up Central Pharamaceutical Authority; and
- (f) if so, the details thereof and the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRÌMATI PANABAKA LAKSHMI): (a) and (b) Drugs are manufactured by the pharmaceutical units under the specific manufacturing licences granted in accordance with the provisions of the Drugs and Cosmetics Act, 1940 and Rules made thereunder.

- (c) No. Sir.
- (d) Does not arise.
- (e) and (f) Yes, Sir. It is proposed to setup Central Drug Authority of India as an autonomous body under the Ministry of H and FW with ten divisions dealing with

specific subjects. The bill for amending the Drugs and Cosmetics Act, 1940 to provide statutory basis for the authority will be introduced in the Parliament for approval.

[English]

## Additional Fund for Chiranjeevi Yolana

3089.SHRIMATI JAYABEN B. THAKKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government of Gujarat has requested the Union Government to sanction additional amount of Rs. 2200 lakhs for the Chiranjeevi Yojana; and
- (b) If so, action taken by the Union Government so far; thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) A recommendation for grant of Rs. 2200 lakhs for the Chiranjeevi Yojana has been received from a Hon'ble Member of Parliament. This Ministry has, however, allocated a sum of Rs. 8.52 crores for the financial year 2006-07 for a centrally sponsored scheme called Janani Suraksha Yojana, which is substantially similar to Chiranjeevi Yojana.

Chiranjeevi Yojana has been implemented in the State of Gujarat only from December, 2005 and that too in a pilot mode in five districts. The state has extended the scheme in all the districts of the State only recently. It has been decided by the Government of India that before the request for additional Grant is considered, an impact evaluation study of Chiranjeevi Yojana on the targeted groups of beneficiaries, needs to be conducted.

## Genetically Modified Soya Oil

3090.SHRI KISHANBHAI V. PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether genetically modified sova oil being imported is injurious to health:
- (b) if so, whether the Government has made any study in this regard:
  - (c) if so, the details thereof; and
- (d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Import of any article of Genetically Modified (GM) food, including GM Sova Oil is regulated under the Environment Protection Act (EPA), 1986. As per the provisions of EPA 1986, approval of Genetic Engineering Approval Committee under Ministry of Environment and Forests is required to ensure that it is safe for human consumption.

#### Vacancy in PG Seats

3091.DR. K.S. MANOJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- the total number of Postgraduate Medical (both (a) degree and diplomas) seats in the country, State-wise;
- the number of seats that are lying vacant during (b) the last three years, State-wise; and
- the measures taken by the Government to (c) ensure that all the Postgraduate seats are filled up in each institute every year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) There are approximately 6202 medical seats (degree and diploma) available in Government, institutions (except Jammu and Kashmir and Andhra Pradesh) in the country. It is the responsibility of the State Governments to fill up its seats. As regards filling up of 50% All India Quota Post Graduate Medical seats in Government institutions (except in the States of Jammu and Kashmir and Andhra Pradesh) by the Central Government, as per the scheme approved and devised by the Hon'ble Supreme Court of India, it is stated that as per the information received from various Government medical colleges, a total number of 3101 seats (2230 Degree seats + 871 PG/Diploma seats) were available for the academic vear 2007-08 under 50% Ali India Quota for allotment to candidates who qualify All India PG Entrance Examination through counselling by Directorate General of Health Services. The State-wise PG Medical Degree/Diploma seats under All India Quota 2007 are given in the enclosed statement. The date relating to number of PG seats in private medical institutions are not available.

Statement Statewise PG Degree/Diploma Seats under All India Quota-2007

S. No.	State	Degree	Diploma	Total
1	2	3	4	5
1.	Assam	77	32	109
2.	Bihar	100	25	125
3.	Chandigarh	7	0	7
<b>4</b> .	Chhattisgarh	16	6	22
5.	Delhi	108	31	139
6.	Goa	18	4	22
7.	Gujarat	259	66	325
8.	Haryana	44	14	58
9.	Himachal Pradesh	17	6	23
10.	Jharkhand	37	15	52
11.	Karnataka	95	80	175

1 2	3	4	5
12. Kerala	112	74	186
13. Madhya Pradesh	n 146	82	228
14. Maharashtra	265	86	351
15. Orissa	118	0	118
16. Pondicherry	31	4	35
17. Punjab	79	0	79
18. Rajasthan	172	13	185
19. Tamil Nadu	161	176	337
20. Uttar Pradesh	277	68	345
21. West Bengal	91	89	180
Total	2230	871	3101

# Reconstitution of National Commission on Population

3092.SHRI E.G. SUGAVANAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the national commission on population has been reconstituted:
  - (b) if so, the details thereof;
- (c) whether the commission has completed the task assigned to if;
- (d) if so, the details thereof and the time by which its report is likely to be submitted; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The National Commission on

Population (NCP) was reconstituted on 11 April 2005 with 40 members under the Chairmanship of the Hon'ble Prime Minister. Minister of Health and Family Welfare and the Deputy Chairman of the Planning Commission are Vice Chairman of the Commission. The membership also includes the Chief Ministers of the States of Uttar Pradesh, Madhya Pradesh, Rajasthan, Bihar, Jharkhand, Kerala and Tamil Nadu apart from a number of experts.

to Ouestions

- (c) to (e) The Terms of Reference of the Commission are as under:—
  - (i) To review, monitor and give directions for the implementation of the National Population Policy with a view to achieve population stabilization by promoting synergy between demographic, educational, environmental and developmental programmes.
  - (ii) To promote intersectoral coordination in planning and implementation across government agencies of the Central and State Governments.
  - (iii) To facilitate the development of a vigorous people's movement in support of the National efforts at Population Stabilisation.
  - (iv) And also to facilitate initiatives to improve performance in the demographically weaker States in the country.

The Commission functions as per the terms of reference given above. However, in the first meeting of the reconstituted NCP, five Groups of Experts for Bihar, Uttar Pradesh, Rajasthan, Madhya Pradesh and Orissa have been constituted to identify weaknesses in their health delivery systems and to suggest measures to improve the health and demographic status of these States. The reports of these Groups are in the final stages of preparation.

## Financial Assistance to Sports Persons

3093.DR. ARUN KUMAR SARMA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Union Government has provided financial assistance from the Rashtriya Kalyan Kosh to sports persons from North Eastern Region:
  - (b) if so, the details thereof; and

131

(c) the assistance provided to these sports persons during the last three years till date, State-wise?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) and (b) Under the Scheme of National Welfare Fund for Sportspersons, financial

assistance is given in the form of a monthly pension of upto Rs. 2500 per month to outstanding sportspersons of yesteryears who are living in indigent circumstances. Lump sum financial assistance upto Rs.40,000 is also given for medical treatment in case of injury. Sportspersons who suffer from fatal injury during training for, or while participating in, International Competitions, are also provided assistance upto Rs.1.00 lakh. The Scheme, is open to eligible sportspersons from all over India.

(c) Under the Scheme, pensions are not given State-wise. However, a list indicating the names of sportspersons given pensions under the National Welfare Fund Scheme during the last three years is enclosed at statement.

Statement

Names of Sportspersons who are availing pension facilities under

"National Welfare Fund for Sportspersons'

SI.	2003-04	SI.	2004-05	SI.	2005-06
No.		No.		No.	
1	2	3	4	5	6
1.	Sh. Babu Lai	1.	Sh. Babu Lai	1.	Sh. Babu Lai
2.	Ms. Nilima Vasant Ponkshe	2.	Ms. Nilima Vasant Ponkshe	2.	Ms. Nilima Vasant Ponkshe
3.	Sh. Y.H. Yantata	<b>3</b> .	Sh. Y.H. Yantata	<b>3</b> .	Sh. Y.H. Yantata
4.	Sh. Gora Chand Seal	4.	Sh. Gora Chand Seal	4.	Sh. Gora Chand Seal
5.	Ms. Beni Ghosh	5.	Ms. Beni Ghosh	<b>5</b> .	Ms. Beni Ghosh
6.	Ms. Pavithra Chandra	6.	Ms. Pavithra Chandra	6.	Ms. Pavithra Chandra
7.	Sh. Netai Chand Bysack	7.	Sh. Netai Chand Bysack	7.	Sh. Netai Chand Bysack
8.	Sh. Suhas Chatterjee	8.	Sh. Suhas Chatterjee	8.	Sh. Suhas Chatterjee
9.	Sh. Sameer Banerjee	9.	Sh. Sameer Banerjee	9.	Sh. Sameer Banerjee
10.	Sh. Gurcharan Singh	10.	Sh. Gurcharan Singh	10.	Sh. Gurcharan Singh

to Questions

1	2	3	4	5	6
11. Sh.	Nikhil Kumar Nandy	11.	Sh. Nikhil Kumar Nandy	11.	Sh. Nikhil Kumar Nandy
12. <b>Ms</b> .	Jaspreet Kaur	12.	Ms. Jaspreet Kaur	12.	Ms. Jaspreet Kaur
13. Sh.	Robin Hazra	13.	Sh. Robin Hazra	13.	Sh. Robin Hazra
14. Sh.	H.L. Prabhakar	14.	Sh. H.L. Prabhakar	14.	Sh. H.L. Prabhakar
15. Sh.	C.P. Chandra	15.	Sh. C.P. Chandra	15.	Sh. C.P. Chandra
16. Sh.	Prabhunath Patra	16.	Sh. Prabhunath Patra	16.	Sh. Präbhunath Patra
17. Md	. Kakkadan	17.	Md. Kakkadan	17.	Md. Kakkadan
18. Sh.	Raghunath Mahapatra	18.	Sh. Raghunath Mahapatra	18.	Sh. Raghunath Mahapatra
19. Sm	rt. C.K.K. Pillai	19.	Smt. C.K.K. Pillai	19.	Smt. C.K.K. Pillai
20. Sh.	K. Eshwara Rao	20.	Sh. K. Eshwara Rao	20.	Sh. K. Eshwara Rao
21. Sh.	. A Sussy	21.	Sh. A Sussy	21.	Sh. A Sussy
22. Sh.	. Sameer Kumar Roy	22.	Sh. Sameer Kumar Roy	<b>22</b> .	Sh. Sameer Kumar Roy
23. Sh.	. Suprvot Chakraborty	23.	Sh. Suprvat Chakraborty	23.	Sh. Suprvat Chakraborty
24. Sh.	. Ajoy Kumar Chatterjee	24.	Sh. Ajoy Kumar Chatterjee	24.	Sh. Ajoy Kumar Chatterjee
25. Sh.	. Abul Hassan Ahmed	25.	Sh. Abul Hassan Ahmed	25.	Sh. Abul Hassan Ahmed
26. Sh.	. Rajyya Bosi	26.	Sh. Rajayya Bosi	26.	Sh. Rajayya Bosi
27. Sh	. V. Mookan	27.	Sh. Mookan	27.	Sh. Mookan
28. Sh	. Jayaraman	28.	Sh. Jayaraman	28.	Sh. Jayaraman
29. Sh	. Ramchandra B. Parab	29.	Sh. Ramchandra B. Parab	29.	Sh. Ramchandra B. Parab
30. Sh	. P. Ravindran	30.	Sh. P. Ravindran	30.	Sh. P. Ravindran
31. Sh.	. N.S. Thakur	31.	Sh. N.S. Thakur	31.	Sh. N.S. Thakur
32. Šm	nt. Raniben Nakum	32.	Smt. Raniben Nakum	32.	Smt. Raniben Nakum

135

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1 2	3	4	5	6
33. Sh. Saik Babu	<b>33</b> .	Sh. Saik Babu	<b>33</b> .	Sh. Saik Babu
34. Sh. V.B. Pillei	<b>34</b> .	Sh. V.B. Pillai	34.	Sh. V.B. Pillai
35. Smt. Baghwan Devi	<b>35</b> .	Smt. Baghwan Devi	35.	Smt. Baghwan Devi
36. Sh. O.P. Sathyan	<b>36</b> .	Sh. O.P. Sathyan	36.	Sh. O.P. Sathyan
37. Sh. K. Balagopal	<b>37</b> .	Sh. K. Balagopal	<b>37</b> .	Sh. K. Balagopal
38. Smt. Ramrati Devi	38.	Smt. Ramrati Devi	38.	Smt. Ramrati Devi
39. Sh. M. Gabriel	39.	Sh. M. Gabriel	<b>39</b> .	Sh. M. Gabriel
40. Sh. N.S. Francis Xavier	40.	Sh. N.S. Francis Xavier	<b>40</b> .	Sh. N.S. Francis Xavier
41. Sh. R.V. Govardhan	41.	Sh. R.V. Govardhan	41.	Sh. R.V. Govardhan
42. Sh. H. Loknath	<b>42</b> .	Sh. H. Loknath	42.	Sh. H. Loknath
43. Sh. S. George	<b>43</b> .	Sh. S. George	43.	Sh. S. George
44. Sh. Gurudev Singh	44.	Sh. Gurudev Singh	44.	Sh. Gurudev Singh
45. Sh. E. Rama Krishana Rao	45.	Sh. E. Rama Krishana Rao	45.	Sh. E. Rama Krishana Rao
46. Sh. T.I. Chacko	46.	Sh. T.I. Chacko	46.	Sh. T.I. Chacko
47. Sh. Bhujanga Rao	<b>47</b> .	Sh. Bhujanga Rao	47.	Sh. Bhujanga Rao
48. Smt. K.K. Jadhav	48.	Smt. K.K. Jadhav	48.	Smt. K.K. Jadhav
49. Sh. Nirmal Kumar Bose	49.	Sh. Nirmal Kumar Bose	49.	Sh. Nirmal Kumar Bose
50. Sh. M.J. Rathnam	<b>50</b> .	Sh. M.J. Rathnam		
51. Ms. Soma Bose				
52. Sh. N. Pappna				
53. Ms. Rikta Dhar				
54. Sh. Shyam Lal Verma				

[Translation]

#### Vacant Land

3094.SHRI MITRASEN YADAV : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) the details of the land of the Postal Wing and the Bharat Sanchar Nigam Limited (BSNL) lying vacant in Faizabad, Barabanki, Sultanpur, Basti, Ambedkar Nagar, Azamgarh, Mau and Jaunpur in eastern Uttar Pradesh;
- (b) the date from which the said plots of land are lying vacant and the purpose for which they were purchased;
- (c) the purpose for which the said plots of land are being used currently and the names of agencies using them:
- (d) the steps taken/proposed to be taken by the government for utilization of the land; and
  - (e) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (e) Sir, the information is being collection and will be laid on the Table of the House.

[English]

# Exodus of Indians

3095.SHRI K.C. PALLANI SHAMY: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether there is constant and steady increase in the exodus of Indian from the country in the recent years;
- (b) if so, the details thereof during the last three years, year-wise;
- (c) the number of offices of Protectors of Immigrants functioning in the country, location-wise;

- (d) whether the Government has any proposal to open more offices of Protectors of Immigrants in the country:
- (e) if so, the details thereof including the locations identified for the same: and
- (f) the time by which the new offices are likely to be opened?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) There has been an increase in the workers outflow from the country in the recent years. The details of emigration clearance taken for employment during the last three years is given hereunder:

Year	No. of workers (in lakhs)
2004	4.75
2005	5.49
2006	6.77

- (c) There are 8 offices of the Protectors of Emigrants under the administrative control of the Ministry of Overseas Indian Affairs. These offices are located in the cities of Mumbai, Chennal, Kolkata, New Delhi, Chandigarh, Cochin. Thiruvananthapuram and Hyderabad.
- (d) to (f) At present there is no proposal to open more offices of the Protectors of Emigrants.

### Transfer of Central Assistance to States

3096.SHRI VIJOY KRISHNA: Will the PRIME MINISTER be pleased to state:

- (a) the basis of transfer of Central assistance to the Annual Plans of the States:
- (b) the rationale for considering the chosen criteria/ formula including the year in which the said criteria/formula was formulated;

- (c) whether any State has requested for revision of the formula or for inclusion of other parameters for the purpose;
  - (d) if so, the details thereof; and
- (e) the action taken by the Union Government in this repart?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) and (b) The allocation of Central Assistance from Centre to States for the Annual Plans of States comprises of Normal Central Assistance (NCA). Additional Central Assistance for Externally Aided Projects (EAPs) and Additional Central Assistance (ACA) for special and other programmes. Allocation of NCA is based on the Gadgil-Mukeriee Formula as approved by the National Development Council (NDC) in December 1991. Gadgil-Mukerjee Formula takes into account, inter alia, population, per capita income, performance of tax effort, fiscal management and progress in respect of national objectives specifically in the area of population control, elimination of illiteracy, on-time completion of EAPs and land reforms. Allocation for EAPs and special and other programmes are based on the relevant guidelines and criteria which are specific for each of these programmes.

(c) to (e) In the 51st Meeting of the National Development Council (NDC), the State of Rajasthan suggested that Gadgil Formula may be revised by giving weightage to the geographic area, index of infrastructure development and percentage of SC/ST population. A change in the criteria for allocation of Central Assistance requires the approval of the NDC. There is no proposal at present to change the criteria for allocation of Central Assistance to States.

#### Indo-Nanel Border Demercation

3097.SHRI SUGRIB SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the pillars in the border areas marking

the demarcation on international border in Kishanganj district have allegedly been dismantled by the Nepalis;

- (b) if so, the details of the land allegedly occupied by the Nepalis;
- (c) whether the Government of India has taken up the matter with the Government of Nepal:
  - (d) if so, the details thereof; and
- (e) the reaction of the Government of Nepal thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) There have been attempts to dismantle border pillar No. 108 and Sub-pillar no. 133/2 in April 2005 and July 2005 respectively and land encroachment in their vicinity in Kishangani District.

(c) to (e) Such incidents have been taken up expeditiously with the Government of Nepal. These matters have been addressed by joint inspections and repair and replacement of border pillars by the concerned authorities of both governments.

#### Indo-China Taiks

3098.SHRI ANWAR HUSSAIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether any talks between India and China were held on January 17 and 18, 2007;
- (b) if so, the details thereof and the outcome therefrom;
- (c) whether China has illegal/unjustified claim over Indian soil:
  - (d) if so, the details thereof; and
- (e) the measures taken by the Government to counter the false propaganda of China about Arunachal Pradesh in the International forum?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) The ninth round of talks between the Special Representatives of India and China was held in New Delhi from 16-18 January 2007. The two Special Representatives continued their discussions on a framework for the boundary settlement on the basis of the Agreement on the Political Parameters and Guiding Principles for the Settlement of India-China Boundary Question signed on 11 April 2005.

(c) to (e) China continues to be in illegal occupation of approximately 38,000 square kilometres in the Indian State of Jammu and Kashmir. In addition, under the so-called Sino-Pakistan Boundary Agreement of 1963, Pakistan illegally ceded 5,180 square kilometres of Indian territory in Pakistan Occupied Kashmir to China. China illegally claims approximately 90,000 square kilometres of Indian territory in the Eastern Sector. In the Middle Sector, China illegally claims about 2000 square kilometres of Indian territory. Government have conveyed to the Chinese side that Arunachal Pradesh is an integral part of India.

### MoUs between India and China

3099.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has signed any Memorandum of

Understandings (MoUs) with China during the last five vears:

- (b) if so, the details of the MoUs signed; and
- (c) the benefits accrued to India as a result thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) The list of MoUs signed between India and China since 2002 are enclosed statement

in recent years, India-China relations have (c) witnessed all-round progress. During the State visit of Chinese President Hu Jintao to India from November 21 to 23, 2006, the two sides issued a Joint Declaration that spelt out a ten-pronged strategy to upgrade india-China relations to a qualitatively new level, and to further substantiate and reinforce their Strategic and Cooperative Partnership. Both sides believe that comprehensive economic and commercial engagement is a core component of their Strategic and Cooperative Partnership. The broadbasing of the relationship through enhanced cultural. scientific, educational, tourism and people-to-people contacts is being actively pursued. In this context, the two sides have signed a number of bilateral documents in a wide variety of spheres. These documents which are at various stages of implementation have helped to consolidate and diversify India-China bilateral relations.

#### Statement

SI.No.	Year	Subject Matter of MoU/Agreement
1	2	3
1.	2002	MoU on the Application of Phytosanitary Measures between the Ministry of Agriculture of India and the State General Administration of the People's Republic of China for
		Quality Supervision and Inspection and Quarantine.
2.	2002	MoU between ISRO and the China National Space Administration on Cooperation in the Peaceful Uses of Outer Space.

143	Written Answers	APRIL 26, 2007	to Questions 144
1	2	3	
3.	2002	MoU between the Department of Science and Technolog Academy of Sciences on Cooperation in Science and 1	
4.	2002	Agreement between India and China on cooperation in-	the field of Tourism
5.	2002	MoU between the Ministry of Water Resources of India Resources of China upon the provision of hydrological Inf Brahmaputra river in flood season by China to India	•
6.	2002	MoU Approved Tourism Destination Status	
7.	2003	Memorandum between the Government of the Republic of the People's Republic of China on Expanding Border	
8.	<b>2003</b> (*).	MoU on Cooperation between the Ministry of Law and J India and the Supreme People's Prosecution Service of	
9.	2003	Executive Programme on Educational Cooperation and Ex of Human Resource Development, Government of India and	•
10.	2003	Protocol of Phytosanitary Requirements for Exporting M between the Ministry of Agriculture of India and Gene Supervision, Inspection and Quarantine of China	•
11.	2003	MoU. on Simplifying Visa Procedures between the Go Government of China	evernment of India and the
12.	2003	MoU for Enhanced Cooperation in the field of Renewable of Non-Conventional Energy Sources, Government of Ind Resources, Government of China	
13.	2003	MoU for Cooperation in the field of Ocean Science Department of Ocean Development, Government of Administration, China	•
14.	2003	MoU between the Department of Science and Technological Science Foundation of China	gy of India and the National
15.	2003	MoU between the Government of India and the Governme Establishment of Cultural Centres in their Capitals	nt of China on the Reciprocal
16.	2003	Executive Programme of Cultural Exchanges between the Government of China for the years 2003-2005	Government of India and the

145	Written Answers	VAISAKHA 6, 1929 (Saka)	to Questions	146
1	2	3		
17.	2005	Agreement on the Political Parameters and Guiding Princi India-China Boundary Question	iples for the Settlement	of the
18.	2005	Protocol on Modalities for the Implementation of CBMs in Line of Actual Control in the India-China Border Areas	•	ng the
19.	2005	Report of the India-China Joint Study Group on Compreh Cooperation	hensive Trade and Eco	onomic
20.	2005	Agreement on Mutual Administrative Assistance and Co-obetween India and China	operation in Customs N	<b>Aatters</b>
21.	2005	MoU on Civil Aviation		
22.	2005	Protocol of Phytosanitary Requirements for the Export of between the Ministry of Agriculture of India and the Gen Supervision, Inspection and Quarantine of China		
23.	2005	Protocol of Phytosanitary Requirements for the Export Bitte between the Ministry of Agriculture of India and the Gen Supervision, Inspection and Quarantine of China		
24.	2005	MoU on Cooperation between the Indian Council of World People's Institute of Foreign Affairs, China	Affairs, India and the C	hinese
25.	2005	MoU on the Launch of the India-China Financial Dialog	gue	
26.	2005	MoU between the Ministries of Water Resources of Indio of Hydrological Information of the Sutlei/Langqen Zangb China to India		
27.	2005	Protocol on India China Film Cooperation Commission		
28.	2005	Memorandum on the Construction of an Indian Style Bud Side of The White Horse Temple in Luoynag, China	Idhist Temple on the W	/estern
29.	2005	MoU for Cooperation between the Ministry of Home Affa of Public Security of China	airs of India and the N	Ministry
30.	2006	MoU for enhancing cooperation in the field of oil and	natural gas	
31.	2006	MoU for exchanges and cooperation in the field of det	fence	
32.	2006	MoU on S and T cooperation		

14/	Willen Answers	APRIL 26, 2007	to Questions
1	2	3	
<b>33</b> .	2006	Protocol on the Establishment of Consulates-General	at Guangzhou and Kolkata
34.	2006	Protocol on Cooperation between the Ministry of Externa of Foreign Affairs of China	al Affairs of India and the Mini
<b>35</b> .	2006	Agreement on the Issue of Property of the Consulat	e General of India in Shang
<b>36</b> .	2006	Agreement on Bilateral Investment Protection and Pr	romotion
<b>37</b> .	2006	MoU on Inspection of Export Cargo (Iron Ore)	
<b>38</b> .	2006	Protocol on Phytosanitary Requirements for Exporting	g Rice from India to China
<b>39</b> .	2006	MoU between Forward Markets Commission of India Commission regarding Commodity Futures Regulator	•
<b>40</b> .	2006	MoU on Cooperation between the India Institute of Pub Party School of the Communist Party of China	lic Administration and the Cen
41.	2006	Agreement on Forestry Cooperation	•
<b>42</b> .	2006	MoU between the Indian Council of Agricultural Rese of Agricultural Sciences	earch and the Chinese Acade
<b>43</b> .	2006	Exchange Programme on Cooperation in the Field	of Education
44.	2006	MoU on Cooperation in the Conservation of Cultura	l Heritage
<b>45</b> .	2006	Agreement on Preventing Theft, Clandestine Excavat of Cultural Property	ion and Illicit Import and Ex
46.	2006	MoU on undertaking joint exploration and production a	and acquisition of oil and nat

APRIL 26 2007

# **National Discipline Scheme**

3100.DR. VALLABHBHAI KATHIRIA:

SHRI P.S. GADHAVI:

147

Written Answers

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the details of decentralization of National Discipline Scheme;

to Origetions

148

- (b) whether under the scheme, teachers were allocated with the condition that the grant for their pay and allowances on actual cost will be borne by the Union Government;
  - (c) if so, the details thereof, State-wise;

- (e) if so, the reasons therefor; and
- (f) the time by which the grant is likely to be released?

THE MINISTER OF PANCHAYATI RAJ. MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR) : (a) The National Discipline Scheme was originally started in 1954 and evolved into an integrated Scheme named the National Fitness Corps. In accordance with a decision taken by the Central Government that the services of employees under the Scheme would be transferred to the State Governments. the National Discipline Scheme (renamed the National Fitness Corps) was decentralized in July, 1972 and the National Discipline Scheme Directorate was closed down. Employees under the National Discipline Scheme were transferred to the State Governments and absorbed in the services of the concerned State Governments from varying dates after the 1st July 1972.

(b) The National Discipline Scheme Instructors (NDSIs) were absorbed as Physical Education Teachers (PETs) in various schools under the control of the State Governments concerned on condition that the Central Government would meet in full the expenditure on the pay and allowances of these absorbed instructors, if necessary, for as long as they remained in service.

to Questions

- (c) The details of liability claims towards pay and allowances of National Discipline Scheme Instructors as projected by various State Governments are given in the enclosed statement.
- (d) to (f) The Union Government have so far reimbursed the expenses to the tune of Rs.124 crores to ten State Governments, from whom liability position towards pay and allowances of NDS Instructors had been received and verified. Due to want of reconciliation of assessment as well as insufficient annual budgetary allocation for the National Discipline Scheme, it would not be possible or feasible to clear the entire liability of the State Governments, which is roughly estimated to be around of Rs. 278 crores, within a definite time frame.

Statement

Details of reimbursement claimed by State Governments towards pay and allowances of NDS

Instructors absorbed in Services of the State Governments

S. No.	Name of the State	No. of NDSIs transferred to States	Reimbursement of expenditure by the Government of India	Outstanding amount claimed by State Governments (As on 13.3.2007)
1	2	3	4	6
۱.	Bihar	78	3,10,00,000/-	Rs. 17,31,461/-
2.	Gujarat	420	/,42,19,440/-	Rs. 18,86,64,951/-
3.	Haryana	342	12,15,54,000/-	Rs. 14,66,29,541/-

. Himachal Pradesh	170	6,52,90,000/-	Rs. 12,93,67,426/-
. Kerala	184	1,84,00,000/-	Rs. 8,69,25,169/-
. Madhya Pradesh	358	2,27,00,000/-	Rs. 37,49,89,269/-
. Maharashtra	1216	34,79,80,365/-	Rs. 42,93,55,792/-
B. Punjab	604	13,23,50,270/-	Rs. 26,26,51,995/-
). Rajasthan	534	17,33,60,000/-	Rs. 60,64,00,000/-
0. Uttar Pradesh	802	25,02,42,691/-	Rs. 54,83,51,935/-
Total	4,844	1,23,70,96,766/-	Rs. 2,77,50,67,539/-

## ... Indo-China Participation on Global Issues

3101.SHRI M. SREENIVASULU REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and China have agreed to participate on Global issues like energy security, environment protection, cross border violence and host of other issues:
  - (b) if so, the details thereof; and
- (c) the details of strategies formulated to solve the issues between India and China?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) During the State visit of Chinese President Hu Jintao to India from November 21 to 23, 2006, the two sides have agreed to cooperate in various fields including in trade, industry, finance, agriculture, water resources, energy, environment, transportation, infrastructure, information technology, health, education, media, culture, tourism, youth affairs. On the issue of energy security, we agreed to make joint efforts, bilaterally as well as in multilateral fora, to diversify the

global energy mix and to increase the share in it of renewable energy sources. During the visit of Union Minister of Petroleum and Natural Gas. Shri Murli Deora to China on December 15 and 16, 2006, both sides slaned on MoU on undertaking joint exploration and production and acquisition of oil and natural gas resources. On environment protection, both sides agreed to intensify consultations on sustainable development, bio-diversity, climate change and other related environmental issues of common concern. They also agreed to step up cooperation in wildlife conservation, particularly in tiger conservation. Both sides also agreed to strengthen their efforts to fight against terrorism, separatism and extremism, and the linkages between terrorism and organised crime and illicit arms and drugs trafficking. The two sides agreed to revitalise and broaden the India-China Dialogue Mechanism on Counter-Terrorism.

# **Protectors of Emigrants Offices**

3102.SHRI KINJARAPU YERRANNAIDU : Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state :

(a) the number of offices of Protectors of Emigrants

(PoEs) functioning in the country to process emigration clearance emigrating for employment abroad:

- (b) whether some officers are operating from rented premises;
- (c) if so, the details thereof and the reasons therefor:
- (d) the amount of money incurred on rented premises:
- (e) whether the Government has any plan to accommodate these offices to function from their own building;
  - (f) if so, the details thereof; and
- (g) the time by which these offices are likely to function from their own buildings?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) There are 8 offices of the Protector of Emigrants (PoEs) under the administrative control of this Ministry located at Delhi, Mumbai, Kolkata, Hyderabad, Chandigarh, Cochin and Thiruvananthapuram.

- (b) to (d) Due to non-availability of suitable Government accommodation, the PoE offices at Mumbai, Chennai, Cochin, Hyderabad and Thiruvananthapuram are presently housed in rented premises at a monthly rental liability of approximately Rs. 2.39 lakh/-.
- (e) to (g) The Ministry of Urban Development has been requested to provide suitable Government accommodation for the PoE offices presently functioning from rented space. Efforts are being made to obtain such accommodation early.

# Financial Assistance for Hospitals in Kerala

3103.SHRI VARKALA RADHAKRISHNAN : SHRI P.C. THOMAS : SHRI S. AJAYA KUMAR : Will the Minister HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government of Kerala has requested for financial assistance to start nine women and children's hospitals in Kerala under National Rural Health Mission (NRHM);
  - (b) if so, the details thereof; and
  - (c) the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. Government of Kerala has requested for financial assistance for an amount for Rs. 27 crore Rs. 3 crore per Hospital to start nine Women and Children's Hospitals in Kerala under National Rural Health Mission.

(c) These new Hospitals would be by the upgradation of existing Community Health Centres (CHC's) to Women and Children Hospital. The Government of Kerala has already been released an amount of Rs. 20.00 lakhs/CHC for up gradation of CHCs to Indian Public Health Standards (IPHS). Facility survey of these CHC's have been completed by the Government of Kerala. Further funds would be provided as per the request of the State in its Programme Implementation Plan (PIP) under NRHM (2007-2012).

[Translation]

# Deputation of Government Officers to. Private Sector

3104.SHRIMATI SUMITRA MAHAJAN : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government allows its officers to go to private sector on deputation;
- (b) if so, the duration of such deputation and the basis thereof;

- (c) whether the guidelines for such deputation have been included in the Companies Act:
- (d) if so, the details thereof and if not, the reasons therefor:
- (e) whether capable officers are attracted by the high salaries offered by the private sector:
- (f) if so, the steps proposed to be taken by the Government in this regard; and
- (g) the benefit likely to be accrued to the Government if officers are sent on deputation to private sector?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

(a) Rule 6(2)(ii) of the respective Cadre Rules of All India Services allows deputation of IAS and IPS officers to private sector by the Central Government in consultation with the concerned State Government.

- (b) As per the guidelines under Rule 6(2)(ii) of the cadre Rules, an officer may be on deputation for a maximum of 7 years in the first 30 years of service. Beyond 30 years of service, no limit to the period of deputation is prescribed.
  - (c) No, Sir.
- (d) Guidelines are only required under the Cadre Rules of the All India Services.
- (e) to (g) The general principle of public interest is the overriding factor in deciding deputations under Rule 6(2)(ii) to private bodies. Factors such as general reputation of the organisation and the nature of its business are to be examined in each case. Deputations to private Sector are expected to lead to enrichment of the experience of the officers.

# Converting National Highways

3105.SHRI KRISHNA MURARI MOGHE : SHRI RAKESH SINGH : SHRI G.M. SIDDESWARA :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the Union Government has received any proposal from various State Governments including Madhya Pradesh and Karnataka for converting some of the National Highways into four lanes under the Pradhan Mantri Bharat Jodo Parivoiana:
  - (b) if so, the details thereof; and
- (c) the time by which the above proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) No, Sir. The Pradhan Mantri Bharat Jodo Pariyojana was only under proposal stage and was not approved by the Government.

(b) and (c) Do not arise.

[English]

#### **Debt Burden of Households**

3106.SHRI JYOTIRADITYA M. SCINDIA: WIII the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the National Sample Survey Organisation's data states that 26 per cent of the rural and 17.5 per cent of the urban households were under debt in 2003;
- (b) if so, the State-wise details of households under debt in that year;

to Questions

(d) the latest assessment about the percentage of rural and urban households under debt burden?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): (a), (b) and (d) As per the National Sample survey carried out by National Sample Survey Organisation (NSSO) during 2003, the estimated incidence of indebtedness in India and in various States were as given in the enclosed statement.

(c) Government is implementing various poverty alleviation programmes like (i) Swaran Jayanti Gram Swarojgar Yojana (SGSY), (ii) Sampurna Grammeen Rojgar Yojana (SGRY), (iii) Swaran Jayanti Shahari Rojgar Yojana (SJSRY) and (iv) National Rural Employment Guarantee Scheme (NREGS).

Statement
Incidence Of Indebtedness (IOI)

State	Incidence of Indebtedness (% household)		
	Rural	Urban	
1	2	3	
Andhra Pradesh	42.3	29.8	
Assam	7.5	6.0	
Bihar	21.8	9.5	
Jharkhand	12.0	6.6	
Delhi		1.5	
Gujarat	28.1	21.4	
Haryana	27.3	16.0	
Himachal Pradesh	15.3	10.1	

1	2	3
Jammu and Kashmir	3.6	5.0
Kamataka	31.3	18.6
Kerala	39.4	37.3
Madhya Pradesh	26.1	17.7
Chhattisgarh	19.8	13.2
Maharashtra	27.5	15.2
Orissa .	26.4	19.2
Punjab	25.7	13.1
Rajasthan	33.8	16.5
Famil Nadu	31.3	25.5
Uttaranchal	5.5	6.8
Uttar Pradesh	23.4	13.0
West Bengal	21.8	17.1
India	26.5	17.8

[Translation]

# Survey on BPL Families

3107.SHRI SITARAM SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether any survey has been conducted in the country, especially in Bihar, to identify the people living Below Poverty Line (BPL);
  - (b) if so, the details thereof:
- (c) if not, the time by which this survey is likely to be conducted: and
  - (d) the name of the agency conducting the survey?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) to (d) The Ministry of Rural Development provided financial and

technical assistance to the States and UTs to conduct the BPL Census in the beginning of a Five Year Plan to identify the BPL families in the rural areas who could be provided assistance under various programmes of the Ministry. For the 10th Five Year Plan, the guidelines were issued for conducting the BPL Census 2002, however, its results have been delayed because of the stay order passed by the Supreme Court on 5.5.2003 while hearing the Writ Petition No.196 of 2001 in the matter of PUCL V/s Union of India. The BPL Census is conducted by the State Governments through door-to-door survey covering 100 rural households. The survey is conducted by the State Government agencies.

The BPL Census, 2002 is to be conducted by using the methodology of Score Based Ranking of the rural households for which 13 socio-economic parameters have been prescribed. After the vacation of the stay on 14.2.2006 by the Supreme Court, the process of finalizing the BPL list, after getting it approved by the Gram Sabha and completion of two-stage appeal mechanism, is in progress in the States including Bihar. The Survey work under BPL Census 2002 has already been completed in almost all the States including Bihar.

#### CBI Raids in Maharashtra

3108. SHRIMATI BHAVANA PUNDALIKRAO GAWALI: Will the PRIME MINISTER be pleased to state:

- (a) whether there have been CBI raids on various
   Government Departments and Institutions in Maharashtra
   during the last three years;
  - (b) if so, the details thereof; and
- (c) the details of the funds and documents seized in above said raids?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): (a) Yes, Sir.

(b) The number of searches conducted in various Government Departments and Institutions in Maharashtra during the last three years is as under:—

Year	Number of searches
2004	43
2005	53
2006	45

(c) No separate record is maintained by the CBI centrally about the details of funds and documents seized as these form part of records of the individual cases.

[English]

#### Allotment of Coal Blocks to Raiasthan

3109.SHRI SUBHASH MAHARIA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has received any proposal from the Rajasthan Vidhyut Utpadan Nigam Ltd. for allotment of coal blocks for meeting the power requirement of the State;
- (b) if so, the details thereof and the action taken thereon;
- (c) the details of the coal blocks being considered for allotment to Rajasthan for the purpose;
- (d) whether these blocks will be able to meet the requirement of the State; and
- (e) if not, other measures taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (e) The Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) had applied for allocation of Baitarni West, Chendipada and Mandakini B coal blocks through the Government

company dispensation route in response to letter dated 7th November, 2006 of Ministry of Coal. However, subsequently RRVUNL informed vide their letter No. RVUN/CMD/Fuel/D.40 dated 29.01.2007 that their applications may be treated as withdrawn. However, Government of Rajasthan has requested for allocation of Parsa East and Kente Basant coal blocks in favour of RRVUNL. These blocks have been earmarked for allocation to power projects to be awarded based on tariff based competitive bidding. Rajasthan Government has been informed accordingly.

# Upgradation of Trivandrum Medical College

3110.SHRI P. KARUNAKARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the amount allocated under the Prime
   Minister Swasth Suraksha Yojana for the upgradation of
   Trivendrum Medical College is insufficient;
- (b) if so, whether the Government has received any proposal from the Government of Kerala seeking sanction for additional allotment for completing the upgradation work:
  - (c) if so, the details thereof; and
- (d) the time by which the financial assistance is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) An outlay of Rs.120 crores has been approved for upgradation of the Trivandrum Medical College, under PMSSY. Out of this, the Central Government assistance in the form of civil construction and procurement of equipments would be limited to Rs.100 crores and the remaining Rs. 20 crores shall be borne by the State Government/Institution. The upgradation work would be carried out in phases by the Central Government. Most of the equipment for existing departments are proposed to be procured in 2007-08. Civil construction work for SSB

is expected to be completed by 2008-09. Equipment required for the building would be procured accordingly. There is no proposal for sanction of additional funds.

# **Exodus of Specialist Doctors**

3111.SHRI A. SAI PRATHAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of senior specialist doctors who have left AIIMS to join private hospitals during the last three years, year-wise; and
  - (b) the main reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) According to AIIMS, 29 Senior Specialist Doctors have left the Institute during the last 3 years. The Faculty members have either taken Voluntary Retirement or resigned from the service of the Institute on their personal grounds.

#### **Development of Heritage Route**

3112 SHRI P.S. GADHAVI :

SHRI MADHUSUDAN MISTRY:

SHRI BHUPENDRASINH SOLANKI:

SHRI RATILAL KALIDAS VARMA:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to refer to the reply given to Unstarred Question No. 3013 answered on 13.12.2006 regarding development of heritage route and to state:

- (a) whether the National Highways Authority of India (NHAI) has taken over the route for its development and maintenance;
- (b) if so, whether any budget allocation has been made in this regard; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) There is no change in the status in reply given to Unstarred Question No. 3013 on 13.12.2006 regarding development of Ahmedabad-Dandi Heritage Route NH-228.

## [Translation]

# **Policy for Organising National Games**

3113.SHRI RAKESH SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there is any policy regarding grant of sponsorship and for deciding the year and the month organising National Games in the Country:
  - (b) if so, the details thereof:
- (c) the reasons for not organizing these games at fixed intervals with reference to previous years;
- (d) whether interest towards organising these cames has receded:
  - (e) if so, the details thereof;
- (f) whether the Government proposes to consider framing a policy to ensure the organisation of these games at definite fixed intervals; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) and (b) The National Games are allotted by the Indian Olympic Association (IOA) General Assembly. The IOA has informed that there is no policy for awarding sponsorship and this is decided by the Organising Committee (OC) of the National Games concerned. The Games are to be organized every two years. The dates for the Games are determined by the OC in consultation with Indian Olympic Association

- (c) Owing to some reasons as natural calamities, non-completion of infrastructure in time, paucity of funds, these Games could not be held at fixed intervals during previous years.
- (d) and (e) No, Sir. There is a great demand from the States for allotting the National Games.
- (f) and (g) No such policy is under consideration at present.

#### [Enalish]

#### Promotion of Underground Mining by CIL

3114.SHRI AMITAVA NANDY : SHRI BASU DEB ACHARIA :

Will the PRIME MINISTER be pleased to state :

- (a) whether the Coal India Limited (CIL) is looking for overseas technical and financial tie-ups to promote underground mining in a big way:
  - (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) Production from underground mines of Coal India Limited (CIL) is to be enhanced to level of 54.56 million tonnes by the year 2011-12 (terminal year of XIth Plan period) from the present level of about 45 million tonnes. The majority of this additional underground production has to come through introduction of mass production technology like long-wall and introduction of continuous miners. Apart from significant capital requirement, equipment needed for this are not indigenously available. In view of this CIL has to source supply of equipment from overseas countries involving technical as well as financial tie-ups.

(b) and (c) Presently CIL has taken up an exercise to formulate a road map for achieving higher targets from its underground mines. 3115.SHRI BRAJA KISHORE TRIPATHI : SHRI NARAYAN CHANDRA BORKATAKY : SHRI RAYAPATI SAMBASIVA RAO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the WHO is closely working with Government of India in providing technical assistance to its Integrated Disease Surveillance Programme:
- (b) if so, names of the States getting assistance from WHO, World Bank and other International Agencies under the Integrated Disease Surveillance Programme during 2005-06 and 2006-07:
- (c) the details of the assistance received by each State so far:
- (d) the number of persons benefited by such assistance in those States so far; and
- (e) the role of NGOs, if any, in implementing the programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) WHO provides technical assistance for implementation of Integrated Disease Surveillance Project (DSP) in various States/UTs. IDSP is a World Bank assisted project and is being implemented to cover all the States of the country in phased manner.

IDSP is targeted to benefit entire population of the country and is being implemented in 9 States of Phase I — Andhra Pradesh, Himachal Pradesh, Kamataka, Madhya Pradesh, Maharashtra, Uttarakhand, Tamil Nadu, Mizoram and Kerala. The project is also being implemented in another 14 States/UTs of Phase II of IDSP — Chhattisgarh, Goa, Gujarat, Haryana, Rajasthan, West Bengal, Manipur, Meghalaya, Orissa, Tripura, Chandigarh,

Pondicherry, Delhi, Nagaland. Rest 12 States/UTs are under Phase III.

to Questions

(e) Under IDSP, Indian Medical Association is being involved to facilitate surveillance of diseases covered under the project.

#### Speed Post Gold Service

3116.SHRI CHENGARA SURENDRAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the new service "Speed Post Gold" launched by the Government recently is successful;
- (b) if so, whether the Government proposes to extend the service throughout the country; and
  - (c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (c) Speed Post Gold Service was initially launched between Delhi and Mumbai in the nature of a test run and later extended to four metro cities. The performance and business potential of the service is under assessment. The question of further extension of the service will be taken thereafter.

[Translation]

#### **Funds for AIDS Programme**

3117.SHRI GANESH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the funds incurred on AIDS control programme under the Tenth Five Year Plan;
  - (b) if so, the success achieved by this programme;
- (c) whether the Government proposes to allocate more funds for the programme for the 11th plan period; and

#### (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Rs. 2030.90 crore has been spent upto the 28th February, 2007 within the 10th Plan period of 2002-07

- (b) The implementation of the project has led to stabilization of cases of HIV infection at a level of less than 1% in the general population during the last 3 years.
- (c) and (d) A tentative budgetary allocation of Rs. 6800 crore has been requested under NACP III during 11th Plan (2007-12).

# Visit of Foreign Minister of Pak to India

# 3118.SHRI CHANDRA MANI TRIPATHI : DR. LAXMINARAYAN PANDEY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Foreign Minister of Pakistan has visited India recently;
  - (b) if so, the details thereof;
- (c) the bilateral agreements that have been signed during the visit;
- (d) whether the issue of cross-border terrorism was also raised during the talks; and
  - (e) if so, the reaction of Pakistan thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) Pakistan Foreign Minister Khurshid Mahmood Kasuri visited India on February 20-22 leading his country's delegation for the 5th India-Pakistan Joint Commission meeting. The Joint Commission meeting was held in New Delhi on February 21, 2007. It was co-chaired by EAM and Pak Foreign

Minister. The meeting reviewed the progress of the eight Technical Level Working Groups on Agriculture, Health, Science and Technology, Information, Education, IT and Telecommunications, Environment and Tourism. The reports of all the eight Technical Level Working Groups were presented at the Joint Commission and discussed. An agreement on 'Reducing the Risk from Accidents Relating to Nuclear Weapons' was signed during the visit.

(d) and (e) Both sides noted that the Joint-Antiterrorism Mechanism, established to identify and implement counter-terrorism initiatives and investigations, would meet on 6 March 2007. They condemned the blasts in Delhi-Attari Express in which 68 people were killed.

#### Constitution of Road Safety Board

3119.SHRI DEVIDAS PINGLE:
SHRI KAILASH NATH SINGH YADAV:
SHRI BRAJESH PATHAK:
SHRI MOHD, TAHIR:

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) the total percentage amount that is being spent out of the Central Road Fund by the Union Government for bringing down the frequency of road accidents;
- (b) whether treatment and rehabilitation facilities have been provided to the people who got injured or died in such road accidents during the last two years; and
  - (c) the complete details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) No part of the Central Road Fund is earmarked for bringing down the frequency of Road Accidents.

(b) and (c) Provision of treatment and rehabilitation facilities is basically the responsibility of the State Government. The Ministry of Health and Family Welfare

also provides assistance to the States/UTs under the scheme of 'Assistance for Capacity Building' for upgradation of emergency services/trauma care facilities in hospitals including those located near the National Highways for the purpose of treatment of accident victims. This Ministry provides ambulance to States/UTs to evacuate victims of accident to the nearest medical centre under National Highways Accident Relief Service Scheme (NHARSS).

(English)

## Unsatisfactory Service by BSNL/MTNL

3120.SHRI PRABODH PANDA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the latest survey by the Telecom Regulatory Authority of India (TRAI) has revealed that the quality of service provided by the Government/Private Telecom Operators is way below satisfactory as reported in the Calcutta edition of the 'Telegraph' dated January 29, 2007:
  - (b) if so, the details and reasons therefor;
- (c) whether the MTNL and BSNL are the worst performers on overall satisfaction scale in the country;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government to improve the situation in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) Sir, as per the report submitted by an independent agency appointed by Telecom Regulatory Authority of India (TRAI) for undertaking customer satisfaction survey for both Basic and Cellular Mobile Services, the Service Providers who were surveyed do not meet the benchmark criteria for some of the

parameters. The detailed results of the Customer Satisfaction Survey, Service Area-wise are given in enclosed Statement I and II

- Demand of services outpacing the capacity of the network.
- Inadequate network provisions.
- Point of Interconnection (POI) congestion.
- Spectrum constraint at some places.
- (c) and (d) No, Sir. As per the Survey Report, almost all the telecom service providers including MTNL and BSNL have not met the benchmark for "Overall Customer Setisfaction".
  - (e) The steps taken by the Government are give
  - The performance of operators is monitored by TRAI through quarterly performance monitoring reports.
  - POI congestion is being monitored by TRAI on monthly basis.
  - TRAI is also conducting customer satisfaction survey on quarterly basis.
  - Coordinating spectrum utilization with the existing operators.
  - Holding meetings with operators with regard to POI congestion and other issues of Quality of Service.
  - Facilitate interaction with local bodies for setting up cell sites of mobile network.
  - BSNL and MTNL are continously monitoring and upgrading their network and the support facilities in order to keep pace with the growing demand.

Statement-I

Customer Satisfaction Survey of Cellular Mobile Service QE September 2006

171

S. No.	Name of the Service	Sample Size					% Satisfied wi	th		
	Providers		Provision of service	•		Help services	Network performance Reliability and Availability	Maintain- ability	Overall customer satisfaction	Supplem- entary services
				post- paid	Pre- paid					
1	2	3	4	5	6	7	8	9	10	11
	Benchmark		>95% <sup>.</sup>	>90%	>90%	>90%	>95%	>95%	>95%	>95%
	Circle-A									
	AP									
1.	Airtel	401	99	92	100	99	82	***	79	99
2.	BSNL	401	96	98	100	98	80	***	80	99
3.	Hutch	400	997	100	100	98	81	***	80	99
4.	Idea	402	96	98	100	100	82	***	79	97
5.	Rel comm	399	98	96	100	99	78	***	83	83
6.	Tata	400	97	92	100	100	69	***	80	86
	Gujerat									
7.	Airtel	404	100	95	90	45	89	45	71	95
8.	BSNL	402	97	90	94	50	81	***	75	100
9.	Hutch	401	98	92	89	50	86	100	72	95
10.	ideal	400	99	97	95	49	86	100	75	96
11.	Rel comm	401	99	94	96	49	87	75	78	97
12.	Tata	200	99	84	94	43	81	100	77	97

173	Written A	Answers		VAIS	AKHA 6,	. 1929 (Sa	ika)	to	Questions	174
1	2	3	4	5	6	7	8	9	10	11
	Karnataka									
13.	Airtel	423	72	85	74	94	70	90	71	91
14.	BSNL	404	70	88	69	91	71	88	70	97
15.	Hutch	375	72	85	71	94	69	82	70	97
16.	Rel comm	399	70	86	67	94	71	86	69	94
17.	Spice	398	68	80	70	95	71	69	68	95
18.	Tata	402	66	79	71	95	71	79	69	94
	Maharashtra									
19.	Airtel	401	100	100	100	88	96	80	86	84
20.	BPL	399	100	99	98	97	99	***	86	90
21.	BSNL	400	95	100	84	53	95	***	82	90
22.	Idea	400	100	100	99	92	95	***	89	94
23.	Rel comm	400	100	100	98	99	98	***	90	84
24.	Tata	198	99	100	98	94	97	***	86	92
	Temii Nadu									
25.	Aircell	496	95	67	92	74	90	55	72	95
26.	Airtel	401	95	57	95	83	91	62	74	96
27.	BPL	444	96	79	94	79	90	49	72	92
28.	BSNL	453	98	79	95	82	85	56	72	97
29.	Rel comm	345	98	63	95	80	90	53	73	96
<b>30</b> .	Tata	159	98	65	86	57	91	35	69	90
	Circle-B									
	Haryana									<b>.</b>
31.	Airtel	250	81	86	98	89	87	43	74	67 

175	Written /			APRIL 2	6, 2007		to Questions 176			
1	2	3	4	5	6	7	8	9	10	11
<b>32</b> .	BSNL	249	93	100	98	85	79	68	72	65
33.	Hutch	250	99	100	99	85	88	43	71	55
34.	Idea	252	98	86	99	94	92	44	75	59
35.	Rei comm	278	100	87	99	92	92	100	79	73
<b>36</b> .	Tata	250	100	100	100	92	90	75	78	64
	Kerala									
<b>37</b> .	Airtel	251	90	67	84	64	90	48	70	97
38.	BPL	260	96	60	92	64	89	38	71	96
39.	BSNL	248	94	69	87	61	89	44	70	99
40.	idea	252	94	57	83	60	90	31	68	92
41.	Rel comm	399	94	75	83	65	90	35	69	95
<b>42</b> .	Tata	394	92	73	86	60	90	49	70	97
	MP									
43.	Airtel	250	100	100	99	82	91	74	83	99
44.	BSNL	256	100	76	100	79	90	73	82	96
45.	Idea	259	99	100	98	78	90	70	82	99
46	. Rel comm	254	99	100	99	79	89	***	84	100
47.	. Rel Tel	249	100	82	98	79	88	80	84	98
48	. Tata	251	100	100	100	78	89	85	83	97
	Punjab									
49	. Airtel	306	100	100	100	96	94	84	81	85
50	. BSNL	182	96	100	99	90	89	100	80	90
51	. Hutch	253	99	97	99	94	93	88	82	92

177	77 Written Answers			VAISAKHA 6, 1929 (Saka)					o Questions	178
1	2	3	4	5	6	7	8	9	10	11
<b>52</b> .	Rel comm	395	99	98	99	90	94	82	81	. <b>9</b> 3
<b>53</b> .	Spice	291	100	96	100	90	80	93	78	90
54.	Tata	200	100	100	98	90	94	99	83	97
	Rajasthan									
55.	Airtel	264	98	87	79	69	94	61	74	76
56.	BSNL	269	96	77	86	67	69	19	69	72
<b>57</b> .	Hutch	240	95	95	91	75	92	44	79	80
<b>58</b> .	Rel comm	261	96	93	87	68	95	54	78	<b>8</b> 6
59.	Tata	253	98	100	91	61	89	***	79	82
	UP-E									
<b>60</b> .	Airtel	249	83	100	86	**	100	•••	69	••
61.	BSNL	280	81	62	77	**	1	***	61	**
62.	Hutch	281	84	43	78	**	100	***	67	••
<b>63</b> .	Rel comm	295	76	56	80	**	1	***	62	••
64.	Tata	287	93	57	96	**	100	***	83	**
	UP-W									
65.	Airtel	263	98	99	98	80	80	68	75	80
66.	BSNL	263	95	71	100	75	73	78	74	91
<b>67</b> .	Hutch	255	98	92	97	80	81	93	79	91
68.	Idea	278	98	90	99	68	73	80	74	90
<b>69</b> .	Rel comm	258	99	88	99	80	79	91	78	95
<b>70</b> .	Tata	257	99	100	95	82	69	91	76	97

179	Written A		APRIL 26, 2007					to Questions 18		
1	2	3	4	5	6	7	8	9	10	11
	West Bengal									
<b>71.</b> ,	Aircell	253	99	100	95	54	74	67	76	97
<b>72</b> .	Airtel	253	97	100	79	49	78	***	66	89
73.	BSNL	253	99	100	86	55	76	***	67	96
74.	Hutch	253	100	100	77	50	80	70	67	87
<b>75</b> .	Rei Tei	253	100	100	92	36	45	41	72	88
<b>76</b> .	Rel comm	253	100	100	95	58	74	50	59	98
77.	Tata	253	100	100	82	36	64	44	66	86
	Circle-C									
	Assam									
<b>78</b> .	Aircell	252	97	72	100	90	86	100	80	100
79.	Airtel	254	98	89	98	86	88	100	78	100
<b>80</b> .	BSNL	253	91	83	99	87	85	100	74	100
81.	Rel Tel	253	95	74	79	77	71	60	68	92
	Bihar									
<b>82</b> .	Airtel	252	98	100	100	53	79	100	72	98
<b>83</b> .	BSNL	255	99	67	98	42	76	42	68	99
84.	Rel comm	252	99	100	100	58	83	93	75	99
<b>85</b> .	Ret Tel	254	98	100	98	52	78	50	72	99
<b>86</b> .	Tata	252	99	100	98	50	74	80	73	98
	HP									
<b>8</b> 7.	Airtel	278	99	100	97	78	97	87	81	98
88.	BSNL	263	96	100	98	71	95	87	80	99
89.	Rel comm.	129	100	100	97	86	86	67	79	98
<b>9</b> 0.	Rel Tel	229	100	100	97	90	85	***	82	99

181	Written Ans		VAISAKHA 6, 1929 (Saka)					to Questions 1		
1	2	3	4	5	6	7	8	9	10	11
91.	Tata	108	99	100	99	75	82	100	82	97
	Jammu and Kas	shmir								
92.	Aircell (Dishnet)	23	100	100	•	94	99	***	89	<b>9</b> 6
93.	Airtel	239	78	85	96	60	79	13	72	95
94.	BSNL	317	61	84	78	53	69	8	61	88
	NE									
<b>95</b> .	Aircell (Dishnet)	252	100	100	100	88	92	100	81	100
96.	Airtel	255	99	74	98	91	86	***	81	100
97.	BSNL	253	100	73	93	77	79	84	72	97
98.	Rel Tel	252	100	29	89	77	78	73	74	99
	Orissa									
<b>99</b> .	Aircell (Dishnet)	252	99	100	88	68	69	100	73	99
100.	Airtel	252	97	93	88	82	68	90	73	97
101.	BSNL	251	89	79	91	76	60	90	70	97
102.	Rel comm	255	94	100	93	72	70	91	72	96
103.	Rel Tel	253	96	100	91	72	62	90	70	93
104.	Tata	253	96	68	90	68	69	89	73	95
	Circle-M					•				
	Chennai									
105.	Aircell	652	99	51	96	94	80	78	90	96
106.	Airtel	529	98	67	98	92	86	86	93	97
107.	BSNL	583	89	57	94	88	80	68	86	96
108.	Hutch	603	98	55	99	91	76	90	89	96

183	Written A	nswers			APRIL 2	6, 2007		to	Questions	184
1	2	3 ·	4	5	6	7	8	9	10	11
109.	Rel comm	567	96	47	98	91	79	84	90	96
110.	Tata	182	100	36	96	94	86	<b>62</b> ··	87	91
	Delhi									
111.	Airtel	615	97	62	91	74	86	73	85	87
112.	Hutch	649	96	61	93	73	85	78	85	88
• 113.	idea	583	97	55	96	67	79	75	84	<b>,91</b>
114.	MTNL	555	98	54	94	70	82	55	84	88
115.	Rel comm	589	98	53	96	<b>7</b> 5	83	72	86	90
116.	Tata	604	98	45	97	69	79	68	85	93
	Kolkata									
117.	Airtel	595	99	90	89	77	85	83	87	91
118.	BSNL	604	99	72	98	64	81	68	86	94
119.	Hutch	600	99	82	91	76	86	64	88	91
120.	Rel comm	600	100	82	96	73	87	75	90	96
121.	RISL	600	98	11	98	69	79	60	89	97
122.	Tata	601	99	100	96	62	83	55	88	95
	Mumbei									
123.	Airtel	590	98	98	95	64	99	96	96	100
124	BPL	587	95	97	98	70	92	78	92	98
125	. Hutch	586	95	96	98	68	94	89	93	100
126	. MTNL	584	98	94	99	75	90	86	92	98
127	. Rel comm	505	91	89	99	81	68	88	85	97
128	. Tatai	600	93	96	99	69	87	83	91	96

<sup>(\*)</sup> Mean Subscriber is either unable to answer or did not access the service or no incidences reported.

185

to Questions

Statement-II Customer Satisfaction Survey for Basic Service

S. No.	Name of the Service	Sample Size				% Satisfied wi	th 		
	Providers	Q-III	Provision of Service	Billing Performance	Help Services	Network Performance Reliability and Availability	Maintain- ability	Overall Customer Satisfaction	Supplem- entary Services
1	2	3	4	5	6	7	8	9	10
	Benchmark		>95%	>90%	>90%	>90%	>95%	>95%	>95%
	A-Circle								
	AP	1465							
1.	Airtel	253	98	99	100	92	***	96	99
2.	BSNL	599	100	98	99	93	100	96	**
3.	Rel comm	251	99	99	98	90	***	94	97
4.	Tata	362	100	100	99	92	***	96	99
	Gujarat	1041							
5.	Airtel	1	100	•	••	100	*** - 7.	100	**
6.	BSNL	249	100	72	51	97	59	80	100
7.	Rel comm	410	100	67	36	96	100 %	77	-100
8.	Tata	381	100	93	39	97	65	79	100
	Karnataka	1411							
9.	Airtel	602	78	83	97	96	97	94	100
10.	BSNL	411	89	93	97	92	99 -	92	100
11.	Tata	398	68	83	94	90	96	89	96

187	Written A	nswers		APRIL	26, 2007		t	188	
1	2	3	4	5	6	7	8	9	10
	Meharashtra	1192							
12.	Airtel	4	80	100	100	100	100	99	••
13.	BSNL	399	91	99	88	100	79	94	70
14.	Rel comm	394	100	99	99	100	100	99	94
15.	Tata	395	99	99	98	100	100	97	77
	Tamil Nadu	1426							
16.	Airtel	427	95	92	90	88	74	90	99
17.	BSNL	387	80	92	81	89	79	87	99
18.	Rel comm	201	94	93	69	95	90	93	98
19.	Tata	411	95	96	80	93	87	92	98
	<b>B-Circle</b>								
	Chhattiegarh	454							
20.	BSNL	454	95	91	63	92	90	90	98
	Haryana	720							
21.	Airtel	103	100	93	86	92	82	90	94
<b>22</b> .	BSNL	401	53	100	72	96	83	88	100
23.	Rel comm	216	99	100	85	97	93	94	100
	Kerela	688							
24.	Airtel	50	65	100	64	100	78	93	100
25.	BSNL	320	73	95	71	100	81	91	98
26.	Rel comm	318	72	96	70	100	83	91	99
	MP	893							
27	. Airtel	244	98	89	85	80	87	85	95

189	Written J	Answers		VAISAKHA (	6, 19 <b>29 (S</b> a	ka)	t	Ouestions	190
1	2	3	4	5	6	7	8	9	10
28.	BSNL	425	95	81	78	81	80	82	100
29.	Rel comm	224	99	93	76	84	94	88	100
	<b>Punja</b> b	1059							
<b>30</b> .	Airtel	91	98	100	90	99	100	97	100
31.	BSNL	254	98	97	88	98	96	96	100
32.	HFCL	464	95	96	88	97	98	95	89
33.	Rel comm	250	97	100	94	99	99	95	100
	Rajasthan	939							
34.	BSNL	483	75	91	67	88	71	80	93
35.	Rel comm	201	95	95	70	94	86	89	100
36	Shyam	255	92	96	74	95	95	91	86
	UP-W	400							
37	. Airtel	90	100	99	79	91	100	92	100
38	BSNL	158	100	66	79	92	71	83	100
39	. Rel comm	152	95	93	85	93	88	92	100
	UP-E	646							
40	. Airtel	107	90	92	60	86	67	82	100
41	. BSNL	386	76	69	56	74	82	76	97
42	. Rel comm	153	97	90	60	84	89	79	100
	Uttaranchal	92							
43	. BSNL	92	100	61	70	97	96	96	100
	WB	501							
44	. BSNL	249	90	87	70	90	98	89	100
45	. Rel comm	252	96	99	61	93	100	90	**.

191	Written Answers			APRIL	26, <b>200</b> 7	to Questions 192				
1	2	3	4	5	6	7	8	9	10	
	C-Circle									
	Assam	250								
<b>46</b> .	BSNL	250	80	83	44	87	78	87	100	
	Andaman and Nicobar Islands	25								
<b>4</b> 7.	BSNL	25	76	96	**	100	94	91	**	
	Bihar	451								
48.	BSNL	251	77	72	76	87	59	80	100	
49.	Rel comm	200	94	•	54	81	82	82	100	
	НР	422								
<b>5</b> 0.	BSNL	256	86	95	89	86	73	75	100	
51.	Rel comm	166	100	•	91	93	91	83	100	
	Jammu and Kashmir	193								
<b>52</b> .	BSNL	193	58	82	63	85	67	76	73	
	Jharkhand	250								
<b>53</b> .	BSNL	250	***	36	75	77	57	6 <b>9</b>	**	
	NE2	749								
54.	BSNL	250	76	70	61	48	68	76	••	
55.	BSNL	499	55	66	52	82	80	56	100	
	Orissa	449								
56.	BSNL	250	83	61	64	75	66	82	88	
57	. Rel comm	199	95	75	59	80	91	85	99	
	M-Circle									
	Chennai	2966								
58	. Airtel	889	93	96	87	94	88	90	99	
59	. BSNL	1097	69	92	92	88	76	86	99	

193	Written Answers		VAISAKHA 6, 1929 (Saka)					to Questions	194
1	2	3	4	5	6	7	8	9	10
<b>60</b> .	Rel comm	234	96	97	90	93	95	93	99
61.	Tata	746	90	94	93	93	92	93	97
	Deihi	3041							
62.	Airtel	619	93	86	62	86	92	85	93
63.	MTNL	1216	86	84	67	85	84	83	90
64.	Rel comm	599	95	88	76	84	92	88	86
65.	Tata	607	93	88	68	85	90	87	91
	Kolkata	1100							
66.	Airtel	253	98	93	61	89	33	88	80
<b>67</b> .	BSNL	598	94	81	53	80	87	76	100
68.	Rel comm	249	92	87	83	90	66	93	88
	Mumbai	2461							
69.	Airtel	603	100	100	84	100	86	97	100
70.	MTNL	761	68	97	68	91	82	86	100
71.	. Rel comm	643	86	93	64	94	79	89	100
72.	. Tata	454	100	100	78	99	87	94	100

VAICAKUA 6 4000 (Calca)

,(\*): Could not respond as the subscriber had not faced any situation. These operators are treated as meeting the benchmark.

# **Functioning of Primary Health Centres**

102

Meitten Anguan

3121.SHRI M. RAJA MOHAN REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has reviewed the functioning of Health Centres in various States;
- (b) if so, whether any survey has been conducted in this regard;

(c) if so, the recommendations submitted by Survey Committee; and

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104

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. The National Council of Applied Economics Research (NCAER) was delegated the task of evaluation of Sub-Centres. The Data was collected

from 1040 Sub-Centres in 130 districts covering 30% of the districts of 14 major States of India. The States covered are Andhra Pradesh, Karnataka, Tamil Nadu, Gujarat, Maharashtra, Rajasthan, MP, Punjab, UP, Bihar, Orissa, West Bengal, Assam and Jharkhand.

- (c) and (d) Major conclusions and Recommendations of NCAER on "Working of Sub-Centres in selected States of India" are—
  - (i) Average number of Villages covered per SC is high as 9 in Jharkhand. The average population per SC is also high. It recommends that the population norms for establishing as SC should be reduced drastically. The number of villages per SC also needs to be brought down to manageable limits.
  - (ii) Lack of permanent SC building is an important constraint in the functioning of SCs. SCs in rented buildings keep on shifting thus creating information gap among the users. Permanent SC buildings provide an incentive to furnish it properly. The sample data shows that compared to SCs in rented buildings those having owned and rent free buildings have significantly higher proportion of furniture items. Permanently owned buildings is a precondition for improving the quality of delivery and utilization of services. It is also desirable that ANM and Anganwadi Worker house both in a common compound to avoid duplication of certain services. For better service delivery SC building should be located at a central place.
  - (iii) Shortage of staff is quite high and almost half the SCs are functioning without Male Health Worker. The data shows that significantly higher proportion of respondents from the SCs with both ANM and MHW are "fully satisfied"

- therefore appointing MHW alongwith ANM in all the SCs should be done on priority hasis
- (iv) A higher proportion of ANMs expressed a need training, in order to meet new responsibilities. ANM have to spent a lot of time in the field, keeping her away from the Sub-Centre. It has been suggested that she be provided with a mobile phone, which will enable the users to keep track of her.
- (v) Sensitization of staff, especially towards the requirement of downtrodden in the society and an increase in services like weekly visit by a doctor, labour room, bed facility will increase the popularity of Sub-Centres.
- (vi) Irregularity in the disbursement of salary to the staff is a serious problem especially in Jharkhand, Bihar, Orissa and Uttar Pradesh. Analysis of data reveals that shortage of equipment and medicines is a serious problem.

The above recommendations have been shared with the concerned State Governments for rectifying the drawbacks as per Provisions under the Implementation Frame work approved for the National Rural Health Missions (NRHM).

## **National Monitoring System**

3122.CH. MUNAWAR HASSAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the National Monitoring System (NMS) located at Lodhi Road, New Delhi and maintained by the National Telecom Region under BSNL, New Delhi has been rendered unworkable:

- (b) if so, since when alongwith reasons therefor:
- (c) the initial cost of the project and the subsequent expenditure incurred till its closure; and
- (d) the action taken/proposed to be taken by the Government to revive the closed system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) No, Sir. System has not been closed but has developed fault some time back.

- (c) Initial procurement cost was approximately Rs. 67 Crores. Expenditure on National Monitoring Scheme (NMS) is a part of operational expenditure of the unit concerned and is not separately identifiable.
- (d) Assistance of the system supplier has been sought to diagnose and rectify the fault.

[Translation]

# Demand of Coal

3123.SHRI KAILASH NATH SINGH YADAV :

SHRI MOHD, TAHIR:

SHRI SHISHUPAL N. PATLE:

SHRI BRAJESH PATHAK :

Will the PRIME MINISTER be pleased to state :

- (a) whether the demand of coal for construction sector has increased during the current year;
- (b) if so, whether dependence on coal import has been increasing;
- (c) the quantum of coal obtained from the coal deposits in the country during the current year;
- (d) whether the imported coal is being/has been procured at cheaper rates;

- (e) if so, the details thereof; and
- (f) the total segments of construction sectors for which coal is being imported in the current year?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (c) Coal demand is a function of growth of national economy. The demand of coal has been increasing as the national economy is steadily doing well. Coal demand for construction sector is not assessed separately. It is assessed for sectors like Power, Steel, Cement etc. The estimated total demand of coal in the country of 474.18 million tonnes in 2006-07 is planned to be met from domestic supply of 432.39 million tonnes. This leaves a gap of 41.31 million tonnes which will be met by imports. Import of coal is resorted to due to limited indigenous availability of coking and low ash noncoking coal, and consideration of location specific landed cost.

(d) to (f) Government do not import coal. Since coal is under Open General Licence (OGL), consumers are free to import coal based on their requirements. By and large at present the cost of imported coal is higher that the cost of indigenous coal, on a comparable basis, except in some specify coastal based locations.

[English]

# Assistance for RTI Implementation

3124. ADV. SURESH KURUP : SHRI K. FRANCIS GEORGE :

Will the PRIME MINISTER be pleased to state :

 (a) whether the Union Government has received any communication from the various State Governments seeking financial assistance for implementing the Right to Information Act, 2005;

- if so, the details thereof and (b)
- (c) the action taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINSTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): (a) to (c) State Governments like the Government of Chhattisgarh, Guiarat, Kerala, Madhya Pradesh, Mizoram, Tripura and Uttarakhand had sought Central assistance for implementation of the Right to Information Act, 2005. The Parliament has, by law, cast an obligation on the State Governments to implement the Act. The State Governments are required to meet the statutory obligation out of their own funds.

#### Fault in Cordect WLL System

3125 SHRI SHRINIWAS DADASAHEB PATIL: WIII the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- whether the Cordect WLL System installed in (a) various parts of the country has developed faults due to which instrument sets are not functioning:
  - (b) if so, the reasons therefor:
- whether the Government purposes to conduct (c) an enquiry into the non-functioning of Cordect WLL System;
  - (d) if so, the details thereof; and
- the steps taken by the Government for replacement of Cordect WLL Systems by a new efficient system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) Sir. the Cor-dect WILL systems installed in various parts of the country are working satisfactorily in general. However, sometimes due to the following reasons, instrument sets become faulty:-

- Inbuilt battery of the instrument does not get (i) fully or adequately charged due to inadequate availability of commercial mains supply in rural/ semi urban areas.
- High fluctuation in commercial mains supply (ii) causes damage to the internal system of the instrument.
- (iii) In lightening prone areas, instrument sets as well as the equipment are susceptible to more faults than in other areas.
- (c) to (e) Do not arise in view of (a) and (b) above.

[Translation]

#### Research on Stem Cell

3126, SHRI RASHEED MASOOD: SHRI RAGHUVEER SINGH KOSHAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to bring a comprehensive policy for promotion of Stem Cell Research:
  - (b) if so, the details in this regard:
- (c) the names of places where centres have been set up or are proposed to be set up for Stem Cell Research;
  - (d) the names of the diseases which are being

treated successfully through Stem Cell Research as of now and the names of diseases that the likely to be treated through Stem Cell Research in future;

- (e) whether All India Institute of Medical Sciences (AIIMS), the Post Graduate Institute (PGI), Chandigarh and the Vellore Medical College (VMC) are working on the experimental research on Stem Cell; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Indian Council of Medical Research (ICMR) in consultation with other agencies had developed the guidelines for Stem Cell Research and Regulation which has been recently revised by ICMR and Department of Biotechnology jointly as Draft Guidelines for Stem Cell Research and Therapy, 2006. According to the guidelines, stem cell research should be promoted in the country in the view of its potential for clinical use, ensuring at the same tune proper regulatory climate for such research and the according to ICMR, the following centers are doing work related to Stem Cell Research:

- (i) Institute of Immunohaematology, Mumbai.
- (ii) AIIMS, New Delhi.
- (iii) L.V. Prasad Eye Institute, Hyderabad.
- (iv) The National Brain Research Centre, Gurgaon.
- (v) The National Center for Cell Sciences, Pune.
- (vi) Reliance Life Sciences.
- (vii) Manipal ACU Nova.

Department of Bio-Technology proposes to

set up Stem Cell Research Centres at the following places:-

- (i) CMC. Vellore.
- (ii) PGI, Chandigarh.
- (iii) KEM, Mumbai.
- (iv) SGPGI, Lucknow.
- (e) and (f) All India Institute of Medical Sciences (AIIMS), the Premiere Health care centre of the country is involved in clinical studies on stem cell therapies in different clinical conditions particularly Cardiovascular diseases.

In addition, Department of Biotechnology has envisaged plans for creating infrastructure in the stem cell research arena. The department has mooted plans to create a stem cell center at CMC Vellore and PGI, Chandigarh, KEM Mumbai and SGPGI, Lucknow.

# Overcharging and Cheating of Consumers by Operators

3127. DR. DHIRENDRA AGARWAL : SHRI HARIKEWAL PRASAD :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the cases to overcharging and cheating of the consumers by STD/ISD/PCO operators have come to the notice of the Government;
  - (b) if so, the details thereof; circle-wise;
- (c) the number of operators against whom action has been taken during the last two years, circlewise;

- (d) the number of operators whose licences have been cancelled:
- (e) whether the Government has any mechanism to ascertain such cases:
  - (f) if so, the details in this regard; and
  - (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Sir, few cases of overcharging and cheating of consumers by STD/ISD/PCO operators have been reported during the last two years i.e. 2005-06 and 2006-07 (upto (28.2.2007).

- (b) to (d) the details of complaints received and action taken is given in the enclosed statement. Licenses/
  Agreements of seven (7) PCO operators have been cancelled
- (e) and (f) Yes, Sir. Broadly, the following mechanism is in place in BSNL/MTNL to prevent misuse of PCOs by the Franchisees:-
  - (i) Periodical surprise checks are carried out by field staff of BSNL/MTNL to check any kind of misuse including overcharging and tampering with the PCO machine installed by the franchisees.
  - (ii) Only Type Approved instrument is allowed to be used by the PCO operator.
  - (iii) Periodical surprise checks of the PCO franchisees are also carried out by the Vigilance Cells of BSNL/MTNL to ensure that the guidelines of provision of PCOs are followed scrupulously by them.
  - (g) Does not arise in view of (e) and (f) above.

#### Statement

# Circle-wise details of number of complaints received and action taken against PCO Operators

S. No.	re	Number of complaints celved duri	ing
1	2	3	4
1.	Andaman and Nicobar Islands	Nii	NH
2.	Andhra Pradesh	544	Warning issued for corrective action = 544
3.	Assam	Nil	Nil
4.	Bihar	Nil	Nil
5.	Chhattisgarh	Nil	Nii
6.	Gujarat	128	Notice issued=127. PCO disconnected and licence cancelled=1.
7.	Haryana	Nil	Nil
8.	Himachal Pradesh	Nii	Nil
9.	Jammu and Kashmi	r <b>N</b> il	Nil
10.	. Jharkhand	Nil	NII
11.	. Karnataka	Nil	Nil
12	. Kerala	Nil	Nil

1 2	3	4
13. Madhya Pradesh	Nil	Nil
14. Maharashtra	27	Notice issued=15.
		Oral warning
		issued=12.
15. North-Eastern-I	Nil	Nil
16. North-Eastern-II	Nil	Nil
17. Orissa	Nil	Nil
18. Punjab	Nil	Nil
19. Rajasthan	2	Licence cancelled=1.
		Warning issued=1.
20. Tamil Nadu	76	Warning issued
		for corrective
		action = 76.
21. Uttar Pradesh (East)	Nil	Nil
22. Uttar Pradesh (West)	5	PCOs disconnected
		and licence
		cancelled=5.
23. Uttaranchal	Nil	Nil
24. West Bengal	Nil	Nil
25. Calcutta	6	Warning issued=6.
26. Chennai	5	Warning issued=5.
27. Delhi	4	Warning issued=3.
28. Mumbai	1	Action is being
		taken

[English]

#### **NACO Programmes**

3128. SHRI K.J.S.P. REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the National AIDS Control Organisation
   (NACO) has begun its various phases of operations for
   AIDS Control Programme;
- (b) if so, the details of the work done so far during the last three years. State-wise: and
  - (c) the results achieved so far in each State?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Sir. National AIDS Control programme (NACP-Phase I and II) is operational since 1992. Currently phase-II is being implemented. The third phase of NACP will begin in April, 2007.

(b) and (c) In order to control the spread of HIV/AIDS, the Government of India is implementing National AIDS Control Program has focused on up-scaling the targeted intervention among high risk groups, behaviour change communication for improved awareness specifically among women and children and expanding the prevention care. support and treatment of HIV infected persons including management of opportunistic infections and provisions of free antiretorvial drugs and mainstreaming the HIV intervention strategies. The state-wise and cumulative number of voluntary counseling and testing centers, prevention of mother to child transmission centers. ART centers, Community Care Centres, STD Clinics and Blood banks and their performance is given in the enclosed statements I-V. As a result of the activities overall prevalence of HIV has been sustained at less tan 1% in general population for last 3 years in all the states and UT's except AP, Karnataka, Maharashtra, Nagaland and Manipur.

Statement

Cumutative Number of Facilities Under National AIDS Control Program (As on March, 2007)

Type of reporting	Blo	Blood Banks*	ks*		STD			VCTC			PPTCT		ART			222	
Unit	2004	2005	2006	2004	2005	2006	2004	2005	2006	2004	2005	2006	2005	2006	2004	2005	2006
1	2	၈	4	5	9	7	80	O.	10	11	12	13	4-	15	16	17	18
Ail India	1968	2079	2164	752	618	864	735	1400	2216	331	1023	1812	51	100	52	92	122
Ahmedabad MACS	o	თ	თ	4	4	4	4	4	4	8	8	4	0	0	0	0	0
Andaman and Nicobar Islands	ო	ო	ო	~	7	^	os.	თ	<b>o</b>	0	0	0	•	0	0	0	0
Andhra Pradesh	180	193	211	82	82	82	107	109	221	63	63	115	က	13	17	<b>58</b>	40
Arunachal Pradesh	က	ო	ო	ω	∞	<b>60</b>	9	6	4	0	-	∞	-	-	•-	-	0
Assam	99	28	29	20	23	53	8	54	53	~	4	21	-	8	0	0	0
Bihar	84	52	23	42	42	42	44	63	64	^	42	42	0	8	0	0	0
Chandigarh	4	4	4	4	4	4	က	4	9	ო	4	ဖ	-	-	-	-	-
Chennai MACS	35	35	38	က	ო	4	4	ß	8	0	0	22	0	0	0	0	0
Chhattisgarh	on.	თ	=	13	9	47	თ	4	9	0	-	8	0	0	0	0	0
Dadra and Nagar Haveli 1	<del>-</del>	-	-	0	0	0	-	-	-	0	0	0	0	0	0	0	0
Daman and Diu	-	-	-	0	0	0	-	-	-	0	0	0	0	0	0	0	0
Delhi	40	20	53	=	=	=	8	37	43	0	5	16	s.	ဖ	က	3	က
		İ															

20	9	W	ritten/	Answe	ors			VAIS	SAKHA	6, 19	929 (S	aka)				to Q	uestion	s	210
	0	0	0	-	0	0	0	15	0	0	0	œ	ဖ	0	0	0	თ	0	-
ţ	=	0	0	-	0	0	0	12	0	0	0	8	9	0	0	0	4	0	-
,	2	0	0	-	0	0	0	10	0	0	0	8	c)	0	0	0	₹.	0	-
,	2	-	8	-	-	8	8	5	ß	0	8	5	4	0	-	0	ო	-	-
	4	-	-		-	0	0	4	8	0	-	ω	8	0	0	0	<del>-</del>	0	-
,	2	ო	36	19	13	-	-	2	15	0	ro	547	20	-	φ	45	42	30	6
,	12	-	9	19	13	-	0	46	4	0	ß	51	6	0	φ	56	16	က	6
;	=	-	0	0	0	0	0	46	0	0	2	20	6	0	0	4	10	0	ю
	2	4	36	19	13	7	17	36	40	0	20	551	20	က	6	65	<b>4</b>	51	4
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'	-	4	33	20	5	17	15	4	22	-	52	72	9	က	<b>®</b>	<b>6</b>	<del>6</del>	59	4
	٥	4	33	20	12	17	5	4	20	-	5	54	9	ß	<b>6</b> 0	<del>1</del> 3	=	<b>5</b> 8	4
	ဂ	4	32	50	12	17	5	4	20	-	51	54	თ	3	<b>∞</b>	13	∞	26	4
•	4	∞	159	20	13	22	4	156	134	0	12	222	ო	Ŋ	œ	22	12	68	13
(	n	60	159	20	13	21	38	145	134	0	114	207	က	က	· <b>co</b>	26	12	57	13
		7	151	48	13	21	32	145	129	0	114	206	ო	ß	<b>∞</b>	48	6	51	13
	-	Goa	Gujarat	Haryana	Himachal Pradesh	Jammu and Kashmir	Jharkhand	Karnataka	Kerala	Lakshadweep	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Mumbai MACS	Nagaland	Orissa	Pondicherry

to Questions

-	2	3	4	ıc.	œ	7	80	6	10	=	12	13	4	15	16	17	18
Punjab	02	73	9/	17	17	17	17	17	13	0	ဖ	ဖ	0	8	0	0	0
Rajasthan	62	89	7	36	37	45	32	32	34	9	g	19	<del></del>	8	-	-	0
Sikkim	က	က	့က	8	8	8	ო	က	S.	-	8	9	0	-	0	0	0
Tamil Nadu	207	223	223	22	100	100	02	633	634	88	638	639	13	13	S.	30	38
Tripura	9	ဖ	ဖ	ო	S	Ŋ	-	-	-	0	0	0	0	0	0	0	0
Uttar Pradesh	133	145	147	29	29	29	20	7	83	0	თ	6	က	ဗ	0	0	0
Uttaranchal	8	23	22	თ	o	თ	12	16	19	-	-	8	0	-	0	0	0
West Bengal	77	78	84	56	33	33	20	56	30	5	9	27	_	2	-	0	0

\*Out of these 1138 blood banks are financially supported by NACO.

to Questions

Statement-II

Status As on March 2007

State		Blood Banl	•		PPTC			VCTC	
	Blood	l Units Col	lected	No. of I	new ANCs HIV test	accepted		persons te	
	2004-05	2005-06	2006-07	2004-05	2005-06	2006-07	2004-05	2005-06	2006-07
1	2	3	4	5	6	7	8	9	10
All India	4266478	4882238	4201986	171010	1298200	1467598	874070	1339193	1525151
Ahmedabad MACS	99393	166700	94896	2860	10744	12788	8107	11330	8669
Andaman and Nicobar Islands	3967	3039	0	o	0	0	2327	0	0
Andhra Pradesh	359815	370299	382690	0	175236	318956	231398	30 <b>595</b> 2	415065
Arunachal Pradesh	1499	1668	2087	0	58	2500	374	1285	3546
Assam	63195	76616	83485	149	2002	3841	4367	6524	13058
Bihar	41106	50008	34725	1055	18521	29098	18935	21 <b>3229</b>	56373
Chandigarh	51493	54736	53953	11326	19182	16648	10995	9495	7714
Chennai MACS	77390	107488	175888	0	12258	37907	14704	29532	27543
Chhattisgarh	19017	28840	22868	0	225	205	3145	4596	6049
Dadra and Nagar Haveli	3398	4087	2197	0	0	0	533	1574	402
Daman and Diu	128	0	0	0	0	•0	15	0	0
Delhi	193980	273242	267317	14875	29101	38638	71027	87928	103032
Goa	11095	8550	10613	1064	1964	4999	9103	8244	8823
Gujarat	460225	51 <b>045</b> 0	476027	3420	21203	39094	38271	84480	72100
Haryana	121106	126197	113345	24	2629	13960	13022	16795	21084

1	2	3	4	5	6	7	8	9	10
Himachal Pradesh	16531	15671	12003	0	12	643	6076	7391	4131
Jammu and Kashmir	34729	42153	38 <del>6</del> 67	0	0	0	3027	5711	5819
Jharkhand	51325	66667	69298	0	0	160	1587	2806	3854
Karnataka	351192	353917	0	0	0	0	66935	69964	4888
Kerala	136122	263076	228515	4222	23292	35128	5536	11387	23464
Madhya Pradesh	161247	179829	164511	509	2416	2503	12386	12936	21273
Maharashtra	166230	194436	71087	24410	127175	196503	51242	67886	117604
Manipur	30076	13651	12294	2169	11263	18691	9601	13765	26120
Meghalaya	3685	3244	3 <b>739</b>	0	0	2832	.79	201	347
Mizoram	12974	14304	12502	22	1268	3021	4402	6 <b>396</b>	6617
Mumbai MACS	22029	210104	215645	38995	80922	91076	77585	10 <b>7583</b>	104929
Nagaland	1525	2394	2641	783	5933	6544	5381	13642	17918
Orissa	133031	160091	146574	0	1418	16213	7209	20841	40130
Pondicherry	7220	12623	12805	0	6269	13234	5608	11538	12759
Punjab	129007	209842	202245	0	1360	4595	6261	9370	17456
Rajasthan	97861	215934	253978	1537	2652	10868	5306	19314	25570
Sikkim	1777	1507	1078	43	522	1365	537	731	661
Tamil Nadu	399681	312146	226900	0	668443	463481	125316	101948	264313
Tripura	9846	14767	0	0	0	0	211	287	0
Uttar Pradesh	31 <b>4798</b>	31 <b>6368</b>	285524	0	3006	6236	29514	37406	36101
Uttaranchal	23292	31788	34101	337	501	992	12269	9500	15867
West Bengal	487503	515736	4877 <b>96</b>	63210	68625	77879	11679	27626	31872

to Questions

#### Statement-III

State		STD A	ttendance an	d Condom D	istribution		A	RT
	200	4-05	20	05-06	200	6-07	2005	2006
	No. of Patients Attending the STD Clinic/OPD	No. of Condoms Distributed (Lakhs)	No. of Patients Attending the STD Clinic/OPD	No. of Condoms Distributed (Lakhs)	No. of Patients Attending the STD Clinic/OPD	No. of Condoms Distributed (Lakhs)		Number of s on ART
1	2	3	4	5	6	7	8	9
All India	1583258	7424.9	1889579	10058.5	1345423	12659.5	23784	52169
Ahmedabad MACS	3207	0	3307	0	2331	0	4777	11809
Andaman and Nicobar Islands	631	1	0	2	0	0.8	. 0	0
Andhra Pradesh	217340	604.8	201784	1345	172490	1577	1903	6668
Arunachal Pradesh	182	10	138	6	119	7.3	4	0
Assam	1888	20	6595	30	7506	5	33	140
Bihar	35687	285	47847	580	20932	205	0	385
Chandigarh	3257	25	3021	5	2357	13.5	605	961
Chennai MACS	8544	0	19071		20637	0	0	0
Chhattisgarh	35389	30	20905	368	28338	541.4	0	0
Daman and Diu	523	2		1		6		
Dadra and Nagar Haveli	1560	2		2		3.6		
Delhi	21766	95	18977	190	11610	243	2050	3175
Goa	3728	26.5	1606	30	904	20	209	348

1	2	3	4	5	6	7	8	9
Gujarat	93821	380	100275	810	57076	1087	1303	1356
Haryana	31572	240	53739	290	39712	245	0	178
Himachal Pradesh	176622	80	164005	55	35019	57	36	101
Jammu and Kashmir	5550	0	5172	35.1	3308	33	0	103
Jharkhand	336	190	919	55	32953	292.7	0	141
Kamataka	22617	365	27326	1070	667	1200	2480	4983
Keraia	3513	100	33733	34	14334	70	803	1591
Lakshadweep	0	0.8	0	1	0	0.9	0	0
Madhya Pradesh	183175	1774.4	286317	460	215743	1973.1	18	355
Maharashtra	43054	165.8	85170	895	105671	800	6280	11279
Manipur	831	15.8	732	10	409	36	1056	2473
Meghalaya	421	10	706	0	394	7.5	0	0
Mizoram	18154	10	16718	0	15013	20	0	34
Mumbai MACS	33400		45030	0	67517	0	0	0
Nagaland	482	10	4051	0	3473	7.5	149	323
Orissa	96699	249.7	136679	276.3	101804	222.1	0	42
Pondicherry	1267	4	2481	34	2352	.5	60	60
Punjab	4904	181.8	13283	175	10968	268.3	0	318
Rajasthan	11713	930	20962	506.5	16078	1151	510	1227
Sikkim	110	1	22	1	56	2.4	0	2
Tamil Nadu	207166	210	251255	1040	143032	427	0	0
Tripura	645	6	1341	2	0	7	0	0

221	Written Answers	VAISAKHA 6, 1929 (Saka)	to Questions	222

1	<b>,</b> 2	3	4	5	6	7	8	9
Uttar Pradesh	264394	1022.3	245160	1444.6	162958	1480	955	2038
Uttaranchai	13554	127	22467	55	16174	4		41
West Bengal	35556	250	48785	250	33488	640	553	2038

State-wise HIV prevalence among ANC and STD Population: 2003-2005

State	HIV	Prevalence in	ANC	HIV P	revalence in ST	cases
	2003	2004	2005	2003	2004	2005
1	2	3	4	5	6	7
Andhra Pradesh	1.25	2.25	2	21.47	16.4	22.8
Karnataka	1.25	1.25	1.25	10.4	12	13.6
Maharashtra	1.25	1.25	1.25	10	10.4	10.4
Manipur	1.25	1.5	1.25	13	7.2	12.2
Nagaland	1.13	1.43	1.63	0.98	1.72	3.5
Tamil Nadu	0.75	0.5	0.5	9.64	8.4	9.2
Gujarat	0.38	0.13	0.25	4.47	3.6	2
Goa	0.5	1.1	0	14.62	16	14.01
Pondicherry	0.13	0.3	0.25	2.45	5.7	4.22
Assam	0	0	0	1.2	0.8	0.89
Bihar	0	0	0	0.4	1.2	0
Madhya Pradesh	0	0.25	0.25	1.81	1.8	0.49
Rajasthan	0	0	0.13	6.08	2.92	5.6
Uttar Pradesh	0	0.25	0	0.55	0.8	0.4

1	2	3	4	5	6	7
West Bengal	0.5	0.5	0.84	1.61	0.88	2.16
Arunachal Pradesh	0	0.2	0.43	0.45	0	0
Chhattisgarh	0.75	0	0.25	2.13	2.8	2.83
Delhi	0.13	0.38	0.25	6.52	7.98	9.15
Haryana	0.25	0	0.13	1.2	0.93	1.3
Himachal Pradesh	0	0.13	0.13	0.4	o	0.4
Jharkhand	0	0	0.13	0.13	0.1	0
Kerala	0	0.33	0.25	1.88	2.78	2.82
Orissa	0	0.5	0.25	2.4	2.8	4
Punjab	0.13	0.25	0.13	1.6	1.16	1.07
Uttaranchal	0	0	0	0	0.37	.0
Jammu and Kashmir	0	0.08	0	2.6	0.16	0
Meghalaya	0.35	0	0	0.25	0	0
Mizoram	2.08	1.25	0.88	3.8	1	3
Sikkim	0.25	0	0.3	0	0	0.86
Tripura	0	0.3	0	2.8	0.7	1.2
Andaman and Nicobar Islands	0.58	0	0.58	1.8	1.6	0.4
Dadra and Nagar Haveli	0.25	0	0.3	0	0	0
Chandigarh	0.5	0.5	0	0.8	1.8	1
Daman and Diu	0.32	0.38	0.13	0	0	o
Lakshadweep	0	0	0	0	0	0

to Questions

	Statement-V						
Year-wise	Status	of	Targeted	Interventions			

S. No.	State	2004-05	2005-06	2006-07
1	2	3	4	5
1	Andaman and Nicobar Islands	4	2	4
2	Ahemdabad	21	25	26
3.	Andhra Pradesh	117	109	109
4.	Arunachal Prades	h 7	9	9
5.	Assam	29	27	57
6.	Bihar	17	42	38
7.	Chandigarh	12	12	14
8.	Chhattisgarh	15	17	15
9.	Chennai	20	15	21
10.	Dadra and Nagar Haveli	1	3	3
11.	Daman and Diu	1	5	5
12.	Delhi	38	37	49
13.	Goa	10	11	12
14.	Gujarat	87	108	108
15.	Haryana	2	16	20
16.	Himachal Pradesh	n 9	21	21
17.	Jammu and Kashmir	2	6	6
18.	Jharkhand	9	7	7

1	2	3	4	5
19.	Kamataka	29	39	39
20.	Kerala	56	60	33
21.	Lakshadweep	0	0	0
22.	Madhya Pradesh	8	12	12
23.	Maharashtra	33	37	∙37
24.	Mumbai (MC)	22	22	30
	AVERT	31	26	39
25.	Manipur	42	57	57
26.	Meghalaya	2	1	1
27.	Mizoram	24	37	37
28.	Nagaland	22	41	41
29.	Orissa	21	33	36
30.	Pondicherry	5	1	1
31.	Punjab	11	21	16
32.	Rajasthan	9	17	39
33.	Sikkim	4	8	8
34.	Tamil Nadu	82	54	60
	APAC	38	5 <b>2</b>	52
<b>35</b> .	Tripura	19	16	25
36.	Uttaranchal	4	4	4
37.	Uttar Pradesh	35	21	61
38.	West Bengal	35	56	68
	Total	933	1087	1220

[Translation]

#### Procurement of Sub-standard Medicines

3129.SHRI JIVABHAI A. PATEL:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether any irregularities and administrative mismanagement have been found in the procurement of medicines in the CGHS dispensaries/Government hospitals in Delhi:
- (b) if so, the number of cases of procurement of poor quality medicines for the CGHS dispensaries/ Government hospitals detected during the last two years and the action taken in such cases:
- (c) the steps proposed to be taken by the Government to improve the working of the said dispensaries/ hospitals: and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Medicines to CGHS dispensaries are procured and supplied on the basis the list of finalised generic drugs through Medical Stores Depot (MSD) Hospital Services Consultancy Corporation (HSCC). Before the medicines are dispatched by the firms, samples of the medicines are tested and are also inspected by officials from the CGHS. The Ministry of Health and Family Welfare has not come across supply of poor quality medicines.

(c) and (d) Improvement in functioning of CGHS is a continuous process and simplification of its procedure to make it more user friendly. Empanelment of private hospitals and diagnostic centres, to complement the facilities available to the beneficiaries under CGHS is a major step aimed at providing medical facilities round the

clock. Empanement of hospitals and diagnostic centres is a continuous process and more private hospitals and diagnostic centres can come into the empanelled category at any point of time.

Computersation of CGHS in a phased manner has been taken up, setting up of Advisory/Grievance redressal, Committee at the dispensary level and also a pilot project has already been initiated to out-source the settlement of MRC claims through. Third Party Administrators, a process has also been initiated to prepare a CGHS Manual for information of the beneficiaries. It is the constant endeavour of the Government to provide the best facilities to the beneficiaries in terms of highly trained technical manpower, latest machinery and equipment etc.

[English]

#### Committee on Road Safety

3130.SHRI KAILASH MEGHWAL: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the expert committee on creation of a body for road safety and traffic management set up in November 2005 has submitted its report;
  - (b) if so, the details thereof; and
  - (c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Sir.

(b) As per direction of the Committee on Infrastructure chaired by the Prime Minister, a Committee was setup to deliberate and recommend creation of a dedicated body on Road Safety and Traffic Management under the Chairmanship of Shri S. Sundar, Sr. Fellow, The Energy Research Institute. The Committee has submitted its report on 20.2.2007. The main recommendations of the Committee include:—

- Creation of an apex body i.e., National Road Safety and Traffic Management Board at National level to promote road safety and improve traffic management in India with members/experts from the field of Road Engineering, Automobile Engineering, Traffic Laws, Medical care etc. through an Act of Parliament. The funding of this Board would also be governed by the Act.
- The proposed Board would have regulatory as well as advisory functions.
- The Board would set standards, designs for mechanically propelled vehicles and also set safety standards in consultation with Indian Road Congress for the design, construction and operation of the National Highways including road infrastructure and furniture as their regulatory functions.
- In its advisory role, the Board would advise Government or various road safety aspects.
- Creation of similar State level bodies.
- The Committee inter-alia recommended apportionment of minimum 1% of total proceeds of cess on diesel and petrol to be available for National Road Safety Fund.
- (c) As per procedure, before acceptance of the recommendation consultation with various Ministries/ Departments/State Governments is pre-requisite. This Ministry has drawn up action plan in this regard.

### New Deposits of Coal

3131.SHRI AJOY CHAKRABORTY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has found new deposites of coal in the country:
- (b) if so, the details thereof, State-wise and location-wise; and
- (c) the measures undertaken by the Government to commercially exploit the new deposits?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) During the year 2006, the Inventory of Geological Resources of Coal in India, prepared by Geological Survey of India (GSI) has increased by 1871 Million Tonnes as indicated below:-

Date of Estimation	Total Estimated Geological Resources of Coal in India (in Million Tonnes)
As on 1.1.2007	255,172
As on 1.1.2006	253,301
Addition of Coal Resources during 2006	1,871

Apart from it, Geological Survey of India has identified a new coalfield (Ulla-Gamhardin area) to the east of Bisrampur coalfield in Surguja district of Chhattisgarh. The investigation is in preliminary stage.

(b) This increase in coal reserve has occurred due to estimation of additional resources of coal in blocks where exploration has been concluded in 2006. The details of new identified deposits (in 2006) state-wise and location-wise are given as below:-

State	Coalfield	Additional Coal Resources (Mt)	Name of blocks
1	2	3	4
West Bengal	Raniganj	520	Trans Damodar, Mahanpur + *Some blocks explored by GSI

1	2	3	4
Jharkhand	West Bokaro	186	Padrangi
Jharkhand	North Karanpura	229	Dumri, Kerandari-A
Madhya Pradesh	Singrauli	19	Jingurdah (Bottom Seam only)
Chhattisgarh	Hasdo - Arand	8	*Blocks explored by GSI
Maharashtra	Wardha Valley	173	Pauni-III Borda
Maharashtra	Kamptee	55	Saoner-IV, Saoner Phase-II Extn.
Maharashtra	Nand-Bander	366	North West of Nand
Andhra Pradesh	Godavari Valley	315	Siddavaram, + *some blocks explored by SCCL
Total		1871	

<sup>\*</sup>The blocks explored by GSI and Singareni Collieries Companies Ltd. (SCCL).

The Mahanpur, Jhingurdah, Pauni-III, Borda, (c) Saoner-IV. Saoner Phase-II Extension blocks are Coal India Limited (CIL) blocks and will be exploited according to the systematic production programme of CIL. The Trans-Darnodar, Dumri and Kerandari-A blocks are allotted as capitive blocks and will be exploited by the allottees whereas the Padrangi is a non-CIL block to be worked by future allocattee. The block explored by SCCL will be exploited by them.

The regionally explored North West of Nand, Siddavaram and other coal blocks explored by Geological Survey of India need further detailed exploration after which commercial exploitation can be visualized/ ascertained.

#### Who Norms for Healthcare Infrastructure

3132.SHRI RAVI PRAKASH VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

whether World Health Organisation (WHO) has (a)

specified norms of five beds per 1,000 population as reported in the 'Times of India' dated December 28, 2006:

- if so, the details of the facts reported therein; (b)
- the existing availability of beds in the (c) Government Hospitals in the rural as well as in the urban areas in the country: and
- the scheme formulated by the Government to create the required healthcare infrastructure to meet the WHO specified norms of five beds per 1,000 population?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) It is informed that WHO has not specified any norms for health infrastructure. However, the report refers to the Master Plan of Delhi.

111872 beds are available in the Rural Hospitals and 292813 beds are available in the Urban Hospitals in the country.

(d) 'Health' is a State subject and it is for the concerned State Government to create the required healthcare infrastructure.

#### **Emergency Treatment in Private Hospitals**

3133.SHRI RAGHUNATH JHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is mandatory for private hospitals to provide emergency treatment to patients/accident victims who are brought to their hospitals;
  - (b) if so, the details thereof:
- (c) whether private hospitals do not provide medical care to patients who seek emergency treatment:
  - (d) if so, the action taken against these hospitals;
- (e) the details of the Government and the private hospitals in Delhi and number of accident victims who were brought and treated in these hospitals during the last two years;
- (f) details of the accident victims treated and died during last two years; and
- (g) the details of the action taken against the Government and private hospitals by the Government of NCT of Delhi for not providing emergency treatment to patients/accident victims during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Health being a State subject, it is for the State Government to monitor the functioning of private hospitals. However, Section 134 (a) of the Motor Vehicle Act, 1988 already provides that "it shall be the duty of every registered medical practitioner or the doctor on the duty in the hospitals immediately to attend to the injured person and render medical aid or treatment without waiting for any procedural formalities".

(e) to (g) Details of the accident victims admitted and died in the following hospitals during the last two years is as under:—

Year	Safdarjung	Hospital	Dr. RML Hospital		
	Admission	Death	Admission	Death	
2005	8886	1239	3494	125	
2006	8957	1349	2580	113	

Information relating to number of patients treated in private hospitals is not maintained centrally.

#### **Expansion of Telecom Service**

3134.SHRI M.P. VEERENDRA KUMAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a severe spectrum crunch leading to deterioration in quality of telecom services in the country:
  - (b) if so, the details thereof;
- (c) whether it will affect the expansion of telecom services;
  - (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHÄKEEL AHMAD): (a) to (d) To meet the quality of mobile telecom services, introduction of additional Base Trans-receiver Stations (BTSs), adopting microcell architecture and techniques such as installation of Boosters, adequate number of inter-operator junctions, interconnection infrastructure, etc., are required besides necessity for adequate radio frequency spectrum.

(e) A Project has been taken upto provide an alternate communication network, based on the Optical Fiber Cable system, for one of the existing wireless users, which would release some radio frequency spectrum for the mobile telephony services.

APRIL 26 2007

#### List of BPL Families in Maharashtra

3135.SHRI HARIBHAU RATHOD: Will the PRIME MINISTER be pleased to state :

- whether the Union Government has given instruction to make BPL list on certain number/quota in Maharashtra and other States:
- (b) if so, whether the list Union Government has prepared the final list of BPL families in Maharashtra:
- (c) if so, whether the list has been made on actual basis or on quota basis:
  - (d) if so, the details thereof:
- whether the Union Government has fixed the (e) limit of list of BPL families:
- if so, the fate of those BPL families who exceed the quota:
- whether the Union Government proposes to (a) change quota formula and fix some specific criteria to identify actual BPL families and prepare the list; and
  - (h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) to (e) Under the guidelines issued by the Ministry of Rural Development for conducting the BPL Census 2002 for the 10th Five Year Plan, all the States including Maharashtra have been advised to identify the BPL families in the rural areas in such a way that it should not exceed the poverty estimates of 1999-2000 or the Adjusted Share as worked out by the Planning Commission, whichever is higher. Another 10% is allowed to account for "transient poor".

The BPL Census was conducted by the States/UTs through door-to-door survey by covering 100% rural households for which the Ministry of Rural Development provided technical and financial assistance. The results of the BPL Census 2002 have been delayed because of the stay order passed by the Supreme Court on 5.5.2003 while hearing Writ Petition No.196 of 2001 in the matter of PUCL V/s Union of India. The Government of Maharashtra has not vet finalized the BPL list.

(f) to (h) The States have been given the option to identify the number of BPL families equal to the poverty estimates of 1999-2000 or Adjusted Share whichever is higher in addition to another 10% to account for transient poor. This provides enough flexibility to the States to identify the adequate number of BPL families in the rural areas under the BPL Census 2002.

#### Shortage of Serum for Rabies

3136.SHRIMATI JAYAPRADA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there is any shortage of serum required to treat rabies and of anti-serum treatment:
  - (b) if so, the details thereof; and
- (c) the action taken to increase the production of serum?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No. Sir. No shortage of Anti Rabies Serum (ARV) and Tissue Culture Anti Rabies Vaccine (TCARV) required for the treatment of rabies have been reported.

The production capacity of the institutions manufacturing these drugs are sufficient to ...et the requirement in the country.

### Bid for Asian Games in 2014

3137.SHRI BALASHOWRY VALLABHANENI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether India proposes to bid for the Asian Garnes, 2014:
- (b) if so, the status of the preparedness of the country for hosting the Games: and
- (c) the total expenditure likely to be incurred on creating the infrastructure and other arrangements?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) A bid has been submitted by Delhi as the host city. There are other bids too, notably by the city of Incheon in the Republic of Korea. The decision on the bid will be taken at the Olympic Committee of Asia (OCA) meeting Kuwait to be held on 16-17 April, 2007.

- (b) The preparations for the Games would commence only after Delhi succeeds in its bids. We are confident of hosting the Games if the decision goes in our favour.
- (c) Very preliminary assessment at this stage indicate an estimated expenditure of around Rs.1800 crore, which includes expenditure on Venue Infrastructure, Overlays and Conduct of the Games. In addition to these there may be expenditure on account of international zone etc. in Games Village, Security related measures and creation/upgradation of civic infrastructure which would be difficult to quantify at this stage.

#### Incentives to Sportspersons

3138.SHRI M. APPADURAI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the incentives provided by the Government to

the sportspersons involved in Football, Hockey, Badminton, Lawn Tennis, Cricket and other sports discipline:

- (b) the reasons for giving special attention to cricket as compared to other sports discipline:
- (c) whether the Government proposes to encourage sportspersons for taking up other sports discipline other than cricket in the country;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ. MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR) : (a) The primary responsibility for the development of various sports disciplines, including Football, Hockey, Badminton, Lawn Tennis and Cricket, vests in the National Sports Federations (NSFs) concerned. The Government supplements their efforts through financial assistance for holding national/international sports events in India, participation of Indian sportspersons/teams in international sports events abroad, training and arrangements for coaches, both Indian and foreign, procurement of equipment and consumables etc., as per agreed Long Term Development Plans. In this connection. detailed discussions are also being held with the various NSFs and other stakeholders like the Indian Olympic Association (IOA) and Sports Authority of India (SAI) etc.. to further streamline the process of identification and nurturing of talent, development of well-planned strategies for the identification of elite sportspersons capable of winning medals and related training requirements such as exposure and participation in events at the international level, and other measures for the planned development of different sports disciplines. In addition, Government is also providing assistance to meritorious sportspersons for purchase of equipment, provision of scientific support and training and participation within the country and abroad. under the 'Scheme relating to Talent Search and Training' and through the 'National Sports Development Fund'.

to Questions

- (c) to (e) With a view to broad basing sports, action is being taken by the Sports Authority of India for scouting and nurturing talent and training identified sportspersons at the sub-junior, junior and senior levels by providing vital inputs such as coaching, infrastructure and equipment support, sports kits, competition exposure etc. under the following schemes:-
  - (i) National Sports Talent Context (NSTC) Scheme:
  - (ii) Army Boys Sports Company (ABSC) Scheme;
  - (iii) SAI Training Centres (STC) Scheme;
  - (iv) Special Area Games (SAG) Scheme; and
  - (v) Centre for Excellence Scheme.

Under these Schemes, special emphasis is being given to encouraging sportspersons to taken up various sports disciplines other than Cricket.

The Ministry is also considering launching a scheme under the title of 'Panchayat Yuva Khel Abhiyan' with a view to providing basic sports infrastructure and arrangements in Panchayat areas to enable access for vast sections of the rural youth to organized games and sports facilities, both as an essential ingredient of youth development and for significantly widening the catchment area for the identification and nurturing of sports talent.

Moreover, Government is encouraging sports and sportspersons at various levels including schools, colleges and rural areas under its 'Scheme of Incentives for Promotion of Sports Activities' which has the following components:-

- (a) Pension to Meritorious Sportspersons
- (b) Rural Sports Programme
- (c) Promotion of Sports and Games in School

- (d) Sports Scholarships
- (e) National Sports Development Fund

The Government also provides awards to outstanding sportspersons, including cricketers.

# Shortage of Materials and Accessories by Telecom Circle

3139.SHRI ANIL BASU: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Circles are facing shortage of material and accessories:
  - (b) if so, the details thereof, State-wise; and
- (c) the steps taken/proposed to be taken to meet the shortage in each telecom circle?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Sir, a large number of materials and accessories are required for telecomnetwork and at any given time, there can be some shortages.

- (b) At present, shortage in most telecom circles are mostly in respect of VRLA batteries, Wireless in Local Loop (WLL), Integrated Fixed Wireless Terminals (IFWTs), Poly Insulated Jelly Filled Cable, New Technology Equipment for land lines, broadbans ports, Jointing Kits, Digital Satellite Phone Terminals, drop wire, Optical Fibre Cable.
- (c) To meet the shortages, tenders have been floated and Advance Purchase Orders/Purchase Orders have also been placed in many circles or are in process. In other cases, tenders are planned.

[Translation]

#### Extension Granted to IAS/IPS Officers

3140.SHRI HARIKEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

- (a) whether the Union Government has given extension of service to several IAS and IPS officers:
- (b) if so, the names of the officers to whom extension of service has been granted alongwith the period of extension during the last two years;
- (c) the details of the rules governing extension of services:
- (d) the number of officers who have applied for the extension of services during the last two years; and
- (e) the reasons for providing extension of services to the said officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

(a) and (b) A total of 6 IAS and 5 IPS officers have been granted extension in service during the period from 1/1/2005 till date. Their names and periods are as follows:—

Name (IAS)	Date From Date To
Shri Shekhar Dutt, IAS (MP:69)	1/8/05 to 31/7/07
Shri B.K. Chaturvedi, IAS (UP:66)	14/6/04 to 13/6/07
Shri V.K. Duggal, IAS (UT:68)	31/3/05 to 31/3/07
Shri R.M. Premkumar, IAS (MH:68)	1/9/05 to 28/2/06
Shri Vijay Bakaya, IAS (JK:70)	1/4/06 to 31/5/06
Shri T.K. Dewan, IAS (AP:69)	1/5/06 to 31/7/06

Name (IPS)	Date From Date To
Shri V.N. Deshmukh, IPS (MH:73)	30/4/05 to 31/7/05
Shri Kamal Kumar, IPS (AP:71)	1/10/06 to 31/10/06
Shri P.K.H. Tharakan, IPS (KL:68)	30/6/05 to 31/1/07
Shri E.S.L. Narasimhan, IPS (AP:68)	30/11/05 to 31/12/06
Shri U.S. Mishra, IPS (OR:68)	30/10/04 to 6/12/05

- (c) Rule 16(1) and 16(1A) of the all India Service (Death-Cum-Retirement Benefits) Rules, 1958 provide for extension in service to the members of the All India Services.
- (d) No requests have been received from the concerned officers for extention in service.
- (e) The concerned officers have been given extension under Rule 16(1) and 16(1A) of the All India Service (Death-Curn-Retirement Benefits) Rules, 1958 in public interest.

#### Shortage of Doctors and Health Workers

3141.SHRI K.C. PALLANI SHAMY : DR. COL. (RETD.) DHANI RAM SHANDIL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether as per the estimates of the Planning Commission, there is a shortage of the doctors/health workers of the Indian Medicine System in the country particularly in rural areas;
  - (b) if so, the details thereof;
- (c) the total requirement and the availability of the doctors/health workers in the country particularly in Himachal Pradesh, State-wise; and

(d) the steps taken/to be taken by the Government to meet the shortage of doctors and health workers in the country particularly in Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No such estimate has been made.

(c) and (d) There are no norms regarding the

requirement of doctors of Indian System of Medicine per thousand population. There are 7,24,823 registered AYUSH practitioners which works out to 6.5 Ayush doctors per 10,000 population. State-wise details are given in the enclosed statement. States including Himachal Pradesh are supported under the National Rural Health Mission for contractual appointments of AYUSH doctors and para medics in accordance with their requirements reflected in the States specific Programme Implementation Plans.

Statement .

Statewise Number of Registered AYUSH Practioners as on 1.1.2006

<b>S.</b> .	States/UT's	Ayurveda	Unani	Siddha	Homeopathy	Naturopathy	Total
۷o.		-					
	2	3	4	5	6	7	8
۱.	Andhra Pradesh	15231	5022	0	9422	374	30049
2.	Arunachal Pradesh	0.		0	74		74
	Assam*	250	0	0	624		874
4.	Bihar	131121*	3772	0	27597*		162490
5.	Chhattisgarh	533	6	0	169		708
6	Delhi	2264*	1049*	0	3026		6339
7.	Goa						
8.	Gujarat	20854	247	0	8065		29166
9.	Haryana	18366	1663*	0	5531		26560
	Himachal Pradesh	7111*	456*	0	1111		8678
11	Jammu and Kashmir	1807	1869	0	0		3676
12.	Jharkhand						
13.	Kamataka s	14828*	938*	2*	8578	116*	24462
14.	. Kerala	14945*	63 <b>*</b>	1366*	9091		25465

245 Wi	ritten Answers		VAISAKHA	A 6, 1929 (Saka	a)	to Questions	246
1 2		3	4	5	6	7	8
15. Madhya F	Pradesh	47602*	609*	0	9117	2	57330
16. Maharash	tra*	52372	2884	0	38407		93663
17. Manipur							
18. Meghalay	a*	0	0	0	230		230
19. Mizoram							
20. Nagaland	*	0	0	0	1997		1997
21. Orissa*		4448	17	0	3106		7571
22. Punjab		20379*	5611*	0	3742		29732
23. Rajasthan	1	23861	1619	0	4627		30107
24. Sikkim							
25. Tamil Nac	du	3542*	980*	16192*	17055	49*	37818
26. Tripura							
27. Uttar Prac	desh	60585	14483	0	27569		102637
28. Uttaranch	al	368	8				376
29. West Ben	ngal	3167	4934*	0	37423*		45524
30. Andaman Islands	and Nicobar						
31. Chandiga	ırh*	0	0	0	297		297
32. Dadra an	d Nagar Havel	i					
33. Daman a	nd Diu						
34. Lakshadw	veep						
35. Pondiche	пу						
Total		443634	46230	17560	216858	541	724823

Figures are provisional.

Source: State Governments

<sup>\* =</sup> Information has not been received for Current year, hence latest available information is repeated.

[Enalish]

#### Coal Pilferage on Transit by Rail

APRIL 26, 2007

3142.SHRI KIRTI VARDHAN SINGH : SHRI EMNATH MAHADEO GAIKWAD . SHRIMATI NIVEDITA MANE .

Will the PRIME MINISTER be pleased to state :

- whether the Government has received any complaints of coal pilferage on transit by rail:
- (b) if so, the details thereof including the percentage of pitterage annually:
- whether the Government has formaulated any (c) agreement where Indian Railway would be accountable for the losses during transportation;
  - (d) if so, the details thereof:
  - (e) if not, the reasons therefor; and
- the measures taken by the Government to check coal pilferage?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO); (a) to (f) Information is being collected and will be laid on the Table of the House.

#### Growth Rate in Agriculture

3143.SHRI BADIGA RAMAKRISHNA: Will the PRIME MINISTER be pleased to state :

- whether the Government is planning to achieve (a) four per cent growth in Agriculture Sector in the eleventh Five Year Plan;
  - (b) if so, the details thereof; and
- the steps proposed to be taken by the (c) Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) to (c) Yes. Sir. The Approach Paper for the 11th Five-Year Plan has placed around 4.1% per annum growth in the Agriculture Sector during 11th Five-Year Plan. The 11th Plan strategy to raise agricultural output is based broadly on the following elements:-

- Doubling the rate of growth of irrigated area:
- Improving water management, rain water harvesting and watershed development:
- Reclaiming degraded land and focusing on soil quality:
- Bridging the knowledge gap through effective extension:
- Strengthening basic and strategic research in farm sector:
- Diversifying into high value outputs, fruits, vegetables, flowers, herbs and spices, medicinal plants, bamboo, bio-diesel etc., with adequate measures to ensure food security:
- Promoting animal husbandry and fishery:
- Providing easy access to credit at affordable rates:
- Improving the incentive structure and functioning of markets:
- Refocusing on land reforms issues.

#### Disease Among Children

3144.DR. P.P. KOYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the common diseases that are prevalent among the children below the age of 5 years for the last three years. State-wise:

- (b) the details of the disease out of them which are covered under the National Immunisation Programme;
- (c) whether any vaccine preventable diseases are reported from any part of the country; and
- (d) if so, the details thereof and the steps taken to prevent the diseases?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) The common diseases that are prevalent among children below the age of 5 years are: poliomyelitis, measles, diarrhea, acute respiratory infection, tuberculosis, whooping cough, diphtheria, tetanus, sepsis and neo-natal causes. State-wise information on common diseases for 2004, 2005 and 2006 are given in the enclosed Statement I. II and III.

- (b) The diseases which are covered under the National Immunization Programme are tuberculosis, pertusis, diphtheria, tetanus, poliomyelitis and measles.
- (c) and (d) Yes, cases of Japanese Encephalitis and Measles are reported from time to time. In order to

strengthen the Routine Immunisation, following initiatives have been taken:-

- Introduction of AD syringes for all immunization replacing the existing glass syringe and needles
- Downsizing the BCG vial from 20 dose to 10 dose
- Plans for alternate vaccine delivery from PHC to sub centre and outreach sessions.
- Outsourcing immunization activities in urban slums and under served areas.
- Strengthening supervision and monitoring.
- Mobility support to District Immunization officer for supporting supervision and monitoring.
- Review meeting at the State level with the districts on 6 monthly basis.
- Mobilization of children to immunization session sites by Accredited Social Health Activist (ASHA), Anganwadi workers (AWW), Women Self Help Groups etc.

# Statement-l

# Common diseases prevalent among children in the age group of 0-5 years during the year 2004

Name of State	Diphtheria	Acute Poliomyelitis	ARI	Neonatal Tetanus	Measles	Whooping Cough	Pulmonary Tuberculosis
1	2	3	4	5	6	7	8
Andhra Pradesh	3428	1		78	4315	9828	177768

251 WIRREIT AISW	<del>U</del> IS		APHIL 26,	2007		io Quesin	ons 252
1	2	3	4	5	6	7	8
Arunachal Pradesh							
Assam	88			88	2084	9244	7984
Bihar		39					
Chhattisgarh							
Goa							8984
Gujarat	103			32	580	<b>68</b> 5	21417
Haryana		2		16	96	18	27656
Himachal Pradesh				2	1458		9638
Jammu and Kashmir					3462	984	4608
Jharkhand							
Kamataka	98	1		110	7845	3702	72303
Kerala	1				3066	102	20832
Madhya Pradesh	187			466	1651	8807	26268
Maharashtra	120	3		9	1933	91	69881
Manipur				5	229	346	494
Meghalaya				1	831	<b>20</b> 2	1589
Mizoram				0	119	16	1122
Nagaland	39			72	1218	1410	194
Orissa				19	626	1619	12721
Punjab				26,	222	15	20736
Rajasthan	436			87	1295	56	74207
Sikkim				0	292	0	2044
Tamil Nadu	14	1		1	663	76	62707
						<del>~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~</del>	

**APRIL 26, 2007** 

to Questions

252

251

Written Answers

1	2	3	4	5	6	7	8
Tripura				26	190	247	-202
Uttarakhand	1516	1		0	973	973	22312
Uttar Pradesh		82		13	35	175	3973
West Bengal	728	2		- 72	15545	4427	76191
Andaman and Nicobar Islands				1	79	12	575
Chandigarh				2	44	0	760
Dadra and Nagar Haveli	3245			14	115	1	4700
Daman and Diu				, 0	0	0	1611
Delhi	126	2		39	6416	69	31676

VAISAKHA 6, 1929 (Saka)

to Questions

254

33

25287

Source: Health Information of India, CBHI.

Lakshadweep

Pondicherry

253

Written Answers

Statement-II

Common diseases prevalent among children in the age group of 0-5

years during the year 2005

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0

Name of State	Diphtheria	Acute Poliomyeliti		Neonatal Tetanus	Measles	Whooping Cough	Pulmonary Tuberculosis
1	2	3	4	5	6	7	8
Andhra Pradesh	4305		2866601	167	3162	11095	187925
Arunachal Pradesh	1264		40879		642	<b>66</b> 6	981
Assam			7165		10192	4718	20936
Bihar		30			)		assis in the

to Questions

1	2	3	4	5	6	7	8
Chhattisgarh							
Goa			8322				2359
Gujarat	78	1	845256	8	228	161	29831
Haryana	17	1	1214782	6	70	30	30469
Himachal Pradesh			1775918		521		9738
Jammu and Kashmir			346109		3004	1322	4794
Jharkhand		2	2537		50	218	232
Karnataka	43		2287440	86	2360	619	62908
Kerala	26		8878176		4065	212	18902
Madhya Pradesh	111		7 <b>4254</b> 5	247	1198	8738	58237
Maharashtra	130		526168	12	1761	84	67142
Manipur			14417	1	194	105	348
Meghalaya	1		284430	3	1423	557	1719
Mizoram	6		3273 <del>9</del>		240	44	2556
Nagaland	229		8644		1241	4328	1216
Orissa	2		654553	3	434	405	96669
Punjab	2	1	75785	17	89	4	27668
Rajasthan	358		1274639	68	156	383	66872
Sikkim	0		64669	1	210		2053
Tamil Nadu	35		411585	17	291	265	62794
Tripura	1		211054	17	623	461	1014
Uttarakhand	215	1	75511	23	279	78	4471
Uttar Pradesh	4	29	539107	46	4095	7054	74697

1	2	3	4	5	6	7	8
Vest Bengal	545		327233	145	14993	1881	5 <b>339</b> 5
Andaman and Nicobar slands			48503	1	38	44	621
Chandigarh							
Dadra and Nagar Haveli			111875	2	11	3	40 <del>9</del> 6
Paman and Diu							499
Delhi	47		327962	65	781	480	27096
akshadweep	0		31286				150
ondicherry	2830	20	91215		103		11765

VAISAKHA 6, 1929 (Saka)

to Questions

258

Source: Health Information of India, CBHI.

Written Answers

Statement-III

Common diseases prevalent among children in the age group of 0-5

Years during the year 2006

Name of State	Diphtheria	Acute Poliomyelitis	ARI	Neonatai Tetanus	Measles	Whooping Cough	Pulmonary Tuberculosis
1	2	3	4	5	6	7	8
Andhra Pradesh	1009			21	1902	4077	135856
Arunachai Pradesh							
Assam		2					
Bihar		61					
Chhattisgarh	78			2	206	417	57 <b>88</b>
Goa							
Gujarat	204	4		35	187	30	41730
Haryana	12	19		25	322	78	23246

1	2	3	4	5	. 6	7	8
Himachal Pradesh		1		<sub>,</sub> 1	619		12734
Jammu and Kashmir	4				2549	4074	2346
Jharkhand		1		42	903	803	15516
Karnataka				3	2048	430	69296
Kerala	1				3109	163	12736
Madhya Pradesh	24	3		179	426		18866
Maharashtra		5		2	627	26	11072
Manipur					201	122	331
Meghalaya					1095	17	1126
Mizoram	25				180	13	858
Nagaland	74			20	589	1438	838
Orissa	0			2	221	324	9897
Punjab	2	8		12	252	5	19325
Rajasthan	233	1		22	919	541	64321
Sikkim					542		2155
Tamil Nadu					274	10	28979
Tripura				2	455	241	971
Uttarakhand		13		17	361	228	3522
Uttar Pradesh	125	546		31		3985	108005
West Bengal	260	1		71	16839	2500	68804
Andaman and Nicobar Islands				9	20852	193	211
Chandigarh		1					
Dadra and Nagar Haveli					18	5	1544

1	2	3	4	5	6	7	8
Daman and Diu							141
Delhi	48	7		37	505	34	13544
Lakshadweep							39
Pondicherry	2				269	1	6244

Source: Health Informatiion of India, CBHI.

#### Compassionate Appointments

3145.SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of application received by the Government from the families of the deceased employees for compassionate appointments in the ministry and its subordinate offices including central drug store office, Sanathnagar. Hyderabad;
  - (b) the action taken on each application; and
- (c) the present status of each application as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) As per the information available with the Ministry, 113 applications were received from the families of deceased employees who were working in this Ministry and its subordinate offices, including 9 application from Government Medical Stores Depot, Hyderabad.

(b) and (c) As per the Government instructions, Compassionate Appointments can be made only against 5% of total vacancies arising in each office under the direct recruitment quota in each cadre falling under Group 'C' and 'D' categories. None of the above applicants could be given appointment under the Scheme for appointment on compassionate grounds owing to non-availability of vacancies for the purpose in the respective years in which

they were received and also in the subsequent two years, where-after such applications are not considered again and treated as finally closed.

#### Implementation of NRHM

3146.SHRI B. MAHTAB : SHRI KAILASH MEGHWAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether some State Governments including Orissa has sought additional central assistance to implement National Rural Health Mission;
- (b) if so, the amount of additional central assistance sought by each State; and
- (c) the amount actually allocated to each State for the purpose in 2006-07 and proposed to be provided in 2007-08?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. The Government of Orissa has sought for additional central assistance of Rs. 1506 Lakhs under Janani Suraksha Yojana (JSY) taken up under the National Rural Health Mission (NRHM) during the year 2006-07.

(c). The state-wise allocation under NRHM for the year 2006-07 is given in the enclosed statement. The tentative allocation for the year 2007-08 is yet to be finalized by the Ministry.

(Rs. in lakhs)

State-wise Allocation of Grants under NRHM during 2006-07

v Š	Name of State/UT	Total Infra. Maint.	RCH Flexible Pool	Mission Flexible Pool	<u>n</u>	PPI Op.	EC assisted SiP	Total- Other Schemes	Total FW Schemes (12+18+22)	Total- Disease Control Programs	Total- NRHM
_	2	6	4	တ	9	7	60	6	10	=	12
-	Andhra Pradesh	13641.44	12266.00	10290.00	100.00	1540.20	50.00	24246.20	37887.64	4118.34	42005.98
તાં	Bihar	13423.80	17432.00	14662.00	140.00	5195.10	3900.00	41329.10	54752.90	5168.54	59921.44
က်	Chhattisgarh	5675.88	4398.00	3674.00	200.00	356.28		8628.28	14304.16	3153.82	17457.98
4	Goa	229.20	208.00	187.00	50.00	15.03		460.03	689.23	259.88	949.11
ć.	Gujarat	9853,92	8203.00	6889.00	100.00	1381.14	2106.00	18679.14	28533.06	3314.83	31847.89
ø	Haryana	3556.04	3399.00	2875.00	50.00	727.74	250.00	7301.74	10857.78	911.47	11769.25
7.	Himachal Pradesh	2905.24	1010.00	833.00	75.00	150.47	350.00	2418.47	5323.71	612.22	5935.93
<b>&amp;</b>	Jammu and Kashmir	2632.67	1631.00	1378.00	60.00	262.13		3331.13	5963.81	618.86	6582.67
6	Jharkhand	5644.92	5689.00	4763.00	170.00	906.07	1200.00	12728.07	18372.99	4547.48	22920.47
<del>6</del>	10. Kamataka	10875.76	8543.00	7178.00	150.00	777.98		16648.98	27524.74	2304.29	29829.03
#:	11. Kerala	6063.08	5156.00	4337.00	60.00	312.60	350.00	10215.60	16278.68	1442.40	17721.08

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12	41309.59	51294.55	28467.66	12844.46	40790.74	33855.17	114270.03	7188.80	43326.24	620288.07	3188.31	51322.36	5375.46	5287.10	2847.83	4914.02	1450.89	6634.68
=	4406.76	4340.90	6202.10	1075.34	2956.12	3376.21	6968.17	747.75	4459.22	60984.70	1058.63	5287.47	798.73	995.18	810.36	1085.61	254.94	1069.41
10	36902.83	46953.65	22265.56	11769.12	37834.62	30478.96	107301.86	6441.05	38867.02	559303.37	2129.68	46034.89	4576.73	4291.92	2037.47	3828.41	1195.95	5565.27
6	25797.15	31470.85	14852.20	7943.92	24288.94	19319.00	81847.14	4468.45	26428.98	382403.37	1795.16	41436.77	3770.57	3701.32	1624.31	3384.09	973.59	4989.51
60	306.00	200.00			200.00		42.00	634.00	450.00	14196.00	25.00	530.00	25.00	25.00	155.00	250.00	75.00	
7	1921.15	2310.85	475.20	611.92	1984.94	789.00	13111.14	429.45	2038.98	35297.37	71.16	685.77	94.57	113.32	35.31	72.09	20.59	110.51
9	200:00	175.00	150.00	100.00	250.00	80.00	250.00	140.00	80.00	2580.00	69.00	94.00	69.00	69.00	73.00	00.69	63.00	74.00
5	10682.00	13131.00	6497.00	3300.00	9984.00	8419.00	29358.00	1497.00	10903.00	150837.00	1154.00	28119.00	2515.00	2433.00	948.00	2103.00	577.00	3381.00
4	12688.00	15654.00	7730.00	3932.00	11870.00	10031.00	34928.00	1768.00	12957.00	179493.00	476.00	12008.00	1067.00	1061.00	413.00	890.00	238.00	1424.00
6	11105.68	15482.80	7413.36	3825.20	13545.68	11159.96	25454.72	1972.60	12438.04	176900.00	334.52	4598.12	806.16	590.60	413.16	444.32	222:36	575.76
2	12. Madhya Pradesh	13. Maharashtra	issa	njab	16. Rajasthan	17. Tamil Nadu	18. Uttar Pradesh	19. Uttaranchal	20. West Bengal	Total-Other States	Arunachal Pradesh	Assam	Manipur	Meghalaya	Mizoram	Nagaland	Sikkim	Tripura
	2. Ma	3. Ma	14. Orissa	15. Punjab	Pa	7. Ta	<u>®</u>	<u>.</u> 5	Š	Ę	1. An	2. As	Ž	4. Ā	5. Mi	2 2	7. SH	89 F
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VAISAKHA 6, 1929 (Saka)

to Questions

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Written Answers

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IDSP - Integrated Diseased Surveillance Programme, IDD - Incline Deficiency Disordr, NVBDCP - National Vector Borne Disease Control Programme.

3147 SHRI MANORANJAN BHAKTA WIII the Minister of HEALTH AND FAMILY WELFARE be pleased to state .

- whether a large number of complaints especially (a) from the patients of Primary Health Centre at Campbell Bay in the Great Nicobar have been received in regard to nonavailability of doctors and upgrading of the Primary Health Centre:
  - (h) if so, the details thereof; and
- (c) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Yes. Sir. A few complaints have been received from the public representatives about shortage of Doctors and up-gradation of Primary Healtth Centre (PHC) Campbell Bay.

(b) and (c) Post of Medical Officer. 1 post of Dental Surgeon and 1 post of Homeo Physician are sanctioned for PHC Campbell Bay to cater to the needs of the people.

Provision for up gradation of PHC Campbell Bay to Community Health Centre (CHC) was proposed in the Xth Five Year Plan, which could not materialize due to the Tsunami, which rocked the Islands on 26th Dec., 2004. However, civil work for the said up-gradation has already been completed. The same will be upgraded on creation of posts of Specialists during the XIth Five Year Plan.

## Modernization of National Highways

3148 SHRI ASADUDDIN OWAISI: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

whether the National Highway Development (a)

Project is a step forward towards modernisation of National Highways:

to Questions

- (b) if so, whether the project includes of National Highways with enhanced safety features:
- (c) if so, the total kilometers of roads so far covered by the NHAI under this scheme:
- (d) the number of proposals at present under different highways and total number of projects likely to be covered during the Tenth Plan period:
- the steps taken or being taken by the Government to accelerate the pace of development of National Highways:
- whether the Government has chalked out any proposal for Eleventh Plan period for the development of National Highways: and
  - if so, the details thereof? (a)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes. Sir.

- Phase-wise status of National Highways Deve-(c) lopment Project (NHDP) is enclosed as Statement-I.
- Phase-wise status of NHDP during Tenth Plan (d) (2002-2007) is enclosed as Statement-II.
- The steps taken by the Government to accelerate the pace of development of National Highways is enclosed as Statement-III.
- (f) and (g) Since, the 11th Plan is under the final stage of preparation, the details relating to the development of National Highways during the plan period is yet to be finalized. However, the amount of expenditure and the likely source of finance (as per the Financing Plan of NHDP as approved by Committee on Infrastructure) for development of National Highways during 11th Plan Period are enclosed as Statement-IV.

Statement-I Status of National Highways Development Project

**APRIL 26, 2007** 

NHDP Phase	Stage of approval	Total length approved (km)	Actual Length (km)	Length Completed (km)	Length Imple- mentation (km)	Total cost (Rs. in Crore)	Target date for completion	
NHDP-I	Already approved in December, 2000	6359	7498	6825	673	30,300 at 1999 price	November, 2008 (Substantial Completion)	
NHDP-II	Aiready approved in December, 2003	6702	6736	227	5498	34,339 at 2002 price	December, 2008 (Substantial Completion)	
NHDP-IIIA	Aiready approved in March, 2005	4035	4035	30	1404	22,207 at 2006 price	December, 2009	
NHOP-IIIB	Preparation of Detailed Project Report approved in March, 2005 and May, 2006. Implementation not yet approved	7078	7078	_	-	_	-	
NHDP-IV	Not yet approved	20000	20000	_		_		
NHDP-V	Already approved in in October, 2006	6500	6500	-	148	41,210 at 01.01.2006 price	December, 2012	
NHDP-VI	Already approved in in November, 2006	1000	1000	-	-	16,680 at 01.01.2006 price	December, 2015	
NHDP-VII	Not yet approved	Yet to be identified	Yet to b	_		_		
	Statement-li			1	2	3	4 5	
Nati	onal Highways Developmen Length Completed	·		2000-2001	262		262	
		(Length in I	-	2001-2002	480		480	
Period	Phase-I Phase-II Phase	e-III Tota Length		2002-2003	391		391	
1	2 3 4	5	-	2003-2004	1317.79		1318	
Upto 2000	959	959	· · ·	2004-2005	2351.5		2352	

1	2	3	4	5
2005-2006	722.87		30	753
2006-2007	341	227		568
Grand Total	6825	227	30	7083

#### Statement-III

The following steps have been taken to ensure early completion of the project:-

- (a) The Contracts are regularly monitoried at various levels such as by Supervision Consultants/Project Directors, Senior Officers of National Highways Authority of India. Progress reviews are also held at the level of Chairman, National Highways Authority of India, Secretary, Department of Road Transport and Highways and the Minister, Shipping, Road Transport and Highways.
- (b) State Governments have appointed senior officers as nodal officers for resolving problems associated with implementation of the National Highywas Development Project such as land acquisition, removal of utilities, forest/pollution/environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.

- (c) A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre-State issues such as land acquisition, utility shifting, environment approvals, clearance of Road Over Bridges etc.
- (d) The procedure of issue of Land Acquisition notifications has now been simplified.
- (e) To expedite the construction of Road Over Bridges, an officer of the Railways has been posted to National Highywas Authority of India to coordinate with Ministry of Railways. Memorandum of Understanding has been signed with M/s. IRCON International Limited for construction of some of the Road Over Bridges.
- (f) Action has been taken against non-performing contractors and they are not allowed to bid for future project unless they improve the performance in existing contracts.
- (g) Steps have been taken to improve cash flow problems of contractors by granting interest bearing discretionary advance at the request of contractor, release of retention money against bank guarantee of equal amount, deferment of recovery of advances (on interest basis) and relaxation in minimum Interim Payment Certificate (IPC) amount.

# Statement-IV Estimated Expenditure and Sources of Funding for National Highways Works by NHAI during 11th Plan Period

(Rs. in crore)

Year	Expenditure				Sources of Funding						
	BY NHAI	By Private Sector	Payment of annuities	Servicing and Repay- ment of Borrowings	Total	Cess	External Assistance (Grant and Loan)	Surplus of Toli Revenue	Share of Private Sector	Borro- wings	Total
1	2	3	4	5	6	7	8	9	10	11	12
2007-08	18426	12063	576	· 512	31577	6892	2236	1468	12063	<b>89</b> 18	31577
	(10815)	(6800)	(576)	(124)	(18315)	(6541.06	(2236)	(NA)	(6800)	(2000)	(17577.0

1	2	3	4	5	6	7	8	9	10	11	12
2008-09	17529	18625	576	1305	38034	7098	1894	953	18626	9463	38034
2009-10	15319	23431	576	2136	41462	7312	324	546	23432	9848	41462
2010-11	10060	20120	1948	2875	35003	7531		26	20120	7326	35003
2011-12	8532	17816	2140	3460	31948	7757		116	17816	6259	31948
Total	69866	92055	5816	10287	178024	36590	4454	3109	92057	41814	178024

Note:- (i) The figures in brackets relating to expenditure in 2007-08 are the modified estimated figures.

- (ii) The figures in brackets relating to sources of funding in 2007-08 is the BE approved figures for cess and external assistance. Besides, the approved IEBR is Rs. 2090 crore which includes Rs. 2000 crore against borrowings and Rs. 90 crore as negative grant in BOT projects which have not been shown in above statement.
- (iii) All the figures given in the above statement are as per the Financing Plan of NHDP approved by the Col.

#### Increase of Royalty on Cost

3149.SHRI BASU DEB ACHARIA:

SHRI JUAL ORAM:

SHRI UDAY SINGH:

SHRI RAGHURAJ SINGH SHAKYA:

SHRI HEMLAL MURMU:

SHRI IQBAL AHMED SARADGI:

SHRI BALASHOWRY VALLABHANENI:

SHRI B. MAHTAB:

#### Will the PRIME MINISTER be pleased to state :

- (a) whether the Government proposes to revise the royalty rates on coal as reported in the *Times of India* dated 14.02.2007;
- (b) if so, the details thereof including the formula applicable to determine the royalty rates on coal:

- (c) the additional revenue likely to be fetched by the Coal producing States, State-wise;
- (d) the impact of the increased royalty rates on other sectors lile power, cement and steel prices etc.;
- (e) the time by which the revised royalty rates are likely to be applicable?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (e) Ministry of Coal constituted a Committee under the Chairmanship of the Additional Secretary (Coal) to examine the issue of revision of royalty rates on coal. The Committee ascertained the viewpoints of all stake holder including State Governments. After detailed deliberations with all stake holders the Committee submitted its report. The Report is under consideration of the Government and a decision will be taken shortly.

#### [Translation]

#### Co-operative Societies at Village Levels

3150.SHRI BHUVANESHWAR PRASAD MEHTA:
SHRI BRAJESH PATHAK:
PROF. MAHADEORAO SHIWANKAR:
SHRI SHISHUPAI N. PATIF:

Will the PRIME MINISTER be pleased to state :

- (a) whether the Government propose to constitute Cooperative Committees/Societies at village levels for allotment of small coal blocks:
- (b) if so, the details thereof and the reasons therefor:
- (c) whether the Government also proposes to entrust these Committees/Societies to undertake mining works as well as sale of coal:
- (d) the estimated quantity of coal being mined illegally in the country during the last two years and till date, year-wise:
- (e) whether the Government has also identified coal depots which sell mined coal illegally to the villages:
- (f) if so, the details thereof and the action taken against the guilty persons; and
- (g) the manner in which proposed Committees/ Societies are likely to check illegal mining of coal in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (c) The coal companies viz. CCL, BCCL and ECL have recently been asked to prepare one model pilot project each for considering involvement of co-operatives in coal mining in small isolated patches or mines not being operated by them because of economic unviability.

(d) Illegal mining takes place both stealthily and clandestinely inside and outside leasehold areas of CIL subsidiaries and in some abandoned mines and scattered isolated patches. It is thus not possible to quantify the exact amount of coal which is extracted illegally during the last two years.

However, on the basis of raids conducted by security personnel as well as joint raids with law and order authorities of the concerned State Government, subsidiarywise quantify of coal seized from illegally worked out patches during the last two years is given below:

Company	2004-05	2005-06	2006-07 (upto Dec'06 (Prov.)
			(F10V.)
ECL	1331.97	2481.00	2539.00
BCCL	120.50	639.31	20.50
CCL	428.00	532.50	95.00
WCL	144.00	26.50	10.00
SECL	955.65	42.50	540.31
NEC	600.00	0.00	0.00
Total	3580.12	3721.81	3204.81

- (e) and (f) Law and Order being a State subject, State Governments have been requested from time to time to take effective measures against illegal mining and sale of illegally mined coal.
- (g) Illegal mining takes place in old abandoned mines and isolated small patches. If these could be allotted for mining by local cooperatives societies, then to that extent illegal mining in them would be checked. This could also improve the socio-economic condition of people in the area by providing employment etc., thus obviating the need to resort to illegal mining.

[English]

#### Ban of Private Practice by Government Doctors

3151.SHRI FRANCIS FANTHOME: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to impose complete ban on private practice by Government doctors in the country;
- (b) if so, the number of such doctors practicing in various States at present: and
- (c) the details of the instructions issued by the Medical Council of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Public Health is a State List subject and therefore it is the responsibility of the respective State Governments to regulate the doctors working in the States. As regards the doctors belonging to the Central Health Service under this Ministry, there is a complete ban on private practice by these doctors. Hence the question of issue of any instructions by MCI in this regard does not arise.

#### **New Telephone Connections**

3152.SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of applications received for issue of new landline telephone connections by the MTNL/BSNL in the country specially in Guiarat as on date; and
- (b) the income earned by the Telecom Department as on February 1, 2007?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) The number of applications

by MTNL/BSNL from 01.04.2006 to 31.01.2007 is 2,26,493 and 19,01,500 respectively. The details of applications received State-wise are given in the enclosed statement.

The number of applications received in Gujarat Telecom Circle during the corresponding period is 1.05.044.

(b) The income earned by the Telecom Department for the year 2006-07 (upto 31.01.2007) is Rs. 8,854.51 crores. Income earned by PSUs under the Department of Telecommunications for the year 2006-07 (upto 31.01.2007) is as follows:-

BSNL	31728.32 crores (provisional and unaudited).
MTNL	crores (provisional and unaudited).
ті	809.13 crores (provisional and unaudited).
TCIL	285 crores (provisional and unaudited).

#### Statement

Number of applications received for New Telephone connections during the current year upto 31.1.2007

#### Mahanagar Telephone Nigam Limited (MTNL):

SI. Name of Circle No.	No. of applications received for New Telephone connections during the current year upto
1. MTNL, Delhi	31.1.2007 97,367
2. MTNL, Mumbai	1,29,126
Total	2,26,493

281

#### **Bharat Sanchar Nigam Limited (BSNL)**

S. No.	Name of Circle 1	No. of applications received for New Telephone connections during the current year up to 31.1.2007
1	2	3
1.	Andhra Pradesh	3,19,606
2.	Andaman and Nicobar	Islands 281
3.	Assam	68,521
4.	Bihar	42,818
<b>5</b> .	Chhattisgarh	9,267
6.	Chennai Tel.	78,235
7.	Gujarat	1,05,044
8.	Haryana	36,773
9.	Himachal Pradesh	19,793
10.	Jharkhand	19,646
11.	Jammu and Kashmir	8,225
12.	Karnataka	1,81,006
13.	Kerala	1,68,959
14.	Kolkata Tel.	93,828
15.	Madhya Pradesh	83,552
16.	Maharashtra	2,09,032
17.	North East-I	7,630
18.	North East-II	11,186
19.	Orissa	33,634
20.	Punjab	81,839

1 2	3
21. Rajasthan	94,738
22. Tamil Nadu	81,600
23. Uttar Pradesh (East)	79,003
24. Uttar Pradesh (West)	37,760
25. West Bengal	16,980
26. Uttaranchal	12,344
Total	19,01,500

#### [Translation]

#### Model Dalit Village

3153.SHRI HANSRAJ G. AHIR: Will the PRIME MINISTER be pleased to state:

- (a) whether the Union Government is contemplating to formulate a scheme to convert the Dalit dominated villages into Model Dalit Villages;
  - (b) if so, the details thereof;
- (c) whether the Union Government has formulated any action plan of this scheme;
  - (d) if so, the details thereof;
- (e) the amount allocated by the Union Government for this scheme; and
- (f) the time by which it is likely to be implemented by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI M.V. RAJASEKHRAN): (a) Yes, Sir. A scheme for accelerated development of Dalit villages with population of 50% and above is under preparation.

(b) to (f) The details have not yet been finalised.

(English)

### Vandalization of Indian Culture Centre in New South Wales

3154.SHRI S.K. KHARVENTHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether in Indian Cultural Centre in Woolgoolga township of New South Wales was vandalized recently and priceless items worth several thousands crores of rupees were destroyed:
  - (b) if so, the details thereof;
- (c) whether India has taken up the matter with the Australian authorities for adequate compensation and for the protection of culture and the ethics of the Indian community settled there;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) Yes. According to information available with Government, the Rajmahal Indian Culture Centre, a private business entity, in the township of Woolgoolga in the New South Wales, Australia was vandalised on the afternoon of February 6, 2007. A number of artifacts were damaged or lost. However, their value and historical significance cannot be assessed on the basis of available information.

- (c) No.
- (d) Does not arise.
- (e) The owner of the Centre has not sought any assistance from Government and has informed that a case had been registered with the police authorities and his insurance company would cover the monetary loss.

#### Rise in Lymphoedema and Hydrocele Cases

3155.SHRI L. RAJAGOPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of Lymphoedema (Elephantiasis) and Hydrocele are increasing in the country particularly in Andhra Pradesh during the last three years:
  - (b) if so, the reasons therefor;
- (c) the number of cases of Lymphoedema and Hydrocele and number of Hydrocele surgery conducted and reported during 2004 and 2005, State-wise; and
- (d) the steps taken by the Government to check recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Government of India launched the campaign of Elimination of Lymphatic Filariasis (ELF) in 2004. Lymphatic filariasis is a chronic disease and has manifestations like lymphoedema (elephantiasis) and hydrocele. Govt. of India has started house to house survey for enlisting of cases of Lymphoedema and Hydrocele prior to Annual Mass Drug Administration with single dose of DEC (Diethylcarbamazine citrate) tablets since the year 2004 in order to provide them services for prevention of attacks of acute lymphangitis (high fever, swelling and pain in affected part of the body) and acute lymphadenitis (swelling of lymph glands, pain and fever) and surgical operation for hydrocele. The line listing of Lymphoedema and Hydrocele cases as reported from states during 2004 and updated during 2005 in the country and in state of Andhra Pradesh are given below:-

	Lympho	oedema	Hydrocele		
	2004	2005	2004	2005	
Country	361297	585318	226882	334764	
Andhra Pradesh	2250	43766	191	908	

(c) The numbers of Lymphoedema cases detected during 2004 and updated in 2005 are 361297 and 585318

respectively. The number of Hydrocele cases detected during 2004 and updated in 2005 are 226882 and 334764 respectively. The hydrocele surgeries conducted are 2047 in 2004 and 11039 in 2005. The state-wise details are given in the enclosed statement.

(d) Govt. of India has launched the Mass Drug Administration with Annual Single Dose of Diethylcarbamazine citrate (DEC) Tablets since year 2004 to interrupt transmission of Lymphatic Filariasis. This will check recurrence of such cases in future.

Statement

Line Listing Lymphoedema and Hydrocele cases and Hydrocele

Operations during 2004 and 2005

S. No.	Name of the State/UT		2004			2005			
10. Sizie/01	State/UT	Lymphoedema cases	Hydrocele cases	Hydrocele Operations	Lymphoedema cases	Hydrocele cases	Hydrocele Operations		
1	2	3	4	5	6	7	9		
1.	Andhra Pradesh	2250	191		43766	908	83		
2.	Assam	28	17		341	144	0		
3.	Andaman and Nicobar Islands	76	49		81	37			
4.	Bihar	136216	119088		196989	145211	1682		
<b>5</b> .	Chhattisgarh	674	150	70	6532	2861	70		
6.	Dadra and Nagar Haveli	70	3		78	30			
<b>7</b> .	Daman and Diu	131	81	75	192	86	59		
8.	Goa	51	1		212	1	0		
9.	Gujarat	895	204		895	204			
10.	Jharkhand	7128	2562		43951	12639	0		
11.	Kamataka	7674	114	138	15306	2770	138		
12.	Kerala	8399	507		10840	1232	2623		
13.	Lakshadweep	158	0		172	21	0		

) 	2	3	4	5	6	7	9
14. <b>Ma</b>	dhya Pradesh	4855	3646	245	5929	4258	245
15. Ma	harashtra	35896	24421	1422	48177	37699	1965
16. Ori	issa	86247	31324	90	51840	32850	0
17. Po	ndicherry	1257	139	7	1296	117	0
18. Ta	mil Nadu	25864	8794		25313	16181	0
19. Utt	tar Pradesh	1949	1173		86465	41463	3975
20. We	est Bengal	41479	33418		46943	36052	199
То	tai	361297	226882	2047	585318	334764	11039

APRIL 26, 2007

#### [Translation]

#### Per Capita Income and National Income

3156.SHRI RAJNARAYAN BUDHOLIA: Will the STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) the status of the per capita income and the national income during the last three years;
- whether per capita income and the national (b) income has increased in the country during the current year; and
  - if so, the details thereof? (c)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): (a) According to the Press Notes "Quick Estimates of National Income, Consumption Expenditure, Saving and Capital Formation, 2005-06" and the "Advance Estimates of National Income, 2006-07" released by the Central Statistical Organisation (CSO) on 31st January, 2007 and 7th February, 2007 respectively, the estimates of per capita income and the national income during the last three years are as follows:-

Year	National (NNP) and F		National Income (NNP) and Per			
	Income at		Capita Income at			
	(199-00) prices			prices		
	National	Per	National	Per		
	Income	Capita	Income	Capita		
	(Rs.	Income	(Rs.	Income		
	crores)	(Rs.)	crores)	(Rs.)		
2004-05	21,03,350	19,297	25,01,067	22,946		
2005-06	22,95,243	20,734	28,46,762	25,716		
2006-07	25,15,372	22,379	32,67,371	29,069		

- (b) Yes, Sir.
- The per capita income in real terms (at 1999-2000) has increased from Rs. 20,734 in 2005-06 to Rs. 22,379 in 2006-07. The growth rate in per capita income is estimated at 7.9 per cent during 2006-07 as against the previous year's estimate of 7.4 per cent. The national income (NNP) at factor cost, at 1999-2000 prices, is likely to be Rs. 25,15,372 crore during 2006-07, as against the

previous year's Quick Estimate of Rs. 22,95,242 crore. In terms of growth rates, the national income is expected to rise by 9.6 per cent during 2006-07 in comparison to the growth rate of 9.1 per cent in 2005-06.

(English)

#### **Shortages of Sports Coaches**

3157.SHRI G. KARUNAKARA REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there is a shortage of coaches for various games/sports discipline in the country:
- (b) if so, the steps the Union Government proposed to take to appoint expert coaches from abroad for the next Commonwealth Games 2010:
- (c) the estimated cost of deploying coaches in various sports disciplines/activities; and
- (d) the extent to which the number of foreign coaches in different sports disciplines/games is higher as compared to Indian coaches?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) The position of coaches in Sports Authority of India (SAI) is dynamic because the need for coaches depends upon the number of centres of SAI established under various schemes, the number of trainees in the SAI centres, which has grown significantly over the years, the diverse requirements of the National Sports Federations (NSFs) with reference to the coaching/training of national teams, etc. At present, there are 1382 regular coaches and 59 coaches have been employed on contract basis by SAI.

There has been a ban on direct recruitment since 1996, due to which vacancies have not been filled up on regular basis, and efforts have been made to engage persons on contract in different functional areas, based on need. After the ban on direct recruitment, studies were also done by the Staff Inspection Unit to assess the requirements between 1998-2000. In terms of these studies, there are no significant vacancies in respect of coaches, but when analysed on the basis of disciplinewise requirements and availability, there are imbalances which, put together, reveal a situation of both excess and shortage.

- (b) The Government already have a policy under which foreign coaches are employed as per the requirement projected by the concerned National Sports Federations and assessed by the Committee constituted for the selection of foreign coaches.
- (c) Normally, foreign coaches are engaged on monthly salary ranging upto US\$ 4500 net per month, depending on their expertise in their respective field. In addition, facilities like furnished accommodation, to and fro International Air Passage cost from home country to India and back for coach, wife and one child, local/domestic travel, insurance etc. are provided as per the contract.
- (d) At present, there is no sports discipline/game, wherein the number of foreign coaches is higher than the Indian coaches.

#### **Allotment of Coal Blocks**

3158.SHRI HITEN BARMAN : Will the PRIME ...

- (a) the names of the companies which have been allotted coal blocks during the year 2006-07;
- (b) the action taken against the companies which have not started production in spite of allotment of coal blocks;
- (c) the companies which have already started production;

- (d) whether these companies have been authorized to sell coal to other companies; and
- (e) if so, the names of companies and the amount of coal that is being sold by the private coal producing companies every year?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) The names of the companies which have been allocated coal blocks from 01.04.2006 to till date are given below:—

S.No.	Name of the Company		
1	2		
1.	Ws. Essar Power Ltd.		
2.	Hindalco co. Industries		
3.	Ws. Rungta Mines Limited		
<b>4</b> .	M/s. Ocean Ispat Ltd.		
5.	Chhattisgarh State Electricity Board (CSEB)		
6.	M/s. Chhattisgarh Mineral Development Corporation Limited (CMDCL)		
7.	Tamil Nadu State Electricity Board		
8.	M/s. Madhya Pradesh State Mining Corporation Limited		
9.	M/s. Gujarat Mineral Development Corporation		
10.	M/s. Metals and Minerals Trading Corporation Limited		
11.	Haryana Power Generation Corp. Ltd.		
12.	M/s. Orissa Mining Corporation		
13.	M/s. Andhra Pradesh Mineral Development Corp.		
14.	M/s. Power Finance Corporation		

1	2
15.	Ws. Chaman Metaliks Ltd.
16.	M/s. Bankura DRI Mining Manufacturers C Pvt. Ltd.
17.	M/s. Jindal Steel and Power Ltd.
18.	Ws. Bhatia International Ltd.
19.	Ws. Andhra Pradesh Power Generation Cou Ltd.
20.	Ws. Maharashtra State Mineral Corporation
21.	M/s. Jharkhand State Mineral Developme Corporation Limited
22.	Bihar Rajya Khanij Vikas Nigam
23.	M/s. Madhya Pradesh State Mineral Corporation
24.	Tenughat Vidyut Nigam Limited
25.	M/s. West Bengal Mineral Development at Trading Corporation Limited
26.	M/s. OCL India Ltd.
27.	Jharkhand State Electricity Board
28.	Government of NCT of Delhi
	The block allocated to the following companies and not started production of coal, have been on the downward of the Government:-
Na	me of the company Name of the coal bloc

(i) M/s. Kalinga Power

Corporation Ltd.

Utkal-A

	1	2
(ii)	M/s. Talcher Mining Pvt. Ltd.	Utkal-BI
(iii)	M/s. Loyd Metals and Engineers Ltd.	Takli-Jena-Belora North
(iv)	M/s. Garuda Clays Ltd.	West of Umeria
(v)	Shree Radhe Industries	Panchbahani

(c) The name of the companies which have started production are given below:-

S.	Name of the	Name of coal	No. of
No.	Company	blocks	coal blocks in production
1.	M/s. RPG Industries/ CESC Ltd.	Sharshatali	1
2.	M/s. INDALCO	Talabira-I	1
3.	M/s. West Bengal State Electricity Board M/s. West Bengal Power Dev. Corporation	Tara East Tara West	2
<b>4</b> .	M/s. BLA Industries	Gotitoria (East) Gotitoria (West)	2
<b>5</b> .	M/s. Jindal Steel and Power Ltd.	Gare Palma IV/1	1
6.	Ws. Monet Ispat Ltd.	Gare Palma IV/5	1
7.	M/s. Punjab State Electricity Board	Panchwara Centra	al 1
8.	M/s. Jayaswal Neeco Ltd.	Gare Palma IV/4	1
9.	M/s. Prakash Industries Ltd.	Chotia	1

(d) and (e) Coal extracted from small isolated pockets allotted to private companies can be sold to local industrial units as per law. Also, in certain force majure situation, coal from captive blocks can be sold to approved en users with the permission of Government.

#### [Translation]

#### Scholarship for Students of Indian Origin

3159.SHRI KULDEEP BISHNOI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has prepared a scheme of scholarship for the students of Indian origin;
   and
- (b) if so, the details thereof including the facilities proposed to be provided to them to study in the country?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Ministry of Overseas Indian Affairs (MOIA) has implemented a Scheme, Scholarship Programme for Diaspora Children (SPDC) from the academic year 2006-07. Under the Scheme, 100 admission-cum-scholarships are offered for technical and higher educational course. The scholarship amount will cover the tuition fees partially. The Scheme is being implemented through Ms. Educational Consultants India Limited (Ed. CIL), an autonomous body under the Ministry of Human Resource Development. 23 development countries with large number of Indian diaspora were included in the Scheme. The eligibility criteria under the SPDC is on merit and as per scores in the entrance examination conducted by Ed. CIL in Indian Missions abroad, 69 Students have joined in various institutions in India during the academic year 2006-2007.

SPDC for the academic year 2007-2008 is being expanded to include 39 countries with Indian diaspora population of 20,000 and more. It is proposed to increase scholarship amount to cover the tuition fees to a substantial extent.

#### [English]

#### Starting of New Medical Colleges

3160.DR, K.S. MANOJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the total number of MBBS seats in the country. State-wise:
- (b) the number of applications for starting new medical colleges pending with the Government. Statewise:
- the number of applications for increasing the (c) number of seats of MBBS course pending with the Government, State-wise:
- whether the Government has reviewed any application from the Government of Kerala to increase the number of seats for MBBS in Alappuzha Medical College; and
- if so, the action taken by the Government in this (e) regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) There are 29,872 MBBS seats available in the Medical Colleges in the country. The number of applications for starting new medical colleges and for increase in annual intake capacity of Medical colleges as per details in the enclosed statement.

(d) and (e) A proposal was received from Government of Kerala for increase of MBBS seats from 100 to 150 at T.D. Medical College, Alappuzha. Medical Council of India (MCI) conducted inspection of the college and did not recommend increase of seats for the academic year 2006-07. MCI has been requested to consider the proposal of the State Government for the next academic year i.e. 2007-08.

#### Statement

S. Name of the No. State		Number of	Application	Total number
		For starting of new medical college	For increasing the number of seats of MBBS	of MBBS seats
1	2	3	4	5
1.	Andhra Pradesh	10	1	4175
2.	Assam	3		391
3.	Bihar	2	2	510
4.	Chandigarh			50
5.	Chhattisgarh			250
6	Delhi	3		560
7.	Goa			100
8.	Gujarat			1755
9.	Haryana			350
10.	Himachal Pradesh			115
11	Jammu and Kashmir			350
12.	Jharkhand		1	190
13.	Kamataka	3	1	4455
14.	Kerala	6	1	2050
15.	Madhya Pradesh	1		970

1	2	3	4	5
16. 1	Maharashtra	2	2	4460
<b>17</b> .	Manipur	1		100
18.	Orissa	2	2	464
19.	Pondicherry	1	1	775
20.	Punjab	1	2	670
21.	Rajasthan		1	850
22.	Sikkim			100
23. <sup>-</sup>	Tamil Nadu	8	2	2865
24. <sup>-</sup>	Tripura			200
<b>25</b> . (	Uttar Pradesh	5		1712
<b>26</b> . I	Uttaranchai	1		300
<b>27</b> . 1	West Bengal	1		1105
•	Total	50	16	29872

#### Revenue to Telephone and Postal Department

3161.SHRI E.G. SUGAVANAM: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- whethe the BSNL and MTNL have made a tie-(a) up with the Department of Posts to provide telephone services to customers in far-flung areas;
  - if so, the details thereof; and (b)
- the steps taken to boost the revenue of both (c) telephone and postal departments?

THE MINISTER OF STATE IN THE MINISTRY OF

COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) Sir. Memorandum of Understanding (MoU) has been signed on 28th December, 2006 between Department of Posts (DoP) and Bharat Sanchar Nigam Limited (BSNL) for cooperative and collaborative working relationship between the two organizations in order to develop a special business relationship to fulfill each other's requirements across the country for synergy of operations.

To boost the revenue, Government telecom operating companies viz. Mahanagar Telephone Nigam Limited (MTNL) and BSNL are constantly expanding and modernizing their network beside providing latest state of art services to their customers at competitive tariffs. DoP has introduced several premium products like speed post. e-post etc. and value additions like free pick up, door-todoor delivery and credit facility etc. for generating more revenue

#### **BPI. Families in Assam**

3162.DR. ARUN KUMAR SARMA: Will the PRIME MINISTER be pleased to state :

- number of BPL families in the country and their (a) percentage to the total population. State-wise:
- special benefits being extended to BPL families (b) and envisaged for future implementation for their sustenance as well as upliftment;
- whether the Union Government is aware of the (c) large scale discrepancies in preparing the list of BPL families in certain districts of Assam by exclusion of bonafide families and by inclusion of families who do not qualify the criteria; and
- if so, the steps taken by the Government to rectify the position?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) The Ministry of Rural Development provided financial and technical assistance to the States and UTs to conduct the BPL Census in the beginning of a Five Year Plan to identify the BPL families in the rural areas who could be provided assistance under various programmes of the Ministry. For the 10th Five Year Plan, the guidelines were issued for conducting the BPL Census 2002, however, its results have been delayed because of the stay order passed by the Supreme Court on 5.5.2003 while hearing the Writ Petition No.196 of 2001 in the matter of PUCL V/s Union of India. The State-wise details of number of BPL families identified through BPL Census 1997 are given in the enclosed statement.

(b) The Government is implementing various schemes for Poverty Alleviation such as Indira Aawas Yojana (IAY) to provide houses to BPL families, Swaranjayanti Gram Swarozgar Yojana (SGSY) to provide subsidy to Below Poverty Line families for acquiring economic assets to set up self-employment, Total Sanitation Campaign to provide subsidy to the BPL families of the rural areas, Sampoorna Grameen Rozgar Yojana and National Rural Employment Guarantee Act, to provide employment, National Social Assistance Programme to provide financial assistance for old age pension and family benefit scheme. The PDS also provides subsidized foodgrains for identified BPL families, etc.

(c) and (d) The Ministry of Rural Development has not received any information regarding the large scale discrepancies in preparing the list of BPL families in some Districts of Assam. However, the Ministry has already prescribed detailed guidelines to prepare the BPL list in an objective and transparent manner which includes approval of the BPL list by the Gram Sabha in an open meeting and introduction of two-stage appeal mechanism to redress the grievances of the people, if any. It has also been advised that the printed copies of the BPL list have to be kept at the Panchayat Headquarters and also to be displayed on the notice boards and website.

Statement

Results of the BPL Census-1997

S. State/UT No.	Rural	No. of BPL Rural Families	
1 2	3	4	5
1. Andhra Pradesh	10484028	4184628	39.91
2. Arunachal Pradesh	102852	80627	78.39
3. Assam	3607241	2164416	60.00
4. Bihar	18933813	9399281	49.64
5. Goa	135816	23101	17.01
6. Gujarat	5587768	1980879	35.45
7. Haryana	2074615	50301 <b>9</b>	24.25
8. Himachal Pradesh	10369 <del>96</del>	286112	27.59
9. Jammu and Kashmir	1047251	606545	57.92
10. Karnataka	6479832	2202756	33.99
11. Kerala	4714295	1723556	36.56
12. Madhya Pradesh	11651082	5111874	43.87
13. Maharashtra	11010022	3860675	35.07
14. Manipur	365670	246980	67.54
15. Meghalaya	282362	156646	55.48
16. Mizoram	110570	74154	67.07

1 2	3	4	5
17. Nagaland	<b>\$\$</b> 146615	88541	60.39
18. Orissa \$\$	6790202	4445736	65.47
19. Punjab	2330725	650209	27.9
20. Rajasthan	6768541	2097560	30.99
21. Sikkim	NR	NR	NR
22. Tamil Nac	lu 9388118	2737921	29.16
23. Tripura	595397	397798	66.81
24. Uttar Prad	lesh 20430204	7541494	36.91
25. West Ben	gal 11076686	4918296	44.40
26. Andaman Nicobar Is		6421	21.25
27. Dadra and Nagar Ha		17231	65.67
28. Daman ar Diu	nd 10735	395	3.68
29. Lakshadw	еер 8625	885	10.26
30. Pondicher	ry 133555	63262	47.37
Total	135360074	55570998	41.05

NR - Not Reported.

\* - Provisional.

#### \$\$ - Rural Household.

The results of Uttar Pradesh includes the results of Uttaranchal.

The results of Bihar includes the results of Jharkhand.

The results of Madhya Pradesh includes the results of Chhattisgarh.

#### [Translation]

#### **Non-Functioning of Mobile Tower**

3163.SHRI MITRASEN YADAV: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the mobile towers installed in various parts of the country, particularly in rural areas of eastern Uttar Pradesh are not functioning as a result of which mobile phones are not working there:
  - (b) if so, the details thereof. State-wise; and
- (c) the steps being taken to make the mobile towers functions and to increase the frequency of network in rural areas of the country particularly in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) No, Sir. Global System for Mobile Communications (GSM) based Cellular Mobile Telephone Service being provided by Bharat Sanchar Nigarn Limited (BSNL) is working satisfactorily in the country including Uttar Pradesh (East) Telecom Circle Service Area and is, in general, meeting the Quality of Service (QoS) parameters prescribed by Telecom Regulatory Authority of India (TRAI).

- (b) Does not arise in view of (a) above.
- (c) Celtular Mobile network of BSNL is being continuously optimized for its performance and monitoring of the network has been strengthened by BSNL to ensure performance as per the QoS parameters prescribed by TRAI. As on 28th February, 2007, around 27,261 number of Base Transceiver Station (BTS) Cellsites are working in the country out of which 2446 BTS Cellsites are working in Uttar Pradesh (East). Out of the said 27,261 BTS, 12,368 BTS Cellsites including 1158 Cellsites of UP (East) are working in rural areas. Presently, there is no constraints of spectrum (frequency) in the mobile operations of BSNL in rural areas of country including Uttar Pradesh (East) Licensed Service Area.

(Enalish)

#### Monitoring Mechanism for Various Schemes

3164.SHRI HARISINH CHAVDA: Will the Minister of PANCHAYATI RAJ be pleased to state :

- (a) the mechanism of monitoring system for the schemes/projects proposed to be taken up in various societies of Manipur under the Backward Region Fund (BRF) alongwith allocation made therefor; and
- the time by which the schemes/projects are (b) likely to be implemented/likely to be completed?

THE MINISTER OF PANCHAYATI RAJ. MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR) : (a) and (b) Chandel. Churchandrapur and Tamenlong districts of Manipur are covered under the Backward Regions Grant Fund Programme. Every one of the 250 districts covered under the Backward Regions Grand Fund (BRGF) Programme is entitled to receive a fixed minimum amount of Rs.10 crore per annum, 50% of the balance allocation under this programme is allocated on the basis of the share of the population and area of the district in the total population and area of all backward districts. In addition, the State is entitled to a capacity Building Fund of Rs. 3 crore calculated @ Rs.1 crore per district. Based on the above formula, the combined allocation of 3 Manipur districts including the capacity building fund is estimated to be approximately Rs.42 crore during the financial year 2007-08. The exact figures are being worked out. The guidelines provide for the State department concerned to ensure close monitoring of the implementation of the scheme. One or more independent organisations may also be identified for monitoring and implementation of the scheme. The planning and implementation of the programme is to be carried out by the village and district level bodies in accordance with the provisions in the quidelines. The process is yet to commence and no plans have been received in the Ministry.

#### Mission to Moon

3165.DR. VALLABHBHAI KATHIRIA: DR. THOKCHOM MEINYA: SHRI KINJARAPU YERRANNAIDU :

APRIL 26, 2007

Will the PRIME MINISTER be pleased to state :

- whether India's first mission to the moon. Chandravana is progressing according to its schedule: and
- if so, the details thereof alongwith the funds (b) provided therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

The Spacecraft structure assembly has been (b) completed. The flight units of space systems and scientific instruments are in an advanced stage of realization. 18m antenna has already been installed for the Indian Deep Space Network (IDSN).

The Government has approved a budget of Rs.386.00 crores for this project.

#### Functions to Central Vigilance Commission

3166.SHRI RAYAPATI SAMBASIVA RAO: Will the PRIME MINISTER be pleased to state :

- (a) the main activities/functions of the Central Vigilance Commission;
- (b) the details of the important cases being looked into by the CVC during the last three years; and
- the details of the important cases which have been resolved by the CVC during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

- (a) Central Vigilance Commission tender advice to the Government on Vigilance matter, exercises superintendence over the vigilance administration of the Central Government Departments, Corporations, established by or under any Central Act, Government Companies, Societies and Local Authorities owned and controlled by the Central Government. The Commission also enquires into or causes an inquiry into complaints received involving organizations and officers under its purview, and exercises superintendence over the Delhi Special Police Establishment (CBI) for offences alleged to have been committed under the Prevention of Corruption Act. 1988. The Commission also regularly reviews the progress of investigation conducted by the Delhi Special Police Establishment under the Prevention of Corruption Act. 1988 and reviews the progress of applications pending with the Competent Authority for sanction of prosecution under the PC Act. 1988. The Commission is the designated agency to receive complaints under the Public Interests Disclosure and Protection of Informer Resolution.
- (b) The Commission attaches equal importance to all cases referred to it or that comes to its notice, in respect of misconducts/irregularities on the part of the public servants of the Central Government Organizations under its jurisdiction and advises appropriate action for departmental action against the officers concerned and for systemic improvement.

(c) The details of cases are given below:--

Year	2004	2005	2006
1	2	3	4
Advised Major Penalty	991 cases	722 Officers	691 Officers
Advised Miner Penalty	481 cases	340 Officers	310 Officers

1	2	3	4
Exoneration/other	530	516	
action recommended	Cases	Cases	
as a 2nd stage			
advice			
Recommended	312	148	282
Prosecution against	Officers	Officers	Officers

#### Profitable Tobile Phone Schemes of MTNL

3167.SHRI ADHIR CHOWDHURY : SHRI JYOTIRADITYA M. SCINDIA :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the MTNL and BSNL have launched any New Year (2007) bonanza of incentives to promote various schemes:
  - (b) if so, the details thereof;
  - (c) the estimated annual cost thereof:
- (d) whether any other profitable mobile phone schemes are proposed by Mahanagar Telephone Nigam Limited (MTNL);
- (e) if so, the details thereof and the reasons therefor; and
- (f) the time by which the schemes are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) The New Year (2007) bonanza of incentives to promote various schemes launched by MTNL and BSNL are given in the Annexure.

(c) Normally these schemes are launched for getting new customers and encouraging more calls. It is

307 Written Answers APRIL 26, 2007 to Questions 308

expected that additional revenue generated will be more than offset the incentives given.

(d) to (f) MTNL is always revising the tariffs under various plans/schemes to meet the customer requirement, aspirations for all segments of society and to keep the services competitive. MTNL's Jeevan Saathi and One India Plan are already quite popular

#### Statement

### Schemes launched by MTNL as New Year (2007)

#### 1. Delhi

- Monthly rental of One India Plan in Delhi was reduced from Rs. 299/- to Rs.180/- w.e.f. 01.11.2006.
- STD tariff of landline has been reduced from Rs. 2.40 per minute to 2.00 per minute w.e.f. 01.01.2007.
- Local call rate between landline to own mobile (Dolphin, Trump, WLL, Garuda) has been revised from Rs.1.20/- per minute to Rs.1.20/-3 minute w.e.f. 01.01.2007.
- Relaunching of promotional plan 1+1 for basic service (Landline from 05.12.2006 for three months.
- Benefit in booking of MTNL landline extended for 90 days from 01.01.2007.

#### 2. Mumbai

- Tariff from landline and WLL to MTNL own network has been made local with Rs. 1.20 per 180 seconds.
- Tariff from landline/WLL to MTNL Delhi landline/WLL has been reduced from Rs. 1.20 per 30 seconds to Rs. 1.20 per 180 seconds.

- STD tariff of landline/WLL has been reduced from Rs.2.40 per minute to Rs. 2.00 per minute.
- Only incoming plan for landline with Rs.150/rent per month has been made regular.

### Schemes launched by BSNL as New Year (2007) bonanza

Various field units of BSNL launched special packages for the New Year 2007 to attract customers. The salient aspects of the schemes are as follows:-

- Full talk time/extra talk time on some denominations.
- Extra validity period on select recharge coupons.
- Enhanced talk time for students.

#### [Translation]

#### Delay in Delivery of Post

### 3168.SHRI KASHIRAM RANA : SHRI HARISINH CHAVDA :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has received complaints regarding delay in the delivery of post by postmen in various areas of the country;
- (b) if so, the details thereof during the last three years, State-wise;
- (c) whether such complaints have been investigated:
  - (d) if so, the outcome thereof; and
- (e) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Yes, Sir. Complaints are received from time to time regarding delay in the delivery

310

of post (unregistered letters, registered letters, speed post, registered parcels and money orders) in the various areas of the country.

- (b) The details of complaints regarding delay in the delivery of post, State-wise, are given in the enclosed statement.
- (c) Yes, Sir. All the complains are investigated as per the well laid down procedure in the Department.
- (d) The outcome of investigations established the reasons for delay in the delivery of post. These are generally attributed to the insufficient address or non-availability of address, besides negligence of delivery staff in some cases and failure of supervisors. 956 employees were found guilty during the last three years for delay in delivery of post.
- The Department takes immediate action on the (e) complaints received for their redressal. Improvement of mail delivery is an ongoing exercise and the Department has taken various steps in that direction including installation of automatic mail processing centers in Mumbai and Chennai, computerization of mail operations, segmentation of mail into various channels for local, metro and international mail for quicker sorting and transmission. regular monitoring through test letters and trial cards, live mail surveys, surprise checks on delivery staff, rationalizing and re-structuring delivery work in new developing areas, etc. Responsibility is also fixed on the delivery staff found negligent in performing the duties. During the last three vears, 887 officials were awarded punishment for all public complaints after due investigation.

Statement

Details of Complents Regarding \*Delay in Delivery of Post\*

SI. No	Postal Circle		No. of complaints received about delay in delivery		
		2003-04	2004-05	2005-06	
1	2	3	4	5	
1.	Assam	8918	12316	10673	

1 2	3	4	5
2. Andhra Pradesh	36874	41371	40561
3. Bihar	8876	7804	9585
4. Chhattisgarh	13181	13868	8920
5 Delhi	99999	124828	103895
6. Gujarat	41901	55928	60310
7. Haryana	10355	20159	20425
8. Himachal Pradesh	6349	8065	8109
9. Jammu and Kashmir	4781	5269	3972
10. Jharkhand	4452	7681	6581
11. Karnataka	53303	59851	64953
12. Kerala	25420	30180	25208
13. Madhya Pradesh	21278	30034	35120
14. Maharashtra	83783	104728	121256
15. North East	8016	6566	6746
16. Orissa	9361	14068	11956
17. Punjab	28911	50754	47170
18. Rajasthan	19506	24553	23351
19. Tamil Nadu	64532	95312	109707
20. Uttar Pradesh	46883	55720	54043
21. Uttarakhand	12705	12600	11949
22. West Bengal	41572	45311	29750
23. Army Postal Services	4161	8231	10091
Total	655117	835197	824330

[Enalish]

311

#### New Satellites by ISRO

3169.SHRI REWATI RAMAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) the details of the satellites launched on January 10, 2007 and the functions assigned to each of them:
- (b) the details in respect of data/pictures transmitted by them so far; and
- (c) the details of the field where the data are likely to be utilised?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Polar Sattellite Launch Vehicle (PSLV-C7) launched on 10th January, 2007, carried 4 satellites viz., (i) CARTOSAT-2 for Cartography (ii) Space capsule Recovery Experiment (SRE) to demonstrate our capability to recover an orbiting capsule safely back on earth and also for conducting long duration micro gravity experiments (iii) LAPAN-TUBSAT - a 55 Kg. Video surveillance Satellite belonging to Indonesia and (iv) Nano Satellite, PEHUNSAT-1 of Argentina meant for carrying out amateur radio experiments.

(b) and (c) India's CARTOSAT-2, carrying a Panchromatic camera (PAN) with a resolution of better than 1m and a swath of 9.6 km. has given satisfactory images over India and other parts of the Globe. CARTOSAT-2 data will be useful for detailed large scale mapping applications and will be utilized for various urban and rural infrastructure development purposes as well as for Land Information System (LIS) and Geographical Information System (GIS) India's Space capsule Recovery Experiment (SRE-1), a 550 kg. capsule, demonstrated the technology for performing experiments in microgravity conditions and bringing them back. SRE-1 also provided valuable data during the re-entry and recovery operations.

LAPAN-TUBSAT of Indonesia is an Earth observation satellite and a technology demonstrator for experimental message store and forward system. PEHUENSAT-1 is an Argentinean nanosatellite for amateur radio experiment between colleges and universities of Argentina.

#### Schemes of Panchayati Rai

3170.SHRI MADHU GOUD YAKSHI: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the various programmes/schemes undertaken by the Ministry for under-privileged sections of the society;
- (b) the benefits accrued to them as a result thereof;
- (c) the details of the funds allocated and spend during the last three years?

THE MINISTER OF PANCHAYATI RAJ. MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) to (c) All the provisions of Part IX of the Constitution relating to the Panchavats, read with Article 243ZD of Part IXA, relating to District Planning Committees, are directed towards promoting participative development of the under privileged sections of society. Besides, the Backward Regions Grant Fund Programme (BRGF) administered by Ministry of Panchayati Raj has been launched by the Prime Minister on 19th February 2007 at Barpeta in Assam. The programme covers 147 districts has been subsumed into this programme. The Ministry of Panchayati Raj is also the nodal Ministry for monitoring the implementation of PESA. PESA is an enabling construed for the self governance of tribals in the states where the Vth Schedule operates. In addition, under the scheme of training and capacity building, elected representatives of Panchayati Rai Institutions are trained which include SCs, STS women representatives details to outlays and capacities given under:-

Year	Allocation	Expenditure (Rs. in crore)
2004-05	10	8.45
2005-06	19.40	19.30
2006-07	24.50	24.50

Written Answers

There is a provision for preparation of a separate sub-

plan showing scheme-wise allocation for Schedule Castes and Scheduled Tribes in the Plan of each Panchayat and Urban Local Bodies under the BRGF Programme. It has been stipulated that schemes benefiting Schedule Castes and Scheduled Tribes should be allocated funds at least in proportion to the population of this community under the jurisdiction for which the plan has been prepared. Status of expenditure of funds under Rashtriya Sama Vikas Yojana (RSVY) and Backward Regions Grant Fund (BRGF) is given in the enclosed statement.

Statement

Backward Districts Initiative-Release of Funds to RSVY districts

As on 14.3.2007

(Rs. in Crore)

SI. No.		Total amount to be released	Amount released in 2003-04	Amount released in 2004-05	Amount released in 2005-06	Amount released in 2006-07	Total Amount released	Cumulative Expdr. reported by State Govts.	UCs received
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	(10)							
	Adilabad	45.00	12.50	2.50	7.50	7.50	30.00	19.50	19.50
	Chittoor	45.00	5.00	2.50		15.00	22.50	12.06	12.06
	Karimnagar	45.00	5.00	10.00	7.50	7.50	30.00	21.11	21.11
	Khammam	45.00	5.00	10.00		7.50	22.50	13.54	13.54
	Mahboobnagar	45.00		7.50		7.50	15.00	7.62	7.62
	Medak	45.00		7.50	7.50	7.50	22.50	12.37	12.37
	Nalgonda	45.00		7.50		7.50	15.00	7.55	7.55
	Nizamabad	45.00		7.50	7.50	7.50	22.50	16.93	14.58

Written Answers	APRIL 26, 2007	to Questions	316
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1 2	3	4		6	7	8	9	10
<u> </u>								
Vijainagaram	45.00		7.50		7.50	15.00	7.54	7.54 <sup>-</sup>
Warangal	45.00	12.50	10.00	7.50	7.50	37.50	27.10	27.10
Total	450.00	40.00	72.50	37.50	82.50	232.50	145.32	142.97
2. Arunachai Prades	sh							
Upper Subansiri	45.00		7.50	7.50	7.50	22.50	7.50	6.40
3. Assam (5)								
Dheemaji	45.00		7.50		7.50	15.00	5.19	5.19
Karbi-Anglong	45.00		7.50		7.50	15.00	7.50	7.50
Kokrajhar	45.00 <sub>.</sub>	5.00	7.50		15.00	22.50	14.44	14.35
N.C. Hills	45.00		7.50		15.00	22.50	13.26	13.26
North Lakhimpur	45.00	5.00	7.50	7.50	7.50	22.50	12.47	12.47
Total	225.00	10.00	27.50	7.50	52.50	97.50	52.86	52.77
4. Bihar (21)								
Araria	45.00		7.50	7.50	7.50	22.50	12.07	
Aurangabad	45.00		7.50	7.50	7.50	22.50	19.75	
Bhojpur	45.00		7.50	7.50	7.50	22.50	19.68	13.17
Darbhanga	45.00		7.50	7.50	15.00	30.00	19.54	19.54
Gaya	45.00		7.50	7.50	7.50	22.50	21.01	21.01
Jamui	45.00		7.50	7.50	7.50	22.50	19.58	5.66
Jehanabad	45.00		7.50		7.50	15.00	12.02	6.29
Kaimur	45.00		7.50	7.50	15.00	30.00	19.64	
Katihar	45.00		7.50	7.50	15.00	30.00	19.51	19.51
Lakhisarai	45.00		7.50		15.00	22.50	20.18	20.18

to Questions

1	2	3	4	5	6	7	8	9	10
	Madhubani	45.00		7.50	7.50	7.50	22.50	20.71	14.80
	Muzaffarpur	45.00		7.50	7.50	7.50	22.50	20.25	
	Nalanda	45.00		7.50	7.50	7.50	22.50	19.53	
	Nawadah	45.00		7.50	7.50	15.00	30.00	21.36	19.49
	Patna	45.00		7.50		15.00	30.00	21.57	21.57
	Purnea	45.00		7.50	7.50	15.00	22.50	19.55	19.55
	Rohtash	45.00		7.50	7.50	15.00	30.00	21.24	21.24
	Samastipur	45.00		7.50	7.50	7.50	22.50	19.57	19.57
	Sheohar	45.00		7.50	7.50	7.50	22.50	12.14	
•	Supaul	45.00		7.50	7.50	15.00	30.00	19.76	19.76
	Vaishali	45.00		7.50	7.50	15.00	30.00	19.56	19.5
	Total	945.00	0.00	157.50	135.00	232.50	525.00	398.22	260.89
5.	Chhattisgarh (8)								
	Bastar	45.00	15.00	7.50	7.50	15.00	45.00	27.26	27.26
	Bilaspur	45.00		7.50	15.00	15.00	37.50	27.07	27.07
	Dantewada	45.00	15.00	7.50	7.50	15.00	45.00	30.37	30.37
	Jaspur	45.00		7.50	15.00	15.00	37.50	21.28	19.81
	Kanker	45.00		7.50	15.00	22.50	45.00	35.62	35.62
	Kawardha/Kabirdi	45.00	5.00	2.50	15.00	15.00	37.50	19.69	19.69
	Rajnandgaon	45.00	5.00	10.00		15.00	30.00	19.97	20.79
	Sarguja	45.00	40.00	7.50	15.00	15.00	37.50	27.41	27.41
	Total	360.00		57.50	90.00	127.50	315.00	208.67	208.02
6.	Gujarat (3)								
	Dahod	45.00	5.00	2.50	7.50	7.50	22.50	12.06	12.06

1	2	3	4	5	6	7	8	9	10
	Dangs	45.00	12.50	10.00	7.50	7.50	37.50	27.87	23.06
	Panchmahals	45.00	••	7.50		7.50	15.00	5.54	4.55
	,		47.50		15.00		75.00	45.47	39.67
	Total	135.00	17.50	20.00	15.00	22.50	75.00	45.47	39.07
7.	Haryana (1)								
	Sirsa	45.00	0.00	7.50	15.00	22.50	45.00	34.53	28.38
8.	Himachal Prade	sh							
	Chamba	45.00	5.00	10.00	7.50	15.00	37.50	28.38	28.38
	Sirmaur	45.00		15.00	7.50	15.00	37.50	27.03	27.03
	Total	90.00	5.00	25.00	15.00	30.00	75.00	55.41	55.41
9.	Jammu and Ka	shmir							
	Doda	45.00	5.00	10.00	7.50	7.50	30.00	20.03	20.03
	Kupwara	45.00		7.50	7.50	7.50	22.50	13.69	13.69
	Poonch	45.00		7.50	7.50	7.50	22.50	12.94	12.94
	Total	135.00	5.00	25.00	22.50	22.50	75.00	46.66	46.66
10	. Jharkhand								
	Bokaro	45.00	5.00	2.50	7.50	15.00	30.00	19.56	14.99
	Chatra	45.00		7.50	15.00	15.00	37.50	27.82	27.82
	Dhanbad	45.00		7.50	7.50	22.50	37.50	27.14	27.14
	Garhwa	45.00		7.50	7.50	22.50	37.50	34.67	34.67
	Giridih	45.00		7.50	7.50	.7.50	22.50	12.15	12.15
	Godda	45.00		7.50	7.50	15.00	30.00	20.09	20.09
	Gumla	45.00	7.50	7.50	7.50	22.50	45.00	34.79	34.79
	Hazaribagh	45.00		7.50	7.50	22.50	37.50	27.17	27.17

Written	Answers	VAISAKHA 6,	1929	(Saka)

to Questions

_									
1	2	3	4	5	6	7	8	9	10
	Koderma	45.00		7.50	7.50	15.00	30.00	19.51	19.51
	Latehar	45.00	5.00	10.00	15.00	15.00	45.00	34.58	34.58
	Lohardagga	45.00	7.50	7.50	15.00	15.00	45.00	35.04	35.04
	Palamu	45.00	5.00	2.50	15.00	22.50	45.00	34.60	34.60
	Ranchi	45.00		7.50	15.00	15.00	37.50	27.30	27.30
	Saraikela	45.00		7.50	7.50	30.00	45.00	34.63	34.63
	Simdega	45.00	7.50	15.00		22.50	45.00	34.85	34.85
	West Singhbhum	45.00		7.50		30.00	37.50	27.22	27.22
	Total	720.00	37.50	120.00	142.50	307.50	607.50	451.12	446.55
11.	. Karnataka (4)								r
	Bidar	45.00	5.00	2.50	7.50	7.50	22.50	13.56	13.56
	Chitradurg	45.00		7.50	7.50	7.50	22.50	13.78	13.66
	Devengere	<b>4</b> 5.00		7.50		15.00	22.50	13.62	13,62
	Gulbarga	45.00	7.50	7.50		7.50	22.50	13.68	11.66
	Total	180.00	12.50	25.00	15.00	37.50	90.00	54.64	52.50
12.	Kerala (2)								
	Pallakad	45.00	15.00	7.50	15.00	7.50	45.00	36.51	36.00
	Wayanad	45.00	5.00	10.00		7.50	22.50	12.59	
	Total	90.00	20.00	17.50	15.00	15.00	67.50	49.10	36.00
13.	Madhya Pradesh	(10)							
	Balaghat	45.00		15.00	15.00	15.00	45.00	34.52	34.52
	Barwani	45.00	7.50	15.00	15.00	7.50	45.00	37.50	22.58
	Dindori	45.00		7.50	15.00	22.50	45.00	28.97	28.97

1	2	3	4	5	6	7	8	9	10
	Khargone	45.00	7.50	15.00	15.00	7.50	45.00	36.61	29.86
	Mandia	45.00	7.50	7.50	15.00	15.00	45.00	34.66	34.55
	Satna	45.00		15.00	15.00	15.00	45.00	34.27	29.11
	Seoni	45.00		15.00	15.00	15.00	45.00	34.53	34.53
	Shahadol	45.00		22.50	15.00	7.50	45.00	37.45	27. <b>2</b> 7
	Sidhi	45.00		15.00	15.00	15.00	45.00	35.42	35.42
	Umaria	45.00		15.00	15.00	15.00	45.00	34.90	34.90
	Total	450.00	22.50	142.50	150.00	135.00	450.00	348.83	311.71
14.	Maharashtra (9)								
	Ahmednagar	45.00		7.50	7.50	7.50	22.50	12.20	12.20
	Bhandara	45.00	7.50	7.50	7.50	7.50	30.00	20.07	18.54
	Chandrapur	45.00		7.50	7.50	7.50	22.50	13.62	13.62
	Dhule	45.00		7.50		15.00	22.50	13.47	13.47
	Gadchiroli	45.00	7.50	7.50		15.00	30.00	20.64	20.64
	Gondia	45.00		7.50	15.00	7.50	30.00	14.99	10.53
	Hingoli	45.00		7.50	7.50	7.50	22.50	14.58	14.16
	Nanded	45.00		7.50	7.50	15.00	30.00	21.91	21.91
	Nandurbar	45.00		7.50	7.50	7.50	22.50	14.40	13.96
	Total	405.00	15.00	67.50	60.00	90.00	232.50	145.88	139.03
15	. Manipur (1)								
	Tamenglong	45.00	7.50	7.50	15.00	15.00	45.00	35.68	35.58
16	. Meghalaya (1)								
	West Garo Hills	45.00		7.50		15.00	22.50	15	15

32:	o vvrillen An	SWers		VAISAKHA I	o, 1929 (58	ika)		to Questions	320
_1	2	3	4	5	6	7	8	9	10
17.	Mizoram (1)								
	Lawngtlai	45.00		7.50	7.50	15.00	30.00	20.70	20.70
18.	Nagaland (1)								
	Mon	45.00		15.00	7.50	22.50	45.00	37.50	37.50
19.	. Orissa (5)								
	Gajpati	45.00		7.50	7.50	7.50	22.50	22.78	6.09
	Ganjam	45.00	5.00	10.00	15.00	7.50	37.50	30.50	20.07
	Keonjhar	45.00		7.50	7.50	7.50	22.50	15.04	9.50
	Mayurbhanj	45:00	5.00	10.00	7.50	15.00	37.50	27.14	21.72
	Sundargarh	45.00		7.50	7.50	7.50	22.50	20.34	13.38
	Total	225.00	10.00	42.50	45.00	45.00	142.50	115.80	70.76
20.	Punjab (1)								
	Hoshiarpur	45.00		7.50	7.50	15.00	30.00	16.31	14.21
21.	. Rajastha (3)								
	Banswara	45.00	15.00	15.00	15.00		45.00	34.53	34.53
	Dungarpur	45.00	15.00	15.00	15.00		45.00	34.86	34.86
	Jhalawar	45.00	5.00	17.50	7.50	15.00	45.00	35.60	28.73
	Total	135.00	35.00	47.50	37.50	15.00	135.00	104.99	98.12
22	Sikkim (1)	45.00		7.50	7.50	22.50	37.50	32.69	25.88
23.	Tamil Nadu (5)								
	Tiruvannamalai	45.00	15.00	15.00	15.00		45.00	36.00	36.00
	Dindigul	45.00	5.00	17.50	15.00	7.50	45.00	35.27	35.27
	Cuddalore	45.00		15.00	15.00	7.50	37.50	27.62	27.62

VAISAKHA 6, 1929 (Saka)

326

to Questions

325

Written Answers

		•				7		9	10
1	2	3	4		6	7	. 8		
Na	ggapattinam	45.00		15.00	15.00	7.50	37.50	27.07	27.07
Siv	ganga	45.00		15.00	15.00	7.50	37.50	27.71	27.71
Tot	tal	225.00	20.00	77.50	75.00	30.00	202.50	153.67	153.67
24. Tri	pura (1)								
Dh	alia	45.00	7.50	7.50	7.50	7.50	30.00	20.87	20.87
25. Uti	táranchai (3)								
Ch	amoli	45.00		7.50	7.50	15.00	30.00	12.21	12.21
Ch	ampawat	45.00		7.50	7.50	7.50	22.50	12.00	12.00
Te	hri Garhwal	45.00		7.50	7.50	15.00	30.00	19.53	19.53
To	tai	135.00	0.00	22.50	22.50	37.50	82.50	43.74	43.74
26. Ut	ter Pradesh (	21)							
Az	amgarh	45.00		7.50	7.50	7.50	22.50	14.06	14.06
Ва	ında	45.00	5.00	10.00	7.50	7.50	30.00	19.60	19.60
Ва	ırabanki	45.00	5.00	10.00	7.50	7.50	30.00	19.50	18.00
CH	nandauli	45.00		7.50	7.50	22.50	37.50	34.51	34.51
Cł	nitrakoot	45.00	5.00	10.00	7.50	7.50	30.00	20.02	20.02
Fa	ntehpur	45.00	5.00	10.00	15.00	7.50	37.50	35.36	35.36
Go	orakhpur	45.00		7.50	7.50	15.00	30.00	19.53	19.53
Ha	amirpur	45.00		7.50	7.50	22.50	37.50	26.26	26.26
Ha	ardoi	45.00	7.50	7.50	7.50	15.00	37.50	27.17	27.17
Ja	laun	45.00		7.50	15.00	7.50	30.00	19.67	14.72
Ja	unpur	45.00		7.50	7.50	15.00	30.00	20.59	20.59
Ke	aushambi	45.00		7.50	15.00	15.00	37.50	27.06	27.06

1 2	<u> </u>	3	4	5	6	7	8	9	10
Kushir	nagar	45.00		7.50	7.50	7.50	22.50	11.69	11.69
Lalitpu	ır	45.00		7.50	15.00	7.50	30.00	20.26	13.70
Mahot	)a	45.00		7.50	7.50	22.50	37.50	27.00	27.00
Mirzap	our	45.00	5.00	10.00	7.50	15.00	37.50	27.03	27.03
Pratap	garh	45.00		7.50	7.50	7.50	22.50	13.67	13.67
Raeba	ıreli	45.00	7.50	7.50	7.50	22.50	45.00	34.61	34.61
Sitapu	r	45.00	7.50	7.50	15.00	7.50	37.50	27.27	27.27
Sonbh	adra	45.00	7.50	7.50	15.00	15.00	45.00	34.80	34.80
Unnac	•	45.00	7.50		7.50	15.00	30.00	27.15	22.64
Total		945.00	62.50	162.50	202.50	270.00	697.50	506.80	489.28
27. West	Bengal (8)	)							
24. So	uth Parage	ana 45.00	5.00	10.00		7.50	22.50	12.08	10.86
Banku	ra	45.00		7.50	7.50	7.50	22.50	15.00	15.00
Birbhu	m	45.00_		7.50	7.50	7.50	22.50	14.71	13.46
Jalpaig	juri	45.00	12.50	2.50	7.50	7.50	30.00	20.78	20.78
Midnap	our West	45.00	5.00	10.00		7,50	22.50	12.29	12.29
North	Dinajpur	45.00		7.50	7.50	7.50	22.50	13.45	13.45
Purulia		45.00	12.50	2.50	7.50	7.50	30.00	20.26	20.26
South	Dinajpur	45.00		7.50	7.50	7.50	22.50	12.32	12.32
Total		360.00	35.00	55.00	45.00	60.00	195.00	120.89	118.42
28. NABAI	RD	9.30		1.08	3.24	3.30	7.62		
		6624.30	402.50	1241.08	1210.74	1758.30	4612.62	3268.85	2970.70

#### Release of Capacity Building funds to States under BBGF for 2006-07

Written Answers

(Rs. in crore)

S. No.	States	Districts	Total entitement	Amount released
1.	Sikkim	1	1 crore	0.9492
2.	West Bengal	11	11 crore	10.5
3.	Andhra Pradesh	13	13 crore	13
	Total		<del></del>	24.4492

#### **Spurious Medicines**

3171.SHRI G.M. SIDDESWARA: SHRI ASADUDDIN OWAISI: CH. MUNAWAR HASSAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the World Health Organisation has made an observation that one out of five medicines sold in India is fake:
- if so, the steps that have been taken to (b) eradicate fake/spurious medicines by the Drugs Control **Authority:**
- whether certain organization have submitted information to his Ministry about the methodology adopted by the drug companies; and
- if so, the steps taken by the Drug Control (d) Authority in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) No Sir, the World Heal Organisation (WHO) has not made any such observation. WHO has informed that some individuals in the media and other organizations use WHO references incorrectly irresponsibly.

(b) to (d) Recognizing the need for greater international cooperation in combating counterfeit medical products, the World Health Organisation (WHO) has initiated the process leading to the establishment of an organization called IMPACT (International Medical Products Anti-Counterfeiting Taskforce) for combating the spread of counterfeits.

The establishment of the Taskforce (IMPACT) was proposed by WHO and endorsed by 160 participants at an international conference in Rome in February, 2006 representing 57 national drug regulatory authorities, 7 national organizations, 12 international associations of patients organizations, 12 international associations of patients, health professionals pharmaceutical manufacturers and wholesalers. The Rome conference issued a set of principles and recommendations, enshrined in 'Declaration of Rome', calling for WHO to lead the establishment of IMPACT and set the conceptual framework of IMPACT and set the conceptual framework of IMPACT's work.

IMPACT is a voluntary grouping of Governments. organizations, institutions, agencies and association from developing and developed countries, aimed at sharing expertise, identifying problems, seeking solutions, coordinating activities and working towards the comman goal of fighting counterfeit medical products. IMPACT aims at ensuring appropriate regional representation, including in particular from developing countries. The first General Meeting of IMPACT was held at Bonn, Germany, during 15th and 16th November, 2006.

Further, this Ministry has already initiated the process of amending the Drugs and Cosmetics Act, 1940, to provide for stricter penalties, in pursuance of the recommendations of the Mashelkar Committee, which was set up of comprehensive review of the regulatory system in the country including the extent of problem of spurious drugs and remedial measures to deal with this problem effectively. The major amendments proposed relate to

enhancement of penalities prescribed under the Drugs and Cosmetics Act, provision of special courts for drug related offences, compounding of offences, authorizing the police also to file prosecution for drug related offences and making all drug related offences congnizable and non-bailable. All this is expected to act as a strong deterrent for manufacturers of counterfeit drugs. Government of India has also launched a 5-year World Bank aided Capacity Building Project for Food Safety and Quality Control of Drugs with a total project cost of Rs. 354.25 crores. Extensive assistance is being provided to State Governments to augment their testing facility by way of equipments, manpower, training and civil works under the Project.

[Translation]

#### Adulteration in Food Items

3172.SHRIMATI SANGEETA KUMARI SINGH DEO : SHRI JIVABHAI A. PATEL :

SHRI RAMDAS ATHAWALE:

SHRIMATI P. SATHEEDEVI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether several adulterated and fake brands of food items are being sold in the country and are injurious to health:
  - (b) if so, the reaction of the Government thereto;
- (c) whether the Government has reviewed the functioning of the machinery put in place for the monitoring of the food items;
- (d) If so, the outcome of the said review during the last three years; and
- (e) the action taken by the Government based on the outcome?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA

LAKSHMI): (a) to (e) The enforcement of the PFA Act 1954 and Rules 1955 is entrusted to the Food (Health) Authorities of the States/U.Ts. The enforcement staff draw random samples of all food items from all levels viz Manufacturers/Wholesalers/Retailers and as per information provided by them, the percentage of adulterated/misbranded food articles sold in the markets during the years 2001 to 2004 is as under:—

Year		% of adulteration
2001		11.79
2002	_	11.71
2003	_	11.03
2004		9.39

The States/U.Ts. are advised from time to time to keep a strict vigil on the quality of food items sold in the markets and take penal action where the sample of food articles are not found conforming to the provisions of the PFA Act, 1954 and Rules framed there under.

Central assistance in terms of civil works in laboratories, laboratory equipments and orientation training for the enforcement staff and Public analysts are being provided under the world Bank aided capacity Building Project for food safety and Quality Control of Drugs.

#### **BSNL Mobile Service**

3173.SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the mobile service of BSNL has not been working properly in some States despite the fact that the BSNL has a wide network, while the private companies are expanding their network;
- (b) If so, whether the Government has received any complaints in this regard;

(c) if so, the details thereof; and

Written Answers

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Sir, Global System for Mobile Communications (GSM) based Cellular Mobile Telephone Service being provided by BSNL is generally working satisfactorily. Most of the Quality of Service (QoS) parameters prescribed by Telecom Regulatory Authority of India (TRAI) are met by BSNL. Only in a few parameters like "Traffic Channel (TCH) congestion" and "repair time to customers for assistance", it is not meeting the benchamark in a few circles.

(b) and (c) Yes, Sir. Certain complaints have been received by the Government about poor signal, busy network, no network etc. Details are as under:-

Si. No.	Nature of grievance received in Public Grievance Cell, Department of Telecom (DoT)	Number of grievance received in PG Cell (DoT)
1.	No. Network Coverage	03
2.	Poor Signal/Network Problem/ Network Busy	20
3.	Improvements in Mobile Services	02
	Total	25

(d) Cellular Mobile network of BSNL is being continuously optimized for its performance and monitoring of the network has been strengthened by BSNL to ensure performance as per the QoS parameters prescribed by TRAI. Recently Government had got examined the problems of mobile service in Eastern zone through a Committee of Department of Telecommunications (DoT) and BSNL officers.

[Enalish]

#### **Avurvedic Patent Cell**

3174.SHRI PANNIAN RAVINDRAN: With the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government has received a project proposal for providing Central aid for the formation of an Avurvedic Patent Cell in Kerala:
  - (b) if so, the details thereof; and
  - (c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Government have received a project proposal from Government of Kerala for seeking financial assistance for Patent Cell for Ayurveda. The proposal has been examined in the Department of AYUSH. At present there is no scheme for providing central aid for the formation of an Ayurvedic Patent Cell in any State. The Central Government has created the Traditional Knowledge Digital Library to protect traditional medicinal knowledge from misappropriation.

#### **Rural Community Phones**

3175.DR. M. JAGANNATH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the total number of Rural Community Phones (RCPs) provided by the private teleco operators in the country as per the contractual obligation as on date, statewise:
- (b) the targets fixed by the Government for provision of RCPs vis-a-vis the achievement made there against by the private operators during each of the last three years, State-wise; and
- (c) the steps taken/proposed to be taken by the Government against the defaulting telecom operators who have failed to achieve the targets?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(DR. SHAKEEL AHMAD): (a) Reliance Infocomm Limited (RIL) is the only private telecom operator providing Rural Community Phones (RCPs). The Universal Service Obligation Fund (USOF) has entered into an agreement with RIL in September, 2004 to provide 21,459 RCPs in identified villages with population of more than 2000 and where there are no Public Call Offices (PCOs). A statement indicating State-wise number of RCPs provided by the private telecom operators in the country is given in the enclosed Statement-I.

(b) As per the roll-out condition, RIL had to provide 20% of the RCPs by September 2005, another 40% by December 2006 and remaining 40% by September 2007. The targets fixed by the Government for RCPs vis-a-vis the achievement made there against, by the operators during each of the last three years:-

Year of Agreement	Target	Achievement
First Year of Agreement	4,291	4820
Second Year of Agreement	8,584	9800
Third Year of Agreement	8,556	911 (upto 31.01.2007)

The State-wise details of RCPs provided during the last three years are given in the enclosed Statement-II.

(c) Does not arise in view of (b) above.

Statement-l

## State-wise Number of Rural Community Phones (RCPS) Provided by Private Telecom Operators in the Country

SI.	Service Areas	RCPs to be	RCPs provided	
No		provided by	by M/s.	
		M/s. RIL	RIL as on	
			31.01.2007	
1.	Andhra Pradesh	1,865	1,159	
2.	Bihar	3,254	2,592	
3.	Gujarat	272	174	
4.	Haryana	626	573	
<b>5</b> .	Karnataka	669	486	
6.	Maharashtra	305	158	
7.	Punjab	225	124	
<b>B</b> .	Tamil Nadu and Pondicherry	1,769	1,172	
9.	UP (East)	4,721	4,693	
10.	Uttaranchal	3,183	1,701	
11.	West Bengal	4,542	2,699	
	Total	21,431	15,531	

State-wise details of Rural Community Phones (RCPs) provided during the last three years

S. No.	Service Areas	RCPs provided during the 1st Year	RCPs provided during the 2nd Year	RCPs provided during the 3rd Year (from January 2007 onwards)	Total RCPs provided as on 31.01.2007
1	2	3	4	5	6
1.	Andhra Pradesh	704	172	283	1159

	2	3	4	5	6
	Bihar	72	2,517	3	2,592
١.	Gujarat	142	31	<b>1</b>	<b>,174</b> ,
١.	Haryana	292	279	2	573
<b>i</b> .	Karnataka	66	346	% <b>74</b> ⊌w .	486
<b>S</b> .	Maharashtra	146	-6	18	··· 158
<b>7</b> .	Punjab	94	<b>27</b> (%)	5 3 A <b>g</b>	124
١.	Tamil Nadu and Pondicherry	506	663	3	1,172
).	UP (East)	1,070	3,572	51	4,693
10.	Uttaranchal	1143	199	359	1,701
11.	West Bengal	585	2,000	114	2,699
	Total	4,820	9,800	911	15,531

#### (Translation)

·ie:

339

#### Pending CBI Cases

3176.SHRI M. ANJAN KUMAR YADAV :

SHRI TUKARAM GANPAT RAO RENGE PATIL:

SHRI UDAY SINGH:

SHRI TUFANI SAROJ:

SHRI ADHIR CHOWDHURY :

SHRI KAILASH MEGHWAL:

Will the PRIME MINISTER be pleased to state :

- (a) whether the number of cases pending before the CBI are mounting day by day;
- (b) if so, the number of pending cases with the CBI as on date:
- (c) whether reasons for the huge pendency of cases with the CBI have been examined by the Government; and

(d) if so, the details thereof and the steps taken by the Government towards clearance of such cases in a timebound manner?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

(a) No, Sir. The number of cases pending under investigation by CBI during the last five years is as follows:

Year	Number of cases	
. 1	2	
2002	1478	
2003	1435	
2004	1354	

341

1	2
<b>2005</b>	1402
2006	1417

- (b) As on 31.12.2006, there were 1417 cases under investigation with the CBI.
- (c) and (d) Investigation of cases by the CBI takes time because of the complicated nature of cases requiring scrutiny of voluminous documents and examination of large number of witnesses. The CBI endeavours to complete investigation in all cases at the earliest. There is a laid down system of holding monthly and quarterly review meetings where the cases under investigation are examined by the CBI with a view to finalise them early. Norms have also been laid down in the CBI (Crime) manual for finalization of investigation in various kind of case.

[English]

#### Illegal Telephone Exchanges

3177.SHRI UDAY SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether some illegal telephone exchanges are operating in several parts of the country;
  - (b) if so, the details in this regard;
- (c) whether some officials of VSNL and BSNL are reportedly involved in the running of such illegal telephone exchanges;
- (d) if so, the facts thereof and the action taken by the Government against the officials found responsible for it; and
- (e) the steps taken/proposed to be taken by the Government to unearth the functioning of such illegal telephone exchanges?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Yes, Sir.

- (b) Based on Sourced information, Vigilance Telecom Monitoring Units of Department of Telecommunications, alongwith security agencies have curbed around 291 illegal Telephone Exchanges in the country as soon as they have been detected.
- (c) and (d) Yes, Sir. As per available records, no VSNL officer involvement has been found till date. In case of BSNL, at two places, officers have been found to have involved in illegal exchange case. The details are given below-
  - (i) At Nagpur City: 5 Officers have been found and based on detention the officials have been suspended from service.
  - (ii) At Cuttack: 5 Officials have been found to have involved in an illegal exchange set up for ISD call passing. They were punished by departmental proceedings. Out of these, three have appealed against the punishment and two have accepted the punishment.
- (e) Preventive and Stringent action taken by Government:-
  - All the High Tech Equipment used in the illegal setup is seized by the security agency and cases have been registered against the offenders. Further investigation in such cases is in progress.
  - Surveillance has been increased to detect the frauds by inspecting bulk booking of telephones and monitoring the calls traffic.
  - Department of Telecom has issued instructions/ Guidelines to all service providers for effective monitoring, detection and prevention of such illegal set up/frauds.

244

Training and presentations are being given to the senior Telecom Officers for better awareness regarding effective detection and prevention of such illegal set ups.

APRIL 26, 2007

- A close coordination between the service providers and investigating agencies is maintained to book the offenders.
- The notional loss caused in such cases is also raised as penalty from the negligent service providers.
- 34 Vigilance and Telecom Monitoring Cell have been created by Department of Telecom (DoT) in all 24 Telecom Circles and 10 Metros in the country, for curbing such Illegal Telephone Exchanges.
- Toll free public number 1800-110-420 have been opened, so that general public can help the department, in detention of such cases. Advertisement given in leading news papers and SMS's are sent by mobile operators to their customers, for creating awareness among public.

#### Mining of Radio-Active Materials

3178.SHRI AMITAVA NANDY: Will the PRIME MINISTER be pleased to state :

- whether the Government has received any (a) report regarding incidence of environment contamination in the Eastern Region of the country, caused by the mining of radio-active materials;
  - (b) if so, the details thereof:
- (c) whether the Nuclear Plants in the country has suffered from incidents of serious nature causing radiation leaks and physical damages:
- (d) if so, the details thereof and the reasons therefor: and

the remedial and preventive action taken by the (e) Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

- (b) On 24th December 2006 leak developed in the pipeline carrying tailings to pond no. 3 at Uranium Corporation of India Ltd., (UCIL), Jaduquda, in East Singhbhum District, Jarkhand State, The leaked tailings did flow through the concrete channel to the nearby nallah. The flow through the pipe was stopped within a few hours on the same day and the pipeline was replaced. The inflow of the nallah was diverted by constructing a temporary bund in the upstream side. The downstream of the nallah beyond the point was also closed by an earthen bund. The nallah between the bunds was cleaned and the material was removed to the tailings pond. Then the nallah was flushed with fresh water and normal flow was restored. After rectification measures the quality of water in the nallah was monitored and it has been found safe. An enquiry was conducted by UCIL involving experts of health physics unit, Bhabha Atomic Research Centre, and it was concluded that:-
  - (1) due to leakage of pipeline, there was no appreciable radiological changes in the surrounding atmosphere; and
  - radiological and chemical impact remained (2) confined within the temporary bunds on the nallah and the villagers were not affected.

The nallah water is not the source of consumption for local villagers as tap water has been provided by UCIL.

After cleaning the tailings slurry from the nallah, the normal environmental condition has been restored.

- No, Sir. (c)
- (d) and (e) Does not arise in view of (c) above.

# international Safety Standards in Nuclear Installations

3179.SHRI VARKALA RADHAKRISHNAN: Will the PRIME MINISTER be pleased to state:

- (a) whether the nuclear installations/complexes in the country are observing/implementing international safety standards with regard to maintenance of health records of the employees:
  - (b) if so, the details thereof:
- (c) whether transparency is maintained in the maintenance of health records of the employees;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

- (b) Nuclear installations/complexes in India maintained safety standards with regard to maintenance of health records of the occupational workers. The radiation dose records and health surveillance reports of the occupational workers are maintained. Pre-employment medical examination of occupational workers is also carried out and the records of such examination are also maintained.
  - (c) Yes. Sir.
- (d) The radiation dose records and health surveillance reports are accessible to the workers.
  - (e) Does not arise in view of (d) above.

#### Setting up of Centres for Organ Transplantation

3180.SHRI ADHALRAO PATIL SHIVAJIRAO : SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government has proposed any changes in the curriculum and medical practice as reported in the Hindu dated January 29, 2007:
  - (b) if so, the details in this regard:
- (c) whether the Government also proposed to set up four centres for organ transplant:
- (d) if so, the names of the cities where these centres are likely to be set up; and
- (e) the steps taken by the Government to simplify and make organ donation procedure transparent?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Medical Council of India (MCI) had made certain recommendations regarding amendment in Graduate Medical Regulation 1997 and Post Graduate Medical Education Regulation 2000. These have been returned to the MCI for re-examination

(c) to (e) Health being State subject, it is for the State Government to provide health care services. However, AIIMS. New Delhi and PGI, Chandigarh are already carrying out organ trasplantation. Efforts are on to initiate renal transplant facilities at the hospitals administered by the Central Government at Delhi i.e. Dr. Ram Manohar Lohia Hospital and Safdarjung Hospital. The Delhi High Court had constituted a Committee to review the Transplantation of Human Organ Act, 1994 and the rules framed thereunder. The Committee has made various recommendations for simplifying procedure and for promoting donation of human organs retrieval bank at four major cities have also been made to the Central Government. The Government has considered it necessary to go in for wider consultations with various stakeholders. including State Governments.

#### Financial Irregularities in AllMs

3181.SHRI RAM KRIPAL YADAV : SHRI BRAJA KISHORE TRIPATHY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there has been financial irregularities in AlIMS:
  - (b) if so, the details thereof:
- (c) whether the Government has made any investigation in this regard:
  - (d) if so, the details and the outcome thereof:
- (e) the action taken against the persons found quilty in such irregularities in AIIMS; and
- (f) the steps taken by the Government to check the recurrence of such irregularities in future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (f) A complaint has been received through Joint Commissioner of Police, Crime, Delhi alleging inter-alia, that CN Centre of AllMS was overcharging and not refunding excess money collected from patients. The matter was enquired into. The Institute Body, based on the report asked Director, AllMS to furnish his response. Director, AllMS has submitted his preliminary response before the Hon'ble High Court of Delhi and the matter is sub-judice.

[Translation]

#### **Mortality Rate**

3182.SHRI MAHAVIR BHAGORA:

SHRI B. MAHATAB:

SHRI K.C. PALLANI SHAMY:

SHRI S.K. KHARVENTHAN:

SHRI AMITAVA NANDY :

SHRI VIJAY KUMAR KHANDELWAL:

SHRI K. SUBBARAYAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Infant Mortality Rate (IMR) and Maternal Mortality Rate (MMR) in the country are much higher in comparison to other countries;

- (b) if so, the details thereof and the reasons for high mortality rate during the last five years. State-wise, and
- (c) the steps taken by the Government to prevent the same and to ensure better healthcare to them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) According to latest available information from Sample Registration System Bulletin 2006 the Infant Mortality Rate (IMR) for India is 58 per 1000 live births. Based on the official estimates of Registrar General of India (RGI), the Maternal Mortality Ratio (MMR) for India is 301 per 100,000 live births. A comparative statement each for showing Infant Mortality Rate and Maternal Mortality Rate of India with other selected countries released by the State of World Population 2006 and by World Health Organization respectively are given in the enclosed Statement-I and II respectively. Reasons of Infant Mortality are measles, diarrhea, sepsis and neonatal reasons: while the causes of Maternal Mortality are hemorrhage, sepsis, abortion, obstructed labor hypertensive disorders and others. The state-wise detail of infant mortality rate during the last five years is given in the enclosed Statement-III.

(c) The Govt. of India with a view to increase access to quality health care including services to safe motherhood, has launched the National Rural Health Mission (NRHM) with special emphasis on improving the health status of rural population throughout the country. The Mission will operate over a period of seven years (2005-12). The Mission also aims at achieving effective integration of health concerns with determinants of health like sanitation and hygience, nutrition and safe drinking water through decentralized plans.

The Reproductive and Child Health (RCH) Programme, which focuses on reduction of Infant and maternal mortality rates, is being implemented as a component of the NRHM. The interventions for reducing child and infant mortality include immunization against six vaccine preventable diseases, control of deaths due to diarrhea diseases and due to acute respiratory infections, eradication of polio, prophylaxis against blindness due to Vitamin A deficiency and essential new born care. As part of the second phase

of RCH Programme, the Integrated Management of Newborn and Childhood Illnesses is being implemented in the districts in a phased manner.

The interventions for improving maternal health are essential obstetric care, skilled attendance at delivery, promotion of institutional and safe delivery, emergency obstetric care, provision of referral services to pregnant women with complications of pregnancy and provision of assistance to Below Poverty Line families for institutional deliveries through the Janani Suraksha Yojana.

Infant Mortality Rate India and Other Select

Infant Mortality Rate India and Other Selected Countries, 2006

Statement-I

S. No.	Country	Infant Mortality Rate (per 1000 Live Births)
1	2	3
1.	China	32
2.	Democratic People's Republic of Korea	43
3.	Japan	3
4.	Republic of Korea	3
<b>5</b> .	Indonesia	36
6.	Malaysia	9
<b>7</b> .	Myanmar	69
8.	Philippines	25
9.	Singapore	3
10.	Thailand	18
11.	Vietnam	<b>27</b>
12.	Afghanisthan	144

1	2	3
13.	Bangladesh	52
14.	India	62
		58 (SRS 2005)
15.	Iran	29
16.	Nepal	58
17.	Pakistan	73
18.	Sri Lanka	15
19.	Australia	5
20.	United States of America	7
21.	United Kingdom	5
22.	More Developed Rgn.	7
23.	Less Developed Rgn.	59
24.	World	54

Source: The State of World Population 2006 (UNFPA Publication)

#### Statement-II

Countries with Maternal Mortality Higher than India

(Estimates of Maternal Mortality developed by WHO, UNICEF and UNFPA and published by WHO in their publication

#### ('Maternal Mortality - 2000')

SI. No.	Country	MMR
1	2	3
1.	Afghanistan	1900

351

	2	3	1 2	3
•	Angola	1700	26. Haiti	680
	Bangladesh	380	27. Kenya	1000
	Benin	850	28. Lao People's Democratic	Rep. 650
	Bhutan	420	29. Lesotho	550
	Bolivia	420	30. Liberia	760
	Burkina Faso	1000	31. Madagascar	550
	Burundi	1000	32. Malawi	1800
	Cambodia	450	33. Mali	1200
0.	Cameroon	730	34. Mauritania	1000
1.	Central African Republic	1100	35. Mozambique	1000
Ż.	Chad	1100	36. Myanmar	<b>36</b> 0
3.	Comoros	480	37. Nepal	740
4.	Congo	510	38. Niger	1600
<b>5</b> .	Congo Democratic Rep.	990	39. Nigeria	800
6.	Cote d'Ivoire	690	40. Pakiştan	500
7.	Djibouti	730	41. Peru	410
8.	Equatorial Guinea	880	42. Rwanda	1400
9.	Eritrea	630	43. Senegal 44. Sierra Leone	690 2000
0.	Ethiopia	850	45. Somalia	1100
<b>i</b> .	Gabon	420	46. Sudan	590
2.	Gambia	540	47. Swaziland	370
3.	Ghana	540	48. Tanzania	1500
4.	Guinea	740	49. Timor-Leste	660
25.	Guinea-Bissau	1100	50. Togo	570

353	Written Answers	VAISAKHA	6, 1929 (Saka)	, to Questions	354
1	2.	3	1 2	3	
51.	Uganda	880	53. Zamia	750	
<b>52</b> .	Yemen	570	54. Zimbabwe	1100	

## Statement-III

# Infant Mortality Rate (IMR)

SI. State No.	2001	2002	2003	2004	2005
1 2	3	4	5	6	7
All India	66	63	60	58	58
I. Andhra Pradesh	66	62	59	59	57
2. Assam	74	70	67	66	68
3. Bihar	62	61	60	61	61
. Chhattisgarh	77	73	70	60	63
. Gujarat	60	60	57	53	54
. Haryana	66	62	59	61	60
. Jharkhand	62	51	51	49	50
Karnataka	58	55	52	49	50
Kerala	11	10	11	12	14
0. Madhya Pradesh	86	85	82	79	76
1. Maharashtra	45	45	42	36	36
2. Orissa	91	87	83	77	75
3. Punjab	52	51	49	45	44
4. Rajasthan	80	78	75	67	68
5. Tamil Nadu	49	44	43	41	37
5. Uttar Pradesh	83	80	76	72	73

1 2	3	4	5	6	7
17. West Bengal	51	49	46	40	38***
18. Himachal Pradesh	54	52	49	51	49
19. Jammu and Kashmir	48	45	44	49	50
20. Arunachal Pradesh	39	37	34	38	<b>37</b>
21. Delhi	29 .	30	28	32	35
22. Goa	19	17	16	17	16
23. Manipur	20	14	16	14	13
24. Meghalaya	56	61	57	54	49
25. Mizoram	19	14	16	19	20
26. Nagaland	NA	NA	NA	17	18
27. Sikkim	42	34	33	32	30
28. Tripura	39	34	32	32	31
29. Uttaranchal	48	41	41	42	42
30. Andaman and Nicobar Islands	18	15	18	19	27
31. Chandigarh	24	21	19	21	19
32. Dadra and Nagar Haveli	58	56	54	48	42
33. Daman and Diu	40	42	39	37	28,
34. Lakshadweep	33	25	26	30	22
35. Pondicherry	22	22	24	24	28

# Voice SMS Facility by MTNL

355

3183.SHRIMATI BHAVANA PUNDALIKRAO GAWALI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the MTNL has any proposal to provide voice SMS facilities to its consumers;
  - (b) if so, the details thereof; and
  - (c) the time by which it is likely to come in force?

358

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (c) Sir. MTNL Delhi is already providing Voice Short Messaging Service (SMS) to cellular mobile customers. The service is IVRS based and has been launched on 18.12.2006. The applicable tarrif is Rs. 2/- for composing and sending a voice SMS and no charges for retrieval of message by the recipient. In MTNL Delhi, trials are going on to launch voice SMS service by second vendor both for cellular mobile and PSTN customers.

In MTNL Mumbai, trials are also in progress to launch voice SMS service and it is likely to be launched in 1st Quarter of 2007-08.

[Enalish]

#### Fire Incidents in Coal Mines

3184. SHRI CHANDRAKANT KHAIRE · Will the PRIME MINISTER be pleased to state :

- (a) whether incidents of fire have taken place in coal mines of Dhanbad, Jharia and Ranigani;
  - (b) if so, the details thereof:
- (c) whether fire in these coal mines has not been completely controlled so far;
  - (d) if so, the reasons therefor:
- (e) the steps taken to control the fire in the coal mines:
- the extent to which the fire has been controlled (1) till date as a result thereof:
- whether any committee was constituted by the Government regarding fire incidents in the said coal mines:
- (h) if so, whether the said committee has given any suggestion in this regard; and

if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. DASARI NARAYAN RAO); (a) and (b) Coal has the inherent property of spontaneous heating on exposure to oxygen present in air, which may sometimes result in outbreak of fire. The coal seams in Ranigani and Jharia Coalfields are particularly susceptible to spontaneous heating. Occurrences of spontaneous heating often taken place in the course of mining operations and are immediately dealt with. The first fire in Jharia coalfield was reported in 1916. Bharat Coking Coal Ltd. (BCCL) Inheribted 70 fires existing prior to nationalization.

- (c) and (d) In Jharia Coalfield there are 77 fires spread over 41 coallieries in BCCL, 10 fires have been completely extinguished. 9 underground mine fires have been sealed off and 58 are under control but are to be dealt with as per the Master Plan of Jharia Coalfield. The fires in the underground coal mines in Ranigani Coalfield are under control
- (e) As per the updated Master Plan (2006) of Jharia Coalfield for dealing with fire and subsidence a total of 67 fires shall be dealt with under 45 Fire Projects in a span of 12 years at an estimated cost of Rs. 2152.51 crores.
- Ten fires have been extinguished completely. The total surface area affected by fire has been reduced to 8.90 sq.km. from 17.2 sq.km.
- (g) to (i) The matter has been receiving attention for long and serveral committees have examined the matter in Dec., 1996 the Government of India constituted a High Power Committee under Secretary (Coal) to review the problem of Fire and Subsidence in Jharia and Raniganj Coalfields and suggest mitigating measures. The Committee submitted its report alongwith its recommendations which are under implementation. Master Plan for dealing with Fire and Subsidence and rehabilitation of affected populace in Jharia Coalfield and Ranigani Coalfield has been updated for implementation in a period of ten years excluding two years of pre-implementation activities. The Master Plan is under process of approval by Government.

2.2 (c)

# Amendment in International Long Distance Licence

# 3185.SHRI RAVI PRAKASH VERMA : SHRI NAVEEN JINDAL :

Written Answers

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has any proposal to amend all International Long Distance (ILD) licences for setting the stage for Cable Landing Stations (CLS) and interconnection related reforms;
- (b) if so, the details thereof alongwith reasons therefor:
- (c) whether the operators have signed the amendments proposed by the Government;
- (d) if so, the reaction of the operators in this regard;

(e) the benefits that are likely to accrue to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) Sir. In exercise of powers confirmed on the licensor by Condition 12 of the terms and conditions of the ILD Licence, an amendment to ILD Licence has been made effective from 15.01.2007 regarding equal access to bottleneck facility at the Cable Landing Stations, including landing facilities for submarine cables. The details of amendment so issued is given in the enclosed statement.

- (c) and (d) The amendment so issued has been signed by all the operators without any reservation.
- (e) The sharing of Cable Landing Station (CLS) will reduce the cost by effective and efficient utilization of resources and will introduce effective competitive in the market resulting into reduction to tariff and ultimate benefit to the consumers.

# Statement

# Amendments Made in the Licence Agreement for International Long Distance Services Effective from 15.1.2007

Clause No.	Existing	clause	Amended	clause
1	2		3	

Equal access to bottleneck facilities for international bandwidth owned by national and international band width providers shall be permitted for a period of five years from the date of issue of the guidelines for grant of licence for ILD service or three years from the date if issue, of first licence for ILD service, whichever is earlier, on the terms and conditions to be mutually agreed.

Equal access to bottleneck facilities at the Cable Landing Stations (CLS) including landing facilities for submarine cables for licensed operators on the basis of non discrimination shall bee mandatory. The terms and conditions for such access provisions shall be published with prior approval of the TRAI, by the Licensee owning the cable landing station. The charges for such access provision shall be governed by the regulations/orders as may be made by the TRAI/DoT from time to time.

361

1 2 3

17.5 The terms and conditions of interconnection including standard interfaces, points of interconnections and technical aspects will be such as mutually agreed between the service providers.

17 10 The network resources including the cost of upgrading/modifying interconnecting networks to meet the service requirements of the service will be provided by service provider seeking interconnection. However mutually negotiated sharing arrangements for cost of upgrading / modifying interconnecting networks between the service providers shall be permitted.

The terms and conditions of interconnection including standard interfaces, points interconnection and technical aspects will be such as mutually agreed between the service providers within the framework of orders, directions or regulations as may be issued from time to time by TRAI, under TRAI Act 1997

The network resources including the cost of upgrading/modifying interconnecting networks to meet the service requirements of the service will be provided by service provider seeking interconnection. However, mutually negotiated sharing arrangements for cost of upgrading/ modifying interconnecting networks between the service providers shall be permitted keeping in view the orders, directions or regulations issued by TRAI/DoT from time to time.

#### Funds for Supplementary Nutrition for Children

3186.SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- whether the funds provided for "Supplementary (a) Nutrition for Children" under the Tenth Five Year remain largely unutilised;
- (b) if so, the extend of under-utilisation of funds by different State Governments and Union Territory Administrations: and
- the number of children benefited under the programme during the said Plan period, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF

HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Under the Integrated Child Development Services Scheme (ICDS), supplementary nutrition is provided to preschool children, pregnant and lactating women.

Supplementary nutrition under ICDS was, till 2004-05, the responsibility of the State Governments. Since many states were not providing funds adequately for supplementary nutrition, it was decided in 2005-06, to support the States upto 50% of the financial norms or 50% of expenditure incurred by them on supplementary nutrtion, whichever is less.

In the year 2005-06. Rs. 97458.55 lakhs has been released from the Government of India to the States and the States have reported an expenditure of Rs. 214270.62 lakh including the State's share. Similarly, during the current financial year 2006-07 (till date), Rs.142684.25 lakh has been released from the Government of India to the States and the States have reported an expenditure of Rs. 156772.67 lakh including the State's share.

363

State-wise fund released by GOI and expenditure reported by States is given in the enclosed Statement-I.

364

(c) The number of children benefited under the ICDS programme during the X Plan is given in the enclosed Statement-II.

Statement-I

Number of children (6 months - 6 year) benefited for Supplementary Nutrition under ICDS

Scheme during X Plan (as on 30.9.2006)

S.	State/UT	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07
<b>40</b> .		(as on	(as on	(as on	(as on	. (as on	(as on
		31.3.2002	31.3.2003)	31.3.2004)	31.3.2005)	31.3.2006)	30.9.2006)
		i.e. at the end					
	•	of IX Plan)					
 I	2	3	4	5	6	7	8
۱.	Andhra Pradesh	1560901	2196322	2536035	2423099	2484768	2460044
2.	Arunachal Pradesh	86605	63279	59049	63183	88494	88979
3.	Assam	311773	734224	1235299	1103139	1260013	1260013
<b>J.</b>	Bihar	248 <del>9</del> 57,	248957	1307231	2102148	4019281	4735887
5.	Chhattisgarh	966421	1144937	1398938	1416134	1480228	1259289
<b>3.</b>	Goa	38121	40155	39986	39731	39571	38728
7.	Gujarat	1334081	1387354	1560731	1643594	565728	1535456
3.	Haryana	992443	984346	896907	933660	864988	1056807
€.	Himachal Pradesh	279280	274905	309590	319945	349646	330927
10	Jammu and Kashmi	r 114861	216416	132206	182978	273790	273790
11.	Jharkhand	466316	151605	458954	425240	1423868	1562478
12.	Karnataka	2476278	2560241	2587430	2511867	2440327	2600340
13.	Kerala	776871	918780	939966	922125	902955	773364

365

1	2	3	4	5	6	7	8
14.	Madhya Pradesh	2413796	2791814	2265041	2841159	2650862	3360000
15.	Maharashtra	3108052	3935658	4055941	3304434	4837317	5060500
16.	Manipur	158916	158916	515 <b>38</b>	0	178905	178905
17.	Meghalaya	144641	186171	183839	188194	191321	277787
18.	Mizoram	81763	98807	106042	113925	114114	110444
19.	Nagaland	228933	230579	<b>22982</b> 9	243630	263075	265120
20.	Orissa	4459513	2049015	3689078	3685151	3717589	3662574
21.	Punjab	497929	444313	421575	438318	552324	844803
22.	Rajasthan	1481708	2379278	2600195	2711322	2549408	2523155
23.	Sikkim	33332	31513	34353	33058	30933	20850
24.	Tamil Nadu	1215642	1267784	1440075	1842967	1726249	1762751
25.	Tripura	100055	119350	121707	148205	148205	197515
26.	Uttar Pradesh	3794303	3829955	1951204	6117582	7766943	13771632
27.	Uttaranchal	194396	83789	118122	372310	378258	255459
28.	West Bengal	3402306	3149901	2893506	3696175	3880402	3582588
29.	Andaman and Nicob	ar 26391	26391	23734	21283	23378	23378
<b>30</b> .	Chandigarh	28306	30395	31095	31723	34563	33744
31.	Delhi	416124	416124	418405	405687	387807	387733
<b>32</b> .	Dadra and Nagar Haveli	10225	11221	11381	12520	11935 °	11935
33.	Daman and Diu	5491	8502	6977	6977	7094	7094
34.	Lakshadweep	3446	3877	3877	3877	4013	4013
35.	Pondicherry	36588	35681	31341	31764	29446	25230
	All India	31503764	32210555	34151177	40337104	46717707	54343310

VAISAKHA 6, 1929 (Saka)

Statement-II

Releases and Expenditure on Supplementary Nutrition 2005-06 and 2006-07

367

(Rs. in Lakh)

S. State/UT	20	005-06	2006-07		
No.	Releases	Expenditure including State share reported by the States	Releases (As on 28.02.07)	Expenditure including State share reported by the States.	Upto
2	3	4	5	6	7
. Andhra Pradesh*	4745.42	8846.15	9052.04	13906.36	31.12.06
2. Bihar	8260.92	18989.12	11828.92	15892.92	31.12.06
3. Chhattisgarh	3133.33	7129.94	2953.64	3306.16	31.12.06
S. Goa	115.13	315.49	175.41	221.06	31.12.06
5. Gujarat	3339.82	8199.26	3946.29	5308.10	31.12.06
3. Haryana	1810.62	4048.03	2829.56	1781.44	30.9.06
7. Himachai Pradesh	660.00	1454.00	629.63	1358.04	30.9.06
3. Jammu and Kashmir	343.56	2190.07	563.09	22.12	30.9.06
9. Jharkhand	761.49	12711.01	11154.47	15698.92	31.12.06
IO. Karnataka	7379.97	12718.70	5707.61	10092.34	31.12.06
11. Kerala	17 <b>38.28</b>	4703:44	3668.11	5313.79	31.12.06
12. Madhya Pradesh	5457. <b>8</b> 6	9457.82	5770.97	9003.95	31.12.06
13. Maharashtra	9869.23	20676.99	8443.33	7974.06	30.9.06
14. Orissa	6697.98	7621.71	6646.40	3269.72	30.9.06
15. Punjab	1246.53	2435.80	3138.07	3514.52	31.12.06
16. Rajasthan	5534.27	12332.06	6661.68	9745.90	31.12.06
17. Tamil Nadu	3703.59	5778.00	3451.94	3704.00	31.12.06

to Questions

2	3	4	5	6	7
8. Uttar Pradesh	18128.13	45916.19	39216.88	28069.51	30.9.06
9. Uttaranchal	705.72	1523.10	1347.89	1512.35	31.12.00
20. West Bengal	6348.24	11845.38	5916.07	8709.02	31.12.0
	89977.09	198890.26	133100.00	148400.28	
1. Andaman and Nicobar Islands	80.39	401.39	93.67	342.48	31.12.0
22. Chandigarh	76.33	217.28	154.76	122.45	30.9.06
23. Dadra and Nagar Haveli	22.59	68.84	22.59	0.59	30.9.06
24. Daman and Diu	13.74	57.00	13.74		
25. Lakshadweep	- 7.52	60.36	39.91	29.80	30.9.06
	200.57	804.87	324.67	495.32	
6. Delhi	737.49	839.60	694.29	239.70	30.9.06
7. Pondicherry	85.72	334.60	55.03		
	823.21	1174.20	749.32	239.70	
8. Arunachal Pradesh**	113.41	113.41	379.84	1015.34	31.12.00
9. Assam	3066.67	5337.64	3711.54	832.97	30.9.06
0. Manipur	664.58	1329.16	914.32	1329.16	30.9.06
1. Meghalaya	687.17	2279.03	1023.42	1175.59	30.9.06
2. Mizoram	471.24	1006.00	488.97	868.08	30.9.06
3. Nagaland	929.07	2008.07	1188.71	1113.74	30.9.06
4. Sikkim	118.48	544.48	95.77	479.37	31.12.0
5. Tripura	407.06	783.50	707.69	823.12	31.12.0
	6457.68	13401.29	8510.26	7637.37	
Total	97458.55	214270.62	142684.25	156772.67	

In addition to the expenditure reported, Andhra Pradesh has reported a committed liability of Rs. 2279.72 lakh for the year 2005-06 which was paid in 1st quarter of 2006-07 taken into account in 2006.07.

<sup>\*\*</sup> In adition to the expenditure reported, Arunachal Pradesh has reported a committed liability of Rs.1032.59 Lakh in 2005-06.

#### **National Venture Capital Fund**

3187.SHRI KINJARAPU YERRANNAIDU : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the Government proposes to set up a National Venture Capital Fund to support small and medium enterprises in the I.T. segment;
  - (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (c) While such an idea has been mooted, no decision has been taken in this regard.

#### Pending Dues from MTNL

3188.SHRI KISHANBHAI V. PATEL : SHRI SUGRIB SINGH :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the Department of Telecom (DoT) has failed to collect licence fee and internet dues from Mahanagar Telephone Nigam Limited (MTNL);
  - (b) if so, the details in this regard;
- (c) the reasons for non-recovery of dues by DoT; and
- (d) the steps taken by the Government to recover pending dues from MTNL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY. (DR. SHAKEEL AHMAD): (a) No, Sir.

(b) to (d) Do not arise in view of (a) above.

#### **Feedulal Commodities Act**

3189.SHRI BALASHOWRY VALLABHANENI : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government proposes to keep coal out of the purview of the Essential Commodities Act:
- (b) if so, the details thereof and the reasons therefor:
- (c) whether the Government has received any request to keep coal within the purview of the Act.
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the time by which the Government is likely to take a decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (e) Coal was earlier classified as an essential commodity in terms of the Essential Commodities Act, 1955. With the enactment of the Essential Commodities (Amendment) Act, 2006, coal stands omitted from the list of essential commodities. The said Amendment Act came into force with effect from 12.02.2007. In order to regulate colliery operations, coal transportation etc., the Colliery Control Rules, 2004 have been framed under the Mines and Minerals (Development and Regulation) Act, 1957 and were notified in the Gazette of India on 25.08.2004.

#### Manpower Shortage in Telecom Circle

3190.SHRI ANIL BASU: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Circles in all the States are facing man power shortage; and
- (b) if so, the details thereof, State-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF

COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) The information is being collected and will be laid on the Table of the House.

#### Flow of Professionals into Britain

3191.SHRI KIRTI VARDHAN SINGH :
SHRI EKNATH MAHADEO GAIKWAD :
SHRIMATI NIVEDITA MANE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether India has held any discussion with Great Britain on the issue of flow of professionals into Great Britain:
- (b) if so, the details thereof and the outcome therefrom:
- (c) whether any agreement has been signed in this regard; and
  - (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) India and the UK have held discussions regarding the movement of Indian professionals to the UK. The Indian side has highlighted concerns regarding difficulties faced in obtaining relevant visas and work permits in the UK.

- (c) No, Sir.
- (d) Does not arise.

#### **Shortage of Paramedicos**

3192.DR. P.P. KOYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of posts of Dental Surgeons and Ayurvedic Physicians under the Health Department of U.T. of Lakshadweep;
  - (b) whether these posts are sufficient;

- (c) if not, whether the Government proposes to sanction more such posts for
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) A statement depicting sanctioned/filled up and vacant posts under CHS is enclosed. The information in regard to General Duty Medical Officers is as under:—

Sanctioned	Filled Up	Vacant
22	17	05

Six candidates from CMSE, 2005 have been proposed for Lakshadweep. Out of 6, one has already. Two provisional offers have been issued pending character and antecedent verification. 3 offers will be issued on receipt of medical report.

#### Statement

		<del></del>	
	Lakshadweep		
	S	F	٧
1	2	3	4
Anaesthesia	2	0	2
Bio-Chemistry			0
Chest and RD			0
Dermatology			0
Ent			0
For Med			0
Gynae	2	0	2
Haematology			0
Medicine ,	1	2	-1

1	2	950 G <b>3</b>	4
Microbiology		• • :	0
Nucl. Med.			· 0
Ophthal	1	0	1
Ortho			0
Paed	1	0	1
Pathology	1	0	1
Pharmacology			0
PM and R			0
Psych			0
Radio-Diagnosis			0
Radio-Therapy			0
Surgery	, 2	0	2
ТВ	V. a.	carett.	0
Super-Speciality			0
Cancer Surg.			0
Cardiology			0
Cardio-Thoracic			0
Endoctionology			0
Gastroenterology			0
Nephrology			0
Neurology			0
Neuro-Surgery			0
Paed. Surg.			0
Plastic Surg.			0
Urology			0
Total	10	2	8

#### Thorium Detection from Sea Coast

3193.SHRI M. APPADURAI : Will the PRIME MINISTER be pleased to state :

- (a) whether Thorlum has been found from the sea coast along Kerala:
  - (b) if so, the details thereof;
- (c) the estimated deposits and the value of the precious metal thereof; and
- (d) the action plan drawn up by the Government for extracting the Metal?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHIVIRAJ CHAVAN): (a) Yes, Sir.

- (b) and (c) Beach sand mineral in the sea coast along Kerala and the other Coastal States contains mineral monazite which has thorium. The Atomic Minerals Directorate for Exploration and Research (AMD), a constituent unit of this Department has established resources of 10.21 million tonnes of monozite in the country which contains 0.918 million tonnes of thorium oxide from which about 8,07,713 tonnes of thorium metal can be obtained. Out of the 10.21 million tonnes of monazite established, 1.37 million tonnes of monazite is from Kerala.
- (d) The Indian Rare Earths Ltd. (IREL), a Public Sector Undertaking of this Department is operating a monazite processing plant at Udyogamandal, Kerala to process monazite and stockpile thorium concentrate for future use. IREL has also plans to set up such a plant at Orissa.

#### Implementation of MPLAD Scheme

3194.SHRI KAILASH MEGHWAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has received complaints from various corners including Members of Parliament for not following the guidelines by various State

Governments particularly Rajasthan, Madhya Pradesh in respect of implementation of MPLAD Schemes:

- (b) if so, the details of the complaints received and remedial measures/fresh guidelines issued or proposed to be issued for proper utilization of the funds released in the MPLAD Scheme:
- (c) whether Divisional Commissioners are also not holding meetings with MPs/Officers as stipulated in the quidelines; and
  - (d) the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): (a) and (b) The Government has received some complaints from various corners including Members of Parliament about not following the MPLADS Guidelines by some State Governments. The complaints generally relate to delay in sanction of works, delay in execution/ completion of works, misappropriation of MPLADS funds, violation of MPLADS Guidelines, irregularities in implementation of MPLAD Scheme. In all cases, the Ministry has called for reports from the State Governments and asked them to take appropriate action against concerned officials. To inculcate further financial discipline at the district level and for making the scheme more transparent, the Government has revised the Guidelines on MPLADS in November 2005.

(c) and (d) As per Para 6.3 of the Guidelines on MPLADS, a committee under the Chairmanship of the Chief Secretary/Development Commissioner/Additional Chief Secretary is required to review MPLADS implementation progress with the District Authorities and MPs at least once a year. Till date, 12 State Governments have formed Monitoring Committees to review the implementation. The remaining States have been reminded to expedite formation of Monitoring Committees.

#### Immunizatiion Programme

3195.SHRI VIJOY KRISHNA : SHRI RAM KRIPAL YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the programmes and schemes being run by the Ministry which aim at increasing the proportion of fully immunized children aged between 12-23 months;
- (b) the total amount of funds released by the Government under each of these schemes during the last three years, State-wise and year-wise;
- (c) whether according to findings of the National Family Health Survey-3 in the year 2005-06, the proportion of children in the age group of 12-23 months who were fully immunized was only 43.5% for the whole country;
- (d) whether the immunization schemes are not functioning properly in the country;
  - (e) if so, the reasons therefor; and
- (f) the steps taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Government is implementing the Universal Immunization Programme (UIP) for providing protection to children against six vaccine preventable diseases namely Tuberculosis, Diphtheria, Pertussis, Tetansu, Polio, and measles.

The State-wise and year-wise break-up of funds released under this programme is given in the enclosed statement.

- (c) Yes, Sir.
- (d) and (e) No Sir, the Universal Immunization Programme is a core activity taken up under the National Rural Health Missilon (NRHM) by all States and UTs. Therefore, the programme has received much attention.
- (f) The following steps have been taken by the Government to strengthen the Immunization Programme in the country:—

- strengthening of supervision and monitoring by providing mobility support.
- vaccine delivery support from last storage point i.e. PHC to session-site.
- mobilization of children to immunization session site by ASHA/Link workers.
- to provide services in slums and under served areas where services are deficit by outsourcing immunization services.
- support for review meeting; computer assistance at state and district level.
- strengthening of cold chain facilities.

#### Statement

Funds released for Immunization Strengthening

Programme

SI. No	State	2003-04	2004-05	2005-06
1	2	3	4	5
1.	Andaman and Nicobar Islands	109000	0	652176
2.	Andhra Pradesh	59000	69432	41491785
3.	Arunachal Pradesh	2999500	53000	4026826
4.	Assam	1712000	130685	60019847
5.	Bihar	0	0	136455415
6.	Chhandigarh	31300	86490	689400
7.	Chattisgarh	20500	0	42351675
8.	Dadra and Nagar Haveli	35100	89978	191125

1 2	3	4	5
9. Daman and Di	u 59300	121184	206965
10. Delhi	0	44000	1865130
11. Haryana	1061700	974000	10829700
12. Himachal Pradesh	0	732194	20226727
13. Goa	20000	140000	690395
14. Gujarat	0	0	27263618
15 Jammu and Kashmir	0	1070 <del>6</del> 0	11028736
16. Jharkhand	0	0	100064800
17. Kerala	410500	528000	23439640
18. Lakshadweep	108600	114365	114357
19. Madhya Pradesh	173100	0	85649007
20. Manipur	370100	285000	5398000
21. Meghalaya	51700	20032	8503220
22. Mizoram	645800	671800	4795030
23. Nagaland	441800	567800	3627085
24. Orrisa	1264800	100000	69738119
25. Pondicherry	132600	186645	809533
26. Punjab	1076000	0	15633150
27. Rajasthan	0	200000	114090661
28. Sikkim	71000	78950	1055025
29. Tripura	203000	179000	3615720
30. Uttar Pradesh		128000	298592906

381

1	2	3	4	5
31.	Uttaranchai	87733	420767	33983055
32.	. West Bengal	2036400	2819000	86080022
33.	. Maharashtra	55000	1747805	102845570
34	. Tamil Nadu	3128000	3128000	59540000
35	. Karnataka	3282500	3317000	79447192
	Total	16946033	17040189	1455011412

### **Outsourcing of Visa Processing Service**

3196.SHRI BRAJA KISHORE TRIPATHY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has outsourced visa processing services in its mission in US and various other countries:
  - (b) if so, the details thereof;
- (c) the criteria for selection of agencies for such services; and
- (d) the manner in which the security related aspects will be dealt with in such missions?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) and (b) The Government have not so far outsourced visa processing services in its Mission in the US. However, visa processing services have already been outsourced in the High Commission of India, Dhaka, at present. The State Bank of India has been entrusted with this job. Efforts are currently being made to outsource visa services in the US and other countries as early as possible.

(c) The selection of agencies for such services is proposed to be made through a competitive bidding process taking into account the experience and suitability of the service providers.

(d) The proposal for outsourcing of visa services envisages outsourcing of only non-sensitive aspects, such as collection and collation of visa applications. All security related aspects are to be handled by the Embassies/ Consulates.

#### Mega Shipyard Project at Kandla

3197.SHRIMATI JAYABEN B. THAKKAR: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether ABG Shipyard and Bharati Shipyard have expressed their interest in the proposed project of Kandla Port Trust to develop mega shipyard and ship repair facility on Build Operate Transfer (BOT) basis at Tuna in Gujarat:
  - (b) if so, the details thereof; and
  - (c) the progress made in the matter?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (c) ABG Shipyard and Bharati Shipyard have expressed their interest for participating in the competitive bidding for the proposed project of 'Construction of Ship Repair and Building Yard' on Build Operate Transfer (BOT) basis at Tuna in Gujarat which is estimated to cost Rs.500 crores. Kandla Port Trust has issued tenders for engagement of an Advisory Services Agency for preparation of Request for Qualification, Request for Participation and Draft License Agreement for the said Project. Four major participants for the Advisory Services have been shortlisted and they have been asked to submit their offers by 10th April. 2007.

## Indo-US ICT Working Group

3198.SHRI IQBAL AHMED SARADGI : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether Indo-US Information and Communication Technology Working Group met in December 2006 and failed to agree on the manner in which spectrum should be allocated in case of bandwidth;

- (b) if so, whether the Group agreed to meet again in January 2007 in US;
- (c) if so, the outcome of the meeting held in January 2007;
  - (d) whether any agreement has been reached; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Yes, Sir. The meeting of Indo-US ICT Working Group was held on 13th December, 2006. prior to the Working Group Meeting, the meetings of three sub-groups namely Information Technology, Telecom and Media and broadcasting were held on 13th December, 2006. The issue of Spectrum to be allocated for band-width was discussed in Telecom Sub Group meeting. It was mentioned that the Government is making all efforts to make more spectrum available for the roll-out of mobile and broadband services in the country, and spectrum is being allocated as per well laid down transparent allotment policy.

- (b) No meeting was held in Jaunary, 2007.
- (c) to (e) Do not arise in view of (b) above.

#### Anti Retroviral Treatment for AIDS Patients

3199.SHRI ASADUDDIN OWAISI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether 90% of the AIDS patients in the country are being treated and being given Anti Retroviral Treatment (ART) in the country by the doctors who have neither formal training nor expertise in HIV management;
  - (b) if so, the details thereof;
- (c) whether the NACO has conducted any survey in this regard;
  - (d) if so, the details thereof;
  - (e) whether the infrastructure in the Government

hospitals is not sufficient to meet the growing number of AIDS patients in the country; and

(f) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) There are an estimated 5.2 million Persons Living with HIV/AIDS (PLHAs) in the country. At any point of time, based on their immunity status (CD4 Count less than 200/cu mm), nearly 10% PLHAs require Anti-retroviral Treatment (ART).

Government of India took a policy decision in 2004 to introduce provision of ART to eligible HIV/AIDS patients. Till date 107 ART Centres have been set up in medical colleges and district hospitals where more than 60,000 patients are getting treatment free of cost. In all these centers, the medical and paramedical staff are trained in accordance with the National Treatment Protocols.

(e) and (f) Under Phase-III of NACP (2007-12), 250 ART centers are proposed to be established with a capacity to treat 3,40,000 adults and children with HIV/AIDS. ART centers in hospitals of PSUs, Corporate Sector and selected NGOs will also be supported where trained doctors will provide treatment as per Government Guidelines.

[Translation]

#### Distribution of free Medicines to Patients

3200.SHRI V.K. THUMMAR : SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether medicines are distributed in Government Hospitals free of cost;
- (b) if so, the details of the medicines procured for this purpose during the last three years;

- (c) whether such medicines are being sold in open market unauthorisedly:
- (d) the steps taken by the Government to check such malpractice;
- (e) the number of officials found committing such malpractice during the last three years; and
  - (f) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) in so far as three Central Government Hospitals in Delhi, namely, Dr. R.M.L. Hospital, Safdarjung Hospital and Lady Hardinge Medical College and its associated hospitals, are concerned, medicines according to formulary and available in stock are distributed free of cost to patients as per the existing policy. The statement of allocation for purchase of supply and materials (including medicines) during the last three years is given in the enclosed statement.

(c) to (f) No such incidence has come to the notice of this Ministry.

# Expenditure Incurred on Material and Supplies Including Medicines

(Rupees in thousands)

Name of the Hospital	2004- 2005	2005- 2006	2006-
Dr. R.M.L. Hospital	90500	97500	119200
Safdarjung Hospital	168300	184290	195000
LHMC and its associated hospital	71590	71590	71590

[English]

# Visit of Indian Prime Minister to Japan

3201.SHRI SANAT KUMAR MANDAL : SHRI NAVEEN JINDAL :

#### SHRI BALESHWAR YADAV :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the Prime Minister has visited Japan recently;
- (b) if so, the details thereof and the agreements signed on the occasion;
- (c) whether the Prime Minister invited the Japanese business leaders to invest in India:
- (d) If so, the response of the businessmen thereto; and
- (e) the benefits likely to be accrued to both countries as a result of these agreements?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) The Prime Minister paid an official visit to Japan from 13-16 December 2006. The list of agreements is enclosed as statement.

(c) to (e) Yes. An "India-Japan Special Economic Partnership Initiative" (SEPI) was announced by the two Prime Ministers. This initiative will promote enhancement of investment from Japan to India and help develop India's infrastructure and manufacturing capacity, taking full advantage of the ample availability of skill and human resources and the public-private partnership policy initiative of the Government of India. A Business Leaders' Forum to develop a road-map for enhanced partnership and cooperation at the business level is also being established. The response from Japanese Business persons has been positive.

#### Statement

- Memorandum of Cooperation between Japan Coast Guard and Indian Coast Guard.
- Memorandum of Understanding on Scientific Cooperation program between Department of Science and Technology, Government of India and the Japan Science and Technology Agency

 Memorandum of Understanding on Cooperation in Science and Technology between Department of Science and Technology (DST), Government of India and RIKEN, Japan.

387

- Memorandum of Understanding between the Indian Council for Cultural Relations (CCR) and the Japan Foundation.
- Memorandum of Understanding between Ministry of Commerce and Industry, Government of Japan for Establishment of the "Delhi-Mumbai Industrial Corridor"
- Memorandum of Understanding between Ministry of Economy, Trade and Industry, Government of Japan (METI) and Ministry of Commerce and Industry for the establishment of the Japan India Policy Dialogue (JIPD) at the Ministerial level.
- Joint Statement on Promotion of India Japan Tourism Exchanges.
- Joint Ministerial Statement on the launching of Joint Task Force to develop an Economic Partnership Agreement (EPA)/Comprehensive Economic Partnership Agreement (CEPA) between the Republic of India and Japan.
- Cooperation Agreement between the Government of India and Japan Bank for International Cooperation (JBIC).
- Memorandum of Understanding on development of Indian Institute of Information for Design and Manufacturing with japanese Assistance at Jabalpur.

### New Draft for Women Marrying OIC

3202.SHRI BADIGA RAMAKRISHNA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether any consultations between the National Commission for Women and the Ministry of Women and Child Development have been held regarding protection of Indian girls married to NRIs;

- (b) if so, the outcome of such consultations:
- (c) whether the draft information booklet for guidance of women planning to get married to Overseas Indians has been revised; and
  - (d) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Ministry of Overseas Indian Affairs (MOIA) held consultations with National Commission for Women (NCW) and the Ministry of Women and Child Development to discuss the problems relating to NRI marriages. It was decided to organize joint regional workshops in the States concerned to create awareness amongst the prospective brides and their parents. Consequently, MOIA in collbaoration with NCW, organized two regional workshops, one in Chandigarh and the other in Thiruvananthapuram. In the regional workshops a number of recommendations have been made which will be considered for implementation by the Ministries concerned.

(c) and (d) Yes, Sir. The revised guidance booklet on "Marriages to Overseas Indians" was released by the Hon'ble Prime Minister during Pravasi Bharatiya Divas, 2007 on 7th January, 2007.

The guidance booklet contains information in simple language about precautions which need to be taken before entering into marital alliance with NRIs, rights of NRI spouses and Indian women, provisions in the Indian legal system relating to marriage, divorce, maintenance, etc., and help lines which can be made use of in case of any problems. It also provides an insight into realistic expectations about life abroad.

#### CVC Deadlines for Delivery Services

3203.SHRI M. SREENIVASULU REDDY: SHRI N. JANARDHANA REDDY:

Will the PRIME MINISTER be pleased to state :

(a) whether the Central Vigilance Commission has planned to make it mandatory for Public Service

VAISAKHA 6, 1929 (Saka)

390

Departments to stipulate a deadline for delivery of services.

- (b) If so, the details thereof:
- (c) the action proposed to be taken against the defaulting officers who fail to adhere to the stipulated time schedules?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): (a) to (c) The Central Vigilance Commission has issued guidelines to all Government Departments/Organizations/ Agencies for improving vigilance administration by leveraging technology. These guidelines, however, do not make it mandatory for public service departments to stipulate a deadline for delivery of services. The Commission's guidelines are aimed at ensuring that government organizations, which have interface with the general public provide complete information on their websites regarding the laws, rules and procedures governing the issue of licenses, permissions, clearances etc. The Commissions has further advised the Heads of Departments to adopt a proactive approach to ensure regular updating of the information on their websites.

#### Visit of Foreign Dignitaries

3204.SHRI SURESH PRABHAKAR PRABHU:

SHRI K.C. PALLANI SHAMY :

SHRI S.K. KHARVENTHAN:

SHRI NIKHIL KUMAR:

SHRI ADHIR CHOWDHURY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) the details of visits made by foreign dignitaries
   to India during the last three months, till date;
- (b) the issues on which deliberations were held with each one of them;

- (c) whether any bilateral agreements were signed with them:
  - (d) if so, the details thereof;
- (e) the details of visits undertaken by the Prime Minister as well as External Affairs Minister during the above period:
- (f) the details of discussions held and the outcome thereof; and
- (g) the steps taken by the Government to further improve the relations with these countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): (a) to (d) During the last three months till date, 13 Foreign Heads of State/Government, 2 Vice Presidents, 7 Deputy Prime Ministers, 19 Foreign Ministers and other dignitaries visited India. Details of issues discussed with them and bilateral agreements signed are given in the enclosed Statement-I.

- (e) and (f) During the same period, Prime Minister visited two countries viz. Japan and Philippines, and EAM visited ten countries viz. Bhutan, Nepal, Pakistan, Bangladesh, Sri Lanka, Maldives, Myanmar, Afghanistan, Iran, and Philippines. Details of discussions and outcome of these visits are given in enclosed Statement-II.
- (g) The Government are engaged with these countries through high-level visits and other initiatives to further expand our relations with them.

#### Statement

#### African Union

 Prof. Alpha Oumar Konare, Chairperson of the Commission of the Africa Union paid on official visit to Indian from December 19-21, 2006. During the visit, he called on the President and EAM. During his meeting with External Affairs Minister (EAM) and Minister of State (MoS) for External Affairs (AS), Prof. Konare conveyed the desire of the AU to expand Africa's relations with Indian and proposed an AU-Indian Summit. The need for a high level political dialogue with a Group of 12 African Heads of State/ Government was discussed and to realize this objective, it was felt that a Working Group be set up to draw up an Agenda and ensure follow up action. EAM conveyed India's desire to cooperate further with the AU and assist it in realizing its vision of Africa unitedly building Africa. The two sides also discussed historical and cultural ties between Indian and Africa, the importance of democratic values, and implementation of the Pan Africa e-network.

#### Armenie

2. A Parliamentary delegation from Armenia, led by H.E. Mr. Tigran Torosvan, President of the Armenian National Assembly, visited India from December 13-17, 2006. The delegation held meetings with the Vice President, Speaker (Lok Sabha), EAM, Leader of the Opposition and Members of the Parliamentary Standing Committee on External Affairs to discuss bilateral relations and parliamentary exchanges between the two countries.

#### Austria

Dr. Ursula Plassnik, Federal Minister for EU and 3. International Affairs of Austria paid on official visit to India from March 15-18, 2007, During the visit, the Austrian Minister called on PM and met EAM, Ministers of Science and Technology and Social Justice and Empowerment. The two sides discussed bilateral relations, regional and multilateral issues of mutual interest.

#### Belarus

4. The Minister of External Affairs of Belarus, Mr. Sergei Martynov visited India on February 22-23, 2007. He met EAM, Minister of Commerce

and Industry and MOS for External Affairs to discuss further strengthening of the India-Belarus relations and forthcoming visit of the President of Belanus to India

#### Bhutan

- The Prime Minister of Bhutan H.E. Lyonpo 5. Khandu Wangchuck, and Foreign Minister of Bhutan visited India from January 28-February 1. 2007 to participate in the 'Conference on Peace. Non-Violence and Empowerment' (Satyagraha Conference) held in Delhi from January 29-30, 2007.
- 6. His Majesty Jigme Khesar Namgyel Wangchuck, the King of Bhutan, paid on official visit to India from February 7-12, 2007. Prime Minister and Foreign Minister and senior officials of the Royal Government of Bhutan accompanied His Majesty the King, During the visit, both sides exchanged views on bilateral, regional and international issues. The Government of India reaffirmed its full support to Bhutan during its period of transition to a democratic constitutional monarchy, including for the forthcoming elections. India reiterated its commitment to provide all possible assistance within its resources, to the Royal Government of Bhutan in its socio-economic development programme. including the on-going Ninth Five Year Plan and the forthcoming Tenth Five Year Plan. The updated India-Bhutan Freindship Treaty was signed on February 08, 2007 in New Delhi.

#### Botewans

7. The President of the Republic of botswana, H.E. Mr. Festus G. Mogae, paid a State visit to India from December 7-13, 2006. The two countries discussed cooperation in health and educaton sectors, setting up of a science and technology institute in Botswana, mining including exploration for diamonds in Botswana, rural

development and international and regional issues. PM offered Botswana a line of credit of US\$20m and grant assistance of \$ 11m. Botswana President committed support to India on the India - SACU PTA, India - SADC Forum and Permanent Membership in the UN Security Council. The following Agreements/MOUs were signed during the visit:-

- Double Taxation Avoidance Agreement. (a)
- General Agreement on Bilateral Cooperation.
- Cultural Exchange Programme for the period 2007-2010.
- Country Agreement with the Government of Botswana for Pan-African e-Network.

#### China

393

8. Mr. Li Zhaoxing, Foreign Minister of China visited India from February 11-14, 2007. The visit provided an opportunity to take stock of the implementation of the understandings reached during the visit of the Chinese President to India in November 2006. He also attended the Trilateral Meeting of the Foreign Ministers of India, China and Russia.

#### Egypt

9. The Egyptian Foreign Minister Mr. Aboul Gheit visited India from December 15-16, 2006 to co-Chair the 5th Session of India-Egypt Joint Commission meeting in New Delhi. He had detailed talks with EAM on various bilateral. regional and international issues of mutual interest. The 5th session of the India-Egypt Joint Commission, co-chaired by EAM and the Egyptian Foreign Minister, was held on December 16. The Joint Commission discussions focused on strengthening cooperation in economic, commercial, science and technology, agriculture, IT, and cultural

fields. Following Agreements/Documents were signed during the visit:-

to Questions

- the Partnership Agreement.
- the Executive Programme of Cultural. (b) Educational and Scientific Cooperation for the years 2007-2009.
- the Executive Programme of Science and Technological Cooperation for the years 2007-2009.
- the Work Plan under the Agreement on Cooperation on Agriculture for the years 2007-2008.
- Memorandum of Understanding Bilateral Air Services.

#### El Salvador

Mr. Francisco Lainez, Minister of External 10. Relations of the Republic of E1 Salvador visited India from March 4-9, 2007. The two sides discussed bilateral issues and agreed to promote cooperation in a variety of areas and including multilateral fora.

#### **European Union**

11. Dr. (Ms) Benita Ferrero Waldner, EU Commissioner for External Relations and European Neighbourhood Policy visited India from February 16-20, 2007. India-EU, regional and global issues were discussed.

### Fiji

12. Ratu Epeli Nailatikau, Minister of Foreign Affairs and External Trade of Fiji paid on official visit to India from March 3-6, 2007. During the visit, he had meetings with EAM and Minister of Tourism and Culture. The two sides discussed bilateral relations and international issues of common interest

#### **Finland**

13. H.E. Ms. Tarja Halonen, President of Finland visited Delhi from January 20-24, 2007 in connection with the Delhi Sustainable Development Summit from January 22-24, 2007 organized by TERL She was accompanied by Minister of Trade and Industry Mauri Pekkarinen and a business delegation. The Finnish President met with President, PM, and Chairperson, UPA, Bilateral relations including political and economic issues were discussed. This was a private visit.

#### France

395

14. Mr. Philippe Douste-Blazy. Foreign Minister of France visited India from November 30-December 1, 2006, Bilateral, regional and global issues were discussed.

#### iceland

15. H.E. Dr. Olafur Ragnar Grimsson, President of Iceland, visited India from January 20-25, 2007 in connection with the Delhi Sustainable Development Summit from January 22-24, 2007 organized by TERI. He had meetings with President, PM, Chairperson, UPA, Minister of Petroleum and Natural Gas Shri Murli Deora, Minister of Youth Affairs and Sports and Panchayati Raj Shri Mani Shanker Iver, and Minister of Civil Aviation Shri Praful Patel, Bilaterai relations including political and economic issues were discussed. This was a private visit.

#### Indonesia

16. Mr. Jusuf Kalla. Vice President of Indonesia. visited India from January 28-31, 2007 for participation in the Satyagraha Conference. During his visit, the Indonesian Vice President called on the Prime Minister and Vice President. Bilateral, regional and international issues were discussed.

#### Italy

H.E. Dr. Romano Prodi, Prime Minister of Itlay, 17.

accompanied by Minister for International Trade and European Affairs. Minister for infrastructure. and Minister for Family Policies visited India from February 10-15, 2007, Bilateral, regional and global issues were discussed. Following documents were signed during the visit:-

- (a) Memorandum of Understanding on setting up a Joint Working Group on Combating International Terrorism and Trans-National Crime.
- Memorandum of Understanding on Renewable Energy Cooperation.
- Cultural Exchange Programme 2007-09.
- Mr. Francesco Rutelli, Deputy Prime Minister 18. and Minister for Welfare and Cultural Activities visited India from January 27-31, 2007. Bilateral. regional and global issues were discussed.

#### Jordan

APRIL 26, 2007

- 19 H.M. King Abdullah-II Bin Al Hussein and H.M. Queen Rania Al-Abdullah accompanied by His Royal Highness Prince Talal Bin Mohammed. Minister of Industry and Trade Salem Khazaale, Minister of Information and Communication Technology Bassem Roussan and other senior officials including a business delegation visited India from November 30-December 2, 2006. During the visit, the King held discussions with President and Prime Minister on the bilateral relations and the regional situation. Chairperson of UPA, and Leader of Opposition in Lok Sabha called on the King. Following Agreements/ Documents were signed:-
  - (a) Cooperation in Agriculture.
  - (b) Bilateral Investment Promotion and Protection.
  - Cooperation in Tourism.
  - (d) Cultura Exchange Programme.

20. As a result of bilateral talks, Ws. IFFCO signed a Memorandum of Understanding with Jordan Phosphate Mines Co. Ltd. (JPMC) on january 31, 2007 to set up a state of art phosphoric acid plant with a capacity of 1500MT P205 per day. IFFCO and its associates will hold 52% equity and JPMC and its associates will hold the remaining 48% in the joint venture.

#### Luxembourg

21. Mr. Jean Asselborn, Deputy Prime Minister and Minister for Foreign Affairs and Immigration visited India from February 19-23, 2007. He called on Speaker, Lok Sabha and met EAM, National Security Adviser (NSA) and others. During his meeting with these dignitaries, bilateral, regional and global issues were discussed.

### Malaysia

22. Dato' Seri Syed Hamid Albar, Minister of Foreign Affairs of Malaysia visited India on February 15-16, 2007 in connection with the 4th India-Malaysia Joint Commission Meeting held in New Delhi on February 16, 2007. During the visit, the Malaysian Foreign called on PM and met EAM. Bilateral, Regional and international issues were discussed.

#### Maldives

- H.E. Mr. Maumoon, Abdul Gayoom, President of Maldives, accompanies by his Foreign Minister, visited India from January 27-February 1, 2007 to lead the Maldivian delegation to participate in the Satyagraha Conference.
- 24. Dr. Ahmad Shaheed, Foreign Minister of Maldives visited India from March 15-18, 2007 at the invitation of the IDSA to deliver the Valedictory Address at the International Seminar on Economic Cooperation for the Security and Development in South Asia. During the visit, he paid a courtesy call on EAM.

#### Mauritius

- H.E. Dr. Navinchandra Ramgoolam, Prime Minister Mauritius, visited India from January 28-February 1, 2007 to attend the Satyagraha Conference held in New Delhi.
- 26. Mr. Madan Dulloo, Foreign Minister of Mauritius visited India to participate in the Pravasi Bharatiya Divas (PBD) celebrations held in New Delhi from January 7-9, 2007. He chaired the Africa Session at the PBD.

#### Myanmar

27. General Thura Shwe Mann, Chief of Joint Staff of the Union of Myanmar, visited India from December 4-9, 2006. He met with Air Chief Marshal S.P. Tyagi, Chief of Air Staff, Chief of Army Staff, Raksha Mantri, External Affairs Minister and had an audience with the President. During these meetings, bilateral relations and other issues of mutual interest were discussed.

#### Norway

- 28. The Norwegian Foreign Minister Mr. Jonas Gahr Store paid an official visit to India from December 14-15, 2006 in connection with the Second Session of the Joint Commission Meeting (JCM) between India and Norway. Apart from bilateral meeting with EAM, the visiting Foreign Minister also had meetings with Minister of Science and Technology and Minister of Environment and Forests where bilateral relations including political and economic issues were discussed. During the JCM, the following were signed:-
  - (a) An Arrangement between the Government of India and the Government of the Kingdom of Norway on Gainful Occupation for Family Members of a Diplomatic Mission or Consular Posts: and
  - (b) Terms of Reference (TOR) for establishing the Indo-Norwegian Joint Working Group of Environment

#### Pakisan

29 The Pakistan Foreign Minister Mr. Khurshid Mahmood Kasuri visited India on February 20-22. 2007 to attend the 5th India-Pak Joint Commission meeting held on February 21. EAM and FM of Pakistan reviewed the progress of eight Technical Level Working Groups formed during the 4th Joint Commission meeting held in Islamabad in October 2005. Eight Working Groups cover areas such as environment. Science and Technology, Tourism, Agriculture, Health, IT and Communication, Education and Information. An agreement on "Reducing the Risk from Accidents relating to Nuclear Weapons" was signed between the two countries on February 21, 2007 in the presence of EAM and FM of Pakistan.

#### **Portugal**

- 30. H.E. Mr. Anibal Cavaco Silva, President of Portugal, accompanied by Minister of Culture, Minister for Economy and Innovation, MOS for Foreign Affairs, and MOS for Science and Technology and Higher Education visited India from January 11-17, 2007. Bilateral, regional and global issues were discussed. Following agreements/documents were signed during the visit:-
  - (a) Extradition Treaty.
  - (b) Cultural Exchange Programme 2007-09.
  - (c) Education Exchange Programme 2007-

#### Russia

31. H.E. Mr. Vladimir V. Putin, President of the Russian Federation, paid on official visit to India from January 25-26, 2007 for the Annual Summit meeting. He was the Chief Guest at the Republic Day celebrations. He was accompanied by Deputy Prime Minister Mr.

Alexander Zhukov, Deputy Prime Minister and Defence Minister Mr. Sergie Ivanov and Foreign Minister Mr. Sergie Lavrov apart from other senior functionaries. During the visit, President Putin met the President, Prime Minister and Chairperson of the UPA. Both sides discussed bilateral, regional and international issues of mutual interest and concern. During the visit, following documents were signed between the two governments:-

- (a) Joint Statement on the outcome of the official visit of the President of the Russian Federation to India.
- (b) Programme of Cultural Exchanges for the years 2007-09.
- (c) Protocol on holding "Year of Russia in India" in the year 2008 and "Year of India in Russia" in the Year 2009.
- (d) Memorandum of Intent on development of cooperation in the construction of additional nuclear power plant units at the Kudankulam site as well as in the construction of Russian design nuclear power plants at new sites in the Republic of India.
- (e) Agreement on access of the Indian Party
  to navigation signals of the Russian
  Global Navigation Satellite System
  GLONASS for peaceful purposes.
- (f) Agreement on access of the Indian Party to a part of the Russian Global Navigation Satellite System GLONASS Radio Frequency Spectrum.
- (g) Agreement on cooperation in the joint satellite project 'YOUTHSAT'.
- (h) Protocol on exchange of information between the two customs on the

movement of goods and conveyances between the Republic of India and the Russian Federation

- (i) A Joint Statement by President Putin and the Prime Minister on the peaceful uses of atomic energy was also issued.
- 32 The Deputy Prime Minister of the Russian Federation. Mr. Alexander Zhukov visited India from December 7-10. 2006. He co-chaired the 12th Session of the Indo-Russian Inter-Governmental Commission (IRIGC) on trade. economic, scientific, technological and cultural cooperation on 8th December in Delhi. The two sides discussed ways of enhancing bilateral trade and investment, economic cooperation in areas such as energy, metallurgy. commercialization of new and innovative technologies and links between the financial sectors. A Protocol on the deliberations of the IRIGC was signed at the end of the meeting.
- 33. The Minister of Foreign Affairs of Russia Mr. Sergei Lavrov visited India on February 14, 2007 for the India-Russia-China Trilateral Foreign Ministers Meeting. The three countries discussed trilateral cooperation, current global situation and recent developments on regional and international issues of mutual concern. A Joint Communique was issued at the end of the meeting.
- 34. The Russian Deputy Prime Minister and Defence Minister, Mr. Sergel Ivanov visited India from Jauary 23-28, 2007. He co-chaired the Sixth Meeting of the India-Russia Inter-Governmental Commission for Military Technical Cooperation (IGC-MTC) and joined the delegation of President Putin to India. During the visit, agreements on the licensed production of RD-33 aero engines in India, Protocol of Intent on joint design, development and

production of multi-role transport aircraft, and Protocol on the Sixth Meeting of IGC-MTC were signed between the two sides.

#### Singapore

- 35. The Deputy Prime Minister of Singapore, Prof. S. Jayakumar, visited India from January 6-8, 2007. He was the Chief Guest at the Pravasi Bhartiya Divas 2007 celebrations. During his stay, Prof. Jayakumar called on Prime Minister, EAM and Minister of Overseas Indian Affairs. Bilateral, regional and international issues were discussed.
- 36. Mr. George Yeo, Minister of Foreign Affairs of Singapore visited India from January 16-23, 2007. During the visit, he called on Prime Minister, EAM, Ministers of Human Resource Development, Finance, Commerce and Industry, and Petroleum and Natural Gas. Bilateral, regional and international issues were discussed.

#### Slovenia

37. H.E. Mr. Janez Drnovsek, President of Slovenia, visited India in connection with the Satyagraha Conference held in New Delhi from January 29-30, 2007. He had meetings with PM, UPA Chairperson, and EAM, wherein he discussed matter of mutual interest

#### Sweden

38. The Deputy PM and Minister of Foreign Affairs of Sweden Ms. Maud Olofsson, visited India in connection with the Satyagraha Conference held in New Dethi from January 29-30, 2007. She had meetings with Chairperson, UPA, EAM and Urban Development Minister. She also visited Chennai to receive the Swedish East India ship "Gotheborg" which embarked on two-year voyage repeating epic journeys first made over 250 years ago.

#### Sri Lanka

39. Sri Lankan Prime Minister, H.E. Mr. Wickremanayake visited India on January 28-30, 2007. During the visit, he met PM and EAM. Sri Lankan Foreign Minister Mr. Rohitha Bogollagama visited India on January 30-31, 2007. During this visit, he called on PM and met EAM. During these meetings, bilateral relations and other issues of mutual interest were discussed.

#### Theiland

40. HRH Princess Maha Chakri Sirindhom of Thailand visited India from March 5-9, 2007. During the New Delhi part of the visit onj March 6, 2007, the Princess called on the Vice President and had a meeting with EAM. Bilateral, regional and international issues were discussed.

#### Vietnam

41. Mr. Pham Gia Khiem, Deputy Prime Minister and Foreign Minister of Vietnam visited India from February 25 to March 1, 2007 in connection with the 13th India-Vietnam Joint Commission Meeting held in New Delhi on February 27, 2007. During the visit, he called on PM and met EAM. Bilateral, regional and international issues were discussed.

#### Statement-II

## Visits of Prime Minister

#### Japan

 PM visited Japan from December 13-16, 2006 at the invitation of the Japanese Prime Minister Shinzo Abe. The two leaders decided to establish a Strategic and Global Partnership between India and Japan. Both sides agreed that cooperation in Science and Technology, including in frontier areas of research and

development, and the increase in cultural. academic and people-to-people exchanges constitutes an important element of the Strategic and Global Partnership between the two countries. They announced an "India-Japan Special Economic Partnership Initiative" (SEPI) which will promote enhancement of investment from Japan to India and help develop India's infrastructure and manufacturing capacity. They reaffirmed their determination to strengthen cooperation and coordination between India and Japan for comprehensive reform of the United Nations, including the expansion of the UN Security Council. They exchanged views on other global, regional and bilateral issues. The following agreements/documents were signed during the visit:-

- (a) Joint Statement: Towards India Japan Strategic and Global Partnership.
- (b) Memorandum of Cooperation between Japan Coast Guard and Indian Coast Guard.
- (c) Memorandum of Understanding on Scientific Cooperation Programme between Department of Science and Technology, Government of India, and the Japan Science and Technology Agency.
- (d) Memorandum of Understanding on Cooperation in Science and Technology between Department of Science and Technology (DST), Government of India and RIKEN, Japan.
- (e) Memorandum of Understanding between the Indian Cultural for Cultural Relations (ICCR) and the Japan Foundation.
- (f) Memorandum of Understanding between Ministry of Commerce and Industry, Government of India and Ministry of

406

Economy, Trade and Industry, Government of Japan for Establishment of the "Delhi-Mumbai Industrial Corridor\*.

VAISAKHA 6. 1929 (Saka)

- Memorandum of Understanding between (a) Ministry of Economy, Trade and Industry, Government of Japan and Ministry of Commerce and Industry of India for the establishment of the Japan-India Policy Dialogue at the Ministerial level.
- (h) Joint Statement on the promotion of India-Japan tourism exchanges.
- Joint Ministerial Statement on the launching (i) of a Joint Task Force (JTF) to develop an Economic Partnership Agreement (EPA)/ Comprehensive Economic Partnership Agreement (CEPA) between India and Japan.
- Cooperation Agreement between Government of India and Japan Bank for International Cooperation (JBIC).
- Memorandum of Understanding on the development of Indian Institute Information Technology for Design and Manufacturing (IITDM) with Japanese assistance at Jabalpur.

#### **Philippines**

2. PM visited Cebu in the Philippines from January 13-15, 2007 to participate in the 5th ASEAN-India Summit and 2nd East Asia Summit (EAS). The deliberations focused on strengthening India's cooperation with the ASEAN countries. The 16-EAS leaders signed a Declaration on the East Asian Energy Security.

Visits of the External Affairs Minister

#### Afghenisten

3. External Affairs Minister visited Kabul on

January 23-24, 2007. He invited President Karzai to the 14th SAABC Summit to be held in New Delhi in April 2007. During the visit. FAM called on President Hamid Karzai, Speaker of the Wolesi Jima Mohammad Yunus Qanooni. Chairman of the Parliamentary Committee on Foreign Relations of the Wolesi Jirga Ustad Rasool Savvaf and Foreign Minister Rangin Dadfar Spanta. In the official talks with Dr. Spanta, the entire gamut of bilateral relations was discussed. As part of India's long-term commitment to the stability, progress and peace in Afghanistan, India announced an additional pledge of US\$ 100 million. With this additional pledge, India's total assistance to Afghanistan's reconstruction has increased to US\$ 750 million. An MoU on Capacity Development of Afghanistan was signed with the UNDP and Afghan Government.

During the visit, EAM handed over the Polyclinic 4. Block of Indira Gandhi Institute of Child Health (IGICH), built with India's assistance. Also, the road adjacent to the IGICH was named as "Indira Gandhi Road" with the unveiling of a plaque by EAM.

#### Bengledesh

5. EAM visited Bnagladesh on February 19, 2007 and extended an invitation to Bangladesh to participate in the 14th SAARC Summit being held in New Delhi. During the visit, he had detailed discussions with President Dr. lajuddin Ahmed, the Chief Advisor of Caretaker Government, Dr. Falkhruddin Ahrned, and Foreign Affairs Advisor Dr. Iftekhar Ahmed Chowdhury. The discussions centered on bilateral relations and the forthcoming SAARC Summit, Both sides agreed to take steps to place bilateral relations on an "irreversible higher trajectory".

#### **Bhutan**

6. EAM visited Bhutan from December 2-3, 2006 to invite His Majesty the King of Bhutan to the 14th SAARC Summit being held in New Delhi. The visit provided an opportunity to discuss the progress and further possibilities for strengthening of Indo-Bhutan relations. Both sides reaffirmed their commitment to further deepen and widen relations in all spheres.

#### Iran

- 7. EAM visited Iran on February 6-7, 2007. discussions were held on bilateral and regional issues. EAM conveyed to the Iranian side that India greatly values its relations with Iran and views mutual cooperation as critical to the future security and prosperity of the region. It was emphasised that Iran was important for Indía's energy security and for transit to Afghanistan and Central Asia. The two sides discussed the supply of gas through the Iran-Pakistan-India gas pipeline project.
- On the nuclear issue, EAM emphasized that the issue should be resolved peacefully through dialogue and negotiations. The two sides also discussed the situation in Afghanistan, Iraq, Palestine and other issues.

#### Maldives

9. EAM visited Maldives on January 10, 2007. During his visit, EAM called on President of Maldives and handed over to him an invitation letter, inviting him for the SAARC Summit to be hosted by India in New Delhi. EAM's meetings with the Maldivian dignitaries were utilized to review the state of bilateral relations and enhance economic and technical cooperation.

#### Myanmar

10. EAM paid an official visit to Myanmar from January 19-21, 2007. During his meeting with the Myanmar leadership, the full range of bilateral relations including development of the India-Myanmar border region through various infrastructure projects, measures for enhancing bilateral trade, cultural and educational exchanges, and co-operation in the field of energy sector were discussed.

#### Nepal -

- 11. EAM visited Kathmandu on December 17, 2006. He called on the Nepalese Prime Minister and handed over to him an invitation from PM to attend the 14th SAARC Summit being held in New Delhi. EAM also met Deputy Prime Minister and Foreign Minister Mr. K.P. Sharma Oli.
- 12. The visit provided an opportunity to discuss the progress and possibilities in examining the close and multidimensional ties between India and Nepal. It was stressed that at this crucial time in Nepal's history, India remains steadfast, as ever, to extend all possible assistance to Nepal in accordance with the priorities and wishes of the Government and People of Nepal.

#### **Pakistan**

a contraction

- 13. EAM visited Pakistan on January 13-14, 2007 to convey Prime Minister's invitation to Pakistan Prime Minister Shaukat Aziz to attend the 14th SAARC Summit being held in New Delhi. EAM called on the President, Prime Minister and met Föreign Minister of Pakistan.
- 14. EAM and FM of Pakistan agreed (i) to establish a committee on prisoners comprising retired judges of the superior judiciary to visit jails in the two countries and propose steps to ensure humane treatment and expedite release of prisoners who have completed their prison terms; (ii) to expedite the liberalization of the visa regime; (iii) on Siachen, it was decided that the officials will meet at an early date to address the issue; (iv) procedures will be worked out to

Written Answers

facilitate movement of diplomats to Noida and Gurgaon in India and Taxila and Hasan Abdal in Pakistan; (v) first meeting of the Joint Anti-Terrorism Mechanism will take place before the end of March 2007; (vi) the joint survey of Sir Creek will begin on 15th January 2007, officials concerned will be directed to expedite their work on Sir Creek; and (vii) the Fourth Round of Composite Dialogue would be held from March 13-14, 2007.

#### **Philippines**

15. EAM visited Cebu in Philippines on January 11-12, 2007 to participate in the India-ASEAN Ministerial meeting and the East Asia Meeting of Foreign Ministers. During his visit, the deliberations focused on strengthening India's Dialogue Partnership with the ASEAN and regional copperation.

# Sri Lanka

16. EAM visited Colombo on January 9-10, 2007 to extend the SAARC Summit invitation to the President of Sri Lanka. EAM called on President, Prime Minister and met Foreign Minister of Sri Lanka. The two sides discussed issues of mutual interest, including the peace process in Sri Lanka and bilateral cooperation in the fields of trade, culture and people-to-people contacts.

### Unhygienic Condition in Safdarjung Hospital

3205.SHRI RAGHUNATH JHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether hygienic condition at Safdarjung Hospital. Delhi is in a pitiable condition
  - (b) if so, the reasons thereof; and
- (c) the measures taken to improve hygienic condition at Safdarjung Hospital?

THE MINISTER OF STATE IN THE MINISTRY OF

HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The hygienic condition at Safdarjung Hospital is very satisfactory. The sanitation of the hospital is maintained by 346 safaikarmacharis, 165 workers of Sulabh International and 58 workers of M/s: BVG India Ltd. The sanitation of the hospital is supervised by Sanitary Inspectors and two sanitary Superintendents, one Chief Sanitary Superintendent, one Chief Medical Officer under the supervision of Additional Medical Superintendent. An Internal Sanitation Review Committee consisting of six senior officers is also monitoring the sanitation of the hospital. A Sanitation Monitoring Committee under the chairmanship of Additional Medical Superintendent periodically takes round of the hospital and takes action whenever required. To further augment the sanitation of the hospital, the mechanized housekeeping work of Burns Plastic and Maxillofacial Department and Casualty Ward A and B has been outsource to M/s. BVG India Ltd. w.e.f. 01.10.2006.

# Research Institute

3206.SHRI BASU DEB ACHARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether all the Regional Leprosy Training and Research Institutes in the country are fully functional;
- (b) if so, the details of works being undertaken by these institutes;
- (c) whether any financial assistance is being provided by the Government to these institutes:
- (d) if so, the total grants provided by the Government to these institutes during each of the last three years; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. These three institues are providing following services:—

- Diagnosite and treatment services to leprosy patients referred from various health institutions.
- (ii) Quality care to the chronic ulcer and disabled patients with the help of minor and major reconstructive surgey.
- (iii) Research on various operational aspects of leprosy control.
- (iv) Regional Leprosy Training and Research Institute (RLTRI), Raipur is also working as Regional Office of Health and Family Welfare for supervision and monitoring of all National Health Programme for State of Chhattisgarh.
- (c) and (d) Yes, Sir. Total grants provided by Government to these institutes are shown in table below:—

(Rs. In lakhs)

	2003-	2004- 05	2005- 06	2006- 07 (RE)
RLTRI, Aska	103.73	131.03	111.98	126.00
RLTRI, Raipur	125.66	140.89	151.00	190.00
RLTRI, Gouripur	126.75	110.94	136.00	156.00

(e) The question does not arise.

#### Awareness of Eye Donation

3207.SHRI FRANCIS FANTHOME: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has launched an awareness campaign to promote eye donation in the country:
  - (b) if so, the details thereof;

- (c) the funds likely to be allocated and spent on such awareness campaign. State-wise: and
- (d) the extent to which success has been achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Creating awareness to promote eye donation is an on-going activity under National Programme for Control of Blindness. The major steps taken to promote ey donation in the country are as under:-

- The National Fortnight on Eye Donation from 25th August to 8th September is organized every year to intensify educational motivational efforts all over the country.
- Enhance mass awareness through messages on Television, Radio, Press and printed materials. Organize panel discussion with eminent experts on Doordarshan and AIR.
- Flashing the message on eye donation through well known websites.
- Orientation training of hospital staff on grief counseling for motivating relatives of terminally ill patients for eye donation.
- (c) and (d) IEC is an approved compenent under National Programme for Control of Blindness. During the year 2006-07, a sum of Rs. 500.00 takes was allotted for IEC activities under Central level and Rs.161.40 take has been allotted to States/UTs for undertaking IEC activities including awareness about eye donation at State level. During the year 2006-07 about 27917 donated eyes have been collected.

#### Setting up of Aerospace Institute at Gujarat

3208.SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the PRIME MINISTER be pleased to state:

- (a) whether the Union Government has received any proposal from State Government of Gujarat for setting up of New Aerospace Institute at Gujarat; and
- (b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHIVIRAJ CHAVAN): (a) No. Sir.

(b) Does not arise.

Translation1

# Mandatory Medical Examination Before Marriage

3209.SHRI HANSRAJ G. AHIR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether in view of the increasing number of AIDS patients in the country, the Government is contemplating to make any rules to make it mandatory premarriage medical check-up;
  - (b) if so, the details thereof;
  - (c) if not, the reasons therefor;
- (d) whether the Government has provided HIV testing facilities at village level PHCs and SPHs;
  - (e) if so, the details thereof; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) As per National AIDS Prevention and Control Policy, mandatory testing for HIV is not permitted. Testing is to be carried out on a voluntary basis with appropriate pretest and post test counseling. There is at present, no proposal for mandatory premarriage medical check-up.

(d) to (f) A total of 4027 integrated counseling and testing centres upto community health centre level have been established. The counseling and testing facilities are also being expanded in a phased manner upto 24 hour PHCs through integration with National Rural Health Mission by training existing laboratory technicians and nurses/para medical personnale for counseling.

[English]

#### Passports to Truck Operators

3210.SHRI S.K. KHARVENTHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has any proposal under consideration to issue passports to truck operators to operate across the borders:
  - (b) if so, the details thereof:
- (c) whether the Government also proposes to establish a "Land Ports Authority of India" and to open more check posts for border trade;
  - (d) if so, the details thereof; and
- (e) the time by which these proposals are likely to come into effect?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): (a) and (b) A proposal has been received for issue of passports to truck drivers operating between India and Bangladesh for trade.

(c) to (e) The Government haven approved, 'in principle', setting up of a Land Ports Authority of India (LPAI). The Government have also approved setting up of 13 Integrated Check Posts (ICPs) at India-Nepal, India-Pakistan, India-Bangladesh and India-Myanmar borders (details are given in the enclosed statement) for trade and other purposes. The four ICPs in Priority I are expected to established in 18-24 months and 9 ICPs Priority II thereafter with a timeframe of 3 years.

# Statement Location and estimated cost of Integated Check Posts (ICPs)

# Priority-i

5. No.	Location	State	Border	Estimated Cost (in Rs. crore)
	Petrapole	West Bengal	India-Bangladesh	87
·.	Moreh	Manipur	India-Myanmar	70
•	Raxaul	Bihar	India-Nepal	100
•	Wagah	Punjab	India-Pakistan	85
	<del>-</del>	Total Priority-I		372

# Priority-II

S. No.	Location	State	Border	Estimated Cost (in Rs. crore)
5.	Hill	West Bengal	India-Bangladesh	78
3.	Chandrabangha	West Bengal	India-Bangladesh	64
7.	Sutarkhandi	Assam	India-Bangladesh	16
В.	Dawki	Meghalaya	India-Bangladesh	50
€.	Akhaura	Tripura	India-Bangladesh	60
10.	Kawarpuchiah	Mizoram	India-Bangladesh	27
11.	Jogbani	Bihar	India-Nepal	34
12.	Sunauli	Uttar Pradesh	India-Nepal	34
13.	Rupaidiha/Nepalganj road	Uttar Pradesh	India-Nepal	29
		Total Priority-II		392

### [Translation]

#### Visit of Italian Prime Minister to India

3211.SHRI RAJNARAYAN BUDHOLIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Prime Minister of Italy visited India recently; and
- (b) if so, the details of the discussions held and the outcome, thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) and (b) Yes. The Prime Minister of Italy, Dr. Romano Prodi paid a state visit to India from February 10-15, 2007. Dr. Prodi was accompanied by three Ministers—Ms. Emma Bonino, Minister for International Trade and European Affairs, Mr. Antonio Di Pietro, Minister for Infrastructure and Ms. Rosy Bindi, Minister for Family Policies and a large business delegation.

The discussions held on the occasion covered a wide range of areas of bilateral and multilateral cooperation including economic and commercial links (especially among Small and Medium Enterprises), cooperation in the fields of combating terrorism, energy security, space research, defence, design, food processing and cultural and educational exchanges.

The following agreements were signed during the visit:-

- (i) Cultural Exchange Programme 2007-09;
- (ii) MoU on Renewable Energy Cooperation; and
- (iii) MoU on setting up a Joint Working Group on Combating International Terrorism and Transational Crime.

A Joint Statement was issued at the end of the visit (copy enclosed)

Joint Statement on the Occasion of the Visit of the President of the Council of Ministers of Italy, Prof. Romano Prodi to India

Prime Minister of India, Dr. Manmohan Singh, and President of the Council of Ministers of Italy, Prof.

Romano Prodi, today affirmed their commitment to work towards the establishment of a strategic partnership based on the close understanding and excellent political dialogue between the two countries, and enhanced cooperation on economy and trade, defense, culture, science and technology, higher education and research, space and the environment.

Both sides agreed to hold regular meetings between the respective Prime Ministers, to take place alternately, in India and Italy. They stressed the importance of the ongoing annual consultations at the level of Ministers of Foreign Affairs and regular consultations at the level of senior officials of the two Foreign Ministries.

Both sides emphasized the importance of increasing bilateral trade and investment flows in order to realize the significant potential that exists and reiterated their commitment to facilitate business exchanges so that bilateral trade could substantially increase in the next three years.

The economic events held in Delhi, Bangalore, Kolkata, Mumbai and Chennai during the visit have promoted interaction between businesses on both sides and opened up new opportunities for enhancing cooperation in the sectors of agri-business, textiles and clothing, leather, jewellery, woodwork and machine tools, automotive and auto-components, energy, fashion, design, cinema and infrastructure.

Both sides agreed on the need to enhance engagement between SMEs. Considering the success of the Italian industrial cluster model for growth of the manufacturing sector, they agreed facilitate exchange of experiences and training on the Italian model.

The two sides noted that there were complementarities between the two countries to further develop cooperation in the area of design. Italian strengths in design and technology could be combined with India's manufacturing competencies and human resource skills for mutual benefit. A centre of Excellence in design education will be set up jointly by India and Italy at the National Institute of Design, Ahmedabad (India).

Recognising the benefits of closer cooperation in tostering the protection and promotion of intellectual property rights, the two leaders agreed that both sides would work together to cooperate in the areas of capacity building activities, human resource development and public awareness programme.

The services sector has the potential of further contributing to the strengthening of economic relations. They noted with satisfaction the positive developments in this regard and the setting up of innovative financial instruments by the Italian banking sector to facilitate direct investments and joint ventures.

The leaders were presented with the recommendations of the first meeting of the Indo-Italian CEOs Forum held in New Delhi on 15th February 2007. Both sides expressed the hope that the work of this Forum would help increase bilateral trade and investment linkages.

The two sides welcomed the establishment of the Joint Working Group on Infrastructure and looked forward to active cooperation in this sector. They also decided to strengthen cooperation in the field of Information Technology.

Food processing is another area of ongoing bilateral cooperation. The two sides are exploring the possibility of working together to establish a Joint Food Testing Laboratory at Kolkata; set up an Indo-Italian Joint Foundation for Food Processing and developing an Agro Food Park.

The two parties noted with appreciation the positive results of the bilateral executive programme on scientific and technological cooperation and the high level of cooperation attained by Universities, research centers and public and private institutions of the two countries and agreed to enhance it further. They noted with satisfaction the ongoing Indo-Italian cooperation at the Synchrotron in Trieste and the relevant results of the joint ITPAR (India-Trento Programme for Advanced Research) Project in Microsystems, Material Science, Computer Science and Telecommunications.

They further agreed to continue to support the activities of the ICGEB (International Centre for Genetic Engineering and Biotechnology).

Italy is an important partner for India in space research. The two sides agreed further increase cooperation between ASI (Agenzia Spatiale Italiana) and the ISRO (Indian Space Research Organisation) and welcomed the installation of the Thermo Vaccum Chamber at ISRO Satellite Centre in Bangalore and the forthcoming launch of the "Agile" Satellite by PSLV (Polar Satellite Launch Vehicle).

They agreed that the defense sector presents opportunities for increased cooperation.

Cultural cooperation has always been at the forefront of relations between the two countries. The two sides welcomed the signing of the Cultural Exchange Programme for 2007-2009, and agreed to enhance cooperation and exchanges, inter alia, in music, contemporary art, design, restoration and the preservation of historical heritage and cinema. They further agreed to strengthen their cooperation against illegal trafficking of cultural assets and to encourage academic exchanges between universities.

The two sides underlined the importance of fostering an increase of tourism to both countries, facilitating contacts and increasing direct air links. The two leaders reiterated their commitment to work jointly in addressing global challenges and noted the scope for increased bilateral cooperation in the field of environment and the protection of natural resources. They welcomed the bilateral MoU for cooperation in new and renewable energy technologies.

Both sides reiterated their commitment to a rulesbased multi-lateral trading system and noted the importance of a positive and balanced outcome of the Doha Round of negotiations consistent with the mandate.

Both Heads of Government reaffirmed the vital

importance of an effective multilateral system. They expressed their firm support for a reformed and more efficient. United Nations and agreed to regular consultations on UN metters.

Written Answers

The two leaders re-affirmed their commitment to disarmament and non-proliferation objectives and supported renewed efforts of the international community to achieve them. Italy and India confirmed their willingness to work together in the relevant international fora to this end

The two leaders stressed the importance of energy security. Italy recognized the rising demand for energy in India and the need for international cooperation in this domain. They agreed to continue to discuss the need to adopt forward-looking approaches to enhance international civil nuclear cooperation under appropriate IAEA safeguards with India.

They welcomed the establishment of a bilateral Joint Working Group on combating international terrorism and transational crime. Italy and India will continue to cooperate on the implementation of the UN Global Counter Terrorism Strategy, work towards an expeditious adoption of a comprehensive Convention on International Terrorism.

Both sides underlined the importance of cooperation on the United Nations activities for peace support and post conflict stabilization. In this context, they welcomed the establishment of the Peacebuilding Commission (PBC) at the UN and agreed to continue their cooperation in PBC's Organizational Committee of which both India and Italy are members.

Both aides welcomed the enhanced cooperation between India and Italy through the participation of Indian personnel in the training programmes of CoESPU (the Carabinieri-run Centre of Excellence for Stability Police Units) in Vicenza, Italy, which has been mutually beneficial.

The two leaders agreed to work together in further strengthening the bilateral relationship, also in the

context of the Strategic Partnership between India and the European Union. In this regard, they reaffirmed their strong commitment to the full implementation of the comprehensive and forward looking Joint Action Plan, aimed at creating further opportunities for closer political and economic cooperation. They looked forward to the early launch of negotiations for the broad based Inda-EU Trade and Investment Agreement.

The two leaders exchanged views on regional issues of mutual interest (including South Asia, Afghanistan, Iran, Middle East and Lebanon) and the forthcoming meeting of the G8 and partner countries.

Both sides expressed deep satisfaction with the outcome of the visit, which both sides agreed was successful and represented the beginning of a new phase in the growing partnership between India and Italy.

Invitations were extended to the Hon'ble President and Prime Minister of India to pay official visits to Italy. These were accepted with thanks. Dates will be settled through diplomatic channels.

New Delhi 15th February 2007

[English]

## Streamlining of Grievance Redressal Mechanism

3212.SHRI KULDEEP BISHNOI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to streamline the grievance redressal mechanism of various telecom firms in the country;
  - (b) if so, the details thereof; and
- (c) the steps taken by the Government to protect the consumers from the arbitrary charges by the service provider telecom firms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) Department of Telcommunications (DoT) has issued instructions to Service Providers to have Public Grievance Redressal Mechanism at following levels:—

- (i) At 'Call Centre level'.
- (ii) Appellate Authority level within the organization of the Telecom service provider.

Apart from above there is a Public Grievance Cell (PG Cell) at Department of Telecommunications (DoT) Head Quarter where complaints can be booked if the subscribers are not satisfied with the response of the Service Providers.

Telecom Regulatory Authority of India (TRAI) has issued a Consultation paper to all concerned on 3rd January, 2007 in respect of Grievance Redressal for bringing uniformity in handling of consumers grievances. The Consultation process has recently started and is at preliminary stage.

(c) TRAI has notified a Regulation on Code of Practice for Metering and Billing Accuracy, 2006 dated 21st March, 2006.

The Regulations provides for Audit of metering and billing systems (by respective Service Providers) annually through any one of the Auditors notified by TRAI. Copy of Audit Report is to be submitted to TRAI. The Service Providers have to submit the Action Taken Report to TRAI on inadequacies, if any, pointed out by Auditors.

## CIC in North Eastern Region

3213.DR. ARUN KUMAR SARMA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of basic services being utilized through Community Information Centres (CICs) in the North-Eastern Region;

- (b) whether the Government is considering the permanent absorption of the services of Community Information Centres (CIC) operators to ensure sustained services for the benefit of the rural people:
  - (c) if so, the details thereof;
- (d) whether these CICs could reach a stage of commercially viable self sustained units as per the original plan of the Ministry:
  - (e) if so, the status thereof: State-wise:
  - (f) if not, the reasons therefor; and
- (g) the steps taken/proposed to be taken by the Government to make them commercially viable?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Community Information Centres (CICs) are providing basic services like Internet browsing, information dissemination, e-mail, training in computer basics, deak top publishing (DTP), and citizencentric services to the local populace.

- (b) No, Sir.
- (c) Does not arise.
- (d) to (g) Department of Information Technology (DIT) has implemented a scheme in February 2002 for setting up of Community Information Centres (CICs) in the North-East States using Information Technology to accelerate socio-economic development of the region under the economic package announced by the then Prime Minister. To make the CICs self-sustaining, several citizen-centric services have been implemented, training on computer basics including courses offered by DOEACC and IGNOU (Indira Gandhi National Open University) is conducted, and a bouquet of services is provided, CICs have served social cause of reaching the unreached by integrating this remote region with mainstream.

As per the approval of the Government and MoU

(Memorandum of Understanding) with State Governments. operational control, maintenance and management of CICs was to be handed over to State Governments after completion of five years of project. State Governments have shown inability to take over CICs on account of financial constraints, and lack of revenue generation on account of CICs mostly located in remote hilly areas where a population is sparese. Keeping this in view, DIT has approved a bridging scheme for implementation over a period of 2 years for managing and facilitating the merger of existing CICs into Common Services Centres (CSCs) being established in rural areas across the country through Public Private Partnerships (PPPs) under the National e-Governance Plan

[Translation]

### **Primary Health Facilities**

3214. SHRI KASHIRAM RANA:

SHRI THAWAR CHAND GEHLOT:

SHRI GANESH SINGH:

SHRI PUNNU LAL MOHALE:

SHRI V.K. THUMMAR:

SHRI RAMDAS ATHAWALE:

SHRI RAKESH SINGH:

SHRI TUKARAM GANPAT RAO RENGE PATIL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- the number of villages where Primary Health Care facilities are not available even today and the details thereof. State-wise:
- the number of Health Sub-Centres which are (b) functioning without any building and other facilities, Statewise:
- the schemes under which assistance is being provided for setting up of Primary Health Centres and constructing buildings for them alongwith the details of the assistance provided for them during the last three years;

- (d) whether medical facility is non-existent in tribal and backward areas due to lack of accommodation for nara-medical staff:
- if so, whether cases of malnutrition and (e) spreading up of epidemics are rampant in the said areas; and
- if so, the details of the assistance likely to be provided to the States for its prevention?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) On the average, four villages are covered by a Sub-centre as per the population norms of 5000 for plain and 3000 for tribal/hilly/desert areas. There is a shortage of 20903 Sub-in the country as against the requirement of 158792 and availability of 144988 Subcentres as per 2001 population in India as on March, 2006. State-wise number of Sub-centres is given in the enclosed Statement-I.

- As against 144988 sub-centres functioning, (h) information about availability of building position is available only in respect of 144171 sub-centres as on March, 2006, 69920 sub-centres are in Govt. Buildings. 57477 are in rented buildings and remaining 16774 are in rent free buildings. Considering 5414 buildings under construction, there is a requirement of 68848 more buildings (ignoring 11 surplus buildings being constructed). State-wise break up is given in the enclosed Statement-II. The number of Sub-centres without regular water and electric supply and without II weather motorable approach road is given in the enclosed Statement-III.
- As against the Xth Plan target for setting up (c) 1714 Primary Health Centres (PHCs), 213 PHCs have been set up in the country. Under the National Rural Health Mission (NRHM), the PHCs are being strengthened to provide 24x7 medical services facility. During 2006-07. all the PHCs in the country have been provided with an amount of Rs. 25,000/- per PHC as untied fund for meeeting their local health needs and Rs. 50,000/- per PHC as Annual Maintenance Grant for improvement and

maintenance of physical infrastructure. The funds are provided for the construction of buildings of PHCs, as per the requirement of the States projected in thier Programme Implementation Plan (PIP) under NRHM.

- (d) The number of Sub-centres with residential quarters for ANMs and those with ANMs living in Subcentre quarters as on March 2006 varies on a wide scale from State to State. State-wise Statement-IV is enclosed.
- (e) and (f) Generally areas with poor health infrastructure are also the one poor health indicators. The National Rural Health Mission (NRHM) has been launched with a view to improve the public delivery system to enhance the health status of people living in rural areas. NRHM also envisages convergence of health programmes with programmes for improving nutrition, sanitation, drinking water etc. A total sum of Rs. 6047.39 crore have been allotted to the States for undertaking various activities under NRHM.

Shortfall in Health Infrastructure as Per 2001
Population in India (As on March, 2006)

S. No.			Sub Centre:	8
NO.	•	R	Р	s
1	2	3	4	5
1.	Andhra Pradesh	11699	12522	•
2.	Arunachal Pradesh	254	379	•
3.	Assam	5063	5109	•
4.	Bihar	14959	8858	6101
5.	Chhattisgarh	4164	4692	•
6.	Goa	135	172	•

1	2	3	4	5
<del></del>	Gujarat	7263	7274	•
	·			
8.	Haryana	<b>300</b> 5	2433	572
9.	Himachal Pradesh	1128	2069	•
10	Jammu and Kashmir	1666	1888	•
11.	Jharkhand	5057	3958	1099
12.	Karnataka	7369	8143	•
13.	Kerala	4761	5094	•
14.	Madhya Pradesh	10402	8874	1528.
15.	Maharashtra	12153	10453	1700
16.	Manipur	412	420	•
17.	Meghalaya	597	401	196
18.	Mizoram	146	366	•
19.	Nagaland	535	397	138
20.	Orissa	7283	5927	1356
21.	Punjab	3219	2858	361
22.	Rajasthan	9554	10512	•
23.	Sikkim	109	147	•
24.	Tamil Nadu	7057	8683	•
25.	Tripura	659	539	120
26.	Uttaranchal	1294	1631	•
27.	Uttar Pradesh	26344	20521	5823
28.	West Bengal	12101	10356	1745
29.	Andaman and Nicobar Islands	51	108	*

429	Written Answ	ers		VAISAKHA 6,	1929 (	Saka)	to	Questions	430
1	2	3	4	5	1	2	3	4	5
30. CI	handigarh	18	13	5	35. F	ondicherry	65	77	*
31. Da	adra and Nagar	50	38	12		otal	158792	144988	20903
He	aveli				Notes	•	ment is calcul		
32. Da	aman and Diu	21	21	0			as using the	•	
33. De	elhi	188	41	147			hortfall ignoring		
34. La	akshadweep	11	14	•		201112 01			

Statement-II

Building Position for Sub Centres (As on March, 2006)

R : Required; P: In Position; S; Shortfall; \*: Surplus

S. No.	State/UT	tate/UT Total Number		Sub (	Centres func	tioning in	Buildings Under	Buildings required <sup>1</sup>
, 10.		of Sub Centres functioning	Sub Centres for which information on buildings position is available	Govt. Buildings	Rented Buildings	Rent Free Panchayat/ Vol. Society Buildings	Construction	to be constructed
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	12522	12522	4221	8301	0	0	8301
2.	Arunachal Pradesh	379	NA	NA	NA	NA	NA	NA
3.	Assam	5109	5109	2637	2472	0	0	2472
4.	Bihar	8858	8858	2483	4690	1685	73	6302
<b>5</b> .	Chhattisgarh	4692	4692	1458	0	3234	219	3015
6.	Goa	172	172	40	132	0	0	132
<b>7</b> .	Gujarat	7274	7274	5820	0	1454	264	1190
8.	Haryana	2433	2433	1499	0	934	6	928
9.	Himachal Pradesh	2069	2069	1262	14	793	72	735

131	Written Answers		A	PRIL 26, 20	07		to Questions	432
1	2	3	4	5	6	7	8	9
10 .	Jammu and Kashmir	1888	1888	654	1234	0	13	1221
11	Jharkhand	3958	3958	1736	1948	274	o	2222
12. 1	Karnataka	8143	8143	4460	2893	790	0	3683
13.	Kerala	5094	5094	2986	1098	1010	19	2089
14.	Madhya Pradesh	8874	8874	3996	4878	0	489	4389
15.	Maharashtra	10453	10453	6964	750	2739	741	2748
16.	Manipur	420	420	230	168	22	15	175
17.	Meghalaya	401	401	391	10	0	21	•
18.	Mizoram	366	366	366	0	0	0	0
19.	Nagaland	397	NA	NA	NA	NA	NA	NA
20.	Orissa	5927	5927	2542	3385	0	242	3143
21.	Punjab	2858	2858	1443	0	1415	0	1415
22.	Rajasthan	10512	10512	8235	0	2277	340	1937
23.	Sikkim	147	147	112	29	6	9	26
24.	Tamil Nadu	8683	8683	6510	2113	60	0	2173
25.	Tripura	539	539	278	202	59	7	254
26.	Uttaranchal	1631	1631	562	1062	7	188	881
27.	Uttar Pradesh	20521	20521	6581	13940	0	1693	12247
28.	West Bengal	10356	10356	2236	8120	0	1000	7120
	Andaman and Nicobar Islands	108	108	108	0	0	0	0
<b>30</b> .	Chandigarh	13	13	8	0	5	0	5
	Dadra and Nagar Haveli	38	38	38	0	0	0	0

433	Written Answ	rers	VAISA	KHA 6, 1929	(Saka)		to Questions	434
1	2	3	4	5	6	7	8	9
32. Da	ıman and Diu	21	21	20	1	0	0	1
33. De	Hhi	41	NA	NA	NA	NA	NA	NA
34. La	kshadweep	14	14	8	6	0	0	6
35. Po	ondicherry	77	77	36	31	10	3	38
То	rtal	144988	144171	69920	57477	16774	5414	68848

#### Notes:

NA : Not Available.

Statement-III

Facilities Available at Sub Centres (Contd.) (As on March, 2006)

State/UT	Number of	Number of Sub Centres						
	Existing Sub Centres	Without	•	Without Sup		Without All Motor Approach	able	
1	2	3		4		5		
Bihar	8858	2597	(29%)	NA	NA	3295	(37%)	
Chhattisgarh	4692	2429	(52%)	2429	(52%)	912	(19%)	
Goa	172	8	(5%)	o	(0%)	0	(0%)	
Gujarat	7274	0	(0%)	0	(0%)	0	(0%)	
Haryana	2433	1001	(41%)	760	(31%)	195	(8%)	
Kerala	5094	896	(18%)	423	(8%)	351	(7%)	
Maharashtra	10453	2464	(24%)	1002	(10%)	932	(9%)	

<sup>&</sup>lt;sup>1</sup> Required Number = Total functioning - (Government Buildings + Under construction) (ignoring excess).

<sup>\*</sup> States having construction in excess of the number required to be constructed.

1	2	3		4		5	
Manipur	420	NA	NÁ	210	(50%)	NA	NA
Meghalaya	401	75	(19%)	73	(18%)	NA	NA
Mizoram	366	366	(100%)	NA	· NA	256	(70%)
Orissa	5927	2542	(43%)	1600	(27%)	NA	NA
Punjab ;	2858	389	(14%)	409	(14%)	74	(3%)
Sikkim	147	o	(0%)	0	(0%)	37	(25%)
Tamil Nadu	8683	0	(0%)	o	(0%)	0	(0%)
Tripura	539	380	(71%)	350	(65%)	79	(15%)
Uttaranchal	1631	963	(59%)	987	(61%)	301	(18%)
Uttar Pradesh	20521	12083	(59%)	15332	(75%)	11572	(56%)
West Bengal	10356	9550	(92%)	3890	(38%)	928	(9%)
Andaman and Nicobar Islands	108	0	(0%)	3	(3%)	10	(9%)
Chandigarh	13	0	(0%)	0	(0%)	0	(0%)
Dadra and Nagar Haveli	38	12	(32%)	0	(0%)	2	(5%)
Daman and Diu	21	0	(0%)	o	(0%)	0	(0%)
Delhi	41	o	(0%)	o	(0%)	0	(0%)
Lakshadweep	14	o	(0%)	o	(0%)	0	(0%)
Pondicherry	77	0	(0%)	0	(0%)	0	(0%)

#### Notes:

435

Source of data is Quarterly Progress Reports on Rural Health Services received in Infrastructure Division from States/ UTs.

Information is not available from the remaining States/UTs.

Figures in brackets give the corresponding percentages.

Statement-IV

Facilities Available at Sub Centres (As on March, 2006)

State/UT	Number of Existing Sub Centres		Sub Centres	Number of Sub Centres with ANM living in Sub Centrer Quarter		
1	2	3		· <b>4</b> :-		
Andhra Pradesh	12522	2600	21%)	NA	NA	
Bihar	8858	6375	(72%)	623	(10%)	
Chhattisgarh	4692	2360	(50%)	912	(39%)	
Goa	172	40	(23%)	8	(20%)	
Gujarat	7274	5554	(76%)	5554	(100%)	
Haryana	2433	1499	(62%)	1499	(100%)	
Karnataka	8143	4493	(55%)	4493	(100%)	
Kerala	5094	2529	(50%)	1659	(66%)	
Madhya Pradesh	8874	3996	(45%)	NA	NA:	
Maharashtra	10453	6883	(66%)	6174	(90%)	
Manipur	420	230	(55%)	0	(0%)	
Meghalaya	401	401	(100%)	171	(43%)	
Mizoram	366	366	(100%)	361	(99%)	
Drissa	5927	2542	(43%)	2542	(100%)	
Punjab	2858	1194	(42%)	685	(57%)	
Rajasthan	10512	8235	(78%)	685	(8%)	
Sikkim-	147	112	(76%)	112	(100%)	
amil Nadu	8683	6510	(75%)	NA	NA	
ripura	539	0	(0%)	0	(0%)	

1	2		3		4
Uttaranchal	1631	562	(34%)	NA	NA
Uttar Pradesh	20521	6494	(32%)	5183	(80%)
West Bengal	10356	2100	(20%)	NA	NA
Andaman and Nicobar Islands	108	108	(100%)	108	(100%)
Chandigarh	13	2	(15%)	0	(0%)
Dadra and Nagar Haveli	38	38	(100%)	21	(55%)
Daman and Diu	21	1	(5%)	2	(200%)
Lakshadweep	14	9	(64%)	0	(0%)
Pondicherry	77	48	(62%)	37	(77%)

APRII 26 2007

#### Notes:

439

Source of data is Quarterly Progress Reports on Rural Health Services received in Infrastructure Division from States/ UTs.

Information is not available from the remaining States/UTs.

Figures in brackets give the corresponding percentages.

## [English]

## Collection of Toll Tax

3215.SHRI G. KARUNAKARA REDDY: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- the details of the National Highways on which (a) toll tax is being collected:
- (b) the year till which the toll tax is proposed to be collected:
- (c) the details of the toll tax collected during the last three years, National Highway-wise; and
- the rationale on which the toll tax and the total amount to be collected has been arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The details of the National Highways alongwith the users' fee (toll tax) collected during the last three years are given in the chlosed statement. This amount of users' fee does not include the users' fee charged for projects on the National Highways implemented through Public Private Partnership (PPP). The users' fee is collected in perpetuity.

The levy of users' fee is regulated in accordance with the provisions of (i) The National Highways (Fees for the use of National Highway Section and Permanent Bridge-Public Funded Projects) Rules, 1997. (ii). The National Highways (Collection of Fees by any person for the use of section of National Highways Permanent Bridge/

	nporary Bridge on The National Hig	-			1	2	3	4	5
• •	ended from time	= "	, or 100, rial	00, 1007 00	17.	14	671	860	
		Statemer	nt		18.	16	147	147	
N	ational Highway-	wise Details the Last Ti		Collected	19.	17	427	493	415
	danny	uie Last II		Rs. Lakhs)	20.	19	601	799	544
					21.	21	72	175	177
SI. No.	National Highways No.	2003-04	2004-05	2005-06	22.	23	11	16	21
1	2	3	4	5	23.	24	1377	128	1659
<u>'</u>			<del></del>	<del></del>	24.	27	36	148	778
1.	1	8958	9727	10358	<b>25</b> .	28	_		77
2.	2	6224	844	8618	<b>26</b> .	29	78	75	108
<b>3</b> .	3	1111	1434	1265	27.	31	389	346	321
4.	4	_	155	3393	28.	37A	79	59	67
5.	<b>5</b> .	99	6231	13684	29.	39	6	5	4
6.	6	449	456	734	30.	42	33	36	38
<b>7</b> .	7	129	96	2370	31.	43	34	61	52
8.	8	15863	20779	29763	32.	45	491	622	2593
9.	<b>8A</b>	478	462	_	<b>33</b> .	47	209	156	269
10.	8B	89	105	117	34.	48	168	155	220
11.	9	43	717	720	<b>35</b> .	49	29	10	37
12.	10	3			<b>36</b> .	56	91	89	98
13.	11	153	133	78	<b>37</b> .	57	55	35	25
14.	11A	_	_	33	<b>38</b> .	58	79	105	
15.	12	464	619	420	<b>39</b> .	63	71	58	105
16.	13	<del></del>	****	98	<b>40</b> .	72	_	_	104

1	2	3	4	5
41.	73	75	69	156
42.	74	70	_	48
43.	75			31
44.	76	21	21	785
45.	79	_	687	5663
46.	82	40	_	
47.	92	2		_
48.	93	41	38	_
49.	94	_	_	0.13
<b>5</b> 0.	96	35		181
51.	97	_	<del></del>	8
52.	107	21		_
53.	108	2	_	_

## Sports Academy

3216.SHRI G.M. SIDDESWARA : SHRIMATI PRATIBHA SINGH :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the Government has proposed to open
   a Sports Academy for training young sports-persons in the country;
  - (b) if so, the details thereof, location-wise; and
- (c) the amount earmarked for the development of sports-related activities?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF

DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir.

- (b) Government of India introduced a Scheme of State Sports Academy for implementation during the Tenth Five Year Plan period. The scheme envisaged the setting up of a Sports Academy in every State as a joint venture of the Central and State Governments and a Corporate sponsor, with the cost being shared in the ratio of 25:24:51 respectively. The main objective of the Scheme is to select talented sportspersons in the age group of 10-13 years and groom them to achieve excellence at the National and International levels. However, no Academy has been set up so far because of no viable proposals under this Scheme have been received from any State.
- (c) An amount of Rs. 4.00 crores was earmarked for the Scheme during the year 2006-07 (BE).

#### [Translation]

#### Transportation Problem on NHs

3217.SHRIMATI SANGEETA KUMARI SINGH DEO : SHRI M. ANJAN KUMAR YADAV :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether transportation on National Highways is being adversely affected due to settlement of densely populated hamlets, encroachment and increasing commercial constructions along the National Highways;
  - (b) if so, the details thereof;
- (c) the steps taken by the Government to deal with the said problem; and
  - (d) the success achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) There have been instances of the encroachments, increasingly commercial activities and densely populated areas alongwith the National

Highways which affect the transportation. To remove such bottlenecks, the government is constructing bypasses and re-aligning National Highways to avoid the densely populated areas. Provisions of service roads in the congested areas are made to segregate local traffic while four-laning of two lane highways. Further, the Control of National Highways (Land and Traffic) Act, 2002 has been enforced since January 2005 to control encroachments, traffic, construction activities and access on the right of way of National Highways.

(d) The engineering measures like construction of bye-passes, realignment and service roads have helped in tackling the problem to a great extent. The problem of encroachments, commercial activities on National Highway are socio-legal problem and it is too early to review the effect of enforcement of the above mentioned Act

#### **Grants for Health Development Projects**

3218. SHRI SUBHASH SURESHCHANDRA
DESHMUKH: Will the Minister of HEALTH AND FAMILY
WELFARE be pleased to state:

- (a) the details of the States where health development projects financed by the World Health Organisation and launched in 1996 has been discontinued as on date:
  - (b) the reasons therefor; and
- (c) the details of the achievements of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Sir, The World Health Organization (WHO) has not been directly financing any State health development project.

[Enalish]

#### Fake Medicines

3219.SHRI AMITAVA NANDY: Will the Minister of HFAITH AND FAMILY WELFARE be pleased to state:

- (a) whether there has been reports of fake medicines from India being seized in Europe;
  - (b) if so, the details thereof; and
- (c) the measures taken by the Government to curb the problem of fake medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Ministry has not received any report in this regard.

- (c) The Govt. has taken following steps to check the menance of fake / spurious drugs in the country:
  - i This Ministry has initiated the process of amending the Drugs and Cosmetics Act. 1940. to provide for stricter penalties, in pursuance of the recommendation of the Mashelkar Committee, which was set up for a comprehensive review of the regulatory system in the country including the extent of problem of spurious drugs and to suggest remedial measures to deal with this problem effectively. The major amendments proposed relate to enhancement of penalties prescribed under the Drugs and Cosmetics Act, provision of special courts of drug related offences, compounding of offences, authorizing the police also to file prosecution for drug related offences and making all drug related offences cognizable and non-bail able. All this is expected to act as a strong deterrent for manufacturers of couterfeit drugs.
  - ii. A proposal for setting up of Central Drug Authority for uniform implemenation of the Drugs Cosmetics Act in the country, has already been approved by the Cabinet.
  - iii. Government of India has also launched a 5
     year World Bank aided Capacity Building
     Project for Food Safety and Quality Control

Drugs with a total project cost of Rs. 354.25 crores. Extensive assistance is being provided to State Governments to augment their drug testing facility by way of equipments, manoower. training and civil works under the Project.

#### Effect of Coal Mines on Human Health

Written Answers

3220 VARKALA RADHAKRISHNAN : Will the PRIME MINISTER be pleased to state :

- whether the coal mines have become a great health hazard:
- if so, whether the Government has conducted **(b)** any survey in this regard;
  - if so, the results thereo:f and (c)
- the action taken by the Government in this (d) regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO) : (a) No. Sir. However, mining activities generate dust polluting environment in and around coalfields areas which sometimes affect human health also.

- Periodic medical examination of all workers in the coal mines is done at least once in every five years as per the Mines Act in subsidiaries of Coal India Limited (CIL). The fifth round of such medical examination for each employee will be completed in 2007.
- 1081 cases of coal workers pneumoconiosis have been detected till date in CIL out of more than 6 lakh workers examined over a period of 22 years.
- (d) The following steps are taken by subsidiaries of Coal India Limited in this regard:-
  - (i) Various dust suppression methods have been employed to reduce the exposure of workers to coal dust which include: (a) commissioning of mobile and static water sprinklers in haul roads. dust emission location such as Feeder Breakers

- etc.. (b) black topping of coal transportation roads covering of trucks with tarpaulin carrying coal outside the mine premises. (c) large scale plantation along avenues, haul roads, land and OB dumps. (d) installation of Dust Extractors in drills. Dust Cyclones in the crusher house of Coal Handling Plants/washeries and (e) enclosing belt conveyors.
- Λii Medical surveillance of all the workers is done through periodical medical examination for early detection of occupational diseases so that immediate remedial measures are taken to arrest the progress of the diseases and compensation paid as per Workmen Compensation Act.

#### Funds to Maharashtra under CRF

3221.SHRI CHANDRAKANT KHAIRE: Will the Minister of SHIPPING. ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- the funds sanctioned, released by the Union Government to Maharashtra for the development of National Highways/Express Highways/State Highways and to connect the villages with the National Highways during the last three years and the current year, till date:
- the funds utilised and the extent to which (b) progress has been achieved in this regard:
- (c) whether the Union Government has received utilisation certificates for the funds utilised from Maharashtra within the specified time limit:
- (d) the criteria/norms fixed for annual grants from the Central Road Fund (CRF) to the States; and
- (e) the action taken by the Government to ensure the proper utilisation of funds by the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The details of funds sanctioned and released by Union Government to Maharashtra and utilized by Government of Maharashtra for development of National Highways and State Roads

including State Highways under Central Road Fund (CRF), Economic Importance (EI) and Inter State Connectivity (SC) schemes during the last three years till date are given in Table.

(Rs. in crore)

Year	National Highways		State Roads including State Highways				
			Central R	load Fund	Inter State Connectivities and Economic Importance		
	Allocation	Expenditure*	Allocation	Expenditure*	Allocation	Expenditure*	
2006-07*	105.00	73.50	156.61	107.28	5.57	9.59	
2005-06	112.00	112.00	158.71	131.05	2.01	2.01	
2004-05	70.00	65.35	91.60	93.37			
2003-04	120.00	120.00	98.87	129.58		_	

<sup>\*</sup> Expenditure upto February, 2007.

- (c) Ministry has been receiving month-wise utilization certificates for the funds utilized from the Government of Maharashtra.
- (d) The annual grants from Central Road Fund to the States are allocated on the basis of 60% weightage for petrol and diesel consumption and 40% weightage to the geographical area of the State
- (e) In order to ensure proper utilization of funds by the State Government, regular monitoring and quarterly review of works is undertaken.

#### Landslides in Ranigani Coal Belt

3222.SHRI AJOY CHAKRABORTY: Will the PRIME MINISTER be pleased to state:

(a) whether landslides have taken place in the Raniganj coal belt recently endangering the lives of local people as well as damaging rail track and nearby National Highways;

- (b) if so, the details thereof:
- (c) whether the Government has conducted any enquiry into the incident;
- (d) if so, the outcome thereof and the action taken thereon;
- (e) whether incidents of illegal mining are rampant in the area:
  - (f) if so, the details thereof: and
- (g) the measures taken by the Government to check the illegal mining in the area?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) and (b) On 16.01.07 at about 3.30 AM, there was a subsidence in and around by-pass of National Highway 2 near Ghagarburt temple about 400 meters west side in the road from Asansol diversion point.

(c) and (d) From the study of the abandoned mine plan It revealed that the subsidence might have occurred due to old working of Kusadanga seam of erstwhile North Muslia Coal Company which was closed around 1940. It has been decided by the National Highway Authority to divert the National Highway-2 towards the north side of the existing Highway where no coal mining had been done. Instructions have been issued to Coal India Ltd. and its subsidiaries to share the information regarding location of such old workings upon which roads and National Highways have been built with the concerned State and Central authorities for appropriate action.

(e) to (g) Illegal mining takes place both stealthily and clandestinely, inside and outside leasehold areas of Eastern Coalfields Ltd. and in some abandoned mines and scattered patches, which are not possible to develop scientifically and economically in organised manner.

A Committee under the Chairmanship of Minister of State for Coal has been constituted to look into the issues related to illegal mining of coal. The Committee has held two meetings so far with the representatives of Govt. of Jharkhand, Govt. of West Bengal, Coal India Limited and its subsidiaries.

In addition, the following steps are taken by coal companies to prevent illegal mining:-

- (i) Rat holes created by illegal mining are being dozed off and filled up with stone and debris wherever possible.
- (ii) Concrete walls have been created on the mouth of abandoned mines to prevent access and illegal activities in these areas.
- (iii) Fencing is being constructed at the various illegal mining sites alongwith displaying of signboards mentioning Dangerous and Prohibited Place\*.
- (iv) Dumping of the overburden is being done on the outcrop zones which are not required to be mined.

- (v) Collection of intelligence reports about illegal coal depots and illegal movement of coal and information district authorities of the same for taking preventive action.
- (vi) Installation of check-posts at vulnerable points to check transport documents.
- (vii) Training of existing security personnel, referesher training of CISF personnel and basic training of new recruits in security discipline for strengthening the security setup.
- (viii) The coal companies maintain close liaison with the State authorities.

#### Opening up of New Medical Colleges

3223.SHRI RAVI PRAKASH VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is a discrimination in granting permission for opening up of new medical colleges across country:
  - (b) if so, the reasons therefor;
- (c) whether there is a demand for rectification of the unequal distribution of medical colleges and adhere to the recommendation of the Mudaliar Committee in this regard; and
- (d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Sir. Permission to establish a medical college and admit students is granted to applicant organizations who fulfill the MCI norms by the Central Government as per the provisions contained in the Establishment of Medical College Regulations, 1999 of Medical Council of India

(c) and (d) The Mudaliar Committee report of 1961 states regarding setting up of 90 to 100 medical colleges

in the country for the population of that period. However. presently there are 262 medical colleges (both Government and Private) located in different parts of the country. It is for the concerned State Government to propose to set up new medical colleges.

Written Answers

#### Assessment of Second-Line Treatment

3224 SHRLL RAJAGOPAL Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- whether any assessment has been made by NACO about number of people who have been put on a higher level of drugs i.e. second line of treatment of HIV/ AIDS in the country;
  - (b) if so, the details thereof: State-wise:
- whether NACO is providing ART to patients who (c) are on a first line of treatment:
- if so, whether new and improved drugs are not (d) available in the Government hospitals and the patients have to buy on their own:
  - if so, the reasons therefor; (e)
- whether the Government may provide these drugs in NACO's III Phase; and
- if so, the details thereof and the reasons (a) therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (e) There are an estimated 5.2 million Persons Living with HIV/AIDS (PLHAs) in the country. At any point of time, based on their immunity status (CD4 Count less than 200/cu mm), nearly 10% PLHAs require Anti-retroviral Treatment (ART).

Government of India took a policy decision in 2004 to introduce provision of ART to eligible HIV/AIDS patients. Till date 107 ART Centres have been set up in medical colleges and district hospitals where more than 60,000 patients are getting treatment free of cost. Despite high level of drug adherence, it is estimated that 2-3% of the patients could develop resistance requiring improved drugs. Such second line drugs are ten times more expensive than first line drugs.

(f) and (a) Currently, the national treatment protocols do not provide for second line drugs. Under NACP-III. it is proposed to provide access to treatment to 3,40,000 adults and children.

#### Nepali Occupation of Indian Land

3225.SHRI MILIND DEORA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- whether the Nepali citizens are in forcible (a) occupation of 205 acres of land along the 'No Man's Land' near Kishangani district in Bihar:
  - if so, the details thereof; (b)
- whether the land under the illegal occupation (c) of Nepali citizens is being used for farming purposes:
- if so, whether the Government of India has (d) taken up the matter with the Government of Nepal to resolve the dispute; and
  - if so, the results thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) The India-Nepal boundary alignment in the district of Kishangani is already identified by both the Governments and pillars have been jointly demarcated/constructed. Most of the boundary in this sector is riverine. The boundary had been identified on the basis of the fixed boundary principle in which the old river course, as depicted on the basis of maps jointly agreed by the two sides, was accepted as the boundary between India and Nepal. However, there has been change in the course of the river over the years resulting in some land being occupied by citizens of one country now belonging to the other, and vice versa, resulting in adverse possessions. There has been an attempt by a few Nepalese farmers to occupy and cultivate the fertile land between pillar no.(s) 106-109 two years ago i.e. in March 2005 on the Indo-Nepal Border in Kishangani district, which was aborted. Necessary orders have been issued to maintain the status quo.

(d) and (e) Such incidents have been taken up expeditiously with the Government of Nepal. These matters have been addressed by joint inspections, and repair and replacement of border pillars by the concerned authorities of both governments.

#### Growth in Clinical Research

3226 SHRI VLIOY KRISHNA . Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- whether the three has been a remarkable growth in clinical research in the country during the last two years:
  - (b) if so, the details thereof:
- whether there is any shortage of trained (C) professionals to boost clinical research in the country: and
- (d) if so, the steps taken by the Government to meet the clinical research requirements in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) There has been a remarkable growth in clinical research in India in the last two years as India is recognized as center for clinical research by the developed countries due to its strategic advantage of trained manpower, well equipped hospitals, patient population and matured and growting pharmaceutical industry.

This Ministry does not have specific information (0) with respect to number of trained manpower required for clinical research activities in the country. Some figures indicating a requirement of 10,000-12,000 trained manpower are quoted by experts in their various presentations at seminars and workshops. The figures are

also guoted by some of the institutions that are undertaking training programmes for clinical research.

(d) Does not arise

APRIL 26, 2007

#### Indo-US Nuke Deal

3227 SHRI KAILASH MEGHWAL: SHRI CHANDRA BHUSHAN SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state .

- whether India has not presented a "non-paper" (a) on its draft of the 123 agreement to the United States on nucelar deal as reported in the Times of India dated February 17, 2007:
- if so, the reasons therefor and its adverse (h) impact on the nuclear deal and the diplomatic image of India: and
- the substantive steps taken by the Government (c) in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) Yes, India has not presented a "non-paper" on its draft of the 123 agreement to the United States as reported in the Times of India dated February 17, 2007.

(b) and (c) India and US are engaged in discussion and negotiation to conclude the bilateral cooperation agreement, which is referred to as the "123 Agreement" and which is a pre-requisite for nuclear cooperation and trade with the United States. As part of the negotiation process, India has forwarded a draft text of the 123 Agreement to the US side in February 2007.

#### **Promotion for Shooting**

3228.SHRI M. APPADURAI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether shooters from India have excelled in shooting Championship held in various Asian countries; (b) if so, the details thereof:

Written Answers

- (c) the facilities provided by the Government to promote shooting in the country:
- (d) the target fixed for the forthcoming Commonwealth Games 2010; and
- (e) the steps taken to provide foreign Coaches for the above sport?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) Yes, Sir. Indian shooters have given an excellent performance at all the major international Championships including Asian Championships.

- (b) In the major chamipionships held in Asian Countries in the year 2006, Indian shooters have won medals as under:-
  - 15th Asian Games Doha-December, 2006 14 Medals (3 Gold, 5 Silver, 6 Bronze)
  - 10th South Asian Games Colombo August,
     2006-35 Medals (19 Gold, 11 Silver, 5 Bronze)
  - ISSF World Cup Guangzhou (China), March-April. 2006–(1 Gold)
  - Asian Clay Shooting Championship, Singapore, Setp. 2006 – 6 Medals (4 Gold, 1 Silver, 1 Bronze).
- (c) Government have recognized the National Rifle Association of India (NRAI) as the National Sports Federation to promote the discipline of Shooting. The Federation is being assisted for organizing national and international events in India, participation in international tournaments abroad, procurement of equipment, training of national teams/shooters under Indian/Foreign coaches etc. The Sports Authority of India, provides facilities to conduct the national coaching camps for Indian shooters under foreign and renowned Indian coaches alongwith

state-of-the-art equipment, including preferred brand ammunition, sports kits, nutritious diet, food supplements. scientific support etc., In addition, Government is also providing financial assistance to sportspersons, including shooters, for undergoing training at reputed international sports institutes and training centres/training under world/renowened coaches within the country/abroad under the Schemes relating to Talent Search and Training and the National Sports Development Fund.

- (d) Indian shooters won 27 medals in the 2006 Commonwealth Games and efforts are being made to better the performance further.
- (e) At present 2 foreign coaches are engaged with the National Rifle Association of India on a long term basis. In addition, shooters are sent abroad for training under Foreign Coaches under the Schemes of Talent Search and Training and the National Sports Development Fund. During the last three years i.e. 2004-05 to 2006-07, 14 shooters have been provided Central assistance amounting to Rs. 64,15,907/- under the Scheme relating to Talent Search and Training and 21 shooters have been provided Central assistance of Rs. 2,06,59,064/- under the Scheme of the National Sports Development Fund for training under foreign coaches.

#### Amendment of Indian Postal Act

3229.SHRI IQBAL AHMED SARADGI : SHRI SANAT KUMAR MANDAL :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the Government has decided to amend the Indian Postal Act;
- (b) if so, whether the proposed draft bill has been circulated to get suggestions from the public;
- (c) if so, the main changes proposed to be made in the Postal Act Amendment Bill; and
  - (d) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Yes. Sir.

- Yes. Sir. The draft of the proposal to amend the **(h)** Indian Post Office Act, 1898 was placed in the public domain "htt//: www.indiapost.gov.in" from 18.04.2006 to 10.05.2006 for calling for the views of all concerned.
- (c) and (d) The views received in response to placing the Bill in the public domain are being processed and analyzed and no final decision has yet been taken in the matter

#### Medical Store in Safdarjung Hospital

3230 SHRI RAM KRIPAL YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is no medical store in the Safdariung Hospital:
  - (b) if so, the reasons thereof:
- (c) the steps taken or proposed to be taken to make available a medical shoo in the hospital premises:
- whether the doctors of the hospital ask the (d) attendants of the patients to bring medicine, injections etc. from the market:
  - (e) if so, the facts in this regard; and
- the measures taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (f) A medical store is functioning in Safdarjung Hospital and the patients are provided available medicines and disposables free of cost as per prescribed formulary;

#### **Terrestrial Observation System**

3231 SHRI BADIGA RAMAKRISHNA: Will the PRIME MINISTER be pleased to state :

- (a) the manner in which the Terrestrial Observation and Prediction System (TOPS) works for predicting the weather conditions accurately:
  - the cost benefit ratio of TOPS: (b)

**APRIL 26, 2007** 

- the manner in which TOPS help Andhra (c) Pradesh:
- (d) whether AP Remote Sensing application Centre has sought or approached National Remote Sensing Agency for any assistance in this regard; and

#### (e) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Terrestrial Observation and Prediction System (TOPS) is a global programme to utilize terrestrial and atmospheric data and weather models to predict weather events. Accurate prediction of severe weather events can help in disaster management and save lives and property. Quantitative cost benefit analysis has not been made.

- The Andhra Pradesh Secretariat Disaster (c) Management System (APSDMS) is participating in the TOPS programme. The data from the ground stations such as automated rain gauges, weather stations and tide gauges set up under the World Bank aided project is being utilized to monitor severe weather events affecting the state of Andhra Pradesh. The project is currently being carried out in a research mode. Once made operational, the TOPS can help in effective disaster management in the State for managing drought, cyclone etc.
- (d) and (e) AP Remote Sensing Applications Centre has not approached National Remote Sensing Agency for any assistance in this regard.

#### **Development of New Waterways**

3232.SHRI M. SREENIVASULU REDDY : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

whether the Government is encouraging inland (a)

waterways which are cost effective as well as environmentfreiendly:

- (b) if so, the details thereof;
- (c) whether there is any proposal by the Government to start or develop new waterways; and

#### (d) if so, the details thereof?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (d) The Government is trying to make the existing three National Waterways fully functional by way of appropriate investment. Two Bills to declare (i) Kakinada-Pondicherry stretch of canals. Bhadrachalamm-Raiahmudry stretch of River Godavari and Wazirabad-Vijayawada stretch of River Krishna in the State of Andhra Pradesh and Tamil Nadu and Union Territory of Pondicherry, and (ii) East Coast Canal integrated with Brahmani river and Delta of Mahanadi river in the State of Orissa and West Bengal as National Waterways have already been introduced in the Parliament and stand referred to the Department Related Parliamentary Standing Committee on Transport, Tourism and Culture. Proposal to declare Lakhipur-Bhanga stretch of river Barak as a National Waterway is also under consideration. After the declaration of these Waterways as National Waterways, necessary infrastructure will be created by Inland Waterways Authority of India.

#### All India Panchayat Parishad

3233.SHRI ASADUDDIN OWAISI: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether 16th Convention of the All India Panchavat Parishad was held in New Delhi recently;
- (b) if so, the details of the discussion held in the convention and the outcome thereof;
- (c) whether Prime Minister called for effective implementation of the Panchayat's Extension to the Scheduled Areas (PESA);
  - (d) if so, whether the Union Government is

contemplating to amend the Panchayati Raj Act keeping in view the changed economic and social scenario;

- (e) if so, the details thereof; and
- (f) the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) and (b) Yes, Sir. The National Convention of elected representatives of Panchayati Raj was held on 21 and 22 November, 2006 at Balwant Rai Mehta Panchayat Bhavan, New Delhi. The convention was inaugurated by Dr. Raghuvansh Prasad Singh, Union Minister of Rural Development and many Central Ministers and State Ministers participated in the Conference and discuss the issues relating to the implementation of Constitution (73rd Amendment) Act, 1992. About 2000 elected representatives from 22 States participated in the Convention.

- (c) Yes, Sir.
- (d) to (f) the following nine States have Fifth Schedule Areas: (i) Andhra Pradesh (ii) Chhattisgarh (iii) Gujarat (iv) Himachal Pradesh (v) Jharkhand (vi) Madhya Pradesh (vii) Maharashtra (viii) Orissa and (ix) Rajasthan.

While all States have enacted the requisite compliance legislation by amending their respective Panchayati Raj Acts, certain gaps continue to exist. Further, most States are also yet to amend the subject laws, like those relating to money landing, forest, excise etc. Consequently, compliance remains incomplete perfunctory and formal in virtually all states. Vital issues like ownership of minor forest produce, planning and management of minor water bodies, prevention of alienation of tribal lands etc., which have been duly recognized in PESA as the traditional rights of tribal living in the Scheduled Areas have still not received the warranted attention and the necessary correctives remain unapplied. There are also issues relating to powers statutority devolved upon the Gram

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Sabha and the Panchavats, not being matched by concomitant transfer of funds and functionaries resulting in the non-exercise of such powers. A communication has been issued on 26.10.2005 to the Chief Secretaries of the nine States concerned to get PESA laws implemented with a view to making the implementation real and not formal (which unfortunately is the case with regard to several provisions) and also to bring the subject laws in line with PESA provisions. The Ministry of Panchayati Raj is continuously pursuing these issues with State Governments.

Written Answers

#### Allocations of Funds for SCs/STs

3234 SHRI SURESH PRABHAKAH PRABHU · SHRI JASHUBHAI DHANARHAI BARAD .

Will the PRIME MINISTER be pleased to state :

- (a) whether the Planning Commission has recently issued directions to all Central Ministries and State Government to allocate funds for SCs and STs as per their population as reported in the Hindustan Times dated January 24, 2007;
- if so, the details thereof and the response of the (b) State Governments thereto:
- whether the mid-term appraisal of the Tenth (c) Plan has noted that several Central Ministries/Departments have not earmarked adequate funds for SCs and STs as per their share in population:
  - (d) if so, the details of such Ministries/Departments:
- the corrective measures taken by the (e) Government in this regard;
- the amount likely to be earmarked for the welfare of SCs and STs for the year 2007-08; and
- the various welfare schemes proposed to be (a) taken up alongwith the nodal agencies for monitoring the same?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) Yes, Sir. it is a fact that Planning Commission has issued guidelines to all the concerned Central Ministries/Departments on 13 12 2006 and State Governments/UT Administrations on 31 10 2005 to allocate funds for SCs and STs towards Scheduled Castes Sub-plan (SCSP) and Tribal Sub-plan (TSP) as per their population percentage in the Centre and in the States/UTs respectively.

- (h) The guidelines inter-alia stipulate that: (i) Farmarking of funds under SCSP/TSP from the State/UT: Central Ministry/Department out of total Plan outlay at least in the proportion of SC and ST population of the State/ UT, country respectively for the welfare development of SCs and STs and (ii) Placing the funds earmarked for SCSP/TSP under separate budget head/sub-head for implementing SCSP and TSP so as to make it nondivertible. Most of the States/UTs have adhered to the quidelines for formulation, implementation and monitoring of SCSP and TSP while allocating funds under SCSP and TSP as per the percentage of SC and ST population in the States/UTs. 14 States/UTs have not earmarked funds under SCSP and TSP as per the SC and ST population in the State/UT for Annual Plan 2006-07
- (c) Yes, Sir. It is a fact that Mid-Term Appraisal of the Tenth Five Year Plan has revealed that many of the Ministries and Departments have not earmarked adequate funds for SCs/STs as per their share in population.
- Only 14 Central Ministries/Departments have earmarked funds under Scheduled Caste Sub Plan (SCSP) and 25 Central Ministries towards the Tribal Sub Plan (TSP).
- As a corrective measure, revised guidelines have been issued by the Planning Commission on 13th December 2006 to the Central Ministries and Departments for formulation, implementation and monitoring SCSP and TSP.
- The earmarked allocation for the States/UTs. Central Ministries/Departments for the welfare of SCs and STs for Annual Plan 2007-08 is under finalisation.

(g) The guidelines and additional guidelines issued by the Planning Commission to States/UTs and Central Ministries for formulation, implementation and monitoring of SCSP and TSP have suggested schemes for welfare and development of SCs and STs under various sectors to be taken up on priority basis. As per the guidelines it is also mandatory to constitute a Monitoring Committee at the State, District and Block Level for SCSP and TSP.

#### Nuke Issue between India and Japan

## 3235.SHRI JYOTIRADITYA M. SCINDIA : SHRI BALESHWAR YADAV :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) the reaction of Japan to Indo-US Nuclear agreement:
- (b) whether the Government of Japan has urged the Government of India to provide the details of Indo-US nuclear agreement:
  - (c) if so, the reaction of the Government thereto:
- (d) whether Japan has agreed to supply India nuclear power equipment and technology to India: and
  - (e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (c) During Prime Minister's visit to Tokyo in December 2006, India and Japan agreed that international civil nuclear energy should be enhanced through constructive approaches under appropriate IAEA safeguards. The two sides discussed the international civil nuclear cooperation framework with respect to India during the visit of a senior official delegation in January 2007. These discussions will continue.

(d) and (e) We have not approached Japan seeking the supply of nuclear power equipment and technology.

# Upgradation of National Highways in Bihar

3236. SHRI RAGHUNATH JHA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the upgradation work of National Highways in Bihar to four lanes/two lanes particularly in Betieh and nearby Parliamentary constituencies has started:
- (b) if so, the details thereof and the reasons therefor;
- (c) the total amount likely to be incurred on the same; and
- (d) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHR! K.H. MUNIYAPPA): (a) to (d) Four laning of National Highways in Bihar has been taken up on NH-2 as part of Golden Quadrilateral and NH-28, NH-57 and NH-31 as part of East-West Corridor under NHDP Phase-I and II with the estimated cost of Rs. 2249.80 crore and Rs. 3768.28 crore respectively. Golden Quadrilateral is targeted for completion in 2007 and East-West Corridor by November, 2008.

Two laning work in 98 km. on various sections of National Highways in Bihar with sanctioned cost of Rs. 78.08 crore is under progress. These works are targeted to be completed by 2008.

Work on National Highways are not sanctioned Parliamentary Constituency-wise. Betiah is located on NH-28B. State Government from its own funds has tendered work on NH-28-B from km. 1 to km. 30 and km.31 to km. 64 for Rs.11.60 crore.

### Demand and Supply of Computer Hardware

467

3237. SHRI BALASHOWRY VALLABHANENI : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the computer hardware is sufficient to meet the demand in the country;
- (b) if not, the gap between the demand and supply; and
- (c) the steps taken/proposed to be taken by the Government to bridge the gap?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) The production of computer hardware is not sufficient to meet the demand in the country.

- (b) As per data provided by the Manufacturers Association of Information Technology (MAIT), the consumption of Desktop computers in 2005-06 was 4.6 million units. This is expected to cross 5.5 million units in 2006-07. About 85% of the consumption of Desktop computers is produced indigenously, while the rest is imported. In case of Notebook computers, the consumption is expected to touch 1 million units in 2006-07 and almost 95% of this would be imported.
- (c) Steps taken by the Government for promotion of computer hardware manufacturing in the country are given in the enclosed statement.

#### Statement

Steps taken by the Government for promotion of Computer Hardware Manufacturing in the Country

- Approvals for all foreign direct investment upto 100% in the Hardware manufacturing sector are under the automatic route.
- 2. National Common Minimum Programme

(NCMP) of the Government emphasises on energizing and sustaining the growth of manufacturing industry including IT Hardware.

46R

- 3. Peak rate of customs duty has been reduced to 10%. Customs duty on ITA-1 items (217 items) has been abolished from 1.3.2005. All goods required in the manufacture of ITA-1 items have been exempted from customs duty subject to Actual user condition. Customs Duty on specified raw materials/inputs used for manufacture of electronic components or optical fibres / cables is 0%. Customs duty on specified capital goods used for manufacture of electronic goods is 0%.
- Excise duty on computers is 12%. Microprocessors, Hard Disc Drives, Floppy Disc Drives, CD ROM Drives, DVD Drives/DVD Writers, Flash Memory and Combo-Drives have been exempted from excise duty.
- 5. Export Promotion Capital Goods scheme (EPCG) allows import of capital goods on payment of 5% customs duty. The export obligation under EPCG Scheme can also be fulfilled by the supply of Information Technology Agreement (ITA-1) items to the DTA provided the realization is in free foreign exchange.
- 6. Supplies of Information Technology Agreement (ITA-1) items and notified zero duty telecom/ electronic items in the Domestic Tariff Area (DTA) by Electronics Hardware Technology Park (EHTP)/Export Oriented Unit (EOU) units are counted for the purpose of fulfillment of positive Net Foreign Exchange Earnings (NFE).
- Special Economic Zones (SEZs) are being set up to enable hassle free manufacturing and trading for export purposes. Sales from Domestic Tariff Area (DTA) to SEZs are being treated

as physical export. This entitles domestic suppliers to Drawback/DEPB benefits, CST exemption and Service Tax exemption. 100% Income Tax exemption on export profits available to SEZ units for 5 years, 50% for next 5 years and 50% of ploughed back profits for 5 years thereafter.

- Second hand capital goods are freely importable.
- EOU/EHTP units are eligible for Income Tax exemption on export profits, upto 2009-10, in terms of Sections 10A and 10B of the Income Tax Act.
- 10. Weighted deduction of 150% of expenditure incurred on in house R and D in case of a company engaged in the business of electronic equipment, computers and telecommunication equipment is available under clause (1) of subsection (2AB) of Section 35 of the Income Tax Act.

### Complaint against Supply of Coal

3238. SHRI BASU DEB ACHARIA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has received specific complaint about supply of more coal than existing capacity of washery to M/s. Aryan Coal Beneficiation Limited Dipika (ACBL) by South Eastern Coal Limited;
  - (b) if so, the details thereof;
- (c) whether the Government has conducted any enquiry in this regard; and
- (d) if so, the outcome thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) and (b) Some

complaints have been received regarding supply of more coal than existing capacity of washery to M/s. Arvan Coal Beneficiation Pvt. Ltd., Dipika by South Eastern Coalfields Ltd. (SECL), During 2005-06, 8.91 Million tonnes of raw coal was supplied by South-Eastern Coalfield Ltd. (SECL) to Ms. Arvan Coal Beneficiation Ltd., who has been designated as agent by the respective linked consumers of SECL. As per rules, raw coal was supplied by SECL to the above mentioned agent only after receipt of due payment from consumer. The Standing Linkage Committee (Short Term) for Power and Cement makes quarterly allocation of raw coal to the linked consumers, keeping in view the inputs provided by the coal companies, Railways and Nodal Ministries. The quarterly allocation relating to SECL indicates only raw coal to be supplied by the Coal company to the consumers and their modes of transportation based on request of the consumers.

(c) and (d) A committee was constituted by Coal India Ltd. to assess the capacity (Mty) of Dipika washery of Ws. Aryan Coal Beneficiation Ltd. taking into consideration (i) the system capacity in terms of throughput per hour (ii) permissible hours of operation per year (iii) matching infrastructure as available at present for transportation of raw coal, washed coal and reject. The Committee has since submitted an interim report and based on the recommendations of the report of the Committee, action is being taken. The said Committee has reported that Ws. Aryan Coal Beneficiation has the capacity to wash 9 million tonnes of raw coal.

#### Capitation Fee in Dental Colleges

3239. SHRI FRANCIS FANTHOME: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Dental Council of India proposes to instruct all the Dental Colleges to stop charging capitation fee from students from the ensuing academic session;
  - (b) if so, the details thereof; and

the steps taken by the Government to ensure that the menace of capitation fee in Dental Colleges is eliminated?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The Hon'ble Supreme Court in its judgement dated 14.8.2003 in the case of Islamic Academy of Education Vs. State of Karnataka and Others and Judgement dated 12.8.2005 in the case of P.A. inamder and Ors. Vs. State of Maharashtra and Ors. had with a view to check capitation fee and profiteering in institutions had given directions to the State Governments to constitute Fee Structuring Committees as per the scheme evolved by the Hon'ble Court. The fees so fixed by such Committees are to be charged from the students by the colleges for the period as may be fixed by the Committees from time to time.

#### Indo-Maidives Agreement

3240. SHRI KINJARAPU YERRANNAIDU: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- whether there is any bilateral agreement between India and Maldives to increase co-operation in the fields of drug trafficking, security, disaster management etc.: and
  - (b) if so: the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) No. Sir.

(b) Does not arise.

[Translation]

## **Appointment of Direct Selling Agents** by BSNL

3241, SHRI HANSRAJ G. AHIR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- whether the Bharat Sanchar Nigam Limited (a) (BSNL) has decided to appoint Direct Selling Agents in: order to provide better services to consumers through retail outlets:
- if so, whether applications have been invited for (b) appointing agents: and
- if so, the terms and conditions laid down therefor and facilities likely to be provided to agents?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Yes, Sir.

- Yes. Sir. (b)
- The terms and conditions for Direct Selling (c) Agent (DSA) have been laid down in the Sales and Distribution policy of BSNL. Salient aspects of the terms and conditions are as follows:-
  - Heads of Secondary Switching Areas (SSAs) (i) shall be the appointing authority for DSAs.
  - (ii) Minimum Qualification for Direct Selling Agents is 10th standard.
  - (iii) Period of appointment is two years.
  - (iv) DSA is to cater to door-to-door marketing of BSNL landline and mobile services.
  - Retired BSNL employees/spouses are éligible (v) to work as Direct Selling Agents.
  - (vi) There is no limit on the number of DSAs to be appoint in this category.
  - (iiv) DSAs are eligible for commission as laid down in the Sales and Distribution Policy.

## **Medical Facility to Senior Citizens**

3242 SHRI RAJNARAYAN BUDHOLIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state .

- (a) whether the Government has formulated a scheme to set up a separate medical wing for the elderly people in the Government hospital:
  - (b) if so, the details thereof; and
- (c) the number of elderly persons benefited by the said medical wing in Delhi during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) There is no scheme to set up a separate medical wing for the elderly people, however, exclusive O.P.Ds. for Geriatric patients have started functioning in Safdarjung Hospital, LHMC and Associated Hospitals and All India Institute of Medical Sciences, New Delhi by utilizing existing infrastructure. Apart from it there is separate queue for Senior citizens on all counters including Reception. Cash Counter, Clinical Investigation Counter and Pharmacy.

#### Crime in Government Hospitals

3243. SHRI KASHIRAM RANA : SHRI JIVABHAI A. PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the number of crimes reportedly committed in Government hospitals during each of the last three years;
- (b) the remedial steps taken by the Government in this regard; and
  - (c) the extent of success achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) The details of the crimes reported in the Central Government Hospitals are as under:-

Hospital	2004	2005	2006
S.J. Hospital	05	01	01

(b) and (c) The security arrangements have been strengthened by redeployment of existing security personnel. As such the rate of crime in the hospitals has been reported to be reduced.

(English)

#### **Development of Indian Ports**

3244. SHRI G. KARUNAKARA REDDY: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGH-WAYS be pleased to state:

- (a) whether India lags far behind in the development of ports and in providing them with basic facilities of international standard as compared to that of China and East Asia:
- (b) if so, the comparative details thereof and the reasons therefor:
- (c) whether the waiting period of ships is twice as compared to that of the said countries; and
- (d) if so, the details of the efforts made by the Government for the development of Indian ports?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (d) It is the Government's endeavour to continuously improve the facilities available in the Indian ports, keeping in view the need to improve their efficiency, productivity, quality of service and their competitiveness. The Department of Shipping has formulated the National Maritime Development Programme in December, 2005 under which a total of 387 projects pertaining to Major Ports, Shipping and Inland Water Transport Sectors, involving an estimated investment of Rs.1.00.339 crores have been identified to be taken up for implementation, over a defined period. Out of this, a total of 276 projects involving estimated investment of Rs. 55,804 crores pertain to the Major Ports. The projects in the Major Ports, to be taken up for implementation over a period upto 2011-12, cover the entire range of activities including construction/reconstitutes India

tion of berths, deepening of channels, upgradation/ (a) modernization of cargo handling equipment, improvement in rail and road connectivity and other associated activities. While the objective is to upgrade the facilities and services to levels which are globally comparable, in the absence of any authoritative and/or universally accepted system of any prior notice: benchmarking, it may not be appropriate to draw definitive conclusions about the level of development and the

APRIL 26, 2007

#### Caste Panchavats in Rural Areas

operational standards in Indian ports vis-à-vis ports outside

3245 SHRI G.M. SIDDESWARA · Will the Minister of PANCHAYATI RAJ be pleased to state :

- whether many caste Panchayats are functioning (a) the rural areas in the country:
  - if so, the details thereof: (b)
- whether some members of elected Panchavats (c) are also active in these caste Panchavats:
  - if so, the details thereof; and (d)
- (e) the action taken by the Government in this regard?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) to (e) The Ministry of Panchayati Rai does not recognize any Panchayat which is not based on Part IX of the Constitution of India. It is for State Governments to deal with the menace of caste panchayats in their respective jurisdiction.

#### Restriction on Internet Service Providers

3246. SHRI KISHANBHAI V. PATEL: SHRI SUGRIB SINGH:

Will the Minister of COMMUNICATIONS AND INFOR-MATION TECHNOLOGY be pleased to state :

- whether internet service providers provide connectivity to non-registered call centres and BPO centres as reported in 'Dainik Jagaran' dated March 4, 2007:
- if so whether the Government has recently put some restrictions on the internet service providers without
  - if so, the reasons therefor: (c)
- the number of call centres/BPO centres affected (d) by such restrictions and the number of persons who became unemployed as a result thereof; and
- the steps taken to protect the interest of such employees in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD); (a) to (c) It has been reported that illegal gray market operations have been operating in garb of call centres / OSPs. Such gray market operators obtained telecom resources from authorized telecom service providers including Internet Service Providers (ISPs). In order to curb such gray market operations. Government issued directions to ISPs to provide internet connectivity only to registered call centres/OSPs for their operations.

- The directions given to ISPs are meant only for unauthorised call centres/BOP centres and the details regarding number of such centers and their employees are not compiled in the Department.
- It is the endeavour of the Government to provide registration to call centres as and when they apply.

#### [Translation]

## Research and Development Work on Yoga

3247. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government has reviewed the schemes promoting research and developmental works in Yoga in the country;
- (b) if so, the details thereof, scheme-wise and State-wise:
- (c) whether the Non-Governmental Organisations are getting grant from the Government for this purpose;
  - (d) if so, the details thereof. State-wise:
- (e) whether some NGOs are found misusing the fund: and
  - (f) if so, the action taken against such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes. The Central Council for Research in Yoga and Naturopathy, New Delhi reviews its grants-in-aid projects every year by conducting Work Review Meetings wherein the Grants recipients are required to come and present reports regarding the work done and funds utilized. Apart from above these institutions are inspected annually by team of experts deputed by the Council to ensure that the grants-in-aid given is utilized for the purpose for which it is given and the work done is satisfactory. The last annual Work Review Meeting was held from 20th to 22nd September, 2006. The list of schemes reviewed, State-wise and Scheme-wise, are given in the enclosed Statement-I.

- (c) and (d) Yes. The list of the Non-Governmental Organizations getting grant from the Council, state-wise, are enclosed as Statement-II.
- (e) No such report has been received as reported by the Central Council for Research in Yoga and Naturopathy.
- (f) It is the responsibility of the Council to effectively monitor the utilization of the grants and take action if any instance of misutilization comes to their notice.

#### Statement-J

to Questions

Annual Work Review Meeting held on 20.9.2006 State-wise list of Research Projects by CCRYN

S.No.	Name of the Institute
1	2

- Dr. Vinod Kochupittai
   Instt. Rotary Cancer Hospital,
   AIIMS. New Delhi
- Dr. K.K. Deepak,
   Department of Physiology,
   AIIMS. New Delhi
- Dr. (Mrs.) Krishna Dalal,
   Department of Biophysics,
   AllMS. New Delhi
- Dr. Smita N. Deshpande Department of Psychiatry,
   Dr. R.M.L. Hospital,
   New Delhi
- Dr. Ratna Sharma
   Department of Physiology,
   AllMS, New Delhi

#### Karnataka

- Dr. T.N. Sathyaprabha
   Deptt. of Neurophysiology,
   NIMHANS, Bangalore
- Dr. H.R. Nagendra
   Swami Vivekananda Yoga Anusandhana Samstha,
   No. 19, Eknath Bhavan, Gavipuram Circle,
   KG Nagar, Bangalore
- 8. Dr. Bindu Kutty,
  Department of Neuro-Physiology, NiMHANS,
  Bangalore

.....

Kerala

Written Answers

 Dr. Jayaraus K.
 Head of Holistic Medicine and Stress Research Unit, Deptt. of Medicine,
 Govt. Medical College,

Thiruvananthapuram, Kerala

#### **Pondicherry**

Dr. Gitanjali,
 Deptt. of Pharmacology,
 JIPMER. Pondicherry

#### Tamil Nadu

Dr. N. Chandrashekharan,
 Krishnamacharya Yoga Mandiram,
 No. 16, Fourth Cross Street,
 Ramakrishna Nagar, Chennai

#### Uttar Pradesh

Dr. Ravinder Porwal,
 Shri Nath Naturopathy and Yoga Centre,
 Bhagwat Das Ghat Road, Kanpur

### West Bengal

 Dr. Debasis Bakshi,
 Indian Research Institute for Integrated Medicine (IRIIM),
 IRIIM Bhawan, Mourigram, Station Para,
 P.O. Unsani, Distt. Howrah-711 302, West Bengal

List of Treatment-cum-Propogation-Centres
Reviewed on 21.9.2006

S.No.	Name and A	Address of	the	Institutes
1		2		

#### ANDHRA PRADESH

1. Managing Trustee,

.

Institute of Nature Cure, Plot No. 307 Road No. 10C MLA and MPs Colony Gayatri hills Jubilee Hills Hyderabad-500033 (A.P.) Ph. 040-23552402, 23546468

Dr. K. Satyanarayana,
 Secretary,
 A.P. Yogadhyana Parishad Nature Cure Hospital,
 Dharamkaran Road, Begumpet, Amerpet,
 Hyderabad-500016 (A.P.)
 Ph. (91-040) 23731786

2

Dr. Kiran Khend,
 Chief Medical Officer,
 Swami Vivekananda Holistic Health Care and
 Research Centre,
 "Taranath Ashram", Mantralayam Road Station,
 Tungabhadra-518397 (A.P.)
 Ph. (08512) 259845/6

#### ASSAM

- Dr. Raj Kumar Singh, Secretary,
   Guwahati Centre for Naturopathy and Yoga Ajanta Path, Bye-Lane, No. 3
   H. No. 17 Survey Beltolla, Guwahati-28 (Assam)
- Dr. Bolin Hazarika,
   General Secretary,
   North Eastern Nature Cure and Yoga Centre,
   Hengrabari, Forest Gate Namghar Path,
   Guwahati-781036 (Assam)
   Ph. (0361) 2267945, 5543725, 55434717

## CHHATTISGARH

The Secretary,
 Shri Labdhi-Vikram-Raj-Aarogyadham Sansthan,
 Paras Nagar, Post Officer-Nagpura
 Dist.-Durg 491001. (Chhattisgarh)
 Ph. 0788-2411101. 2411633

1

to Ouestions

2

#### **GUJARAT**

7 Dr. R. Venkateswar Rec.

Chief Medical Officer.

Vitthalbhai Ambalal Munshi Nature Cure Centre.

P.O. Box. No. : 16

Lambhvel-Bakrol Road, Vallabhvidvanagar

Dist.: Anand - 388120 (Guiarat)

#### HARYANA

Dr. Manay M. R

Chief Medical Officer.

Harvana Prakartik Chikitsalva.

Meham Road Bhiwani-127021 (Haryana)

Ph. 01664-242660

#### JAMMU AND KASHMIR

9. Dr. Tashi Stobgais,

Mahabodhi Karuan Charitable Hospital.

P.O. Box. No. 22. Devachan, Leh Ladakh-194101

J and K (India)

Ph. 91-1982-44025/44155

#### **KARNATAKA**

10. General Secretary,

Basava Institute of Naturopathy and Yogic

Sciences.

181/2 K.M. Bangalore-Mysore Road, Basavashram,

Near Kengeri, Bangalore-560060

Ph. 080-22265505, 22259400

11. The Secretary,

Sri Shakthi Association,

Guttur Colony Harihar-577601

Dist. Davanagere (Karnataka)

Ph. 91-8192-240003, 240004

12. Dr. Jitesh P.

Secretary.

Nisarga Trust (R) Sirsi Nature Cure, Yoga,

2

Acupuncture and Physiotherapy Hospital,

Nadig Galli, Sirsi-281401 (N.K.)

Ph. 08384-2426578

13. The Chairman

Prakruthi Aroqva Dhama.

Sri Atmalingeswara Kshetra,

Hanumanthanagara, Maddur Taluk,

Dist. Mandya - 571422 (Kamataka)

Ph. 08232-245595, 235006, 245596

14. Dr. Rama Murhy.

Shri J.G. Co-operative Hospital Co-operative Hospi-

tal Society's

Smt. Parvati Basavarai Booplapur Naturopathy and

Yoga Centre.

Ghataprabha-591321 Tq: Gokak Dist.: Belgaum,

(Kamataka)

Ph. 08322-286987, 286933

15. Dr. Satish M. Hombali.

The Rural Medical Service Society,

K.H. Patil Institute of Naturopathy and Yogic

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#### **KERALA**

16. Dr. K.R. Jaya Kumar,

Chief Medical Officer, (NC)

Govt. Nature Cure Hospital,

Verkala, Thiruvananthapuram-695141 (Kerala)

#### **MAHARASHTRA**

17. Dr. R.V. Nisal.

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Nisargopchar Gramsudhar Trust,

Nisargoopchar Ashram

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1

Written Answers

18. Dr. Uday Chotai

Director.

Just for Health

Holistic Health and Nature Cure Awareness Centre, Kapol Sanatorium, Plot No. 9/10, L.M.D.V.R.T. Mody and Putlibai Trust, Amervadi, Behind Hotal Dream Land Mumbai, Pune Road,

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Lonavala-410401 (Maharashtra) Ph. 02114-275745, 274945

111. 02114-275745, 2146

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 Institute for Nature Cure and Yogic Sciences,
 Pune-Nasik Road, Bhojpur-Bosari,

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20. Shri S.J. Sarode,

President,

Sharda Mahila Vikas Bahuddeshiya Sanstha, Chankya, Appt. Opp. M.J. College, Jalgaon-425002, (Maharashtra) Ph. 0257-3091435. 2217503

21. Dr. Shashi Patil.

Shivambu Yoga and Naturopathy Hospital, 13, Sane Guruji Vashinaka Road, Kothapur-416012, (Maharashtra) Ph. 0231-2321565, 2321766

### MANIPUR

22. Shri Radha Mohan Das.

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Iskcon Nature Cure Hospital and Yogic Ashram,

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Imphal-795004 (Manipur)

Ph. 0385-2414032

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 Manipur Prakritik Chikitsa Samiti,
 Kongpal Porompat Kshetri Leikai,
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 Dr. K. Basanta Singh, Secretary,
 Nature Cure and Yoga Hospital,
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#### **MADHYA PRADESH**

Dr. A.K. Vishwa Karma,
 Maihar Cement Seva Trust Yoga and Naturopathy
 Centre,
 P.O. Sarlanagar - 485772 Dist. Satna (MP)
 Ph. 07674-277350

Shri Kailash Gupta,
 Trustee,
 Jai Narayan Arogya Dham,
 Narmada Road,
 Jabalpur-482001, MP.

#### TAMIL NADU

Dr. Asana Andiappan,
 Asana Andiappan College of Yoga and Research
 Centre,
 No. 16-21st, Main Road, Anna Nagar,
 West Chennai-600040 (Tamil Nadu)
 Ph. 044-26183709

#### UTTAR PRADESH

28. Dr. Prachl Dixit,
President,
G.P. Dixit Yoga and Naturopathy Hospital,
4/153, Near Murli Manchar Mandir,
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#### WEST BENGAL

29. The Senretary,

Nature Cure and Yoga Research Institute, Konchoki, D.H. Road, P.O.-Bishnupur, Dist. 24 Parganas (S) - 743053 (West Bengal) Ph. 2453-3880/3881

List of Grantee Institution for the year 2005-06

#### (A) Patient Care Centre (10 Bedded)

S.No.	Name of the	Institution
1	2	

#### ANDHRA PRADESH

- Red Cross Institute of Yoga and Naturopathy, Hyderabad
- 2. Mother India Social Service Organization, Vetapalem
- Shri Laxmi Narashimha Swami Nature Cure Hospital, Nalgonda
- Pathanjali Yoga Research and Training College, Nature Cure Hospital, Warangal
- Vegiraju Krishnam Raju Prakruthi Ashram,
   Bhimayaram, Godawari Distt.

#### **HARYANA**

6. Laxmi Yoga Prakirtik Chikitsa Kendra, Rohtak

#### KARNATAKA

7. Nisarga Chikitsa Saniti, Bengeri, Hubli

#### KERALA

8. Mahatma Nature Cure Centre, Kannur

1 2

#### **MAHARASHTRA**

9. Health-Naturally R and D Institute, Mumbai

#### MANIPUR

- Public Yoga and Nature Cure Home, Kakching, Manipur
- Lisham Jaubshing Memorial Nature Cure Hospital, Imphal East, Manipur
- The Thamchet Memorial Nature Cure and Yoga Hospital, Imphal East, Manipur
- Manipur Nature Cure Hospital and Academy of Nature Cure and Yoga Trust, Thoubal District

#### **RAJASTHAN**

14. Swasthya Sadhana Kendra, Jodhpur

#### TAMIL NADU

- 15. Universal Good Life Ashram, Tirunelveli
- 16. Dhyan Research Institute, Chennai

### **UTTARANCHAL**

 Vaidic Ashram Gurukul Mahavidyalaya Kanvashram, Kotdwar.

#### (B) Patient Care Centre (5 Bedded)

S.No.	Name of	the	Institution
1		2	

#### **HARYANA**

 Maharshi Dayanad Prakritik Chikitsalaya and Yoga Prashikshan Kendra, Kaithal North Tripura

## UTTAR PRADESH

Panch Tatwa Sevashram Yoga and Nature Cure 7. Centre, Etah

#### WEST BENGAL

Sri Aurobindo Ansuilan Society, Birbhurn 8.

## State-wise List of on Going Research Projects at NGOS

S.No.	Name of the Institute
1	2

#### Karnataka

- ALN Rao Ayurvedic Medical College, Koppa. Kamataka
- Vivekananda Yoga Rsearch Foundation, Gavipuram Circle, KG Nagar, Bangalore

List of NGOs Getting Grants-In-Aid for Treatment-Cum-Propogation-Centres from CCRYN

S.No.	Name	and	Address	of	the	Institute
1			2			

### Andhra Pradesh

- 1. Managing Trustee. Institute of Nature Cure. Plot No. 307 Road No. 10C MLA and MPs Colony Gayatri hills Jubilee Hills Hyderabad-500033 (A.P.) Ph. 040-23552402, 23546468
- 2. Dr. Kiran Khend. Chief Medical Officer. Swami Vivekananda Holistic Health Care and Research Centre. "Taranath Ashram", Mantralayam Road Station, Tungabhadra-518397 (A.P.) Ph. (08512) 259845/8

1 2 1

#### Assam

Written Answers

Dr. Raj Kumar Singh,
 Secretary,
 Guwahati Centre for Naturopathy and Yoga
 Ajanta Path, Bye-Lane, No-3
 H.No.17 survey Beltolla,
 Guwahati-28 (Assam)

Dr. Bolin Hazarika,
 General Secretary,
 North Eastern Nature Cure and Yoga Centre,
 Hengrabari, Forest Gate Namghar Path,
 Guwahati-781036 (Assam)
 Ph. (0361) 2267945, 5543725, 55434717

## Chandigarh

The Secretary,
 Shri Labdhi-Vikram-Raj-Aarogyadham Sansthan,
 Paras Nagar, Post Office-Nagpura
 Dist-Durg 491001. (Chhattisgarh)
 Ph. 0788-2411101. 2411633

## Gujerat

Dr. B. Venkateswar Rao
 Chief Medical Officer,
 Vitthalbhai Ambalal Munshi Nature Cure
 Centre,
 P.O. Box. No. 16
 Lambhvel-Bakrol Road, Vallabhvidyanagar,
 Dist: Anand-388120 (Gujarat)

## Haryana

7. Dr. Manav M.

Chief Medical Officer,
Haryana Prakartik Chikitsalya,
Meham Road Bhiwani-127021 (Haryana)
Ph. 01664-242660

## Jammu and Kashmir

Dr. Tashi Stobgais,
 Mahabodhi Karuna Charitable Hospital.
 P.O. Box. No. 22, Devachan, Leh Ladakh- 194101
 J and K (India)
 Ph. 91-1982-44025/44155

2

#### Karnataka

General Secretary,
 Basava Institute of Naturopathy and Yogic Sciences,
 18½ K.M. Bangalore-Mysore Road, Basavashram,
 Near Kengeri, Bangalore-560060
 Ph. 080-22265505, 22259400

The Secretary,
 Sri Shakthi Association,
 Guttur Colony Harihar-577601
 Dist. Davanagere (Karnataka)
 Ph. 91-8192-240003, 240004

Dr. Jitesh P.
 Secretary,
 Nisarga Trust (R) Sirsi Nature Cure, Yoga,
 Acupuncture and Physiotherapy Hospital,
 Nadig Galli, Sirsi-281401 (N.K.)
 Ph. 08384-2426578

The Chairman
 Prakruthi Arogya Dhama,
 Sri Atmalingeshwara Kshetra,
 Hanumanthanagara, Maddur Taluk,
 Dist. Mandya-571422 (Kamataka)
 Ph. 08232-245595, 235006, 245596

Dr. Rama Murthy, Shri J.G. Co-operative Hospital Society's Smt. Parvati Basavaraj Booplapur Naturopathy and Yoga Centre, Ghataprabha-591321 Tq: Gokak Dist: Belgaum, (Kamataka) Ph: 08322-286987, 286933 1 2 1

Dr. Satish. M. Hombali
 The Rural Medical Service Society,
 K.H. Patil Institute of Naturopathy and Yogic Sciences,
 Post Hulkoti-581205 Dist. Gadag (Karnataka)

#### Maharashtra

Dr. R.V. Nisal,
 Programme Director,
 Nisargopchar Gramsudhar Trust,
 Nisargopchar Ashram
 Uruli Kanchan, Dist-Pune 412202
 (Maharashtra)
 Ph. 020-26926298, 26926230

16. Dr. Uday Chotai,
Director,
Just for Health
Holistic Health and Nature Cure Awareness
Centre,
Kapol Sanatorium, Plot No. 9/10, L.M.D.V.R.T.
Mody and Puntibai Trust, Amervadi, Behind Hotel
Dream Land
Mumbai, Pune Road
Lonavala-410401 (Maharashtra)

17. Dr. Jitender Arya,
Doctor Incharge,
Institute for Nature Cure and Yogic Sciences,
Pune-Nasik Road, Bhojapur-Bosari,
Pune 411039 (Maharashtra)
Ph. 020-27122770, 27127033

Ph. 02114-275745, 274945

18. Shri S.J. Sarode,
President,
Sharda Mahila Vikas Bahuddeshiya Sanstha,
Chankya, Appt. Opp. M.J. College,
Jalgaon-425002, (Maharashtra)
Ph. 0257-3091435, 2217503

Dr. Shashi Patil,
 Shivambu Yoga and Naturopathy Hospital,
 13, Sane Guruji Vashinaka Road,
 Kaolhapur-416012, (Maharashtra)
 Ph. 0231-2321565, 2321766

2

#### Manipur

Shri Radha Mahon Das,
 Secretary,
 Iskcon Nature Cure Hospital and Yogic Ashram,
 Langol Foothil, Lamphelpat,
 Imphal-795004 (Manipur)
 Ph. 0385-2414032

Dr. Ksh. Kala Singh,
 Nature Cure and Yoga Research Hospital,
 Manipur Prakirtik Chikitsa Samiti,
 Kongpal Porompat Kshetri Leikai,
 Imphal East Dist. (Manipur)
 Ph. 0385-2230392

Dr. K. Basanta Singh,
 Secretary,
 Nature Cure and Yoga Hospital,
 Kangba Kshetri Leikai-795001, Manipur,
 Mob. 09436039525, Ph. 0385-2443436

## Madhya Pradesh

Dr. A.K. Vishwa Karma,
 Maihar Cement Seva Trust Yoga and Naturopathy
 Centre,
 P.O. Sarlanagar-485772 Dist. Satna (MP)
 Ph. 07674-277350

Shri Kailash Gupta,
 Trustee,
 Jai Narayan Arogya Dham,
 Narmada Road,
 Jabalpur-482001, MP.

(A.P.)

2 2 1 Tamii Nadu 30. The Trustee. Shanti Nature Crue Hospital. 25 Dr. Asana Andiappan. 16-2-742/F/4. Andhra Bank Colony. Asana Andiappan College of Yoga and Research Dilsukhanagar, Hvderabad-36, (AP) 31 Dr. Sistla Lakshminarayana, No. 16-21st, Main Road, Anna Nagar, Managing Trustee. West Chennai-600040 (Tamil Nadu) Nature Cure Hospital, Ph 044-26183709 15-15-43/A. Beach Road, Budhavarapu Gardens, Maharanipeta (P.O.), Visakhapatnam-530002 Litter Predesh (AP) 26. Dr. Prachi Dixit. 32 Dr. T. Amarender Rao. President Medical Officer. G.P. Dixit Yoga and Naturopathy Hospital, Nature Cure Health Centre. 4/153. Near Murli Manohar Mandir. Laxminagar, Peddapally Road, Bommakal, Balugani, Agra (UP) Karimnagar-505002 (AP) Ph. 2365452, 2262428, 2363346 Bihar West Bengal 33. Parakritik Arogyashram. 27. The Secretary. Prakritik Nikuni, Rajoir. Nature Cure and Yoga Research Institute, Nalanda-803116. Bihar Konchoki, D.H. Road, P.O.-Bishnupur, Himachal Pradesh Dist. 24 Parganas (S) - 743053 (West Bengal) 34 The Chief Executive Officer. Ph. 2453-3880/3881 "Kayakaloa"Himalayan Research Institute for Yoga and Naturopathy. Proposal passed in 18th SFC (New Proposals) Holta Palamour, Dist. Kangra (HP) Pin-176062 Andhra Pradesh Kerala Shri Vinay. R. Sabbo, 28. 35. Dr. Philip Neri. Managing Trustee, Bethany Nature Cure and Yoga Centre, Kasturba Nature Cure & Yoga Institute; Nalanchira, Trivandrum-695015, Kerala S.V.P.N.P.A., Shivarampally, Hyderabad-500052 Rajasthan The Chairman. Dr. Aklvya Vohra, 29. 36. The Guntur Mahatma Gandhi Prakruthi Director. Navneet Chikitsa Anusandhan Trust, Yoga Arogya Sevashram, D.No. 11-1-11/7, Gorabtia (PO), Guntur (D.T.) Navneet Prakritik Yog Chikitsa Dham,

Bassi-303302, Jaipur (Raj.)

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#### Uttranchal

37. Dr. Chandra Shekhar Sharma, Chief Medical Officer, Parmarth Nature Cure and Yoga Centre, Parmarth Niketan, Swaroashram. Rishikesh-249304

#### Andhra Pradesh

- Dr. N. Dinesh Raj,
   Red Cross Institute of Yoga and Naturopathy,
   L.V. Prasad Marg, Jubillee Hills,
   Hyderabad-500033 (AP)
- Dr. V.L. Kamala Devi,
   Vegiraju Krishnam Raju Prakruthi Ashram,
   Door No. 9-3-3, Vidya Bhavan's Public School Road,
   19th Ward, Bhimavaram, West
   Godawari Dist Pin-534201 (AP)
- 40. Dr. Virnala Reddy,
   Sri Laxmi Narasimha Swami Nature Cure Hospital,
   H.No. 6-2-208/1 Post and Mandal Bibinagar,
   Dist. Nalgonda, Pin-508126 (AP)

#### Kerele

Dr. S.K. Madhavan,
 President and Chief Physician,
 Mahatma Nature Cure Centre,
 Court Road, Post office Talipaamba, Kannur,
 Kerala

## Manipur

42. Dr. M. Akendrani Devi, Secretary, Public Yoga and Nature Cure Home, Kakching Chimnang Leikai, Kakching, Manipur 1 2

- 43. Dr. N. Sarojini Devi,
  Manipur Nature Cure and Yoga Hospital,
  Ngaikhong Khullen,
  Bishnupur District,
  Manipur
- 44. Dr. L. ibotomba Singh, The Thamchet Memorial Nature Cure and Yoga Hospital, Kongbas Ksehtri Keikai, Imphal East, Manipur
- 45. Swami Vedanand Saraswati Patanjal Yogvari Parisar, Maharishi Patanjal Path, Sanchi-Bhopal Road, Vidisha, M.P.

## List of grantee Institutions (10 Bed Scheme)

S.No.	Name	of	the	Institution
1			2	

#### Andhra Pradesh

 Dr. Ch. Sudarshan,
 Pathanjali Yoga Research and Training College Nature Cure Hospital,
 H.No. 2-5-876, Ubeddari, Opp. Post Office,
 Hanamkonda, Distt. Warangal,
 Andhra Pradesh

## Haryana

Secretary,
 Laxmi Yoga Prakirtik Chikitea Kender,
 30/347, Dev Colony,
 Rohtak, Haryana

1 2 Karnataka

3. Sri V.B. Mahishi
Secretary

Secretary,
Nisarya Chikitsa Samiti,
Bengeri, Hubli-580023
Karnataka
Ph. 0836-288244

## Manipur

Dr. L. Herachandra Singh
President
Lasham Jaubshing Memorial Nature Cure
Hospital,
Wangkhei Thambalkhong Lisham Leirak,
Imphal East-795001, Manipur,
Ph. 0385-2445530

## Raiasthan

Shri S.B. Maheshwari,
 Coordinator,
 Swasthya Sadhana Kendra,
 Kamala Nehru Nagar; Lal Pulia,
 Cghoupsani Road, Jodhpur-342009 Rajasthan,
 Ph. 0291-2750474

## Tamilnadu

7.

Dr. R. Nalvazhvu
 Universal Good Life Ashram,
 Post Office Sivasailam,

8.

9.

10

11.

12.

- Dr. Mohammed Rafiq,
   M.S. Charitable Trust of Health Services,
   Tonse (West) Post Hoode, Udupi
   Takuk and Dist. Karnataka
- Dr. Rajesh Padekal,
   Pranava Yoga and Naturopathy Centre,
   Near Mahakali Temple, Ujjodi, Pumpwell,
   Mangalore-575002, Karnataka

## Manipur

Dr. A. Ibotombi Singh,
 Secretary,
 Nature Cure and Yoga Health Centre,
 Wangoo Ahallup, PO Moirang,
 Bishnupur Dist. Manipur-795133

<del></del>		<del></del>
1	2	

#### Maharashtra

16. The Secretary,

S.P. Sanstha's Department of Naturopathy and Yoga

Sangammer College.

Sangammer at Post-Sangammer,

Ph. Sangammer Pin-422605 Dist. Abednagar (M.S.)

17. Dr. Lokesh Gabbane.

Director.

Nisargoochar and Yoga Kendra.

C/o Mahure Niwas, Near Samarth High School Ground.

Samarth Nagar, P.O. = Tah, Lakhani.

Distt. Bhandara-441904 (M.S.)

#### Utter Predesh

18. Shri A.M. Moitra.

Director Cum Secretary.

Balhakam Satisavitri Naturopathy Hospital and

Research Centre.

Village-Amilya, Post-Dandopur,

Rewa Road, Allahabad (U.P.)

#### **West Bengal**

19. Shri Subrata Mukherjee,

Director,

Shivananda Math and Yogashram Sangha,

Shivananda Yogic Hospital, No. 3 Waterpump

House.

Nazarganj, Jugiutala, P.O. and Dist.

Paschim Midnapore (W.B.)

20. The Secretary,

Greenwoods Centre for Healthcare and

Rehabilitation.

Behind Nature Cure Hospital,

Pradhan Nagar, Siliguri, Darjeeling, Pin-734403

## List of Grantee Institutions (5 Bed Scheme)

S.No.	Name of	the	Institution
1		2	·

#### Harvana

1. Dr. Hari Ram

President.

Maharshi Dayanand Prakritik Chikitsalaya and

Yoga Prashikshan Kendra,

Ambala Road, Kaithal, Haryana,

Ph. 01746-222785, 9416654132

## Menipur

2. Dr. M. Lokendrajit Singh,

Health Development Organization,

IMRH and Manipur Nature Cure and Yoga

College Kakching, Khullen, Ningthou Liekai

Kakching,

Manipur-795103

#### Orises

3. Dr. Sedananda Dikshita

Chairman

Sarasvati, Yoga-Naturopathy Hospital and

Research Institute,

Sarasvati Vihara, Randia, Bhadrak,

Pin-756113 Orissa,

Ph. 067784-261690

## **Tripura**

4. Dr. Tanmayanand Brahmachari

President

Dhanajyoti Yoga and Natural Therapy

Society,

Vill, Rajarbag Bus Stand.

P.O. Radhakishorour.

Udaipur, South Tripura

Dr. Nripendra Debnath,
 Om Adesh Sreemat Pushkar Nathjee Yogashram,
 Yoga Training College and Hospital
 Kumarghat, P.O. Patiabari, Dist. North-Tripura-799120

Ph. 03821-223949

## Utter Pradesh

Dr. (Mrs.) Mithilesh Sharma,
 Secretary,
 Panch Tatwa Sevashram Yoga and Nature Cure Centre,

Manav Samaj Kalyan Samiti, 149, B-1, Shanti Nagar, Etah-207001 (Uttar Pradesh) Ph. 05742-233227

## West Bengal

Prof. Pankaj Ghosh,
 President,
 Sri Aurobindo Anusilan Society,
 Seharapara, P.O. Suri,
 Dist. Birbhum-731101, (West Bengal)
 Ph. 03462-255613, 255105

[English]

# Additional Inter-Connection Charges on e-Seva

3248.SHRI L. RAJAGOPAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Bharat Sanchar Nigam Limited has raised a demand for payment of additional inter-connection charges in addition to lease line cost on e-Seva, which is a public utility service of the Government of Andhra Pradesh:

- (b) if so, the details therefor;
- (c) whether the Union Government has received any request from the Government of Andhra Pradesh for waiving interconnectivity charges for e-governance applications for e-Seva and other Government projects;
  - (d) if so, the details thereof; and
- (e) the action taken by the Government on the request?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Sir, Bharat Sanchar Nigam Limited (BSNL) has raised bills to tune of Rs. 13 crores for Inter-connectivity charges for e-Seva Network.

- (b) BSNL has raised the bills since e-Seva is not a pure Government project but based on Public Private Partnership (PP) model. Therefore, inter-connection charges between networks of Govt. of Andhra Pradesh and Private Sector corporate cannot be waived off.
- (c) to (e) A communication has been received by the Government from Chief Minister of Andhra Pradesh requesting for waiver of interconnectivity charges for e-Governance applications in general and for e-Seva project in particular. The request has been examined by the Government and the same could not be agreed to.

## **Expansion of Capacity of Telephone Exchange**

3249.SHRI M. APPADURAI : SHRI HARIKEWAL PRASAD :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the existing capacity of telephone exchange in Thirunelvell district in Tamil Nadu has been expanded during 2006-07;
  - (b) if so, the details thereof; exchange-wise; and
- (c) the total expenditure incurred thereon during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Yes, Sir. Existing capacity of telephone exchanges in Tirunelveli district in Tamil Nadu Circle has been expanded by 1808 lines during 2006-07 (upto 28.2.2007).

## (b) The exchange-wise details are as under:-

	Name of	Type of	Expanded
No.	Exchange	Exchange	Capacity
1.	Melaseval	C-DOT RSU	128
2.	Cheranmahadevi	C-DOT RSU	128
3.	Valliyur	C-DOT MBM	128
4.	Ulagankulam	ANRAX	184
5.	Veeravanallur	C-DOT RSU	128
6.	Palayankottai	OCB Main	1000
<b>7.</b> .	Vernkatesapuram	ANRAX	40
8.	<b>Uthumalai</b>	C-DOT RSU	72
	Total		1808

(c) The total expenditure incurred for the expansion of above exchange in Tiruneiveli district during 2006-2007 (upto 28.2.2007) is Rs. 37,49,440 (Rupees Thirty Seven Lakhs forty Nine Thousand Four Hundred and Fourty Only).

#### **National Maternity Benefit Scheme**

3250.SHRI ASADUDDIN OWAISI :
SHRI C.K. CHANDRAPPAN :
SHRI SURAVARAM SUDHAKAR REDDY :
SHRI MANORANIAN BHAKTA :

With the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether financial assistance is provided under the National Maternity Benefit Scheme (NMBS) at the rate of Rs. 500 a birth to women who are 19 years or above;
  - (b) if so, the details thereof;
- (c) whether despite allocating the funds to the States, lakes of poor women in the rural areas have been denied the benefit:
  - (d) if so, the reasons thereof;
- (e) whether a large sum is lying unspent with the States under this scheme:
- (f) if so, whether there is no proper monitoring of the utilization of funds under this scheme:
- (g) whether keeping in view the tardy implementation of the scheme, the Supreme Court has pulled up the Center as well as the States in this regard; and
- (h) if so, the steps taken or being taken by the Union Government in consultation with the States for proper implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The National Maternity Benefit Scheme (NMBS) has ended in March, 2005. Instead, a new scheme called Janai Suraksha Yojana (JSY) has been introduced since April, 2005. Under the National Maternity Benefit Scheme, financial assistance at the rate of Rs. 500/- per pregnancy for the first two tive births used to be provided to women belonging to below poverty line (BPL) households and who had attained 19 years of age or above

(c) to (f) Due to poor implementation of the scheme by the States/Union Territories (UT), many States could not utilise the allocated fund. As a result, utilisation certificate amounting to Rs. 53.00 crores are pending from States/UTs. The matter is being vigorously followed up to obtain utilisation certificates. As the core responsibility of

implementation of National Maternity Benefit Scheme was with the States/UTs, they were advised to closely monitor the implementation. States were advised to nominate State and District level Nodal Officers for this purpose.

- (g) The Hon'ble Supreme Court while hearing the writ petition (Civil) regarding PUCL Versus Union of India and other, expressed concern over the low utilisation of funds by the State under NMBS.
- (h) Due to low utilisation of fund and also due to the fact, the scheme was not addressing the maternal health issues, holistically the scheme has been modified and a new scheme namely Janani Suraksha Yojana has been introduced for promoting safe motherhood. It has the objective of reducing maternal and neo-natal mortality by promoting institutional delivery among the poor pregnant women. Since, the introduction of Janani Suraksha Yojana, majority of the States have been reporting higher expenditure. Against approximately 5.7 lakhs beneficiaries reported in financial year 2005-06, around 21 lakh pregnant women have benefited from this scheme till December, 2006 in the current financial year.

## Setting up of Common Forum for Port Sector

3251.SHRI IQBAL AHMED SARADGI : Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the Government has suggested for setting up of a common forum or council to resolve the contentious issues of regulatory framework and tariff in the port sector;
  - (b) if so, the details thereof;
- (c) whether the proposed forum/council will have any representtion from the Government investors and the stakeholders in the sector;
  - (d) if so, the details thereof; and
- (e) the time by which final decision in this regard is likely to be taken?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (e) The Department of Shipping interacts regularly with representatives of the Government agencies concerned and other stakeholders in the Port Sector. It also plans to hold regular meetings with the stakeholders especially with a view to exploring ways and means for resolving issues arising out of the regulatory regime. The objective of the regular interactions is to get feedback from all stakeholders concerned and initiate appropriate corrective measures through policy interventions.

## Rail Over Bridges in Bihar

3252.SHRI RAGHUNATH JHA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether National Highways Authority of India (NHAI) has to construct eleven Rail Over Bridges (ROB) under National Highways Development Programme (NHDP) in Bihar on National Highways Nos. 4, 11A, 16, 54A, 33, 34, 32, 175, 47, 10A and 47;
  - (b) if so, the details thereof;
- (c) whether construction of these ROBs has started;
- (d) whether the Government proposes to take against the erring officials of NHAI for not completing these ROBs as per programme;
- (e) whether NHAI is required to sign MoUs with the State Government of Bihar regarding construction of nine ROBs at NH Nos. 31, 30, 67A, 47/48, 48A, 59, 53, 69, and 102:
- (f) if so, the time by which these MoUs will signed and ROBs are constructed as per programme; and
  - (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI

K.H. MUNIYAPPA): (a) to (d) The National Highways Nos. 4, 11A, 16, 54A, 33, 34, 32, 175, 47, 10A and 47 do not fall in the State of Bihar.

(e) to (g) No MOU is required to be signed by NHAI with Bihar Government for ROBs on National Highways mandated to NHAI.

## Implementation of IMNCI Scheme

3253 SHRI RAVI PRAKASH VERMA : SHRI ADHALRAO PATIL SHIVAJIRAO : SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government has implemented Integrated Management of Neonatal and Childhood illnesses (IMNCI) in some selected districts across the country;
  - (b) if so, the major highlights of the scheme;
- (c) the names of the States where this scheme is being implemented at present;
- (d) whether there is any proposal to implement this scheme throughout the country; and
- (e) if so, the time by when this scheme is likely to be implemented in all districts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (e) Yes, Sir. The Government has initiated implementation of Integrated Management of Neonatal and Childhood Illnesses (IMNCI) in some selected districts across the country. This Scheme provides a holistic management of the commonest cause of neonatal, infant and under five child deaths — infections in the first month of life (Neonates), pneumonia, diarrhea, measles, malaria and fever. There is also an important component of promotion of breastfeeding, complementary feeding from six months of age onwards and sustenance of good nutrition. It has three components viz. improving

skills of health workers, strengthening health systems and community participation. It involves training of about 4000 personnel per district and thus each district would take at least two years to be covered under IMNCI.

The states where this Scheme is being implemented are Andaman and Nicobar Islands, Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Mizoram, Nagaland, Orissa, Pondicherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh and West Bengal.

Under the Reproductive and Child Health (RCH) Programme which is being implemented under the National Rural Health Mission (NRHM), this scheme is to be implemented throughout the country in a phased manner. As per the RCH implementation plan, at least 125 districts of the country would implement the IMNCI by 2010.

[Translation]

#### NHDP Projects in Bihar

3254.SHRI KAILASH BAITHA:
SHRI CHANDRA DEV PRASAD RAIRHAR:

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) the details of the National Highways alongwith their length constructed/being constructed in Bihar under various Projects of NHAI;
- (b) the estimated cost and the expenditure incurred by the National Highways Authority of India (NHAI) under its Phase-I, Phase-II and Phase-III in Bihar during the last three years and the current year till date;
- (c) the present status of the construction of each of the National Highways; and
- (d) the funds allocated for NH-28-B Chhapawa-Betiah-Uttar Pradesh border during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF

vear 2006

to Questions

SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Four-laning of NHs in Bihar has been taken up under National Highways Development Project (NHDP)-Phase I and II is as under:-

NHDP Phase	National Highways (NH) No.	Length in km.
Golden Quadrilateral	2	206
East-West Corridor	28, 57, 31	513

The estimated cost for NHDP Phase-I, II and IIIA in Bihar is Rs. 2249.8 crore, Rs. 3768.28 crore and Rs. 615 crore respectively. The expenditure incurred on these projects during last three years till February, 2007 is Rs. 1216.50 crore. 94.5% length of National Highways on Golden Quadrilateral in Bihar has been completed but in East-West Corridor work has been taken up only recently. 98 km. length for Rs. 78.08 crore has been sanctioned on various NHs in Bihar for 2-laning works. Government of Bihar from its own funds has tendered work on NH-28-B from km. 1 to km. 30 and km. 31 to km. 64 for Rs. 11.60 crore.

[English]

#### Sexually Transmitted Diseases

3255.SHRI NAKUL DAS RAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there has been a steady increase in the sexually transmitted diseases in the North-Eastern States, especially Sikkim;
  - (b) if so, the details thereof; and
- (c) the steps taken by the Government to educate the people to check the spread of these killer diseases?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) As per reports received from State AIDS Control Societies of the North Eastern States, the

Year	No. of reprited STI cases from NE States
2004	24717
2005	32306
2006	26972

(c) National AIDS Control Programme provides financial support to STI clinics for procurement of drugs and training of personnel. Awareness programmes on prevention of STI are carried out by using various mass-media channels and interpersonal communication with emphasis on safe sex including condom.

## Migrant in Search of Jobs

3256.SHRI DALPAT SINGH PARSTE: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether there has been an increasing number of women migrating in search of jobs;
  - (b) if so, the details thereof;
- (c) the nature of the jobs in which migrants are engaged;
- (d) whether the International Labour Organizaton (ILO) has conducted any study in this regard:
  - (e) if so, the details thereof:
- (f) whether Indian software engineers and designers moving to the U.S. are a part of the brain drain from country to their origin;
  - (g) if so, the details thereof; and
- (h) the number of the Indian scientists and the engineers and the Ph.D graduates in the U.S.?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (e) As per the Report-VI. 2004 of the International Labour Organisation, the number of women emigrating for employment remains around 50% of such emigrants. The nature of jobs in which they are engaged mainly pertain to housemaids, garment workers, nurses, doctors and entertainers etc.

Written Answers

(f) to (h) As per information available most of the PIOs/ NRIs are engaged in the high-end professions as income of the Indian American Median Family is over US \$ 61000 against the National Median Income of US \$ 42000. With total population of Indian Americans being 2.3 million. nearly 61% of Indian Americans over the age of 25 years hold a bachelor decree or higher qualification. As per the estimates of the American Association of Physicians of Indian Origin (AAPI) and other organisations of Indian professionals, there are over 40000 Indian doctors and over 5 lakh technical experts of Indian origin working in USA. About 4.6% of the Indian Americans are Ph.D. holders.

# Exploration of Coal by Power Companies in Orissa

3257 SHRI JUAL ORAM: Will the PRIME MINISTER be pleased to state :

- whether the Mahanadi Coalfield Limited (MCL) (a) has permitted some power companies from Maharashtra and Guiarat to explore Coal in Orissa:
- if so, the details thereof and the reasons (b) therefor:
- the details of power companies which are (c) exploring coal in the State; and
- if details of terms and conditions in this (d) regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (d) The Machhakatta and Mahanadi coal block in Talcher coalfield of Orissa have been jointly allocated to two power companies of Maharashtra and Gujarat i.e. Maharashtra State Power Generation Corporation Ltd. (MSPGCL) and Guiarat State Electricity Corporation Ltd. (GSECL) for captive mining through Govt. dispensation route. These two companies have formed a Joint Venture Company Viz. Mahagui Colliery Limited having its Head Quarters at Prakashoad, Mumbai. Central Mine Planning and Design Institute Ltd. (CMPDI) is conducting detailed exploration in these blocks under the scheme of Detailed Drilling in Non-Cil. Blocks.

## Harbour Project Work at Colachel

3258 SHRI A.V. BELLARMIN: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- whether the Government has started taking initiative to invite bidders to taken up the contract of the proposed harbour project work at Colachel:
  - if so, the details thereof; (b)
- whether the tender would be invited (c) Internationally or indigenously; and
- whether the port will be on the basis of B.O.T. or solely by the Budgetary Provision of the Ministry?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (d) Under the Indian Ports Act, 1908, the Central Govt, is responsible for the development of Major Ports. The respective State Governments have overall jurisdiction on Non Major ports and are responsible for their development. At present Colachel is a Non-Major port in Tamil Nadu and is hence under the jurisdiction of State Government of Tamil Nadu. However, a request has been received from Government of Tamil Nadu for development of Colachel Port as a Major Port. Steps for preparation of a Techno-Economic Feasibility and Detailed Project Report as well as Environmental Impact Assessment Studies for the project have been undertaken.

[Translation]

# Shortage of Officers for Indian

3259.SHRI TUFANI SAROJ: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is a shortage of officers to man the Indian Flag Vessels:
  - (b) if so, the details thereof, port-wise:
- (c) the steps taken by the Government to reduce the shortage of officers:
- (d) the time by which the shortage would be filled up:
- (e) whether J. That Lal Port Trust has sought any permission from the Government to stop the loading and unloading work for a certain time period due to the shortage of captains;
  - (f) if so, the reaction of the Government thereto;
- (g) whether the captains of public sector ports are ioining the private sector ports;
  - (h) if so, the reasons therefor; and
- (i) the steps taken by the Government to check this trend and to improve the skill of Indian Crew?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (d) In view of the acute shortage of Indian officers, the Government is considering a proposal to allow foreign officers to work on Indian ships subject to certain conditions in consultation with the shipping industry. Ships are owned by Indian Shipping Companies and not ports. Therefore, it will not be possible to work out the port-wise shortage of officers.

(e) and (f) Jawaharlal Nehru Port Trust has not sought any permission from the Government to stop loading and unloading work for a certain period of time as no such stoppage has been envisaged.

(g) to (i) The emoluments and working conditions for the Pilots in Private Sector Ports are reported to be more attractive and hence, there is a trend for the pilots to leave the port service. The Major Ports therefore, manage their work by engaging pilots on contractual basis. Pay scales of officers of the Major Ports including pilots are revised periodically. The next pay revision is due with effect from 01.01.2007. There is no separate proposal with the Government to revise the pay scale of these pilots.

## **Extradition Treaties with Countries**

3260.SHRI MOHAN SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the names of the countries with which India has already signed extradition treaty alongwith the years in which these treaties were signed;
  - (b) the salient features of such treaties;
- (c) whether India proposes to enter with some more countries including Portugal and Argentina;
- (d) if so, the time by which these treaties are likely to be signed with Portugal and Argentina;
- (e) the names of the countries which have declined to sign the treaty and the reasons therefor;
- (f) the difficulties encountered/being encoutered in signing these treaties; and
- (g) the extent to which these treaties are helpful to India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Extradition Treaties are in force with: Belgium (1958), Nepal (1963), Canada (1987), Netherlands (1989), U.K. (1993), Switzerland (1996), Bhutan, Hong Kong (1997), USA (1999), Russia, UAE (2000), Uzbekistan (2002), Spain, Turkey (2003), Mongolia, Germany, Tunisia, Republic of Korea (2004), Bahrain, South Africa, Oman, France, Poland (2005), Bulgaria and Ukraine (2006). Treaties with Mauritius, Tajikistan (2003), Kuwait, Philippines (2004) and

Portugal (2007) have been signed but are yet to be ratifeid. India has Extradition arrangements with Sweden (1963), Tanzania (1966), Australia (1971), Singapore (1972), Sri Lanka, Papua New Guinea (1978), Fiji (1979), Thailand (1982), Portugal (2002) and Italy (2003).

- (b) These treaties provide a legal framework for extradition of fugitive offenders and specify circumstances and conditions governing the process of extradition between Contracting States.
- (c) and (d) India has signed an extradition treaty with Portugal in January 2007 which is yet to be ratified. However, India has Extradition arrangements with Portugal. India proposes to enter into Extradition treaties with more countries subject to mutual agreement.
  - (e) No country has declined.
- (f) Bilateral negotiations between two countries to conclude such treaties are time consuming, particularly in view of the need to accommodate the viewpoints of the negotiating parties.
- (g) Extradition treaties provide India a legal framework to extradite from the concerned countries, fugitive criminals for trial in respect of extraditable offences committed by them so as to ensure that persons accused of such offences do not escape justice.

[English]

515

## Setting of Deep Sea Ports

3261.SHRI ABU AYES MONDAL : SHRI HANNAN MOLLAH :

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether the Government has any proposal to set up deep-sea-ports on the coastal line of the country;
- (b) if so, the details thereof including locations identified for the purpose;

- (c) whether the Government has made any survey to set up such projects:
  - (d) if so, the details thereof:
- (e) the estimated cost of such projects including the resources to fund the cost;
- (f) the steps taken by the Government to expedite the projects: and
- (g) the time by which these projects are likely to be set up?

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (g) A proposal has been received from the State Government of West Bengal for setting up of a new deep-sea port on the coastline of West Bengal. The Government has short-listed Consultants for development of the project including identification of suitable location for the proposed port. The proposal is at a preliminary stage. It is not possible to indicate the estimated cost of the project.

# Status of NH in Andhra Pradesh and Kernataka

3262.SHRI K. VIRUPAKSHAPPA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the present status of construction/upgradation of the National Highways from Mehboob Nagar to Boodagumpa (Andhra Pradesh and Kamataka) and Bidar to Srirangapattanam (Kamataka);
  - (b) the amount allocated for this work; and
- (c) the time schedule by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) This Ministry is primarily concerned with the construction/upgradation of National Highways. As regards the road from Mehboob Nagar to

Boodagumpa (Andhra Pradesh and Karnataka) and Bidar to Srirangapattanam (Karnataka), these roads are State roads. As such, the responsibility of construction/upgradation of these roads lies with the respective State Governments.

[Translation]

# Amenities to the Members of Panchayati Rai Institutions

3263.SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of PANCHAYATI RAJ be pleased to state :

- (a) whether the Government proposes to provide pay, allowances and other facilities to the members of Panchayati Raj Institutions at par with members of Parliament and members of Legislative Assemblies to make these institutions more effective:
  - (b) if so, the details thereof;
- (c) whether Panchayati Raj System has not been functioning properly in the absence of any economic assistance to the elected members of Panchayati Raj Institutions; and
  - (d) if so, the reaction of the Government thereto?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) and (b) No, Sir.

(c) and (d) Remuneration/honorarium/allowances to elected members of Panchayati Raj Institutions falls within the purview of State Governments and, as such, varies from State to State.

[English]

## Transmission of Imported Coal

3264.SHRI EKNATH MAHADEO GAIKWAD : SHRIMATI NIVEDITA MANE : SHRI KIRTI VARDHAN SINGH :

Will the PRIME MINISTER be pleased to state :

- (a) whether the imported coal transmission through rail is dogged by inadequate supply of rail wagons and rakes as reported in the Times of India dated December 25, 2006;
  - (b) if so, the details thereof;
- (c) whether the imported coal also requires specialised handling infrastructure at ports;
- (d) if so, whether such facilities are not available at the ports;
  - (e) if so, the reasons therefor; and
- (f) the measures taken or proposed to be taken by the Government to supply adequate number of rail wagons and rakes and also to provide requisite infrastructure at ports for import of coal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (f) The information is being collected and will be laid on the Table of the House.

## Fee Hike for Higher Education

3265.PROF. VIJAY KUMAR MALHOTRA :
DR. LAXMINARAYAN PANDEY :
SHRI AVINASH RAI KHANNA :

Will the PRIME MINISTER be pleased to state :

- (a) whether the National Knowledge Commission has recommended any hike in fee for higher education;
  - (b) if so, the details thereof;
- (c) whether the Government has made any assessment of likely impact of fee hike on the education and the students as well;
  - (d) if so, the details thereof;
- (e) whether in the light of the recommendations of the Commission, the Government proposes to evolve any scheme;

- if so the details thereof: m
- whether certain educational and social (0) organisations have rised objections against some of the recommendations of the Commission: and
  - (h) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) and (b) Yes. Sir. A copy of the relevant paragraph is enclosed statement.

- (c) and (d) No Sir, as no decision has been taken on the proposal.
- (e) and (f) The recommendations of the National Knowledge Commission have been sent to the concerned Ministries and Departments for examination.
- (g) and (h) The Planning Commission is not aware of any objection.

#### Statement

Extracts from the report of the National Knowledge Commission on Higher Education pertaining to rationalisation of fees

On an average, fees constitute less than 10 per cent of total expenditure in our universities. And, in most universities, fees have remained unchanged for decades. In theory, universities have the freedom to decide on fees. In practice, however, universities have not exercised this freedom in part because of some genuine concerns about access but in larger part because of the rhetoric and populism in the political process. The problem has been compounded by the UGC method of providing grants-inaid to bridge the difference between income and expenditure. Consequently, there is no incentive for universities or colleges to raise income through higher fees as that some would be deducted from their UGC (or State Governments) grants. The low fees in public universities. without any means tests have meant unquantifiable benefits for unintended beneficiaries. But private players and foreign institutions have not been restrained in charging fees that the market can bear. The time has come to rethink, as we have no choice but to rationalize fees. It is for universities to decide the level of fees but, as a norm, fees should meet at least 20 per cent of the total expenditure in universities. In addition, fees need to be adjusted every two years through price indexation. Such small, continuous adjustments would be absorbed and accepted for far more easily than large, discrete changes after a period of time. This rationalization of fees should be subject to two conditions : first, needy students should be provided with a fee waiver plus scholarship to meet their costs; second, universities should not be penalized by the UGC for the resources raised from higher fees through matching deductions from their grants-in-aid.

## **Bridge at Chowkighat**

3266 SHRI M.K. SUBBA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to refer to the reply given to Unstarred Question No. 2952 dated December 13, 2006 and state :

- whether the fesibility and model parameters for the projected bridge at Chowkighat have been prepared:
- (b) if so, the details thereof and if not, the reasons therefor:
- the expenditure incurred in the study. examination, preparation of the model of the bridge and allied matters:
- (d) the estimated expenditure for construction of the bridge; and
- the time by which the construction work on the bridge is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Sir. Feasibility has not been prepared. However, parameters for the Model Study have since been approved by the Central Water and Power Research Station (CW and PRS), Pune and laving and setting of the model at North Eastern Hydraulic and

Allied Research Institute (NEHARI) has been completed, as reported by Border Roads Organisation.

- (c) An amount of Rs. 63.86 lakh has been deposited with the Chief Engineer Brahmaputra Board, Guwahati by the Border Roads Organisation towards the cost of the model studies for the bridge as 'Deposit Work'.
- (d) The estimated cost of the bridge can be worked out only after the alignment, 'Final Bridge Scheme/General Arrangement Drawings' and other related matters in respect of the Chowkighat Bridge have been finalised.
- (e) It is too early to indicate the time of commencement for the construction of Chowkighat Bridge.

#### **Prediction Regarding GDP**

3267.SHRI CHANDRA BUSHAN SINGH: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether according to the estimates of national income for 2006-07 by the Central Statistical Organisation,
   9.2 per cent growth in the Gross Domestic Product has been predicted during 2006-07;
  - (b) if so, the details thereof?
- (c) whether some sectors have done very well in terms of growth during the year 2006-07;
  - (d) if so, the details thereof;
- (e) whether the farm sector dipped yet again by 2.7per cent during the current fiscal year;
  - (f) if so, the reasons therefor, and
- (g) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): (a) Yes, Sir.

(b) According to the Press Note on the "Advance

Estimates of National Income, 2006-07" released by the Central Statistical Organisation (CSO) on 7th February, 2007, the growth in Gross Domestic Product (GDP) at factor cost at constant (1999-2000) prices is estimated at 9.2% during 2006-07.

- (c) Yes, Sir.
- (d) The growth in GDP at constant (1999-2000) prices during 2006-07 is high in manufacturing (11.3%), electricity, gas and water supply (7.7%), construction (9.4%), trade, hotels, transport and communication (13.0%), financing, insurance, real estate and business services (11.1%), and community, social and personal services (7.8%).
  - (e) Yes. Sir.
- (f) The deficient rainfall in the monsson in 2006 has led to poor agriculture growth.
- (g) Some of the major steps initiated by the Central Government to enhance agricultural production are given helow:
  - (i) Implementation of Integrated Cereal Development Programme (ICDP) in Rice, Wheat and other Cereal-based cropping system areas, Sustainable Development of Sugarcane based cropping system and Special Jute Development Programme.
  - (ii) Launching of Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) for raising the yield potential of Oilseeds, Pulses, Oil Palm and Maize.
  - (iii) Announcement of Minimum Support Prices (MSPs) well before the commencement of sowing season to enable farmers to decide on the choice of crops to be grawn by them.
  - (iv) Agricultural diversification through horticulture and floriculture.
  - (v) Development/strengthening of modern

agricultural markets through creation of space for attracting investment from private and cooperative sectors for the development of direct marketing and contract farming.

APRIL 26, 2007

- (vi) Reorientation of banks towards extending credit, especially production credit, to rural and farmer households at concessional rate of interest
- (vii) Revitalization of Agricultural research to ensure full exploitation of scientific advances for improving productivity according to agro-climatic conditions.
- (viii) Revitalization of Agricultural extension system through Krishi Vikas Kendras in each district and making extension system more farmer friendly by way of autonomous institutional arrangements for technological dissemination through 'Agricultural Technology Management Agency' (ATMA) at district level.
- Setting up of National Rainfed Area Authority (ix) has been approved to deal with the problems faced by rainfed areas.

#### Rural Area Assistance Fund

3268 SHRI UDAY SINGH: Will the Minister of PANCHAYATI RAJ be pleased to state :

- whether there is any proposal to set up a rural (a) area assistance fund for providing employment assistance to backward districts in the country:
  - (b) if so, the details thereof;
- the employment opportunities likely to be (c) generated as a result thereof; and
- (d) the other benefits likely to be accrued to the backward districts?

THE MINISTER OF PANCHAYATI RAJ. MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) to (d) A Backward Regions Grant Fund Programme (BRGF) which covers 250 districts has been launched by the Prime Minister on 19th February, 2007 at Barpeta in Assam. This will contribute to accelerating rural development and rural employment. as well as narrowing the gap between backward and more advanced areas of the country. The programme consists of two funding windows namely, (a) a capability Building Fund of Rs. 250 crore per annum and (b) a substantially untied developmental grant of Rs. 3500 crore for 2006-07.

Every district is to receive a fixed minimum amount of Rs. 10 crore per annum under the programme, 50% of the balance allocation under this programme is allocated on the basis of the share of the population and area of the district in the total population and area of all backward districts. The development fund under the programme can be used for filling the critical gaps in development which remain despite other major interventions. Panchavats and Urban Local Bodies may use these funds for any purpose within the items that are developed to them as listed in the Eleventh and Twelfth schedule of the Constitution respectively.

The employment opportunity and other benefits accruing to backward districts would flow from the individual plans preapred by each district. However, each district is expected to undertake a diagnostic study of its backwardness and prepared a well conceived participative district development plan in accordance with its requirements.

[Translation]

#### Sir Creek Dispute

3269. SHRI CHANDRA MANI TRIPATHI :

DR. LAXMINARAYAN PANDEY:

SHRI SANTOSH GANGWAR :

SHRI SHISHUPAL N. PATLE :

SHRI RASHEED MASOOD :

PROF. MAHADEORAO SHIWANKAR:

SHRI BRAJESH PATHAK :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the Government has conducted any joint survey to solve the Sir Creek dispute with Pakistan;
- (b) if so, the details of the disputed area and the modalities worked out therefor:
  - (c) the outcome of the joint survey; and
  - (d) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (d) A joint survey of the pillars in the horizontal segment of the boundary in the Sir Creek area was carried out in January 2005. The survey computed the position of 38 existing pillars out of the total 67 pillars erected in 1925. On 15 January 2007, the two sides started a joint survey of the creek and adjoining areas. The joint survey is currently underway.

#### Implementation of Javed Chaudhary Report

3270.SHRI CHENGARA SURENDRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Javed Chaudhary Committee set up to recommend ways and means to bring improvement in efficiency of the doctors and to check brain drain has submitted its report;
  - (b) if so, the main points of the said report;
- (c) whether the Government has accepted the recommendations of the said Committee; and
- (d) if so, the steps taken by the Government to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Sir.

(b) to (d) The main recommendations of the Committee interalia include (i) Removal of stagnation at Senior

Administrative Grade (SAG) and Higher Administrative Grad (HAG) level; (ii) enhancement of retirement age to 62 years; (iii) Terminal benefits of additional 5 years of service over and above 5 years already admissible under Pension Rules; (iv) Enhancement of NPA to 30%; and (v) Enhancement of Book/Research/Academic Allowance.

The age of retirement of Specialist doctors has already been enhanced to 62 years. While the action towards implementation of other recommendations was in progress, Department of Expenditure, Ministry of Finance have in the meantime issued instructions vide O.M. No.5/16/2006-E.III. A dated 21.12.2006 that all cases involving upgradation of pay-scales, grant of fresh non-functional scales, new allowances, enhancement of existing allowances are to be brought before the 6th Central Pay Commission.

[English]

## **Awarding of Research Contracts**

3271.DR. VALLABHBHAI KATHIRIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the research contracts on various fields are awarded to Consultants, NGOs, Academic and Research Organisations;
- (b) if so, the criteria adopted for awarding the contracts:
- (c) the list of the research contracts with the name of the organizations awarded during the last three years and its progress;
- (d) whether research contracts are available on the website of the Ministry; and
  - (e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) The Studies of Demographic and socio-economic profile of users and of demand for various of telecom services were awarded by

the Department of Telecommunications in the reputed academic and research organizations in respect of some States. The proposals were processed on the basis of the performance in their presentations made by various institutes before the Telecom Commission, their past experience, methodology and costs.

The Department of Information Technology promotes Research and Development by providing grants-in-aid support to academic and research institutions for undertaking R and D in identified thrust areas. Detailed guidelines are available on the Department of Information Technology website (www.mit.gov.in). While giving the R and D grant the Department seeks advisory support from Expert Groups whose members are drawn from academic and research institutions, industry and user organizatios.

(c) and (d) The list of Studies awarded and completed by Department of Telecommunications during the last three years with names of organisatios is given in the enclosed statement. A Directory of Extramural R and D projects is published annually by the Ministry of Science and Technology. The publication also includes the projects funded by the Department of Information Technology. The directory is available on their website (www.nstmisdst.org). Information on selected R and D by Department of Information Technology projects is available on the website of the Department (www.mit.gov.in).

(e) Does not arise.

#### Statement

SI. No.	Name of the Organisation	States/area covered
1	2	3
	<b>During 2002-03</b>	
1.	National Council for Applied Economic Research (NCAER), New Delhi	Delhi, Mumbai, Kolkata and Chennai.

1	2	3
2.	National Productivity Council (NPC), New Delhi	Lucknow, Patna, Coimbatore, Ludhiana Chandigarh, Jamshedpur, Rajkot and Pune.
3.	Institute of Social and Economic Change (ISEC), Bangalore	Karnataka and Goa (Urban and Rural areas).
4.	Maharishi Dayanand Saraswati University, Ajmer Rajasthan	Rejasthan (Rural and Urban areas).
	<b>During 2004-05</b>	
1.	M/s. Santek Consultants, New Dethi	Himachal Pradesh and Jammu and Kashmir
2.	Ws. ORG Centre for Social Research, New Delhi	Punjab (except Ludhiana), Haryana and Chandigarh.
3.	Ws. Maharishi Dayanand Saraswati University, Ajmer Rajasthan	Gujarat.
4.	Ws. Omeo Kumar Das Institute, Guwahati	7 North Eastern states and Assam.
5.	M/s. Govind Ballabh Pant Social Science Institute, Allahabad	UP (East and West) and Uttaranchal
6.	Indian Institute of Mangement, Kozhikode, Kerala	Tamil Nadu and Kerala.
7.	National Productivity Council, New Delhi	Madhya Pradesh and Chhattisgarh.

## Road Link to Tibet by China

3272. SHRI REWATI RAMAN SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether China is considering a proposal to link Xigaze with Lhasa by rail link by 2010; and
  - (b) if so, the details thereof:
- (c) whether the proposed link would pose a security risk to India; and
- (d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) to (d) Government have seen reports in Chinese official media on the proposed construction of a 254-km. extension line of the Qinghai-Tibet railway from Lhasa to Xigaze. Government keep a constant watch on all developments having a bearing on India's security and take all necessary measures to safeguard it.

# Shortage of Para Medical Staff in Rural Areas

3273. SHRI K.C. PALLANI SHAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has issued any orders to all the medical colleges in the country to adopt some villages around it to provide primary healthcare;
  - (b) if so, the details thereof; and
- (c) the details of the response received from those medical colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) No, Sir. No such order has been issued by the Government of India.

(Translation)

# Foreign Companies in Road Construction

3274. SHRI MITRASEN YADAV: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has planned to engage foreign companies in road construction projects in the country:
- (b) if so, the details therof including the names of the companies, country-wise:
- (c) the details of the projects undertaken or likely to be undertaken by the companies. State-wise:
- (d) whether the Malaysian Government has also offered to invest in construction of Expressways in the country;
- (e) if so, the details thereof and the stretches identified for the projects;
- (f) the estimated cost of each of these projects;
- (g) the time by which these projects are likely to be taken for construction and get completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRIKH. MUNIYAPPA): (a) to (g) The information is being collected and will be laid on the Table of the House.

[English]

#### **Ayurveda Units**

3275. SHRI KIRTI VARDHAN SINGH : SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government helps the Ayurveda units to propagate and treat domestic and foreign patients;
- (b) if so, the details of the units which are being helped, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Sir. Department of AYUSH provides financial assistance to the State Governments for opening up of AYUSH healthcare facilities like AYUSH Wing, Specialized Therapy Centres and Speciality Clinics of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy systems of medicines in District allopathic hospitals, Community Health Centres ad Primary Health

Centres of the State Governments. Grants-in-aids are also being given to the State Governments for procurement and supply of essential drugs to the identified AYUSH dispensaries of the State Governments situated in their remote and backward areas. Financial assistance is also being provided for mainstreaming of AYUSH health care facilities under National Rural Health Mission. Cantral Government is not providing any separate assistance for treatment of foreign patient.

(b) Statement showing details of financial assistance given to the various State Governments for setting up of AYUSH healthcare facilities and for providing essential drugs to AYUSH dispensaries in the current year is enclosed.

Statement

Details of Grants-in-aid released to AYUSH Dispensaries under the Centrally Sponsored Scheme for Essential AYUSH medicines during 2006-07

S. No.	Name of the State		No. of Dispensaries covered				Amount released in
		,. <b>Ay.</b>	Siddha	Unani	Homoe	covered	(Rs. in lakhs)
1	2,	3	4	5	6	7	8
1.	Andhra Pradesh	564		201	292	1057	264.25
2.	Arunachal Pradesh	9			42		12.75
3.	Chhattisgarh	633	_	6	52	691	172.75
4.	Delhi	21		9		30	7.50
<b>5</b>	Meghalaya	•					
6.	Himachal Pradesh	1090			à	1093	273.25
<b>7</b> .	Kerala	<b>8</b> 55	9	1		865	216.25
8.	Uttaranchal	479	_	03	88	570	136.94
9.	Maharashtra	490		<b>25</b> .		515	128.75
10.	Madhya Pradesh	972				972	243.00

33	Written Answer	5	VAISAI	KHA 6, 1929 (5	Saka)		to Questio	<b>vns</b> 5
	2	3	4	5		6	7	8
1. Meg	halaya							
2. Guja	ırat	90					90	16.94
3. Han	/ana		2nd	instalment of I	tome Ren	nedy kits		5.57
4. <b>Ja</b> m	mu and Kashmir	265	_	235	_	909° Yush	709	177.25
5. Jhai	rkhand	110		18		42	170	42.50
6. <b>Ka</b> n	nataka	540		49		43	632	158.00
7. Nag	aland							
8. Oris	<b>88</b>							
9. Pun	jab	447	_	_	1	107	554	138.50
0. Raja	asthan	3349		46		63 nd N-1	3459	864.75
1. Silkk	im							
2. <b>Tam</b>	il Nadu							
3. Trip	ura					59 curring)	59	14.69
4. Utta	r Pradesh	1838	_	214		_	2052	513.00
5 Wes	t Bengal	280		3	4	180	763	1 <b>9</b> 0.75
Tota		12032	9	810	1-	481	14332	3577.39
	Details (	=	•	Centers for whi /USH Hospitals	_		ased under	, i
	Name of the Details of sp		specialist Wings/clinics/Centres for which grant-in-aid rele					Total amount
		ISM and H district Hos Rs. 35.00	pitals @	Sp. Therapy with indoor fa Rs. 22.00	cility @	Specific o	ic of ISM and H out door treatment . 10.00 lakhs	sactioned (Rs. in lakhs)
		No.	Amount	No.	Amount	No.	Amount	<b>-</b> ·
	2	3	4	5	6	7	8	9
			······································		/USH und			

<b>53</b> 5	Written Answers	S	A	PRIL 26, 2007	,		to Questions	536
1	2	3	4	5	6	7	8	9
2.	Assam					Ay50 Homeo	1247.25	1247.25
<b>3</b> .	Chhattisgarh							
4.	Jammu and Kashmir	Ay or Unani-14	490.00	Ay-4 Unani-4	176.0			666.00
5.	Karnataka	8-Ay	248.85	5-Ay 1-Unani 1-Y and N	154	Hom-1 Ay-48 PHC-5	540.00	942.85
6.	Kerala							
7.	Maharashtra	ISM wing-1	35.00	Ay-1	22.00	Ay-1	10.00	67.00
8.	Madhya Pradesh	Ау-17	589.89	Unani-1	22.00	Homeo-2 Ay-25 Unani-4 Hom-1	300.00	911.89
9.	Meghalaya							
10.	Manipur							
11.	Nagaland					Ay-15	150.00	150,00
12.	Orissa			Ay-1	22.00			22.00
13.	Punjab	Ay-7 Hom-2	315.00	Hom-1	22.00	Ay-12 Hom-1	130.00	467.00
14.	. Rajasthan		For Mai	nstreaming of	AYUSH und	ler NRHM		635.49
15.	. Sildam			· ·				
16.	. Tamil Nadu 🖟							
17.	Uttar Pradesh					<b>Ay-1</b>	10.00	10.00
18.	. West Bengal	ISM and	140			Hom-10	100.00 3.00-Rec	243.00

1	2	3	4	5	6	7	8	9
19.	Uttaranchal	Ау-3	55.00		•			55.00
20.	Arunachal Pradesh	Ay-8	280.00			Hom-32	320	606
						Rec Exp.	6.00	
21.	Tripura					ISM and H-29	290.00	290
22.	Jharkhand	AYUSH-12	420.00	Ay-12	264.00	•		684.00
	Total		2573.74		682	· · · · · · · · · · · · · · · · · · ·	3106.25	7632.97

# World Bank Assistance for Health Projects

3276. SHRI CHANDRAKANT KHAIRE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the World Bank has upheld approximately 1 billion \$ funding for health projects:
  - (b) if so, the reasons therefor;

537

Written Answers

- (c) whether the Government has written to all State Governments and Central Departments to ensure complete transparency and integrity in awarding contracts for health projects; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Three Credit Agreements in the Health Sector were signed on 16.10.2006, with the World Bank for:

- (i) The Reproductive and Child Health Project Phase-II (US dollars 360 million)
- (ii) National Tuberculosis Control Project Phase-II (US dollars 170 million) and

(iii) Karnataka Health System Development and Reform Project (US dollars 141.83 million).

538

(c) and (d) All State Governments/Government of UTs have been asked to maintain appropriate financial management system and to ensure that procurements of goods and services will be made in accordance with the guidelines on the subject.

#### [Translation]

## Supply of Poor Quality of Coal

3277. SHRIMATI SANGEETA KUMARI SINGH DEO : SHRI HARIKEWAL PRASAD :

Will the PRIME MINISTER be pleased to state :

- (a) whether the Government has received any complaints against Coal India Ltd. (CIL) for supplying poor quality of coal;
  - (b) if so, the details thereof:
- (c) whether the Government has fixed any responsibility in this regard;
  - (d) if so, the details thereof;
- (e) the steps taken by the Government in this regard; and

result thereof?

(f) the success achieved by the Government as a

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) and (b) Occasionally complaints are received mainly from power houses against the poor quality of coal supplied by subsidiary companies of Coal India Limited (CIL).

- (c) to (f) CIL has been advised from time to time to take remedial actions in respect of specific complaints. CIL has also taken following initiatives to improve the quality of coal:-
  - Selective mining of bands of greater than 1 meter thickness.
  - (ii) Appropriate positioning of OB and coal benches to avoid contamination.
  - (iii) Scrapping/cleaning of coal benches before blasting.
  - (iv) Installation of metal detectors/magnetic separators over running conveyors before coal loading.
  - (v) All the major-projects having high capacity coal handling plants to despatch sized and uniform quality of coal to suit the requirement of the consumers.
  - (vi) Establishment of well equipped laboratories at all the projects for regular quality assessment.
  - (vii) Arrangement for joint sampling and 3rd party sampling with consumers, based on which consumers are compensated.
  - (viii) Shale picking, if any, at mine face, stocks sidings and from the wagons.

The above measures taken by CIL have resulted in improvement in respect of quality of coal supplied.

[English]

## Recruiting Foreign Sea Parers

3278. SHRI BASU DEB ACHARIA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has taken any decision to allow Indian-flag vessels to recruit foreign sea farers;
- (b) if so, the details thereof and the reasons
- (c) whether the trade unions have objected to the decision of the Government in this regard; and
- (d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): (a) to (d) In view of the acute shortage of Indian officers, the Government is considering a proposal to allow foreign officers to work on Indian ships subject to certain conditions in consultation with the shipping industry.

#### Penchavat Yava Shakti Khel Abhiyan

3279. SHRI BADIGA RAMAKRISHNA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the aims and objectives of the Panchayti Yuva Shakti Abhiyaan (PYSA);
- (b) whether a campaign under the PYSA has started only in Puniab, Harvana and Manipur;
- (c) if so, the reasons for not starting this in other States particularly in Andhra Pradesh; and
- (d) The time by which PYSA is tikely to be started in other States?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF

YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) The aim and objectives of the Panchayati Yuva Shakti Abhiyan (PYSA) is to empower the youth in Youth Clubs and Panchayati Raj Institutions (PRIs) to mobilize local communities and improve local conditions by assessment, awareneass, action and advocacy for effective Panchayati Raj system. The focus is to develop inter-linkages between youth groups and Panchayati Raj Institutions for empowering youth for decision making.

- (b) and (c) Besides Pubjab, Haryana and Manipur, the PYSA has also been launched in Tamil Nadu. Core Committee meetings have been organized in Goa and Sikkim as well to facilitate launching the PYSA.
- (d) The results of the Abhiyan are encouraging and PYSA will launched in a phased manner in other States including Andhra Pradesh in the near future.

#### **Additional Fund for Leprosy Patients**

3280. SHRI FRANCIS FANTHOME: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether State Governments having large number of leprosy patients have sought additional funds from the Union Government; and
  - (b) the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Under National Leprosy Eradication Programme, the States are requested to submit annual action plan proposals for carrying out NLEP activities. These proposals are examined by Central Leprosy Division and sufficient funds are provided to the States to carryout action plan activities as per Programme Implementation Plan (PIP) norms.

(b) None of the State Governments have sought additional funds from the Union Government.

#### New Research on AIDS

3281. SHRI KISHANBHAI V. PATEL : SHRI SUGRIB SINGH : SHRI RAKESH SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the details of the research being conducted for elimination of AIDS virus in the world and India's contribution in the research:
- (b) whether any progress has been achieved to weaken this virus by which it is likely to be eliminated;
  - (c) if so, the details thereof;
- (d) whether a new blood test for detection of daug resistant virus in AIDS has been developed; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) AIDS virus cannot be eliminated. However, research is being carried out in several countries, including India, to develop a safe and effective vaccine so that vaccinated individuals become less susceptible to the virus. Two phase-I human vaccine trials are underway at National AIDS Research Institute, Pune; and Tuberculosis Research Centre, Chennai.

(d) and (e) A laboratory test which can detect low levels of drug resistant HIV in a patient's blood has been developed in the United States. The test could assist in deciding best treatment options and predicting treatment outcomes. However, it is unlikely the new test will be widely available soon.

[Translation]

#### **Gender Ambiguity**

3282. SHRI M. SREENIVASULU REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether one of the Indian Medal Winner in the Asian Games in Doha was disqualified for gender ambiguity;
  - (b) if so, the details thereof:
- (c) the rationale of the medical test on the athletes undertaken before the Doha Games by the International Olympic Association;
- (d) whether there was any mistake on the part of the officials of International Olympic Association (IOA) in this regard;
  - (e) if so, the details thereof;
- (f) the action taken or proposed to be taken against the erring officials of the IOA; and
- (g) the steps proposed to be taken by the Government for verifying gender ambiguity?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) Yes, Sir.

- (b) Ms. Shanthi Soundarajan had won the silver medal in 800 Metre (Women) event in the Asian Games in Doha. On suspicion of ambiguous genitalia during the dope test at at Doha, a detailed medical checkup was conducted by a team of specialists and she was disqualified on the basis of gender ambiguity.
- (c) No gender test was conducted before Doha Asian Games on the athletes.
- (d) to (f) It would not appear so. However, the matter is being examined in the light of reports received from various sources.
- (g) There is no uniformity in the guidelines relating to gender verification at the international level. In view of this, and in the light of the case referred to in the question, this issue is being further examined.

#### Transfer of Research and Bio-material

3283. SHRI HANSRAJ G, AHIR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the matters relating to transfer of Research and Bio-material in the field of medicine have been resolved: and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) The guidelines issued by the Ministry of Health and F.W. Govt. of India (vide O.M. No.19015/53/1997-IH (Pt.) dated 19th November, 1997) regulates the transfer of human biological material for research/diagnostic purposes. In so far as this Ministry is concerned there has been no issue/controversy relating to the transfer of human biological material for biomedical research purposes.

(b) Does not arise.

(Enalish)

# Comparative Technique for Exploration of Coal

3284. SHRI G. KARUNAKARA REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether the technique and strategy adopted by India for exploration of coal differs from that of the major coal producing countries in the world:
- (b) if so, the details theeof and the reasons therefor; and
- (c) the steps have taken by the Government to adopt the latest technology in the field of exploration of coal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) and (b) No, Sir. The techniques and strategies adopted in India for coal

exploration compare favourably with international practices and suits the geological nature of Indian coaffields.

(c) There is a need for upgrading the equipments from time to time depending upon the need and the efficacy, which is being addressed regularly. Recently two high tech Geophysical Instruments for Borehold Logging have been imported and three other logging instruments are under process of introduction. Apart from it, one high-tech Exploration Seismograph for non-invasive deepseated coal exploration and better softwares/equipments for geological modeling, web enabling and Coal Bed Methane (CBM) gas-in-place assessment in coal are under process of procurement.

To modernize the drilling equipments of Central Mine Planning and Design Institute Limited (CMPDIL), two deep capacity drills have been inducted for taking up exploration of deep-seated coal seams whereas replacement of other existing drills with deep capacity modern drills and high-tech drills is under process.

[Translation]

# Conversion of Deoridam Harpalpur Road to NH

3285. SHRI RAJNARAYAN BUDHOLIA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGH-WAYS be pleased to state:

- (a) whether Union Government has received any proposals for converting the road between Deoridam in Uttar Pradesh and Harpalpur in Madhya Pradesh into a National Highway, and for widening the road between Deori bandh and Mataund:
  - (b) if so, the details thereof; and
- (c) the time by which the Government is likely to accord its approval for the same?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) No. Sir.

(b) and (c) Do not arise.

[English]

# Conversion of National Highways No. 77 and 104 Into Four Lane

3286. SHRI RAGHUNATH JHA: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to refer to the reply given to Unstarred Question No. 3216 dated 23.08.2006 regarding National Highways in Bihar and State:

- (a) whether the construction work of four-laning on NH-77 and 104 has commenced:
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): (a) No, Sir.

- (b) Does not arise.
- (c) Patna-Muzaffarpur stretch of NH-19 and NH-77 has been identified for 4-laning under NHDP-Phase IIIA for implementation and Muzaffarpur-Sonbarsa stretch under NHDP-Phase IIIB for only preparation of Detailed Project Report. The bid document for Patna-Muzaffarpur stretch is under finalisation. NH-104 is not covered under any project of 4-laning.

## Study relating to Herbs

3287. SHRI CHANDRAKANT KHAIRE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has conducted any study and made any efforts to discover the herbs found in the forests of Maharashtra;
  - (b) if so, the details thereof; and

(c) the details of the private and the public sector units established for utilizing the same in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Botanical Survey of India, Western Circle, Pune has undertaken floristic survey of the State and published the State Flora of Maharashtra in three volumes. According to the survey report, there were about 4000 species of flowering and about 450 species of medicinally important plants in Maharashtra.

Surveys have allso have conducted by Central Council for Research in Ayurveda and Siddha (CCRAS) and Central Council for Research in Unani Medicine (CCRUM), autonomous organisations working under the Ministry of Health and Family Welfare, in and around forest areas of Maharashtra covering places viz. Wardha, Bhandara, Kondhali, Gondia, Allapali, W. Melghat, Yavatmal, Amaravati, Pusad, Akola, Akot, Buldhana, E. Melaghat, Chandrapur, Tadola, Brahampur, Wadsa, Gadchiroli, Satara, Aurangabad, Nasik, Pune, Mahabaleshver, Malegaon, Tarapur and Sholapur. Various species of medicinal herbs have also been identified and collected from the areas explored.

(c) There are 715 pharmacies in Maharashtra consisting of 660 of Ayurveda, 6 of Unani and 39 Homoeopathy units, as on 1.4.2006.

# Registration of Heelth Care Practitioners/

3288.SHRI RAVI PRAKASH VERMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ANANDRAO VITHOBA ADSUL:

With the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is no uniform system for registering either practitioners or institutions providing healthcare services in private/voluntary sectors in the country;

- (b) if so, whether the Government has set up a Standing Technical Advisory Committee for monitoring on healthcare infrastructure:
- (c) if so, the progress made as on date in this regard; and
- (d) the steps taken by the Government to complete the task on priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Registration of practitioners of modern system of medicine who are Indian Nationals is done under the IMC Act of 1956.

For registration of Institutions providing healthcare services, some States have enacted legislation for the same

Enactment of a legislation for registration and regulation of clinical establishments is a priority area of the government.

## **Ban On Compassionate Employment**

3289.SHRI M. APPADURAI : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the BSNL has now proposed to impose
   a ban on giving compassionate employment;
  - (b) If so, the reasons thereof;
- (c) whether the number of posts in Group 'D' and T.O.A. have been abolished due to restructuring of BSNL;
- (d) if so, the details thereof alongwith the posts abolished after October 2000, till date:
- (e) whether there will be an impact of this abolition on giving compassionate appointment at the entry level of Group 'D' and clerk; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) No, Sir.

- (b) Does not arise in view of (a) above.
- (c) No. Sir.
- (d) to (f) Do not arise in view of reply at (c) above.

#### Shortage of Space Scientists

3290.SHRI L. RAJAGOPAL : SHRI K.S. RAO :

Will the PRIME MINISTER be pleased to state :

- (a) whether there is a shortage of space scientists in the country:
- (b) if so, the details thereof and the reasons therefor:
- (c) the status of scientists and engineers available and required by Indian Space Research Organisation; and
- (d) the action plan of the Government to meet the shortage of scientists and engineers in the country?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

- (b) and (c) The Indian Space Research Organisation requires high quality Scientists/Engineers for its pursuit of excellence in Space Science, Technology and Applications with periodic induction of highly talented young students to take up the challenges of high technical research and development. With increasing opportunities for more lucrative jobs, the participation of bright young minds from premier academic institutions in the Indian space programme has declined. In spite of continued improvements in recruitment and outreach efforts, the turnout is below the requirements.
- (d) The Government proposes to establish the Indian Institute of Space Science and Technology near

Thiruvananthapuram. The Institute will offer Undergraduate, Post graduate and post doctoral programmes in Space Science and Space Technology. The institute is primarily meant to meet the requirement of highly skilled manpower for our Space Programme.

[Translation]

#### Scheme for infrastructure Development

3291.SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether some States have formulated a comprehensive scheme for infrastructure development, especially in the backward and rural areas:
- (b) if so, the details thereof alongwith the projects on which works have to be started and the amount likely to be spent on each of the project; and
- (c) the financial assistance proposed to be provided by the Union Government for execution of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): (a) Rural and backward area development are primarily the responsibility of the State Governments and they have their own schemes for development of these areas. The Union Government supplements the State Governments efforts and for improving the rural infrastructure, the Union Government has launched Bharat Nirman programme in 2005-06 as a four-year plan to supplement States efforts with identified physical targets for completion by 2009. Also for development of backward areas, the Union Government has approved Backward Region Grant Fund (BRGF) during 2006-07 replacing the Rastriya Sam Vikas Yojana (RSVY).

(b) and (c) Bharat Nirman has six components, namely irrigation roads, water supply, housing, rural electrification and rural telecom connectivity. In each of these areas targets to be achieved by 2009 are as below:-

To bring additional one crore hectares under **(1)** assured irrigation.

Written Answers

- To connect all villages that have a population (ii) of 1000 (or 500 in hilly/tribal areas) with road.
- To construct 60 lakhs additional house for the (iii) poor.
- To provide drinking water to the remaining (iv) 74000 habitations that are uncovered.
- To reach electricity to the remaining 1,25,000 (v) villages and offer electricity connection to 2.3 crore households.
- (vi) To give telephone connectively to the remaining 66,822 villages.

The details of names of schemes under which the respective Ministries assist the states are as below. The schemes are formulated and got implemented through the states by the respective Ministries.

Rural infrastructure area	Name of scheme under which states are assisted and Ministry concerned
1	2
1. Irrigation	Accelerated Irrigation Benefit Programme-Ministry of Water Resources
2. Roads	Pradhan Mantri Gram Sadak Yojana-Ministry of Rural Devel- opment
3. Housing	Indira Aawas Yojana - Ministry of Rural Development
Drinking Water including water quality	Accelerated Rural Water Supply Programme Depart- ment of Drinking Water Supply, Ministry of Rural Development

	1	2
5.	Electrification	Rajiv Gandhi Grameer Vidhyutikaran Yojana - Ministry of Power
6.	Telephone connectivity	Universal Service Obligation fund - Ministry of Tele-communication

The Backward Region Grant Fund consists of two components namely District Component covering 250 districts and Special plans for Bihar and KBK districts of Orissa as detailed below.

## **District Components**

The Districts Component of the BRGF covers 250 districts including all the 147 on-going RSVY districts. The Ministry of Panchayati Raj, which is the implementing Ministry for the BRGF districts, has laid down the guidelines for implementation of the BRGF. As per the decision taken, the districts where RSVY is continuing will receive funds as per RSVY norms till the entire amount of Rs. 45 crore (plus the existing monitoring fee) is released to each district after which these districts will shift to the BRGF mode of funding as per which a fixed amount of Rs. 10 crore per district per year will be allocated and the remaining amount will be provided on the basis of share of the population and the area of the district in the total population and area of all the backward districts. In addition, an amount of Rs. 1.00 crore per district per annum will be released for capability building.

Assistance to the on-going RSVY districts is presently being released as per RSVY norms. Assistance to the districts which have completed the RSVY programme and have shifted to the BRGF and also to the new districts covered by the BRGF will be released as per guidelines issued by the Ministry of Panchayati Rai.

## Special Plan for Bihar

The Special for Bihar aims to give a major fillip to infrastructure development in the State particularly strengthening the power sub-transmission systems and the roads sector. An allocation of Rs.1000 crore per annum is being made during the Tenth Plan. The same allocation i.e. Rs.1000 crore per annum will continue to be made during the Eleventh Plan.

#### Special Plan for the KBK districts of Orissa

This is continuing programme and aims to accelerate the development of the KBK region and is being funded through Special Central Assistance on

100% grant basis. An allocation of Rs. 250 crore per annum is being made during the Tenth Plan. The allocation for the KBK districts would be protected at the current level during the Eleventh Plan. All the eight KBK districts, covered in the list of 250 BRGF districts, will be funded as per BRGF district norms and the balance will be provided under the KBK Special Plan.

#### Funds for Bharat Nirman and BRGF

Both Bharat Nirman and Backward Region Grant Fund (or RSVY) programmes are ongoing since 2005-06 and 2003-04 respectively and the details of fund releases are given in the enclosed statement.

#### Statement

## (I) Bharat Nirmal Programme

(Rs. in Crore)

S. No.	Component	Estimated cost	Releases 2005-06	BE 2006-07	Releases reported till Jan./Feb. 2007	BE 2007-08
1.	Irrigation	68500	1900.314	2350.000	1160.597	3580.000
2.	Roads	47554	4185.600	5225.620	5376.300	6500.000
3.	Housing	11100	2738.210	2950.000	2218.610	4040.000
4.	Drinking Water	25300	4098.000	5200.00	3483.710	6500.000
5.	Rural electrification	23300	1616.240	3000.00	1753.330	3983.000
6.	Telephony	451	34.204	114.710	35.236	•
	Total	176205	14572.568	18840.330	14027.783	24603.000

<sup>\*</sup>From Universal Service Obligation Fund and outside budget.

## (II) Backward region Grant Fund/Rastriya Sam Vikas Yojana

(Rs. in Crore)

S. No.	Year	District Component	Special Plan for Bihar	Special Plan for KBK	Total	
1	2	3	4	5	6	
1.	2002-03	0.00	0.37	200.00	200.37	

	) Total	12865.97	4160.48	1580.00	18606.46
6.	BE 2007-08	4670.00	1000.00	130.00	5800.00
	2006-07 (upto Feb. 2007)	1591.65	930.32	250.00	2771. <del>9</del> 7
<b>i</b> .	BE 2006-07	3750.00	1000.00	250.00	5000.00
	2005-06	1210.74	536.03	250.00	1996.77
	2004-05	1241.08	248.01	275.00	1764.09
	2003-04	402.50	445.7 <del>5</del>	225.00	1073.25
_	<b>2</b>	3	4	5	6

[English]

555

## **Extradition Treaty between India and Portugal**

3292. SHRI KISHANBHAI V. PATEL : SHRI MILIND DEORA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Portugal has signed extradition treaty:
  - (b) if so, the details thereof;
- (c) the names of the countries with which India has signed extradition treaty; and
- (d) if so, the details of the bilateral agreements signed for cooperation with Portugal?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Yes, Sir.

- (b) India has signed Extradition Treay with Portugal in January 2007, which is yet to be ratified. There also exists an Extrdition arrangement with Portugal since 2002.
- (c) Extraction Treaties are in force with: Belgium (1958) Nepal (1963), Canada (1987), Netherlands (1989), UK (1993), Switzerland (1996), Bhutan, Hong King (1997), USA (1999), Russia, UAE (2000), Uzbekistan (2002), Spain, Turkey (2003), Mongolia, Germany, Tunisia, Republic of Korea (2004), Bahrain, South Africa, Oman,

France, Poland (2005), Bulgaria and Ukraine (2006). Treaties with Mauritius, Tajikistan (2003), Kuwait, Philippines (2004) and Portugal (2007) have been signed but are yet to be ratified. India has Extradition armagements with Sweden (1963), Tanzania (1966), Australia (1971), Singapore (1972), Sri Lanka, Papua New Guinea (1978), Fiji (1979), Thailand (1982), Portugal (2002) and italy (2003).

556

- (d) During the recent visit of President of Portugal to India, the following agreements have been signed:-
  - (i) Cultural Exchange Programme (2007-2010);
  - (ii) Exchange Programme in the fields of Education, Language, Science, Technology and Higher Education (2007-2010); and
  - (iii) Extradition Treaty with Portugal.

#### Promotion of Sports in Rural Areas

3293. SHRI KASHIRAM RANA : SHRI MANSUKHBHAI D. VASAVA : DR. BABU RAO MEDIYAM :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether there is no national infrastructure to promote rural sports in the country as a result of which the players in the rural areas do not get opportunities to enhance their sports talent;

(b) if so, the reasons therefor and the remedial measures taken by the Government in this regard; and

Written Answers

(c) the financial assistance provided by the Government to promote rural sports during the last three years alongwith the State-wise details thereof?

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): (a) Yes, Sir. There is a serious shortage of sports infrastructure at the grassroots level, thus depriving vast sections of the youth, particularly in the rural areas of access to organized games and sports facilities and activities.

(b) Sports is a State subject and the primary responsibility for creating sports infrastructure at the grass-roots levels vests in respective State Governments. The Government of India had been supplementing the efforts of the State Government through its schemes of "Creation of Sport Infrastructure", "Grants to Rural Schools for Purchase of Sports Equipments and Development of Playground", "Rural Sports Programme" and "Promotion of Sports and Games in Schools". However, these schemes have been transferred to the State Sector with effect from 04.04.2005. But as for the decision of the Planning Commission, funds are being provided for sanctioned proposals till the end of the Xth Plan.

In recognition of this situation, and the globally accepted role of sports and games in the healthy development of youth, and in pursuance of the basic policy objective of broad-basing sports and developing a sports culture in the country, the Ministry is considering the launch of a Scheme titled "Panchavat Yuva Khel Abhiyan" (PKYA). The objective of the Scheme is to provide capital and recurring grants for the development/improvement of basic infrastructure at the village and block levels, provision of support for sports equipments and organization of competitive and non-competitive sports events and activities at the grass-roots level. The Scheme is proposed to be implemented by bringing in synergy and convergence, between, and using the resources of various schemes of the Central Government and State Governments, as also of the Panchayat Raj Institutions, and integrating the sports activities under the Scheme with the higher level competition structure, talent spotting and professional training for identified talent sportspersons. In the process, it is proposed that the number of talented sportspersons under training would significantly increase from the present level of around 13,000 to 50,000 by the end of the XI Plan.

(c) A list indicating the details of financial assistance released to States/UTs under the schemes i.e. Creation of Sports Infrastructure, Grants to Rural Schools for purchase of Sports Equipment and Development of Playground and Rural Sports Programme during the last three years is given in the enclosed statement.

## Statement

(A) State-wise details of Central Assistance released under the Scheme of Grants for Creation of Sports Infrastructure from 2003-2004 to 2005-2006

(Rs. in lakhs)

S. No.	State/UT	2003-2004		2004-2005		2005-2006	
140.		Amount released	No. of projects	Amount released	No. of projects	Amount released	No. of projects
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	484.52	14	123.75	7	45.00	1

238	Wirten Answers	APMIL 26, 2007				to Questions	560
1	2	3	4	5	6	7	8
2.	Arunachal Pradesh	191.00	5	27.00	1	71.00	1
<b>3</b> .	Assem	17	2	188.09	8	7.00	1
4.	Bihar	0	0	0	0	0.00	0
5	Delhi	0	0	0	0	0.00	0
6.	Goa	0	0	0	0	0.00	0
7.	Gujarat	0	0	65.00	2	0.00	0
8.	Haryana	40.17	2	118.13	16	<b>32.80</b> .	4
9.	Himachal Pradesh	100.21	8	118.63	10	0.00	0
10.	Jammu and Kashmir	26.82	18	22.50	.1	0.00	0
11.	Karnataka	58.7	8	101.3	9	0.00	0
12.	Kerala	13.01	4	1.50	1	0.00	0
13.	Madhya Pradesh	152.27	13	115.40	6	18.00	1
14.	Maharashtra	238.43	13	169.04	9	45.08	2
15.	Manipur	0	0	22.50	3	0.00	0
16.	Meghalaya	100.11	5	234.55	5	0.00	0
17.	Mizoram	136.32	21	30.00	1	59.59	1
18.	Nagaland	962.46	21	115.98	12	45.00	1
19.	Orissa	0.05	1	0.75	1	0.00	0
20.	Punjab	45.00	1	0	0	0.00	0
21.	Rajasthan	25.00	2	8.72	1	23.00	1
<b>22</b> .	Sikkim	o	0	0	0	0.00	0
23.	Tamil Nadu	170.36	22	81.154	13	50.52	2
24.	Tripura	0	0	0	0	0.00	0

APRIL 26, 2007

to Questions

560

559

Written Answers

561	Written Answers		VAISAKHA	6, 1929 (Saka)		to Questions	582
1	2	3	4	5	6	7	8
25.	Uttar Pradesh	46.94	3	69.23	6	83.00	4
26.	West Bengal	20.07	15	49.70	4	0.00	0
27.	Chhattisgarh	78.50	4	0	0	0.00	0
<b>28</b> .	Jharkhand	0	0	30.00	1	0.00	0
29.	Uttaranchal	0	0	94.80	5	0.00	0
<b>30</b> .	Andaman and Nicobar	0	0	0	0	0.00	0
31.	Chandigarh	0	0	0	0	0.00	0
32.	Dadra and Nagar Haveli	0	0	0	0	0.00	0
<b>33</b> .	Daman and Diu	0	0	0	0	0.00	0
34.	Pondicherry	0	0	0	o	0.00	0,
35.	Lakshadweep	0	0	0	0	0.00	0
	Total	2906.98	182	1787.99	122	480.00	19

(B) State-wise details of Central Assistance released under the Scheme of Grants to Rural Schools for purchase of sports equipment and development of plyaground from 2003-2004 to 2005-2006

(Rs. in lekhs)

S.	State/UT	State/UT 2003		2004	2004-2005		2005-2006	
No.		Amount released	No. of Schools	Amount released	No. of Schools	Amount released	No. of Schools	
1	2	3	. 4	5	6	7	8	
1.	Andhra Pradesh	0.37	1	2.76	3	0.00	0	
2.	Arunachal Pradesh	4.35	4	7.74	7	0.00	0	
3.	Assam	30.88	41	22.18	38	0.00	0	
4.	Bihar	3.29	3	7.53	8	0.00	0	

503	Witten Answers		APRIL 28, 2007			to Questions	
1	2	3	4	. 5	6	7	8
<b>5</b> .	Chattisgarh	1.13	2	3.32	4	0.00	0
6	Delhi	0.00	0	0.00	0	0.00	0
7.	Goa	0.00	0	1.08	1	0.00	0
8.	Gujarat	2.98	4	1.42	2	0.00	0
9.	Haryana	43.36	59	24.17	41	0.00	0
10.	Himachal Pradesh	5.72	15	10.21	14	0.00	Ö
11.	Jammu and Kashmir	3.17	3	9.64	14	0.00	,0
12.	Jharkhand	0.00	0	0.00	0	0.00	0
13.	Karnataka	16.75	26	12.10	18	0.00	0
14.	Kerala	0.00	0	15.48	17	0.00	0
15.	Madhya Pradesh	22.95	29	13.67	20	0.00	0
16.	Maharashtra	51. <b>63</b>	58	54.19	71	8.63	27
17.	Manipur	3.26	5	1.48	2	0.00	. 0
18.	Meghalaya	1.08	1	9.37	. 10	0.00	0
	Mizoram	0.00	0	0.00	0	0.00	0
	Nagaland	0.00	0	3.80	5.	0.00	0
21.	Orissa	44.21	55	61.99	80	8.60	28
22.	Punjab	2.56	3	0.63	2	0.00	0
23.	Rajasthan	25.19	29	18.76	30	0.00	0
24.	Sikkim	0.00	0	0.00	0	0.00	0
25	Tamil Nadu	7.65	21	3.70	6	0.00	0
26	Tripura -	0.37	1	0.40	1	0.00	.0
27.	Uttar Pradesh	39.60	47	51.11	75	0.00	3
28.	Uttaranchal	11.04	12	18.44	26	1.87	8

APRIL 26, 2007

to Questions

564

563

Written Answers

565	Written Answers		VAISAKHA 6, 1929 (Saka)			to Questions 56	
1	2	3	4	5	6	7	8
<b>29</b> .	West Bengal	77.98	106	127.15	167	0.00	0
<b>30</b> .	Andaman and Nicobar Islands	0.00	0	0.00	0	0.00	0
31.	Chandigarh	0.00	0	0.00	0	0.00	0
32.	Dadra and Nagar Haveli	0.00	0	0.00	0	0.00	0
<b>33</b> .	Lakshadweep	0.00	0	0.00	0	0.00	0
34.	Daman and Diu	0.00	0	0.00	0	0.00	0
<b>35</b> .	Pondicherry	0.00	0	0.00	0	0.00	0
	Total	399.63	525	482.45	662	19.99	64

(C) State wise details of Financial Assistance released under the Scheme of Rural Sports Programme to the States/UTs for the lower level competitions during the last three years (2003-04 to 2005-06).

(Rs. in lakhs)

S. No	State/UT	2003-04	2004-05	2005-06
1	2	3	4	5
1.	Assam	300000/- (2001-02) 300000/- (2003-04)	800000/-	800000/-
2.	Andhra Pradesh	Proposal not received	Proposal not received	Proposal not received
3.	Bihar	240000/-	640000/-	Proposal not received
4.	Haryana	Proposal not received	Proposal not received	Proposal not received
5.	Jammu and Kashmir	300000/-	800000/-	80000/-
6.	Himachal Pradesh	Proposal not received	320000/-	Proposal not received
7.	Punjab	300000/-	800000/-	800000/-
8.	Kerala	Proposal not received	Proposal not received	Proposal not received

2	3	4	5
. Rajasthan	300000/-	Proposal not received	Proposal not received
0. Nagaland	. 150000/-	80000/-	400000/-
1. Goa	210000/-	300000/-	Proposal not received
2. Madhya Pradesh	Proposal not received	Proposal not received	Proposal not received
3. Orissa	300000/-	800000/-	800000/-
4. Karnataka	300000/-	800000/-	Proposal not received
5. Tripura	300000/-	800000/-	800000/-
6. Tamil Nadu	210000/-	Proposal not received	· Proposal not received
7. Uttar Pradesh	300000/-	800000/-	Proposal not received
8. Maharashtra	Proposal not received	Proposal not received	800000/-
9. Mizoram	Proposal not received	200000/-	800000/-
20. Uttaranchal	270000/-	720000/-	720000/-
21. Lakshadweep	Proposal not received	Proposal not received	Proposal not received
22. Chandigarh	Proposal not received	Proposal not received	95750/-
23. Chhattisgarh	Proposal not received	Proposal not received	800000/-
24. Sikkim	Proposal not received	Proposal not received	400000/-
ार 25. Arunachai Pradesi	h Proposal not received	Proposal not received	800000/-

[Translation] .

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567

#### Amount Spent on Employees by OMCs

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3294. SHRI RASHEED MASOOD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Bharat Petroleum Corporation Limited (BPCL), Hindustan Petroleum Corporation Limited (HPCL) and Indian Oil have spent a large amount on their employees:

- (b) if so, the details thereof; and
- (c) the targets fixed by these companies for the opening of new petrol pumps and gas agencies during the year 2007-2008?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Public sector oil marketing companies (OMCs) viz. Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPCL) and Bharat

Petroleum Corporation Limited (BPCL) have reported that the salary and wages are paid to employees as per salary revision/Long Terms Settlement (LTS) other benefits and incentive based on the laid down schemes. The total expenditure made by OMCs on their employees on account of their salary, contribution, to Provident Fund, Voluntary Retirement compensation and other staff welfare expenses for the year 2005-06 are as under:—

Name of Company	Amount spent by OMCs (Rs. in Crore)
IOC	1862.05
HPCL	691.00
BPCL	881.6
Total	3434.65

(c) The number of retail outlets/LPG-distributorship proposed to be opened by the public sector OMCs during the year 2007-08 are as under:—

Name of	Number of	Number of	
Company	retail outlets	LPG	
	proposed to	distributorship	
	be opened	proposed	
	during 2007-08	to be opened	
		during 2007-08	
ЮС	1600	63	
HPCL	800	100	
BPCL	815	25	
Total	3215	188	

#### Oil Depots

3295. SHRI GANESH SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of oil depots of various oil companies in Madhya Pradesh;

- (b) the storage capacity of these depots and the time since when they have been established:
- (c) the position of storage and filling in Bhirouni/ Bhitoni oil depot of Jabalpur district;
- (d) the quality of oil in Kiloliters being filled in various tankers during working hours from the aforesaid depot and the time taken for the said task;
  - (e) whether vehicles have to wait for long for filling;
  - (f) if so, the reasons therefor, and
  - (g) if not, the factual position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Total number of depots of Oil Marketing Companies (OMCs) in the State of Madhya Pradesh is 19 and their total storage capacity is 4,81,368 KI.

(c) to (g) IOC has reported that their Bhitoni depot is having product coverage of above 30 days. The regular replacement of stocks is from Koyali refinery. Bhitoni depot has presently got facility to load approx. 1440 KLs product per day (120 Tank Trucks (TTs) against the present requirement of 900-1000 KLs per day (120 Tank Trucks (TTs) against the present requirement of 900-1000 KLs per day (75 TTs). The loading facility at IOC's Bhitoni depot is under expansion which will be completed within 5 months and thereafter. Bhitoni depot will have enhanced loading capacity of approx 1900 KLs per day (158 TTs). The time taken for filling one TT of capacity of 12 KL is around 25-30 minutes, which is normal time taken for loading a 12 KL capacity TTs at any location. Presently, only 65% loading capacity of Bhitoni Depot is utilized ever after handing of additional volume of Satna fed area attached to Bhitoni Depot.

BPC has reported that their Bhitoni depot has sales coverage of 15 days approx. Product at Bhitoni is normally sourced ex-BPC Manglia. There is a 6 bay tanker filling gantry and the vehicles do not have to wait for long for

filling. Aprox 700 KL product is filled in various tankers during working hours from Bhitoni depot and each tanker takes 40 minutes (approx).

it has been reported by HPC that the depot located at Bhitoni is filling on an average 32 TTs approx (400 KLs) on daily basis. Depot is meeting full requirement of the market by executing all the indents within working hours. The depot has 4 bay TT filling gantry, where 4 TTs are filled at a time. The total filling time for the 4 TTs is approximately 30 minutes.

Oil marketing Companies have reported that TTs do not have to wait for long for filling.

[English]

571

#### Price of Domestic Natural Gas

3296. SHRI BADIGA RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the important recommendations made by Expert Committee on Integrated Energy Policy;
- (b) the manner in which the Ministry is planning to independently regulate the price of domestic natural gas through cost-plus-basis; and
- (c) the rationale of fixing price of natural gas through net-back-basis?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The Planning Commission had constituted an Expert Committee to formulate an Integrated Energy Policy, which submitted its report in August 2006. The key recommendations of the Committee relate to the following aspects of Energy:—

- Ensuring adequate supply of Coal with consistent quality;
- (ii) Addressing concern of states rich in coal and hydro resource;

- (iii) Ensuring availability of gas for power genera-
- (iv) Power sector reforms;
- (v) Reduction in cost of power:
- (vi) Rationalisation of fuel prices:
- (vii) Energy efficiency and demand side management:
- (viii) Augmenting of resources for increased energy security:
- (ix) Using natural gas abroad to set up captive fertilizer plants, gas liquefaction facilities, etc.:
- (x) Role of Nuclear and Hydro power;
- (xi) Role of renewables:
- (xii) Ensuring energy security;
- (xiii) Boosting energy related R and D;
- (xiv) Household energy security electricity and clean fuels for all:
- (xv) An enabling environment for competitive efficiency; and
- (xvi) Climate change concerns.
- (b) The Government has decided that future production of gas from NELP fields, as also additional gas to be developed in future, by ONGC and OIL, as well as Joint Venture/Private Companies, would be sold at market related prices. NELP provisions do not envisage rogulating the price of domestic natural gas through cost plus basis.
- (c) The concept of fixing of price of natural gas through 'net-back basis' would imply that the price of natural gas is derived from a given or assumed benchmark after deducting all relevant costs, etc."

#### [Translation]

#### Manuscript of 'Sarvamooi Granth'

3297. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of CULTURE be pleased to state:

- (a) whether the researchers of the Rochester Institute of Technology have protected the rare manuscripts of "Sarvamool Granth" written in Sanskrit in the 12th century on palm leaves by the philosopher. Madhavacharva:
  - (b) if so, the details thereof;
- (c) whether the Government have also protected such other rare Sanskrit manuscripts; and
  - (d) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Yes, Sir. The researchers of Rochester Institute of Technology have digitally restored the text of Sarvamool Granth, a 700 year old sacred text. The text of Sarvamool Granth is attributed to the philosopher-saint Madhavacharya.

- (c) and (d) The National Mission for Manuscripts, under the Ministry of Culture, has initiated a project on digitization under which 4500 manuscripts (apprimately 7 lakh pages), including rare Sanskrit manuscripts, have been digitized. These are:-
  - (1) Vaishnava manuscripts of Majuli Islands (1500 manuscripts)
  - (2) Sanskrit manuscripts of Iqbal Library (1000 manuscripts)
  - (3) Manuscripts from Orissa State Museum (1200 manuscripts)
  - (4) Kutiyattam manuscripts of Kerala (200 manuacripts)
  - (5) Manuscripts on Siddha of Madras University (600 manuscripts)

#### **Recognition of Theatre**

3298. SHRI JAI PRAKASH [MOHANLAL GANJ]: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is contemplating on any proposal to grant the linguistic theatre the status of theatre on the lines of the Hindi theatre.
  - (b) if so, the details thereof, and
- (c) the time by when the Government is likely to announce its decision in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) No special status has been granted to Hindi theatre, therefore. there is no question of granting the linguistic theatre the status of theatre on the lines of Hindi theatre. The workshops organised by the National School of Drama in various parts of the country are in different languages to address the needs of linguistic theatre. In the 9th National annual theatre festival 'Bharat Rang Mahotsay' organised from 6th to 20th January 2007, 12 regional plays from different languages were performed. On the basis of the recommendations of the Broad Based Committee, opening of 5 full fledged regional schools of Drama at Bangalore. Goa/Maharashtra, Kolkata, North East and Jammu and Kashmir has been proposed during XIth Plan for promotion of theatre in Regional languages. The Sangeet Natak Akademi also covers the entire gamut of theatre in different languages.

#### Allotment of Land by AAI from M.P.

3299. SHRI RAKESH SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI) have sought 5.87 acres of land from the Government of Madhya Pradesh:
  - (b) if so, the details thereof;
  - (c) whether the Government of Madhya Pradesh

has allotted land to Airports Authority of India for the development of airports; and

(d) if so, the details thereof, airport-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Airports Authority of India (AAI) have not sought 5.87 acres of land from the Government of Madhya Pradesh. In fact, AAI have provided 5.87 acres of land at Bhopal airport to the State Government of Madhya Pradesh on lease basis.

(c) and (d) Madhya Pradesh Government has acquired and transferred land to AAI on free of cost basis at Jabalpur (30 acres) and Khajuraho (355.66 acres). At Bhopal airport, Madhya Pradesh Government has acquired 330 acres which is yet to be handed over to AAI.

(English)

575

#### Unreliability of Russian Weepon Systems

3300. SHRI KAILASH MEGHWAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Russia still remains the largest defence supplier to India;
- (b) if so, whether there is unreliability of some of Russian weapon systems as well as tardy product support in execution of several projects:
  - (c) if so, the reasons thereof; and
- (d) the steps taken by the Government to sort out the issues with Russian firms?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Defence acquisitions, including product support therefor, are made from various indigenous and foreign sources including Russia in accordance with the well laid down defence procurement procedure. These acquisitions are made with a view to modernizing the Armed Forces to keep them in a state of readiness to face any threat

to national security. Defence Procurement Procedure 2006 has provisions for safeguards against supply of inferior quality products from all sources including those from Russia.

(d) The issues relating to product support are pursued with the Russian firms as well as the Russian Government on a continuous basis and the same are resolved through mutual discussions and diplomatic channels through forums like Indo-Russian Inter-Governmental Commission on Military Technical Cooperation and working groups.

#### Army Officers killed in Fire

3301. SHRI MILIND DEORA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Army Officers were killed in a fire that destroyed a forward post at Siala in the Saltora Ridge-Siachen Glacier region in the second half of December, 2006 as reported in "The Times of India" dated December 25, 2006:
  - (b) if so, the details thereof;
- (c) whether any enquiry has been ordered in this regard;
  - (d) if so, the outcome thereof; and
- (e) apart from loss of the officers how much loss Army unit has suffered on account of fire and the followup action taken thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

- (b) Major Sudhir Chikara and Captain Arun Shankar Regimental Medical Officer died in the fire accident on 23rd December 2006.
- (c) Yes Sir, a Court of Inquiry (Col) has been ordered.
  - (d) Based on the findings of Court of Inquiry, it has

been inferred that the cause of the fire was accidental and no one is to be blamed for the same.

(e) The Court of Inquiry has assessed the loss to be approximately Rs. 16.00 lakh (Rupees Sixteen Lakh only). For avoiding recurrence of such accidents, a detailed compendium to include aspects on prevention of outbreak of fire has been compiled and disseminated to lower formations for strict compliance.

#### Setting up of District Army Welfare Boards

3302. SHRI SUBRATA BOSE: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any proposal to set up District Army Welfare Boards in the country, particularly in West Bengal and North-Eastern States in the Eleventh Plan:
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (c) There are no boards known as District Army Welfare Boards. However, for welfare of ex-servicemen and their families and also families of serving/deceased service personnel, 352 Zila Sainik Boards already exist in various parts of the country including West Bengal and North Eastern States. These Boards, are set up in consultation with Kendriya Sainik Board by the respective state Governments/Union Territory Administrations and function under their administrative control. Proposals for setting up of nine new Zila Sainik Boards have been received by the Kendriya Sainik Board from the states of Karnataka, Meghalaya, Chhattisgarh, Gujarat and West Bengal.

# Development of Surat-Hazira Railway Line

3303. SHRIMATI JAYABEN B. THAKKAR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to develop Surat-Hazira railway line;
- (b) if so, the status of financial contribution among different stakeholders/companies for this project:
- (c) whether the Railways contemplate to allocate more funds to RVNL:
  - (d) if so, the details thereof:
- (e) whether it is technically feasible to integrate this section as a part of dedicated freight corridor between Mumbai-Delhi as planned by the Ministry of Railways;
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The following equity participation is proposed in this project and has been confirmed by the respective stakeholders:—

		Rs. in Crore
(i)	Rail Vikas Nigam Limited	25
(ii)	Gujarat Maritime Board	7
(iii)	Hazira Port Private Limited	25
(iv)	Essar Steel Limited	25

The basic objective of the Memorandum of Understanding (MoU) was to enable formation of a project specific Special Purpose Vehicle for implementation of the railway line project from Surat to Hazira Port.

- (c) and (d) The necessary funds would be provided once the project is sanctioned.
- (e) and (f) Surat-Hazira line can integrate with Dedicated Freight Corridor on Western Route at any of the nearest Junction points. Rail Indian Technical and

579

Economic Services Limited (RITES) Preliminary-cum-Traffic Survey Report has identified Kosad/Gothangam as the possible Junction point to serve Hazira Complex.

# Construction of Boarder Roads in North-Eastern States

3304. SHRI NARAYAN CHANDRA BORKATAKY: Will the Minister of DEFENCE be pleased to state:

- (a) the funds allocated during 2006-2007 for construction of border roads in the North-Eastern States;
   and
- (b) the length of roads (in kms.) constructed in North Eastern States particularly in Assam in the said financial year?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) During the year 2006-2007, a sum of Rs. 614.31 Crs. was allocated for construction of roads of operational/strategic importance by the Border Roads Organisation (BRO). Out of which a sum of Rs. 205.59 Crs. was allocated ans spent for construction of roads in North Easter States. In addition, expenditure of Rs. 70 Cr. has also been incurred by BRO on construction of roads included under Special Accelerated Road Development Programme — North East (SARDEP-NE).

(b) 233.17 km. of roads were constructed by the Boarder Roads Organization in North Eastern States during 2006-2007. No road of operational/strategic importance has been constructed in Assam by BRO during this year. BRO has undertaken works on 113 km. of roads in NE region under the SARDP-NE. Out of this 56 km. of roads falls in the state of Assam.

# Setting up of Railway Station at Parvathipuram in Kanyakumari

3305. SHRI A.V. BELLARMIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are considering to

conduct preliminary feasible survey for the Railway Station at Parvathipuram: and

#### (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) The proposal for opening of a train halt at Parvathipuram has been examined and is not considered justified both from operational and financial point of view.

[Translation]

### Promotion of Food Processing Industries in M.P.

3306. SHRI CHANDRAMANI TRIPATHI :
DR. LAXMINARAYAN PANDEY :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether some proposals have been received by the Union Government from the Government of Madhya Pradesh for promoting Food Processing Industries in the State:
  - (b) if so, the details thereof;
- (c) the details of the project which have been approved; and
- (d) the time by which the remaining proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) Yes Sir; The Government have received 169 proposals from Madhya Pradesh for setting up/modernization/expansion of food processing units and other food processing activities during the period 2002-03 to 2006-07. Of these, 63 proposals have been approved for financial assistance, 49 cases have been closed/rejected and remaining cases are at various stages of processing. Sector-wise details of proposals approved during the period are as follows:-

Sector	Flour/Rice Pulse Milling	Fruit and Vegetable	Consumer industries	HRD/R and D and study	Bakery Milk	Total
No. of	10	20	4	26	3	63
proposals						
approved						

Clearance of proposals depends on the applicants fulfilling the required criteria and furnishing of relevant documents. Hence, it is not possible to indicate any specific time for clearance of the remaining proposals.

#### Rural Tourism in Jharkhand

3307. DR. DHIRENDRA AGARWAL : Will the Minister of TOURISM be pleased to state :

- (a) whether the Government has explored the possibilities of rural tourism in Jharkhand;
  - (b) If so, the details thereof location-wise; and
- (c) the amount disbursed for these works during the last three years?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The creation of infrastructure in rural areas having potential for tourism is being supported by Ministry of Tourism under the existing scheme of Product/Infrastructure Development of Destination and Circuit, while community participation and capacity building including skill upgradation are being supported in such rural areas through Capacity Building for Service Providers Scheme of the Ministry. The funds are sanctioned and released based on the proposals received from the State/UT Governments. The proposals received from the State Government of Jharkhand during the current financial year 2007-08 are as follows:-

Village Amadubi, Distt. Singbhum – Rs. 70.00 lakh

- 2. Village Deuridih, Distt. Kharsanwan Rs. 70.00
- (c) Nil.

[English]

#### **Multipurpose Cultural Complexes**

3308. SHRI G. KARUNAKARA REDDY: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is considering for setting up of multi-purpose cultural complex in Karnataka;
  - (b) if so, the details thereof:
- (c) the details of the multi-purpose cultural complexes sanctioned so far in the country; and
- (d) the details of the multi-purpose cultural complexes proposed by Government during the current year?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Government of India has already released grant for setting up of multipurpose cultural Complexex in Bellary and Hassan in the Karnataka State during the years 1995-98.

- (c) 49 MPCCs have been sanctioned in the Country as per list enclosed as statement.
- (d) Planning Commission have informed the Ministry of Culture about the discontinuation of the Scheme. They are being requested to allow its continuation during the XI Five Year Plan.

# Statement Multipurpose Cultural Complexes in States

583

SI. No.	Name of the State	Completed MPCCs	On going projects	Total
1	2	3	4	5
1.	Andhra Pradesh	<del>-</del>	5	5
2.	Arunachal Pradesh	-	4	4
3.	Assam		3	3
4.	Bihar	_	1	1
5.	Chhattisgarh	<u> </u>	1	1
6.	Gujarat	_	1	1
<b>7</b> .	Haryana	_	1	1
8.	Himachal Pradesh	-	1	1
9.	Jharkhand		1	1
10	Jammu and Kashmir	1	1	2
11.	. Kamataka	2	-	2
12.	. Kerala	1	1	2
13.	. Madhya Prades	h 1	3	4
14.	. Maharashtra	_	1	1
15	. Manipur	_	1	1
16	. Meghalaya	_	1	1
17.	. Mizoram	1	1	2
18	. Nagaland	1	3	4

1 2	3	4	5
19. Orissa	****	1	1
20. Pondicherry	1	*****	1
21. Punjab	1		1
22. Rajasthan	1	-	1
23. Sikkim	_	1	1
24. Tripura	_	1	1
25. Uttar Pradesh	1	1	2
26. West Bengal	1	3	4
Total	12	37	49

#### [Translation]

#### Superfast Goods Train from Nasik to Azadour Mandi, Delhi

3309. SHRI DEVIDAS PINGLE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to introduce a super fast goods train from Nasik to Azadpur Mandi, Defhi;
- (b) if so, whether the proposed train is likely to help contain the sky rocketing prices of vegetables in Delhi as well as provide some relief to the farmers; and
- (c) if so, the time by which this goods train is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Railways run goods train as per demand and no demand is pending at present in Nasik area.

[English]

#### Welfare of Disabled Persons

3310. SHRI HITEN BARMAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the names of new voluntary organisations engaged in welfare of disabled persons from West Bengal which have been accorded sanction of grants during each of the last three years alongwith the amount of grant given to them; and
- (b) the reasons for non-inclusion of welfare organisations from North Bengal district which are engaged in welfare of menally challenged and speech impaired persons?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) The requisite information is given below:-

S. No.	Name of the Organisation	Amount (Rs. in Lakhs)
	And the second s	(110. 111 2211110)
1.	Karlmapur Social Welfare Society	1.23
2.	Haldane Society for Eco-Research	0.89
	and Enterprise Development	
	(HSEED)	
	(	
3.	Moyona Ramakrishnayan	1.85
	Association	
4.	Ramakrishan Vivekanand Mission	0.27
5.	Dum Dum Deep Deaf and Dump	0.89
	School and Creche	
6.	Siniary Scheduled Caste Welfare	0.45
7.	Aid for the integration and	1.59
	Rehabilitation Society	

(b) Projects are approved on merits of each case.

# Stoppage of Ranchi Rajdhani Express at Jaida Railway Station

3311. SHRI NARHARI MAHATO: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that there is no stoppage of any Rajdhani Express at Jalda railway station the District of Purulia. West Bengal:
- (b) if so, whether the Railway are considering to give stoppage of Ranchi Rajdhani Express at Jaida railway station:
  - (c) if so, the details thereof; and
  - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

- (b) No. Sir.
- (c) Does not arise.
- (d) Rajdhani Express trains are high speed long distance trains primarily meant to serve the passengers of end to end stations and major stations. Stoppage of Rajdhani Express train is provided after taking into account the need for preserving the distinctive and exclusive character of Rajdhani Express trains, the quantum as well as the pattern of traffic obtaining at the station, availability of suitable alternative services catering to the traffic demand of the station and other operational and commercial consideration. Jalda station, having very low traffic figures towards Delhi, does not qualify the above parameters for stoppage of Rajdhani train, at present.

[Translation]

# Connection of Fatehabad District with Railway Network

3312.SHRI KULDEEP BISHNOI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have made any efforts to connect the district Fatehabad in Haryana with the railway network:
  - (b) if so, the details thereof; and

(c) the concrete steps taken by the Government to introduce a train from Hissar to Fatehabad via Agroha?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Surveys have been completed for new line from Hissar to Sirsa via Agroha and Fatehabad and Jakhal to Fatehabad via Bhuna and Ratia. The Jakhal-Fatehabad new line proposal has not been considered feasible for being taken up due to unremunerative nature, heavy throw forward and constraint of resources. The proposal of Hissar-Sirsa new line was processed for 'in principle' approval of Planning Commission but the same has not been accorded.

[English]

#### Coordinated Patrolling of Palk Straits

3313.SHRI A. SAI PRATHAP : SHRI K.C. PALLANI SHAMY : SHRI MILIND DEORA :

Will the Minister of DEFENCE be pleased to state :

- (a) whether the Foreign Minister of Sri Lanka met the Defence Minister and reiterated Colombo's desire for coordinate patrolling of the Palk Straits by the Navies of India and Sri Lanka, during his visit to India as reported in the 'Asian Age' dated March 21, 2007;
- (b) if so, the details thereof and the response of the Government thereto; and
- (c) the details of other issues discussed and decisions arrived?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) In the meeting of Foreign Minister of Sri Lanka and Raksha Mantri on 20.3.2007 at New Delhi various issues including patrolling in the Palk Straits along International Maritime Boundary Line were discussed. Decisions of various issues in dealing with a foreign country are taken by the Government within the framework of Indian foreign policy.

#### VRS/VSS Optees in PSUs

3314.SHRI SANAT KUMAR MANDAL : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

- (a) the details of number of VRS/VSS optees in Public Sector Undertakings (PSUs) during the last five years:
- (b) whether due to reduction in employees force, the presently existing employees are facing with increase workload: 'and'
- (c) if so, the details thereof and the steps taken by the Government in this recard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV):

(a) The details of number of VRS/VSS optees during the last 5 years is given below:—

Year	No. of employees VRS/VSS optees
2001-02	54,371
2002-03	63,741
2003-04	45,125
2004-05	19,895
2005-06	13,661

(b) and (c) Excess manpower is one of the main reasons of low profitability/losses/sickness in CPSEs. VRS/VSS in CPSEs has been introduced to shed excess manpower so as to improve operational efficiency and profitability.

### VI-FI Connectivity for Leptop Users at Stations

3315.SHRI S.K. KHARVENTHAN: Will the Minister of RAILWAYS be pleased to state:

to Questions

#### (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) RailTel, a Public Sector Undertaking under Ministry of Railways, has set up Cyber Cafes at 17 selected Railway Stations so far under franchise model or revenue sharing arrangement. Wi-Fi connectivity for laptop users has also been provided in and around such cyber cafes at five stations namely Bangalore, Hyderabad. Howrah. Jaipur and Sealdah so far.

#### **New Projects Across the Country**

3316.SHRI K.C. PALLANI SHAMY: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of new projects sanctioned across the country particularly for Tamil Nadu during the year;
- (b) the estimated cost of each of the projects and the time by which the projects would be taken up and the expected time of completion;
- (c) whether any survey has been taken up for doubling of rail lines for southern railway;
- (d) if so, the details and its present status thereof;
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Details of new projects sanctioned on the Railways is given in the Budget Documents 2007-08. These new projects include gauge conversion of Mayiladuturai-Tiruvarur-Karaikudi and Tiruturalpundi-Agastiyampalli (224 kms.) in Tamil Nadu at a cost of Rs. 404 crore. The work would be taken up once budget is passed by Parliament. The project may taken about 4-5 years in completion subject to availability of resources.

(c) to (e) On Southern Railway, surveys for Jolarpetta-Katpadi-Arkkonam (145 kms.) 3rd line and doubling of Trivandrum-Kanniyakumari (82 kms.) have been taken up.

#### Facilities in Garib Rath Trains

3317.SHRI ANANTA NAYAK : Will the Minister of RAII WAYS be pleased to state :

- (a) whether the Railways have any proposal to provide additional facilities in the Garib Rath trains; and
- (b) if so, the details thereof and the steps taken in this recard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) To provide better/comfortable passenger amenities in passenger coaches is a continuous process in Indian Railways. At present onboard Services viz. Catering and bed roll are provided to the passengers of Garib Rath trains by the Railways/Indian Railway Catering and Tourism Corporation on demand on payment of prescribed charges. Other facilities will be provided as and when required.

#### Wardha-Nanded Railway Line

3318.SHRI HARIBHAU RATHOD: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have included Wardha-Nanded via Yavatmal-Pusad new line project in 2007-2008 Plan on (50:50) cost sharing basis;
- (b) whether the Railways have taken up the matter with the Maharashtra Government in this regard;
  - (c) if so, the details thereof; and
  - (d) the present status of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) to (d) Yes, Sir. Railway had requested State Government of Maharashtra for cost participation to the

extent of at least 50% in construction in this line. State Government has offered to share upto 35% to 45% of the cost by way of earthwork, ballast etc. under National Rural Employment Programme (NREP) and State Employment Guarantee Scheme (EGS). State Government have been requested to share at least 40% of the cost as a special case in view of difficult conditions amongst farming community in Vidharbha region, without linking it with NREP and state EGS.

#### [Translation]

591

#### Meeting of Defence Undertakings

3319.DR. RAJESH MISHRA: Will the Minister of DEFENCE be pleased to state:

- (a) the details of the various issues discussed in the recent meeting of defence undertakings held in New Delhi:
- (b) whether the deliberations also touched upon the need to carry out reforms in order to improve efficiency, accountability and transparency in these defence undertakings; and
- (c) if so, the guidelines laid down for taking remedial steps in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJEET SINGH): (a) and (b) Recently, in January and February, 2007, Hon'ble Raksha Mantri reviewed the performance of the Defence Public Sector Undertakings for the financial year 2006-2007. The review covered production performance, achievement in terms of turnover, export, focus on R and D, value added per employee and future plans of the Defence Undertakings.

(c) No general guidelines were issued in this regard.

#### (Enatish)

#### Performance Review of NGOs

3320.SHRI TUKARAM GANGADHAR GADAKH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of on-going and new Central schemes in operation for providing financial aid to NGOs and State Governments, scheme-wise:
  - (b) the details of their eligibility conditions;
- (c) whether the Government has reviewed the performance of these schemes recently:
- (d) if so, the details thereof and changes proposed for better implementation of these schemes:
- (e) whether a large chunk of financial aid eaten out by fake NGOs:
  - (f) if so, the facts thereof; and
- (g) the steps proposed to prevent the fake NGOs to get financial aid by submitting forged documents and papers?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) The details of on-going and new central schemes being implemented by the Ministry are available in its Annual Report. Financial assistance is provided to the Non Governmental Organisations subject to fulfillment of the following criteria:

- (i) Non profit making society registered under an appropriate Act with an appropriate administrative structure and a duly constituted managing/executive committee.
- (ii) Registration for a minimum period of two years at the time of applying for grant in aid.
- (c) and (d) New procedure for streamlining the processing of sanction of grant in aid to the Non Governmental Organisations has been introduced recently. The new procedure will entitle the State Governments to recommend both ongoing and new cases within the notional allocation communicated to them for supporting the voluntary effort in service deficient areas.
  - (e) No. Sir.

- (f) Does not arise.
- (g) The guidelines and procedures for sanction of grant in aid to the NGOs have adequate safety measurers.

#### Museums and Monuments in Tamil Nadu

3321.SHRI E.G. SUGAVANAM: Will the Minister of CULTURE be pleased to state:

- (a) the names of museums/monuments conserved by the Archaeological Survey of India in Tamil Nadu, location-wise:
- (b) the amount spent and released on maintenance of each of the monument/museum during each of the last three years and proposed for the year 2006-07; and
- (c) the steps taken by the Union Government not protect the museums/monuments in the State?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The Archaeological Survey of India has only one site museum

- at Chennai. There are 413 ancient monuments and sites maintained and conserved by the Archaeological Survey of India in Tamil Nadu. Their location-wise details are given in the enclosed Statement-I.
- (b) The amount allotted and spent for conservation and maintenance of the museum/protected monuments during the last three years is given in the enclosed Statement-II.
- (c) Conservation and maintenance of the protected monuments is a continuous process. Archaeological Survey of India undertakes conservation, preservation and maintenance of the protected monuments subject to the availability of budgetary provision. Structural repairs and special repairs are carried out on need basis. In addition, the Archaeological Survey of India develops the environs and provides tourist facilities like toilet, drinking water, signages, tourist literature, etc.

The Archaeological Survey of India has taken up a phased programme for the upgradation of its museum at Fort St. George.

#### Statement-l

#### List of Centrally Protected Monuments under the Jurisdiction of Archaeological Survey of India in Tamil Nadu

#### (Chennai Circle)

SI.	Name of Monument/Site	Locality	District
1	2	3	3
1.	Arsenal	Chennai	Chennai
2.	Big Warehouse	Chennai	Chennai
3.	Chaplian's House	Chennai	Chennai
4.	Clive's House	Chennai	Chennai

<b>59</b> 5	Written Answers	APRIL 26, 2007	to Questions	596
1	2	3	3	
<b>5</b> .	Garrison Engineer's Depot	Chennai	Chennai	
6.	Guard Room	Chennai	Chennai	
7.	King's Barrack	Chennai	Chennai	
8.	Last House On The Left of 'Snob's Alley'	Chennai	Chennai	
9.	Nursing Sister's House	Chennai	Chennai	
10.	Old British Infantry Officer's Mess	Chennai	Chennai	
11.	Rampart, Gates, Bastion, Bavilions With Vaulted Chambers and Water Cisterns Underneath: Moat And Defence Walls All Round with Glacis to the Extent Of the Existing Barbed Wire Fence.	Chennai	Chennai	
12.	St. Mary's Church	Chennai	Chennai	
13.	Wellesley's House	Chennai	Chennai	
14.	David Yale And Joseph Hynmer's Tomb	Chennai	Chennai	
15.	Old Town Wall	Tondiarpet	Chennai	
16.	Muruganathasvami Temple	Tirumuruganpoondi	Coimbatore	
17.	Nithisvarasvami Temple	Srimushnam	Cuddalore	
18.	Chennaraya Perumal Temple Together Wi Adjecent Lands	ith Adiyamankottai	Dharmapuri	
19.	Hill Fort	Krishnagiri	Dharmapuri	
20.	H刷 Fort	Rayakkottai	Dharmapuri	
21.	Fort On Rock	Dindigal	Dindigat	
<b>22</b> .	Jain Temple	Mettupudur	Erode	
23.	Sugrisvara Temple and Tank	Sircar Periyapalayam	Erode	
24.	Iravatanesvara Temple	Big Kanchipuram	Kanchipuram	
25.	Jvaraharesvara Temple	Big Kanchipuram	Kanchipuram	

l 	2	3	3
	Matangeavara Temple	Kanchipuram	Kanchipuran
	Muketesvara Temple	Kanchipuram	Kanchipuram
<b>3</b> .	Privatanesvara Temple	Kanchipuram	Kanchipuram
9.	Munkudmisvara Temple	P.V. Kalathur	Kanchipuram
<b>D</b> .	Dhenupurisvara Temple	Madambakkam	Kanchipuram
1.	Large Siva Temple (Apathsahaesvara Temple)	Tenneri	Kanchipuram
2.	Arjuna's Penance	Mamallapuram	Kanchipuram
3.	Arjuna's Ratha	Mamallapuram	Kanchipuram
<b>4</b> .	Bhima's Ratha	Mamallapuram	Kanchipuram
<b>5</b> .	Dharmaraja 'S Ratha	Mamallapuram	Kanchipuram
<b>6</b> .	Dharmaraja Rock Cut Throne	Mamallapuram	Kanchipuram
7.	Dolostva Mandapa	Mamallapuram	Kanchipuram
3.	Draupadi's Bath	Mamallapuram	Kanchipuram
).	Draupathi's Ratha	Mamallapuram	Kanchipuram
<b>)</b> .	Eight Stone Images On A Masonary Platform Known As The Seven Pidaris	Mamallapuram	Kanchipuram
١.	Huge Stone Figures of The Lion Elephant, and A Bull	Marnallapuram	Kanchipuram
<u>?</u> .	Olakkanesvara Temple	Mamallapuram	Kanchipuram
3.	Kotikal Mandapa	Mamallapuram	Kanchipuram
•	Krishna's Butter Ball	Mamallapuram	Kanchipuram
	Krishna Mandapam	Mamallapuram	Kanchipuram
<b>3</b> .	Large Unfinished Rock Sculpture Similar to Arjuna's Penance	Mamailapuram	Kanchipuram
<b>,</b>	Mahishamardini Rock Cut Mandapa	Mamailapuram	Kanchipuram

VAISAKHA 6, 1929 (Saka)

to Questions

598

597

Written Answers

600

599

Written Answers

1	2	3	3
48.	Mahishasura Rock Standing In The Sea to The North Of Shore Temple	Mamailapuram	- Kanchipuram
<b>49</b> .	Mukundanayanar Temple	Mamailapuram	Kanchipuram
<b>50</b> .	Rock Cut Ganesha Temple	Mamailapuram	Kanchipuram
51.	Roc Cut Varaha Temple Containing Varaha And Vamana Incamation Of Vishnu	Mamailapuram	Kanchipuram
<b>52</b> .	Rock Cut Sculpture, Representing the Groupt of Elephants, Monkey and Peacock	Mariallapuram	Kanchipuram
<b>53</b> .	Rayagopuram (Unfinished)	Mamallapuram	Kanchipuram
54.	Sahadeva's Ratha	Mamallapuram	Kanchipuram
<b>55</b> .	Shore Temple	Mamailepuram	Kanchipuram
56.	Small Monbolithij Temple Known As Valayankuttai Ratha	Mamallapuram	Kanchipuram
<b>57</b> .	Stone Sculpture Representing The Group Of Elephants, Monkeys	Mamallapuram	Kanchipuram
58.	Triple Celled Rock-Cut Shrine With Gopi's Churn Infront Of it	Mamallapuram	Kanchipuram
<b>59</b> .	Two Rock Cut Temples At North East Corner Of The Koneri Pallam Tank	Mamailapuram ar	Kanchipuram
60.	Two Small-Carved Rocks To The South of The Shore Temple	Mamallapuram	Kanchipuram
61.	Two Small Monolithic Temples Known As Pidari Amman Ratha	Mamallapuram	Kanchipuram
<b>62</b> .	Unfinished Ratha And Stone Couch.	Mamallapuram	Kanohipuram
<b>63</b> .	Unfinished Rook Cut Cave Temple North Of Krishna Mandapa	Mamallapuram	Kanchipuram "
64.	Dharmesvara Temple	Manimagalam	Kanchipuram
65.	Vaikunta Perumal Temple	Kanchipuram 2	Kanchipuram

<del>0</del> 01	whiten Answers VAIS	AKMA 6, 1929 (Saka)	to Questions 602
1	2	3	3
66.	Ruined Dutch Fort and Cemetery	Sadras	Kanchipuram
67.	Kailasanatha Temple	Salabogam	Kanchipuram
68.	Tiger-Headed Rock Cut Temple	Salvankuppam	Kanchipuram
<b>69</b> .	Two Insscribed Rocks	Salvankuppam	Kanchipuram
70.	Rock Cut Shiva Temple with Three Lingas	Salvankuppam	Kanchipuram
71.	Lesser Siva Temple (Kanthalingesvasatemp	ole) Tenneri (Madavillaam)	Kanchipuram
<b>72</b> .	Nityakalayanasvami Temple	Tiruvidanthai	Kanchipuram
<b>73</b> .	Orukkal Mandapam	Tirukallikunram	Kanchipuram
74.	Venkatesaperumal Temple	Tirumukkudal	Kanchipuram
<b>75</b> .	Vaikuntaperumal Temple	Uttiramerur	Kanchipuram
76.	Tirupulisvara Temple	Vayalur	Kanchipuram
77.	Head Sluice Periavoikal Nattuvoikal	Musiri	Karur
<b>78</b> .	Korangunatha . Temple		Karur
<b>79</b> .	Rock (Kulithalai)	Vaigainallur	: <b>Ka∉ur</b> ∉
80.	Alagarmalai Cavern With Panchapandava I Midway Between Algarmallai And Kidampa		Madurai
81.	Jain Statues Rock Inscription And Panchag Beds On The Hill	pandava Kalluthu	Madurai
82.	Rock Cut Bas Relief And Beds And A Mut Jain Stone Image	ilated Kar <del>adipatti</del>	Madurai
83.	Rock - Gut Bas Relief Of Jain Images With Inscription In Samanar Malai	n Keelakuilkudy	Mađurai
84.	Panchapandava Bed, Jain Statues, And Br And Vatteluttu (Malai Inscription On The Panchapandar)	ahmi Kilalyur Kilavalavu 🕾	Madural 9
85.	Rock Cut Beds Under Natural Rock Shelte In Amanarmalai Or Samanar Malai	r Melakuikudy	Madurai

VAISAKHA 6, 1929 (Saka)

602

to Questions

Written Answers

601

	2	3	3
<b>8</b> .	Cave In Sitharmalai	Mettupatti	Dindigul
7.	Cavern With Panchapandava Beds On The Wester Slope Of The Hills And Similar Beds	Tiruparankunram	Madurai
<b>8</b> .	Rock-Cut Cave And Inscription	Tiruparankunram	Madurai
9.	Ramapada Mandapam	Kodiakkadu	Nagapattinam
).	Inscribed Stone	Kodiyakarai	Nagapattinam
۱.	Town Gateway	Tranquebar (Tarangambadi)	Nagapattinam
2.	Hill Fort	Namakkai	Namakkai
3.	Sri Ranganatha Swamy And Sri Narasimha Swamy Terriple	Namakkai	Namakkai
١.	Brihadisvara Temple	Gangaikonda cholapuram	Perumbalur
5.	Jain Statue Built Of Granite	Jayankonda cholapuram	Perumbalur
ŝ.	Jain Statue Called Paluppar	Jayankonda cholapuram	Perumbalur
7.	Fort	Ranjankudi	Perumbalur
<b>3</b> .	Shamshkhan's Mosque	Vallapuram	Perumbalur
9.	Siva Temple	Valikantapuram	Perambalur
00.	Jain Tirthankara Image	Alangudipatti	Pudukkottai
01.	Jaina Image	Alathur	Pudukkottai
02.	Whole Cave With Two Jain Figures Carved On The Rock Over It And Damaged Inscription	Ammachatram	Pudukkottai
03.	Whole Of Minakshi Sundaresvara Temple And The Inscribed Stone In The Front Mandapam	Ammankurichi	Pudukkotta <del>i</del>
04.	Two Jain Tirthankara Images In A Coconut Plantation	Annievasel	Pudukkottai
05.	Siva Temple	Ariyur	Pudukkottai
06.	Jain Tirthankara Image and Inscribed Stone	Chettipatty	Pudukkottal

Kudumiyanmalai

Kudumiyanmalai

126.

127.

Musical Inscription

In Front

Rock-Cut Shrine Called Melakkoil With Mandapa

**Pudukkottai** 

**Pudukkottai** 

137.	Jain Temple Site	Mangathevanpatti	Pudukkottar
138.	Jain Temple	Mangathevanpatti	Pudukkottai ·
139.	Siva And Piliayar Temple	Mangudi	Pudukkottai`
140.	Jain Tirthankara Ayyanar And Devi Idols	Marudur	Pudukkottai
141.	Menandar Pillayar Temple	Melanilaivayal	Pudukkottai
142.	Jain Tirthankara Idol And Relics Of Old Jain Temple	Melur	Pudukkottai
143.	Vishnu idol	Melur	Pudukkottai
144.	(I) Jain Tirthankara Image (II) Remains Of The Temple (III) Ganesa Image (Iv) Nandi With Inscription	Mailapatti	Pudukkottai
145.	Tiruperumanadar Temple	Nangupatti (Madattukkoil)	Pudukkottai

Nanjur

**Pudukkotta**i

146.

Jain Idol, Two Durga Idol, One Vishnu Idol And

Inscribed Stone Slab

609	Written Answers	/AISAKHA 6, 1929 (Saka)	to Questions	610
1	2	3	3	
147.	Amman Koil (Melaikadambar Koil And Temple To Its West)	The Siva Narthamalai	Pudukkottai	
148.	Rock-Cut Siva Temple	Narthamalai	Pudukkottai	
149.	Vijayalayacholisvaram And The Group Shrines Around It	Of Sub Narttamalai	Pudukkottai	
150.	Rock-Cut Vishnu Shrine	Narttamalai	Pudukkottai	
151.	Jain Image And The Inscription To The It On The Summit Of The Sadayaparai		Pudukkottai	
152.	Siva (Valamadisvara) Temple	Nirpalani	Pudukkottai	
153.	Siva Temple	Panangudi	Pudukkottai	
154.	Vishnu Temple	Panangudi	Pudukkottai	
155.	Rajendracholisvara Temple	Ponamaravati	Pudukkottai	
156.	Jaina Thirthankara Image	Puliyur	Pudukkottai	
157.	Jain Image And The Surrounding Tem Locally Called Mottai Pillayar Koil	ple Site Puttambur	Pudukkottai	
158.	Rock-Cut Shrine Of Pushpavanesvara	Puvalakkudi	Pudukkottai	
159.	Stone Sluice With Nandipottan's Inscrip	otion Rajalipatti	Pudukkottai	
160.	Stone Idols Of Vishnu And Devi And	Siva Temple Rasipuram	Pudukkottai	
161.	Jain Mound, Jain Images, Other Idols Pillars	And Lion Sembattur	Pudukkottai	·
162.	Natural Cavern Called Andarmatam	Sembuthi	Pudukkottai	
163.	Vishnu And Sridevi Idols	Sengirai	Pudukkottai	
164.	Bhumisvara Temple	Sevalur	Pudukkottai	

Sittannavasal

Sittannavasal

Pudukkottai

Pudukkottai

Natural Cavern With Stone Beds And Brahmi

And Old Tamil Inscriptions Called Eladipattam

Rock-Cut Jain Temple

165.

166.

611

1	2	3	3
167.	Tiruvillangudy Siva Temple	Suriyur	Pudukkottai
168.	Siva Temple	Tennangudi	Pudukkottai
169.	Jain Tirthankara Image Seated On Apedestal To The East Of The Bund	Tekkatur	Pudukkottai
170.	Sanctum Of Siva Temple	Tirukalambur	Pudukkottai
171.	Sundaresvara Temple With Sub-Shrines	Tirukkattalai	Pudukkottai
172.	Rock-Cut Siva Temple (Satyagirisvara Temple)	Tirumayam	Pudukkottai
173.	Rock-Cut Vishnu Temple (Satyagirisvara Temple)	Tirumayam	Pudukkottai
174.	Stone And Brick Fort	Tirumayam	Pudukkottai
175.	Cholisvaramudaiyar Temple	Tiruppur	Pudukkottai
176.	Jain Image in Waterspreadj Of Pudukulam	Tiruppur	Pudukkottai
177.	Siva Temple	Thodaiyur	Puduldiottai
178.	Jain Tirthankara Image And Inscribed Stone	Valavambatti (valavanapatti)	Pudukkottai
179.	Siva Temple (Agatisvara Temple)	Varappur	Pudukkottai
180.	Siva Temple On The Western Bund Of Enadikulam	Varpet	Pudukkottai
181.	Jain Tirthankara Image	Veerakkudy	Pudukkottai
182.	Agastisvara Temple	Vellanur	Pudukkottai
183.	Kailasanatha Temple	Vellanur	Pudukkottai
184.	Two Lion Pillars In The Vahana Mandapam Of The Subrahmanya Temple	Viralimalai	Pudukkottai
185.	Siva Temple	Visalur	Pudukkottai
1 <b>8</b> 6.	Remains Of Fort With Building Thereon	Attur	Salem
187.	Fort And Temple On the Hill	Chinna Kavandanur	Salem
188.	Boulder Stone Bed And Brahmi Inscriptions On The Hill And Rock-Cut Temple With Inscription At The Foot Of The Hill	Kunnakudi	Sivaganga

613

1	2	3	3
189.	Airavatesvara Temple	Chatram Darasuram	Thanjavur
190.	Big Cannon (Rajagopaol Cannon) In The First Rampart And The Bastions In Ts No. 608 Of Ward Iii	Thanjavur	Thanjavur
191.	Schwartz (Christ) Church	Thanjavur	Thanjavur
192.	Sivaganga Little Fort Enclosing The Big Temple	Thanjavur	Thanjavur
193.	Karuppannasvami Tock And Jain Sculpture	Uttampalayam	Teni
194.	Fort Gateway	Tiruchchirappali	Tiruchchirappalli
195.	Rock Fort, (1) Lower Cave; (2) Path Leading To The Site in Front Of The Lower Cave; (3) Path Leading To The Upper Cave; (4) Site In Front Of The Lower Cave; (5) Upper Cave.	Rock Fort, Tirchy	Tiruchchirappalli
196.	Siva Temple (Erumbisvara Temple)	Tiruverumbur	Tiruchchirappalli
197.	Fort And Cemetry	Pulicat	Thiruvallur
198.	Svayambunathar Temple	Kilputhur	Thiruvannamalai
1 <b>9</b> 9.	Rock-Cut Shrine	Kuranganilmuttam	Thiruvannamalai
<b>20</b> 0.	Rock Cut Caves, Sculptures And Inscriptions	Mamandur	Thiruvanamalai
201.	Rock Cut Caves	Narasamangalam	Thiruvanamalai
202.	Chandramouliswara Temple	Nattery	Thiruvanamalai
203.	Rock Cut Temple And Sculptures	Siyamangalam	Thiruvanamalai
204.	Jain Temple	Tirumalai	Tiruvannamalai
205.	Natural Cavern Known As Virupakshi Cuha and Skandashram And Path Leading From Ramnasharam.	Tiruvannamali	Tiruvanamalai
206.	Adjoining Building To The Masjid And Two Ponds	Arcot	Vellore
207.	The Cannon	Arcot	Vellore
208.	Delhi Gate	Arcot	Vellore

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615

Written Answers

Agaram

Alattur

Kanchipuram

Kanchipuram

Megalithic cists and caims (survey nos. 111 and 116)

243.

244.

Um burials

1	2 ·	3	3
245.	Megalithic cists and caims	Amur	Kanchipuram
246.	Megalithic cists and cairns	Anur	Kanchipuram
247.	Megalithic cists and cairns	Araiyapakkam	Kanchipuram
248.	Megalithic cists and cairns	Atcharavakkam	Kanchipuram
249.	Megalithic cists and cairns with stone circles	Ayyanjeri	Kanchipuram
250.	Megalithic cists and caims with stone circles	Echchur	Kanchipuram
<b>25</b> 1.	Megalithic cists and cairns with stone circles	Edakunram	Kanchipuram
<b>252</b> .	Megalithic cists and caims with stone circles	Eluchur	Kanchipuram
253.	Megalithic cists and cairns with stone circles	Erumaiyur	Kanchipuram
254.	Megalithic cists and cairns with stone circles	Gudalur	Kanchipuram
<b>255</b> .	Megalithic cists and caims with stone circles	Guduvancheri (Vallamjeri)	Kanchipuram
<b>256</b> .	Megalithic cists and cairns with stone circles	Guduperum Bedu	Kanchipuram
<b>257</b> .	Cairns at The Foot Of Perambair Hills	Kadmalaiputhur	Kanchipuram
258.	Chromiechs	Kadmalaiputhur	Kanchipuram
259.	Group of caims	Kadapperi	Kanchipuram
<b>26</b> 0.	Megalithic cists and cairns with stone circles	Kalanipakkam	Karichipuram
<b>26</b> 1.	Megalithic cists and cairns	Kalathur	Kanchipuram
<b>26</b> 2.	Megalithic cists and cairns	Kalvay	Kanchipuram
<b>263</b> .	Megalithic cists and cairns	Kanakapattu	Kenchipuram
264.	Excavated remains and buddhist vihara and temple pallananesvaram	Melaiyur	Negapattinam
265.	Megalithic cists and cairns	Kandalur <sub>.</sub>	Kanchipuram
266.	Megalithic cists and cairns	Karanaithangal Porinjam Bakkam	Kanchipuram
267.	Megalithic cists and caims	Kattamputtur	Kanchipuram

1	2	3	3
<b>268</b> .	Megalithic cists and cairns	Kilampakkam	Kanchipuram
<b>26</b> 9.	Megalithic class and cairns	Kottamedu	Kanchipuram
270.	Megalithic cists and cairns	Kumili	Kanchipuram
271.	Megalithic cists and cairns with stone circles on the hill	Kunnattur	Kanchipuram
272.	Megalithic cists and caims	Kunnavakkam	Kanchipuram
273.	Megalithic cists and cairns	Kuravanmedu	Kanchipuram
274.	Megalithic cists and cairns	Madayathur	Kanchipuram
275.	Megalithic cists and caims	Maganiyam	Kanchipuram
276.	Megalithic cists and caims	Mailai	Kanchipuram
<b>27</b> 7.	Megalithic cists and caims	Malaipattu	Kanchipuram
278.	Megalithic cists and cairns	Malaivaiyavur	Kanchipuram
279.	Two Unfinished Excavations Near The Light House	Mamallapuram	Kanchipuram .
2 <b>8</b> 0.	Unifinished Excavations Near Triple Celled Rock Cut Shrine	Mamailapuram	Kanchipuram
281.	Unifinished Excavations South Of Draupadi Rath	Mamallapuram	Kanchipuram
<b>282</b> .	Megalithic cists and cairns	Mampattu	Kanchipuram
2 <b>8</b> 3.	Megalithic cists and caims	Manamai	Kanchipuram
<b>284</b> .	Megalithic cists and caims	Melkottaiyur	Kanchipuram
<b>28</b> 5.	Megalithic cists and caims	Moosaivakkam	Kanchipuram
2 <b>8</b> 6.	Megalithic cists and caims	Naduvakkarai	Kanchipuram
287.	Megalithic cists and caims	Nandambakkam	Kanchipuram
288.	Megalithic cists and cairns	Nandivaram	Kanchipuram
289.	Group of caims	Nanmarigalam	Kanchipuram

VAISAKHA 6, 1929 (Saka)

to Questions

622

621

Written Answers

623	Written Answers	AF	PRIL 26, 2007	to Questions 624
1	2		3	3
<b>29</b> 0.	Megalithic cists and	caims	Nattam	Kanchipuram
<b>29</b> 1.	Megalithic cists and	caims	Nedungunram	Kanchipuram
<b>292</b> .	Megalithic cists and	caims	Nallikuppam	Kanchipuram
<b>29</b> 3.	Megalithic cists and	cairns	Olalur	Kanchipuram
294.	Megalithic cists and	caims	Ottivakkam	Kanchipuram
295.	Megalithic cists and	caims	Ottiyambakkam	Kanchipuram
<b>29</b> 6.	Megalithic cists and	caims	Padur	Kanchipuram
<b>29</b> 7.	Megalithic cists and	caims	Palayasivaram	Kanchipuram
298.	Megalithic cists and	caims	Pallavaram	Kanchipuram
299.	Megalithic cists and	cairns	Palliyagaram	Kanchipuram
300.	Megalithic cists and	caims	Par <del>an</del> ur	Kanchipuram
<b>301</b> .	Megalithic cists and	caims	Perumbakkam	Kanchipuram
<b>302</b> .	Megalithic cists and	caims	Perunagar	Kanchipuram
<b>303</b> .	Megalithic cists and	caims	Perunagalathur	Kanchipuram
304.	Megalithic cists and	cairns with stone cricles	Ponmar	Kanchipuram
<b>305</b> .	Megalithic cists and	caims	Porundavakkam :: *	Kanchipuram
<b>306</b> .	Megalithic cists and	caims	Pudupakkam	Kanchipuram
307.	Megalithic Cists and Circles	Caims Bounded With St	one Pulippakkam	- Kanchipuram
308.	Megalithic Cists and	Cairns	Pundi	Kanchipuram
309.	Megalithic Class and Cricles	Circumscribed by Stone	Rajakulipettai	Kanchipuram
310.	Megalithic Cista and	Cairns with Stone Circle	Rayalpattu	Kanchipuram *
311.	Megalithic Cists, and	l Cairns	Sanur	· Kanchipuram

Sastirampakkam

Kanchipuram

312. Megalithic Cists and Cairns in Virgin State.

625	Written Answers	VAISAKHA 6	, 1929 (Saka)	to Questions	626
1	2		3	3	
313.	Megalithic Cists and	Caims	Sembakkam	Kanchipuram	
314.	Group of Cairns and	Cists	Sembakkam	Kanchipuram	
315.	Megalithic Cists and	Cairns	Sengunram	Kanchipuram	
316.	Megalithic Cists and Circles	Cairns intact with Stone	Settipuniyam	Kanchipuram	
317.	Megalithic Cists and	Caims	Settupattu	Kanchipuram	
318.	Megalithic Cists and and Sarvophagi	Cairns With Stone Circles	Sikkarayapuram	Kancmpuram	
319.	Megalithic Cists and	Cairns	Sirudavur	Kanchipuram	W.
320.	Megalithic Cists and	Caims	Sirukunram	Kanchipuram	
321.	Megalithic Cists and	Cairns	Sittalapakkam	Kanchipuram	
<b>32</b> 2.	Um Burail and Mega	alithic Site	St. Thomas Mount	Kanchipuram	
323.	Megalithic Cists and	Caims	Tandalam	Kanchipuram	
324.	Megalithic Cists and	Caims	Tattanur	Kanchipuram	
325.	Groups of Cairns		Tiruneermalai	Kanchipuram	
<b>326</b> .	Megalithic Cists		Tiruneermalai	Kanchipuram	
327.	Megalithic Cists and	Caims	Tirupporur	Kanchipuram	
328.	Megalithic Cists and	Caims	Tirusulam	Kanchipuram	
329.	Megalithic Grave Ya	rd	Tiryvadisulam	Kanchipuram	
<b>330</b> .	Megalithic Cists and	Cairns	Unamanjeri	Kanchipuram	
331.	Domen Intact		Uttiramerur	Kanchipuram	
332.	Megalithic Cists and	Caims	Vadakkuppattu	Kanchipuram	
333.	Megalithic Cists and	Cairns	Vadamangalam	Kanchipuram	
334.	Megalithic Cists and	Cairns	Vaiyavur	Kanchipuram	

Vandalur

335. Megalithic Cists

Kanchipuram

1	2	3	3
336.	Megalithic Cists and Caims With Stone Circles	Vedanarayana Puram	Kanchipuram
337.	Megalithic Cists and Cairns	Vembedu	Kanchipuram
338.	Megalithic Cists and Caims	Vengur	Kanchipuram
339.	Megalithic Cists and Cairns With Stone Circles	Venkitapuram	Kanchipuram
340.	Megalithic Cists and Caims	Venpakkam Village No. 69	Kanchipuram
341.	Megalithic Cists and Caims	Venpakkam Village No. 273	Kanchipuram
342.	Megalithic Cists and Cairns	Venpakkam Village No. 186	Kanchipuram
343.	Megalithic Cists and Cairns	Virapuram	Kanchipuram
344.	Kambarmedu	Melaiyur	Nagapattinam
345.	Megalithic Cists and Calms	Karai	Perambalur
346.	Dolmens and Caims	Amburappati	Pudukkottai
347.	Prehistoric Burial Site (Known as Kurangapattarai)	Ammachatram	Pudukkottai
348.	Prehistric Burial Site, Stone Circle, and Menhirs	Annavasai	Pudukkottai
349.	Dolmens	Chokkanatha Patti	Pudukkottai
350.	Dolmens	Kilaiyur	Pudukkottai
<b>351</b> .	Prehistoric Burial Site	Melur	Pudukkottai
<b>352</b> .	Dolmens	Muttampatti	Pudukkottai
<b>35</b> 3.	Prehistoric Burial Site	Narangiyan Pettai	Pudukkottai
354.	Prehistoric Dolmens	Perungulur	Pudukkottai
<b>355</b> .	Prehistoric Dolmens	Peyal	Pudukkottaj
<b>356</b> .	Dolmens and Ayyanar Images	Poyyamanai And Virudupatti	Pudukkottai
<b>35</b> 7.	Prehistonic Burial Site	Puttambur	Pudukkotta <del>i</del>
358.	Prehistoric Burial Site	Satyamangalam	Pudukkottai
359.	Cairns and Urns	Sendakudy	Pudukkottal-

629	Written Answers	VAISAKHA 6, 1929 (Saka)		630
1	2	3	3	
360.	Dolmens and Urns	Sengalur	Pudukkottai	
361.	Dolmens in Annavasal Vattam	Sittannavasal	Pudukkottai	
362.	Dolmens (Known As Kurangupattarai)	Tayinipatti	Pudukkottai	
363.	Prehistoric Burial Site	Thekkattur	Pudukkottai	
364.	Kalasakkadu Burial Site	Tirukkattalai	Pudukkottai	
365.	Group of Dolmens	Tiruppur	Pudukkottai	
366.	Prehistoric Burial Site	Vadugappati	Pudukkottai	
<b>367</b> .	Prehistoric Burial Site	Vathanna Kurchi	Pudukkottai	
368.	Prehistoric Burial Site	Vilapatti	Pudukkottai	
369.	Megalithic Cists and Caims	Amirtha Mangalam	Tiruvallur	
370.	Virigin Group Containing many Burrows	s Attanthangal	Tiruvallur	
371.	Megalithic Cists	Chedalpakkam	Tiruvallur	
372.	Megalithic Cists and Caims	Neyveli	Tiruvallur	
373.	Urn Burials	Palavakkam	Tiruvallur	
<b>374</b> .	Megalithic Cists and Cairns	Pammadukulam	Tiruvallur	
375.	Megalithic Cists and Caims	Panchali	Tiruvallur	
376.	Megalithic Cairns with bounding Stone	Circles Pandur	Tiruvallur	
377.	Megalithic Cists and Cairns	Pondavakkam	Tiruvallur	
378.	Megalithic Cists and Cairns	Pottur	Tiruvallur	
379.	Prehistoric Settlement Site (Megalithic I	Period) Pulal	Tiruvallur	
380.	Caim Site	Sengarai	Tiruvallur	
381.	Megalithic Cists and Caims	Sirukalattur	Kanchipuram	
382.	Megalithic Cists and Caims	Siruvadu	Tiruvallur	

Tadipadi

VAISAKHA 6 1929 (Saka)

630

to Questions

Tiruvallur

629

Written Answers

383. Megalithic Cists and Cairns

1	2	3	3
384.	Megalithic Cists and Cairns With Bounding Stone Circles	Vanmalli	Tiruvallur
<b>385</b> .	Megalithic Cists and Cairns	Virakuppam	Tiruvallur
<b>386</b> .	Prehistoric Site	Mottur	Tiruvannamalai
387.	Megalithic Cists and Cairns	Nedungal	Tiruvannamalai
<b>388</b> .	Megalithic Cists	Tellur	Tiruvannamalai
<b>389</b> .	Megalithic Cists	Tetturai	Tiruvannamalai
<b>390</b> .	Megalithic Cists	Venkunnam	Tiruvannamalai
<b>391</b> .	Prehistoric Site	Adichanallur	Turicorin
<b>392</b> .	Prehistoric Site	Kalvoi	Turicorin
393.	Prehistoric Site	Karungulam	Turicorin
394.	Um Burial Site	Kadagambattu	Villupuram
<b>395</b> .	Megalithic Cairns and Stone Circles	Sengamedu	Villupuram
<b>396</b> .	Megalithic Stone Circles	Tiruvakkarai	Villupuram
<b>397</b> .	Dolmens Near Palamalai	Adukkam	Dindigul
398.	Mandapakkadu (Structure With Mound)	Chettipalayam	Coimbatore
<b>399</b> .	Prehistoric Site (Known as Pandava Graves)	Kanyampundi	Coimbatore
400.	Dolmens Near Machur Reserved Forest	Panaikkadu	Dindigul
401.	Dolmens Near Machur	Panaikkadu	Dindigul
402.	Dolmens Near Talayar River On Top Of The Hilf	Panaikkadu	Dindigul
403.	Dolmens	Panaikkadu	Dindigul
	Thrissur Circle		
404.	Vivekanand Rock Memorial	Kanya Kumari Beach	Kanyakumari
405.	Rock-cut cave temple	Tirunandikara	Kanyakumari
406.	Bhagvathi Temple	Chitral	Kanyakumari

1	2	3	3
407.	Fort	Vattakottai	Kanyakumari
408.	Parthasarathy and Krishna temple	Parthivapuram	Kanyakumari
409.	Bhaktavatasala temple	Cheranmahadevi	Kanyakumari
410.	Two rock cut temples with inscriptions in Varanchimalai	Tirumalapuram	Kanyakumari
411.	Valliswara temple	Tiruvaliswaram	Kanyakumari
412.	Ancient Site	Kunnattur	Kanyakumari
413.	Group of sculpted dolmens	Banagudi Sholai	Kanyakumari

#### Statement-II

Details of the Amount Released and Spent on Maintenance/Upgradation of the Museum and Protected Monuments/Sites in Tamil Nadu

#### A. Fort St. George Museum, Chennai

(Rupees in lakhs)

SI. No.	Year	Allotment	Expenditure
1.	2003-04	12.75	12.75
2.	2004-05	18.00	18.00
3.	2005-06	23.50	23.50
4.	2006-07	30.00	29.38

#### B. Monument and Sites

(Rupees in lakhs)

S.No.	Year	Allotment	Expenditure
1	2	3	4
1.	2003-04	479.00	478.67

1	2	3	4
2.	2004-05	592.00	592.13
3.	2005-06	635.50	635.30
4.	2006-07	468.00	467.59

[Translation]

# **Evacuation of Retiring Room**

3322.CH. MUNAWAR HASSAN: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1483 dated March 08, 2007 regarding possession of Retiring Room by GRP and state:

- (a) the details of the measures taken to evacuate the waiting room at Jaunpur City Railway Station from the possession of Government Railway Police in the interest of the public; and
- (b) the time by which the waiting room is likely to be made available for public?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Railway Authorities have requested the Government Railway Police officials to get the waiting room evacuated and issue has also been discussed during coordination meetings.

Efforts are being made to make the waiting (b) room available for public after being vacated by Government Railway Police at the earliest possible as Government Railway Police need alternative accommodation

(English)

# Phasing out/upgradation of Sea Harriers Aircraft

3323.DR. K.S. MANOJ: Will the Minister of DEFENCE be pleased to state :

- whether the Government proposes to phase out or upgrade the existing Sea Harriers Aircraft of the Indian Navv:
  - (b) if so, the details thereof:
- (c) whether the Indian Navy has procured Mig-29K from Russia
  - if so, the details thereof; (d)
- whether the Government proposes to upgrade (e) the facilities at Naval Aircraft Yard at Kochi which is now utilized for the OMR of Sea King and Sea Harriers Aircraft and utilize it for overhaul maintenance and repair of Mig-29K series; and
  - if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) An upgrade programme of the Sea Harriers. likely to be in service till 2015, is in progress. Contract for limited avionics upgrade of 14 Sea Harriers was concluded with M/s. Hindustan Aeronautics Limited in March 2005. The upgrade is expected to be completed by 2008.

- (c) and (d) Contract for procurement of 16 Mig-29K aircraft was concluded with Ms. RAC MIG, Russia in January 2004.
  - No. Sir. (e)

(f) Does not arise

# **Encroachment Upon the Land of** Satvagraha Ashram

3324 SHRI MOHAN SINGH: Will the Minister of CULTURE be pleased to state :

- whether Gandhiji had set up Satyagraha Ashram in Mitherwa Village in Bihar during the Champaran Satvagraha:
- **(h)** whether the Government proposes to formulate any scheme for the development of the first Satvagraha Ashram on the occasion of first Centenary year of the Satyagraha:
  - (c) If not, the reasons therefor:
- whether the Government is aware that certain (d) mafia elements have encroached upon the land of the said ashram;
- (e) if so, the steps taken by the Government for the protection of the said property:
- whether the Government proposes to declare it a place of national heritage to bring it on the tourism map of India: and
  - if so, the details thereof? (g)

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (g) There is an Ashram at Bhitiharwa in West Champaran, Bihar, which is managed and run by the Government of Bihar. As such it does not fall under the administrative purview of the Ministry of Culture, Government of India. However, the Central Government sanctioned a grant of Rs.10 lakhs on the occasion of 125th birth anniversary of Mahatma Gandhi for development of the Ashram, Champaran is also proposed to be developed as one of the Gandhi Heritage Sites. A Sub-Group under the Chairmanship of Shri Gopalkrishan Gandhi, Governor of West Bengal has been constituted to make detailed recommendations in this regard.

#### Fire in Care

3325.SHRI RAGHUNATH JHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of cars that went in flames during the last one year and the number of them which were driven on petrol, diesel, CNG and LPG giving separate figures:
- (b) the reasons for cars going in flames driven by petrol:
- (c) the concrete steps taken/proposed to be taken to check such fires; and
- (d) the extent to which the service centres are responsible for these fires and the action proposed to be taken against them?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) to (d) Relevant information is being collected from all concerned and will be laid on the Table of the House.

#### Upgradation of Kabir Sadhna Sthai

3326.SHRI DEVENDRA PRASAD YADAV : Will the Minister of CULTURE be pleased to state :

- (a) whether a proposal was forwarded to the Union Government by Varanasi Development Authority in the year 2002 with regard to development and upgradation of Kabir Sadhna Sthal, Kabirchaura and his birth place in Varanasi;
- (b) if so, the action taken by the Government thereon;
- (c) the number of proposals received so far by the Government for development of these historic and cultural places during the last three years alongwith the decisions taken in this regard; and

(d) the basis on which the aforesaid decisions were taken?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) No proposal from the Varanasi Development Authority was received in the Ministry of Culture.

(c) and (d) A proposal submitted by Satguru Kabir Smarak Sansthan, Distt. Sant Kabir Nagar was received by the Ministry of Culture in February, 2004 involving a cost of Rs. 10 crores. The proposal was placed before the Expert Committee of the Ministry of Culture relating to the Scheme "Assistance to Voluntary Organizations/Societies for Development and Maintenance of National Memorials" in its meeting held on 27.10.2004 but the same was not agreed to since the relevant Scheme provides assistance for maintenance of existing memorials upto a maximum limit of Rs. 5 lakhs only.

#### Absorption of AAI Employees

3327.SHRI MADHU GOUD YASKHI:
SHRIMATI MANORAMA MADHAVRAJ:
SHRI F.G. SUGAVANAM:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the modernisation of Delhi, Chennai and other airports in the country have been entrusted to private companies;
  - (b) if so, the details thereof;
- (c) whether all the employees of Airports Authority of India (AAI) have been absorbed by the new company
  - (d) if so, the details thereof:
- (e) if not, the fate of the rest of the employees who have not been absorbed; and
- (f) the steps taken by the Government to protect the interests of the employees?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The restructuring and modernisation of Delhi and Mumbai airports have been entrusted to Delhi International Airport Limited (DIAL) and Mumbal International Airport Pvt. Limited (MIAL), respectively. DIAL and MIAL are private companies incorporated and under Companies Act. Airports Authority of India (AAI) is holding 26% stake in them. In DIAL the remaining 74% stake is held by a consortium led by GMR Infrastructure Limited, Likewise in MIAL the remaining 74% stake is held by a consortium led by GVK Industries Limited. No decision of this nature has been taken in respect of Chennai and other AAI airports in the country.

- (c) and (d) No. Sir. However DIAL had given offers of permanent absorption to all the general employees (Dy. General Manager and below) out of whom just about 8% have opted for permanent absorption in DIAL.
- (e) and (f) At the end of Operation Support Period of 3 years, the general employees opting to continue employment with AAI or those not receiving offers JVCs shall continue their employment with AAI and would be redeployed at other units of AAI. It has been agreed by DIAL and MIAL that they shall make offers of appointment to general employees, the terms of which shall not be inferior in terms of salary, position etc. than the current employment terms.

#### **Profit Sharing Ratio**

3328. SHRI SUBHASH MAHARIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- whether Twelfth Finance Commission has (a) recommended 50:50 ratio for profit petroleum share:
  - (b) if so, the details thereof;
- (c) the details of petroleum Mining States which have raised the issue of sharing profit petroleum respective

of the fact that blocks have been allotted through Joint Venture New Exploration Licensing Policy and action thereon:

- the time by which the commercial production of (d) oil and natural gas from Barmer-Sanchar will be started:
- (e) the detailed estimated 'Profit Petroleum' from these fields and share of Rajasthan:
- whether these sharing will be irrespective of fact that block have been allotted through J.V. or NELP: and

#### (a) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Yes, Sir, The Central Government has accepted the recommendations of the Twelfth Finance Commission to share Profit Petroleum (PP) and Production Level Payment (PLP) arising out of contracts under the New Exploration Licensing Policy (NELP) and Coal Bed Methane (CBM) Policy with the concerned States in the ratio of 50:50 subject to the condition that this should be within the overall ceiling of transfers recommended by the Twelfth Finance Commission (38% of gross revenue). However, this profit sharing will not be applicable for pre-NELP and Joint Venture blocks.

- (c) After the acceptance of the recommendations of the Twelfth Finance Commission by the Central Government, the State Government of Raiasthan had represented to extend sharing of profit petroleum of 50:50 with respect to pre-NELP/Joint Venture blocks.
- The commercial production of oil and gas from Barmer-Sanchar basin is likely to start in 2008-09.
- (e) to (g) 'Profit Petroleum' depends on the development costs and value of the production which will accrue from these fields. There will be no sharing of Profit Petroleum with the State Government concerned from pre-NELP/J.V. blocks.

#### Tai Mahal in 7 Wonders

3329. SHRI M. APPADURAI : Will the Minister of CULTURE be pleased to state :

- (a) whether Taj Mahal was voted first amongst the 7 wonders of the world:
- (b) if so, the number of votes polled in favour of Taj Mahal against other contenders: and
- (c) the steps taken by the Government to launch a campaign to increase the popularity of Taj Mahal through the print and electronic media?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) A private charitable foundation in Switzerland, "The New 7 Wonders of the World", launched a global campaign to choose the most significant seven man made monuments. They have selected a list of 21 finalists, which includes the Taj Mahal.

- (b) The voting process is not complete and, therefore, the number of votes in favour of the Taj Mahal and other contenders are not available.
- (c) The 'Incredible India' print and electronic media campaign of the Ministry of Tourism both within the country and abroad regularly publishes/felecasts severa! creatives/TV spots on the Taj and other landmarks.

[Translation]

#### Imminent Danger in Coastal Areas

3330. SHRI PRABHUNATH SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is apprehension of inarinent danger in coastal areas in the country as reported in *Jansatta* dated February 19, 2007;
  - (b) if so, the details thereof; and
- (c) the measures being taken to monitor the said areas?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

- (a) and (b) There are reports about terrorists of various tanzeems being imparted training and likelihood of their infiltration through sea routes. However, no specific information about any imminent danger has been received.
- (c) India's coastal waters are guarded by the Indian Coast G and in coordination with the State Police and the Navy. The measures that have been taken and planned to enhance the coastal security include regular aerial surveillance and maritime patrolling along the coast, establishment of coastal police stations in the littoral States as part of Coastal Security Scheme, monitoring system, etc.

[English]

# Gauge Conversion of Bhiladi-Samdari Railway Line

3331. SHRI P.S. GADHAVI:

SHRI VIKRAMBHAI ARJANBHAI MADAM : SHRIMATI JAYABEN B. THAKKAR :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether any project has been sanctioned by the Railways for gauge conversion of Bhiladi-Samdari Railway line;
- (b) if so, whether the Government of Gujarat has given its concurrence for financial contribution;
  - (c) if so, the details thereof; and
- (d) the time by when the work on this project is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

- (b) and (c) Gujarat Government had agreed to participate in the project. However, the project has been decided to be funded from Railways own resources.
  - (d) The work on the project has already started.

# Setting up of Defence Manufacturing base by US

3332. SHRI RAVICHANDRAN SIPPIPARAI : Will the Minister of DEFENCE be pleased to state :

- (a) whether the Government has received any proposal from United States for setting up a defence manufacturing base in India;
  - (b) if so, the details thereof; and
  - (c) the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Sir. However, there is a Defence Procurement and Production Group co-chaired by Director General (Acquisition) in the Ministry of Defence from Indian side and his counterpart from United States side which discusses issues of joint/Co-production and development as also licensed production of defence related items in India.

(b) and (c) Do not arise.

#### Import of SKO

3333. SHRI MADHUSUDAN MISTRY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the import policy of SKO:
- (b) whether the Government is aware that the needy bulk consumers/customers cannot get free sale white SKO easily from the open market:
  - (c) if so, the reasons therefor;
- (d) whether the Government proposes to arrange separate marketing channel of parallel marketers in the States for making availability of adequate quantity of white SKO:
- (e) if so, the details thereof and the time by which the final decision is likely to be taken in this regard; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (d) to (f) This Ministry had introduced Parallel Marketing System (PMS) for kerosene vide Notification dated 2.9.1993 allowing the private agencies to import and market kerosene at market price in the country. Subsequently, on the recommendation of this Ministry, Deptt. of Commerce in November, 2003 canalized the import of kerosene through State Trading Enterprises namely Indian Oil Corporation (IOC), Hindustan Petroleum Corporation Limited (HPCL), Bharat Petroleum Corporation Limited (BPCL) and IBP Company Limited (IBP) for all purposes and also through the State Trading Corporation by Advance License Holders. SKO Control Order, 1993 has been amended in July 2006 to enable parallel marketers of SKO to source their requirements from domestic producers of SKO in addition to imports. Parallel marketers are free to sell the kerosene at market determined price.

(b) and (c) At present, the availability of Kerosene is sufficient to meet the domestic requirement. To ensure adequate availability of kerosene all over the country, the OMCs are also allowed to market indigenously produced surplus kerosene over and above the PDS requirement directly to the genuine customers. In terms of the modalities framed by PSU OMCs, the demand of free trade kerosene of industrial customers requiring one tank lorry or more is being met by the companies directly from their supply locations. The requirement of small consumers requiring less than full tank lorry load met through existing SKO/LDO dealer would be network of the oil companies as per the laid down procedure. The SKO/LDO dealers would ensure that the supplies are made to the genuine customers for legitimate use.

[Translation]

#### **Programmes of Shaheed Bhagat Singh**

3334. SHRI MITRASEN YADAV : Will the Minister of CULTURE be pleased to state :

- whether the Government is considering to (a) celebrate the birth centenary of "Shaheed Bhagat Singh" this year:
  - (b) if so, the details thereof:

Written Answers

- (c) the complete details of the programmes proposed to be organised in the said centenary, function; and
- (d) the amount likely to be spent on this centenary function?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Yes, Sir. A National Committee under the Chairmanship of Prime Minister of India has been constituted for Commemoration of 150th Anniversary of First War of Independence and other related events including Birth Centenary of Shaheed Bhagat Singh. A National Implementation Committee under the Chairmanship of Minister for Human Resource Development has also been constituted for implementing the programmes and activities.

It has been decided to organize a befitting function to Commemorate the Birth Centenary of Shaheed Bhagat Singh. Details of the function are being worked out.

# Effect of Fog on Rail Services

3335. SHRI PANKAJ CHOWDHARY: Will the Minister of RAILWAYS be pleased to state :

- whether rail services have been badly affected (a) this year also due to fog inspite of assurance given by the Railways that these services would not get affected in future:
- if so, the reasons therefor inspite of effective (b) measures adopted by the Railways in this regard;
- whether the Railways propose to take more (c) effective steps in this regard so that rail services are not affected due to fog; and
  - if so, the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Fog has been severe this year also and rail services were affected. 742 trains lost there punctuality.

- The speed of trains is lowered during foggy weather keeping in view the safety of running trains. At present, there is no technique ensuring normal visibility during foggy weather. However, a dependable on board train protection system can effectively improve running in foggy weather.
  - Yes. Sir. (c)
- Train protection and warning system, which is a proven system, is being installed on two pilot sections for preventing signal passing at danger. "Fog vision instrumentation" project is being developed under the "Technology mission on Railway Safety" programme iointly by Indian Institute of Technology (IIT) and Research Design and Standard Organization. The aim of these projects is to help Driver to run trains at normal speed in foggy weather. Fog vision Instrumentation trials using "Thermal Imager" Technique have not succeeded so far. Based on success of these projects further works will be considered.

[English]

#### issue of Shares/Bonds for RVNL

3336 SHRI VIKRAMBHAI ARJANBHAI MADAM : WIII the Minister of RAILWAYS be pleased to state :

- whether the Railways propose to raise funds through public share issues and bonds for Rail Vikas Nigam Limited (RVNL):
  - (b) if so, the details thereof; and
- the time by which the above issues and bonds are proposed to be floated?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) There is no such plan for the present.

RAR

#### Infiltration of Terrorists

3337 SHRI ABU AYES MONDAL: Will the Minister of DEFENCE be pleased to state :

- whether the Government has specified the points on Line of Control (LoC) where from the militants are entering into the country:
- if so, whether the Government has stepped up (b) surveillance to control inflows:
  - (c) if so, the details thereof:

Written Answers

- (d) whether the Government has proposed to set up Rapid Intelligence Force for the transit points; and
- if so, the details thereof and the measures taken by the Government to check infiltration?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Infiltration attempts across the Line of Control continue and are not restricted to specific points. In Jammu and Kashmir, the overall counter infiltration strategy of the Army envisages a multi-tiered arrangement, including a forward tier of troop deployment, use of state of art surveillance devices, the Line of Control (LoC) fence and a second tier deployment in conjunction with the fence. There exists a close coordination of the Security Forces. with the State Government and local Police and a high degree of synergy has been achieved through cooperation of all agencies, both for operational and intelligence functions. The efficacy of this strategy has been well established in curbing the infiltration levels of terrorists over the years. A high level of vigil is being maintained and infilration attempts are being regularly thwarted.

#### SC Majority Villages

3338. SHRI RUPCHAND MURMU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

the number of Scheduled Castes majority (a) villages across the country at present. State/UT-wise;

- the total funds invested in these villages by the (b) Government during the last three years:
- the number of Scheduled Caste population (c) benefited through this investment; and
  - the outcome of this investment? (d)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) A statement is annexed.

- (b) Planning Commission does not allocate funds village-wise:
  - (c) and (d) Does not arise.

#### **Ctetement**

SI.	Name of the	No. of villages having 50%
No.	State/UT	and above SC population
		as per 2001 Census
1	2	3
1.	Andhra Pradesh	908
<b>2</b> .	Arunachal Pradesh	3
3.	Assam	883
4.	Bihar	2476
5.	Chhattisgarh	987
6.	Delhi	1
7.	Gujarat	` 50
8.	Haryana	391
9.	Himachal Pradesh	2594
10.	Jammu and Kashmir	495
11.	Jharkhand	1891

2	3
2. Karnataka	2147
3. Kerala	1
4. Madhya Pradesh	2078
5. Maharashtra	575
6. Manipur	24
7. Meghalaya	7
8. Orissa	2512
9. Pondicherry	9
0. Punjab	2069
1. Rajasthan	2463
2. Sikkim	1
3. Tamil Nadu	2158
4. Tripura	30
25. Uttar Pradesh	10261
6. Uttaranchal	1442
7. West Bengal	7546
Total	44002

#### Award for Traditional and Folk Theatre

3339. SHRIMATI PRIYA DUTT: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government intends to set up an award to promote traditional and folk theatre in the country to revive age old art;
  - (b) if so, the details thereof; and

#### (c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) The Sangeet Natak Akademi confers Akademi awards annually in the field of Drama, Music and Theatre in which traditional/folk theatre is represented every year. One award has also been given in field of traditional/folk theatre under Ustad Bismillah Khan Yuva Puraskar Scheme instituted in 2006.

#### [Translation]

#### Reimbursement of Expenditure of GRP

3340. SHRI KRISHNA MURARI MOGHE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have received any request from the Government of Madhya Pradesh regarding reimbursement amount of Rs. 18.75 crore on the expenditure of GRP; and
- (b) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The pending claims of Government Railway Police will be cleared on receipt of necessary certificates from Accountant General which is still awaited by the Western Railway, Mumbai, West Central Railway, Jabalpur, South East Central Railway, Bilaspur and Central Railway, Mumbai.

#### [English]

# Drug Addicts and De-addiction Centres

3341. SHRI VARKALA RADHAKRISHNAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

 (a) the number of drug addicts identified during the last three years and their age group, State/UT-wise;

- (b) the number out of them have been de-addicted during the said period alongwith expenditure incurred for their de-addiction:
- (c) the list of recognized/approved centres for deaddiction and the aid/grants they have received during the last three years. State/UT-wise: and
- (d) the funds spent for various awareness and de-addiction programmes on alcohol, tobacco and narcotic drugs during the last three years, State-UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBLIFICAKSHMI JAGADEESAN): (a) and (b) The number of dray addicts registered for treatment in the treatment and rehabilitation centres financed by the Ministry during 2003-04 and 2004-05 is 1,94,787 and 1,72,320 respectively. The State/UT-wise figures are given in the enclosed Statement-I. The figures for the subsequent years are not available.

(c) and (d) The State/UT-wise list is enclosed as Statement-II.

#### Statement-I

State-wise number of cases of Drug Abuse Admitted for De-addiction during the years 2003-04 and 2004-05 under the Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse

S. No.	Name of the State/UT	2003-04	2004-05*
1	2	3	4
1.	Andhra Pradesh	4143	9441
2.	Assam	1862	1864
3.	Bihar	7836	10781

1	2	3	4
4.	Chhattisgarh	338	263
<b>5</b> .	Goa	187	557
6.	Gujarat	17525	11379
7.	Haryana	24279	7128
8.	Himachal Pradesh	1054	647
9.	Jammu and Kashmir	57	339
10.	. Jharkhand	106	388
11.	. Karnataka	4516	5485
12.	Kerala ·	12097	14036
13.	. Madhya Pradesh	10905	2819
14	. Maharashtra	13868	25 <del>8</del> 98
15	. Manipur	3807	4956
16	. Meghalaya	37	893
17	. Mizoram	1554	2072
18	. Nagaland	1441	2301
19	. Orissa	9550	9490
20	. Punjab	11519	8732
21.	. Rajasthan	3040	4705
22	. Sikkim	233	263
23	. Tamil Nadu	9089	6306
24	. Tripura	1925	672
25	. Uttar Pradesh	28775	26 <del>9</del> 47
26	. Uttaranchai	452	1283

653	Written Answers		VAISAKHA 6, 1929 (Saka)		to Questions	654	
1	2	3	4	1	2	3	4
27. We	est Bengal	8545	5473	29. De		12342	6734
28. Ch	andigarh	3705	468	30. Po To	ndicherry tal	194787	0 172320

Statement-II

State/UT-wise details of NGOs running centres for De-addiction and the grants released to them during the period from 2004-05 to 2006-07

S. No.	Name of the State/UT	2004	4-05	200	2005-06		2006-07	
		No. of NGOs funded	Amount released in lakh	No. of NGOs funded	Amount released in lakh	No. of NGOs funded	Amount released in lakh	
1	2 .	3	4	5	6	7	8	
1.	Andhra Pradesh	11	67.60	11	63.98	8	56.40	
	Arunachal Pradesh		_	_		1	4.56	
2.	Assam	7	74.14	6	43.02	5	21.95	
3.	Bihar	13	123.74	11	72.89	8	52.70	
4.	Chhattisgarh	2	18.38	2	16.10	2	6.80	
5.	Goa	1	4.99	2	8.46	1	2.92	
6.	Gujarat	6	69.04	3	27.24	4	35.17	
<b>7</b> .	Haryana	13	88.19	11	99.43	8	57.11	
8.	Himachal Pradesh	2	8.09	3	15.18	2	9.24	
9.	Jammu and Kashmir	2	14.14 <sup>-</sup>	2	10.43	1	7.16	
10.	Jharkhand	2	4.40	1	6.80	0	0.00	
11.	Karnataka	23	146.74	21	174.98	16	151.82	
12.	Kerala	21	162.12	19	126.40	. 19	123.20	

1 2	• 3	4	5	6	7	8
13. Madhya Pradesh	9	57.92	9	49.17	15	72.13
14. Maharashtra	40	349.88	40	333.53	38	292.74
15. Manipur	20	160.17	19	156.82	18	151.54
16. Meghalaya	2	10.41	. 2	15.23	1	5.17
17. Mizoram	9	64.86	6	47.77	9	87.52
18. Nagaland	5	42.44	5	40.64	4	30.84
19. Orissa	18	142.02	14	133.04	18	139.65
20. Punjab	13	92.48	11	99.29	9	65.46
21. Rajasthan	8	75.16	9	82.71	5	49.87
22. Sikkim	1	4.79	1	2.39	1	2.88
23. Tamil Nadu	21	131.42	21	133.34	20	111.01
24. Tripura	3	23.14	2	6.67	2	6.84
25. Uttar Pradesh	44	386.92	40	233.06	40	342.32
26. Uttaranchal	3	26.14	3	25.09	4	25.98
27. West Bengal	12	92.04	12	109.01	11	84.18
28. Chandigarh	2	5.61	1	2.09	1	2.09
29. Delhi	8	103.03	8	100.30	6	41.39
Total	321	2550.00	295	2235.06	277	2040.66

# Manufacturing of Jet Passenger Aircraft by ADA

3342.SHRI M.P. VEERENDRA KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Aeronautical Development Agency

(ADA) has undertaken to manufacture 70 to 100 seater Jet Passenger aircraft;

- (b) if so, the details thereof; and
- (c) the place where the project is planned to be located?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) No. Sir.

(b) and (c) Does not arise.

[Translation]

#### Construction of Airport at Jodhpur

3343.SHRI JASWANT SINGH BISHNOI : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Government proposes to construct a civil airport at Jodhpur;
- (b) if so, the details thereof and the time by which it is likely to be constructed; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No. Sir.

- (b) Does not arise.
- (c) At Jodhpur Defence Airfield, Airports Authority of India (AAI) already maintains a Civil Enclave.

# Psychiatric Test of Defence Personnel

3344.SHRI MOHD. TAHIR:

SHRI DEVIDAS PINGLE :

SHRI SHISHUPAL N. PATLE :

SHRI KAILASH NATH SINGH YADAV :

Will the Minister of DEFENCE be pleased to state :

- (a) whether the Government has conducted any psychiatric test of personnel of Defence Forces in order to find ways to relieve them of mental stress;
  - (b) if so, the details thereof;
- (c) whether all the personnel on whom such test was conducted were found mentally fit;
- (d) if not, the number of personnel declared mentally unfit; and

(e) the number of personnel who have been discharged from the Defence Forces?

to Organions

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No specific psychiatric test of personnel of Defence
Forces has been carried out. However, health status of the
troops is monitoried by regular and periodic medical
examinations. Anybody who is found to exhibit features of
psychiatric ailments or stress disorders is referred for
psychiatric evaluation and followed up.

- (b) to (d) In view of reply to part (a) above, question does not arise.
- (e) The number of personnel who have been discharged from service during 2004, 2005 and 2006 on account of mental disorders including cases of Psychosis, neurosis, personality disorders, adjustment disorders, alcohol dependence syndrome, depression etc. is as follows:—

Year	Army Navy		Air Force	
2004	350	7	49	
2005	405	7	39	
2006	508	15	35	

#### **Utilisation of Gas**

3345.DR. CHINTA MOHAN : SHRI RAMJI LAL SUMAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether utilization of gas as fuel in the country is far less in comparison to average global use of gas as fuel:
- (b) if so, the the average utilization of gas as fuel in India and the world; and
- (c) the target fixed to increase average utilization of gas as fuel in the country during the Eleventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) According to the Report of the Working Group on Petroleum and Natural Gas for the XI Plan the utilization of gas as fuel in India accounts for around 9% of the primary needs in comparison to that of 24% of total global primary energy supply.

(c) The estimated total demand of natural gas in the country is around 179.17 MMSCMD during 2007-08 The demand is projected to increase to 279.43 MMSCMD by 2011-12, according to the Report of the Working Group on Petroleum and Natural Gas.

# Development of Pandharpure

3346.SHRI RAMDAS ATHAWALE: Will the Minister of TOURISM be pleased to state :

- whether the Government has sanctioned any project for integrated development of Pandharpur. Debu and Alandi circuit:
- **(b)** if so, the details alongwith the cost involved therein:
- (c) the progress of works done so far on the said project: and
- the time by which the works on the project is likely to be completed?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Yes, Sir. The Ministry of Tourism has sanctioned a project for integrated development of Pandharpur, Dehu and Alandi circuit for a total amount of Rs. 684.73 lakh on 14.8.2003 to be executed through CP.WD. The components of the circuit includes the following:-

- (i) Development of Lord Vitthal temple at Pandharpur with the provision of construction of Darshan Mandap, toilets and other civic amenities.
- (ii) Development of Sant Tukaram temple at Delhi.
- (iii) Development of works at Alandi with the provision of Development of Bhagirathi Nala,

- construction of toilet facilities at pilgrims. provision of drinking water facilities.
- Construction of covered shelter for Palaichi with (iv) other civic amonities at Varkharies
- (v) Construction of covered shelter at Gyaneshwar Maharai and other basic amenities to Vakharies for Palakhi of Sant at Palakhi Sethai Sethal and around Sopan Kala Samadhi at Saswad.

Except for the component at (i) all other components of the circuit have been completed.

(Enalish)

#### Assessment of Job in Aviation Industry

3347 SHRI REWATI RAMAN SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

- whether the Government has assessed the job (a) potential in aviation industry in the next decade; and
  - if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No. Sir.

(b) Does not arise.

[Translation]

# Diversion/Extension of Rail Routes in Chhattiegarh

3348 SHRI AJIT JOGI: Will the Minister of RAILWAYS be pleased to state:

- whether the Railways propose to divert/extend the routes of some trains running via Chhattisgarh:
  - if so, the details thereof: (b)
- the number of trains whose routes have been diversion/extended in Chhattisgarh during the last three vears: and
- the number of trains in regard to which proposal have been received for diversion of their routes alongwith reaction of the Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELÜ): (a) and (b) Yes, Sir. It is proposed to divert 6511/6512 Bilaspur-Yesvantpur Express via Sitafalmandi, Malkajgiri, Maula ali instead of Secunderabad and 8237/8238 Bilaspur-Amritsar Chhattisgarh Express via Nizamuddin, Ghaziabad avoiding New Delhi.

- (c) The routes of 18 trains have been extended and no trains have been diverted in Chhattisgarh in last three years.
- (d) Diversion of the trains as mentioned in (a) above have been proposed due to operational difficulties in Secunderabad and New Delhi area.

# Upgradation of Mail/Express Trains to Superfast Category

3349.SHRI THAWAR CHAND GEHLOT : SHRI RANEN BARMAN :

Will the Minister of RAILWAYS be pleased to state :

- (a) the points taken into consideration to upgrade express and mail trains into superfast category alongwith their average speed:
- (b) the details of the mail/express trains upgraded into superfast category during the last three years and proposed to be upgraded during 2007-08 and the number of stoppages decreased in each case;
  - (c) the various norms fixed for the superfast trains:

- (d) the total number of superfast passenger trains out of the above mentioned trains which are running as per the norms of superfast trains:
- (e) the number of coaches decreased/increased in each of the new superfast train; and
- (f) the details of percentage increase in fare per kilometre on upgrading mail/express trains into superfast trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Trains, whose average speed on the entire run in both Up and Dn directions is minimum 55 kmph on Broad Gauge and 45 kmph on Metre Gauge, are designated as superfast trains.

- (b) Speeding of trains and converting to them into superfast category is an ongoing process over Indian Railways. Details of trains upgraded as superfast by speeding up during last three years and number of stoppages decreased are given in the enclosed statement;
- (c) Average speed in both up and down direction is the only norm fixed for declaring the trains as superfast trains
- (d) All of the upgraded superfast trains are running as per norms.
  - (e) Details are given in the enclosed statement.
- (f) The percentage increase in fare per kilometre on average lead is between 0.01% to 0.03% for different classes.

# Statement

# Upgradation of Mail/Express Trains into Superfast Category

SI. No.	Train No.	Train name with originating/ destination stations	New No.	Coaches increased	Coaches decreased	Stoppage withdrawn
1	2	- 3	4	5	6	7
1.	6045/6046	Chennai Central-Ahmedabad Navjeevan Express	2655/2656	4	0	0

663	Written Answe	Prs APRIL 26,	APRIL 26, 2007			664	
1	2	3	4	5	. 6	7	
2.	8113/8114	Howrah-Tata Steel Express	2813/2814	0	0	0	
3.	8603/8604	Hatia-Delhi Swamjayanti Express	2817/2818	2	0	0	
4.	1401/1402	Mumbai (CSTM)-Manmad Panchvati Express	2109/2110	1	0	0	
<b>5.</b>	1045/1046	Lokmanya Tilak (Termunus)- Bhubaneswar Express	2145/2146	0	0	0	
6.	1063/1064	Dadar-Chennai Express	2163/2164	0	0	0	
<b>7</b> .	1439/1440	Dedar-Nagpur Sewagram Express	2139/2140	0	w <b>0</b>	0	
8.	4659/4660	New Delhi-Amritsar Intercity Express	2459/2460	0	0	0	
9. **	1051/1052	Lokmanya Tilak (T)-Howrah Samarsata Express	2151/2152	3	1	0	
10.	3013/3014	Howrah-Dehradun Upasana Express	2327/2328	0	0	0	
112	9973/9974	Indore-Jaipur Express	2973/2974	.0	0	0	
12.	<b>4229</b> /4230	Lucknow-New Delhi Mail	2229/2230	0	0	0	
13.	5621/5622	Guwahati-New Delhi North East Express	2505/2606	2	0	0	
14.	5265/5266	Darbhanga-New Delhi Sampark Kranti Express	2565/2566	1	0	0	
15.	5087/5088	Jammu Tawi-Gorakhpur Amarntath Express	2587/2588	4	o	0	
16.	6803/6804	Howra-Tiruchirappalli Express	2663/2664	1	0	0	
17.	9149/9150	Ahmedabad-Dhanbad Parasnath Express	2941/2942	4	0	0	

665	Written An	Vritten Answers VAISAKHA 6, 1929 (Saka)				666	
1	2	3	4	5	6	7	
18.	6005/6006	Bhubaneswar-Chennai Express	2829/2830	1	0	0	
19.	1423/1424	Mumbai-Solapur Siddheshwar Express	2115/2116	0	0	0	
20.	6121/6122	Chennai Egmore-Kanniyakumari Express	2633/2634	0	0	7	
21.	1403/1404	Lokmanya Tilak (T)-Manmad Express	2117/2118	0	0	0	
22.	1025/1026	Mumbai-Pune Pragati Express	2125/2126	0	1	0	
23.	1033/1034	Pune-Darbhanga Express	2133/2134	0	0	0	
24.	1451/1452	Nagpur-Gaya Dikshabhumi Express	2143/2144	0	0	0	
25.	1053/1054	Shri Chhatrapati Shahu Maharaj (T)-Nizamuddin Express	2147/2148	0	0	0	
26.	1159/1160	Howrah-Gwalior Chambal Express	2175/2176	0	0	0 .	
27.	1181/1182	Howrah-Agra Chambal Express	2177/2178	0	0	0	
28.	1469/1470	Jabalpur-Jaipur Dayodaya Express	2181/2182	0	0	0	
29.	1273/1274	Bhopal-Lucknow Express	2183/2184	0	2	0	
<b>30</b> .	1267/1268	Bhopal-Rewa Express	2187/2188	0	0	0	
31.	1449/1450	Jabalpur-H. Nizamuddin Mahakoshal Express	2189/2190	0	0	0	
<b>32</b> .	4025/4026	Azamgarh-Delhi Kaifiat Express	2225/2226	2	0	0	
33.	4231/4232	Lucknow-Chandigarh Express	2231/2232	1	0	0	
34.	3073/3074	Howrah-Jammu Tawi Himgiri Express	2331/2332	0	0	0	
35.	3027/3028	Howrah-Varanasi Vibhuti Express	2333/2334	0	0	0	

667 Written Answers		we/s APRIL 26,	2007		to Questions	66
1	2	3	4	5	6	7
<b>36</b> .	3447/3448	Bhagalpur-Lokmanya Tilak (T) Express	2335/2336	0	0	0
37.	3015/3016	Howrah-Bolpur Shantiniketan Express	2337/2338	0	0	0
<b>38</b> .	3029/3030	Howrah-Dhanbad Coalfield Express	2339/2340	0.	0	0
<b>39</b> .	3035/3036	Howrah-Asansol Agniveena Express	2341/2342	0	0	0
40.	3231/3232	Howrah-Danapur Express	2351/2352	0	0	0
41.	4847/4848	Jodhpur-Bandra Suryanagari Express	2479/2480	0	0	0
<b>42</b> .	4221/4722	New Delhi-Sriganganagar Intercity Express	2481/2482	0	0	0
<b>43</b> .	5623/5624	Ernakulam-Guwahati Express	2507/2508	o	0	0
<b>44</b> .	5625/5626	Bangalore-Guwahati Express	2509/2510	0	0	0
<b>45</b> .	5012/5011	Gorakhpur-Trivandrum Raptisagar Express	2511/2512	0	0	0
<b>46</b> .	5637/5638	Secunderabad-Guwahati Express	2513/2514	1	0	0
47.	5221/5222	Ernakulam-Barauni Raptisagar Express	2521 <b>/252</b> 2	0	0	0
48.	5090/5089	Gorakhpur-Secunderabad Express	2589/2590	<b>o</b> _	0	0
49.	5092/5091	Gorakhpur-Bangalore Express	2591/2592	0	0	0
<b>50</b> .	6601/6602	Chennal-Mangalore Express	2601/2602	· <b>O</b>	0	0
<b>51</b> .	6523/6524	Chennai-Bangalore Express	2609/2610	1	0	0
52.	6205/6206	Mysore-Bangalore Tippu Express	2613/2614	0	0	0

669	Written An	Written Answers VAISAKHA 6, 1929 (Saka)				670	
1	2	3	4	5	6	7	
53.	6039/6040	Chennai-Chhaptra Ganga Kaveri Express	2669/2670	0	0	0	
54.	6033/6034	Chennai-Dehradun Express	2687/2688	0	0	0	
55.	6079/6080	Chennai Egmore-Nagercoil Express	2689/2690	0.	0	0	
56.	6703/6704	Chennai-Tuticorin Pearl City Express	2693/2694	0	0	0	
57.	7001/7002	Mumbai-Hyderabad Hussain Sagar Express	2701/2702	Ö	0	0	
58.	7005/7006	Tenali-Secunderabad Nagarjuna Express	2719/2720	0	0	<b>0</b>	
59.	7021/7022	Hyderabad-H. Nizamuddin Dakshin Express	2721/2722	1	0	1	
60.	7007/7008	Visakhapatnam-Hyderabad Godavari Express	2727/2728	0	0	0	
61.	7601/7602	Pune-Nanded Express	2729/2730	0	0	2	
62.	7423/7424	Tirupati-Secunderabad Narayanadri Express	2733/2734	0	0	0	
<b>63</b> .	7047/7048	Kakinada-Secunderabad Gautami Express	2737/2738	1	0	1	
64.	7053/7054	Chennai Central-Hyderabad Express	2753/2754	0	0	0	
<b>65</b> .	7685/7686	Kacheguda-Bangalore Express	2785/2786	0	0	0	
66.	7697/7698	Kacheguda-Chittoor Venkatadri Express	2797/2798	0	0	0	
<b>67</b> .	8017/8018	Howrah-Purulia Express	2827/2828	0	0	0	
68.	8033/8034	Ahmedabad-Howrah Express	2833/2834	1	<b>o</b> ´	0	
<b>69</b> .	8613/8614	Hatia-Yesvantpur Express	2835/2836	2	0	0	

VAISAKHA 6, 1929 (Saka)

670

to Questions

669

Written Answers

671	Written Ans	APRIL 26,	2007		to Questions		
1	2	3	4	5	6	7	
70.	8007/8008	Howrah-Puri Express	2837/2838	4	0	0	
71.	8253/8254	Durg-Bhopal Amarkantak Express	2853/2854	1	0	0	
<b>72</b> .	8561/8562	Vishakhapatnam-Nizamuddin Link Express	2861/2862	0	0	0	
<b>73</b> .	8003/8004	Howrah-Yesvantpur Express	2863/2864	1	0	0	
74.	8311/8312	Howrah-Sambalpur lapat Express	2871/2872	0	0	0	
<b>75</b> .	8603/8604	Hatia-Delhi Jharkhand Swama Jayanti Express	2873/2874	2	0	0	
76.	8475/8476	Puri-New Delhi Neelanchal Express	2875/2876	3	0	0	
77.	8023/8024	Howrah-Purulia Rupasi Bangla Express	2883/2884	3	0	0	
<b>78</b> .	8025/8026	Shalimar-Adra Aranyak Express	2885/2886	0	0	0	
<b>79</b> .	8413/8414	Bhubaneswar-Sambalpur Express	2893/2894	0	0	0	
80.	9315/9316	Indore-Nagpur Trishatabdi Express	2913/2914	1	0	0	
81.	9367/9368	Indore-Jammu Tawi Malwa Express	2919/2920	0	0	0	
82.	9021/9022	Mumbai Central-Surat Flying Rani Express	2921/2922	0	0	0	
<b>83</b> .	9317/9318	Indore-Nagpur Express	2923/2924	2	0	0	
84.	9057/9058	Valsad-Vadodara Express	2929/2930	0	0	0	
<b>85</b> .	9035/9036	Bandra-Surat Express	2935/2936	0	0	0	
<b>86</b> .	9045/9046	Surat-Varanasi Tapti Ganga Express	2945/2946	2	0	0	
87.	9271/9272	Bandra-Bhavnagar Express	2971/2972	1	0	0	
88.	9777/9778	Jaipur-Gwalior Express	2987/2988	0	1	0	

1 2 3 4  89. 9679/9680 Mumbai Central-Ajmer Express 2989/2990  90. 6217/6218 Mysore-H. Nizamuddin Express 2781/2782		6	7
		0	0
90. 6217/6218 Mysore-H. Nizamuddin Express 2781/278	2 0		-
		0 ·	0
91. 5627/5628 Guwahati-Trivandrum Express 2515/2516	6 0	0	0
92. 9775/9776 Mysore-Jaipur-Express 2975/2976	6 1	0	0
93. 8403/8404 Puri-Ahmedabad Express 2843/2844	4 0	0	0
94. 3289/3290 Rajendranagar-Jammu Tawi 2355/2356 Express	6 0	0	0
95. 3143/3144 Sealdah-New Jalpaiguri 2343/2344 Darjeeling Mail	4 1	0	6
96. 1037/1038 Pune-Patna Express 2149/2150	0 0,	0	0
97. 6003/6004 Howrah-Chennai Express 2603/2604	4 0	0	0
98. 6021/6022 Chennai-Bangalore Express 2691/2692	2 0	0	0
99. 6357/6358 Nagarcoil-Howrah Express 2659/2660	0 0	0	0
100. 6355/6356 Howrah-Kanyakumari Express 2665/2666	5 0	0	0
101. 1265/1266 Bhopal-Rewa Express 2185/2186	6 0	0	0
102. 8415/8416 Puri-Howrah Express 2815/2816	6 0	0	0.
103. 827/828 Digha-Howrah Express 2867A/2868	BA 0	0	0
104. 8027/8028 Shalimar-Digah Express 2867/2868	3 0	0	0
105. 8415/8416 Bhubaneswar-Yesvantpur Express 2845/2846	5 1	0	0
106. 5015/5016 Gorakhpur-Lucknow Express 2531/2532	2 0	0	0

VAISAKHA 6, 1929 (Saka)

[English]

673

Written Answers

# Production of ATF by ONGC

3350.SHRI BRAJA KISHORE TRIPATHY: Wifl the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC proposes to start producing Aviation Turbine Fuel from gas condensate;

to Questions

674

- (b) if so, the details thereof;
- (c) the existing capacity of Hazira Plant for production of ATF and the extent to which supply will be scaled up thereafter; and

(d) the amount of saving ONGC will get per annum from production of ATF?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI\_ DINSHA PATEL): (a) and (b) Yes, Sir. ONGC has already commenced production of Aviation Turbine Fuel from Gas Condensate at its Hazira Plant from March, 2007.

- (c) Production is currently about 600 KL/Month. As of now, there is no firm plan to supply ATF beyond the current levels.
- (d) Quantification of savings is not possible, as the supplies for internal consumption have commenced very recently.

# Construction of Dr. Ambedkar Bhavan at Ahmedabad

3351.DR. VALLABHBHAI KATHIRIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government of Gujarat has sent any proposal for construction of Dr. Ambedkar Bhavan at Ahmedabad at a cost of Rs. 10 crore to the Union Government: and
  - (b) if so, the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Yes, Sir.

(b) The State Government was informed that it was not within the financial capacity of the Foundation to provide for the requested funds.

# **Profit Margin of Refineries**

3352.SHRIMATI P. SATHEEDEVI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether after the decrease in the prices of crude oil in the international market, the profit margin of oil refineries in the country has been increasing during the past few months; and
- (b) if so, the details thereof during the last one year, refinery-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The gross refining margins of refineries reflect the spread between crude and product prices. The refinery-wise Gross-Refining Margins during the last four quarters, i.e. from January-March, 2008 to October-December, 2006 are funished in the enclosed statement.

# Statement Gross Refinery Margins quarter-wise for the Calendar year 2006

(Rs\_MT)

Date	HPC Mumbai	HPC Visakh	CPCL	BPC Mumbai	BPC Kochi	NRL- Numali-	IOC- Guwahati	IOC Barauni	IOC Gujarat	IOC Haidia	IOC Mathura	IOC Panipat	IOC Digboi
-1	2	3	4	5	6	7	8	9 .	10	11	12	13	14
Jan-Mar'06	1588	748	NA	NA	NA	1798	2222	209	1020	639	1570	701	5060
Apr-Jun'06	2554	2518	2255	1789	2019	1075	-855	1716	1802	2006	3041	3097	-292

to Questions

1	2	3	4	5	6	7	8	9	10	11	12	13	14.
Jul-Sep'06	719	691	1408	488	-76	937	5599	-1274	1546	1196	-96	-2666	-292
Oct-Dec'06	1571	226	898	886	-300	1828	7970	153	2126	1236	1920	280	12752

#### **Indigenous Production of Mines**

3353.DR. K.S. MANOJ: Will the Minister of DEFENCE be pleased to state:

- (a) whether the country has attained the capacity for the indigenous production of mines used by the Indian Army:
  - (b) if so, the details thereof:
- (c) whether KELTRON Countours in Karakulam, Kerala has submitted any proposal for indigenous production of mines; and
  - (d) if so, the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJEET SINGH): (a) and (b) Yes, Sir. Various types of mines are being indigenously manufactured for Indian Army by the Ordnance Factories as per details given below:—

- (i) Anti Personnel Mines (NM M-14, M-16 and Directional Mines).
- (ii) Anti Tank Mines (ND Mk 1 and Bar Mines).
- (c) and (d) There is no proposal in hand at present.

  Ws. Kerala State Electronics Development Corporation

  Ltd., KELTRON Equipment Complex, Karakulam, Kerala

  had earlier executed one order for one type of mine i.e.

  Processor Based Ground Mines in bare form (without
  explosive filling).

# Retail Outlets of IOC

3354.SHRI B. MAHTAB : SHR# RAVI PRAKASH VERMA : SHRI ANANDRAO VITHOBA ADSUL : SHRI ADHAI RAO PATIL SHIVAJIRAO :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) the number of retail outlets opened by Indian
   Oil Corporation in different States;
- (b) whether IOC has a proposal to set up more such retail outlets and also to modernize these outlets:
- (c) if so, the number of retail outlets proposed to be set up by IOC in 2007-08, State-wise;
- (d) the expenditure likely to be incurred thereon; and
  - (e) the steps taken to modernize those outlets?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) During the last three years, i.e., 2004-05, 2005-06 and 2006-07, a total number of 3,855 retail outlet dealerships were opened by the Indian Oil Corporation Limited (IOC) in different States of the country.

- (b) and (c) Yes, Sir. IOC has planned to set up 1600 new retail outlets through out the country during 2007-08.
- (d) The expenditure of about Rs. 160 crores is likely to be incurred by IOC on setting up of the above new retail outlets.
- (e) The steps for modernization of retail outlets by IOC include providing a latest forecourt facility like Electronic Pre-set Pump/Multi Product Dispensers (MPDs), tanks of adequate capacity, driveway (concrete or payer

blocks), canopy, lighting and modern signage at the existing retail outlets.

Modernization of retail outlets is an ongoing activity based on the requirements of the customers, sales potential of the locations, availability of adequate space and subject to receipt of all statutory approvals.

#### Purchase of Bio-diesel by OMCs

3355.SHRI ABDUL RASHID SHAHEEN: SHRI HARIKEWAI PRASAD : SHRI TUKARAM GANPAT RAO RENGE PATIL: SHRI TUKARAM GANGADHAR GADAKH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- the reasons for not supplying bio-diesel to (a) Public Sector Oil Marketing Companies by the identified purchase centres at the declared price of Public Sector Oil Marketing Companies:
- whether bio-diesel produced by these identified (b) units are purchased by the Private Sector Oil Marketing Companies on higher rates than offered by Public Sector Marketing Oil Companies:
- if so, the details thereof and the rates at which (c) the identified purchase Centres are ready to supply biodiesel to PSUs; and
- (d)the criteria fixed by the Public Sector Oil Marketing Companies for registering units as bio-diesel purchase centres?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Bio-diesel manufacturers have indicated that the cost of the raw material for the production of bio-diesel is very high due to the prevailing tax structure as a result of which they are not in a position to supply the product at the declared price as per Bio-diesel Purchase Policy announced by the Ministry of Petroleum and Natural Gas.

- (b) and (c) The price indicated by various manufacturers for supply of bio-diesel to the Oil Marketing Companies (OMCs) ranges between Rs. 35 to Rs. 52 per litre at various locations
- As per the Bio-diesel purchase policy the manufacturers of Bio-diesel interested in supplying Biodiesel to Public Sector Oil Marketing Companies should approach the State Level Co-ordinators (SLCs) pertaining to the State and after assessment of production capacity and credibility of the prospective supplier by joint evaluation/certification by the industry team, samples are tested and if these meet the prescribed BIS Specifications the supplies is registered as an authorized supplies of Biodiesel by OMCs.

#### **Diversion of Non-Commercial Flights**

3356.SHRI SURESH KALMADI: SHRI SHAILENDRA KUMAR : SHRI JASHUBHAI DHANABHAI BARAD : SHRI SURESH PRABHAKAR PRABHU . SHRI BALASHOWRY VALLABHANENI :

Will the Minister of CIVIL AVIATION be pleased to state :

- whether the Government's attention has been (a) drawn to the statement made by the Chairman of the Delhi International Airport Limited that the traffic has shot beyond his expectation and they proposed to the Government to divert the non-commercial flights to the Hindon air-base or Safdarjung Airport;
  - (b) if so, the details thereof; and
- the final decision taken/proposed to be taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Sir. Delhi International Airport Private Limited (DIAL) had made a request to this Ministry for shifting of general aviation to Saldarjung Airport and defence aircraft operations to Hindon base. The matter was examined in this Ministry and it has been decided not to pursue the same for the present inter-alia due to security considerations.

#### Fixation of Air Tariff

3357.SHRI N.N. KRISHNADAS : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) the details of methodology being adopted by the Indian Airlines and Air India for fixing the air tariff:
- (b) whether revision of ticket price is under consideration of the Government for the passengers who are travelling between middle-east destinations and Indian destinations: and
  - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The fare structure applicable to international travel is of two types:-

- (i) International Air Transport Association (IATA) fares Resolutions are adopted for fare increases, rules governing fares are amended etc. through annual IATA Tariff coordination Conferences held separately for each area. These resolutions are then filed by the national carriers with their respective Governments for approval prior to implementation of the Resolution.
- (ii) Airline specific fares Airline specific fares are fixed by the airline depending on seasonality, competitors fares, market demand, convenience of schedules, nature of product (direct/indirect flights), etc. These fares are filed with all GDSs (Global Distribution System) and are available to all travel agents.
- (b) and (c) Airline operators are free to amend their fares keeping in view the factors mentioned at a (ii) above.

#### **Passenger Amenities**

3358.SHRI SARVEY SATYANARAYANA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Raitway propose to provide separate toilets for women and handicapped, western style toilets, bathroom facilities, drinking water facilities preferably through automatic vending machine;
  - (b) if so, the details thereof; and
- (c) the funds allocated and spent by South Central Railway on amenities during the last three years under each category?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. Separate toilets for ladies and disabled friendly toilets are provided at A1, A and B category stations. Waiting rooms with bathing facilities are taken up for ladies at all A1 and A category stations over South Central Railway and 26 stations have already been provided with this facility on this Railway Drinking water facility is available at all stations. Drinking water facility through Authomatic Vending Machines is not an essential passenger amenity.

(c) Funds are allotted for provision of facilities to Railway passengers under various schemes/drives under Plan Head – "Passenger Amenities". Under this Plan Head, works are taken up apart from other items. Details of allotment and expenditure of funds under Plan Head – "Passenger Amenities" on South Central Railway during the last three years are as under:-

(Figures in lakhs of Rupees)

Year	Allotment	Expenditure
2004-05	1366	4132
2005-06	1332	3412
2006-07	2009	3400 (Approx).

# MMTS in Hyderabad and Secunderabad

3359.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railways have accorded sanction for the implementation of the second phase of Multi-Modal Transport System (MMTS) for the twin cities of Hyderabad and Secunderabad:
  - (b) if so, the details thereof; and
- (c) if not, the reasons for the delay in according sanction to the said project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No. Sir.

(b) and (c) Do not arise.

# [Translation]

#### **Maintenance of Religious Sites**

3360.SHRI CHANDRABHAN SINGH: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government look after the maintenance work of religious sites;
- (b) whether Archaeological Department bears all the expenses incurred on the head maintenance of religious sites;
- (c) the amount spent on religious sites during the last three years and the amount allocated for the year 2007-08 in the current budget. State-wise; and
  - (d) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Archaeological Survey of India under the Department of Culture, maintains only those historical places of worship which are notified as monuments of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(b) All expenses in connection with the conservation

and maintenance of such protected sites are borne by the ASt

(c) and (d) The expenditure incurred during the last three years on the Centrally Protected and Monuments including religious sites are as under:—

Year	Expenditure
2004-05	92.88 Crores
2005-06	101.54 Crores
2006-07	106.17 Crores
2007-08 (Allocation)	115.32 Crores

[English]

# Railway Tracks Converted under the Uni-Gauge Project

3361.SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of RAILWAYS be pleased to state:

- (a) the section-wise length of railway tracks converted under Uni-Gauge project so far in each Railway Zone and how much still remains to be converted; and
- (b) the expenditure so far incurred thereon, and the cost over run incurred so far, due to delay in implementation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) The Section-wise and Zone-wise details of gauge conversion done in the various years is given in Year Book. Since 1992, 13289 kms. have been converted into broad gauge upto 31.3.2007. An expenditure of about Rs. 15400 crore has been incurred under the Plan Head Gauge Conversion. Zone-wise details of kms. completed is given in the enclosed statement. As on 01.04.2007, about 13500 route kms. of MG/NG lines exists on the Railway system.

#### Statement

# Details of Gauge conversion completed Zone-wise since 1992 is as under

3. <b>Vo.</b>	Railways	KMs
	Central	266
E	Eastern	_
. 6	East Central	157
E	East Coast	
t	Northern	1607
1	North Central	_
1	North Western	737
ŀ	North Eastern	1342
ř	Northeast Frontier	1164
. 8	Southern	2578
. 8	South Central	2472
. S	South Eastern	442
3. S	Southeast Central	48
4. 8	South Western	223
5. V	Vest Central	_
i. V	Vestern	2253
1	Fotal .	13289

Note: The gauge conversion done prior to bifurcation of zones have been shown against old zones.

[Translation]

# Modern Facilities for Khijidiya Amreli Versyal Railway Section

- (a) whether it is a fact that Khijidiya Amreli Veraval Railway section of the Western Railway has not been provided with the modern rail service facilities so far:
  - (b) if so, the details thereof; and
- (c) the efforts made by the Railways to convert the rail line of this section into broad gauge line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) In terms of classification of stations based on earnings, most of the stations on Khijidiya-Amreli-Veraval section fall in "E" category due to low level of earnings. The minimum essential amenities prescribed as per category of the station have been provided at all stations.

(c) There is no proposal to convert Khijidiya-Amreli-Veraval metre gauge line.

[English]

#### Slow Progress in Social Sector

3363.SHRI MANORANJAN BHAKTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware that despite sustained focus on improving quality of life of the poor, India's progress in moving upon Social Sector indices has been very slow;
  - (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government to ensure the Social Sector indices raise its guarantee on development through public representative institutions?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) No, Sir.

- (b) Does not arise.
- (c) The XIth Five Year Plan envisages equitable socio-economic development in the fields of education, health, infrastructure, etc.

[Translation]

# Protest by Employees of AAI to Work in JV Companies

3364.SHRI J.M. AARON RASHID : DR. RAJESH MISHRA :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India has asked all its employees barring the air traffic control employees to tender their resignation and to work in the joint venture companies;
- (b) if so, whether the employees are not satisfied with this and are contemplating to go on a strike;
  - (c) if so, the details thereof; and
- (d) the action proposed to be taken by the Government to resolve the issue amicably?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) to (d) Do not arise.

[English]

#### Supply of Petroleum Products to Nepal

3365.SHRIMATI NEETA PATERIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has decided to cut the petroleum product supplies to Nepal;
  - (b) if so, the details thereof;
- (c) the loss suffered by Indian Oil Corporation due to political turmoil in Nepal; and
- (d) the steps the Government is taking to recover the losses and to continue goodwill ties with Nepal?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) No, Sir.

- (b) Does not arise.
- (c) and (d) IOC has reported that it has not suffered any loss on account of political turmoil in Nepal.

[Translation]

#### **Bio-diesel**

3366.SHRI TUKARAM GANPAT RAO RENGE PATIL:
DR. DHIRENDRA AGARWAL:
SHRI TUKARAM GANGADHAR GADAKH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) the names of schemes being implemented in the country for making bio-diesel from Ratanjot alongwith the names of the States where these Schemes are being implemented:
- (b) the details of policies under which the process of bio-diesel making is being operationalized;
- (c) the States where land has been allotted to farmers for cultivation of Ratanjot alongwith the area of land allotted to them: and
- (d) the names of companies which have shown interest in production of bio-diesel. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) As per the Bio-diesel Purchase Policy announced by the Ministry of Petroleum and Natural Gas in October, 2005, 20 Purchase Centres have been identified which are located in the States of Maharashtra, Kamataka, Tamil Nadu, Andhra Pradesh, Chhattisgarh, Delhi, Gujarat, Haryana, Madhya Pradesh, Punjab, Rajasthan, and U.P. to cater to the respective States as well as the neighbouring States viz Orissa, Uttaranchal and Jharkhand.

- (b) As per the Bio-diesel purchase policy the manufacturers of Bio-diesel interested in supplying bio-diesel to the Public Sector Oil Marketing Companies should approach the State Level Co-ordinators (SLCs) pertaining to the State and after assessment of production capacity and credibility of the prospective supplier by joint evaluation/certification by the industry team, samples are tested and if these meet the prescribed BIS Specifications, the supplier is registered as an authorized suppliers of bio-diesel by OMCs.
- (c) The Ministry of Rural Development (Department of Land Resources) which is the Nodal Ministry for launching the demonstration phase of the National Mission on bio-diesel, has proposed to taken up 5 lakh hectares of public wastelands for plantation of Jatropha/Pongamia over the period of 5 years.
- (d) The names of companies which have shown interest in production of bio-diesel, State-wise are given in the enclosed statement.

#### Statement

# List of Companies which have given Expression of Interest

#### Andhra Pradesh

- 1. Viswaharitha Agro Pvt. Ltd., Hyderabad.
- 2. Multi Three Victory Projects Pvt. Ltd., Hyderabad.
- 3. Sunglow Bio-Tech (India) Pvt. Ltd., Hyderabad.
- 4. Farm Wealth Pvt. Ltd., Hyderabad.
- 5. SBE Buotanicals Pvt. Ltd., Hyderabad.
- 6. Maruthi Bio Diesel Product, Andhra Pradesh.
- Laxmi Narayana Bio Diesel Industry, Andhra Pradesh.
- 8. Chemical Bio Tech Ltd., Vijayawada.
- 9. Mekina Agro Products Ltd., Hyderabad.

- 10. A. Saitsh @ Hari Naik. Andhra Pradesh.
- 11. P. Vijaya Bhaskar Reddy, Andhra Pradesh.
- 12. Natural Bio-Energy Ltd., Hyderabad.
- 13. Sai Enviro Engineers Pvt. Ltd., Visakhapatnam.
- 14. S.J.S. solar and Bio Energy Pvt. Ltd., Hyderabad.
- 15. Bio-Vision Organisation, Secunderabad.
- 16. Exim Corporation, Secunderabad.
- 17. Vishal Oil Industries, Hyderabad.
- 18. Sanjevani Herbal Corporation, Hydrabad.
- Southern Online Bio Technologies Ltd.,
   Hyderabad.
- 20. Nalia Nirmala, Andhra Pradesh.
- 21. Chaparala Projects Pvt. Ltd., Bangalore.

#### Chhattisgarh

- M/s. Chhattisgarh Bio-Fuel Development Authority, Raipur.
- 2. M/s. Techno Bio-Tech, Raipur.
- 3. Ws. Shankar Herbal, Mahasamund Dist.
- M/s. Mars Adhesive and Organo Metallic Pvt.
   Ltd., Bilsaspur Dist.
- 5. Ws. Gaurishankar Aggarwal, Korba Dist.

#### Delhi

1. Ws. Garware Chemicals Ltd., Aurangabad.

#### **Guierat**

- 1. M/s. Aatmya Blo Fuels Pvt. Ltd., Vadodara.
- 2. Ws. Feezol Industries, Bhavnagar.

#### Haryana

1. Ws. Garware Chemical Industries, Aurangabad.

#### Kernetaka

- 1. Ws. Kotwal Agrotech Industries, Gulbarga.
- 2. Ms. Supertech Industrialist, Bangalore.
- Ws. Green Earth Renewable Energy (P) Ltd., Bangalore.
- 4. Ws. Flora Consultancy Services, Bangalore.
- 5. M/s. Veeves Industries, Mysore.
- 6. M/s. Seeri Bio Fuels, Jewardi.

#### Maharashtra

- 1. M/s. Tirupati Industries (India) Ltd., Taloia.
- 2. Wa. Silva Liacal Chemicals Ltd., Mahad.
- 3. M/s. Jain Irrigation Systems Ltd., Jalgaon.
- 4. Ws. Purti Sakhar Karkhana Ltd., Nagpur.
- 5. Ws. Garware Chemicals Ltd. Aurangabad.
- 6. M/s. Indo Bio Energy Industries, Nagpur.
- 7. M/s. Dilip Mahajan, Jalgaon.
- M/s. Natur Balance Sansthan and CP and CONS. Exim Ltd. Co. Jalgaon.
- 9. M/s. Seems Herbals, Nagpur.
- 10. M/s. Amravati Bio Diesel, Amravati.

### Tamii Nadu

- 1. Adinath's Bio-Diesel, Chengalpattu
- 2. Nuvei Renewables, Madurai
- 3. Sri Bhuvaneswari Oli Mills, Gudiyatham

- 4. MM Biodiesel, Chennai
- Renukalakshmi Agro Industries, Ganapathy, Coimbatore
- Kanmani Garden Nursery, Ganapathy, Coimbatore
- 7 Southern Pura Biofuels, Madurai
- 8. Voora Agro India Pvt. Ltd., Chennai
- 9. Balakrishnan V. Naidu and Sons, Combatore
- 10. P. Murugan Chettiar, Annur
- 11. M. Gopalakrishnan, Kumbakonam
- 12. Green Diamond Fuel Pvt. Ltd. Madural
- 13. NCE Agencies, Salem
- 14. Nilgiri Fertilizers, Coimbatore
- 15. Hicard, Karur
- 16. Karthik Krishnan P. Vellore
- 17. D1 Mohan Biooils Ltd., Chennai
- 18. Sri Ranga Farms, Chennai
- 19. Saravana Bio Ventures, Rajapalayam
- 20. Sri Maheswari Bio-Tech Pvt. Ltd. Rajapalayam
- 21. Aban Lovd Chiles Offshore Ltd. Chennai
- 22. Tamil Nadu Agro Energy Developers, Chennai\
- 23. Tamil Nadu Agro Bio-Tech Pvt. Ltd., Chennai
- 24. Shiva Distilleries Ltd. Combatore
- 25. Century Agrotech Ltd., Chennai
- 26. Trichy Bio Fuel (I) Pvt. Ltd. Chennai
- 27. Sri Alagar Industries, Sivakasi

- 28. Royal Jatropha Biodiesel Plant, Namakkal
- 29. Sabari Biotech, Chennai
- 30. Ancient Herbs, Didigul
- 31. Jatvill Agri Services, Chennai
- 32. Biofuel Panpacific (Pvt) Ltd., Chennai.

#### Utter Predesh

1. Ws. Garware Chemicals Ltd., Aurangabad.

(Enalish)

#### Saraswati Plan

3367.SHRI NIKHIL KUMAR: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government had set up a panel to review Saraswati plan;
- (b) if so, the details of the recommendations made by the panel;
- (c) whether ASI has since started exploration from the identified sites of establish the existence of Harappan civilization:
  - (d) if so, the details thereof; and
- (e) by when the panel will submit its report to the Government?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) No, Sir.

(b) to (e) Question does not arise.

#### Setting up of Airport at Kokraihar

3368.SHRI SANSUMA KHUNGGUR BWISW-MUTHIARY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the site for construction of a civil airport in Kokrajhar area in Assam has been identified;
- (b) if so, the details thereof and the time by which the work in this regard is likely to be started; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No. Sir.

- (b) Does not arise.
- (c) Secretary, Bodaland Territorial Council has been requested to provide information on suitable sites duly identified and depicted on topographical map of Survey of India.

[Translation]

#### Proposal for Third Railway Line

3369.SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Railways have received any proposal from Madhya Pradesh for laying a third line between Jhansi-Bhopal. Bhopal-Itarasi and Barkheda-Budhani:
  - (b) if so, the details thereof; and
  - (c) the action taken by the Railways thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Demands have been received for laying third line between Bina-Itarsi on Jhansi-Bhopal-Itaris sections. Survesys for 3rd line between Jhansi-Bina (151 km.) iand Bhopal-Itarsi (92 km.) have been taken up. Bina-Bhopal 3rd line survey has been completed and proposal is under process of approval.

# Vacant Posts of Members of National Commission for Backward Classes

3370. SHRI ALOK KUMAR MEHTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state.

(a) \*\* whether the National Commission for Backward Classes is consist of only four members out of which two posts are lying vacant for the last several months;

Written Animums

- (b) if so, whether the functioning of the Commission is being affected due to these vacant posts; and
- (c) if so, the reaction of the Government for filling up of these vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) The National Commission for Backward Classes (NCBC) consists of five Members including Chairperson and Member-Secretary. Presently, four Members are in position.

(b) No, Sir.

y 11.12 x 180

(c) Does not arise.

[English]

# Railway Projects in Assam

3371.SHPI ANWAR HUSSAIN: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway projects in Assam during the last three years; and
  - (b) the present status of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Azara-Byrnihar new Line (30 kms.) has been included in budget, 2006-07 at a cost of Rs. 200 crore. Plans and estimates are being prepared for taking up the work.

#### Profit of ITDC Hotels

3372.SHRI K.S. RAO: Will the Minister of TOURISM be pleased to state:

- (a) the names and number of ITDC hotels in different cities and the profit earning of each during the last three years;
- (b) the performance of ITDC hotels in competition with private sector hotels;
- (c) whether the Government proposes to make fresh investments on restoration and renovation of ITDC hotels to enable them to improve their occupancy level and make profits; and

#### (d) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The locations of ITDC owned hotels in different cities and their profits earning during the last three years are as follows:—

(Rs. in Crore)

S,No.	Name of the Hotel	2004-05	2005-06	2006-07 (Prov.)
1	.2	3	4 "	Sea 177 <b>5</b>
·, 1.	Ashok Hotel, New Delhi	14.92	30.45	45.50
!.	Janpath Hotel, New Delhi	2.46	3.08	1.441.149.3 4.41
3,	Samrat Hotel, New Delhi	1:02	2.21	3.73
١.	Lalitha Mahal Palce Hotel, Mysore	1.67	1.72	- <b>2.11</b>

1	2	3	4	5
<b>5</b> .	Hotel Jaipur Ashok, Jaipur	(-) 1.53	( <del>-</del> ) 1.54	(-) 1.20
3.	Hotel Jammu Ashok, Jammu	(-) 0.71	(-) 0.17	(-) 0.42
<b>7.</b>	Hotel Kalinga Ashok, Bhubaneshwar	(-) 1.43	(-) 1.23	(-) 1.20
<b>B</b> .	Hotel Patliputra Ashok, Patna	(-) 0.41	(-) 0.47	0.23
	Total	15.99	34.05	53.16

- AS ITDC hotels were earlier under the disinvestment process, no major renovation work could be carried out in the last several years and therefore the private hotels certainly have an edge over ITDC hotels in offering modern facilities in respective categories and therefore, their financial performance is also better than ITDC hotels. However, the endeavour of the Corporation has been to maintain the minimum desired standards by carrying out repairs, maintenance and minor renovation works of an essential nature. Efforts are also being made to provide new services/facilities in the hotels to make them more competitive.
- (c) and (d) A renovation plan for ITDC hotels to be undertaken during 2007-08 and 2008-09 has been drawn up with a total outlay of Rs. 184.15 crore.

# Recruitment of Physically Handicapped Persons in CPSEs

3373.SHRI SWADESH CHAKRABORTTY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

- whether directions for filling up of 3 per cent (a) vacancies reserved for physically handicapped persons are being implemented in the Central Public Sector Enterprises (CPSEs);
  - if so, the details thereof; and (b)

if not, the reasons therefor and the corrective steps taken in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (c) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 all the administrative Ministries/ Departments have been advised to reserve 3% of vacancies for physically handicapped persons in Central Public Sector Enterprises (CPSEs) in all Groups of employment for making direct recruitment against identified posts. Of the 3%, 1% each shall be reserved for person suffering from:-433

- (i) blindness or low vision
- (ii) hearing impairment
- i (iii) locomotor disability or cerebral palsy

in the identified costs for each disability. Implementation of these guidelines is vested with the respective Board of Directors of CPSEs and administrative Ministries/ Departments concerned.

# Over-Utilisation of Ahmedabad-Mumbai Railway Line

3374.SHRI KASHIRAM RANA: Will the Minister of RAILWAYS be pleased to state :

- whether it is fact that the existing capacity of Ahmedabad-Mumbai railway line has been over utilized:
- **(b)** if so, whether there is any proposal with the Railways for augmentation of the capacity of this line by providing an additional track; and
  - if so, the details thereof? (c)

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) and (c) Augmentation of the capacity of double line territories is done through Signalling solutions like provision of Automatic Signalling, splitting of block sections through provision of Intermediate block signals (IBS), etc. and also by providing additional line.

The Ahmedabad-Mumbai route has been identified for Automatic Signalling out of which works have been commissioned on the entire route except for Dahanu Road-Udhna and Surat-Vadodara where works are in progress. Moreover the Western Corridor of the Dedicated Freight Corridor which is a sanctioned work will cater to freight traffic of this line also thereby generating sufficient capacity on the existing route.

# **Doubling of Railway Line from** Trivendrum to Mangaiore

3375. SHRI PANNIAN RAVINDRAN: Will the Minister of RAILWAYS be pleased to state :

- the progress of work on the doubling of railway line from Trivandrum to Mangalore under Trivandrum and Palaidkad Divisions under Southern Railway through Kottayam and Alappuzha;
- the length remains vet to be taken up for (b) doubling with names of patches to be completed;
- the expected date of completion of doubling of (c) this railway line which is the life line of Kerala: and
- (d) the amount required for the completion of the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Double broad gauge line has already been provided on Netravati-Shoranur-Frakulam and Kavankulam-Trivandrum sections of Mangalore-Trivandrum rail line. On the balance portion. work on doubling of Netravati-Kankanadi (Mangalore). Ernakulam-Kottvama-Kavankulam and Kavankulam-Ambalanuzha sections are in various stages of progress.

- Doubling of Ambalapuzha-Alleppey-Ernakulam (69.16 kms.) of Ernakulam-Alleopev-Kavankulam route is not sanctioned.
- These sanctioned works are likely to be completed in phases in next 2-3 years.
- An outlay of Rs. 508.6 crore is required beyond (d) 01.04.2007 for completion of the balance portion of the sanctioned projects. Further, Rs. 128 crore has been provided for these sanctioned projects during 2007-08.

[Translation]

# **Assistance to Minority Community** for Self Employment

3376 SHRI KAILASH BAITHA: Will the Minister of MINORITY AFFAIRS be pleased to state :

- whether the Government provides direct (a) assistance to unemployed youths of minority community for their self employment
  - (b) if so, the procedure thereof; and
- the assistance provided/to be provided to the unemployed youths of minority community alongwith number of beneficiaries during each of the last three years and current year States/UT-wise?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) National Minority Development and Finance Corporation (NMDFC) provides financial assistance on concessional terms of minorities in the target group for pursuing self-employment.

- (b) NMDFC provides term loans as well as micro credit through State Channeling Agencies (SCAs). Besides, NMDFC also provides micro credit to self-help groups (SHGs) through non-governmental organizations (NGOs).
  - (c) Details of State-wise and year-wise funds

disbursed and beneficiaries covered under these schemes during the last three years, are given in the enclosed Statement-I and II respectively. For 2007-08, the target of disbursement is Rs. 120.60 crores covering 45,700 beneficiaries.

to Questions

Statement-I

National Minorities Development and Finance Corporation

# Disbursements under Term Loan Scheme

S. No.	State	2004-05		2005-06		2006-07	
		Amt. (Rs. in lacs)	Beneficiaries (No.)	Amt. (Rs. in lacs)	Beneficiaries (No.)	Amt. (Rs. in lacs)	Beneficiaries (No.)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	800	7148	800	6628	700	4224
<b>2</b> .	Assam	0	0	300	570	50	100
<b>3</b> .	Bihar	800	2447	0	0	300	600
<b>4</b> .	Chandigarh	6	10	5	8	3	4
5.	Chhattisgarh	50	235	0	0	100	137
6	Delhi	100	243	0	0	0	o
7.	Gujarat	100	200	0	0	270	675
8.	Himachal Pradesh	150	136	150	144	115	127
9.	Haryana	275	522	350	700	415	960
10.	Jammu and Kashmir	341	735	300	565	370	740
11.	Jharkhand	100	196	100	163	0	o
12.	Kerala	2080	4100	1700	3195	3105	5469
13.	Karnataka	1138	2293	550	1147		
14.	Maharashtra	1000	1776	0	0	75	150

703	Written Answei	Written Answers APRIL 26, 2007			to Questions		
1	2	3	4	5	6	7	8.
15. <b>Ma</b> r	nipur	0	0	0	0	0	, <b>o</b>
16. <b>Ma</b> c	dhya Pradesh	175	589	0	0	0	0.
17. <b>M</b> iz	oram	0	0	0	0	200	400
18. Nag	galand	400	666	800	946	350	434
19. Oris	ssa	53	117	100	248	0	o
20. Por	ndicherry	10	25	5	13	10	25
21. Pur	njab -	350	706	500	963	525	1050
22. Raj	asthan	150	299	100	196	150	300
23. Tar	nil Nadu	250	493	200	248	280	343
24. Triç	oura <sub>.</sub>	50	87	0	o	25	41
25. Utt	ar Pradesh	1944	6127	1100	1935	0	Ö
26. Utt	aranchal	0	0	300	400	265	292
27. We	st Bengal	2750	6402	2450	5339	2650	6230

# Statement-li

9810

35552

13072

Total

9958

22301

23408

# National Minorities Development and Finance Corporation

# Micro Financing Scheme

# Statement of Micro Credit Disbursed

SI. No	State .	2004-05		2005-06		2008-07	
		Amt. (Rs. in lacs)	Beneficiaries (No.)	Amt. (Rs. in lacs)	Beneficiaries (No.)	Amt. (Rs. in lacs)	Beneficiaries (No.)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	127.66	2824	54	820	56.7	893

705	5 Written Answers	5	VAISAKHA	A 6, 1929 (Saka)		to Questi	ions 706
1	2	3	4	5	6	7	8
2.	Arunachal Pradesh	0	0	2.25	42	0	0
3.	Assam	33.75	780	9.5	150	50	2080
4.	Bihar	11.25	125	0.5	250	4.5	100
6	Delhi	0	0	10.8	72	4.5	25
6.	Gujaret	0	0	0	0	25	250
7.	Haryana	0	0	0	0	0	0
8.	Jammu and Kashmir	<b>2</b> 5	250	0	0	0	0
9.	Jharkhand	0	0	9	200	6.75	126
10.	Kamataka	105.04	1023	0	0	0	0
11.	Kerala	100	1000	300	3000	170	3200
12.	Madhya Pradesh	60	700	0	0	0	0
13.	Maharashtra	24.75	258	0	0	0	0 .
14.	Manipur	0	0	0	0	0	0
15.	Nagaland	29.5	340	50	220	150	702
16.	Orissa	45.67	547	14.62	253	4.5	140
17.	Rajasthan	30.5	400	4.5	50	4.72	35
18.	Tamil Nadu	74.95	829	455.25	4530	672.45	14239
19.	Tripura	0	0	5	50	0	0
<b>2</b> 0.	Uttar Pradesh	39.23	<b>631</b>	17.76	221	0	0
21.	Uttaranchal	4.5	20	9	70	0	0
22.	West Bengal	116.87	1307	59.8	965	168	3692
	Total	828.67	11034	1001.98	10893	1317.12	25482

VAISAKHA 6 1929 (Saka)

to Questions

706

705

Written Answers

[English]

## Passenger Amenities at Tirupati Railway Station

3377.SHRI M. RAJA MOHAN REDDY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have received any proposal from Andhra Pradesh Government for providing passenger amenities at the Tirupati Railway Station:
  - (b) if so, the details thereof; and
  - (c) the action taken by the Railway thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) No such proposal seems to have been received from the Andhra Pradesh Government, However, various passenger amenity works viz. improvement to platform surface, construction of retiring rooms, extension of foot over bridge, provision of washable apron, waiting hall, face lifting of station building, improvement to existing concourse and its extension at Tirupati station are in progress. In addition, various new works have been sanctioned viz. raising of existing platform to high level construction of fencing wall, improvement to water supply arrangement, provision of platform shelter, replacement of existing sheet of shelter with new Galvalume sheet, provision of seating arrangement, construction of 'Pay and Use' toilet, reflective signage boards, umbrella type shelter at widened platform and in front of new booking office, dadoing of station building and improvement to Passenger Reservation System.

#### Mini Dal Mills

3378.SHRI KISHANBHAI V. PATEL : SHRI SUGRIB SINGH :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government provides subsidy for setting up of mini dal mills in the country;

- (b) if so, the details thereof alongwith the criteria fixed in this recard:
- (c) the details of the subsidy provided during 2006-07 to various mills. State-wise: and
- (d) the number of such mills set up in various States under the said subsidy scheme during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) As per Plan Schemes, Implementing agencies desirous of setting up mini pulse processing units are eligible to get assistance upto 50% of the total cost of the equipments (for setting up mini pulse processing unit) subject to a maximum of Rs. 35,000/- per unit. The assistance is routed through CFTRI, who would help in identifying the eligible beneficiaries.

(c) and (d) No grant was released during 2006-07 in the absence of suitable proposals.

## Railway Level Crossing in Coastal Andhra Pradesh

3379.SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that due to absence of proper railway level crossings in coastal Andhra Pradesh, accidents are occurring frequently:
- (b) if so, the details of accidents occurred at these places during the last one year alongwith loss of lives therein:
- (c) whether railway crossing at VT Agraaram, Vizianagaram, Andhra Pradesh has become most vulnerable for crossing and causing deaths; and
- (d) if so, the steps the Railway would like to take to provide proper railway level crossing at the above place?

THE MINISTER OF STATE IN THE MINISTRY OF

710

RAILWAYS (SHRI R. VELU): (a) and (b) Accident cases occurring in coastal Andhra Pradesh line cannot be attributed only to absence or availability of level crossing in the Section.

Written Answers

(c) and (d) No level crossing exists at V.T. Agraaram in Palasa - Vizianagaram Section. However, there is an unauthorized location at km. 820/11-13 at V.T. Agraaram from where residents are unauthorisedly crossing the railway track despite availability of manned level crossing at a distance of about 900 meter on one side and a road over bridge at a distance of 1.6 km.

Proliferation of level crossing in close proximity is a potential safety hazard for both the railways and the road users and more so, to the road users. Therefore, keeping in view the availability of one manned level crossing and a road over bridge in close proximity which the residents of the area may use to cross the railway track, there is no proposal to provide any level crossing in V.T. Agraaram.

#### **Funds for Railway Projects**

3380. SHRIMATI PRATIBHA SINGH: Will the Minister of RAILWAYS be pleased to state :

- the amount allocated and spent for various railway projects in Himachal Pradesh during each of the last three years; and
- the steps taken to expedite the completion of (b) these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Year-wise expenditure incurred on railway projects falling fully/partly in the State of Himachal Pradesh is as under:--

During the year	Expenditure incurred (Rs. in Crore)
2006-07	226.66
2005-06	108.38
2004-05	66.89

(h) For expediting completion of new line and gauge conversion projects taken up on socio-economic considerations. Hon'ble Minister of Railways has requested all Chief Ministers to share 50% or more cost of ongoing/ new projects of new line and gauge conversion.

(Translation)

#### Losses to Oil Companies

3381 SHRI RAGHURAJ SINGH SHAKYA: SHRI HEMLAL MURMU: SHRI PRASANTA PRADHAN: SHRI RAYAPATI SAMBASIVA RAO: SHRI M RAJA MOHAN REDDY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- whether due to recent increase in international prices of crude oil the Oil Marketing Companies are suffering a loss of 30 to 35 paise per litre on the sale of petrol and diesel as reported in 'Dainik Jagaran' dated February 13, 2007;
  - if so, the details thereof; (b)
- the details of the losses suffered by oil (c) marketing companies on the sale of diesel and petrol during the last two years as on date;
- whether the Government proposes to reduce (d) the excise duty on crude oil:
  - if so, the details thereof; and (e)
- the details of the losses born by the Government due to subsidy given to Oil Marketing Companies on petrol, diesel, kerosene and LPG during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The desired increase in retail selling prices at Delhi is Rs. 5.17 per litre for petrol and Rs. 4.67 per litrè for diesel based on refinery transfer price applicable for the second fortnight of April 2007.

(c) The details of the gross under-recoveries suffered by PSU oil marketing companies (OMCs) on the sale of diesel and petrol during the last two years are as follows:-

(Rs./Crore)

Under- Recovery*	2005-06 (Provisional)	2006-07 (Estimated)
Petrol	2723	1996
Diesel	12647	18732
Total	15370	20728

\*Gross under-recoveries without considering refinery discount, oil bonds and upstream assistance.

- (d) and (e) There is no excise duty on crude oil. At present, Cess is levied on crude oil and there is no proposal to reduce it.
- (f) The Government provides subsidy from fiscal budget on domestic LPG and PDS Kerosene. The yearwise fiscal subsidy for the last three years is given as under:-

Year	Rs./Crore
2003-04	6292.44
2004-05	2930.31
2005-06	2661.99

The Government has also issued oil bonds amounting to Rs. 11500 crore during 2005-06 and Rs. 24121 crore during 2006-07 to PSU OMCs towards under-recoveries suffered by them on the sale of sensitive petroleum products.

[English]

#### **Review on Slot Time Management**

3382.SHRI KAILASH MEGHWAL:

#### SHRI MOHAN RAWALE :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Airlines lose crores on fuel burned by aircraft while hovering over Indira Gandhi International Airport:
  - (b) if so, the details thereof;
- (c) whether the Government has decided to review the "slot time management" to see how peak hours congestion can be eased:
  - (d) if so, the details thereof;
- (e) whether the Government proposes to introduce budget airlines during the non-peak hours; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Some Airlines do not maintain details related to delays due to 'landing restrictions' or late clearance for take off which lead to additional fuel burn. It is, therefore, difficult to workout loss on fuel cost due to the traffic congestion.

- (c) and (d) Yes, Sir. The Government have after careful examination decided that Summer Schedule 2007 should be finalised keeping in view approved Winter Schedule 2006 on one hand and the runway capacities of the airports available on the other hand. The summer Schedule 2007 has been finalized accordingly.
  - (e) No, Sir.
  - (f) Does not arise.

#### **Fighter Planes Accidents**

3383.SHRI BALASHOWRY VALLABHANENI : SHRI KINJARAPU YERRANNAIDU :

Will the Minister of DEFENCE be pleased to state :

- (a) whether the India has one of the highest peacetime crash rates of fighter planes in the world:
- (b) if so, the details thereof and the reasons therefor; and
  - (c) the steps being taken in this direction?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) The crash rate of fighter planes has shown a substantive decline in last couple of years. A comparison of crash rate with other countries may not give a correct picture as different air forces in the world would use different kind of aircraft and fly in different environment.

(c) A continuous and multi-faceted effort is always underway in the Defence Forces to enhance the upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgement and situational awareness of pilots are being pursued. Constant interaction with Original Equipment Manufactures (OEMs), both indigenous and foreign, is also maintained to overcome the technical defects of aircraft. Besides, anti-bird measures are also undertaken.

#### Agreement between IA and Foreign Firms

3384.SHRI UDAY SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Indian Airlines (IA) is considering tech-savvy in an effort to take on the growing competition from private sector rivals in the domestic skies:
  - (b) if so, the details thereof;
- (c) whether IA has also entered any agreement with foreign firms for upgrading its ticket booking and transaction services:
  - (d) if so, the details thereof; and
- (e) the other steps proposed to be initiated to compete with the private sector airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes,

- Sir. Indian Airlines has taken various technology based initiatives like Dial-a-Package, Dial-a-Ticket, IA Flyways, Bid and Fly, Website and On-line Booking, Net-ticket, Booking through IDBI Bank ATM, Booking through Reliance India Mobile (RIM) Phones, I-Check-in and E-Ticketing etc. to take on the growing competition from private sector rivals in the domestic skies.
- (c) and (d) Indian Airlines has entered into an Implementation Services Agreement with M/s. Amadeus Global Travel Distribution S.A., a Spanish Corporation, to provide E-Ticket Transaction Services
- (e) Indian Airlines has taken various marketing and sales efforts to improve its passenger load factor. These include upgrade of aircraft equipment/increase in frequency on various routes, special promotional fares and schemes for various target segments, dynamic inventory management, expansion of distribution network, increased access to inventory, upgrade of inflight product to include inflight entertainment on the new fleet, and initiatives in inflight services etc.

## Settlement of Cases of Persons with Disabilities

3385.SHRI JOACHIM BAXLA : SHRI NARHARI MAHATO :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether the Commissioner for Persons with Disabilities has sent some cases pertaining to the disabled persons to the State Governments of West Bengal and Delhi during January, 2003 to December, 2006 to provide them right to equality after making settlement in these cases:
  - (b) if so, the details thereof;
- (c) the details of the cases out of the above which have been finally settled, State-wise; and
- (d) the reasons for non-settlement of the rest of the cases and the officers responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) Yes, Sir. The Office of the Chief Commissioner for Persons with Disabilities has forwarded 19 cases to Government of West Bengal and 95 cases to Government of Delhi during the period January 2003 to December 2006.

Written Answers

(c) and (d) 13 cases each have been settled by both the State Governments. It is the responsibility of the concerned State Governments to settle the remaining cases at the earliest

[Translation]

715

#### Shimla Airport

3386.DR. COL. (RETD) DHANI RAM SHANDIL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the plan to develop Jubarhatti Airport at Shimla in Himachal Pradesh;
- (b) the reasons for which no expansion and upgradation work has been undertaken at the airport during the last 15 years; and
- (c) the steps taken/proposed to be taken to develop the airport alongwith the funds allocated/proposed to be allocated for the said purpose?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Developmental works to the possible extent are being carried out at Jubarhati airport in Shimla, Himechal Pradesh which includes, enhancement of space by carrying out modifications in the existing Terminal Building and Construction of a new Fire Station of category IV and Emergency Medical Centre etc.

(b) and (c) Various development works have been carried out at Shimla airport since 1989-90 like construction of terminal building, construction of drain and plantation work, construction of substation building, extension of runway, resurfacing of runway, provision of operational area fencing, modification of terminal building and toilet renovation and provision of retro reflective boards and signages at a cost of Rs. 529.17 lacs.

For the year 2007-08, Rs. 112 lacs has been earmarked for construction of new Fire Station with Emergency Medical Centre, erosion control measures and construction of drain and drainage for apron and taxiway.

[English]

### Gauge Conversion Work between Rewarl-Phulera

3387.PROF. MAHADEORAO SHIWANKAR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the conversion of the only remaining Metre Gauge (MG) line between Rewari and Delhi Into Broad Gauge (BG) line has disconnected Degana, Bikaner, Sardarshahr, Sikar and Ringas from Delhi by Single train journey on MG sections:
- (b) if so, whether the said MG sections will be converted into BG sections on priority basis:
- (c) whether the gauge conversion work between Rewari and Phulera is in progress; and
- (d) if not, justification of depriving large number of traveling people of the facility of traveling by a single train to Delhi enjoyed by them for several decades?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

- (b) The Gauge conversion of Rewari-Sadulpur is in progress and conversion of Sadulpur-Bikaner and Ratangarh-Degana has been included in the Budget 2007-08. The section would be converted into broad gauge in the coming years depending upon availability of resources.
  - (c) Yes, Sir.
  - (d) Does not arise.

#### Losses of IA

3388.SHRI VIJOY KRISHNA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of profit/loss of Indian Airlines during the last three years till date;
- (b) whether the Indian Airlines (IA) is continuously running into losses;
  - (c) if so, the reasons for losses; and
- (d) the remedial measures proposed to be taken to make up the losses?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) As per the audited accounts, Indian Airlines has earned net profit of Rs. 44.17 crores in 2003-04, Rs. 65.61 crores in 2004-05 and Rs. 49.50 crores in 2005-06. The figures for the financial year 2006-07 have not yet been audited.

- (b) No, Sir.
- (c) and (d) Do not arise.

[Translation]

#### Train Accidents Due to Security Lapse

3389.SHRI HEMLAL MURMU : Will the Minister of RAILWAYS be pleased to state :

- (a) whether shortage of security staff is the reason for lapses in security checks as has been reported in 'Dainik Jagaran' dated February 24, 2007;
- (b) if so, the details thereof and the remedial measures proposed to be taken in this regard;
- (c) the details of the train accidents occurred in the country due to the security lapses during the last three years and current year;
- (d) whether any concrete steps has been taken in the wake of recent bomb blast in the 'Samjhauta Express'

including to set up reservation/booking centres alongwith the other facilities for the passengers coming from Pakistan: and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir. No such train accident has occurred due to security lapses during the last three years and in the current year.
- (d) and (e) The following preventive measures are being taken in the wake of recent bomb blast in the Samihauta Express:—
  - The rake of the above train is being checked before drawing the same to the platforms and escorted from yards to the platforms.
  - Only Sleeper Class Reserved coaches which are connected by vestibules are now being provided.
  - Only those Passengers are permitted to travel who have a valid Passport, Visa and Railway ticket for Pakistan only.
  - Passengers are allowed to carry two pieces of luggage weighing maximum 35 kgs. with them.
     Extra luggage, if any, is being booked in the luggage van after security check.
  - 02 Railway Protection Force escorting staff per coach are being provided.
  - Frisking of all passengers and manual checking of their luggage has been introduced.
  - Sniffer dogs are being deployed for checking of empty rakes of the above trains at platforms from where the trains start.
  - -- Installation of Close Circuit Televisions.

 Provision of modern security gadgets like Hand Heid Metal Detectors, Door Frame Metal Detectors etc. to strengthen access control at entry/exit points.

Written Answers

 Stickets are being pasted on the luggage of the passengers mentioning coach and berth numbers, after the security check.

As regards setting up of reservation/booking centers, a Computerized Passenger Reservation System (PRS) has been commissioned at Attari Railway station. Reservation in 4000/4002 Link Express is being done through PRS from Altahabad, Kanpur, Aligarh, Lucknow, Moradabad, Saharanpur, Delhi and Amritsar.

[English]

719

## Introduction of Express Train between Puri and Titilagerh in Orissa

3390.SHRI JUAL ORAM : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railways have a proposal to introduce an express train between Puri and Titilagarh via Sambalour in Orissa;
  - (b) if so, the details thereof; and
  - (c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) and (c) Do not arise.

#### **Adventure Tourism**

3391.SHRI DUSHYANT SINGH: Will the Minister of TOURISM be pleased to state:

- (a) whether the Government has been laying greater emphasis on promotion of adventure tourism in the country:
  - (b) if so, the details thereof; and

(c) the financial assistance provided by the Government for promotion of adventure tourism during the last three years and proposed to be provided during the current year. State-wise?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

- (b) Ministry of Tourism has taken the following steps to promote adventure tourism:—
  - (i) Ministry of Tourism issued guidelines laying down basic minimum standards for adventure tourism related activities, in order to ensure safety of participants/tourists in such activities as well as minimum acceptable standards in terms of equipment and human resources. These guidelines cover land, air and water based activities which includes mountaineering, trekking, hand gliding, paragliding, bungee jumping and rafting.
  - (ii) Brochures, CDs, other publicity material have been produced by the Ministry and widely circulated in target markets.
  - (iii) Adventure Tourism has been specifically promoted at various international platforms such as World Travel Mart, London, ITB Berlin etc.
  - (iv) Ministry of Tourism extends Central Financial Assistance to the State/UT Governments for the development of adventure tourism on the basis of proposals received from them subject to availability of funds and inter-se priorities.
- (c) Based on proposal received from State/UT Governments in last three years the details of Central Financial Assistance extended for promotion of Adventure Tourism are given in the enclosed statement. No project for adventure tourism has been received in the current financial year.

to Questions

State-wise Tourism Projects Sanctioned during last three years

S. No.	State/UT	Name of the Project	Year of Sanction	Amount Sanctioned
1	2	3	4	5
1.	Delhi	Organising IAAF World Half Marathon Championship on 3rd October 2004 at New Delhi	2004-05	25.00
2.	Haryana	Financial Assistance to Haryana Govt. for Gondwana Land Expedition	2005-06	5.00
).	Himachal Pradesh	Organising Paragliding Pre-World Cup from 6-9th November 2004 at Bir Biling in Kangra Velley	2004-05	15.00
		Construction of trekking huts, public convenience, wayside amenities and trekking routes on Mandi-Bilaspur Circuit	2005-08	50.00
		Celebration of Paragliding Pre-World Cup, 2005 at Birbilling in Kangra Valley from 16.10.2005 to 19.10.2005	2005-06	15.00
		Celebration of Great Himalayan Marathon held at Shimla on 25.9.2005	2005-06	5.00
		Mountain Biking Event-MTB Himachal 2006	2006-07	10.00
		Great Himalayan Marathon in September, 2006 at Shimla	2006-07	10.00
•	Jammu and Kashmir	Ambassador Golf Tournament	2004-05	10.80
		Remodeling of Golf Course at Pahalgam	2005-06	432.00
		Upgradation of Golf Course at Gulmarg	2005-06	235.00
		Development of Kongdoor as International Ski Destination	2005-06	435.00
		Himalayan Motor Rally from Leh to Srinagar	2005-06	15.00

723	Written Answers	APRIL 26, 2007	to Questions 72	
1	2	3	4	5
		Infrastructure Development of adventure sports at Sonamarg	2006-07	190.91
		Infrastructure development of Botapathri area, Gulmarg as camping site	2006-07	202.61
<b>5</b> .	Kamataka	Development of Chickmagalore Wilderness	2004-05	202.48
		Setting up of Nagarhole trakking Camp in Coorg	2004-05	95.30
6.	Kerala	Development of Eco-tourism circuit on Neyyar- Panmudi-Thenmala-Konni-Gavi-Thekkady-Munnar- Chinnar-Parambikulam-Neikliampathy-Neyyer Wildlife Sanctuary	2006-07	581.78
		Development of Ranipuram as an Eco-tourism as tourist destination	2006-07	357.01
7.	Madhya Pradesh	Celebration of YAI National Sailing Championship at Upper Lake Bhopal	2005-06	15.00
		Destination development of Panna - Sabalshah Trekking Camp Jhinna, Infrastructure for Platform lift and boating facilities, Dharamsagar Lake, Panna lake, Pondov Falls, Facelifting of Baldau Temple, Rafting in River Ken, Panna Tiger Reserve entrance, water sports at Bhariarpur	2006-07	421.36
	:	Rural tourism project at Pranpur, Distt. Ashoknagar	2003-04	48.00
		Rural Tourism project at Orchha, Distt. Tikamgarh	2005-06	50.00
8.	Orissa	Development of Gopalpur-on-Sea	2005-06	447.22
		Development of Chilka Lake, Distt. Puri	2005-06	389.05
9.	Punjab	Celebration of Rural sports Mela at Kila Raipur in February, 2006 by Punjab Govt.	2005-06	5.00
		Celebration of Rural Sports Mela at Kila Raipur in February 2007 by Punjab Govt.	2006-07	5.00
10.	Uttaranchai	Development of Dayara Bugyal Circuit	2004-05	536.38

! 	2	3	4	5
		Development of Pithoragarh-Munsiyari-Berinag in Kumaon	2004-05	418.60
		Development of Hemkund Sahib-Ghangharia- Valley of Flower Circuit in District Chamoli	2005-06	653.54
		Purchase of winter sports equipments for development of winter tourism in Uttaranchal	2005-06	134.41
		Total		6051.43

## Separate Committee for Non-Muslim Minorities

3392.SHRI K. SUBBARAYAN : Will the Minister of MINORITY AFFAIRS be pleased to state :

- (a) whether the Government has set up a separate Committee like the Sanchar Committee to assess the socio economic status of non-muslim minorities in the country; and
  - (b) if so, the details thereof?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) and (b) A National Commission for Religious and Linguistic Minorities was set up by Government in October, 2004.

Apart from examining other issues, the Commission has been entrusted the task of submitting a report on the status of minority communities, other than the Muslim community.

### Satyagraha Centenary Year

3393.SHRI NAVEEN JINDAL : Will the Minister of CULTURE be pleased to state :

 (a) whether any special programmes are proposed to be taken up in connection with the Satyagraha Centenary year;

- (b) if so, the details thereof;
- (c) whether any Committee has been set up or likely to be set up to highlight the Gandhian concept of Satyagraha; and
  - (d) if so, its composition?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Department of Posts, Government of India, has proposed to release a special commemorative postage stamp. Gandhi Smriti and Darshan Samiti (GSDS), an autonomous organization under the Ministry of Culture has also organized various programmes in connection with the Satyagraha Centenary. Some of these programmes are:—

- (i) Exhibition on Mahatma Gandhi entitled Satyagraha : an Eternal Journey;
- (ii) Launching of Vande Mataram Rolling Trophy;
- (iii) Organizing Satyagraha Peace Run;
- (iv) Installation of World Peace Gong in the premises of GSDS; and
- (v) Launching of children's social conclave.
- (c) No, Sir.

(d) Does not arise.

Written Answers

[Translation]

#### Telephone Facilities to Jawans

3394.SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether telephone facilities are available to the jawans of the armed forces at the places of postings;
  - (b) if so, the details thereof; and
- (c) If not, the steps being taken to provide the telephone facilities to them?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) Yes, Sir.

(b) and (c) At present, 1882 telephones including civil telephones have been provided for welfare of Jawans in all Commands of Army. These include 313 INMARSAT terminals and 405 Village Public Telephones. Telehones facilities are available in Naval Units and arrangements have been made to provide STD booths within the Naval Establishments. This facility is also available on almost all ships for emergent requirements of needy personnel. Likewise telephone facilities are available in all the Air Force Stations and Units for the benefit of Air Force Personnel.

(English)

## Setting up a Referral Hospital at Nagercoil

3395.SHRI A.V. BELLARMIN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are considering to set up a Referral Hospital at Nagercoil as a welfare measure for staff employed in the Kanyakumari Region of Southern Railway;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No., Sir.

- (b) Does not arise.
- (c) There is one health unit functioning at Nagercoil manned by one railway doctor, one Pharmacist and one Dresser. The daily Out Patient Department attendance is approximately 50 cases per day on an average. There is a full fledged Divisional Hospital at Thiruvananthapuram located at a distance of mere 75 Kms. from Nagercoil which is easily accessible by train.

In addition, there is also one well equipped Medical College Hospital at Nagercoil to meet any emergencies and is located just at a distance of 4 Kms. from the Health Unit/Nagercoil.

[Translation]

## New Guidelines for Private Sector Aviation Companies

3396.SHRI CHANDRA MANI TRIPATHI :
DR. LAXMINARAYAN PANDEY :
SHRI DHARMENDRA PRADHAN :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has issued new guidelines regarding the aviation requirement for the private sector aviation companies;
  - (b) if so, the details thereof:
- (c) the names of the companies operating in this sector following the said new guidelines;
- (d) the details of such companies that are awaiting the Government's approval to enter into this sector; and
- (e) the time by which the approval is likely to be given to them?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The

Government has decided to revise the minimum equity requirements for issue of No Objection Certificate (NOC) for scheduled air transport services.

Written Answers

(b) For airlines operating aircraft with take off mass exceeding 40,000 Kgs., the equity requirement has been raised to Rs. 50 crores from Rs. 30 crores for five aircrafts. For each addition of upto five aircraft, additional equity investment of Rs. 20 crores be required.

For airlines operating aircraft with take off mass exceeding 40,000 Kgs., the equity requirement has been raised to Rs. 20 crores from Rs. 10 crores for five aircrafts. For each addition of upto five aircraft, additional equity investment of Rs. 10 crores be required.

There would be no further requirement of enhancement of equity if the paid up equity/reserves of Rs. 100 crores is available with the airlines.

- (c) The Civil Aviation Requirements under Aircraft Rules are being notified to implement the decision.
- (d) There are fourteen applications pending for grant of initial NOC viz. M/s. Mukti Airways Pvt. Ltd. M/s. Air Dravida, M/s. King Airways, M/s. Air One Feeder Airline Pvt. Ltd., M/s. Premier Airways Ltd., M/s. Aryan Cargo Express Pvt. Ltd., M/s. Star Aviation, M/s. Magic Airlines Pvt. Ltd., M/s. Avicore Cargo, M/s. Trans India, M/s. Jagson Airlines, M/s. ZAV Airways, M/s. MDLR Airlines, M/s. Mega Airways Ltd.
- (e) The cases are under consideration for assessing their financial capacity and soundness of their business plans.

## Prices of Food Items in Trains and Stations

3397.SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Indian Railway Catering and Tourism Corporation (IRCTC) has increased the prices of the food and snacks item being sold at stations and in trains:

- (b) if so, the details thereof; and
- (c) the reasons for imposing additional burden on the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) The tariff of catering services in Rajdhani/Shatabdi Express trains have not been revised since 1999. The tariff of standard meals, breakfast, tea/coffee sold in other Mail/Express trains and static catering units, was last revised in 2003. Service tax payable to the General Exchequer, has been levied on the catering charges of Rajdhani/Shatabdi and other Mail/Express trains in 2006. Tariff of a-la-carte food items sold in trains and at major stations, is decided by Indian Railway Catering and Tourism Corporation (IRCTC). Rates of these have been marginally rationalized by IRCTC in July 2006.

## Discovery of Oil in Chandrapur, Maharashtra

3398.SHRI HANSRAJ G. AHIR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether oil reserve has been found in Brahmpuri at Chandrapur district of Maharashtra:
- (b) if so, whether the Government has conducted factual study in this regard; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) No. Sir.

(b) and (c) Do not arise.

#### **Elections of Cantonment Boards**

3399.SHRI KULDEEP BISHNOI: Will the Minister of DEFENCE be pleased to state:

 (a) the number of cantonments where elections of Cantonment Boards have taken place as per provisions of amended Cantonments Act, 2006 in the country;

- (b) the reasons for delay in holding the elections in the remaining Cantonment Boards; and
- (c) the steps taken by the Government to ensure the constitution of elected Cantonment Boards in all the Cantonments as early as possible?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) 'Nii'.

(b) and (c) For holding elections to the Cantonment Boards in accordance with the provisions of Cantonments Act, 2006, draft Cantonment Electoral Rules, 2007 have been published inviting objections or suggestions from all persons likely to be affected. The legal and statutory process has to be completed before elections are held.

#### Rural Tourism in Chhattisgarh

3400.SHRIMATI KARUNA SHUKLA: Will the Minister of TOURISM be pleased to state:

- (a) whether the Union Government has received any proposals from the Government of Chhattisgarh to encourage rural tourism are lying pending with the Government;
  - (b) if so, the details thereof; and
- (c) the time by which these projects are likely to be cleared?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Ministry of Tourism has been working towards development and promotion of identified rural sites having potential for tourism. The following projects for rural tourism infrastructure development and capacity building have been sanctioned based on the proposals received from the State Government of Chhattisgarh during 10th Plan Period.

#### Infrastructure Development

 Rs. 50 lakh for Village Chitrakote, Distt. Bastar in 2003-04

- 2. Rs. 50 lakh for Village Chitrakote, Distt. Bastar in 2003-04
- 3. Rs. 50 takh for Village Champaran, Nagamar in 2003-04
- 4. Rs. 48 lakh for Village Nagamar, Distt. Bastar in 2003-04
- Rs. 50 lakh for Village Kondagaon, Distt. Bastar
   in. 2005-06
- Rs. 50 lakh for Village Mana-Tuta. Distt. Raipur in 2003-04
- Rs. 48.75 lakh for Village Chilpi, Distt.
   Kabirdham in 2006-07

#### Capacity Building

- Rs. 20 lakh for Village Chitrakote, Distt. Bastar in 2004-05
- 2. Rs. 20 lakh for Village Nagamar, Distt. Bastar in 2004-05
- Rs. 20 lakh for Village Mana-Tuta, Distt. Raipur in 2006-07
- Rs. 20 lakh for Village Chilpi, Distt. Kabirdham in 2006-07

No project for rural tourism has been received in the current financial year.

[English]

#### Additional Gas to Karnataka

3401.SHRI G.M. SIDDESWARA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether ONGC has found significant gas reserves in Karnataka:
  - (b) if so, the details thereof:

- (c) whether the Government of Kamataka has requested for supply of additional gas to its State;
  - (d) if so, the details thereof; and
- (e) the action taken by the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) No, Sir.

- (c) and (d) Yes, Sir. Chief Minister of Karnataka has requested for allocation of gas from KG Basin for the 1400 MW Combined Cycle Plant at Bidadi.
- (e) Government does not make any allocation of gas to specific sectors.

#### **Agreement with ASEAN Countries**

3402.SHRI IQBAL AHMED SARADGI : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Government has not agreed for an Open Sky Policy with the Association of South East Asian Nations (ASEAN) at present but could become a reality only by 2012;
- (b) if so, whether the Open Sky Policy refers to a policy wherein any number of flights can be operated to any number of destinations in a country;
  - (c) if so, the details thereof;
- (d) whether the Government feels that the issue of fifth freedom rights wherein in carrier from India can fly from the country to any foreign destination via an ASEAN country has to be discussed; and
- (e) if so, the details thereof and the other main reasons put forward by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) As announced by the Prima Minister in the recently concluded 5th ASEAN-India summit in Cebu on 14th January, 2007.

the Government is willing to engage the ASEAN authorities in a discussion on Open Sky Policy. However no specific proposal on the contours of such a policy has so far been exchanged between the ASEAN authorities and India.

#### **Utilisation of Funds for PWD**

3403.SHRI S.K. KHARVENTHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state.

- (a) whether the Union Government has recently convened a meeting with State Commissions for Persons with Disabilities:
- (b) if so, the details of discussions held and decision arrived therein:
- (c) whether the Union Government has taken any steps to ensure effective utilization of funds allocated in the disability sector and better coordination with the State Government in this regard;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (e) Yes, Sir. The Sixth National Meeting of State Commissioners for Persons with Disabilities to review the implementation of Persons with Disabilities Act, 1995 was held on 2nd and 3rd February 2007 in New Delhi. The meeting inter-alia discussed the issues such as utilization of funds, mechanism to review the status of implementation of the PWD Act, 1995, awareness among the people with disabilities, streamlining and simplification of the procedures for getting the disability certificate, more effective functioning of the Office of CCD etc. The detailed recommendations made during the meeting are available at the website www.ccdisabilities.nic.in of the Office of Chief Commissioner for Persons with Disabilities.

## Bilateral Cultural Agreement between Italy and India

Written Answers

3404 SHRI K.C. PALLANI SHAMY: Will the Minister of CULTURE be pleased to state :

- (a) the number of tourists from Italy visited India during the last three years:
- (b) whether the Government has sought any assistance from Italy for preservation and conservation of all important monuments in the country; and
- if so, the details therefor and the bilateral cultural agreement made in this regard between the two countries?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The number of tourists from Italy during the years 2003-2005 is as under:-

S.No.	Year	No. of Tourists
1.	2003	46,908
2.	2004	65,561
3.	2005	67,642

(b) and (c) Under a Cultural Exchange Programme signed on 25.3,2003 and a Memorandum of Understanding signed on 31st January, 2005 between India and Italy, an expert working group has been formulated for studies on the condition of paintings at Ajanta. The programme envisages research and study, cooperation in documentation and formulation of conservation programme.

The Italian experts have carried out photo documentation, laser scanning and condition assessment of the mural paintings in Cave 17 of Ajanta. Besides, as a part of the above collaborative programme, a conservation - restoration training course on historical, archaeological, ceramic and glass objects was conducted by the central Institute for Restoration, Rome (Italy) at the National Museum in Delhi from 12th to 28th February, 2007.

#### Introduction of Inter-City Express

3405 SHRI PARSURAM MAJHI: Will the Minister of RAII WAYS be pleased to state :

- whether the Railways have a proposal to (a) introduce an inter-city Express between Koraput and Rourkela via Rayagada in Orissa;
  - if so, the details thereof; and (b)
  - (c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No. Sir.

(b) and (c) Do not arise.

## Interim Report of National Commission for DNTs

3406.SHRI HARIBHAU RATHOD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state ·

- (a) whether the Technical Advisory Group of National Commission for Denotified Nomadic Tribes (DNTs) has submitted any interim report to the Government;
- if so, the details and recommendations thereof (b) alongwith follow up action taken by the Government thereon:
- if not, the time by which the Commission is likely (c) to submit such report:
- whether the Commission is delaying to submit (d) any interim report: and
  - if so, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) The Technical Advisory Group (TAG) has submitted its report to the National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes (NCDNT) as per its Terms of Reference. The NCDNT is required to submit its report to the Government by 5.02,2008.

- (d) No. Sir.
- (e) Does not arise.

#### Reconstitution of Board of Directors

3407.SHRI E.G. SUGAVANAM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Union Government has issued any new guidelines regarding the composition of Board of Directors of public sector enterprises;
  - (b) if so, the details thereof:
- (c) whether many of PSUs have not reconstituted the Board of Directors:
- (d) if so, the action taken by the Government thereon: and
  - (e) if not the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV):
(a) and (b) No, Sir.

(c) to (e) The Government issued the guidelines regarding composition of Board of Directors in 1992. The Administrative Ministries/Departments are expected to appoint requisite number of Functional, Government and non-official Directors on the Board of Central Public Sector Enterprises (CPSEs) under their administrative control in terms of above-mentioned guidelines.

The Government furthermore issued guidelines in August 2005 indicating the time frame for filling up Board level posts in CPSEs to ensure that the recommendations of Public Enterprises Selection Board be made at least 6 months in advance of the date of occurrence of vacancy and the same are sent to the concerned Ministry/ Department well in time for completing other formalities.

The Administrative Ministries/Departments have been

further advised in December 2005 to submit the proposals for selection of non-official Directors for Navratna and Miniratna CPSEs at least six months in advance of the date on which such positions fall vacant.

#### Railway Link with Burma

3408.SHRI MILIND DEORA : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railway Board contemplate to accelerate the completion of a railway link with Burma and work towards establishing a north-south corridor to Russia via Iran:
- (b) the total expenditure likely to be incurred on these projects:
  - (c) the present status of these projects;
- (d) the time by which these projects are likely to be completed: and
- (e) the benefits likely to be accrued on completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) Ministry of External Affairs had through RITES carried out a feasibility study for India-Myanmar rail link. The Report is currently under bilateral consultation. The likely expenditure as per the study on construction of new rail link between Jiribam-Moreh in India and Tamu-Kalay-Segyi in Myanmar is estimated to cost Rs. 4280 Crore. The link will provide substantial benefit to bilateral trade between India and Myanmar. No specific timeframe has been set for these projects.

North-South Transport Corridor promotes transport cooperation between the Member States. The Corridor would connect Indian Ocean and Persian Gulf to Russia via Iran and the Caspian Sea. The Corridor pertaining to India is purely a Shipping route from the West Coast of India to Iran. The Corridor provides opportunities to enhance trade between India and Iran.

#### Financial Autonomy to PSUs

3409 SHRL G. KARLINAKARA REDDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

- whether the Government proposes to grant (a) financial autonomy to the profit-making public sector undertakings by allowing them to invest in joint ventures: and
  - if so, the details thereof? (b)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) and (b) The Government has already given greater financial autonomy to the Boards of Navratna and Miniratna Central Public Sector Enterprises (CPSEs) for making investments in joint ventures/subsidiaries within prescribed limits as per orders issued in this regard dated 5.8.2005.

The Navratna CPSEs have been empowered to make equity investment for establishing joint ventures and wholly owned subsidiaries in India or abroad subject to the ceiling of 15% of the net worth of the CPSE in one project limited to Rs. 1000 crore. The overall ceiling on such investment in all projects put together shall be 30% of the net worth of the CPSE.

The Miniratna Category I CPSEs have been empowered to make equity investment for establishing joint ventures and wholly owned subsidiaries in India subject to the ceiling of 15% of the net worth of the CPSE in one project limited to Rs. 500 crore. The overall ceiling on such investment in all projects put together shall be 30% of the net worth of the CPSE.

The Miniratna Category II CPSEs have been empowered to make equity investment for establishing establish joint ventures and wholly owned subsidiaries in India subject to the ceiling of 15% of the net worth of the CPSE in one project limited to Rs. 250 crore. The overall ceiling on such investment in all projects put together shall be 30% of the net worth of the CPSE.

[Translation]

## **Ball Route between Delhi and** Hanoi (Vietnam)

3410,DR. RAJESH MISHRA : SHRI AVTAR SINGH BHADANA: SHRI SALIAN KUMAR :

Will the Minister of RAILWAYS be pleased to state :

- whether the feasibility study for Delhi-Hanoi rail link has been made:
  - if so, the details and outcome thereof; **(b)**
- whether any agreement has also been signed (c) in this regard; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Ministry of External Affairs had through RITES carried out a feasibility study for India-Myanmar rail link as a first step for Delhi-Hanoi rail link. The likely expenditure on construction of new rail link between Jiribam-Moreh in India and Tamu-Kalay-Segyi in Myanmar is estimated to cost Rs. 4280 Crore.

- (c) No. Sir.
- (d) Does not arise.

[English]

#### Oli Reserves Found in KG Beein

3411.SHRI MADHU GOUD YASKHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- whether some public/private oil companies have found huge oil reserves in the Godavari Basin in Andhra Pradesh recently:
  - (b) if so, the details thereof:

- (c) whether the Government has entered into any contractual agreement with the Public/Private oil exploring companies to the effect that they would take care of the needs of the local area first before taking out to other parts of the country;
  - (d) if so, the details thereof; and
- (e) if not, the steps taken to make arrangements to fulfil the local needs?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Yes Sir, a consortium of M/s. Reliance Industries Limited (RIL) and M/s. Niko Resources Limited (Niko) has discovered oil in the NELP-I block KG-DWN-98/3 in Krishna Godavari Basin. In this Block, 140 million barrels of oil have been estimated.

(c) to (e) In terms of the provisions of the Production Sharing Contract, the Contractor has the freedom to sell oil and gas anywhere in India and are subject to the laws of India.

#### [Translation]

### Merger of IDA into Basic Pay

3412.CH. MUNAWAR HASSAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has decided to merge the 50% DA and IDA of Central Government Employees and the employees of Public Sector Undertakings (PSUs) into their basic pay;
  - (b) if so, the details thereof;
- (c) if not, the details of the PSUs which are already making payments to their employees as per the said formula alongwith the undertaking which are not following the same; and
- (d) the time by which all the remaining PSUs are likely to make payment to their employees as per the said formula of merging the 50% IDA into their basic pay?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (d) 50% of Dearness Allowance has been merced with basic pay for the employees of Central Public Sector Enterprises (CPSEs) following Central Dearness Allowance (CDA) pattern of pay scales. This benefit has been allowed to employees of those CPSEs which are not loss making and are in a position to absorb the additional expenditure on account of merger of DA with basic pay from their own resources without any budgetary support from the Government and also to employees in the CDA pattern pay scales in Food Corporation of India. No decision has been taken for merger of 50% DA for employees of CPSEs following Industrial Dearness Allowance (IDA) pattern of pay scales. The Pay Revision Committee has been constituted on 30.11.2006 for making its recommendations on the salary and other associated aspects for the executives of Central Public Sector Enterprises.

[English]

#### Mehrauli Archaeological Park

3413.SHRI KIRTI VARDHAN SINGH: Will the Minister of CULTURE be pleased to state:

- (a) the number of historical monuments in the Mehrauli Archaeological park in Delhi;
- (b) the number of protected monuments among them;
- (c) whether this park is open on all sides leading to security problem to tourists and also to monuments;
- (d) if so, the steps taken by the Government in this regard; and
- (e) the action to be taken to protect all the monuments in the park?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) There are 70 monuments in the Mehrauli Archaeological Park. Of this, 7 are protected as monuments of national importance by the Archeological Survey of India.

- (c) and (d) The Mehrauli Archaeological Park is under the Delhi Development Authority. The Park is only partially protected by fencing/boundary wall. It is learnt that a Cultural Resource Management Plan for the Mehrauli Archaeological Park has been prepared and this has been approved by the Lt. Governor, Delhi.
- (e) There is no proposal at present to protect other monuments of the Mehrauli Archaeological Park by the Archaeological Survey of India.

### Strengthening of Keltron

3414.SHRI P.C. THOMAS: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government of Kerala has sought the assistance of the Union Government to strengthen KELTRON, as undertaking of the Government of Kerala producing electronics and information technology products;
  - (b) if so, the details thereof; and
- (c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJEET SINGH): (a) and (b) Yes, Sir. The Government of Kerala had made a request in April 2003 to the Ministry of Defence to take over KELTRON.

(c) A Task force was set up to identify the areas for long term arrangement between DPSEs/OFB and KELTEC/KELTRON which submitted the report in October 2003. It has been decided that Public Sector Undertakings under Ministry of Defence and the Ordnance Factories would consider placing orders on KELTRON within the existing framework of Government guidelines and purchase policies.

[Translation]

#### Adulteration in Petrol and Diesel

3415.SHRI HARIKEWAL PRASAD : SHRI G. KARUNAKARA REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Government is aware that consumers are suffering losses and not getting proper quantity of petrol and diesel due to adulteration;
- (b) if so, whether the Oil Marketing Companies have fixed any responsibilities to its officers for not performing their duties properly to check and control the menace of adulteration in petrol and diesel;
- (c) if so, the details thereof alongwith the action taken thereon during each of the last three years, company-wise; and
- (d) the measures taken by the OMCs to strengthen their machinery to check the adulteration in petrol and diesel?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The possibility of adulteration of petrol/diesel by some unscrupulous elements cannot be ruled out due to huge price difference between petrol/diesel and various adulterants available in the market and the easy miscibility of these products with petrol/diesel.

- (b) The Oil Companies consider it as their duty and responsibility to ensure dispensation of correct quality and quantity of petroleum products sold through their retail outlet network. Officials of the Oil Companies found erring in their duties are liable for appropriate disciplinary action as per conduct rules.
- (c) During the last three years, there has been no case where the Oil Companies had to take action against any of its officers for not performing their duties in checking/controlling the menace of adulteration.
- (d) Action is taken by OMCs against guilty petrol pump dealers based on the provisions of the Marketing Discipline Guidelines/Dealership Agreement. The action taken includes termination of dealerships, imposition of lines, suspension of supplies, warning, etc.

To check adulteration in auto fuels and diversion of PDS Kerosene, Government has asked Oil Marketing Companies (OMCs) to take various steps to contain the menace of adulteration:—

- (i) Under the Control Orders issued by the Government to prevent fuel adulteration, under the Essential Commodities Act, 1955, State Governments are empowered to take action against those indulging in adulteration. Government have requested the State Governments/Union Territory Administrations to take steps to control adulteration.
- (ii) OMCs undertake regular and surprise inspections of Retail Outlets and also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. MDG provide for termination of dealership in cases of adulteration being established.
- (iii) Government has taken the initiatives to expedite the installation of Global Positioning System (GPS) to monitor the movement of tank trucks
- (iv) OMCs have introduced new tamper proof tanktruck locking systems to prevent en-route adulteration by transporters.
- (v) Keeping in view the misuse/diversion of SKO for adulteration, the import of SKO by private parties has been canalized through OMCs.
- (vi) As advised by the Government, Oil Marketing Companies (OMCs) have created a separate wing to report to a Director other than Director (Marketing), which will oversee and monitor all activities and operations to curb adulteration and specify norms and guidelines in this regard.

In order to check adulteration the Government has recently taken a number of new initiatives which are given in the enclosed statement.

#### Statement

Details of New Initiatives Taken to Check Adulteration of Petrol/Diesel and Streamlining PDS Kerosene
Distribution

Checking adulteration is a continuous process and the Ministry of Petroleum and Natural Gas has been reviewing steps taken to curb adulteration from time to time. In the process, several technological and institutional measures have been taken to contain adulteration. The recent steps taken by the Ministry are summarized below:-

- Automation of Retail Outlets: In order to monitor the activities at retail outlets by adopting the latest technological improvements, automation of retail outlets is being implemented.
   MOP and NG has directed the oil marketing companies to complete automation of retail outlets selling more than 200 KL per month.
- Third Party Certification of Retail Outlets:
   OMCs have been directed to complete third
   party certification of all the retail outlets selling
   more than 100 KL per month.
- Monitoring of movement of Tank Trucks
  through Global Positioning System (GPS): In
  order to prevent adulteration during
  transportation, OMCs have been directed to
  install GPS for complete monitoring of the
  movement of all the company owned/dealer
  owned/contractor owned tank trucks.
- 4. Marker System in Kerosene: To check adulteration in auto fuels, Government has asked public sector Oil Marketing Companies (OMCs) to take various steps, including introduction of marker in adulterants. OMCs have commenced introduction of marker in kerosene on all India basis with effect from 1.10.2006. Under the new system, Marker is being put in kerosene in all depots. This system heralds the introduction of world class technology

74R

to curb and eventually eliminate the menace of adulteration of transportation fuels along the supply chain. With the markers's presence, adulteration even with very low levels of kerosene can be detected. MS/HSD Control Order, 2005, SKO Control Order, 1993 and MDG 2005 have been amended for making provision regarding introduction of marker system in Kerosene to check adulteration. A Committee has been set up in the Ministry to monitor the progress of the marker system. Oil Marketing Companies in the Private sector have also been simultaneously asked to introduce marker in Kerosene as is being done by Public Sector OMCs.

- 5. Revising the Marketing Discipline Guidelines:
  The Marketing Discipline Guidelines (MDG)
  under which the oil marketing companies take
  penal actions against the erring dealers have
  been revised during August 2005 making the
  penal actions more stringent. As per MDG,
  2005, a dealership would be terminated in the
  first instance of adulteration itself.
- 6. Jan Kerosene Parlyojna: To streamline the PDS Kerosene distribution system and contain diversion of kerosene for adulteration and other unauthorized usages, Jan Kerosene (Pariyojna (JKP) had been launched initially for a period of 6 months on a pilot basis in 414 blocks with effect from 2.10.2005. The Pilot scheme has been further extended upto 30.6.2007.
- 7. Smart Card Scheme: With the objective of ensuring that the benefit of the subsidy reaches the targeted consumers in an efficient and cost-effective manner and to prevent any leakages, this Ministry has proposed introduction of Smart Card System for distribution of PDS kerosene. The scheme is proposed to be introduced initially on an experimental basis. In the Pilot project, subsidized kerosene through Smart

Card is proposed to be available to BPL families while all other ration card holders would be given non-subsidized kerosene. Oil Marketing Companies (OMCs) would ensure adequate availability of PDS as well as non-subsidized kerosene during the entire period of implementation of the Pilot.

[English]

#### **Problem Faced by Theatre Artists**

3416. SHRIMATI PRIYA DUTT: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware about the problems faced by the Theatre Artists in the country;
- (b) if so, the steps taken by the Government to uplift the conditions of the performing artists; and
- (c) the steps are being taken to promote the theatre particularly the traditional and folk theatre?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI) : (a) and (b) A Scheme for financial Assistance to professional groups and individuals for specified performing art projects is in operation in which production grant upto a maximum of Rs. 1.00 lakh is provided for approved projects and programmes in performing arts. Salary grant assistance to performing art groups to help them to establish themselves in their fields is also being provided. Under the Scheme of Award of Scholarship to young artists a scholarship of Rs. 2000/- per month is given for a period of two years. Senior and Junior fellowships are given in the field of Performing, Literary and Plastic Arts at the rate of Rs. 12,000/- and 6,000/- per month respectively for a period of two years. The Centre for Cultural Resources and Training (C.C.H.T.) operates a Cultural Talent Search Scholarship Scheme for children between the age group of 10 to 14 years at the rate of Rs. 600/- per month. The scheme for promotion and dissemination of tribal Folk Art and Culture also provides financial assistance to performing artists

- (c) Steps taken are:-
- National School of Drama is providing training in the field of theatre since 1959.
- Sangeet Natak Akademi under it's Scheme of Financial Assistance to Cultural Institutions is supporting theatre Institutions of the Country.
- National and Regional theatre Festivals are organised all over the country.
- State and Zonal level workshops are organised each year to provide assistance to young theatre Artists.
- Interaction programmes with theatre artists are organised from time to time.
- 'Rang Pratibha', a State-wise theatre festival of young theatre directors is organised in various States.
- Sangeet Natak Akademi has organised festival of traditional theatre in India in all North Eastern States and in Mumbal.
- Two special festivals of folk and traditional theatre of Jammu and Kashmir have also been held recently.
- In the Akademi Awards given annually by Sangeet Natak Akademi at least one Award is given each year to folk/traditional theatre.
- One award has been given in the field of folk/ traditional theatre under Ustad Bismillah Khan Yuva Puraskar scheme instituted by Sangeet Natak Akademi in 2006.
- 11. Sangeet Natak Akademi presents the works of established theatre Directors in it's festivals under the Rang Sangam Scheme.
- 12. The Sangeet Natak Akademi has undertaken a

- survey of folk theatre forms of the country to preserve the folk and traditional theatre.
- 13. The National School of Drama has a scheme for "Promotion of Folk and Tribal Arts Theatre". Various folk and tribal theatre groups are invited to participate every year in National Theatre Festival (Bharat Rang Mahotsav) and Bal Sangam.
- 14. The Zonal Cultural Centres operate a "Theatre Rejuvenation Scheme" for promotion of traditional and folk theatre.

## Gauge Conversion of Bharuch-Dahej Railway Line

3417. SHRI VIKRAMBHAI ARJANBHAI MADAM : SHRIMATI JAYABEN B. THAKKAR :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railways are aware that a MoU has been reached between some agencies and ONGC for gauge conversion of Bharuch-Dahei railway line:
- (b) if so, the details thereof alongwith the details of such agencies with their equity contribution for the project;
- (c) whether any other public sector undertaking is also willing to invest in the project;
  - (d) if so, the details thereof; and
- (e) the time by which this project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) Yes, Sir. A Memorandum of Understanding (MoU) was signed among Rail Vikas Nigam Limited (RVNL), Gujarat Maritime Board and Gujarat Industrial Development Corporation (GIDC). Subsequently, a Shareholders Agreement was signed among the following shareholders for equity participation:

		Equity (Rs. in crore)
(i)	RVNL	25
(ii)	Gujarat Maritime Board	10
(iii)	Dahej Special Economic Zone (SEZ) Ltd.	10
(iv)	Gujarat Narmada Valley Fertilizer Company Ltd.	10
(v)	Adani Petronet (Dahej) Port Pvt. Ltd.	10

Written Answers

(e) The Special Purpose Vehicle (SPV) will take up implementation of this project. The process of award of contract will start after signing of the Concession Agreement. A time frame can be fixed only after signing of Concession Agreement.

#### [Translation]

#### Wastage of Fuel Due to Traffic Jam

3418. SHRI JASWANT SINGH BISHNOI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the period for which there was traffic jam in the landing and take-off at the Delhi Airport during the last six months;
- (b) whether additional fuel gets wasted due to delay in landing; and
  - (c) if so, the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Air traffic congestion is generally felt during the peak hours between 0700-1200 hours and 1600 - 2100 hours.

(b) Some Airlines do not maintain details related to delays due to "landing restrictions" or late clearance for take off which lead to additional fuel burn. It is, therefore, difficult to workout loss on fuel cost due to the traffic congestion. (c) Corrective steps taken in this regard include simultaneous use of both runways during the peak hours penod, improved Air Traffic Control (ATC) procedures, restriction on general aviation aircraft movement, commissioning of rapid exit taxiways and parallel taxiways etc.

### [English]

#### Foreign Business of ONGC

3419. SHRI SUGRIB SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Corporation (ONGC) proposes to increase their foreign business in the current financial year;
  - (b) if so, the details thereof;
- (c) the details of the targets fixed for various products by ONGC for the current financial year; and
- (d) the steps taken by ONGC to achieve the objective during 2007-08?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) ONGC Videsh Limited (OVL), a wholly owned subsidiary of Oil and Natural Gas Corporation Limited (ONGC) is engaged in overseas exploration and production of oil and gas to supplement the reserves of the parent company, ONGC.

To secure more equity oil, OVL is pursuing acquisition of E and P assets in identified countries viz. Sudan, Iran, Iraq, Nigeria, Algeria, Egypt, Syria, Libya, Russia, Venezuela, Kazakhstan, Azerbaijan, Latin American countries and some African countries.

(c) ONGC's MoU targets for production of various products for the year 2007-08 are as under:-

Product	MoU targets
1	2
Crude oil production	29.04 MMT

1	2
Natural gas production	25,050 MMSCM
Value added products	3.245 MMT

MMT: million metric tonne

MMSCM: million metric standard cubic metre

OVL has a production target of 6.34 MMT of oil and 1.65 BCM of gas for the year 2007-08.

(d) ONGC is implementing various schemes/projects and is taking various initiatives for augmentation of production in the offshore and onshore areas of the country which includes Improves Oil Recovery (IOR) schemes, Enhanced Oil Recovery (EOR) schemes, Development projects, Development of Marginal Fields and initiatives to acquire state of the art technology for enhancing oil and gas production.

#### [Translation]

## Guidelines for Opening of LPG Agencies and Petrol Pumps

3420. SHRI M. ANJAN KUMAR YADAV : SHRI V.K. THUMMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Government has framed guidelines for opening LPG agencies and petrol pumps;
  - (b) if so, the salient features of these guidelines;
- (c) whether there has been violation of the guidelines relating to reservations; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) Subsequent to the dismantling of the

Administered Pricing Mechanism (APM) w.e.f. 1.4.2002, Public Sector Oil Marketing Companies (OMCs) have been given freedom to choose location and select Retail Outlet (RO) dealers/LPG distributors as per their commercial considerations.

OMCs conduct feasibility surveys to assess the potential/commercial viability of locations before setting up any LPG distributorships and RO dealerships, and if found viable, further necessary action including issue of advertisement, holding of interviews of eligible candidates, etc. are taken. As per the extant guidelines, the percentage of reservation to different categories of persons are as follows:-

Scheduled Castes/Scheduled Tribes (SC/ST)	-25%
Defence Category (DC)	-8%
Paramilitary/Police/Government Personnel (PMP)	-8%
Physically Handicapped Persons (PH)	-5%
Freedom Fighters (FF)	-2%
Outstanding Sports Persons (OSP)	-2%
	50%

OMCs have not reported any violation of guidelines relating to reservations provided for in the selection of RO dealers/LPG distributors.

[English]

#### **Marriage Tourism**

3421. SHRIMATI NIVEDITA MANE :
SHRI KIRTI VARDHAN SINGH :
SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of TOURISM be pleased to state :

 (a) whether the Government has any proposal to promote marriage tourism;

756

APRIL 26, 2007

- if so, the details thereof: (b)
- whether any survey has been undertaken to (c) gauge the tourist flow on this account;
  - (d) if so, the details thereof; and
- the estimated flow of foreign exchange as a (e) result thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) The Ministry of Tourism, through the Indiatourism offices overseas, undertakes a series of promotional activities in tourist generating markets for showcasing and projecting the country's tourist attractions including niche and new segments/products such as rural tourism, medical tourism. cruise tourism, golf tourism, as well as marriage tourism and honeymoon tourism.

There is, however, no projection / estimate as to the number of tourists who would come for marriage tourism or the foreign exchange earnings that would be generated out of the same.

[Translation]

#### Godhra Train Incident

3422. SHRIMATI BHAVANA PUNDALIKRAO GAWALI: SHRI BAPU HARI CHAURE : SHRI SANJAY DHOTRE :

Will the Minister of RAILWAYS be pleased to state :

- whether the special investigation team of Guiarat Police has completed their enquiry into the Godhra train incident which took place five years back:
- if so, the facts found by the team and the details of persons found quilty in the matter:
- whether the team has totally rejected the report (c) of the Justice U.C. Banerjee Committee constituted by Railways to enquire into the said matter; and

if so, the details thereof and the reaction of the (d) Railway thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU); (a) and (b) Yes, Sir, In Godhra Train incident, 02 cases vide Crime No. Godhra/ GRPS/09/02 U/S 143, 147, 148, 149, 337, 338, 302 and 307 IPC and 141, 150, 152 of the Railways Act dated 27.02.2002 and Godhra GRPS/Crime No. 10/02 U/S 307, 147, 148, 149, 436, 153(A), 120B IPC and 141, 150, 153 of the Railways Act with 327 Damage of Public Property Act dated 27.2.2002 were registered. Out of these 02 cases, the investigation of Crime No. 10/02 has been completed and charge sheet has been submitted against 11 accused persons. The case is pending trial in the Court of learned 3rd Additional Session Judge, Godhra, The next date of hearing in this case is 21.5.2007.

The Investigation of Crime No. 08/02 is still pending. Out of about 131 suspected accused, 114 have been arrested and rest are still to be arrested. In this case, State Government of Guiarat has invoked the provisions of Prevention of Terrorist Act. 2002 (POTA). After investigation in CR 10/02, all the accused persons have been found prima facie quilty; as such charge sheet has been submitted

(c) and (d) A High Level Committee was constituted under the Chairmanship of Justice (Retd.) U.C. Baneriee to ascertain the cause of fire, events/developments leading to the incident of fire in 9166 Up Sabarmati Express at Godhra on 27.2.2002 vide Ministry of Railway Notification dated 4.9.2004. This Committee was given the status of a Commission vide Ministry of Railways' Notification dated 2.12.2005. The Committee submitted its interim report on 7.1.2005 followed by final report to the Ministry of Railways on 3.3.2006.

Hon'ble Gujarat High Court on the petition of Neelkanth Tulsidas Bhatia had directed the Railway Administration and others vide their interim order dated 7.3.2006 not to give any further publicity to the report and not to implement and/or not to take any further action on the basis of the Report submitted by the High Level Committee. It was further directed that the said report shall not be further acted upon and relied upon in any manner whatsoever by anybody. The Hon'ble High Court of Gujarat, Ahmedabad further vide its order dated 13.10.2006 have declared the constitution of High Level Committee as bad in law and have quashed and set aside its appointment. The order has further directed that the report given by the Committee is not to be laid before the Parliament. The interim relief to that effect already given by the Court vide order dated 7.3.2006 which was confirmed by the Division Bench of the Court was made absolute. A Review Petition (LPA) has been filed against these orders before Hon'ble High Court of Gujarat at Ahmedabad and the matter is subjudice.

[English]

## Development of Small Airports in West Bengal

3423. SHRI AJOY CHAKRABORTY : SHRI NARHARI MAHATO :

Witi the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is considering to develop small airports in various district headquaters of West Bengal to increase air connectivity with State capital through small aircraft;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The following development works at airstrips/airports in West Bengal have been taken up by Airports Authority of India (AAI):-

(i) Development works for perationalisation of Cooch Behar airport in a phased manner with strengthening and expansion of runway and apron for operation of ATR-72 type of aircraft. The Terminal Building has also been renovated. There are also plans for construction of a New Terminal Building, Fire Station and ATC Tower cum Technical Block.

(ii) There is a proposal for development of Malda airport for operation of ATR-72 type of aircraft for which a draft Memorandum of Understanding (MoU) regarding transfer of land at this airport by the State Government of West Bengal to AAI free of cost on ownership basis has been sent to the State Government.

In addition to the above, on a proposal from the State Government of West Bengal for development of 8 abandoned airstrips/airfields in various districts of West Bengal requiring major expenditure and infrastructural development, AAI will consider the desired development works subject to firm commitment and demand from some airline operators for operating scheduled services from these airports, availability of required land and sharing of the development cost of these Defence/State Government/ Private airstrips.

#### Revival Plan for BHPV

3424. DR. M. JAGANNATH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Bharat Heavy Plate and Vessels Limited (BHPV) has been referred to the Board for reconstruction of Public Sector Enterprises; and
- (b) if so, the details thereof including the latest status in respect of its revival plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) and (b) Yes, Sir. A proposal for financial restructuring and strengthening of BHPV was initially submitted to the Board for Reconstruction of Public Sector Enterprises

760

(BRPSE) on 21.10.2005. Meanwhile. Bharat Heavy Electricals Limited (BHEL), Engineers India Limited (EIL) and Hindustan Petroleum Corporation Limited (HPCL) evinced interest in BHPV and sought permission from the Government for conducting due diligence study of the company which were granted. Subsequently, the BRPSE in its meeting held on 26.05.2006, advised this Ministry to submit a revised proposal after examining the due diligence study of report on BHPV. After considering the due diligence study report on BHPV. Ministry of Petroleum had informed that EIL and HPCL need no longer be considered for acquiring any interest in BHPV. However. BHEL which has also conducted due diligence study for BHPV has evinced interest in BHPV subject to waiver of Government of India loan and interest, waiver of principal and interest by financial institutions/banks, funding of liabilities not provided for the transfer of existing land in possession of BHPV free of cost with waiver of stamp duty and registration charges etc. The State Government of Andhra Pradesh has agreed for granting certain reliefs and concessions for revival of BHPV. Agreement has also been reached with the Consortium of Bankers for One Time Settlement (OTS) of their dues. Once the issues of, interalia, payment of outstanding bank loans and settlement of other liabilities are decided, the revival proposal will be placed before the BRPSF for their recommendations. Based on the recommendations of BRPSE, the matter will be placed before the Competent Authority for a decision.

## Areas in Railways Identified for **Development**

3425. SHRI RAVI PRAKASH VERMA: SHRI ADHALRAO PATIL SHIVAJIRAO : SHRI ANANDRAO VITHOBA ADSUL : SHRI KAJI ASH MEGHWAI .

Will the Minister of RAILWAYS be pleased to state :

- whether certain thrust areas in the Railways were identified for development during the 10th Five Year Plan:
  - (b) if so, the details thereof:
- (c) the progress achieved so far during the 10th Five Year Plan:

the growth rate of Railways during the 10th Five (d) Year Plan period: and

APRIL 26, 2007

the steps proposed to be taken by the Railways (e) to achieve the desired target growth rate during the 11th Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir, The areas identified include (i) Growth in freight and passenger traffic (ii) Capacity Augmentation (iii) Technology upgradation and modernisation (iv) Rationalization of rail tariff and (v) Participative Project Funding.

- (c) and (d) During the 10th Plan period, the Railways have surpassed its targets for freight and passenger traffic and achieved annual growth rate of over 8% in freight and 4.5% in passenger traffic. As regards capacity expansion, over 900 kms, of new lines, 4400 kms, of gauge conversion, 1300 kms, of doubling have been completed during the same period. Further, nearly 1800 kms. of railway electrification and 24,000 kms, of track renewals have also been done. Railways have also surpassed the targets of diesel and electric loco production and of production of passenger coaches.
- The steps proposed to be taken by the Railways (e) during the 11th Five Year Plan include:-
  - (i) Building network capacity for handling traffic growth, including Dedicated Freight Corridors.
  - (ii) Enhancing Capacity for production of rolling stock.
  - (iii) Upgradation of tracks for heavy axis load movement.
  - Modernisaion of freight and passenger terminals. (iv)
  - (v) Technology upgradation
  - (vi) Reduction in unit cost of operations
  - (vii) Increase in market share in freight traffic.

#### **Wastage of Farm Products**

3426. SHRI ASADUDDIN OWAISI :
SHRI RAVI PRAKASH VERMA :
SHRI ANANDRAO VITHOBA ADSUL :
SHRI MANORANJAN BHAKTA :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether the Government is aware that Global Consultant Dun and Pradstreet last year estimated that India wastes roughly 13 billion dollars worth of farms products including dairy items only because of inadequate processing and cold storage facilities as has been reported in 'The Times of India' dated February 27, 2007:
  - (b) if so, the facts and details in this regard;
- (c) the remedial measures taken to overcome the problem;
- (d) whether his Ministry has also joined with the Ministry of Commerce for opening doors to foreign direct investment in agri-business with a view to pushing food retailing and promoting mega food parks on the lines of software technology parks in the country; and
- (e) if so, the details thereof and its impact on domestic market?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) According to the report of M/s. Rabo India Finance Pvt. Ltd., wastage of agricultural food items is estimated to be about Rs. 58,000 crores occurring at various stages of handling after harvesting due to fragmented farming, provisions in Agricultural Produce Marketing (Development and Regulation) Act, lack of adequate post-harvest infrastructure such as lack of cold chain facilities, transportation, proper storage facilities, etc. The loss due to wastages could be reduced by a developed food processing industry, strengthening of the post-harvest infrastructure and filling the gaps in the supply chain.

A Vision 2015 on Food Processing Industries has been finalized by the Ministry of Food Processing Industries, which envisages, inter-alia, cluster based and demand driven farming, achieving integration of Food Processing infrastructure from farm to market, promoting a dynamic Food Processing Industry which could result in trebling the size of the processed food sector by increasing the level of processing of perishables from 6% to 20%. value addition from 20% to 35% and share in global trade from 1.5% to 3% by 2015. Under the Vision 2015, the thrust areas identified for strategic intervention are establishing Mega Food Parks, Modernization of abattoirs, Cold-chain/ value addition and preservation infrastructure, capacity building by setting up of National Institute of Food Technology, Entrepreneurship and Management (NIFTEM). enacting Food Safety and Standards Act. 2006, upgrading safety and quality of street food and establishment/ upgradation of Quality Control Laboratories. Government has identified strategies alongwith a detailed action plan in this regard to realize the Vision 2015. An estimated investment of Rs. 100,000 crores is required to achieve the Vision 2015.

Government has formulated and implemented several Plan Schemes to provide financial assistance for the establishment and modernization of food processing units, creation of infrastructure, support of R and D, human resource development besides other promotional measures to encourage development of Food Processing Industries. The Government has taken several steps like taxation reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries.

(d) and (e) The FDI Inflow in Food Processing Sector during last 3 years viz. 2003-04, 2004-05 and 2005-06 is Rs. 511 crores, Rs. 174 crores and Rs. 183 crores respectively.

The Ministry has proposed a new scheme of Megal Food Parks in the country which is envisaged to be a well defined agriculture/horticultural processing zone containing state of the art processing facilities with support infrastructure

and well established supply chain. The proposed scheme aims to provide a mechanism to bring together farmers, processors and retailers and link agricultural production to the market so as to ensure maximization of value addition, minimize wastages and improve farmer's income. 100% FDI is already permissible in Food Processing Sector through automatic route except in food retailing, Plantation and Alcoholic beverages. The scheme is under consideration/consultation for inclusion in the XI Five Year Plan. It is tentatively envisages to support 30 Mega Food Parks, spread across the country at locations to be Jetermined through feasibility studies, during the XI Plan period on approval of the scheme.

[Translation]

#### Doubling of Railway Line from Surat to Bhusawal

3427. SHRI MANSUKHBHAI D. VASAVA : SHRI KASHIRAM RANA : SHRI KAILASH MEGHWAI :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether work of doubling of railway line between Surat and Bhusawal has been started;
- (b) if so, the details thereof alongwith the progress made so far in this regard; and
- (c) if not, the reasons for the delay and the time by which work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) On this alignment, double broad gauge line already exists between Surat-Udhna and Jalgaon-Bhusawal sections. A survey for doubling of Udhana-Jalgaon section has been completed. Further decision would be taken once the results of the survey are finalised.

#### Revival of Kurdwadi Railway Factory

3428. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have received any proposal from the Central Railway for revival of Kurdwadi railway factory in Maharashtra:
  - (b) if so, the details thereof; and
  - (c) the action taken by the Railways thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir. No proposal has been received from the Central Railway in respect of Kurdwadi workshop in Maharashtra.

- (b) Does not arise.
- (c) Does not arise.

[English]

## Strike by Federation of All India Petroleum Traders

3429. SHRI GURUDAS DASGUPTA : SHRI C.K. CHANDRAPPAN :

Wiff the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether Federation of All India Petroleum Traders have threatened to go an indefinite strike from April 28, 2007 if their five point charter of demands is not considered:
- (b) if so, the details of the demands of the Federation:
  - (c) the reaction of the Government thereto: and
- (d) the steps taken by the Government to settle the issue and avoid the strike?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Yes, Sir.

(b) The details of the demands of the Federation are given below:—

(i) The dealers' margin must be fixed at 5% of invoice value.

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- (ii) The MDG 2005 should be revised to incorporate the outcome of the discussions already held.
- (iii) Pending submission of the report of the Indian Institute of Petroleum, Dehradun, no action should be taken against the dealers for negative stocks losses beyond the current permissible limits.
- The Industry is directed to provide the marker (iv) testing equipment to the dealers, in line with the decision conveyed to the dealers when the marker system was introduced.
- (v) Appoint an appellate authority where the dealers may make an appeal against the high handedness of the officers of oil companies.
- (c) and (d) The demands of the Federation are under consideration of the Committee of Directors (Marketing) of PSU Oil Marketing Companies.

#### Security at Railways Stations

3430. SHRI ADHIR CHOWDHURY: Will the Minister of RAILWAYS be pleased to state :

- whether many railway stations are unsafe in the country especially in Delhi;
- if so, the details of the railway stations where security system are proposed to be upgraded;
- the other steps taken or proposed to be taken (c) to provide adequate security at the railway stations; and
  - the expenditure likely to be incurred thereon? (d)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir. However, some of the stations are highly sensitive and vulnerable from security point of view including Delhi Main, New Delhi, and Hazrat Nizamuddin Railway Stations in Delhi.

- (b) 185 Railways Stations including 17 metro stations over Indian Railways have been identified as vulnerable and where security system are proposed to be upgraded.
- The following steps are being taken to (c) provide adequate security at all the important railway stations:-
  - 1 Modern security gadgets like-Close Circuit Televisions and Cameras. Deep Search Metai Detectors, Scanner Machines, etc., are being installed.
  - 2. Sniffer Dogs are being/have been deployed for checking of Coaches, Parcels, Baggage, station area and searching of any explosive.
  - Announcements over Public Address system as 3. well as by Mega phones by Railway Protection Force is being done round the clock to alert the public in coaches.
  - Use of Hand Held Metal Detectors and Door 4. Frame Metal Detectors to conduct anti-sabotage checks in trains and at stations.
  - 5. Access control has been introduced in coordination with Government Railway Police.
  - 6. Presence of Railway Protection Force/ Government Railway Police staff at sensitive stations have been augmented.
  - 7. Communication system of Railway Protection Force has been improved by providing Mobile phones, walkie-talkies, Very High Frequency sets etc.
  - 8. Bullet Proof Jackets/Helmets are being provided to Railway Protection Force for safeguard.
- Rupees 121,63,11,640/- to be spent on vetted and sanctioned proposals during 2007-08.

[Translation]

### Special Component Plan and Tribal Area Sub-Plan

Written Answers

3431, SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether the Union Government has taken/is likely to take any steps for preparation of proper action plan by the Central Ministries and State Governments on Special Component Plan (SCP) and Tribal Area Sub-Plan (TAS) and for ensuring allocation of funds in proportion to percentage of population preventing diversion of funds and ensuring utilization of the amounts only as per requirement:
  - (b) if so, the details thereof; and
  - if not, the reasons therefor? (c)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) The Planning Commission has issued guidelines and additional quidelines for formulation, implementation and monitoring of Scheduled Caste Sub-Plan (SCSP) (Which was earlier Known as Special Component Plan) and Tribal Sub-Plan (TSP to the State/UT Governments on 31.10.2005 and Central Ministries/Departments on 13.12.2006. The Salient features of these guidelines are:-

- Earmarking of funds under SCSP/TSP at least (i) in proportionate to SC/ST population.
- (ii) SCSP and TSP funds should be non divertible.
- Constitution of a dedicated nodal unit in Central (iii) Ministries/Departments and Nodal Department in States/UTs for formulation and implementation of SCSP/TSP.
- Placing the funds earmarked for SCSP/TSP : (iv) under separated budget head/sub head.

(c) Does not arise.

## Construction of Hostels for Backward Classes in M.P.

3432 SHRI KRISHNA MURARI MOGHE . Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- whether the Union Government has received (a) any proposal from Madhya Pradesh for the construction of hostel buildings for the students of backward classes in Reva. Sagar, Muraina and Uliain under Kendra Parivartit Yoiana: and
- if so, the reaction of the Union Government **(b)** thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) Yes. Sir. The Ministry of Social Justice and Empowerment have sanctioned Rs. 165.00 lakhs in 2005-06 and Rs. 45.00 lakhs in 2006-07 under the Scheme of Hostels for OBCs to the State Govt, of Madhya Pradesh for construction of hostels at Reva. Sagar. Morena and Ujiain.

[Enalish]

## Setting up of Defence Base in Andeman and Nicober Islands

3433. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of DEFENCE be pleased to state :

- whether the Government proposes to set Defence base in Andaman and Nicobar Islands:
  - (b) if so, the details in this regard;
- (c) the estimated expenditure likely to be incurred in setting up of such base; and
- (d) the time by which the said base is likely to start its operation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(b) to (d) Do not arise.

Written Answers

### Conservation of Ruins at Dealghata in Purulia

3434. SHRI NARHARI MAHATO: Will the Minister of CULTURE be pleased to state :

- whether the Archaeology Survey of India has (a) submitted any proposals for conservation and development of the famous archaeological ruins at 'Dealghata' in Purulia District. West Bengal;
  - if so, the details thereof; and (b)
  - the decision taken by the Government thereon? (c)

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) No. Sir. The Archaeological ruins at 'Dealghata' in Purulia District. West Bengal are not Centrally Protected.

(b) and (c) Does not arise.

#### Raikot Airport

3435, DR. VALLABHBHAI KATHIRIA: SHRI VIKRAMBHAI ARJANBHAI MADAM: SHRI BHUPENDRASINH SOLANKI :

Will the Minister of CIVIL AVIATION be pleased to state :

- whether the Airports Authority of India (AAI) sent a proposal to the Railway Authorities for acquisition of land for extension and upgradation of Rajkot Airport;
- if so, the details and the present status of the (b) proposal; and
  - the time likely to be taken by AAI to upgrade (c)

and extend the Raikot Airport after acquisition of land from Railways?

to Questions

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

- Railways Authorities were requested to handover (b) land admeasuring 14.7 hectares on lease for extension of runway to Airports Authority of India (AAI). Railway Authorities did not agree to it. However, the matter is being pursued with the Ministry of Railways.
- (c) Upgradation works can be taken up only after the required land is obtained from Railway and after diversion of Rajkot-Jamnagar Highway by the State Government of Guiarat. Therefore, it is not possible to indicate any specific time line at this stage.

#### Forest and Wild Life Tourism

3436 SHRI B. MAHTAB: Will the Minister of TOURISM be pleased to state :

- (a) whether there is a vast scope to promote forest and wild life tourism in the country:
- if so, the the number of proposals received by the Union Government from various State Governments for promotion of forest and wild life tourism during the last three years, State-wise; and
- the action taken thereon and the funds (c) allocated during the said period, State-wise?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) The development and promotion of forest and wild life tourism in the country is primarily the responsibility of the State/ UT Governments. The Ministry of Tourism extends financial assistance to the State/UT Governments for implementation the tourism projects, including forest and wild life tourism prioritized in consultation with them. The details of financial assistance extended to the State Governments/UTs during the last 3 years for forest and wildlife tourism are given in the enclosed statement.

# State-wise Tourism Projects Sanctioned during Last Three Years

(Rs. in lakh)

S. No.	StateAUT	Name of the Project	Year of Sanotion	Amount Sanctioned
	2	3	4	5
	Arunachal Pradesh	Eco Tourist Huts at Changlong	2004-05	83.29
		Circuit Development of Dibrugarh-Pasi Ghat- Daying Ering Wildlife Sanctuary	2005-06	299.00
. <b>.</b>	Assam	Development of Kaziranga national Park	2005-06	44.95
3.	Jharkhand	Construction of Betla Jungle huts as a part of integrated development of Tourist Circuit Ranchi-Netrahat-Betla-Ranchi Circuit	2005-06	115.08
	Karnataka	Destination Development of Bandipur	2004-05	195.70
		Development of amenities at Dubare Elephant Camp	2004-05	113.00
	Orissa	Development of Simlipal in Mayaurbhanj Distt. As Tourist Destination	2006-07	297.12
		Integrated Development of Koraput Circuit- Koraput-Deomali-Jeypore-Upper Kolab- Gupteshwar	2006-07	692.00
		Development of Satkosia as a Tourist Destination	2006-07	424.50
		Development of Eco-Tourism at Bhitarkanika	2006-07	383.22
<b>3</b> .	Tamil Nadu	Development of Eco-tourism at Point Calimer Wild Life Sanctuary, Muthupet	2004-05	368.00
7.	Uttar Pradesh	Infrastructure and Destination in Dudhwa National Park in District Kheri under Dudhwa- Katernia Ghat Tourist Circuit	2005-06	312.60
		Development of Mirzapur-Chunar-Robertsganj under Vindhya Tourist Circuit	2005-06	800.00

l 	2	3	4	5
		Development of Katerniaghat wildlife sanctuary	2005-06	105.00
		in Behraich District under Dudhwa-Katerniaghat		
		Tourist Circuit		
١.	West Bengal	Setting up of a Night Safari Park at Jorepokhari	2006-07	15.00
		in Darjeeling		
		Development of Eastern Dooars Circuit	2006-07	683.58
		(Jaladapara WLS-Rajabhatkhawa-Jayanti-		
		Buxaduar-Hotipoda)		
		Total	· · · · · · · · · · · · · · · · · · ·	4932.04

#### **CNG Filling Stations**

3437. SHRI BADIGA RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Supreme Court has identified twelve cities and directed the Government to supply CNG in these cities to reduce pollution;
- (b) if so, the cities which have been identified by the Supreme Court;
- (c) whether Gas Authority of India Ltd. (GAIL) has also identified some areas apart from the above twelve cities, for supplying CNG;
- (d) if so, the details of cities that have been identified by GAIL in the country particularly in Andhra Pradesh; and
- (e) the extent to which the Policy for Development of Natural Gas Pipelines help in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The Hon'ble Supreme Court has

identified 17 cities for development of city gas projects, based on the pollution level. Out of these, city gas projects have been implemented in Delhi and Mumbai. In two more cities — Jharia and Jodhpur — pollution is not because of vehicular pollution. Therefore, the remaining 13 cities, as given below, have been taken for development of city gas distribution based on the pollution level.

774

- 1. Agra
- 2. Lucknow
- 3. Kanpur
- 4. Varanasi
- 5. Pune
- 6. Faridabad
- 7. Patna
- 8. Ahmedabad
- 9. Sholapur
- 10. Hyderabad
- 11. Bangalore

- 12. Kolkata
- 13. Chennai
- (c) and (d) GAIL has identified the following cities in vicinity of existing pipeline infrastructure/proposed upcoming pipelines as business fit case, including in the State of Andhra Pradesh, are as under:-
  - (1) Allahabad
  - (2) Bareilly
  - (3) Jhansi
  - (4) Mathura
  - (5) NOIDA
  - (6) Navi Mumbai
  - (7) Gwalior
  - (8) Indore
  - (9) Ujjain
  - (10) Rajamundry
  - (11) Vijayawada
  - (12) Rajkot
  - (13) Surendranagar
  - (14) Kota
  - (15) Vadodara
- (e) Government of India has enacted the Petroleum and Natural Gas Regulatory Board Act, 2006 and notified the 'Policy for Development of Natural Gas Pipelines and City Natural Gas Distribution Network' to provide a legal framework for development of infrastructure and for attracting investment in the sector. Development of city gas project depends on availability of gas, infrastructure and commercial viability.

#### [Translation]

## Modern Technology for Oil and Ges Exploration

### 3438. SHRI JIVABHAI A. PATEL : SHRI V.K. THUMMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether oil and natural gas is not being explored by making use of modern and upgraded technology;
  - (b) if so, the reaction of the Government thereto:
- (c) the names of technologies used in the exploration of oil and natural gas during the last two years;
  - (d) the benefits accrued from these technologies;
- (e) whether the oil public sector undertakings have entered into trade agreement with foreign companies to import of State of Art technology for exploration and production of oil and gas.
  - (f) if so, the details thereof company-wise; and
- (g) the criteria fixed for distribution of profits under the said agreement?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) No, Sir. Private and multinational companies including National Oil Companies (NOCs) are using latest state-of-the-art technology for exploration and production (E and P) of oil and gas. Use of these technologies has resulted in some big discoveries in recent years.

- (c) Exploration of oil and natural gas is being carried out in India with modern technology such as 3D/3C seismic survey, Q marine survey, multilateral Horizontal well, intelligent well completion, high technology drilling etc.
  - (d) These technologies benefits in term of better

reservoir modeling, better performance in drilling operation and increased production from horizontal and multilateral wells, reduction in the cost of exploration.

(e) to (g) Oil Public Sector Undertakings (PSUs) have not entered into trade agreement with foreign companies for state-of-the-art technologies. However, the technologies identified are being inducted through work association/contractual services or through outright purchase, a latest high-end technology products in E and P business belong to a very specialized domain and are mostly proprietary items of various service providers.

[Enalish]

#### incredible India Campaign

3439. SHRI ABDUL RASHID SHAHEEN : SHRI MILIND DEORA :

Will the Minister of TOURISM be pleased to state :

- (a) whether 'Incredible India' campaign has been launched for the promotion of tourism in the country;
- (b) the total amount incurred for this campaign during the financial year 2006-07; and
- (c) the achievement made therefrom during each of the last three years including current year?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

- (b) A sum of Rs. 121 crore had been incurred in 2006-07 in regard to incredible India Campaigns both in the domestic and overseas markets.
- (c) There has been a remarkable growth in recent years in regard to domestic tourist visits, foreign tourist arrivals and foreign exchange earnings through tourism to the country. As per the figures available, there has been an overall increase of 26.35% in domestic tourist visits between 2003 (309038335) and 2005 (390466880). The foreign tourist arrivals have increased by about 65% from a level of 2.38 million in 2002 to 3.92 million in 2005, while

foreign exchange earnings have grown up by about 96% during the same period. In the year 2006, the foreign tourist arrivals have increased to 4.43 million registering an increase of 14.2% compared to the previous year.

The Incredible India campaigns have won worldwide

# Promotion of Tourism in Tribal Areas of North Eastern States and Sikkim

3440. SHRI SUBRATA BOSE: Will the Minister of TOURISM be pleased to state:

- (a) the plans of the Union Government for promoting tourism in the country especially in the 11th plan:
- (b) the amount provided to the each State Government for the purpose during the last three years;
- (c) the amount out of the said amount provided for promoting tourism in tribal areas and North-Eastern States including Sikkim; and
- (d) the names of tribal areas of West Bengal and North-East States and the amount provided for development of tourism in such areas during above period?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) To promote tourism in the country, Ministry of Tourism has adopted a strategy to position tourism as a major engine of economic growth and as a national priority through creation of world class tourist infrastructure. In addition, the Ministry has drawn up and adopted a focused marketing and promotional plan and also plans for quality human resource development for hospitality sector.

(b) to (d) The amounts sanctioned and released to State Governments/Union Territories for the purpose during the last three years including for promoting tourism in tribal areas of North-Eastern States and West Bengal are given in the enclosed statement. During the last three

APRIL 26, 2007

years Ministry of Tourism has sanctioned Rs. 326.92 crore and released Rs. 257.39 crore to the North-Eastern States including Sikkim for promoting tourism in these areas including tribal areas. Ministry of Tourism has also sanctioned Rs. 44.81 crore and released Rs. 34.01 crore for promoting tourism in West Bengal including tribal areas.

Statement State-wise Tourism Projects Sanctioned during the Last Three Years of Tenth Five Year Plan

(Rs. in lakhs)

780

S. No.	State/UT	2004-05			2005-06			2006-07		
		No. of Projects Sancd.	Amount Sence.	Amount Released	No. of Projects Sancd.	Amount Sancd.	Amount Released	No. of Projects Sancd.	Amount Sancd.	Amount Released
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	16	2827.19	2240.68	7	2615.82	1700.00	3	1540.56	1195.44
<b>2</b>	Assam	8	986.03	766.22	10	2140.00	1698.45	. 9	2453.39	1813.21
3.	Arunachal Pradesh	9	1325.50	927.96	10	2240.16	1655.21	12	1887.80	1497.24
4.	Bihar.	7.	1901.43	1527.71	3	1212.23	722.49	2	1937.29	974.59
<b>5</b> .	Chhattisgarh	6	1117.94	897.93	7	1775.5 <del>9</del>	1436.54	16	3540.17	2491.12
6.	Goa	3	110.00	38.00	1	10.00	8.00	0	0.00	0.00
7.	Gujarat	2	138.93	111.14	5	2011.58	1169.04	7	443.65	359.51
8.	Haryana	6	693.55	513.64	7	639.71	515.77	5	1836.16	902.39
9.	Himachal Pradesh	12	2680.00	2161.00	6	1645.00	921.00	8	1871.00	1226.13
10.	Jammu and Kashmir	r 5	819.25	699.04	22	6656.01	5320.31	29	5233.82	3392.90
11.	Jharkhand	2	945.91	756.72	5	1227.27	697.76	3	956.35	769.99
12.	Karnataka	12	2461.76	1937.37	8	1706.52	1001.21	4	1323.89	1081.81
13.	Kerala	10	2283.63	1820.33	13	4858.88	3889.90	18	4474.02	3441.61
14.	Madhya Pradesh	11	1595.19	942.21	12	3047.39	2419.54	10	3668.47	2797.75

781

1 2	3	4	5	6	7	8-	9	10	11
15. Maharashtra	10	1620.62	925.30	9	2075.04	1662.99	13	2839.05	2271.98
16. Manipur	0	0.00	0.00	2	49.80	39.84	9	939.35	647.48
17. Meghalaya	2	963.30	807.91	1	5.00	4.00	9	1435.29	1147.93
18. Mizoram	6	1086.35	382.38	10	2273.41	1687.29	9	2613.38	2040.80
19. Nagaland	7	2250.69	1413.40	9	2528.97	1873.17	8	2340.32	1862.51
20. Orissa	8	1320.74	1059.38	10	2309.61	1586.44	13	2826.84	1974.66
21. Punjab	7	724.68	581.47	5	1437.67	1150.13	13	3223.37	1968.68
22. Rajasthan	13	2516.61	1375.07	7	2591.87	2086.40	8	953.84	763.06
23. Sikkim	8	660.81	531.33	14	2844.56	2213.74	13	2609.42	1647.77
24. Tamil Nadu	7	1308.92	705.83	19	4264.62	3007.68	11	1866.41	1496.87
25. Tripura	· 1	20.00	16.00	3	716.26	569.43	4	291.27	<del>9</del> 6.01
26. Uttaranchal	7	2199.98	1750.73	13	2738.00	2193.18	16	1907.50	1434.34
27. Uttar Pradesh	9	1044.93	831.19	18	3905.23	3126.03	7	3329.06	2663.24
28. West Bengal	10	513.04	407.43	5	989.35	792.48	10	2978.32	2195.35
29. Andaman and Nicobar Islands	0	0.00	0.00	1	6.25	5.00	0.	0.00	0.00
30. Chandigarh	3	467.00	373.60	1	13.70	13.70	2	15.00	14.00
31. Dadra and Nagar Haveli	0	0.00	0.00	2	29.79	25.92	0	0.00	0.00
32. Delhi	8	628.85	511.00	2	20.00	17.00	5	2400.09	1209.54
33. Daman and Diu	0	0.00	0.00	4	262.28	208.61	0	0.00	0.00
34. Lakshadweep	0	0.00	0.00	0	0	0	1	7.00	5.60
35. Pondicherry	2	451.00	360.00	2	469.39	375.51	1	500.00	400.00
Total	217	37663.83	27371.97	253	61316.96	45793.76	278	64242.08	45783.51

Note:— This includes the projects relating to Circuits, Destinations, Large Revenue Generating Projects, Rural Trourism (Software and Hardware) Projects, IT, Event, Fair and Festivals Projects.

### Doubling and Electrification of Rail Lines

Written Answers

3441, SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of RAILWAYS be pleased to state :

- whether work on doubling and electrification of Guntur to Tenali and Nallapadu to Pagadipalli has not vet been started:
  - (b) if so, the reasons therefor; and
- (c) the time by which the work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) A survey for doubling of Nallapadu-Pagidipalli-Bibinagar line was completed in 1998-99. As per the survey, the cost of doubling of this 243 Kms long line was assessed at Rs. 340.37 crore with a rate of return of 0.973%. In view of non-remunerative nature of the project, heavy throwforward of ongoing projects and acute constraint of resources, it was not found feasible to consider the proposal.

Electrification of various sections of Indian Railways are taken up after appraisal of the financial and operational viability of the section under consideration and also duly considering the priority of the section in terms of traffic handled

At present, the section between Nallapadu-Pagidipalli has not been considered for electrification for reasons stated above.

Doubling/Electrification of Guntur-Tenali section is also presently not under consideration.

### Vegetarian Zone in Flights

3442. SHRI MANORANJAN BHAKTA: Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government has emphasized to have a separate vegetarian zone on the lines of No-Smoking Zone in the flights;

- if so, the details thereof: (b)
- whether the Government has received any (c) representation in this regard; and
- if so, the action taken by the Government (d) thereon:

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No. Sir.

- (b) Does not arise.
- Yes. Sir. (c)
- (d) The representation was considered and it was not found feasible to demarcate vegetarian and nonvegetarian zones.

[Translation]

### Separate Cadre for DGH

### 3443. SHRI TUKARAM GANPAT RAO RENGE PATIL 1 SHRI HARISINH CHAVDA .

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question No. 3418 on August 24, 2006 regarding 'Separate Cadre for Director General of Hydrocarbons' and state :

- whether the Government has taken decision to create a separate cadre for the Director General of Hydrocarbona:
  - (b) if so, the details thereof:
  - (c) if not, the reasons therefor; and
- the time by which the decision is likely to be (d) taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) No decision has been taken to create a separate cadre for the Directorate General of Hydrocarbons.

(English)

### Incident of Chopper Crash in Himachal Pradesh

3444. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the probe into a recent chopper crash in Himachal Pradesh has revealed a shocking lapse as reported in the 'Times of India' on March 31, 2007;
- (b) if so, whether the pilots are compelled to fly seven to eight hours a day without lunch or bathroom break:
- (c) if so, the steps taken or proposed to be taken by the Director-General of Civil Aviation for safety to helicopter operators; and
- (d) the action taken or proposed to be taken against these operators who ignore the instructions?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No helicopter accident has been reported recently in Himachal Pradesh. However one accident involving a foreign registered helicopter was reported in Gund Valley near Srinagar (Jammu and Kashmir) on 16.03.2007. There were no fatal injuries to any one on board.

- (b) and (c) For the flight duty time of helicopter pilots, Civil Aviation Requirement (CAR) Section 7, Series J, Part li dated 14.02.2000 exists according to which pilots can fly 7 hours in a day with duty time period of 10 hours. In the said car no condition restricting lunch or bathroom break exists.
- (d) No such violation has been reported to DGCA. Suitable action against operators defying safety instructions is taken if any such lapses are pointed out in the investigation reports.

# National Commission for Scheduled Castes' Report on Dalit Atrocities

3445. SHRI SANAT KUMAR MANDAL : Will the

Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether the National Commission for Scheduled Castes has submitted any report on the atrocities committed against dalits;
  - (b) if so, the details thereof; and
- (c) the action taken by the Government on the Report?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

#### Promotion of Tourism

3446. DR. DHIRENDRA AGARWAL :

SHRIMATI SANGEETA KUMARI SINGH DEO :

SHRI K.S. RAO :

Will the Minister of TOURISM be pleased to state :

- (a) whether India's share in International tourism is only half per cent;
  - (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken by the Government to promote tourism in the country?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir. India's share in global tourist arrivals during the year 2006 was 0.53%

(b) The main reasons for less number of tourists visiting India are lack of adequate tourism infrastructure such as shortage of total accommodation and high hotel tariffs, deficiencies in infrastructure such as airports, roads. railways, etc., multiplicity and high level of taxation, restricted land use policies for hotel projects, tack of easy facility of entry of international tourists to India, shortage of air seat capacity, high air fares, etc.

- (c) The steps being taken by the Government to boost the share of India in global tourism include:—
  - Development of tourist spots under its various schemes of infrastructure development for tourist circuits and destinations:
  - Focusing on growth of hotel infrastructure particularly budget hotels;
  - Enhancing connectivity through augmentation of air capacity and improving road infrastructure to major tourist attractions;
  - Direct approach to the consumers through Electronic and Print media through the "Incredible India" Campaign;
  - Creation of World Class Collaterals:
  - Direct co-operative marketing with the Airlines, tour operators and wholesalers overseas;
  - According greater focus in the emerging markets particularly in the region of China, North East Asia and South East Asia;
  - Participation in Trade Fairs and Exhibitions:
  - Optimizing the PR and Publicity;
  - Use of Internet and web marketing;
  - Generating Tourist Publications; and
  - Re-inforced hospitality programmes including grant of air passages to invite the media personnel, tour operators on familiarization tour to India to get first hand knowledge on various tourism products.

[English]

### Scheme for Conservation of Historical Monuments

788

3447. ŞHRI M.P. VEERENDRA KUMAR : Will the Minister of CULTURE be pleased to state :

- (a) whether the Government has formulated any scheme for documentation, conservation and protection of national monuments which are not protected by Archaeological Survey of India; and
  - (b) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Government has set up a National Mission on Monuments and Antiquities for documentation of built heritage antiquities. The Mission also envisages conservation of selected unprotected monuments.

- (b) The scope of the National Mission includes:-
- Preparation of a National Register of Built Heritage, Sites and Antiquities.
- Setting up State Level data bases on built heritage, sites and antiquarian wealth.
- Promotion of awareness programme on heritage conservation.
- Training and upgradation of skills of State Archaeology Departments, NGO's and Museum staff, and
- 5. Conservation of selected unprotected monuments.

### Coach Maintenance Workshop at Nemom

3448. SHRI PANNIAN RAVINDRAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways have drawn up a

proposal to establish a Coach maintenance workshop at Nemom in the available land there; and

(b) if so, the steps taken to implement the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No. Sir

(b) Does not arise.

# Incorrect Feeding of Distances in Fare Systems

3449. SHRI RAGHUNATH JHA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have suffered a financial loss due to incorrect feeding of distances in the fare systems;
- (b) if so, the details thereof including the total loss suffered during each of the last three years; and
- (c) the action taken by the Railways against the responsible authorities in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) and (c) Do not arise.

#### Rationalization of Taxes

3450. SHRI KISHANBHAI V. PATEL : SHRI SUGRIB SINGH :

Will the Minister of TOURISM be pleased to state :

- (a) whether the Government has withdrawn expenditure tax on hotels;
- (b) if so, whether the Government requested the States to rationalize taxes on hotels levied by States;
  - (c) if so, the reaction of various States thereto; and
  - (d) the extent to which tourism both foreign and

domestic has been increased in the country after the withdrawal of such taxes in various States?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

- (b) and (c) The matter regarding rationalization of taxes by the State Governments/Union Territories on hotels and other tourism industry was discussed in the State Tourism Ministers Conference held on 4th and 5th March, 2005 in New Delhi. It was recognized that Tourism is a major driver of economic growth and employment generator. It was therefore passed in the Resolution that the States would work towards rationality and uniformity of taxes so as to make their destinations competitive. It was agreed that this would lead to increase in tourist arrivals and generate higher revenues. The States were requested to explore the possibility of drawing up a model uniform taxation regime in each zone. No concrete response has been received from the State Governments.
- (d) There has been a growth of 13.0% in foreign and 18.9% in domestic tourists in 2006 as compared to 2005.

[Translation]

#### **Ethanol Biended Petrol**

3451. DR. CHINTA MOHAN:

SHRI HARISINH CHAVDA:

SHRI RAJIV RANJAN SINGH "LALAN":

SHRI SUBHASH SURESHCHANDRA

DESHMUKH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Government had taken a decision
   in September, 2006 to sell petrol mixed with 5% ethanol
   in the whole country barring certain states;
- (b) if so, the details of the states where this mixed petrol is being sold alongwith the details of the oil companies selling it;

- (c) the average monthly consumption of ethanol mixed petrol, State-wise;
- (d) whether some problem are being faced in selling ethanol blended petrol; and
- (e) if so, the details thereof and the steps taken/ being take to resolve these problems?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DÌNSHA PATEL): (a) and (b) Yes, Sir. The ethanol blended petrol supplies have commenced in the States of Uttar Pradesh. Delhi, Uttaranchal, Karnataka, Goa, Maharashtra (partially) and Andhra Pradesh (partially) by the public sector Oil Marketing Companies viz. Indian Oil Corporation Ltd., Bharat Petroleum Corporation Ltd. and Hindustan Petroleum Corporation Ltd. Due to shortage of spirit, the Ethanol Blended Petrol (EBP) Programme has been kept in abevance in Tamil Nadu. In Bihar and Jharkhand the tenders have been finalised for supply of ethanol for the period upto March, 2007. However, due to shortage of ethanol, State Government of Bihar has imposed embargo on ethanol supply to Oil Marketing Companies and hence EBP programme could not be implemented in the States.

- (c) Average monthly consumption of petrol/ethanol blended petrol in the notified States/United territories is given in the statement attached.
- (d) and (e) The EBO programme could not be implemented in the States of Punjab, Haryana, Rajasthan, Gujarat, Madhya Pradesh, Chhattisgarh and Orissa due to levy of high taxes/duties by the State Governments. The state Government of West Bengal and Kerala are yet to notify the applicable taxes/levies on ethanol meant for doping with petrol.

The matter has been taken up with the concerned State Governments to co-operate in the implementation of EBP programme by reducing the duties etc. on ethanol meant for doping with petrol.

#### Statement

S. No.	State	Average monthly consumption of petrol/ ethonal-belended petrol in MTs
1.	Andhra Pradesh	17055
2.	Bihar	3863
3.	Chhattisgarh	3524
4.	Delhi	21502
5.	Goa	1132
6.	Gujarat	18850
7.	Haryana	11708
8.	Himachal Pradesh	2591
9.	Jharkhand	4387
10.	Kamataka	18554
11.	Kerala	13760
12.	Maharashtra	27382
13.	Madhya pradesh	11022
14.	Orissa	5317
15.	Punjab	13099
16.	Rajasthan	11174
17.	Tamil Nadu	23668
18.	Uttar Pradesh	23886
19.	Uttaranchal	3085
20.	West Bengal	6954
	Total qty. for States	242513

793

S. No.		Average monthly consumption of petrol/ ethonal-blended petorl in MTs
1.	Chandigarh	1743
2.	Daman and Diu	356
3.	Dadra and Nagar Haveli	315
4.	Pondicherry	1902
	Total for Union Territories	4316

[English]

### Manufacturing of Indigenous Scorpene Submarines

3452 SHRI ADHAI RAO PATII SHIVAJIRAO : Will the Minister of DEFENCE be pleased to state :

- whether the manufacturing of indigenous (a) scorpene submarines has inordinarily been delayed;
- if so, whether even steel cutting for the (b) scorpene project is not taking place;
  - (c) if so, the reasons therefor;
- whether the infrastructure at Mazgaon Docks (d) Limited has been upgraded;
  - if not, the reasons therefor; and (e)
- the steps taken by the Union Government in this **(f)** regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJEET SINGH): (a) to (f) The manufacturing of indigenous Scorpene submarines has not been delayed. The production commenced for the first submarine of the Scorpene Project with the first cutting of steel on 14th December, 2006 as scheduled. The infrastructure at Mazagon Dock Limited has been

ungraded in many areas and additional facilities are being procured in a phased manner as required.

VAISAKHA 6, 1929 (Saka)

### Regional Airline Market of Pawan Hans

3453 SHRI KAII ASH MEGHWAI Will the Minister of CIVIL AVIATION be pleased to state :

- whether Pawan Hans proposes to enter the regional airline market:
- if so, the details of the fleet proposed to the made available for the purposes:
  - the destinations proposed to be covered; and (c)
- (d) the proposed capacity of aircraft to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No. Sir.

(b) to (d) Do not arise.

### Terrorism in Indian Ocean Region

3454. SHRI BALASHOWRY VALLABHANENI : SHRI SHAILENDRA KUMAR: SHRI JASHUBHAI DHANABHAI BARAD : SHRI SURESH PRABHAKAR PRABHU :

Will the Minister of DEFENCE be pleased to state :

- whether the Navy Chief Admiral has stated that the Indian Ocean region had become the de facto home of global terrorism;
- if so, the facts thereof alongwith the reaction of (b) the Government thereto; and
- the steps proposed to be taken at a multi-lateral level for tackling this problem?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) During a seminar on "Freedom of the Seas", the Chief of the Naval Staff had expressed his concern over acts of piracy and terrorism affecting the maritime

environment in the Indian Ocean. The Indian Navy frequently conducts 'Presence and Surveillance' missions. Aircraft surveillance sorties and ship patrols are carried out at frequent intervals by Indian Navy and Indian Coast Guard in close coordination with each other. Cooperation and constructive engagement with India's maritime neighbours is also maintained to curb terrorism across the ocean.

### Re-Classification of Dalit Muslims

# 3455. SHRI L. RAJAGOPAL : SHRI HANSRAJ G. AHIR :

795

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is any proposal before the government to reclassify Dalit Muslims and bring them under the fold of Scheduled Castes:
  - (b) if so, the details thereof:
- (c) whether M.A.A. Fatimi Committee has made any recommendation to this effect;
- (d) if so, the details of recommendations made by Fatmi Committee: and
- (e) the manner in which the Government is planning to accommodate Dalit Muslims under SCs category?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a), (b) and (e) One of the terms of reference of the National Commission for Religious and Linguistic Minorities (NCRLM) relates to the issues raised in Writ Petition 180/04 and 94/05 filed in the Supreme Court and in certain High Courts relating to para 3 of the Constitution (Scheduled Castes) Order, 1950 and the modalities of inclusion in the list of Scheduled Castes.

- (c) No. Sir.
- (d) Does not arise.

[Translation]

# Gauge Conversion of Indore-Khandwa Railway Line

3456. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a proposal to convert Indore-Khandwa railway line via. Pithampur into broad gauge is pending;
- (b) whether this line is likely to be connected with Indore-Dewas-Ujjain broad gauge line, which is likely to boost tourism apart from facilitating transportation of goods;
- (c) whether it is proposed to use the same technology for the Ghats falling between Indore-Khandwa broad gauge rail-line as was used in Jammu and Kashmir and Konkan railway; and

#### (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Updating survey for gauge conversion of Ratlam-Indore-Khandwa-Akola including Fatehabad Chandravatiganj-Ujjain branch line has been taken up. This project is not yet sanctioned.

- (b) Once gauge conversion of Indore-Akola is done, broad gauge connection would be available with Dewas-Ujjain.
- (c) and (d) This will be decided once the work is taken up.

[English]

### Incentives to Corporate Sector

3457. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has evolved any scheme to offer to set of incentives to corporate sectors to promote "affirmative action" in private sector jobs:

(b) if so, the details in this regard; and

Written Answers

(c) the details of big industrial and business houses come forward to adopt "affirmative action" to secure due representation of the reserved categories in the matter of appointments and job opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) No. Sir.

- (b) Does not arise.
- In May 2005, 21 captains of industry had issued (c) a statement welcoming the move of the Government to have a dialogue with the industry on affirmative action. They had committed to expand their activities for disadvantaged persons with regard to scholarships, company-run private schools, partnership with government schools, vocational training in-house as well as in partnership with ITIs, vender development programmes etc. The signatories are: Ms. Anu Aga-Chairman of Thermax Group of Companies; Mr. Rahul Bajaj-Bajaj Group of Companies; Mr. Kumara Mangalam Birla-Chairman, Aditva Birla Group: Mr. Tarun Das-Ex Chairman, CII: Mr. Naushad Forbes-Director, Forbes Marshall India; Mr. A.S. Ganguly-Former Chairmn of Hindustan Lever and Member of Investment Commission; Mr. Jamshyd N. Godrej-MD, Godrej and Boyce Manufacturing Company Limited; Mr. F.T. Khorakiwala-CEO of SWITZ Group of Companies; Mr. H.F. Khorakiwala-CMD, Wockhardt Limited: Mr. Suresh Krishna-Chairman-TVS Group; Mr. Keshub Mahendra-CMD, Mahindra and Mahindra; Dr. A.C. Muthiah-Chairman, First Leasing Company of India Limited; Mr. Sunil Kant Munjal-Ex Chairman, CII; Mr. B. Muthuraman-MD, Tata Steel; Mr. N.R. Narayana Murthy-Infosys; Mr. Deepak Parekh-Head of HDFC Bank; Mr. Azim Premii-CEO, Wipro; Mr. S. Ramadorai-CEO, Tata Consultancy Services; Mr. Gurpreet Singh-MD, Continental Devices; Mr. R.N. Tata-Chairman, Tata Sons Limited; and Mr. Gautam Thapar-Chairman, Crompton Greaves Limited.

#### Countaiam Falls

3458. SHRI M. APPADURAI : Will the Minister of TOURISM be pleased to state :

- (a) whether several lakh of tourists visit Countalam falls in Tenkasi (Tamil Nadu):
- (b) if so, number of domestic/foreign tourists who have visited Countalam during each of the last three years; and
- (c) the financial assistance provided/proposed to be provided to Government of Tamil Nadu to popularise Countalam?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Yes, Sir. The number of domestic and foreign tourist visits to Countallam Falls during 2004, 2005 and 2006 are as under:—

Year	Tourist Visits		
	Domestic	Foreign	
2004	475400	2480	
2005	531247	2746	
2006	639683	3145	

(c) Development and promotion of tourism is undertaken primarily by the State Governments/UT Administrations. The Ministry of Tourism, Government of India, extends financial assistance to the State Governments/UT Administrations for tourism related projects which are identified in consultation and interaction with them under schemes for Product/Infrastructure Development of Circuits/Destinations and Assistance to Large revenue generating Projects.

Projects proposals for prioritized circuits/destinations, that are complete in all respect, are examined as per guidelines and approved on the basis of inter-se priority and funds released subject to availability under respective head. So far, no financial assistance has been given to Government of Tamil Nadu to popularize Countailam.

### Pilgrimage Tourism

3459. DR. K.S. MANOJ: Will the Minister of TOURISM be pleased to state:

- (a) whether the Government provide Grant-in-Aid to States to encourage pilgrimage tourism in the country; and
- (b) if so, the details of such grants provided during the last three years: State-wise?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir. The Ministry of Tourism provides Central Financial Assistance to the State Governments/Union Terriroties for the projects for development of destinations and circuits including pilgrim places prioritized in consultation with them.

(b) The details of the Central Financial Assistance provided to the State Governments/Union Territories during the last three years for development of pilgrim places in the country are given in the enclosed statement.

# Statement State-wise Details of Projects Sanctioned by Ministry of Tourism During the Last Three Years of the 10th Five Year Plan for Development of Pilgrimage Places

(Rs. in Lakha)

S. No.	State/UT	Year	Project	Amount	Amount
1	2	3	4	5	6
1. Andhra Pradesh	2004-05	Integrated development of tourism circuit Hyderabad-Nalgonda-Khammam	797.47	637.98	
		2004-05	Development of Puttaparthi, Ananthpur District as a Rural Tourism Destination	49.50	49.50
		2004-05	Development of Bhadarchalam as tourist destination, Khammam	434.50	434.50
		2004-05	Integrated Development of Kurnool Tourism Circuit	800.00	640.00
2.	Arunachal Pradesh	2006-07	Consruction of tourist complex at Parshuram Kund	462.68	370.15
3.	Assam	2006-07	Development of Kamakhya and Satellite Pilgrimage township of Hajo	436.54	218.27
١.	Bihar	2004-05	Construction of Tourist Complex at Vishnu Ghar at Gaya	271.06	216.84

801	Written Answers	VAISAKHA 6, 1929 (Saka)	to Questions	802

1 2	3	4	5	6
	2004-05	Construction of Tourist Complex at Maner Sharif, Patna	500.00	400.00
	2005-06	Development of Bodhgaya-Rajgir-Nalanda	768.12	614.50
	2005-06	Integrated Development of Kanwaria Route Circuit from Sultanganj to Deoghar	443.12	354.49
	2006-07	Development of tourist circuit Bodhgaya- Rajgir-Nalanda (Mega Project)	1922.42	961.21
5. Chhattisgarh	2006-07	Development of Chitrakote	278.45	222.76
6. Gujarat	2004-05	Renovation and Development of vicinity of Sun Temple at Modhera	118.93	95.14
	2006-07	Integrated development of tourist circuit on Junagadh-Veraval-Porbandar-Dwarka	329.83	263.86
7. Haryana	2006-07	Integrated Development of Panipat- Kurkushetra-Pinjore Circuit as Mega Project	1630.03	735.49
8. Himachal Pradesh	2006-07	Integrated Development of Pilgrim Circuit	780.00	349.33
9. Jammu and Karhmir	2005-06	Establishment of temporary camps/other facilities at Shri Amamathji	700.00	560.00
10. Jharkhand	2004-05	Development of Tirthankar-Bodhisatwa circuit	494.57	393.33
	2005-06	Development of Deoghar	417.57	334.05
11. Kerala	2005-06	Integrated Development of pilgrimage tourist circuit	704.45	563.56
	2005-06	Destination development of Thekkinkadu Maidan, Thrissur	489.00	391.20
	2005-06	Destination development of Elephant park at Punnathur Kotta, Guruvayur, District Thrissur	349.50	279.60

1 2	2	3	4	5	6
12. Madhya	Pradesh	2004-05	Development of Omkareshwar	327.79	262.23
		2004-05	Development of Simhastha at Ujjain	110.66	110.66
		2004-05	Development of Maheswar	136.00	108.80
		2004-05	Destination Development of Amarkantaka	489.60	391.68
		2006-07	Development of Maihar	296.79	237.40
		2006-07	Development of Narmada Parikorama circuit (Part-II)	774.99	620.00
		2006-07	Development of Narmada Parikrama circuit (Part-I)	665.00	532.00
13. Orissa		2004-05	Integrated Development of Buddhist Circuit at Lalitgiri, Ratnagiri, Udalgiri and Langudi	740.67	592.52
		2004-05	Development of Peace park and Amphitheatre at Dhauli	488.51	364.91
		2005-06	Development of Sakshi Gopal in Puri	460.96	368.76
		2005-06	Integrated Development of Bhubneshwar- Dhauli-Puri-Konark Tourist Circuit	720.09	576.07
14. Punjab		2005-06	Integrated Development of Amritsar	482.00	386.24
		2006-07	integrated Development of Pilgrim circuit	800.00	640.00
15. Rajastha	an	2005-06	Development of Braj Bhoomi religious tourism circuit	477.07	381.65
		2005-06	Integrated Development of Pushkar	434.04	347.23
		2005-06	Integrated Development of Mewar- Vagad Circuit comprising of places Udaipur-Rajsamand Chittoregarh-Banswara- Doongerpur Districts	580.00	464.00
16. Sikkim		2004-05	Development of Buddhist Circuit at Tashigding, in West Sikkim	181.00	144.80

			7710711117 (5, 1025 (Guita)	10 40031	
1	2	3	4	5	6
		2006-07	Integrated Development of Pilgrimage Tourism and other infrastructure at Siang in East Sikkim	375.55	300.40
17. Tami	il Nadu	2005-06	National Pilgrim Festival at Rameswaram	5.00	4.50
		2005-06	Development of Adi Sankara tourist circuit	443.00	354.40
		2005-06	Integrated Development of Arupadai Veedugal tourist circuit	798.97	639.17
		2005-06	Destination development of Tiruvanamalai	459.45	367.56
		2005-06	Chozhanattu Thirupathigal tourist circuit	500.00	400.00
		2005-06	Development of Rural tourism at Thiruppudaimaurthur, Distt. Tirunelveli	49.55	39.64
		2005-06	Jain Theertha kshetras circuit	192.00	48.00
		2006-07	Celebration of National Pilgrim Festival- 2007	5.00	4.00
		2006-07	Development of Madurai	487.03	382.42
		2006-07	Development of Chennai-Kancheepuram- Thirukazhukundram-Mamallapuram tourist circuit	452.78	362.22
18. Tripi	ura	2006-07	Development of Chaturdesh Devetabari	274.00	82.20
19. Utta	ranchal	2004-05	Integrated Development of Badrinath Dham	702.09	561.67
		2005-06	Integrated Development of Hemkund Sahbi	653.54	522.83
		2005-06	Development of Kedarnath	453.13	362.50
		2005-06	Development of Gangotri	481.42	385.13
		2006-07	Development of Yamunotri Dham	448.99	359.19
		2006-07	Integrated Development of Binsar- Baijnath-Bageshwar	728.54	582.83

VAISAKHA 6, 1929 (Saka)

to Questions

806

805

Written Answers

807	Written Answers		APRIL 26, 2007	to Questions	808
1	2	3	4	5	6
		2006-07	Development of Kailash Mansarovar Yatra Route and Improving Camping sites and facilities	371.15	200.32
20. Uttai	Pradesh	2004-05	Renovation of Radha kund and Shyma Kund in Mathura	145.35	116.28
		2004-05	Development of Ma Shakumbhari Devi Temple, Baba Haridas Mandir, and Qutabe Alam Dargah at Gangoh in Saharanpur	49.28	40.00
		2004-05	Extension and Development of Assi Ghat at Varanasi	464.78	362.00
		2004-05	Renovation and Beautification of Kusum Sarovar at Govardhan, Mathura	100.77	80.66
		2005-06	Beautification of Kalivahan Temple at Etawaha	46.90	37.52
		2005-06	Development of Ghuisaranath Dham, Pratapgarh	258.09	206.47
		2005-06	Development of Garhmukteshwar-Brij	256.80	205.44
		2005-06	Renovation and Beautification of Chhatries of Goverdhan in Mathura	58.60	46.88
		2006-07	Development of Brij Chaurasi Kos Parikrama Tourist circuit	441.53	353.22
		2006-07	Revitalization of Varanasi as a special tourist destination	786.00	628.80
		2006-07	Integrated Development of Mahabharat Tourist circuit	445.63	356.50
		2006-07	Development of various places at Aligarh District	497.04	397.63
21. Wes	st Bengal	2005-06	Kalighat Re-Development project	500.00	400.00

### Training to Graduates

3460. SHRI EKNATH MAHADEO :
SHRI KIRTI VARDHAN SINGH :
SHRIMATI NIVEDITA MANE :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India (AI) proposes to train science graduates abroad for pilots?
- (b) if so, the details thereof and the reasons therefor:
- (c) the name of the country in which the proposed training would be given:
- (d) the expenditure involved in giving training abroad:
- (e) whether there is any stipulation that trained graduates will serve AI; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Considering the expansion plans of Air India and Air India Express, it is estimated that Air India requires a strength of about 1500 pilots by the time all the aircraft are inducted into the fleet. Air India has proposed to take Science/Engineering graduates as cadet pilots. Under this scheme, Science and Engineering graduates who have passed in first class will be recruited as cadet pilots after they successfully go through the written test/Interview/psychometric/Pilot Aptitude test/Class-I medical.

- (c) The process of selection of Training Institute is in progress.
- (d) The cadet pilot will have to arrange their own finance/avail study loan for their flying training. The cost of obtaining a Commercial Pilot Licence would be approximately Rs. 20 Lacs.

(e) and (f) Yes, Sir. These candidates will be required to sign a contract to serve the company for a minimum period of 7 years.

[Translation]

### **Business to Indian Oil Companies**

3461. SHRI SHISHUPAL N. PATLE :
SHRI MOHD. TAHIR :
PROF. MAHADEORAO SHIWANKAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether Indian Oil Companies are in great demand in foreign countries;
- (b) if so, the number of countries with which agreements have been signed for setting up oil refineries;
- (c) whether any foreign investments have been/are being made with the help of the Indian Oil Companies in the country; and
- (d) if so, the number and total value of deals finalized by the Public Sector Oil Companies during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Indian Oil Corporation Limited (IOCL) and Government of Edo State, Nigeria signed a memorandum of understanding on 10.9.2004 for setting up a grass-root oil refinery in Edo state. IOCL has also executed a memorandum of understanding with Calik Enerji, Turkey for setting up a 15 MMTPA grass-root refinery at Ceyhan, Turkey in November, 2005.

(c) and (d) During the current year, IOCL, HPCL, GAIL and GSPC are participating in two domestic upstream projects under NELP-VI round with Petrogas of Oman as the operator with 20% participating interest being held by each of them.

(English)

### Revival of HCL and BPCL

3462. SHRI VIJOY KRISHNA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Hindustan Cables Ltd. (HCL) and Bharat Pumps and Compressors Ltd. (BPCL) have turned sick and referred to the Board for Reconstruction of Public Sector Enterprises (BRPSE) for their revival;
  - (b) if so, the details thereof;

Written Answers

- (c) the reasons for the sickness of the respective PSUs; and
  - (d) the current status of their revival proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) Hindustan Cables Limited (HCL) is sick and is under reference to Board for Industrial and Financial Reconstruction (BIFR). A proposal for its revival is under consideration of Board for Reconstruction of Public Sector Enterprises (BRPSE).

Bharat Pumps and Compressors Limited (BPCL) was sick and was referred to BRPSE in 2005. The Government, on the basis of the recommendation of BRPSE, sanctioned the revival plan. BPCL was discharged from the purview of Sick Industrial Companies (Special Provision) Act by BIFR on 06.02,2007 and is now no longer a sick company.

(b) to (d) The proposal for future of HCL was submitted to BRPSE on 07.11.2005, which came up for consideration on 11.09.2006. BRPSE recommended that a further holistic study of HCL, unit wise and company as a whole, should be commissioned through IIT, Kharagpur. IIT, Kharagpur has been entrusted the study on 17th January 2007 accordingly with the request to submit its report within four months. Hindustan Cables Limited (HCL) became sick, inter-alia, because there was sharp drop in demand for

its main product i.e. Poly Insulated Jelly Filled (PIJF) Cables due to technological changes. Also the cost of production of one unit of PIJF Cables by HCL is presently more than the price officered by BSNL/MTNL, the main customer of the product.

#### Petroleum Institute in Assem

3463. SHRI ANWAR HUSSAIN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil India Ltd. had conducted a meeting with the representatives of All Assam Students Union (AASU) in the last part of 2006.
- (b) if so, the purpose of the meeting alongwith outcome thereof:
- (c) whether there is any proposal to set up a Petroleum Institute in Assam by Oil India Limited in the near future; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS. (SHRI DINSHA PATEL): (a) and (b) Yes, Sir. The issues related to Assam Gas Cracker Project and Selsmic Survey of Brahmaputra river bed were discussed in this meeting.

(c) and (d) There is no firm proposal to set up. a Petroleum Institute in Assam.

[Translation]

# Benefits of Reservation to Creamy Layer of Backward Classes

3464. SHRI HEMLAL MURMU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government has constituted any Commission to widen the scope of creamy layer for giving the benefit of reservation to backward classes in each State of the Country;

- (b) if so, the details thereof:
- (c) whether it has been recommended in Narendra Commission Report recently that the annual income limit of creamy layer may be increased from Rs. 1.5 lacs to Rs. 3 lacs in each State of the country especially in Kerala;
- (d) if so, the reaction of the Union Government thereto: and
- (e) the total number of creamy layer and beneficiaries of backward classes in each State of the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (d) No such Commission has been constituted by the Central Government and as such the question of taking action on its recommendations does not arise.

(e) There is no separate enumeration for OBCs including creamy layer in the Census.

[English]

### SCs/STs/OBCs and Physically Handicapped Employed by Corporates

3465. SHRI CHANDRAKANT KHAIRE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any study is being carried out to ascertain the number of SCs/STs/OBCs and physically handicapped employed by the Corporates within these companies;
  - (b) if so, the details thereof; and
- (c) the steps taken by the Government for provision of jobs to the physically handicapped persons in the private sector?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI

SUBBULAKSHMI JAGADEESAN): (a) No study is being carried out by the Government to ascertain the number of SCs/STs/OBCs and physically handicapped employed by the Corporates.

- (b) Does not arise.
- (c) In the budget 2007-08, the Finance Minister has announced incentives to the employers for providing employment for the physically challenged persons in the Organized sector.

#### Catering Services in Railways

3466. SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state :

- (a) the number of surprise checks and inspection made by the Indian Railway Catering and Tourism Corporation (IRCTC) and Zonal Railway to check catering service in Railways during last one year alongwith the route-wise and train-wise details thereof: and
- (b) the findings of such inspections and surprise check alongwith the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Management of catering services provided in trains of Indian Railways have been transferred to Indian Railway Catering and Tourism Corporation (IRCTC). Inspections and regular checks are conducted by 100 quality inspectors of IRCTC and railway officials at stations and on trains to monitor the quality of catering services. Route-wise and train-wise data are not maintained. As per records, 13871 inspections have been conducted by IRCTC in the last 8 months. Zone-wise breakup of IRCTC is as under:-

South Zone	1711
North Zone	5723
West Zone	1580
East Zone	1543
South Central Zone	3314

(b) Stringent corrective action such as fine, warning, counseling etc. against licensee operated catering units have been taken. During the above period four major contracts have been terminated and in 825 cases fines have been imposed.

### Revival of Hindustan Salts Limited

3467. SHRI DUSHYANT SINGH: Will the Ministry of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to revive the Hindustan Salts Ltd.:
  - (b) if so, the details thereof; and
  - (c) the time by which it is likely to be revived?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) A revival plan for Hindustan Salts Limited (HSL) has already been sanctioned in the year 2005-06.

- (b) The revival plan involved fresh cash infusion of Rs. 4.28 crore as equity and waiver of Government loan and interest amounting to Rs. 69.02 crore.
- (c) As per the revival plan projections the company is to make profits from the third year of revival.

### [Translation]

# Construction of Platform in Tapari Junction, Saharanour

3468. SHRI RASHEED MASOOD : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railways have received complaints of irregularities in the construction of platform and other works at Tapari Junction in Saharanpur district.
  - (b) if so, the action taken thereon so far; and
- (c) the funds allocated for the said work and the amount spent so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

- (b) The matter was examined and the work was found satisfactory.
- (c) Rs. 40 lacs were allocated for the work and the entire expenditure has been incurred in raising/extention of platform and improvement in circulating area.

## Contracts of Reserved Category at Stations

3469. SHRI CHANDRA MANI TRIPATHI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether contracts of small units functioning at A, B, C, railway stations have been transferred to the Indian Railway Catering and Tourism Corporation (IRCTC) on the basis of Catering Policy 2005;
- (b) if so, whether all the contracts of reserved category have been sent back from IRCTC to Delhi Division: and
- (c) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Management of all catering units including small and reserved category units at 'A', 'B' and 'C' category stations have been transferred to Indian Railway Catering and Tourism Corporation (IRCTC). Awarding of contract for reserve category units at these stations are continued to be done by Divisional Railway Managers.

### Multi-Purpose Shipboard Missile System

3470. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether any American arms manufacturing company has offered to provide world's most advanced and multi-purpose Shipboard Missile System to India;

(c) the response of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):
(a) and (b) An American company made a presentation to the Indian Navy in November 2006.

This presentation was made in respect of three shipboard missile systems.

(c) No response has been given in this regard.

[English]

### installation of Refinery/Bottling Plants

3471. SHRI NAVEEN JINDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether demand of a particular area and its distance from oil fields/gas blocks is kept in view while sanctioning a refinery or bottling plant;
- (b) if not, the criteria for installing a refinery/bottling plant in a State;
- (c) whether there is any proposal to install another oil refinery in Haryana; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The refinery sector was delicensed in June, 1998. Since then a refinery can be set up anywhere in India by private or public sector enterprises depending on the promoters' assessment of its viability. It is not the Central Government but public or private sector enterprises who consider proposals for setting up refineries. The cost benefit analysis, selection of location etc. for setting up new refineries are done by the concerned company keeping in view various factors such as availability of crude oil, domestic demand, export potential of petroleum products and other commercial considerations.

For setting up a bottling plant various factors like proximity to bulk LPG source, local demand, commercial considerations etc. are kept in view by the company. Before according project approval, the investing companies to undertake all relevant studies including preparation of detailed project reports.

(c) and (d) There is no proposal to install a new refinery in Haryana. However, the existing Panipat Refinery of Indian Oil Corporation Limited has been recently expanded from 6 million metric tonnes per annum (MMTPA) to 12 MMTPA in 2006 and is being further expanded to 15 MMTPA.

### [Translation]

### Profit Margin of Coco Pumps

3472. SHRI HANSRAJ G. AHIR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the sale of petrol at the pumps owned by the public sector companies is on constant decline;
  - (b) if so, the details thereof;
- (c) whether any remedial action has been taken by the Government after taking cognizance of the decline of sale at the public sector owned petrol pumps; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) Public sector oil marketing companies (OMCs), viz. Indian Oil Corporaton Limited (IOC), Hindustan Petroleum Corporation Limited (HPCL), Bharat Petroleum Corporation Limited (BPCL) and IBP Company Limited (IBP) have reported that all the retail outlets (ROs) have been set up by them after they have been found to be commercially viable, based on feasibility study on parameters like potential of the location and economic viability, etc. The financial performance of the ROs owned and operated by OMCs have been satisfactory and is commensurate with the prevailing marketing conditions,

which is, however, being affected to some extent due to expansion of RO network subsequent to the dismantling of Administered Pricing Mechanism (APM). OMCs are making efforts to improve the performance of low selling ROs. Introduction of non-fuel initiative in ROs having potential for the same is one such measure.

### Proposal for Artificial Limbs

3473. SHRIMATI KARUNA SHUKLA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- whether some proposals submitted by the (a) Government of Chhattisgarh for artificial limbs are lying pending with the Union Government:
  - (h) if so, the details thereof:
  - (c) the reasons for the delay; and
- the time by which these proposals are likely to he cleared and funds to be released?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) No, Sir.

(b) to (d) Do not tarise.

### **Survey of Manuscripts**

3474. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of CULTURE be pleased to state :

- whether the survey and public awareness (a) programme of the manuscripts is being run under the joint auspices of the Union Government and State Govt, of Raiasthan Archives;
  - if so, the details thereof; (b)
  - the purpose of the above mentioned programme; (c)
- whether the special amount has been sanctioned (d) for the same;

if so, the details thereof; (e)

APRII 26 2007

- whether the collected manuscripts would be published: and
  - if so, the details thereof? (a)

THE MINISTER OF TOURISM AND MINISTER OF CUI TURE (SHRIMATI AMBIKA SONI) : (a) to (c) Yes, Sir. A National Survey of Manuscripts in the State of Raiasthan. alongwith a series of public awareness programmes, is being undertaken under joint auspices of National Manuscripts Mission under Ministry of Culture and Raiasthan State Archives. This survey which is being conducted in each of 32 districts of the State, aims at locating the manuscript collections in the State, both in institutional and private holdings. The Director, Raiasthan State Archives, is the State coordinator in respect of the Survey of manuscripts in the State of Raiasthan.

- (d) and (e) An allocation of Rs. 30.13 lakh has been made for the survey of manuscripts in Raiasthan out of which, Rs. 15.07 lakh has been released.
- (f) and (g) Manuscripts are not being collected under the National Survey. The survey aims at locating the manuscript repositories in the State and documenting and cataloguing them. At present, there is no proposal to publish the manuscripts located in the Survey.

[English]

### **Natural Gas Distribution Network** in Kerneteke

3475. SHRI IQBAL AHMED SARADGI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Government of Karnataka gave in principle approval for a Rs. 12,000 crore Natural Gas Distribution project by Reliance Industries venture in the State:
  - (b) if so, the details thereof:

- (c) the areas which are likely to be covered under the natural gas distribution network; and
- (d) the time by which the work on the said project is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Government of Karnataka has

accorded no Objection Certificate to Reliance Industries Limited for laying City and Local Natural Gas Distribution network in various cities, a list of which is enclosed as atstement

to Questions

(d) Reliance Industries Limited is reported to have undertaken to commence supply of gas within 3 years of issuance of authorization in these cities in a phased manner.

Statement

List of Cities/Towns/Industrial areas identified for Gas Distribution Projects in Kamataka

District	City/Town	District	City/Town
1	2	3	4
Bagaikot	Bagalkot	Chikamangalur	Chikamangalur
	Mudhol	Chitradurga	Chitradurga
Bangalore	Bangalore		Adyar
	Bommanahalli	Dakshina	Mangalore
	Byatarayanapura	Kannada	Puttur
	Dasarahalli	Davanagere .	Davanagere
	Yelahanka		Harihar
	Kengeri-Kumbalgodu	Dharwad	Hubli-Dharwad
	Rajaraheshringar	Gadag	Gadag-Betigeri
	Bomasandra-Jigani	Gulbarga	Gulbarga
	Athib <del>ele</del>		Wadi
	Somanahalli	Hassan	Hassan
	Harohalli	Haveri	Ranebennur
	Krishnarajapura		Kolar

1	2	3	4
Bangalore Rural	Channapatna	Kolar	Kolar Gold Field
	Devanhalli	Koppal	Gangavathi
	Dob Ballapur	Mandya	Belagola
	Mahadevapura		Mandya
	Ramanagram	Mysore	Hunsur
	Bidadi		Hootgoli
	Neelamangala-Dobaspet		Музоге
	Hoskote		Nanjangud
Belgaum	Belgaum	Raichur	Hatti
	Ramdurg		
	Sankeshwar		*
Bellary		Shimoga	Shimoga
			Bhadravathy
	Hospet	Turnkur	Turnkur
Bidar	Bidar	Udipi	Udipi
•	Basavkalyan		Bhatkai
	Kolhar	Uttar kannada	Dandeli
Chamrajanagar	Ko <del>ilega</del> l		Karwar

### Child Care Rooms at Airports

823

3476. SHRI S.K. KHARVENTHAN : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Government is aware of the problems being faced by the travelling mothers who are accompanying with babies due to inadequate facilities in various domestic and international airports;
- (b) if so, whether the Government has any proposal to provide child friendly/childcare rooms in the major airports in the country;
  - (c) if so, the details thereof; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Adequate

facilities are available for travelling mothers accompanied with babies at various domestic and international airports.

Childcare rooms have been provided at Kolkata. Chennai, Trivandrum, Bangalore, Calicut, Goa, Guwahati, Hyderabad, Jaipur, Udaipur, Lucknow, Combatore, Jammu. Bhubneshwar, Vizag, Mangalore, Agartala, Bagdogra, Imphal. Delhi and Mumbai airports.

- (b) and (c) The terminal buildings are being upgraded and modified at all major airports to provide child freiendly/ Childcare rooms. This provision is being made in all the new terminal buildings being constructed.
  - (d) Does not arise.

### **ONGC's Exploration Activities**

3477. SHRI E.G. SUGAVANAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- the details of offshore and onshore areas where ONGC is undertaking their exploration activities in the country, State-wise;
- the total quantum of crude oil and natural gas produced by ONGC from those areas during the last three vears: and
- the target set by ONGC for crude oil and natural (c) gas production during 2007-08? .

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) As on 1.04.2007, Oil and Natural Gas Corporation Limited (ONGC) is undertaking exploration activities in various onshore and offshore parts of the country, the details of which are given in the enclosed statement.

Production of crude oil and natural gas by ONGC during the last three years, is as under:-

Year	Oil (MMT)	Gas (MMSCM)
1	2	3
2004-05	26.484	22.970

1	2	3
2005-06	24.404	22,574
2006-07*	26.049	22,442

\*Provisional figures.

Target set by ONGC for crude oil and natural gas production during 2007-08 is given below:

	Year	Oil (MMT)	Gas (MMSCM)
	2007-08 (BE)	27.160	22,097
		Statement	
 S.	State	Total exploration	n Area
No.		acreages	
		(No. of blocks)	
1	2	3	4
One	shore		
1.	Andhra Pradesh	3	10,286
2.	Assam	12	7,919
3.	Bihar	1	2,537
4.	Gujarat	53	8,420
5.	Himachal Prades	h 2	4,362
6.	Madhya Pradesh	2	6,665
<b>7</b> .	Meghalaya	2	935
8.	Mizoram	1	4,005
9.	Nagaland	5	3,295
10.	Rajasthan	4	12,039
11.	Tamil Nadu	9	5,187

1 2	3	4
12. Tripura	4	6,688
13. Uttar Pradesh	2	26,729
14. West Bengal	1	611
Total Onshore	101	99,678
Offshore		
1. East Coast Offshore	39	263,604
2. West Coast Offshore	30	237,368
Total Onshore	69	500,972
Grand Total	170	600,650

Besides this, ONGC is also carrying out exploration for Coal Bed Methane (CBM) in nine blocks; five in the state of Jharkhand and one each in Gujarat, Madhya Pradesh, Maharashtra and West Bengal. Out of these, one block in Maharashtra has been relinquished on 12.04.2007.

[Translation]

### **Anomalies in Service Conditions**

### 3478. SHRI SANJAY DHOTRE : SHRIMATI BHAVANA PUNDALIKRAO GAWALI :

Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether there is anomaly in the terms and conditions related to female members incomparison to male members of the crew in the aeroplanes of Air India;
- (b) if so, whether there is also difference in the terms of retirement age limit and medical examination;

- (c) if so, the details and the reasons therefor; and
- (d) the concrete steps taken/proposed to be taken to check gender discrimination?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Earlier, on-board job functions for male and female cabin crew were pre-defined in the terms and conditions of employment. However, the recruitment of cabin crew from 1994 batch onwards was done on identical terms and the functions of male and female cabin crew were made totally interchangeable. Air India has also brought parity in female and male crew by entrusting the responsibility of cabin-in-charge functions to the senior most male or female crew.

(b) to (d) At present, the retirement age of both male and female cabin crew is 58 years. Presently, the female cabin crew have to undergo medical check-up after 35 years. The policy of medical examination is under review for all the cabin crew.

[Enalish]

### Gas Supply from Myanmar

3479. SHRI MILIND DEORA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Indian delegation was told by the Myanmar Government in the first half of March, 2007 that Myanmar wanted to sell the gas to China instead of India:
- (b) if so, the reasons therefor and whether the Government is satisfied with the reasons given by the Myanmar Government;
- (c) whether the refusal by the Myanmar Government will have any adverse effect on the energy security of the country; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) In a meeting at Nav Pvi Taw, Myanmar on 16th March 2007. Myanmar Government informed the stakeholders of its A1 and A3 blocks (including GAIL and OVL) that they are considering export of gas discovered in these blocks to China through an on-land pipeline. For the proposed export of gas to China, approximately 1000 KMs long on-land pipeline is proposed to be laid through Myanmar by a Chinese company. The proposed pipeline would be passing through various parts of Myanmar such as major city Mandalay and other areas like Pvi and Upper Mynamar. Myanmar Government expects to use this pipeline for domestic supply of natural gas to important enroute cities. GAIL is pursuing with Myanmar Government for acceptance of GAIL's bid for purchase of pipeline gas from these blocks at Mynamar - India Border as it is economically more attractive as compared to the expected Chinese offer

As per the report of the Working Group on Petroleum and Natural Gas Sector for the XI Plan, for the year 2011-12, the demand of natural gas has been projected as 279.43 MMSCMD whereas, the total availability under optimistic scenario has been projected as 285.42 MMSCMD. Availability of gas through Transational Gas Pipelines, including Myanmar-India gas pipeline, has not been taken into account in arriving at the above figures.

#### **Culture of Banjaras**

3480. SHRI HARIBHAU RATHOD: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware of the culture of Banjaras, Ghumanta Bimukta Jaties in the country;
  - (b) if so, the details thereof;
  - (c) whether the culture of Banjaras is getting extinct

and they remained most backward community in the country;

- (d) if so, whether the Government proposes to constitute a Committee to survey the States and the lifestyle of Banjaras and preserve the culture, language, handicrafts of this ancient community; and
  - (e) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

- (b) The Anthropological Survey of India under its monumental research project People of India not only prepares a comprehensive list of the existing communities in India, but also studied the Human surface of India. There are 4635 communities in India which includes the Banjara community.
- (c) to (e) The Ministry is already taking various steps to preserve the ethnic culture of Banjaras through the Anthropological Survey of India and the Indira Gandhi Rashtriya Manav Sangrahalaya.

The Anthropological Survey of India have published the report on different communities including various scheduled castes, scheduled tribes, other backward classes and nomadic communities from different parts of the country with special reference to their lifestyle, culture, language and handicrafts including that of the Banjaras. The Indira Gandhi Rashtriya Manav Sangrahalaya has already carried out field work and developed a very important collection of the material culture and handicrafts of the Banjara style.

The zonal Anthropological Museum in collaboration with the Shilpgram at udaipur, Rajasthan has established one of the best museums having rich collection of the artificats on the different communities of Rajasthan including the Banjaras.

The I.G.R.M.S. has organized a number of presentations

pertaining to crafts of Baniara people. The museum would further expand its activities based on the culture of this community in future years.

### Occupancy Rate of National and Private Air Carriers

3481 SHBI G.M. SIDDESWARA · Will the Minister of CIVIL AVIATION be pleased to state :

- whether the occupancy rate of national air (a) carriers is lower than that of the private airlines:
  - (b) if so, the reasons therefor:
- how private airlines are able to provide (c) discounted rates of fares lower than that provided by the national carriers: and
- the concrete steps taken/proposed to be taken by the Government to increase the occupancy rate of national air carriers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Air India's seat factor was 71% in 2008-07. Indian Airlines domestic seat factor in March, 2007 was 71.8% which compared favourably to other private domestic airlines.

- Airfares are not regulated by the Government. Domestic airlines are free to charge airfares based on their business and pricing models.
- Indian Airlines has taken various marketing and sales efforts to improve its carriage and thus its passenger load factor. These include upgrade of aircraft equipment/ increase in frequency on various routes, special promotional fares and schemes for various segments, dynamic inventory management, expansion of Indian Airlines's distribution network, increased access to IA inventory. upgrade of inflight product of include inflight entertainment on the new fleet, and initiatives in inflight service etc.

Air India has also taken steps like ordering 68 Boeing Aircraft, refurbishment of existing fleet, installing of flat beds in first class and sluemberettes in executive class, leasing of 20 aircraft to augment fleet strength, launching of low cost carrier. Air India Express, improvement of schedules. introduction of non-stop flight to London, Bermingham, Toronto etc., introduction of facilities like kerbaide checking, lounge and special handling facilities, advance check-in, city check-in, option of e-ticketing on selected routes, special student fares, special fares for seamen traffic etc. Air India also offers facilities like Maharaia Club. Leading Edge Club, Frequent Filer Programme etc. to retain lovalty and lock in frequent travellers. Government has also taken a decision to merce Air India and Indian Airlines to optimise networks, expand geographic coverage and to increase economies of scale in utilization of fleet. ground facilities etc.

### [Translation]

APRIL 26, 2007

### Disappearance of Rare Idols/Artifacts

3482 SHRI M ANIAN KUMAR YADAV -SHRI HARISINH CHAVDA:

Will the Minister of CULTURE be pleased to state :

- whether several rare idols and other artificats of archaeological importance have disappeared from national museums and other places:
- if so, the details of the cases reported during the last three years:
- the number of idols/artifacts recovered out of these reported disappeared:
- (d) the reasons for non-recovery of the remaining idols/artifacts: and
- the steps taken or being taken to provide adequate security at these places?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Details of cases of theft of idols and other artefacts during last three years reported to the Ministry of Culture are given in the enclosed statement.

- (c) Out of 38 idols/artefacts under Archaeological Survey of India, 6 have been recovered and out of 18 idols stolen from Patna Museum, Bihar, 17 idols have been recovered.
  - (d) The cases have been handed over to the

investigating agencies, including CBI and the State Police.

(e) Security arrangements of Museums under the administrative control of Govt. of India are being constantly upgraded and strengthened.

Statement Details of theft cases of artificats reported to the Ministry of Culture during the last three years are as follows

S. No.	Site of Theft	State	Description of the objects	Date of theft	Action taken	Status of the the case
1	2	3	4	5	6	7
L	Monuments/Sites under t	the Archaeological	Survey of India			•
1.	Charkhamba Temple premises at ruined Krishna Vilas	Rajasthan	2 Sculptures	21.04.2004	F.I.R. lodged	
2.	Bumzuva Cave, Anantnag Distt.	Jammu and Kashmir	Shiv Linga of stone	23/24.05.2004	F.I.R. lodged	Recoverd
3.	Sun Temple Modhera, Distt. Mehsana	Gujarat	2 Fragment Sculptures	04.08.2004	F.I.R. lodged	
<b>4</b> .	Alathur, Taluk Kulathur, Distt. Pudakkottai	Tamil Nadu ,	Jaina Image	06.08.2004	F.I.R. lodged	Recoverd
5.	Linji Fort, Distt. Balaghat	Madhya Pradesh	2 Sculptures	21.08.2004	F.I.R. lodged	Culprit caught
<b>6</b> .	Ruins of buried Jaina Temple, Denavulapadu Village	Andhra Pradesh	Bust of Jaina Tirthankara	8/9.09.2004	F.I.R. lodged	
7.	Ancient site Nagar, Distt. Tonk	Rajasthan	7 Sculpture	12.01.2005	F.I.R. lodged	
8.	Centrally Protected Site, Sirpur, Mahasamund	Chhattisgarh	Stone Image Hariti	23-24.6.2005	F.I.R. lodged	Recoverd

1	2	3	4	5	6	7
9.	Sculpture shed, Karitalai, Kanti	Madhya Pradesh	9 Sandstone sculpture	17.08.2005	F.I.R. lodged	
10.	Laxman Temple, Sirpur, Mahasamund	Chhattisgarh	Stone image of Ananta Shesh	13-14.10.2005	F.I.R. lodged	Recoverd
11.	Temple premises of the chandpur Fort, Chamoli	Uttaranchal	1 Carved wooden head of Kali	18/19.04.2006	F.I.R. lodged	
12.	Archaeological Museum, Kalibagan, Hanumangarh	Rajasthan	Wheel and cart frame	21.01.2006	F.I.R. lodged	
13.	Cave temple at Patal Bhubneswar Tehsil, Berinag Distt. Pithoragarh	Uttaranchal	Small size stone image of Ganesha (under worship)	2/3.04.06	F.I.R. lodged	
14.	Shiv Kodandarama Swamy Temple, Vomtimitta Distt. Kadapa	Andhra Pradesh	Theft to central bud portion of the inverted lotus carved on the Kalyanamand apa ceiling	06.10.2006	F.I.R. lodged	
15.	Protected Monument Tapsinath Bilhari Distt., Katni	Madhya Pradesh	(i) Buddha sitting in bhumisparsh mudra (ii) Buddha sculpture sitting in dhynmudra on a lotus (iii) Female delty Tara in sitting position	20-21.01.2007	F.I.R. lodged	Recovered
16	Distt, Lalitpur	Madhya Pradesh	Stone aculpture of a male figure (Varah)	05.02.2007	F.I.R. lodged	
Ħ.	Indian Museum, Kolkata –	an autonomous bo	ody under the Minis	stry of Culture		
17	7. Indian Museum, Kolkata	West Bengal	A Stone Head of Lord Buddha	29.12.2004	Case handed	

837	Written Answers	5 V	AISAKHA 6, 1929 (Sai	ka)	to Questi	ions 838
1	2	3	4	5	6	7
M. Mu	iseums under the !	State Government				
18. Pa	tna Museum	Bihar	18 Bronze Idols	27.09.2006	FIR lodged and the case handed over	So far 17 Idois have been

[English]

# Construction of International Airport

3483. SHRIMATI NIVEDITA MANE : SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government of Maharashtra has submitted any proposal for construction of an International Airport at Navi Mumbai with public-private participation;
- (b) if so, the details thereof alongwith the cost involved therein;
- (c) whether the Government of Maharashtra has submitted the techno-economic feasibility study report to the Union Government in this regard;
- (d) if so, whether the Government of Maharashtra has also resolved all the queries raised by the Airports Authority of India in the matter;
  - (e) if so, the details thereof; and
- (f) the time by which construction work is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) to (e) City and Industrial Development Corporation

of Maharashtra Limited (CIDCO) had got conducted a Techno-Economic Feasibility Study in year 2001 for a new Greenfield airport at Navi Mumbai. Airports Authority of India (AAI) had felt the need for conducting detailed simulation study to ensure conflict free operation at both the airports, i.e., the one existing at Mumbai and the one proposed at Navi Mumbai. The simulation study has since been conducted which reveals that with appropriate procedures in place, simultaneous operations of both airports are feasible. Thereafter, Government of Maharashtra submitted a detailed proposal for the construction of the greenfield airport at Navi Mumbai. The cost of the project is about Rs. 9970 crores. It will utilize 1140 hectares of land and will be implemented in four phases.

to the CBI

recovered

(f) The proposal is presently under consideration for 'in-principle' approval.

### Stall Holders

3484. SHRI AJOY CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways had earlier declared that the small stall holders belonging to Scheduled Castes and Scheduled Tribes categories would not be taken under the purview of the Indian Railway Catering and Tourism Corporation (IRCTC) regarding the licensing policy;
- (b) if so, whether it is a fact that these stall holders are now being brought under IRCTC without changing the policy; and
  - (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) There is no such policy of retaining catering units of reserved categories with railways. All catering units on Indian Railways are to be transferred to Indian Railway Catering and Tourism Corporation (IRCTC) in phase. Presently all categories of catering units at D, F, and F category stations are allotted and managed by the railways. Reserved unit at A, B, and C category stations are to be allotted by the Divisional Railway Managers and handed over to IRCTC for management. All unreserved units at A, B, and C category stations are now allotted and managed by IRCTC.

Written Answers

#### CNG Network in Andhra Pradesh

3485. DR. M. JAGANNATH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has drawn up a plan for laying a gas pipeline network from KG basin to Hyderabad and other important cities in the State of Andhra Pradesh for supply of compressed Natural Gas (CNG);
  - (b) if so, the details thereof; and
  - (c) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Relienace Gas Transportation Infrastructure Limited (RGTIL) has been authorized to lay Kakinada-Hyderabad-Uran-Ahmedabad gas pipeline, which would supply gas from offshore fields of KG Basin to Hyderabad, as also other cities of Andhra Pradesh. Expressions of Interest (EoI) for taking capacity in the gas pipeline have been invited for Kakinada-Hyderabad-Bhopal pipeline to be laid by Gujarat State Petroleum Corporation Limited (GSPCL). Authorization letter has been issued to RGTIL for laying of Vijayawada-Neltore-Chennal natural gas pipeline.

GAIL (India) Limited and Hindustan Petroleum Corporation Limited have incorporated a Joint Venture

company, namely, M/s. Bhagyanagar Gas Limited for implementation of City Gas Projects in Andhra Pradesh. The setting up of CNG network in Hyderabad would depend upon the techno-economic feasibility and tying-up of gas supply for the project.

# X-ray Machine for Screening Passengers at IGI Airport

3486. SHRI P.C. THOMAS: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a "Bare-all" X-ray Machine for screening passengers has been brought and dumped at the IGI Airport, New Delhi as reported in 'Hindustan Times' on February 16, 2007;
  - (b) if so, the facts thereof;
- (c) whether it has been decided not to use the said X-ray Machine; and
  - (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) A body scanning security system had been imported by a Delhi based firm from USA and provided to Delhi International Airport (Pvt.) Ltd. (DIAL). No formal request for any evaluation was received from DIAL, who have reported that the equipment is not functional and the supplier has been asked to remove the same from the Airport.

### **Unit Run Centeens**

3487. SHRI A.V. BELLARMIN:
SHRI C.K. CHANDRAPPAN:
SHRI PANNIAN RAVINDRAN:

Will the Minister of DEFENCE be pleased to state :

- (a) the number of unit-run canteens of the Defence
   Departments in the country;
- (b) the number of employees working in these unitrun canteens;

(c) whether the Jodhpur Central Administrative Tribunal had declared the Defence Canteen employees as Central Government staff long back in 1994 and the Supreme Court also had declared them as Central Government staff vide its judgement in the Civil Appeal No. 1039-40 of 1999; and

Written Answers

(d) if so, the details along with the reasons for delay in implementating the judgement?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) There are at present 3692 unit-run canteens functioning in different formations/units of the three services and other organizations.

- (b) As per reports received from the services there are about 2300 employees working in these unit-run canteens (URC).
- (c) and (d) In the case filed by Mohd. Aslam and others. CAT. Jodhpur ordered for treating civilian workers of URCs as government employees. In the appeal filed by Government against the CAT order, the Supreme Court held in 2001 that such workers could be treated as government employees which, however, ipso facto would not entitle them to get all service benefits as is available to the regular government servant or even their counterparts serving in CSD canteens and separate rules could be framed regulating their terms and conditions of service. Separate terms and conditions were prescribed for employees of Unit Run Canteens. In another subsequent case SLP (Civil) No. 8586 of 2003 filed by Shri R.R. Pillai. the Supreme Court decided to reconsider the decision taken in the case of Union of India Vs Mohd. Aslam. The matter is at present sub-judice.

# Modernization and Infrastructure Development Projects

3488. SHRI RAVI PRAKASH VERMA: SHRI CHANDRAKANT KHAIRE:

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways need Rs. 60,000 crore to complete its various proposed modernization and

infrastructure development projects to achieve the targeted growth of 9%:

- (b) if so, the details thereof;
- (c) whether the Railways have taken initiatives to generate/mobilize the required funds to achieve the growth target:
  - (d) if so, the details thereof; and
- (e) if not, the steps taken by the Railways to generate/mobilize the required funds?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) The Railway Modernization Plan had envisaged an investment of around Rs. 24,000 crores for various works. It is also to be mentioned that modernization of Railways is a continuous process and funds are being made available in the Annual Plan as per requirement subject to overall availability of resources. For infrastructure development projects like New Lines, Gauge Conversion, Doubling, Railway Electrification and Metropolitan Transport Projects, a total of 296 projects are in progress, which will require an investment of over Rs. 61,000 crores.

(c) to (e) Railways Plan Outlay is funded from three sources viz., Budgetary Support from General Exchequer, Internal Resources generated by the Railways and Market Borrowing. With improved performance due to enhancement in throughput capacity and rationalisation of operating expenditure, Railways have improved internal generation and would target investible surplus of around Rs. 15,000 to Rs. 16,000 cr. per annum during the XI Five Year Plan period. Besides this, funds would also be raised through Market Borrowing and through Public Private Partnership (PPP) models. However, to complete the various infrastructural projects, substantial amount of Budgetary Support during the XI Plan would be essential.

### Implementation of Sacher Committee Report

3489. SHRI ASADUDDIN OWAISI : SHRI P. KARUNAKARAN : Will the Minister of MINORITY AFFAIRS be pleased to state -

- (a) whether the Ministry has opposed the move to get Dalit Muslims categorized as most backward castes as suggested by the Sachar Committe:
  - (b) if so, the reasons therefor:
- (c) whether the Government proposes to implement the Sachar Committee Report; and
- (d) if so, the strategy chalked out by the Government to implement Sachar Committee report for the upliftment of minorities and reservation to most backward class of Muslims in the country?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) to (d) The recommendations of the Sachar Committee are under consideration of government.

[Translation]

#### Violence against Dalit Women

3490. SHRI SUBHASH SURESHCHANDRA
DESHMUKH: Will the Minister of SOCIAL JUSTICE AND
EMPOWERMENT be pleased to state:

- (a) whether a panel of the United Nations, in March 2007, has expressed its deep concern over increasing incidents of violence committed against the dalit women, their sexual exploitation and trafficking and forcefully pushing them into prostitution;
- (b) if so, whether the Racial Discrimination Prevention Committee, in its Geneva meeting ended in March, 2007 has asked the Union Government to set up special courts and task force to deal with such problems and initiate disciplinary and criminal proceedings against the police and other officers responsible for not protecting such people and also to impart training to the police officers, employees, judges and lawyers about the provisions of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989;

- (c) if so, the reaction of the Union Government thereto: and
- (d) the steps taken by the Union Government to prevent the persecution of the dalits?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) After considering India's periodic report in February 2007, the Committee on the Elimination of Racial Discrimination had inter alia urged the Government of India for providing members of Scheduled Castes and Scheduled Tribes protection against acts of discrimination and violence; training for police and judicial officers concerned on the application of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989; disciplinary action against law enforcement officers falling in their duties; providing affected members access to effective remedies, protecting them from retaliation and for making provision for compensation and rehabilitation.

(c) and (d) For ensuring early prosecution of cases under the Scheduled Tribes (Prevention of Atrocities) Act, 1989, 137 exclusive Special Courts have already been set up in different States and Courts of Sessions have been notified as Special Courts.

Suitable advisories are issued to the State Governmenta/Union Territory Administrations. Besides, assistance is provided for awareness generation, strengthening the administrative, enforcement and judicial machinery, etc.

[English]

Production of LPG by RIL

3491. SHRI GURUDAS DASGUPTA : SHRI C.K. CHANDRAPPAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is aware that the

Reliance Industries Ltd. has decided to cut LPG production from 2.6 million to 1.6 million tonne per annum at its Jamnagar refinery from April 1, 2008;

- (b) if so, the details and reasons therefor:
- (c) its likely impact on the supply of LPG in the country; and
  - (d) the steps taken to meet the shortage of LPG?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Reliance Industries Limited (RIL) has informed that their existing refinery at Jamnagar has now become EOU and there is a plan to reduce LPG production to around 1.6 MMTPA from the mid-2008.

- (c) The reduction in LPG production at Jamnagar refinery would result in increase in imports of LPG during 2009-10 as compared to the projected import during 2008-09.
- (d) The deficit between demand and indigenous production of LPG is met through regular imports being done by the Public Sector Oil Marketing Companies (OMCs). Further, with the delicensing of the refinery sector since June 1998, capacity addition is being planned in the country both by the Public and private sector companies by the end of XIth Plan to meet the demand for petroleum products including LPG.

## Agreements by ONGC with Foreign Countries

3492. SHRI ADHIR CHOWDHURY : SHRI NIKHII KUMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation (ONGC) proposes to sign agreements with Eni to stake in Congo oil block and in return give the Italian firm 30-35 per cent stake in the Mahanadi Basin block;

- (b) if so, the details in this regard;
- (c) whether ONGC has entered into agreements with any other foreign firms for exploration work during the last few years; and

to Questions

846

(d) if so, the benefits accrued to ONGC from such agreements?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Yes, Sir. Oil and Natural Gas Corporation (ONGC) and Eni have agreed for swap of Participating Interests (PI) in Exploration Blocks MN-DWN-2002/1 in India and MTPN in Congo. Farm-out/Farm-in-agreements for Blocks MN-DWN-2002/1 and MTPN Congo have been signed by ONGC and ENI on 14th February, 2007. Through these agreements, ONGC has agreed to assign 20% PI in Block MN-DWN-2002/1 to Eni India and Eni has agreed to assign 20% PI in Block MTPN in Congo to ONGC Videsh Limited (OVL). The proposed assignments are subject to approval of the Govt. of India and the Govt. of Congo for the respective blocks.

- (c) Yes, Sir. ONGC alongwith foreign companies has entered into Production Sharing Contract under various rounds of New Exploration Licensing Policy (NELP) with Government of India to jointly explore Indian sedimentary basins for production of oil and gas during the last few years.
- (d) The benefits expected out of these agreements are sharing of risk of exploration, induction of suitable cost effective technology, knowledge, acquisition, technology assimilation and technology transfer in the deep water and frontier areas. In some of the blocks such partners are expected to bring their knowledge of the area as they have been operating successfully in similar geological domains across international boundaries. Foreign partners would bring in new concepts and ideas in the blocks in known and producing areas, where ONGC is operating.

[Translation]

# Railway Line from Mahoba to Khajuraho and Lailtour to Saina

3493. SHRI KRISHNA MURARI MOGHE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether a proposal for completion of railway line from Mahoba to Khajuraho and Lalitpur to Satna have been received from the Madhya Pradesh Government;
- (b) if so, the action being taken by the Railways thereon: and
- (c) the time by which the said lines are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Chief Minister, Madhya Pradesh has requested for allotment of adequate funds for Lalitpur-Satna, Rewa-Singrauli and Mahoba-Khajuraho railway line during 2007-08 and completion of Mahoba-Khajuraho during the year 2007.

(b) and (c) An outlay of Rs. 50 cr. has been provided for this project during 2007-08 and Mahoba-Khajuraho is targeted for completion during the year. No target has been fixed for Lalitour-Satna section of this railway line.

[English]

### Fleet Replacement and Expansion Programme

3494. SHRI G. KARUNAKARA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Air India and Indian Airlines have started their fleet replacement and expansion programme;
   and
- (b) if so, the details thereof including the airbus replaced/leased out so far and those proposed to be replaced and leased out under the programme?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes. Sir. Both the airlines are in the process of inducting new aircraft in their fleet. Air India has signed a purchase agreement with Ms. Boeing for the purchase of 68 aircraft comprising 8X B777-200LR, 15X B777-300ER and 27X B787-8 for Air India and 18X B737-800W for Air India Charters Limited (a subsidiary of Air India). The deliveries of 50 Aircraft to Air India Limited are scheduled between June, 2007 and October, 2011 and for 18 aircraft by Air India Charters Limited between December, 2006 and October, 2009 Air India Charters Limited has already taken the delivery of six B737-800W aircraft. It is proposed to phase out the old A310 and B747-300 aircraft in Air India's fleet and also return all the leased aircraft over a period of time.

848

Indian Airlines Limited (IAL) has signed an agreement with M/s. Airbus Industries and CFM International for procurement of 43 Airbus aircraft, comprising 19 A-319, 4 A-320 and 20 A 321. The delivery period of these aircraft is scheduled between October, 2006 to March, 2010. Indian Airlines has already taken delivery of one A319 aircraft. The above fleet expansion programme also envisages the phase out of 3 A300 and 11 B737-200 aircraft (operated by Alliance Air Services Ltd.) from passenger operations, on induction of new aircraft.

In order to cater for route expansion and pending induction of new aircraft, Air India and its subsidiary have inducted 22 A310, 7 B747-400, 4 B777-200, 7 B737-800, 2 B767-300ER, 1 B757-200ER and 1 A310-300 aircraft on lease. Out of these 5 A310-300 aircraft and 4 B747-400 aircraft were returned to their lessors after completion of lease period. Two more leased A310-300 are undergoing re-delivery checks and will be returned to lessors shortly.

Indian Airlines and its subsidiary have inducted in its fleet 25 A320, 5 A319, 2 A330-200 and 4 ATRs on lease.

### Construction/Doubling/Upgradation of Railway Lines

3495. SHRI. BRAJA KISHORE TRIPATHY: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the proposals for construction of new railway lines, doubling, upgradation etc. forwarded by the Government of Orissa during 2006-07 and 2007-08 so far;
- (b) the present status of each of such proposals; and
- (c) the time by which these proposals are likely to be cleared/approved by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) No such record of each and every request received is maintained. However, during the recent years the State Government of Orissa has requested from time to time for sanctioning of certain projects, details of which alongwith the present status thereof are given below:-

S.No.	Name of proposal	Present Status
1	2	3
1.	Doubling and Electrification of Daitari-Banspani line.	Rail Vikas Nigam Limited (RVNL) has been advised to conduct the Final Location Survey (FLS) for doubling of the entire Banspani-Daitari-Tomka-Jakhapura line and has also been entrusted with the electrification work of this line.
2.	Doubling and Electrification of Haridaspur-Paradeep line.	As per the traffic study carried out by RVNL, there is no immediate need of doubling of Haridaspur-Paradeep new line. The work of electrification of this line has been entrusted to RVNL.
3.	Doubling and Electrification of Angul-Sukinda line.	The cost of electrification has been assessed as Rs. 65 crore. RVNL has been asked to go ahead with the formation of Special Purpose Vehicle (SPV) for materialization of this new line project. The need of doubling will be considered only after commissioning of the single line.
<b>4</b> .	Doubling and Electrification of Talcher-Sambalpur- Jharauguda line.	A survey for doubling of Talcher-Sambalpur line has been included in the Budget 2007-08.
<b>5</b> .	Extension of Naupada-Gunupur line upto Theruvali.	As per the bankability study conducted by RVNL for extension of Naupada-Gunupur line upto Theruvali, the proposed extension has not been found bankable.
<b>6</b> .	Construction of Talcher-Gopalpur new line.	Survey completed. The proposal could not be considered feasible due to lack of traffic justification and acute constraint of resources.
7.	Construction of Berhampur-Phulbani new line	-do-

1	2	3
8.	Construction of Jaypore-Malkangiri new line.	Survey completed. Further decision would be taken once the survey report is finalized.
9.	Construction of Bargarh-Nawapara (via Padampur) new line.	-do-
10.	Construction of Purl-Konark new line.	-do-
11.	Construction of Gorumahisani-Buramara new line.	Survey completed for construction of new lines from Bangriposi to Gorumahisani and from Buramara to Chakulia. Further decision would be taken once the survey reports are finalized.
12.	Construction of Jaleswar-Digha new line.	Survey has been taken up.
13.	Construction of Badampahar-Keonjhar new line.	-do-
14.	Construction of Gopalpur-Rayagada new line.	-do-
15.	Construction of Sambalpur-Berhampur (via Birmaharajpur) new line.	No survey has been sanctioned.
16.	Construction of Bolangir-Nawapara new line.	-do-
17.	Construction of Banapani-Bimlagarh new line.	-do-
18.	Construction of Jajpur Keonjhar Road-Jajpur new line.	-do-

## Promotion of Tourism in West Bengal

3496. SHRI NARHARI MAHATO : SHRI SANAT KUMAR MANDAL : SHRI JOACHIM BAXLA :

Will the Minister of TOURISM be pleased to state :

- (a) the details of the proposals submitted by the Government of West Bengal for Central financial assistance for development of tourist infrastructure in the State during the current financial year;
- (b) the estimated cost of each project submitted by the State Government:

- (c) the financial assistance sanctioned or proposed to be sanctioned for implementing those projects; and
- (d) the number of tourists, both Indian and foreigner, visited the State during the last three years including current year?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) No proposals have been received from the Government of West Bengal during the current financial year. However, project proposals received from the State Governments/UTs that are complete in all respect are examined as per

guidelines and approved on the basis of inter-se priority and funds released subject to availability under respective head.

A total amount of Rs. 2978.32 lake for the projects related to tourism promotion has been sanctioned for West Bengal in the year 2006-07.

A list of projects sanctioned to the State of West Bengal during the last three years is enclosed as statement

(d) Following are the Tourist Arrival Figures for West Bengal for the years 2004, 2005 and 2006:-

Arrival Figures	2004	2005	2006
Domestic Tourist	12380389	13566911	15808371
Foreign Tourist	775694	895639	998029

#### Statement

Projects sanctioned to the State of West Bengal during the years 2004-05, 2005-06, and 2006-07

(Rs. in lakh)

SI. No.		Amount Sanctioned
1	2	3
	2004-05	
1.	Development of Rangbhang as a Tourist Spot (near Mirik)	171.54
2.	Extension and beautification of Rohini Lake at Rohini Tourist Complex, Kurseong	218.50
3.	Development of Village Sonada, Darjeeling Distt.	50.00

1	2	3
4.	GOI-UNDP Endogenous Tourism Project at village Mukutmonipur in Birbhum District	20.00
5.	GOI-UNDP Endogenous Tourism Project at village Ballabhpur in Birbhurn District	20.00
	Total	513.04
	2005-06	
1.	Redevelopment/Restoration of Kalighat Temple Complex at Kolkata	500.00
2.	Development of Tourism at Cooch- Behar City, Distt. Cooch Behar	475.00
3.	Celebration of West Bengal Tourist Festival in Feb. 2006	4.35
4.	Celebration of 18th: Vishnupur Mela 2005	<b>5.00</b>
5.	Celebration of Mahotsav-2005 at Kolkata	5.00
	Total	989.35
	2006-07	
۱.	Integrated Development of Tea Tourism Circuit in North Bengal	715.85
2.	Setting up of a Night Safari Park at Jorepokhari in Darjeeting-preparation of feasibility report	15.00
3.	Development of Kalimpong	498.38
<b>I</b> .	Devolopment of Rural Tourism at Village Mukutmanipur, District	50.00

1	2	3
5.	Integrated Development of Beach	598.02
	Tourism Circuit (Digha-Shankarpur-	
	Chandpur-Mandarbani-Dadan-	
	Patrabar-Purushottam)	
<b>6</b> .	Development of Eastern Dooars	683.58
	Circuit (Jaladapara WLS-	
	Rajabhatkhawa-Jayanti-Buxaduar)	
7.	Development of Rural Tourism at	50.00
	Village Antpur, District Hooghly	
8.	19th Vishnupur Mela, 2006	5.00
9.	Sharadotsav (Mahotsav), 2006	7.00
10	. Creation/Setting up of tourism	355.49
	infrastructural facilities at Goke	
	Total	2978.32

# Inclusion of Stretches of Railway Route from South Eastern/Central Railway

3497. SHRI B. MAHTAB: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Orissa Government has expressed its concern to include certain stretches of railway route from South Eastern Railway and South-Central Railway for smooth movement of rail traffic in the region:
  - (b) if so, the details thereof; and
  - (c) the reaction of the Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU); (a) Yes. Sir.

(b) Representations have been received from Hon'ble Chief Minister of Orissa State and various other Very Important Persons (VIPs) of the areas to include certain stretches of Railway Route from South Eastern

Railway and South East Central Railway (and not from South Central Railway) in East Coast Railway for better coordination

(c) The jurisdiction of a Zone / Division is decided keeping in view the operational / administrative needs without any regional considerations. The proposal when examined in the light of the above criteria has not been found feasible because of various operational constraints.

#### I NG Demand

3498. SHRI BADIGA RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the liquefied natural gas requirement of the country:
- (b) the estimated LNG requirement for the country by 2015:
- (c) whether Petronet of India has signed a US\$ 12.5 billion with Australia to import 2.5 million tonnes  $\rho.a.$  of LNG:
- (d) the period of supply of above LNG from Australia; and
- (e) the price at which the above LNG is going to be imported from Australia?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) One of the sources of natural gas is Liquefied Natural Gas (LNG), which is imported in liquid from and then regasified before use. The demand for Regasified Liquefied Natural Gas (RLNG) is not assessed separately. It depends on the total demand for natural gas in the country. The Working Group on Petroleum and Natural Gas Sector for the XI Plan has projected the demand of natural gas for 2007-08 at 179.17 Million Standard Cubic Meter Per Day (MMSCMD), whereas the domestic production is projected at 80.54 MMSCMD. The deficit could be made up by import of LNG. The installed

capacity of LNG terminals in the country is 7.5 MMTPA, which can supply about 27 MMSCMD of natural gas. The Working Group on Petroleum and Natural Gas Sector for the XI Plan has projected demand and supply of natural gas during 2011-12 at 279.43 MMSCMD and 285.42 MMSCMD, respectively. The Working Group has not estimated the demand for natural gas for the year 2015-16 as the Indian gas market is in a stage of transition.

- (c) No, Sir. However, Petronet LNG Limited is in advanced stage of discussion for tie up of 2.5 MMTPA of LNG from Gorgon project in Australia.
  - (d) The supply of LNG will be for 25 years.
- (e) The price of LNG has not been finalized at the present stage of discussions.

[Translation]

# Withdrawal of Assistance for Setting up Food Processing Industries

3499. SHRI JIVABHAI A. PATEL : SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether it is a fact that the assistance which was being provided for setting up of food processing industries has been withdrawn;
  - (b) if so, the reasons thereof; and
- (c) if not, the details of the schemes for setting up of food processing industries in the operation at present?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) No, Sir.

- (b) Does not arise.
- (c) The scheme for Technology Upgradation/ Establishment of Food Processing Industries which was being implemented during 10th Plan has been continued

during the 11th Plan period, During the 10th Plan, financial assistance was extended for Technology Upgradation/ Modernization/Establishment of food processing units in the form of grant-in-aid to all implementing agencies @ 25% of the cost of plant and machinery and technical civil works subject to maximum of Rs. 50 lakhs in general areas. or 33,33% subject to a maximum of Rs. 75 lakhs in difficult areas such as Jammu and Kashmir, Himachal Pradesh. Uttarakhand, Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP Areas. During 10th Plan, the applicant units engaged in setting up, technology upgrdation, modernization of Food Processing Industries were required to submit the proposal to the Ministry through the State Nodal Agencies which are State Government departments / corporations. In the 11th Plan, in order to provide a thrust and wider coverage of its benefits to the food processing industries in the country and for speedy disposal of the applications, it has been decided to decentralize the implementation of the scheme through banks / financial institutions. Besides, there are other schemes for infrastructure development, upgradation of quality of street food, etc. which will also facilitate setting up of food processing industries.

(English)

## **Violation of Safety Norms**

3500. SHRI ABDUL RASHID SHAHEEN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a private airline tried to adjust six adults by asking parents to carry children on their laps as reported in 'The Times of India' on March 9, 2007:
  - (b) if so, the facts thereof; and
- (c) the action taken by the authorities against the private airlines who violated the basic air safety norms?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Ws. Air Deccan operated flights No. DN-727 Patna-Delhi with 188 passengers which was 8 more than the capacity of the A320 aircrafts.

(c) Explanation of the operator on the matter has been asked for. Further action will be contemplated on the basis of the report.

#### Introduction of Circular Train in Guntur

3501. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is a proposal to introduce a Circular Train in Guntur which has been pending for the last 10 years;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No., Sir.

- (b) Does not arise.
- (c) Not feasible.

[Translation]

#### Import of Processed Food

3502. SHRI HARIKEWAL PRASAD : SHRI HARISINH CHAVDA :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether import of processed foods has an adverse impact on India's food processing industries;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the remedial measures taken by the Government in this regard; and
- (d) the success achieved by the Government so far as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT

SAHAY): (a) and (b) No specific instance of adverse effect on indigenous food processing industries due to import of processed food items has been brought to the notice of the Government.

(c) and (d) Government has taken steps so that indigenous food processing industry is not adversely affected by import of processed such as tax benefits: both direct and indirect, excise exemptions and easy FDI in this sector. The Indian Food Processing Industry is well protected by import duty of around 30% to 35% on most of the processed foods. The Government has taken every step with due caution to protect the interest of the farmers, processors as well as consumers.

(English)

## Production of Bio-dissel by OMCs

3503. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the public sector oil companies are entering in the production of bio-diesel in the country;
  - (b) if so, the details thereof; and
- (c) the time by which the production is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Indian Oil Corporation and Bharat Petroleum Corporation Limited do not have any plans to enter in the production of Bio-diesel. Hindustan Petroleum Corporation Limited (HPCL) has signed MoU with G.B. Pant University of Agriculture and Technology, Pantnagar for the cultivation of Jatropha and installation of bio-diesel production unit and to take up R and D on tissue culture for development of elite Jatropha and its propagation.

Hindustan Petroleum Corporation Limited, is also exploring possibilities to sign MoU/agreement with various

Govt, and non-Govt. agencies for the large scale of Jatropha cultivation and bio-diesel production.

#### IOC Refinery Plan in Algeria

3504. SHRI M.P. VEERENDRA KUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Indian Oil Corporation (IOC) has abandoned its plan to invest in a 15 million tonnes Greenfield refinery in Algeria: and
  - (b) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) Yes, Sir.

(b) Indian Oil Corporation (IOC) has submitted its "Expression of Interest" (EoI) on 17th March, 2005 for allocation of equity oil / gas from SONATRACH, the National Oil Company of Algeria, against its investment in the refinery. IOC did not receive any positive response from SONATRACH in this regard. Therefore, IOC decided not to submit the bid.

# Punitive Charges for Weight Beyond Permissible Carrying Capacity

3505. SHRI RAGHUNATH JHA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether as per Railway Board orders, Zonal Railways are to recover punitive charges for the weight of the difference beyond permissible carrying capacity for the entire distance from the originating station to the destination station irrespective of the point of detection of over-loading;
  - (b) if so, the details thereof?
- (c) whether audit scrutiny of records of some stations has revealed that Railway Board orders were not carried out causing financial loss to the Railways to the extent of crores of rupees; and

(d) if so, the details of action taken against the delinquent railway officials?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. But in situation, where aggregated payload in rake does not exceed the combined permissible carrying capacity of the rake, the punitive charge is levied on the entire weight in excess of permissible carrying capacity and loading tolerance. Also, no punitive charges are levied if the customer carries out load adjustment at the originating station itself in case of detection of overloading at originating station.

- (c) Audit has raised punitive charges due to wrong interpretation of punitive charges rules in one zonal railway. However, there is no financial loss to the Railways as short collection on this account has been levied.
  - (d) Does not arise.

## Promotion of Tourism in Eastern Part and Jammu and Kashmir

3506. SHRI KISHANBHAI V. PATEL: Will the Minister of TOURISM be pleased to state:

- (a) the places of tourist attractions in eastern part of the country, State-wise;
- (b) the number of domestic/foreign tourists visited to such places during 2005-06 and 2006-07 so far, Statewise;
- (c) whether the Government proposes to announce any package for development of tourism in eastern part on the line of one announced for Jammu and Kashmir:
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) India provides a wide range of tourist attractions for the foreign and

domestic tourists spread all over the country including eastern part due to rich heritage, culture, wild life, flora and fauna, coastline and new emerging products.

- (b) The State-wise domestic and foreign tourist visits compiled so far for the year 2005 is given in the enclosed statement.
- (c) to (e) No, Sir. However, the Ministry of Tourism is providing earmarked Central Financial Assistance to the North Eastern States including Sikkim of at least 10% of the total Plan Outlay as per guidelines.

Statement

State-wise Domestic and Foreign Tourists visits
during the year 2005

SI.		2	005
No.		Domestic	Foreign
1	2	3	4
1.	Andhra Pradesh	93529554	560024
2.	Arunachal Pradesh	3005	289
3.	Assam	2467652	10782
4.	Bihar	8687220	63321
5.	Goa	1965343	336803
6.	Gujarat	8076902	47107
7.	Haryana	5913394	59353
8.	Himachal Pradesh	6936840	207790
9.	Jammu and Kashmir	7239481	44345
10.	. Karnataka	30470316	545225
11	. Kerala	5946423	346499
12	. Madhya Pradesh	7090952	160832

1 2	3	.4
13. Maharashtra	14276097	1448656
14. Manipur	94299	316
15. Meghalaya	375901	5099
16. Mizoram	44715	273
17. Nagaland	17470	883
18. Orissa	4632976	33310
19. Punjab	431036	4353
20. Rajasthan	18787298	1131164
21. Sikkim	251744	16523
22. Tamil Nadu	43213128	1179316
23. Tripura	216330	2677
24. Uttaranchal	14215570	<b>7599</b> 5
25. Uttar Pradesh	95440947	1174597
26. Chhattisgarh	324495	912
27. Jharkhand	2042723	6035
28. West Bengal	13566911	895639
29. Andeman and Nicobar Islands	30225	2147
30. Chandigarh	614176	23284
31. Daman and Diu	394914	6164
32. Delhi	2061782	1511893
33. Dadra and Nagar Haveli	526142	1226
34. Lakshadweep	6908	941
35. Pondicherry	574011	36009
Total	390466880	9939782

## [Translation]

#### Production of LPG

3507. DR. CHINTA MOHAN : SHRI RAMJI LAL SUMAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether consumers are not utilising additional production of LPG in the country for the last six months:
- (b) If so, the details thereof alongwith the additional quantity produced:
- (c) the reasons for not utilising this additional production of LPG; and
- (d) the average annual quantity of LPG being produced in the public and private sector alongwith the present arrangement to sell it to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) No, Sir. At present, indigenous production of LPG is inadequate to meet domestic requirement. Regular imports are made by the Public Sector Oil Marketing Companies (OMCs) to meet the deficit between demand and indigenous production of LPG.

(d) The average annual quantity of LPG produced during the year 2006-07 by the OMCs and private oil companies is as under:-

(Figures in TMT)
5750
2659
8409

The LPG production from all indigenous sources is

uplifted by OMCs and sold to the markets through LPG distributors appointed by the OMCs. As on 1.1.2007, there were 9344 LPG distributors in the country.

[English]

#### Historical Monuments in Agra

3508. SHRI KIRTI VARDHAN SINGH Will the Minister of CULTURE be pleased to state :

- (a) whether there are monuments other than Taj Mahal in Agra, rich in historical importance but not getting tourist attraction:
  - (b) if so, the names of such monuments;
- (c) whether the Government has received any proposal for development of these monuments:
  - (d) if so, the details thereof; and
- (e) the time by which other monuments are likely to be giving historical importance?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) There are several historic monuments in Agra apart from the Taj Mahal which attract large number of tourists. This includes Agra Fort, Sikandra, Itimad-ud-Daula, Ram Bagh, Mehtab Bagh, Mariam's Tomb.

- (c) and (d) The conservation, preservation and maintenance of centrally protected monuments is a continuous process. Special repairs and structural repairs are taken up as and when necessary. Apart from the above, Archaeological Survey of India takes up programmes for development of the environs and provision of various facilities for the tourists.
- (e) All important monuments in Agra District have been centrally protected. As of now, there are 41 monuments of national importance protected by the Archaeological Survey of India in the District of Agra.

. . . . . . . . .

# Offset Agreements with Foreign Companies

3509 SHRI ADHAI RAO PATIL SHIVAJIRAO : Will the Minister of DEFENCE be pleased to state :

- whether the Government has signed offset (a) agreements with foreign companies under the new defence procurement policy:
  - (b) if so, the details of the agreements:
- (c) the names of the companies whom with the said agreements have been signed; and
- (d) the benefits likely to be gained as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJEET SINGH): (a) No. Sir.

(b) to (d) Do not arise

## Security System at Stations

3510 SHRI L. BAJAGOPAL: Will the Minister of RAILWAYS be pleased to state :

- whether as per the US-based Rand Corporation Report India faced the highest number of attacks on its rail network from terrorists and anti-social elements; and
- if so, the manner in which the Railways are planning to upgrade and modernize the security at railway stations and on its rail network?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) As per intelligence inputs, Indian Reilways is a soft target for terrorists in India and a few cases of attack from terrorists and anti social elements on rail network have been reported over Indian Railways.

185 Railway Stations including 17 metro stations over Indian Railway have been identified as sensitive where security systems are proposed to be upgraded. The following steps are being taken to provide adequate security at all the important railway stations:-

- 1 Modern security gadgets like-Close Circuit Televisions and Cameras, Deep Search Metal Detectors, Scanner Machines, etc., are being halleteni
- 2 Sniffer Dogs are being/have been deployed for checking of Coaches, Parcels, Baggage, station area and searching of explosives.
- Round the clock announcements over Public 3 Address system as well as by Mega phones by Railway Protection Force to slert the public in coaches
- 4. Use of Door Frame Metal Detectors at every entry point.
- Use of Hand Held Metal Detectors to check 5. the passenger's belongings in trains and at stations.
- Dragon search lights are being used for 6. escorting of Mail/Express trains and track patrolling.
- 7 Adequate officers/staff have been deployed regularly to ensure the safety and security of the Passengers.
- 8. Continous extensive drives are being made by the officers/staff in the Railway stations to avoid untoward incidents.
- 9. Access control has been introduced in coordination with Government Railway Police.
- 10. Presence of Railway Protection Force/Government Railway Police staff at stations has been augmented.
- 11. Specialized training is imparted to Railway Protection Force officers / Staff to fight against any adverse situation like terrorist attack etc.

to Questions

 Communication system of Railway Protection Force has been improved by providing Mobile phones, walkie-talkies, Very High Frequency aets etc.

[Translation]

869

## Rail Facilities at Pithampur

3511. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is no rail facility at Pithampur of Dhar district near Indore which has been declared as special economic zone; and
- (b) if so, the steps taken by the Railways to extend their network upto Pithampur?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Construction of Dahod-Indore new line has been decided to be taken up which will provide the rail link to Pathampur industrial area.

(English)

## Implementation of Atrocities Act

3512. SHRI JYOTIRADITYA M. SCINDIA : SHRI IQBAL AHMED SARADGI :

With the Minister of SOCIAL JUSTICE AND EMPOW-ERMENT be pleased to state :

- (a) whether the National Commission for Scheduled Castes in its first consultation held in the Capital, New Delhi, on February 6, 2007, observed that according the National Crime Records Bureau, every 20 minutes a dalit faces atrocities in India, ranging from untouchability to criminal offences like murder and rape, and other offences like burning of houses and grab are on the rise;
- (b) if so, the details of decisions arrived at in the meeting; and

(c) if so, the steps taken and being taken by the Government to ensure that provisions of PCR Act, 1955 and SCs/STs (Prevention of Atrocities) Act, 1989, are enforced effectively?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) In the first national conference on Atrocities on Scheduled Castes on 6-7 February 2007, the National Commission for Scheduled Castes has inter alia recommended that all crimes against Scheduled Castes whether under IPC or Special acts should be classified and reported under crime against SC; there is need for one designated agency to collect, compile, authenticate and supply data to all users; all committees and institutional infrastructure mandated under POA Act and Rules should be put in place by all State Governments in a period of two months: Uniform formats/ procedure to be evolved for reporting and classification of crime by the Ministry of Home Affairs immediately: Collation and computerization of all data from the Police Station upwards be made online and all computerization projects should incorporate this in project design ab initio.

(c) For ensuring early prosecution of cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, 137 exclusive Special Courts have already been set up in different States and Courts of Sessions have been notified as Special Courts.

Suitable advisories are issued to the State Governments/Union Territory Administrations. Besides, assistance is provided for awareness generation, strengthening the administrative, enforcement and judicial machinery, etc.

#### Manufacturing of Brahmos Cruise Missile

3513. SHRI SUGRIB SINGH:
SHRI KISHANBHAI V. PATEL:

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government proposes to manufacture Brahmos Cruise Missile for the Indian Air Force:

- (b) if so, the details thereof:
- (c) the action taken by the Government in this regard; and
- (d) the time by which it is likely to be inducted in the Indian Air Force?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) The development of Air Force version of BrahMos cruise missile is in progress. Indian Air Force has proposed to install BrahMos missile in SU-30MKI. However, BrahMos missile is already being produced in India for Indian Navy and Army. Induction process for both the Services is in progress after their acceptance.

(d) BrahMos cruise missile is likely to be inducted in Indian Air Force in 2009 once the flight evaluation is completed.

#### Buddhiet Circuits in India

3514. SHRI BALASHOWRY VALLABHANENI: Will the Minister of TOURISM be pleased to state:

- (a) whether the Government is aware of the study conducted by FICCI-ICRA stating that tourist arrivals to Buddhist circuits in India can be boosted by 400 per cent:
  - (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government to exploit this potential?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

(b) FICCI has commissioned a study on "Positioning India as a Hub for Buddhist Tourism" and its report was released on 25th January. 2007. According to this report, three distinct circuits of Buddhist tourism in India can be identified and promoted, which can aim to attract 0.25% (from the current level of 0.06%) of the world's Buddhist population by 2012, which is equivalent to about one million tourists, and this is a rise of 400% from the

current annual base of about 200,000. The report also states that this would require marketing efforts, better connectivity as well as improvement of on-ground conditions in terms of better infrastructure and creation of other enabling issues like security, visa, permit conditions, etc.

(c) Infrastructure upgradation of Buddhist circuits has been taken in a big way through identification of 22 important Buddhist sites throughout the country. Government of India has sanctioned 14 projects amounting to Rs. 57.22 crore for development of tourism infrastructure in 12 sites across different states. The infrastructure development has also been taken up through Japan Bank for international Cooperation (JBIC) for Ajanta-Ellora amounting to Rs. 299 crore. Government has also entered into an agreement for undertaking infrastructure development at Buddhist sites of Samath, Kushinagar, Kapilvastu, Shravasti and Sankisa in Uttar Pradesh with JBIC for a loan assistance of Rs. 395.63 crore for total project of Rs. 680 crore.

A major campaign titled "Come to India-Walk with the Buddha" was launched in the South East Asian market and in Domestic market for promotion of Buddhist circuit. In addition, Buddhism has also been identified for tourism development in Bangladesh, Bhutan, India, Nepal and Sri Lanka through a common promotional campaign.

The Ministry of Tourism has requested Ministries of Civil Aviation, Railways and Road Transport and Highways to take steps for improving connectivity to important tourist destinations in the country, including the Buddhist sites. The issues related to visa-on-arrival, electronic visa, advanced passenger system and permits have been taken up with the Ministry of Home Affairs.

[Translation]

# Deployment of Inspectors to Check Pantry Services in Railways

3515. SHRI HEMLAL MURMU : SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways and Indian Railway Catering and Tourism Corporation have recently deployed more than 100 Inspectors equipped with secret camera keeping in view of increasing complaints of pantry car staff:
  - (b) If so, the details thereof: and
- (c) the other measures taken to redress the complaints in regard to catering arrangements in Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Indian Railway Catering and Tourism Corporation (IRCTC) has deployed 100 quality Inspectors to monitor quality of catering services. Digital cameras have been provided to the quality inspectors by IRCTC to take photographs of existing conditions of pantry cars to compare the same at the time of subsequent inspection. No hidden cameras are being used.

(c) Complaint redressal machinery has been set up for quick disposal of complaints. The control offices are central to this machinery where process for handling of complaints is initiated and thereafter monitored. Computerized complaint redressal system has also been implemented and complaints are also received at feedback@irctc.com.

[English]

#### Incentives for Promotion of PSE

3516. SHRI CHANDRAKANT KHAIRE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTER-PRISES be pleased to state:

- (a) whether the Government proposes to promote joint ventures, mergers and take-overs by the Public Sector Enterprises (PSEs)
- (b) if so, the details thereof and the reasons therefor;

- (c) the incentives proposed by the Government for such proposals; and
- (d) the other steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (d) The Government has already given greater financial autonomy to the Boards of Navratna and Miniratna Central Public Sector Enterprises (CPSEs) for making investments in joint ventures/subsidiaries within prescribed limits as per orders issued in this regard dated 5.8.2005. The Navratna CPSEs have been empowered to make equity investment for establishing financial joint ventures and wholly owned subsidiaries in India or abroad subject to the ceiling of 15% of the net worth of the CPSE in one project limited to Rs. 1000 crore. The overall ceiling on such investment in all projects put together shall be 30% of the net worth of the CPSE. The Miniratna Category I CPSEs have been empowered to make equity investment for establishing financial joint ventures and wholly owned subsidiaries in India subject to the ceiling of 15% of the net worth of the CPSE in one project limited to Rs. 500 crore. The overall ceiling on such investment in all projects put together shall be 30% of the net worth of the CPSE. The Miniratna Category II CPSEs have been empowered to make equity investment for establishing establish financial joint ventures and wholly owned subsidiaries in India subject to the ceiling of 15% of the net worth of the CPSE in one project limited to Rs. 250 crore. The overall ceiling on such investment in all projects put together shall be 30% of the net worth of the CPSE.

The Boards of Navratna and Miniratna CPSEs have also been delegated powers for mergers and acquisitions, subject to the conditions that (i) it should be as per the growth plan and in the core are of functioning of the PSE, (ii) conditiona/limits would be as in the case of establishing joint ventures/subsidiaries, and (iii) the Cabinet Committee on Economic Affairs (CCEA) would be kept informed in case of investments abroad.

## [Translation]

## **Illegal Container Trade**

3517. SHRI RASHEED MASOOD: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether there has been phenomenal increase in the cases of the illegal container trade all over the country;
- (b) if so, the remedial measures being taken to check it;
- (c) whether illegal containers have been sized in Guiarat and Mumbai recently; and
- (d) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) to (d) The information is being collected and will be laid on the Table of the House.

#### (Enalish)

## **Ticket Reservation Charges**

3518. SHRI M. APPADURAI : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Government had issued orders/ circulars/office memorandum during the last two years to revise/increase the ticket reservation charges which were not mentioned in the Railway Budget;
  - (b) if so, the details thereof;
- (c) whether the Railway have received any complaints/representations from any individual, organisations or from any public representative against such orders/ move:

- (d) If so, the details thereof and the action taken thereon:
- (e) whether the Railways have any proposal to augment the income for the current financial year; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

- (b) In order to recover the additional expenditure involved in maintenance and continuous upgradation of a networked system, the Reservation Fee for tickets booked for journeys originating from other than the ticket booking station has been increased from 1.4.2006. The increase is (i) Rs. 10/- in second and sleeper class and Rs. 15/- in other classes of Passenger, Mail and Express trains, (ii) Rs. 20/- in all classes of Rajdhani and Shatabdi Express trains and (iii) Rs. 15/- in Second class and Rs. 20/- in AC Chair Car of Jan Shatabdi Express trains.
- (c) and (d) Representations against this increase have been received from some individuals, MPs, organisations, etc. which have been suitably replied.
  - (e) No, Sir.
  - (f) Does not arise.

#### Setting up of Plant by BHEL

3519. SHRI DUSHYANT SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the BHEL has taken steps to set up nuclear power plant in collaboration with MNC and PSU;
- (b) if so, the details and amount of investment involved in these joint ventures; and
- (c) the response of MNC and PSU to the proposal of BHEL?

THE MINISTER OF STATE IN THE DEPARTMENT OF

HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) BHEL is a equipment supplier company and does not set up power plants including nuclear power plant.

(b) and (c) Does not arise.

## Railway Projects Lying Pending

3520. SHRI NAVEEN JINDAL: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of Railway Projects yet to be taken up for which foundation stones were laid by the former Prime Ministers/Railway Ministers;
- (b) the reasons for laying the foundation stones particularly when these projects were not to be taken up for implementation/construction;
- (c) whether some of these projects are likely to be taken up in the near future; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

#### **Unused Railway Land**

3521, SHRI DEVIDAS PINGLE : DR. RAJESH MISHRA :

Will the Minister of RAILWAYS be pleased to state:

- (a) the area of railway land lying unused and that given to other departments and also to the State Governments for use, zone-wise;
- (b) whether there is any proposal for making use of such land for the railways;

- (c) if so, the details thereof; and
- (d) if not, the manner in which the unutilised land is proposed to be utilized?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The details of vacant Railway land and under commercial licensing including given to other departments and State Government, zonewise is as under:

Railway	Vacant land	Land under commercial
	(in hectare)	licensing including given
		to the other department
		and State Governments
		(in hectare)
1	2	3

1	2	3
Central	2478	72
East Coast	1355	130
East Central	5773	76
Eastern	1547	152
North Central	738	* 8
North Eastern	5923	43
Northeast Frontier	2435	1107
Northern	2919	231
North Western	964	36
South Central	4248	88
Southeast Central	3391	143
South Eastern	84	414
Southern	2297	305
South Western	2871	52

1	2	3
West Central	488	113
Western	7383	246
Total	44894	3216

Written Answers

(b) to (d) Till such time, the land is required by Railways for its own operational use, the same is put to various short term uses like commercial licensing, plantation, Grow More Food Scheme, etc. in addition, where potential exists, it is proposes to undertake commercial development of land through Rail Land Development Authority (RLDA).

## (English)

# Development of Socio-Economic Conditions of People

3522. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Union Government has adopted any concrete policy strategies and action plan to develop

socio-economic conditions of the people living in the most backward and neglected Indo-Bhutan Border areas with special mentioned to the Bodoland Territory in Assam by doing various development activities through Army Personnel:

(b) if so, the details of the schemes and projects extended during the last three years in this regard and the amount earmarked for those projects and schemes during the said period; and

## (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Indo-Bhutan border is managed by Shasatra Seema Bal; a force under the Ministry of Home Affairs. There is no specific scheme for development in the Indo-Bhutan border areas, especially the Bodoland territory, by the Army. However, Army executes civic action projects under Operation Sadbhavana in militancy affected and border areas in North East with the aim to 'win hearts and minds' of the people. In Bodoland territory, these projects include projects in Kokrajhar, Udalgiri, Baska and Chiranguri districts of Assam. The details of the projects executed and funds allocated in these districts during last three years are as follows:-

Financial Year	Name of the Project	Amount ear-marked (Rs. in lakhs)
1	2	3
2004-2005	(a) Assistance to School	Rs. 13.00
	(b) Infrastructure Development including Community Services	
	(c) Health Care	
2005-2006	(a) Infrastructure Development including Community Services	Rs. 27.25
	(b) Health Care	
	(c) Development of Sports	

1	2	3
	(d) National Integration Tour	
2006-2007	(a) Infrastructure Development including Community Services	Rs. 72.20
	(b) Health Care	
	(c) Development of Sports	
	(d) National Integration Tour	
	(e) Assistance to School	
	(f) Water Supply Schemes	
	(g) IT Training to Youths.	

#### Revival of NPPC

- 3523. SHRI SUNIL KHAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether the Government has accorded approval for revival of Nagaland Pulp and Paper Company Limited (NPPC):
  - (b) if so, the details thereof;
- (c) the funds released by the Government in this regard; and
- (d) the other incentives accorded/proposed to be accorded by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRIES, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH):

(a) Yes, Sir.

(b) In its meeting held on 23.11.2006, the Competent Authority has accorded approval to the following proposals for revival of Nagaland Pulp and Paper Company Limited (NPPC):-

- (i) Cash infusion of Rs. 552.44 crore through (i) Government Equity of Rs. 261.26 crore out of which Rs. 10 crore will be contributed by HPC; (ii) Term Loan of Rs. 252.99 crore to be availed from Commercial Banks/Financial Institutions by NPPC with Government of India guarantee; and (iii) 5% Non-cumulative Redeemable Preference Shares of Rs. 38.19 crore.
- (ii) Reduction of existing paid-up capital from Rs. 120.20 crore to Rs. 12.02 crore by way of reduction of the face value of the existing equity share from Rs. 1,000/- per share to Rs. 100/- per share and setting off the capital reduction fund of Rs. 108.18 crore against the Profit and Loss (P & L) Debit i.e. against a part of the accumulated losses of Rs. 249.83 crore.
- (iii) Write-off of the existing loan of Rs. 29.87 crore as present in the Loan fund and interest of Rs. 52.62 crore accrued on the above loan.
- (iv) Write-off of dues payable by NPPC to Hindustan Paper Corporation Limited (HPC) amounting to Rs. 44.49 crore against HPC's loan and interest dues to Government of India.

Based on the above, the Operating Agency has submitted the Techno-Economic Report on revival of NPPC for approval in Board for Industrial and Financial Reconstruction (BIFR).

Written Answers to Orgestions

- (c) The question of release of funds by Government depends on decision of BIFR on revival of NPPC.
- (d) Apart from reliefs and concessions mentioned in part (b) above, NPPC will be eligible for concessions and incentives like tax exemption, interest subsidy etc. under new North East Industrial Policy (NEIP) 2007 announced by the Government on 1.4.2007.

MR. SPEAKER: I adjourn the House to meet again at 12 noon.

#### 11.18 hrs.

The Lok Sabha then adjourned till Twelve of the clock.

#### 12.00 brs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. SPEAKER IN the Chair]

#### (Interruptions)

## [English]

MR. SPEAKER: Hon. Members, I will try to accommodate everyday. Please allow the House to function. If the House does not function, your matter does not come up. I have been trying to request everybody to cooperate. This is the greatest institution to which we have the honour to belong. Therefore, an impression should not go outside that we are not serious and that this Parliament has become non-functional. Therefore, I will try my best with your cooperation. I have been seeking the cooperation of all sides to allow the House to function. We shall try to allow every issue to be raised.

Today, the Question Hour could not be held. The hon.

Ministers. I am sure, are very happy that they do not have to answer any question!

## (Interruptions)

MR: SPEAKER: Of course, some are unhappy. But you try to impress upon your colleagues to allow the Ouestion Hour.

Already, the notice for suspension of Question Hour has succeeded. You have never allowed the Speaker to take any decision.

#### (Interruptions)

MR. SPEAKER: I will try to accommodate every Party as much as possible.

#### (Interruptions)

SHRI ANANTH KUMAR (Bangalore South): Sir, it has been the case of Government-sponsored bandh!...(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Sir, in case you disallow...(Interruptions)

MR. SPEAKER: I will give you time to speak after the Papers are Laid...(Interruptions)

MR. SPEAKER: I will give you time to speak.

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): He is taking something else. He is helping you.

#### [English]

MR. SPEAKER: Thank you very much. I badly need that

12.02 hrs.

## PAPERS LAID ON THE TABLE

#### [English]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): Sir, on behalf of Shri Kamal Nath, I beg to lay on the Table—

 A Copy of the Foreign Trade Policy (Updated as on 19th April, 2007) (Hindi and English versions).

[Placed in Library. See No. L.T. 6204/07]

(2) A Copy of the Handbook of Procedures Vol. I (Updated as on 19th April, 2007) (Hindi and English versions).

[Placed in Library. See No. L.T. 6205/07]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): Sir, on behalf of Shri Praful Patel, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2007-2008.

[Placed in Library. See No. L.T. 6206/07]

## [Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): Sir, on behalf of Dr. Shakeel Ahmad, I beg to lay on the Table a copy of the Report of the Comptroller and Auditor General of India (Hindi and English versions) — Union Government (Commercial)—(No. 10 of 2007) — (Telecommunications Sector) — Performance Audit, for the year ended March, 2006, under Article 151 (1) of the Constitution.

[Placed in Library. See No. L.T. 6207/07]

[Enalish]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI NARANBHAI RATHWA): I beg to lay on the Table—

(1) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 6208/07]

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2007-2008.

[Placed in Library. See No. L.T. 6209/07]

(2) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2007-2008.

[Placed in Library, See No. L.T. 6210/07]

(3) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, 'for the year 2007-2008.

[Placed in Library. See No. L.T. 6211/07]

888

Memorandum of Understanding between the (4) Nena Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2007-2008.

[Placed in Library, See No. L.T. 6212/07]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of the Ministry of Environment and Forests for the year 2007-2008

[Placed in: Library, See No. L.T. 6213/07]

12.04 hrs.

BILL AS PASSED BY RAJYA SABHA

[Enalish]

SECRETARY-GENERAL: I beg to lay on the Table the National Institutes of Technology Bill, 2007, as passed by Raiya Sabha on the 21st March 2007.

12.04¼ hrs.

RAILWAY CONVENTON COMMITTEE

Sixth Report

[English]

SHRI GINGEE N. RAMACHANDRAN (Vandavasi): 1 beg to present a copy of the Sixth Report (Hindi and English Versons) of Railway Convention Committee on 'Rate of Dividend for 2007-08 and other ancillary matters.

12.04% hrs.

## STANDING COMMITTEE ON EXTERNAL **AFFAIRS**

## Fifteenth and Sixteenth Reports

(Translation)

DR. LAXMINARAYAN PANDEY (Mandsaur): Sir, on hehalf of Dr. Col. Retd. Dhani Ram Shandil, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- 15th Report (14th Lok Sabha) on Demands for (1) Grants of the Ministry of External Affairs for the vear 2007-2008.
- 16th Report (14th Lok Sabha) on Demands for (2) Grants of the Ministry of Overseas Indian Affairs for the year 2007-2008.

12.04% hrs.

## STANDING COMMITTEE ON LABOUR

#### (i) Twentieth Report

(Enalish)

SHRI SURAVARAM SUDHAKAR REDDY (Nalgonda): I beg to lay a copy of the Twentieth Report\* (Hindi and English versions) of the Standing Committee on Labour on the Demands for Grants for the year 2007-2008 of the Ministry of Labour and Employment.

The House was not in session on 20th April.

<sup>\*</sup> The 20th Report was presented to the Hon'ble Speaker on 20 April 2007 under Direction 71A of the Directions by the Speaker, Lok Sabha and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

## (II) Twenty-first Report

SHRI SURAVARAM SUDHAKAR REDDY (Naigonda): Sir, I beg to present a copy of the Twenty First Report (Hindi and English versions) of the Standing Committee on Labour on the Demands for Grants for the year 2007-2008 of the Ministry of Textiles.

12.05 hrs.

# STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

## Thirteenth and Fourteenth Reports

[English]

ADV. SURESH KURUP (Kottayam): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2006-2007):—

- (1) Thirteenth Report on Action Taken by the Government on recommendations contained in the Ninth Report (Fourteenth Lok Sabha) of the Committee on 'Demands for Grants (2006-2007) of the Ministry of Petroleum and Natural Gas': and
- (2) Fourteenth Report on 'Demands for Grants (2007-2008) of the Ministry of Petroleum and Natural Gas'0.

12.06 hrs.

## STANDING COMMITTEE ON RAILWAYS

#### Twenty-Seventh Report

[English]

SHRI KISHAN SINGH SANGWAN (Sonepat): Sir, I

beg to present a copy of the Twenth Seventh Report\* (Hindi and English versions) of the Standing Committee on Railways on "Demands for Grants-2007-2008 of the Ministry of Railways".

12.07 hrs.

# STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

#### Sixteenth and Seventeenth Reports

[English]

SHRI NARSINGHRAO H. SURYAWANSHI (Bidar):
Sir, I beg to present a copy each of the following Reports
(Hindi and English versions) of the Standing Committee
on Chemicals and Fertilizers:—

- Sixteenth Report on Demands for Grants (2007-2008) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals); and
- (2) Seventeenth Report on Demands for Grants (2007-2008) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

12.07% hrs.

#### STANDING COMMITTEE ON HOME AFFAIRS

## One Hundred Twenty-sixth Report

[English]

PROF. K.M. KADER MOHIDEEN (Vellore): Sir, I beg

\* The 27th Report was presented to the Hon'ble Speaker on 25th April, 2007 under Direction 71A of the Directions by the Speaker, Lok Sabha and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

892

[Prof. K.M. Kader Mohideen]

to lay on the Table a copy of the One Hundred Twentysixth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2007-2008) of the Ministry of Home Affairs.

#### 12.08 hrs.

# STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

## One Hundred Seventeeth to One Hundred Seventy Sixth Reports

[English]

DR. SUJAN CHAKRABORTY (Jadavpur) : Sir. I beg to lay a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology. Environment and Forests:-

- (1) 170th Report on Demands for Grants (2007-2008) of the Department of Science and Technology:
- (2) 171st Report on Demands for Grants (2007-2008) of the Department of Scientific and Industrial Research::
- (3) 172st Report on Demands for Grants (2007-2008) of the Department of Biotechnology:
- (4) 173rd Report on Demands for Grants (2007-2008) of the Ministry of Earth Sciences:
- (5) 174th Report on Demands for Grants (2007-2008) of Environment and Forests:
- (6) 175th Report on Demands for Grants (2007-2008) of the Department of Space; and
- (7) 176th Report on Demands for Grants (2007-2008) of the Department of Atomic Energy.

[Enalish]

APRIL 26, 2007

MR. SPEAKER: I am sure all hon. Members will join me in expressing our happiness that our Leader of the House has recovered from the serious accident that he met. We wish him good health.

Hon, Members, now I come to important matters after the Question Hour. Some sections of the House wanted to raise some important matters. But as I have been saving. please allow me to give opportunity to all of you as much as possible. I appreciate the sentiment that you have given notice for suspension of Question Hour because of the importance of the matter. I will try to accommodate as many hon. Members as possible.

12.09 hrs.

#### SUBMISSION BY MEMBERS

## (i) RE: Reservation for OBs in higher advacational Institutions

[English]

SHRI C. KUPPUSAMI (Madras North): Mr. Speaker. Sir, in continuation of the fervent appeal made by our leader Dr. Kalaignar M. Karunanidhi, in his letter dated 23rd April, 2007, and 02,04,2007 to the hon. Prime Minister, Madem Sonia Gandhiii and the hon, Minister of Human Resource Development Thiru Arjun Singhii, I would like to express our deep concern about the doubtful and non-implementation of the long felt need of 27 per cent reservation to the OBCs in higher education and that too after due process of legislation made by this august House unanimously.

As stated by my leader Dr. Kalaignar M. Karunanidhi in his letter dated 02.04,2007 to the Prime Minister, Madem Sonia Gandhiji and Minister of Human Resource Development, the Central Government can proceed with the Notification of the various Castes which constitute the Backward Classes under Section 2 (g) of the Act based on the list of castes notified in pursuance of the Mandal Commission Report and the List notified by the respective State Governments as agreed by the Supreme Court in its order dated 29.03.2007.

In these circumstances, I demand that the Government should pursue the issue putting forth all its efforts to convince the judiciary so as to have an appropriate verdict on this long pending aspirations of people of OBCs in the country and to implement the 27 per cent reservation for OBCs in the Government institutions of higher education from this academic year itself without fail.

SHRI SANTOSH GANGWAR (Bareilly): Mr. Speaker, Sir it is a very serious issue. It seems the approach of the treasury benches is casual as they are taking it lightly. We do not want to go too much into the legal aspect. It is with regard to the reservation to the OBC students in higher education. If these students are not provided reservation during the current year it will be unfortunate. We want the Government to take it seriously so as to avoid any dispute. We should work unitedly in this direction so that the people do not feel that we are divided. The whole House is unanimous on this issue, but unfortunately we could not put forth our point before the hon. Court in a cogent way. We want it to be expeditiously and let it not be politicized. It seems efforts are being made to take political mileage out of it instead of implementing it seriously. My submission is that the Government should make its intention clear about it and let not the future of the children get spoilt.

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, the issue slated for debate is quite a serious one. Since a two Judge Bench has stayed implementation of 27 per cent reservation for OBC are apprehension has pervaded the minds of crores of OBCs. He is aware that OBCs did not enjoy 27 per cent reservation in jobs. It is an opportunity. When the decision came up in 1992, it was said that why OBCs should be provided 27 per cent reservation in service? Make them capable. Give them reservation in education. When 27 per cent reservation for OBCs in admission etc. in educational institutions has been provided, it has been stalled. Will a decision pronounced by a 9 Judge Bench be reversed by a 2 Judge Bench?...(Interruptions)

[Enalish]

MR. SPEAKER: Mr. Devendra Prasad Yadav, you have made your point. Please do not go into the details of the matter.

[Translation]

SHRI DEVENDRA PRASAD YADAV: Mr. Speaker, Sir, I am speaking quite categorically and continuously. Has a new precedent been set? Can a two Judge Bench reverse the judgment delivered by a 9 Judge Bench? ...(Interruptions)

(English)

MR. SPEAKER: Please do not go into that. You have expressed your concern.

(Interruptions)

MR. SPEAKER: Let us not go into it. The matter is before the court. You have said enough. You have expressed your concern.

[Translation]

SHRI DEVENDRA PRASAD YADAV: Mr. Speaker, Sir, a very serious situations has been created in the country. The Government are taking initiative at the request of the hon. Members. I would like to know about the rights of the Executive, the Judiciary and the Legislature.... (Interruptions)

[English]

MR. SPEAKER: Let us wait. You have already expressed your concern.

[Translation]

SHRI DEVENDRA PRASAD YADAV: What is objectionable in it, when it has been passed by the House. Today the issue is that the domain of Parliament has been challenged....(Interruptions)

896

[Enalish]

MR. SPEAKER: I request you not to make any reflection on the court. I will not allow that. Please do not record.

Submission by

(Interruptions)\*

[Translation]

SHRI DEVENDRA PRASAD YADAV : It is not a decision under constitutional provisions. Will you not allow to speak on the matter concerning India's constitution?

MR. SPEAKER: I will allow you to speak on constitutional matters but not about the judiciary.

(Interruptions)\*

SHRI DEVENDRA PRASAD YADAV: The jurisdiction of Executive, Legislature and Judiciary has been enshrined in the constitution of India. Will an apex institution interfere in the functioning of another one...(Interruptions) It is to be decided today...(Interruptions)

(English)

MR. SPEAKER: Don't record it.

(Interruptions)\*

[Translation]

MR. SPEAKER: You have spoken.

SHRI DEVENDRA PRASAD YADAV : I won't speak till you allow me...(Interruptions)

MR. SPEAKER: I have asked you to speak that is why you have spoken. [English] Don't make any mention about the court's jurisdiction here. I will not allow that.

[Translation]

SHRI DEVENDRA PRASAD YADAV: What objection-

able I have spoken? I have not said anything objectionable. My submission is that how 27 per cent reservation for the OBCs can be ensured?

Sir, the current academic session has been interrupted even after legislation has been passed by the House and existence of provisions in this regard in Article 15(4) and 15(5) of the constitution. This Bill has been unanimously nassed by the House. The House was not divided on this issue. The Union Government should remove the hurdles on its implementation, I am making a request to you as well because you are holding the top chair of this democratic institution

(Enalish)

MR. SPEAKER: Nice to hear that.

[Translation]

SHRI DEVENDRA PRASAD YADAV : Sir. it should be ensured that jurisdictions are underlined in constitution. ...(Interruptions)

[English]

MR. SPEAKER: That we can discuss later.

(Translation)

SHRI DEVENDRA PRASAD YADAV : Ali should remain within the limits of their jurisdiction, according to that.....\*

[English]

MR. SPEAKER: It will not be recorded.

(Interruptions)\*

MR. SPEAKER: Nothing should go on record. I have called Shri Ganesan.

(Interruptions)\*

<sup>&</sup>quot;Not recorded.

<sup>\*</sup>Not recorded.

MR. SPEAKER: Nothing more, please.

(Interruptions)\*

MR SPEAKER: I will not allow this

(Internuctions)

SHRI DEVENDRA PRASAD YADAY : ......\*

#### (Enalish)

897

MR. SPEAKER: Mr. Yadav, I would not have allowed this matter to be raised as it is pending in the court, but because of the sentiments all across the House. I have allowed it. But you are misusing the opportunity I have given to you. Please do not refer to the judiciary.

## (Interruptions)

SHRI L. GANESAN (Tiruchirappalli): Sir. vesterday also I had raised it in the All-Party Meeting. This is a very serious matter which we have taken into account ...(Interruptions)

## (Translation)

SHRI DEVENDRA PRASAD YADAV : Sir, I am speaking the truth, truth is not to digest difficult ...(Interruptions)

#### [English]

MR. SPEAKER: You can discuss it in a proper manner.

SHRI L. GANESAN: Sir, since the Parliament has passed an Act unanimously, therefore, not only that the Supreme Court might have given any decision, but we should have to take into account the Parliament within its sphere. Parliament is the most powerful body and it has passed an Act to this effect. ... (Not recorded)

MR. SPEAKER: I will not allow that. Please do not misuse it. You must also respect the judiciary, as I believe that we are entitled to respect, they are also entitled to respect.

SHRI L. GANESAN: Sir. my submission is that as soon as the stay was granted, the hon. Chief Minister of Tamil Nadu has convened an all Party meeting there and passed a resolution to the effect that it should be reconsidered. Not only that, a bandh was observed there but it was also a total success.

The hon, Chief Minister of Tamil Nadu has written letters to the concerned people requesting them that it should be reconsidered and somehow or the other it should be passed. Once again, he has appealed to the Government of Tamil Nadu and also to Shrimati Sonia Gandhi and others to convene a Joint Session of the Parliament so that it should be discussed and it should be passed once again.

MR. SPEAKER: Md. Salim. Please, just refer the matter and do not refer to the courts.

[Translation]

MD. SALIM (Calcutta-North East): Sir. this is a very serious matter and as far as stav order given by the judiciary is concerned. I am not going into that, but the issue of admission in IIMs and IITs has been raised at the time of the beginning of the academic session, and it has created a delimma. In such circumstances the Government should represent its point on the basis of the legislation passed in this House and conflicting interests should not be promoted. On the name of reservation an effort has been made to incite conflict between one class of the country with another class. As we are unanimous on this issue in the House, similar situation should be created in the whole society. Due to the stay in admissions at this juncture, many students of the general category and already reserved categories are facing a lot of problems. An academic year should not be lost due to this because source of employment is linked with it. Therefore, I would like to request the Government to take immediate decision in this regard and improve the situation.

PROF. RAM GOPAL YADAV (Sambhal): Mr. Speaker, Thank you. This issue is supplementary to the 27 per cent

<sup>\*</sup>Not recorded.

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Submission by

[Prof. Rem Gopal Yadav]

reservation provided in jobs. If the children of the backward classes are not able to get education, then how will they be able to get the benefit of 27% reservation provided for them in jobs. Therefore, the basic issue is that they should he educated and should be made eligible for jobs. Therefore, the House had unanimously made amendment in the constitution in this regard. [English] The unanimous will of the House is the will of the people. [Translation] It should be understood. I do not want to say anything negative. [English] Sometimes a very peculiar situation arises before the country as well as the Parliament when the judgement of a larger Bench is overruled.

MR. SPEAKER: Please do not go into it. I know you have rightly expressed you concern.

(Interruptions)

(Franslation)

MR. SPEAKER: You may please sit down.

(Interruptions)

PROF. RAM GOPAL YADAV : Full discussion on this topic should be held, our party has given notice in this regard. Therefore, it is necessary to hold discussion on this topic, since, we do not have to take the name of the judiciary, we will not be able to express anything.

[Enalish]

MR. SPEAKER: You have expressed your concern.

[Translation]

PROF. RAM GOPAL YADAV : Through you, I would like to tell the House that the Government should strongly advocate this case in the Supreme Court, so that the future of lakhs of students could be saved which has been put at stake.

(English)

MR. SPEAKER: Just express your concern on this issue. Let us not decide here about the court.

SHRI C.K. CHANDRAPPAN (Trichur): I would not go into the details. I would like to only state that it was the unanimous decision of this House that the OBC students should be provided 27 per cent reservation in institutions of higher learning. By doing so, we are only enabling those students to have a brighter future in their lives. Now that has been thwarted by the decision of the Court. So. I would like that this matter should be thoroughly discussed by this House at the earliest and I hope you may take necessary steos.

SHRI BRAJA KISHORE TRIPATHY (Puri) : Hon. Speaker. Sir. now thousands of students are going with uncertainty. This House gave full support, unanimous support and full mandate to the Government in favour of this Constitutional amendment. We are quite hopeful that from this academic year, OBC students will get admission in AIIMS and other institutions of higher education. I had an opportunity to go through the written argument of the Government. I should say, through you, to the entire House that it was placed in so poor light in some of the arguments. Even we are not convinced how the Government with such full support is not placing the points seriously before the court which may convince the court. I would request the Government to again go through the written argument and place it properly - the entire House desires it; the country desires it - before the court; they should get permission from the court so that OBC students may be permitted to get admission from this academic year.

MR. SPEAKER: Let us hope for the best. Now the matter will be heard on 8th. I am sure, the sentiments expressed will be duly noted.

SHRI V. KISHORE CHANDRA S. DEO (Parvatipuram): Mr. Speaker, Sir, I rise to join my colleagues with respect to the sentiments they have expressed regarding the 27 per cent reservation to students belonging to backward ciasses.

Whatever has been said in this House is actually a reflection of the public opinion. We all know and we must appreciate the fact that public opinion is the lifeblood of democracy. As has been mentioned by my colleagues earlier, this was a decision taken by the Government after a complete consensus was reached with the support from Members from all sides of this House. Today our main concern is that those students who will be beneficiaries of this particular enactment should not be sufferers as far as this academic year is concerned. While in deference to your wishes I shall not express anything that has happened in the Court because we have always held courts in a high esteem; I also wish that the Government should resolve this and also ensure that such conflicts do not take place in future.

SHRI K.V. THANGKABALU: Sir, I thank you very much for giving me this opportunity.

MR. SPEAKER: Please be brief.

SHRI K.V. THANGKABALU: Sir, as my learned dcolleagues have expressed the concern, the UPA under the leadership of Madam Sonia Gandhi and also all the leaders of this House unanimously supported this issue. We passed this Bill and it became a law. When it became a law, we thought that the entire OBC will get their due share in their journey of education. Sir, without education no society can develop, and particularly the weaker sections. The weaker sections of this country wanted education.

Sir, you have told us not to say anything about the Court. Today, the issue has come. I am not repeating anything. Sir, under your leadership, the Parliament passed this Bill and the whole country applauded it. Even then, we are not able to get....\* It means that we are in a precarious condition.

MR. SPEAKER: You can say, the law is not being enforced. Please strike out that word.

SHRI K.V. THANGKABALU: The point now is whether Parliament is supreme or not. This issue has arisen today.

Sir, in your wisdom, you have already called an All-

Party Meeting and all the Parties are supporting this issue. When all the Parties and the entire 100 crore people of the country are with you and with the Government, today's happenings are not good for the country. We need the law of the country to be protected. First of all, the supremacy of Parliament is to be protected. The entire people are representing the whole country. This is a very serious issue. We want OBCs to get the due share and the majority community should get their due share...(Interruptions)

MR. SPEAKER: Well, I believe, a view has been fully expressed...

SHRI K.V. THANGKABALU: Sir, we are with you. We want this issue to be sorted out without any loss of time.

MR. SPEAKER: This is the agony of the Speaker. He cannot say one word. I have now to take permission from all of you to say one word!

SHRI K.V. THANGKABALU: No, Sir. We are with you. We want you support and see that this issue is sorted out.

MR. SPEAKER: That is what I am saying. I was going to support you. The will of the House was expressed in the unanimous passing of this Bill.

SHRI K.V. THANGKABALU: Not only that, the will of the House should be supreme and it should sustain also.

MR. SPEAKER: Now. Shri Kiniarapu Yerrannaidu.

SHRI KINJARAPU YERRANNAIDU (Srikakulam): Mr. Speaker, Sir, after sixty years of our Independence, we have 27 per cent reservation to the OBCs in the higher educational institutions in the country. This Bill was passed in both the Houses of Parliament after arriving at a consensus. At this stage, the Government of India should intervene, argue properly on 8th May in the Supreme Court and see that the reservation is implemented from this academic year. If there is any obstacle, a Joint Session of both the Houses should be convened and also if there is any need we have to amend the Constitution. At any cost we have to provide reservation for OBCs in the educational institutions from this academic year.

<sup>\*</sup>Not recorded.

904

## [Translation]

SHRI SUKHDEV SINGH DHINDSA (Sangour): Mr. Speaker, I have got a little different opinion in this regard and I would like to talk about two points. First point is that a bench of 9 judges of the court has said that the creamy layer should not be included in it. Second point is that certain per cent reservation should also be provided for the economically weaker sections, who come under the BPL. I would like to ask why the Parliament and the Government are making it a prestige issue? Why the benefit of reservation be not given to the economically weaker sections? I understand that discussion on this matter should be held and we should reconsider this matter.

## [Enalish]

MR. SPEAKER: The law has been very clear.

Now, Shri E. Ponnuswamy.

SHRLE, PONNUSWAMY (Chidambaram): Sir. I thank you very much for giving me this opportunity.

I do not want to repeat anything which has already been spoken by my esteemed colleagues. Our Party's stand is that the law passed unanimously by both the Houses of Parliament should be immediately implemented from this academic year. So, I would request the Government to do the needful to emphatically impress upon the Judiciary, to convince them to just implement the Act immediately.

SHRI P.C. THOMAS (Muvattupuzha): Sir. on behalf of the Kerala Congress Party, I would also strongly urge that the will of the people, which is supreme should be emphasized again in the Parliament, if necessary. But I would submit that though the judicial scrutiny may be possible and it is coming on the way, I do not comment on them.

But I would submit that whatever has to be done even to take it again from whatever interpretation which has come, has to be done by this Parliament, and the Government has to take it up with all seriousness. The Government has not full support in this matter.

12.31 hrs.

APRIL 28 2007

(ii) RE: Reported anti-national statements made during a political rally held in Srinagar, Jammu Kashmir on 22nd April, 2007

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Speaker, Sir, a very serious incident took place three-four days ago. A rally was held in Srinagar and a big public meeting was held after Ali Shah Ghilani arrived there...(Interruptions). It is being said that he did not obtain permission and as such the meeting was illegal and despite that not even a single police personnel was present over there. The flags of Pakistan and Lashker-e-Toiba were hoisted over there, it was openly said during the speeches that Kashmir was not a part of India and it was clearly said that the Army should not remain deployed over there. So much inciting speeches were given over there and I am surprised that still no action has been taken against Ghilani. Lashker-e-Toiba people went over there wearing masks, but no action was taken against them. They chanted slogans of 'Pakistan Zindabad' despite that no case was registered against them, nobody took action against them. Is this, India or Pakistan? Whether the Government will be an on looker to the chanting of Pro-Pakistani slogans? This is not an ordinary issue. [English] The Government has to respond to it. [Translation] We should be informed as to what action the Government are taking. Whether troops are being continuously withdrawn on the name of demilitarization because of the pressure exerted by them. Why Ghilani is being treated softly while Hindus are being continuously massacred in Rajouri, Poonch and Doda and the Government is being an onlooker of all these incidents. We want the

Government to divulge its policy in this regard? The hon'ble Prime Minister should take the country in confidence in regard to the dialogue being held with Pakistan. Ghilani said the decision taken by India and Pakistan in the month of September will not be acceptable to him. What decision is going to be taken? Whether we are bartering with Kashmir? Whether Kashmir is being sold?...(Interruptions)

## (Enalish)

MR. SPEAKER: Prof. Malhotra, you have made you point.

PROF. VIJAY KUMAR MALHOTRA: Pradhan Mantri must take the country into confidence. Yesterday, he had made a statement...(Interruptions)

MR. SPEAKER: Now. Shri Prabhunath Singh.

SHRI ANANT KUMAR (Banglore South): Sir. we want a reply from them...(Interruptions)

MR. SPEAKER: Hon. Members, I earnestly appeal to you...(Interruptions)

## [Translation]

MR. SPEAKER: That is not fair. You have been given an opportunity but this is unfair. Let Prabhunathji speak.

#### (Interruptions)

## [English]

MR. SPEAKER: Prof. Maihotra, you have already made you point. You have made you demand. You have asked for a statement from the Government: let us 800.

## [Translation]

SHRI PRABHUNATH SINGH (Maharajganj, Bihar) : The hon. Member, Malhotraji has raised a very sensitive issue. There is nothing unusual about Geelani today. Even in the past he has made statements against India and in favour of Pakistan. When the rally was taken out, what was the Government of Kashmir doing? It is also being stated that there were freewheeling masked terrorists in the rally who were raising anti- India and pro Pakistan slogans. Besides, they spat as much fire against India as they could. Statements are issued by Pakistan every now and then that the impasse over Indo-Pak border dispute is likely to be resolved soon. What formula has been adopted to settle the border dispute?

Mr. Speaker, Sir. on the other hand, please see what has been the stand of the Government of Kashmir? It was such a major incident that terrorists raised anti-India slogans and the State Government kept quiet. What is the reason behind it? Even the Central Government did not react. The Central Government did not issue any positive statement and even now it is keeping mum. It has been reported that ten people have been booked. I would like to know under which section have they been booked. The Government should have apprised the House about the facts in this regard. After this incident there have been apprehensions in the country about the role of the Government that it is deliberately providing protection to the terrorists in Jammu and Kashmir. That the Government of Kashmir is sponsoring all the terrorist attacks in the country by providing asylum to terrorists. There is an element of doubt regarding all these issues. We want the Government's response over these issues and the hon. Prime Minister should himself give a reply in the House. We request you to direct the Government to respond on this issue in the House.

## [English]

VAISAKHA 6 1929 (Saka)

MR. SPEAKER: Thank you.

SHRI GURUDAS DASGUPTA (Panskura): Sir. I have no hesitation in saying that the Geelani incident is dangerously outrageous for the country. It is absolutely dangerously outrageous because on the soil of India there has been an incident which deeply hurts the national 907

feelings and which deeply seeks to hurt the integrity and sovereignty of the country. While saying so, I must very frankly admit that the issue must not be enlarged.

While condemning the incident, I welcome the process of normalization of relationship between India and Pakistan. I welcome the move that the Government of India is taking to settle the dispute between two important neighbours in South Asia, and I believe that the Government will continue to do so despite the provocation that is being given by the extremists in India as well as in Pakistan.

The peoples of India and Pakistan want peace and friendly relations. But there are extremist elements both in Pakistan and India, who would like to tarnish, jeopardize and undermine the process of liberalization...(Interruptions) They undermine the process of friendliness. Whenever I look at the Government, the word 'liberalization' comes in my mind. That is most unfortunate.

MR. SPEAKER: Let there be some liberal attitude towards the Chair!

SHRI GURUDAS DASGUPTA: I appreciate the liberalized attitude of the Speaker!

At the end, I say that the Government must make a statement in the House and try to clarify the situation that is sought to be created by some parties to blow up the issue and turn it into an issue of dispute for them.

MR. SPEAKER: If any other hon. Member wishes to associate can send their names.

Now, Shri Sandeep Dikshit.

SHRI BRAJA KISHORE TRIPATHY (Puri): Sir, I associate with this but the Government should respond to this matter.

MR. SPEAKER: All right, you associate with this. Your name should be recorded.

(Interruptions)

MR: SPEAKER: Without my permission, you cannot speak. Without my permission, do not record anybody's speech.

#### (Interruptions)\*

MR. SPEAKER: The young Member wants to raise a very important issue. Give him an opportunity.

## (Interruptions)

[Translation]

MR. SPEAKER: All that is overnow, I gave you an opportunities to speak.

[English]

Nothing more will be recorded on this issue.

## (Interruptions)\*

MR. SPEAKER: You have made you point. You have made your demand. How can you demand immediate response? Immediate response is not possible. No, i cannot lay down precedent. I will appeal to you, please sit down. If the Government does not respond, it is entirely for them. No, I cannot compel them.

Now, Shri Sandeep Dikshit is raising a very important issue.

## (Interruptions)

[Translation]

MR. SPEAKER: What are you doing. I gave you an opportunity to speak, I allowed your leader, I gave you all an opportunity to speak.

#### (Interruptions)

[English]

MR. SPEAKER: Not one word should be recorded.

#### (Interruptions)\*

<sup>&</sup>quot;Not recorded.

## [Translation]

909

MR. SPEAKER: Malhotraii. Prabhunath Singhii. Gurudas Dasguptaii, all have spoken.

(Interruptions)

(English)

MR. SPEAKER: You just tell me if you want the House to run or not. Please tell me

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: Sir, we need your cooperation...(Interruptions)

MR. SPEAKER: Malhotra Sahab, I gave you ample opportunity. Prabhunath Singhii, I gave you also an opportunity to express your views.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA: Sir, it is a very serious issue...(Interruptions)

(Enalish)

MR. SPEAKER: Whatever you wanted to raise, I have given full opportunity. Now you insist that immediately the Government should respond. That is not possible. It is entirely for the Government.

(Interruptions)

[Translation]

MR. SPEAKER: How will the speak now?

(Interruptions)

[English]

MR. SPEAKER: Mr. Minister, do you want to say something? Very well. It is entirely for the Government. No Chair can force it.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): Sir. the hon. Members have drawn the attention of the Government. It is not a practice that instantly we respond to it. I have noted their suggestions. At the appropriate time the Government will make the statement. ...(Interruptions)

SHRI ANANTH KUMAR (Bangalore South): Sir. it is an important matter. ...(Interruptions)

MR. SPEAKER: The hon, Leader of the House has committed that he will come to the House and make a statement. ...(Interruptions)

[Translation]

MR. SPEAKER: All right, It's over now.

[English]

SHRI PRANAB MUKHERJEE: Sir. they cannot force at what point of time, on which date the Government will make a statement. I will make the statement. That much I can say. ...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA: Are you taking any action or not? ...(Interruptions)

SHRI ANANTH KUMAR: Sir. it is a serious matter. ...(Interruptions)

SHRI PRANAB MUKHERJEE: Sir, this is not a debate. They wanted a statement. I have assured the House I will make a statement.

MR. SPEAKER: I think that is enough.

[Translation]

PROF. VIJAY KUMAR MALHOTRA: This is the pusitianimous approach of the Government which is encouraging terrorism...(Interruptions)

[English]

MR. SPEAKER: Only the statement of Shri Sandeep Dikshit will be recorded.

(Interruptions)\*

12.41

(Prof. Vijay Kumar Malhotra and Some Other Hon'ble Members then left the House)

SHRI SANDEEP DIKSHIT (East Dethi): Sir, thank you for giving me this opportunity.

MR. SPEAKER: It is a very important issue. A young Member is raising it. I request the House to give attention to him.

SHRI SANDEEP DIKSHIT: Sir, through you I would like to draw the attention of the Government to an important matter. About 20 days ago the Inter-Government Panel on Climate Change of United Nations brought out its report on climate change. Global warming and climate change are something that we have been talking of for almost 10 to 15 years. For the first time, an authentic report has come that has international accepted that global warming has now become a part, a reality. In the last 30-40 years the average temperatures across the world have risen by 0.75 degrees Celsius and we are estimating that in the next 10 to 15 years they will go up even further. I am really unfortunate that the Opposition is not here. It is an issue of concern for each one of us.

The report authentically claims that in the next 15 to 20 years – it is not a distant future – the glaciers across the world, specially in the Himalayan region from where some of our most sacred rivers flow, including the Ganges, the Yamuna and the Brahmaputra, are going to recede to an extent that the Ganges and the Yamuna may die as rivers by the year 2030. This is a reality. This is no longer in the realm of fantasy. This is a change.

\*Not recorded.

It is also being considered that tropical countries like ours, poor countries and third-world countries are going to suffer maximum. There is going to be massive crop damage. There is going to be massive damage to drinking water. Most of our areas will turn into desert.

My request to the Central Government, through you, is to take action in this. I know international steps are required. But nationally the Government should take all Parties into consensus in this.

[Translation]

Sir, what if this world shall experience a sort of holocaust after twenty years and the way transition is taking place ...(Interruptions)

[English]

MR. SPEAKER: I hope some notice will come so that I allow a discussion. I thank you for raising it.

SHRI SANDEEP DIKSHIT: Sir, I would request you that some discussion also may be allowed and I urge the Government to take steps on it. Thank you.

MR. SPEAKER: Shri Madhusudan Mistry to apeak now. Do not refer to any State issue.

SHRI MADHUSUDAN MISTRY (Sabarkantha): Sir, it is not a State issue. It is, in fact, about a fake encounter on the minorities committed by the State [Translation] Mr. Speaker Sir, in Ahmedabad...(Interruptions)\*

[English]

MR. SPEAKER: That portion need not go on record.

(Interruptions)

[Translation]

SHRI MADHUSUDAN MISTRY: Sir, I am only drawing the attention of the House.

<sup>\*</sup>Not recorded.

## (English)

MR. SPEAKER: I have allowed you. I am requesting you not stray beyond the issue

#### [Translation]

SHRI MADHUSUDAN MISTRY: A man was killed in broad day light. His wife is missing till date. The worst part is that his family had to move the Supreme Court when they were not given justice. An inquiry was conducted in the case on the directions of the Supreme Court and in the inquiry report it was stated that [English] in fact, the State has to protect property and lives of its own citizens, [Translation] Instead the State used its establishment for. He was killed in broad daylight and as a cover up it was mentioned that he had links with Lashkar-e-Taiba. I am quoting it.

#### (English)

The inquiry undertaken on the orders of the Supreme Court concludes that the collusion is by far the most serious aspect of entire sordid episode. This makes an example of the involvement of the State Government in a major crime."

Sir, the State Government itself....(Interruptions)

MR. SPEAKER: I will look into it. You have raised your point.

#### (Interruptions)

SHRI MADHUSUDAN MISTRY: In fact, the State Government is supposed to protect the lives and property. There are three IPS officers – two from Gujarat and one from Rajasthan – who have been arrested. We demand a statement from the Home Minister and that this inquiry should be given to the CBI. Otherwise, ...\*(Interruptions)

MR. SPEAKER: No, I will not allow this. do not refer to that. You have referred to this.

#### (Interruptions)

SHRI MADHUSUDAN MISTRY: It is a very serious matter....\*

MR. SPEAKER: Do not record anything.

(Interruptions)\*

SHRI MADHUSUDAN MISTRY: ....\* I demand a statement from the Home Minister. ...(Interruptions)

MR. SPEAKER: Shri Yerrannaidu.

(Interruptions)

MR. SPEAKER: Please sit down.

(Interruptions)

SHRI MADHUSUDAN MISTRY . . .

MR. SPEAKER: Not one word, nothing is being recorded. Why are you shouting?

(Interruptions)\*

MR. SPEAKER: Shri Yerrannaidu.

(Interruptions)

MR. SPEAKER: Do you think, Shri Krishnadas, that you are serving the cause.

(Interruptions)

MR. SPEAKER: Prof. Malhotra, I have not allowed, I am not allowing it to be recorded.

(Interruptions)

SHRI KINJARAPU YERRANNAIDU: Mr. Speaker, Sir, I am raising a very important and prominent issue relating to Andhra Pradesh. I am requesting all the Members to kindly co-operate. ...(Interruptions)

MR. SPEAKER: I will adjourn the House.

(Interruptions)

<sup>\*</sup>Not recorded.

<sup>\*</sup>Not recorded.

SHRI KINJARAPU YERRANNAIDU: Mr. Speaker, Sir, I am requesting through you all the hon. Members that I have to raise a matter of urgent public importance....(Interruptions)

MR. SPEAKER: The House stands adjourned till 2 p.m.

#### 12.48 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.05 hrs.

The Lok Sabha re-assembled at five minutes past Fourteen of the Clock

IMR. DEPUTY-SPEAKER in the Chair

(Interruptions)

[English]

SHRI KINJARAPU YERRANNAIDU (Srikakulam): Sir, I have given a notice for suspension of Question Hour this morning. Hon. Speaker called my name at the last moment during 'Zero Hour' but the House adjourned suddenly. I will just take two minutes to mention this important issue. I will not take more time than that.

[Translation]

MR. DEPUTY-SPEAKER: You can speak in the evening.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, I humbly submit this to you. The decision is yours. We are hard pressed for time and we have to discuss the Demands for Grants. Demands have been a demand of the House. Hon. Speaker exhaustively gave opportunity to the Members. I

cannot blame anybody. With full respect to Shri Yerrannaidu, he knows the tradition, I do not know how we could carry on with the business of the day if we start raising 'Zero Hour' issues even in the business hour. Demands for Grants (Railways) have to be passed without a debate. That has been agreed to. Then we have Demands for Grants of Ministry of Labour. There are a lot of Members to speak on that. How do we manage the business of the House?

SHRI KINJARAPU YERRANNAIDU : This is an alarming issue in Andhra Pradesh.

SHRI PRIYA RANJAN DASMUNSI: On this issue, Maharashtra Members also will get up. I do not know how to manage the business of the House.

SHRI KINJARAPU YERRANNAIDU: This is an alarming issue in Andhra Pradesh. There is tension in the State. Just an hour before, we met the Prime Minister also.

SHRI PRIYA RANJAN DASMUNSI: You raise it tomorrow in 'Zero Hour'. I will plead for you with the Speaker.

SHRI KINJARAPU YERRANNAIDU : Okav.

14.06 hrs.

#### MATTERS UNDER RULE 377°

(Enalish)

MR. DEPUTY-SPEAKER: Matters under Rule 377 listed for the day may be treated as laid on the Table of the House and they will form part of the proceedings.

# (I) Need to set up a Central University on information Technology in Tamil Nadu

SHRI S.K. KHARVENTHAN (Palani): Sir, at present there are 18 Central Universities functioning throughout the country. All the Universities are located in Northern

<sup>\*</sup>Treated as laid on the Table.

India except one in Puducherry. There are five universities in the North East, four in New Delhi, four in Uttar Pradesh, two in Andhra Pradesh and one each in West Bengal and Maharashtra.

For the past sixty years no central university is constituted on any field of education in Tamil Nadu, Kerala and Karnataka. The youths from south are unable to get admission in anyone of the Central Universities due to language problem and so many reasons. Large number of youths who are working in the field of Information Technology sector throughout the world are from Tamil Nadu only. However, there is not much scope for the students in the Tamil Nadu State to pursue their higher education in Central Universities and they are facing tot of difficulties.

Hence, there is an urgent need for setting up of a Central University on Information Technology in Southern India particularly in Tamil Nadu. I shall, therefore, urge upon the Government to take necessary action for establishing a Central University on Information Technology in Tamil Nadu at the earliest.

# (ii) Need to monitor the functioning of Public Distribution System in Bihar

SHRI NIKHIL KUMAR (Aurangabad, Bihar): The high prices of essential food items like pulses, gram, rice, sugar, mustard oil and turmeric are a matter of serious concern. Even After a fall in the prices of chana and moong dal they are still high while that of masoor, arhar and rajma dal, rice, dhania, jeera and 'golki' have risen. Also, availability of Kerosene oil at fair price is a problem. There is widespread feeling that all this is because of hoarding followed by sale in the black market and the inefficient functioning of the Public Distribution System. There is also the perception that the Central Government is not doing enough to compel the state governments to ensure proper functioning of their retail outlets.

The centre should evolve a system to monitor the working of the Public Distribution System in the states-

particularly in Bihar. The concerned Ministry should organize meetings in the state capitals with the State Government officials dealing with the system and, to make a meaningful assessment, should tally the quantum of essential commodities and food items supplied to each district and actually sold in them. This will show if allegations of hoarding are correct or the supply of these items has been inadequate. Corrective action, as the case may be, should then be taken and stringent legal action against hoarders, if any must follow. This alone will set matters right.

Also, 'kharif' sowing will begin by next June. Adequate timely and availability of genuine fertilizers-DAP, to begin with, and then Urea must be ensured.

# (iii) Need to take steps for cleaning Anna Sagar Lake in Ajmer and Pushkar Sarovar in Pushkar, Rajasthan

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Sir, the renowned historical city of Aimer and the world famous pilorim center of Pushkar are the two very important cities from religious, cultural, tourist, archeological points of view. Foreign and domestic tourists coming to Rajasthan make it a point to visit these places. Unfortunately, the waters of the historical lake of Aimer along the banks of which Shahiehan got a parapet (Baradari) constructed and the holy 'Pushkar Sarovar' in whose waters lakhs of people take a dip to wash away their sins have become extremely polluted and germ infested. There is no inflow of fresh water due to shortage of rains and the fresh rain water cannot be collected owning to blockade in the inlets. Consequently, owing to excessive silting and in the absence of efforts of distilting the Pushkar Sarovar the water is no longer fit for bathing which causes great inconvenience to the pilarims.

Therefore, the Environment and Forest Department and the Department of Tourism and Culture are requested to take immediate steps to clean both the Anna Sagar Lake

920

(Prof. Rasa Singh Rawat)

Matters Under

in Aimer and the holy Pushkar Sarovar and desilt the bottom of the lake and make arrangements to provide fresh and safe water in the lakes by getting the water inlets cleaned.

# (iv) Need for gauge conversion of existing narrow gauge railway line on Seoni-Chhindwara Section in Madhya Pradesh

SHRIMATI NEETA PATERIYA (Seoni): Sir, through you. I would like to draw attention of the Central Government towards my parliamentary constituency. Seoni in Madhya Pradesh. There is 57 K.M. long narrow gauge Railway Line between Seoni and Chhindwara. This is tribal dominated area. Narrow gauge line causes lots of difficulties in transportation and as a result of it, no industry could be set up in this area and development has not taken place. Consequently the district of Seoni has been lagging behind all other districts as far as development is concerned. This has led to increase in unemployment. Petiole of this area have been demanding conversion of this narrow gauge between Seoni and Chhindwara into broadgauge for the last many years. I would like to urge the hon'ble Minister of Railways to kindly issue orders to convert this narrow gauge railway line into broadgauge keeping in view the current condition of this backward and tribal area of the state.

# (v) Need to check the infiltration of Maoists from Nepal-to Uttarakhend

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora): Sir, I would like to draw the attention of the Union Government towards Uttarakhand. Most of the areas of Uttarakhand are hilly which abounds in forests. There are reports that Maoists are infiltration into Uttarakhand from Nepal and setting up their hideouts in its forests. The Maoists coming from Nepal can easily infiltrate into Uttarakhand. Once they hide themselves into jungles, it would be easy for them to carry out their activities and then it would not be easy to nab them.

I would request the Central Government to check out a strategy in collaboration with the State Government to check the infiltration of Maoists so that they can be prevented from carrying out their activities in other States particularly in Uttarakhand.

# (vi) Need to withdraw sex education from the syllabus of CBES for Primary Classes

SHRIMATI KARUNA SHUKLA (Janigir): Sir. Ministry of Human Resource Development has included Sex education in the curriculum of the C.B.S.E. from the primary classes itself and its material has been prepared by the UNICEF. The material which I have seen is obscene. This material is not going to solve any purpose of providing better education to children rather it will drive them towards sexual promisuity in the society. The immature children will not be able to pay attention to their studies and they will be inclined towards sexual curiosity. It is required to be considered seriously the appropriate age and manner in which sex education is to be imparted. A considered policy is required to be formulated on such sensitive issues in consultation with teachers, quardians, sociologists, psychiatrists and psychologists while formulating such policy. The Environment and Culture of every country should be taken into account. If such things are not taken into account in a country like India, we will have to face new problems instead of solving the existing ones.

I, therefore, request the Government to immediately withdraw this material and initiate a national debate on when and how sex education is to be imparted so that a well considered opinion can be evolved with the active participation of various sections of society so as to build national character.

# (vii) Need to review the policy of setting up of Special Economic Zones in the country

SHRI HANSRAJ G. AHIR (Chandarpur) ; Sir, in view of the opposition by the farmers in certain States of the country following the approval accorded by Union Government to the policy set up Special Economic Zone in the country is required to be reconsidered. Assuming the S.E.Z. Criterion of the development. Cultivable land is being acquired by the Government in the country. At present, land of farmers is being acquired in the country under the Land Acquisition Act. 1894. Such an outdated act does not provide adequate prices to the farmers for their land and they are also not rehabilitated property. Farmers engaged in agricultural activities are being forced to live in ihuggis and do work like labourers after their displacement. Agriculture and agriculturists should be our priority but condition of farmers in the country is deteriorating. Considering the opposition being registered across the country against S.E.Z. as its indication, it is required to be revised and the priorities of the country should be changed. I should be formulated to make it farmer and agriculture based. Through you, I would like to request the Government to revisit the policy of Special Economic Zones.

### (viii) Need to establish a modern Dry port at Dhubri, Assam

(English)

SHRIMATI MINATI SEN (Jalpaiguri): It is a matter of concern that for the benefit of our country's trade and industries the Government has yet to exploit river Brahmaputra and establish a modern port at Dhubri. During the British rule, a port was established in 1883 on the Brahmaputra at strategically located Dhubri. Railways were also extended up to Dhubri as an important business centre of Norh East India and it contributed to the development of large area like North Bengal, Sikkim and Bhutan. Later air transport system was also introduced in the area as a result of intensive commercial activity and economic development. The economy of North Bengal was immensely benefited by the infrastructure facilities available at Dhubri. But this water transport system was closed due to acrimonious relationship between India and Pakistan and as a result the actives of Dhubri port were halted and with this economic and commercial activities were also adversely affected. It had a far-reaching effect on the economy of Assam and North Bengal. The recession ultimately made the Railways defunct and Air Transport system was stopped. Although after much dilly dallying the Government sent a high-power team for investigation and on the spot assessment. It is learnt that the team has submitted a favourable report.

I, therefore, urge upon the Government to make an announcement to the effect that a port with all modern facilities will be established at Dhubri for which the construction work of the port terminus will have to be completed within two years.

# (ix) Need to extend the National Rural Employment Guarantee Scheme to North Tripura District, Tripura

SHRI KHAGEN DAS (Tripura-West): Tripura is one of the most remotely located States in the country with 66% of the population living below the poverty line. Under the National Rural Employment Guarantee Act (NREGA), out of the total 330 districts covered, 3 (three) districts in Tripura have been covered so far but the North Tripura district which has a significant BPL and Tribal population is vet to be covered. The rural population of the North Tripura district is more than 5 (five) lakh and do not have any secured means of livelihood. Because of geographical isolation most of the economic and industrial activities in the remote NE states are uncompetitive and the vulnerable population in these states has to depend on the schemes such as REGA for their livelihood. I would, therefore, urge Government of India to immediately extend NREGA to North Tripura district so as to provide the much needed safety for the poor and vulnerable population living in this remote district of the remotest state of the Country.

### (x) Need to run Uttar Pradesh Sampark Kranti Express daily and provide adequate number of bogies for Bundelkhand region

[Translation]

SHRI RAJNARAYAN BUDHOLIA (Hamirpur, U.P.) : Sir, the Railways have started neglecting Bundelkhand, the most backward region in Uttar Pradesh. It is a matter of

#### (Shri Rainaravan Budholia)

great concern. I have been demanding in the House for the last three consecutive years to run Uttar Pradesh Sampark Kranti Express daity but no positive steps have been taken so far in this regard. Even efforts are being made to curtail the number of bogies in the Uttar Pradesh Sampark Kranti Express. On 22.4.2007 the train arrived at platform No. 7 at 9.20 p.m. About 4 bodies of the train were reduced. A lot of inconvenience was caused to the passengers by the Railway administration. There was a great resentment among passengers. The passengers had reserved tickets but there were no bogies for them.

The hon'ble Minister of Railways is. therefore. requested through the House to run the Uttar Pradesh Sampark Kranti Express daily with immediate effect and provide adequate number of neat and clean boaies.

#### (ix) Need to take steps to increase the production of edible oil in the country

SHRI RAMJI LAL SUMAN (Firozebad): Sir. at present the common man is facing lots hardships on account of non-availability of the commodities of daily use in the country. Wheat, Rice, Pulses, edible oil are such commodities which are daily used by a common man. The Govt. does talk of the shortage of Wheat, Rice, Pulses, Sugar etc. but edible oil has also joined the category of these commodities. Over the past years, production of pulses has been continuously decreasing in the country. To meet the requirement of edible oil, dependency on import is continously rising. Whereas the requirement of edible oils in the country was met by way of 3 per cent import during 1990, presently this import is 40 per cent. As compared to other countries of the world, the rate of production of pulses in the country is just 50 per cent. The National Oilseeds Crusher. Association has recently issued a white paper where-in it is mentioned that now it would be difficult to meet the edible oil requirement of the country through imports in futures. Soyabeen oil in America, Repseed Oil in other European countries, Palmoil

ir Malaysia and Indonesia are being used as Bio-fuel. Hence the availability of edible oil in the international market would be nil. On the other hand, according to the Indian Council of Agricultural Research, the production of nulses could be increased to 30 per cent by changing the technology. The rate of production could be raised above the rate of world production by using advanced types of seeds. Edible oil is not only an essential commodity of daily use rather it is providing employment also to lacs of neonle in the country, it also provides employment to those who are unskilled, illiterate and live in villages.

APRIL 26, 2007

Therefore, I would like to urge the Govt. to take effective steps immediately in this regard and thus provide relief to commonman.

#### (xii) Need to make crop insurance compulsory for farmers in the country

SHRI VIJOY KRISHNA (Barh): Mr. Speaker, Sir, according to the 59th report of the National Agricultural Sample Survey, only 4 percent of farmers have got themselves covered under crop insurance and 59 percent of farmers are not even aware of it. Nearly 18 percent of farmers are aware of Bio-food. Besides, nearly 29 percent of farmers are aware of the Minimum Support Price and only 8 percent of them have heard about the World Trade Organisation. 75 percent population of the country live in villages. So, the Govt, should make the farmers aware in this regard. Crop insurance assumes vital importance in agriculture sector. It is very common in our country that crops get destroyed due to floods and droughts. So, I request the Govt, to make crop insurance compulsory for farmers and to make the villages instead of division a unit under cop insurance so that the losses suffered by the farmers could be realistically assessed and they be given compensation, therefor in a right manner.

Lastly, I request the Govt. to waive off the outstanding loans of the nationalised, commercial, co-operative and regional rural banks towards the families of the deceased farmers in the districts wherein a number of farmers have committed suicide due to heavy indebtedness.

### (xiii) Need to ensure adequate supply of LPG for domestic use in Tamil Nadu

[English]

SHRI K. SUBBARAYAN (Coimbatore): The supply of LPG cylinders to Tamil Nadu for domestic purpose is too short to meet the actual sanctioned connections. The supply from the Centre to the state is also disproportionate to the actual number of enrolled consumers. As a result the agents at respective levels are unable to provide the LPG cylinders in time to the consumers. The inordinate delay very often creates utter unrest. People at this express their discontentment through agitations and protests. It is also apprehended that pilferage of the domestic supply for commercial purpose is going on unabated.

The Ministry of Petroleum Natural Gas should be advised to ensure adequate supply of LPG cylinders to Tamil Nadu immediately, which needs to be proportionate to the enrolled consumers. Steps to mitigate the sufferings of the households, women in particular, should also be initiated without any loss of time. Further loopholes, if any, causing illegal usage for commercial purposes should be plugged to protect the interests of the consumers.

## (xiv) Need to set up a LPG bottling plant at Mashrakh, District Saran, Bihar

SHRI PRABHUNATH SINGH (Maharajgan), Bihar): Sir, the Mashrakh divisional Headquarters under Saran district of Bihar State is centrally located in Saran, Sivan, Gopalgan) and Muzaffarpur districts from where the distance of all districts Headquarters is nearly 40 to 50 Km. Consequently, commercial activities since the British rule have been continously flourishing. Mushrak is connected with Saran, Sivan and Gopalgani districts by roads and railways. Divisional Headquarters, Thana, Hospital, Power House, Telecom Centre, Doordarshan Kendra, College, Central School etc. all facilities are available there in Mashrakh. Mashrakh is also a sub-divisional Headquarters proposed by the Govt. Thousands of railway employees

as well as retired railway employees live in Mashrakh and nearby areas. The proposed sub-divisional Headquarters Mashrakh of the Saran district is a thickly populated area where a lot of commercial activities are taking place.

If a bottling plant is opened in Mashrakh, then LPG distributors and Customers would be highly benefited. Earlier, an initiative to open a bottling plant in the Saran district was taken by the Hindustan Petroleum Corporation Limited. For this purpose, a survey has also been conducted by the HPCL. But, the construction work of the plant is yet to be started. For this all sorts of facilities are available in Mashrakh.

I demand the Government to soon open a bottling plant in Mashrakh of the Saran district of Bihar.

### (xv) Need to conduct census of Buddhist population in the country

SHRI RAMDAS ATHAWALE (Pandharpur): Sir, the Central Govt. has given instruction to separately count the Buddhist population during census, but these instructions have not been carried out. It's requested from the Union Govt. to take effective steps for showing separately the Buddhist population in the census.

Our country has been named 'Bharat'. But still our country is known and called as 'Hindustan' which is not fair. Proper steps should be taken regarding naming and calling the country as 'Bharat'.

14.07 hrs.

\*DEMANDS FOR GRANTS—(RAILWAYS), 2007-08

[English]

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on the Demands for Grants in respect of the Budget (Railways) for the year 2007-2008.

<sup>\*</sup>Moved with the Recommendation of the President.

Hon. Members, as you are aware, the House had already discussed the Demands for Grants on Account (Railways) for the year 2007-2008 at length. It has therefore, been decided that the Demands for Grants (Railways) for the year 2007-2008 may be considered and voted by the House without discussion to facilitate threadbare discussion of the Demands for Grants of the Ministry of Labour and Employment. As sufficient time for moving Cut Motions to the Demands for Grants (Railways) is not available, I treat all the Cut Motions, which have been circulated, as moved.

DR. PRASANNA KUMAR PATASANI (Bhubaneswar):

1 beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced Re.1

Failure of the Government to strengthen the Headquarters of the East-Coast Zone Railway, Bhubaneswar. (1)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Failure of the Government to sanction sufficient grant to Khurda-Bolangir Railway Project. (20)

Failure of the Government to construct overbridge on the Bhubaneswar railway station. (21)

SHRI KHAGEN DAS (TRIPURA-WEST):

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to make Tripura a part of the Trans Asian Railway line by linking the railway network in

Bangladesh with the Indian Plailways at Agartala (2)

Need to mobilise track materials like rails, fittings stc. in sufficient quantity on the Kumarghat-Agartala sector. (3)

Need to introduce a new fast passenger train between Manu and Lumding. (4)

THAT THE DEMAND UNDER THE HEAD ASSETS—ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RE.100.

Need to extend railway line from Agartala to Sabroom. (22)

Need to provide rail link between Sabroom and Chittagong in order to provide access to sea port for the North Eastern Region. (23)

Need to provide rail link between Agartala and Akhaura in Bangladesh. (24)

Need to expedite completion of railway line between Manu and Agartala. (25)

Need to expedite construction of turnels on Kurnarghat-Agartala railway line. (26)

Need for early completion of gauge conversion of Lumding-Badarpur railway line. (27)

Need to take up gauge conversion of Badarpur-Kumarghat railway line. (28)

Need to provide good quality rakes and wagons for Lumding-Kumarghat rail sector. (29)

SHRI B. MAHTAB (Cuttack):

Need to start a super-fast express train from Puri to Allahabad. (5)

Need to increase the frequency of Rajdhani Express from Bhubaneswar. (6)

9 Demands for Grants -	VAISAKHA 6, 1929 (Saka)
Need to improve the condition of	railway track 14.07 hrs.
between Cuttack and Khurda Road r	ailway station. (7) [Translation]
Need to run a train-bus from Cuttack	to Puri (8)  THAT THE DE BOARD
Need to provide stoppage of Express	trains at Naraj- DUCED
Marthapur Railway Station.	(9) SHRI SUBHA
Need to upgrade Cuttack railway st	tation to inter- (Showapur) : Need
national standard.	(10) improve its function
Need to start a super fast train from Mumbal.	m Paradeep to Need to alloca of railways in
Need to increase reservation quota Cuttack Howrah-Yeshwantpur Express	of Railways.
Need to start a Rajdhani Expre Bhubaneswar to Delhi via Sambalpu	railway cross
Need to run an express train from Sambalpur in the evening.	(14) Need to make of heavy rail to
Need to run an express train from Cut	ttack to Howrah various railway
in the evening.	(15) Need to make
Need to modernise Bhubneswar stat	nance of all th
tional standard.	(16) Need to issue
Need to modernise Puri Station t	persons living o international
standards.	(17) Need to develo

Need to terminate Konark Express at Cuttack. (18)

Need to develop Barang Station as satellite linked

Need to construct over-bridge near Raj-Athagarh in

Need to lay track between Bhadrak and Dhamra.

Need to lay new lines between Talcher and Gopalpur

model railway station.

East-Coast Railway Zone.

via Narsingpur-Khandapada.

(19)

(20)

(21)

(22)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01-1-01-02.1) BE RE-DUCED BY RS. 100

SHRI SUBHASH SURESHCHANDRA DESHMUKH (Showapur): Need to reconstitute the Railway Board to improve its functioning. (33)

Need to allocate sufficient funds for the development of railways in the state of Maharashtra. (34)

Need to reduce non-plan expenditure in the Ministry of Railways. (35)

Need to make proper safety arrangement at the railway crossings in various railway zones of Maharashtra. (36)

Need to make proper arrangement for management of heavy rail traffic in various sections falling within various railway zones of Maharashtra. (37)

Need to make proper arrangements for the maintenance of all the railway stations of Maharashtra. (38)

Need to issue concessional monthly tickets to the persons living below poverty line. (39)

Need to develop all the railway stations located at the district headquarters of Maharashtra into model stations. (40)

Need to lease out railway land to the poor people of the country. (41)

Need to run EMU trains on time under various railway zones of Maharashtra state. (42)

Need to solve the problem of water logging at the railway stations in the state of Maharashtra. (43)

Need to further reduce passenger fares and freight charge of essential commodities. (44)

[Shri Subhash Sureshchandra Deshmukh]

Need to protect passenger coach wagon manufacturing units of the country from incurring losses by avoiding import of passenger coaches and wagons. (45)

Need to provide more passenger coaches and engines to various railway zones in the State of Maharashtra for the smooth running of trains. (46)

Need to take steps to provide power supply at the railway stations to decongest rail traffic under the various railway zones in the state of Maharashtra.

(47)

(53)

APRII 26 2007

Need to provide parking facilities to persons visiting railway stations under various railway zones in the state of Maharashtra.

Need to eliminate delay in providing full rake loading facilities at the railway stations under various railway zones in the state of Maharashtra. (49)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION. CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY BS. 100

Need to make proper arrangement for computerised reservation at various railway stations in the state of Maharashtra. (50)

Need to provide better passenger amenities at all railway stations in the state of Maharashtra. (51)

Need to doubling the railway line on all the major railway sections in the state of Maharashtra. (52)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

Need to provide facility for reservation through credit cards at important Railway Stations in Maharashtra.

Need to provide more coaches in EMU train running hetween various stations in Maharashtra. (54)

Need to set up a new Railway Zone in Maharashtra. (56)

Need to set up a Railway Capital Fund to change old railway lines, bridges and signal systems. (57)

Need to expedite the allotment of funds to check delay in execution of Railway Projects. (58)

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED BY RS. 100.

Need to set up a well-equipped Railway Hospital at Solapur having facilities for kidney transplant, heart operation and cancer treatment. (59)

Need to allot land for the construction of school building for the children of railway employees. (60)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to provide public address system at all the Railway Stations in Maharashtra. (61)

Need to provide banking facilities at important Railway Stations in Maharashtra. (62)

Need to provide adequate number of wagons commensurate with the demand for transportation of foodgrains in Maharashtra. (63)

Need to construct pilgrim rest houses at station located at important pilgrim destinations in Maharashtra (64)

Need to construct separate retiring rooms for the passengers and the tourists at important Railway Stations of Maharashtra. (65)

Need to streamline the functioning of PCOs located

at various platforms under various Railway Zones in the State of Maharashtra. (66)

Need to properly maintain computers and depute an additional enquiry clerk at important Railway Stations of Maharashtra. (67)

Need to sanction adequate funds for the proposals received from the State Government for laying new railway lines in the Staten of Maharashtra. (68)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to provide emergency medical facilities to the passengers at the railway stations under various railway zones in Maharashtra. (69)

(DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD MISCELLANCEOUS EXPENDITURE (GENERAL) PAGES 01.02.1-02.02.1) BE REDUCED TO RE. 1.

Failure to complete long pending survey of new railway lines in Maharashtra. (70)

(DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF PERMANENT WAY
AND WORKS (PAGES 04.01.1-04.03.1) BE
REDUCED TO RE. 1.

Failure to undertake repair and maintenance work at the Railway stations falling under Solapur Parliamentary Constituency. (71)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF PERMANENT WAY AND WORKS (PAGES 04.01.1-04.03.1) BE REDUCED BY RS. 100.

Need to improve sanitation at all the railway stations in Solapur Constituency. (72)

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF MOTIVE POWER
(PAGES 05.01.1-05.03.1) BE REDUCED BY
BS.100.

Need to set up a workshop for the maintenance of railway engines in Maharashtra. (73)

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF CARRIAGES AND
WAGONS (PAGES 06.01.1-06.03.1) BE REDUCED BY RS. 100.

Need to set up workshop for the repair of wagons in Solapur Parliamentary Constituency: (74)

(DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD STAFF
WELFARE AND AMENITIES (PAGES 11.01.111.03.1) BE REDUCED TO RE. 1.

Failure to repair and maintain railway colonies under various railway divisions in Maharashtra. (75)

THAT THE DEMAND UNDER THE HEAD STAFF
WELFARE AND AMENITIES (PAGES 11.01.111.03.1) BE REDUCED BY RS. 100.

Need to provide accommodation to the employees at the railway stations of their posting under various railway zones in Maharashtra. (76)

Need to extend medical facilities to the employees and officers of Railway working at the stations under various railway zones in Maharashtra. (77)

Need to encourage the outstanding sports person serving the Railways to improve the declining standard of Indian sports. (78)

Need to set up a 50 bed railway hospital at Solapur for the welfare of railway employees. (79)

Need to provide proper accommodation to the railway employees especially the gangmen. (80)

#### (Shri Subhash Sureshchandra Deshmukh)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS WORKING EXPENSES (PAGES 12.01.1-12.03.1) BE REDUCED BY RS. 100.

Need to check the irregularities in catering services at the railway stations under various railway zones in Maharashtra. (81)

Need to deploy more Railway Protection Force personnel for the proper safety of railway assets.

(82)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS WORKING EXPENSES (PAGES 13.01.1-13.02.3) BE REDUCED BY RS.100.

Need to redress the grievances of railway pensioners. -(83)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION CONSTRUCTION REPLACE-MENT (PAGES 16.01.1-16.04.3) BE REDUCED RY RS 100

Need to provide sheds at all railway stations under Solapur Parliamentary Constituency. (84)

Need to expand second class waiting rooms at all railway stations under various railway divisions of Maharashtra (85)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

Need to repair approach roads of the stations under the various railway zones in the state of Maharashtra without delay. (86)

Need to run more passenger trains under various railway zones in the state of Maharashtra. (87)

Need to open adequate railway booking centres in the sub-urban areas adjoining cities. (88) Need to construct metallic roads under railway bridges. (89)

Need to undertake manning of all the unmanned railway crossings in Mahrashtra. (90)

THAT THE DEMAND LINDER THE HEAD MISCELLA. NEOUS EXPENDITURE (GENERAL) (PAGES 02.01.1-.02.02.01) BE REDUCED BY RS. 100.

Need to conduct a comprehensive survey to examine the feasibility of laying new railway lines in Maharashtra. (91)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF CARRIAGES AND WAGONS (PAGES 01.01.1-06.03.1) BE RE-DUCED BY BS 100.

Need to retain wagon repair factory set up at Kurdawadi in Solapur Parliamentary Constituency in Maharashtra. (92)

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED BY RS. 100.

Need to provide proper educational facilities to the children of railway employees in Maharashtra. (93)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to provide covered parking and other facilities at the railway stations located at district headquarters of Maharaahtra. (94)

Need to renovate and upgrade the buildings of the railway stations located at district headquarters of Maharashtra. (95)

Need to construct upper class and second class waiting rooms as per demand at the railway stations in Maharashtra. (96) Need to undertake doubling and electrification of new lines in Maharashtra (97)

Need to extend the sheds on the railway platforms at the railway stations under various railway zones in Maharashtra (98)

Need to computerize reservation, signal and fare systems at all the major railway stations in Maharashtra. (99)

Need to expedite the laying of new railway lines in Maharashtra. (100)

Need to allocate more funds for providing better passenger amenities at all the railway stations falling under the Parliamentary Constituency of Solapur.

(101)

(107)

VAISAKHA 6, 1929 (Saka)

Need to convert all the narrow gauge lines to broad (102)gauge lines.

Need to provide adequate drinking water, canteen and sanitation facilities at all the railway stations in Maharashtra. (103)

Need to modernize Solapur railway station. (104)

Need to improve catering and bedding facilities in (105)trains.

Need to open computerized railway reservation centres at the district headquarters under various railway zones in Maharashtra. (106)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.01) BE RE-DUCED BY RS. 100.

Need to issue railway passes to Government employees who have received President's medal.

Need to increase reservation quota in trains originat-(108)ing from Solapur.

Need to construct more platforms at Solanur railway station (109)

Need to fill up in a time-bound manner Group 'C' and 'D' vacant posts in Railways. (110)

Need to introduce a new super fast train between Solapur and Delhi on priority basis. (111)

Need to modernize the plants and equipments and railway stations in all the railway divisions of Maharashtra (112)

Need to increase the number of seats in all classes of super fast trains stopping at Kopargaon and Manmad for the pilgrims visiting Sai Baba temple at Shirdi. (113)

Need to provide stoppage to all the express trains at Kopargaon station for the pilorims visiting Shirdi.

(114)

938

Need to provide the status of model railway station to the Kopargaon railway station. (115)

Need to run a special daily express train with AC coaches between Delhi and Kopargaon for pilgrims visiting Shirdi. (116)

Need to introduce special package tour services by the Railway Catering and Tourism Corporation for different places of pilgrimage particularly for the world famous Sai Baba Shirdi Dham. (117)

Need to appoint gangmen proportionate with the length of railway line in different zones, particularly Solapur division of the Railway. (118)

Need to deploy railway guards at unmanned railway crossings, particularly during nights, in the (119)country.

Need for simultaneous introduction of Solapur-Pune-Solapur intercity train. (120)

Need to run an express train between Solapur and Nacour via Hyderabad immediately. (121)

#### (Shri Subhash Sureshchandra Deshmukh)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 02.01.1-02.02.1) BE RE-DUCED BY RS. 100.

Need to allocate more funds for ongoing survey of various railway lines in the State of Maharashtra.

(122)

APRIL 26 2007

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF PLANT AND EQUIP-MENT (PAGES 07.01.1-07.03.1) BE REDUCED BY RS. 100.

Need to establish railway spare parts manufacturing (123)unit in Solapur.

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS WORKING EXPENSES (PAGES 12.01.1-12.03.1) BE REDUCED BY RS. 100.

Need to provide proper security and communication facilities to the gangman, performing their duty during night in rural areas. (124)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to ensure cleanliness of trains and better facilities to passengers. (125)

Need to expedite construction of flyover at Jeur Railway Station under Solapur railway division.

(126)

Need to construct a flyover near home signal towards Pune side of Solapur station. (127)

Need to expedite the doubling of railway line from Bhigwan to Solapur under the Solapur division.

(128)

Need to expedite the electrification of railway track between Solapur and Pune. (129) Need to set up a railway coach factory in (130) Solapur.

#### (DISSAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-1.02.1) BE REDUCED TO RE. 1.

Failure to formulate and implement any concrete plan to connect all the tourist places of Maharashtra State with railway network. (131)

Failure to formulate a policy for utilising the land lying vacant on both sides of railway track. (132)

Failure to connect world famous Sai Baba Shirdi Dham to Delhi through railway network. (133)

Failure to reduce freight charges on salt and other essential commodities. (134)

Failure to introduce a train similar to 'Palace on Wheel' in Maharashtra State. (135)

Failure to reduce the monthly-pass ticket fare. (136)

Failure to change the old passenger coaches.(137)

Failure to check excessive delay of trains. (138)

Failure to ensure security to railway passengers. (139)

Failure to check train accidents. (140)

Failure to provide sufficient number of trains in Maharashtra State.  $\{141\}$ 

Failure to prescribe affordable fare for the common man. (142)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS.100.

Need to provide stoppage of express trains at all major stations of Maharashtra (143) Need to start a new super-fast train from Solapur to Delhi. (144)

Need to streamline public address system at all railway stations in Maharashtra. (145)

#### (DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED TO RE. 1.

Failure to provide adequate overtime allowance to the railway employees. (146)

#### (DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD ASSETS—ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.16-04.02.3) BE REDUCED TO RE. 1.

Failure to complete the renewal of railway tracks across the country. (147)

Failure to provide adequate facilities to the passengers. (148)

Failure to construct railway over-bridges and underbridges in time in Maharashtra. (149)

Failure to complete laying of new railway lines in Maharashtra. (150)

Failure to complete redoubling of railway lines in Maharashtra in a time-bound manner. (157)

THAT THE DEMAND UNDER THE HEAD ASSETS—ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.16-04.02.3) BE REDUCED BY RE. 100.

Need to undertake electrification of important railway sections in Maharashtra. (152)

Need to construct an over-bridges at a heavy traffic railway crossings in Maharashtra. (153)

Need to provide water-coolers at all the railway stations in Maharashtra. (154)

Need to provide adequate seating facilities for the passengers at all the railway stations in Maharashtra.

(155)

THAT THE DEMAND UNDER THE HEAD RAILWAY
BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to reduce the freight for carriage of coal. (156)

Need to further reduce the freight for carriage of salt. (157)

Need to further reduce second class passenger fares. (158)

Need to achieve the target fixed for the procurement of wagons during the current financial year by railways. (159)

Need to discourage extravagance in the Ministry of Railways. (160)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to check rampant corruption in railways.(183)

Need to fill up all the vacancies in railways through Railway Recruitment Board on Priority basis. (184)

Need to use gainfully the vacant land of railways. (185)

Need to achieve operational targets fixed by various zonal railways during the current financial year. (186)

Need to check pilferage of railway property. (187)

Need to fill up the vacant posts of SCs/STs and OBCs in Railway. (188)

#### [Shri Subhash Sureshchandra Deshmulch]

Demands for Grants -

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF CARRIAGES AND
WAGONS (PAGES 06.01.1-06.03.1) BE REDUCED BY RS. 100.

Need to modernize railway workshops in the country. (212)

THAT THE DEMAND UNDER THE HEAD OPERAT-ING EXPENSES-TRAFFIC (PAGES 09.01.1-03.09.1) BE REDUCED BY RS. 100.

Need to strengthen the security arrangements to check thefts in trains. (213)

Need to ensure early transit of perishable items like fruits and vegetables at cheaper rates. (214)

Need to check increasing rail accidents in the country. (215)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS WORKING EXPENSES (PAGES 12.01.1-12.03.1) BE REDUCED BY RS. 100.

Need to ensure adequate security for passengers in trains. (217)

Need to improve the catering services in railways. (218)

Need to allot canteens and bookstalls on priority basis to the educated unemployed youth belonging to poor families at all stations in the country. (219)

Need to issue licenses to the railway hawkers across the country. (220)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to consider commercial aspects while proposing taying of new railway lines. (221)

Need for procurement of more electric engines by the railways. (222)

Need to depute doctors in the long distance express and mail trains. (223)

THAT THE DEMAND UNDER THE HEAD ASSETS—ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED TO RE. 1.

Failure to renovate and modernise the rail factory at Kurduwadi under Solapur district of Maharashtra.

(425)

#### [English]

#### SHRI BRAJESH PATHAK (Unnac) :

THAT THE DEMAND UNDER THE HEAD RAILWAY
BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to introduce more super fast trains in Uttar Pradesh. (161)

Need to reduce third AC passenger fares. (162)

Need to provide more coaches as per the demand in EMU trains operative in Uttar Pradesh. (163)

Need to set up a new Railway Zone in the State of Uttar Pradesh. (164)

Need to ensure proper functioning of computers and to depute adequate number of enquiry clerks at important railway stations in Uttar Pradesh. (165)

Need to complete pending rail projects in the State of Uttar Pradesh in a time-bound manner. (166)

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF PERMANENT WAY
AND WORKS (PAGES 04.01.1-04.03.1) BE
REDUCED BY RS. 100.

Need to expand existing second class waiting halls at railway stations under Lucknow division. (167)

VAISAKHA 6, 1929 (Saka)

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED BY RS. 100.

Need to allot land for construction of school building for the children of railway employees in the State of Uttar Pradesh. (168)

Need to open a well equipped railway hospital at Lucknow having facilities for kidney transplantation. heart surgery, special investigations and treatment of cancer. (169)

Need to provide accommodation to the employees of various railway zones of Uttar Pradesh near the railway stations of their posting. (170)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to undertake electrification of important railway stations in Uttar Pradesh. (171)

Need to construct overbridges on heavy traffic railway (172)crossings in Uttar Pradesh.

Need to provide water coolers at all the stations in Uttar Pradesh. (173)

Need to provide adequate sitting arrangements at all railway stations in Uttar Pradesh. (174)

Need to improve Public Address System at important railway stations in Uttar Pradesh especially under Unnao Parliamentary Constituency. (175)

Need to provide ATM facility at important railway stations in Utter Pradesh. (176)

Need to provide banking facilities at important railway stations in Uttar Pradesh. (177) Need to provide adequate wagons to meet the demand of transportation of foodgrains in Uttar Pradesh (178)

Need to construct Rail Yatri Niwas at all such railway stations in Uttar Pradesh as have places of important pilarimage. (179)

Need to construct more rest houses for passengers and tourists at all the important railway stations of Uttar Pradesh. (180)

Need to ensure smooth functioning of PCOs installed at platforms in Uttar Pradesh. (181)

Need to accord sanctions to all the railway projects proposed by the Government of Uttar Pradesh for laving of new rail lines. (182)

THAT THE DEMAND UNDER THE HEAD BAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

Need to issue monthly concessional tickets to the persons living below poverty line. (189)

Need to develop railway stations located at the District Headquarters of Uttar Pradesh particularly Unnao railway station as Model Railway Stations. (190)

Need to run EMU trains on time under various Railway Zones of Uttar Pradesh. (191)

Need to demolish the unauthorized construction on railway land at rest camp colony near Charbagh, Luknow railway station. (192)

Need to construct more numbers of upper class and second class waiting rooms at all railway stations in Uttar Pradesh. (193)

(DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS EXPENDITURE (GENERAL) (PAISES 02.01.1-02.02.1) BE REDUCED TO RE

#### iShri Braiesh Pathaki

947

Failure to complete the survey work of the proposed new rail lines in the State of Uttar Pradesh. (194)

Failure to conduct a survey of the backward areas of the State of Uttar Pradesh to law new rail lines (195)

THAT THE DEMAND LINDER THE HEAD REPAIRS AND MAINTENANCE OF PERMANENT WAY AND WORKS (PAGES 04.01.1-1.04.03.1) BE REDUCED BY RS. 100.

Need to provide adequate potable water at railway (196)stations.

Need to improve sanitation arrangements at all the railway stations. (197)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF CARRIAGES AND WAGONS (PAGES 06.01.1-06.03.1) BE RE-DUCED BY BS. 100.

Need to set up a workshop at Unnao for repairing of (198)wadons.

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED BY RS. 100.

Need to improve educational facilities for the children of staff of various railway zones of Uttar Pradech.

(199)

Need to provide more incentives to the outstanding sports persons working in railways. (200)

Need to set up a 100 bed railway hospital at Unnao for the welfare of railway employees. (201)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS WORKING EXPENSES (PAGES 12.01.1-12.03.1) BE REDUCED BY RS. 100.

Need to take effective steps to ensure the safety of passengers in trains. (202)

Need to check the irregularities in catering services at railway stations of various railway zones in Uttar Practash (203)

Need to employ more personnel in railway security forces for the proper safety of railway assets. (204)

THAT THE DEMAND LINDER THE HEAD PROVI-DENT FUND PENSION AND OTHER RETIRE-MENT BENEFITS (PAGES 13.01.1-13.02.3) BE REDUCED BY RS. 100.

Need to redress the grievances of railway pensioners (205)in a time-bound manner.

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.1) BE REDUCED BY RS. 100.

Need to provide adequate emergency medical facilities to the passengers at all railway stations of various railway zones of Uttar Pradesh. (206)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF PERMANENT WAY AND WORKS (PAGES 04.01.1-04.03.1) BE REDUCED BY RS. 100.

Need to renovate the buildings of railways stations in Uttar Pradesh. (207)

Need to provide refreshment centres and maintain cleanlines at all the railway stations of Uttar Pradesh. (208)

Need to modernize Unnao railway station. (209)

Need to make arrangements for proper maintenance of all the Railway Stations in Uttar Pradesh. (210)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF CARRIAGES AND WAGONS (PAGES 06.01.1-06.03.01) BE RE-DUCED BY RS 100

Need to renovate the buildings of railways stations in Uttar Pradesh. (207)

Need to provide refreshment centres and maintain cleanlines at all the railway stations of Uttar Pradesh. (208)

Need to modernize Unnao railway stations. (209)

Need to make arrangements for proper maintenance of all the Railway Stations in Uttar Pradesh. (210)

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF CARRIAGES AND
WAGONS (PAGES 06.01.1-06.03.1) BE REDUCED BY RS. 100.

Need to set up a workshop at Unnao for maintenance of rail engines. (211)

THAT THE DEMAND UNDER THE HEAD OPERAT-ING EXPENSES-TRAFFIC (PAGES 09.01.1-09.03.1) BE REDUCED BY RS. 100.

Need to make proper arrangements for regulating heavy rail traffic at certain sections falling under various Railways Zones in Uttar Pradesh. (216)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to provide sufficient covered parking and other facilities for the benefit of passengers at all the railway stations in Uttar Pradesh. (224)

Need to man all the unmanned railway level crossings in Uttar Pradesh. (225)

Need to speed up the work of laying of new railway tines in Utter Pradesh. (226)

Need to provide computerized reservation facility at all the railway stations under Lucknow division. (227)

Need to replace old sleeper coaches with new ones in Lucknow mail running between Lucknow and New Delhi. (228)

Need to improve passenger amenities at all railway stations in Uttar Pradesh. (229)

Need to convert all narrow gauge lines into broad gauge lines in Uttar Pradesh. (230)

Need to improve catering and bedding facilities in trains. (231)

#### (DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS EXPENDITURE (GENERAL) (PAGES 02.01.1-02.02.1) BE REDUCED TO RE. 1.

Failure to conduct a survey for laying of new railway lines in the Unnao district of Uttar Pradesh. (237)

Failure to procure spares, etc. directly from manufacturers by the railways. (238)

#### (DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD GENERAL SUPERINTENDENCE AND SERVICES ON RAILWAYS (PAGES 03.01.1-03.03.1) BE REDUCED TO RE. 1.

Failure to ensure uninterrupted supply of electricity in the railway yards. (239)

THAT THE DEMAND UNDER THE HEAD REPAIRS
AND MAINTENANCE OF PERMANENT WAY
AND WORKS (PAGES 04.01.1-04.03.1) BE
REDUCED BY RS. 100.

Need to repair the dilapidated railway track leading to Unnao Railway Station in Uttar Pradesh. (240)

#### (Shri Braiesh Pathak)

Need to change old tracks in all the zones of Uttar Pradesh. (241)

APRIL 26, 2007

Need to increase the height of railway station platforms in Uttar Pradesh to prevent water logging in monsoon season. (242)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to undertake gauge conversion in all the zones of Uttar Pradesh. (247)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY BS: 100.

Need to introduce new trains for Unnao in Uttar Pradesh. (248)

Need to further reduce the passenger fares in all the classes (249)

Need to introduce Garib Bath trains from Unnac Railway Station of Uttar Pradesh. (250)

Need to connect all the airports with railways.(251)

Need to provide same facilities at railway stations as provided at the airports. (252)

Need to provide catering facilities at reasonable rates at all the railway stations in the country. (253)

Need to early introduction of new trains for Uttar Pradesh announced in Railway Budget 2006-2007. (254)

Need to introduce Garib Rath trains on more routes in Illtar Pradesh (255)

Need to make improvement in catering services provided in all the trains passing through Utter Pradesh. (256) Need to increase the number of reservation centres and also the number of seats in trains in proportion to the increase in the number of passengers on different mutes.

Need to introduce sale of rail tickets from Post Offices. (258)

Need to introduce the sale of rail tickets from Petrol Pumos and Banks in Unnao district of Uttar Pradesh. (259)

Need to increase the capacity of all the coaches from 72 to 84 in sleeper class. (260)

Need to increase the number of seets in AC-III coaches from 64 to 81 in trains. . (261)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF PERMANENT WAY AND WORKS (PAGES 04.01.1-04.03.1) BE REDUCED BY RS. 100.

Need for repair and maintenance of approach roads to all the railways stations specially those falling in Unnao Parliamentary constituency in Uttar Pradesh. (262)

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED BY RS. 100.

Need to provide residential accommodation to all the employees near railway station of their posting in Uttar Pradesh (263)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to speed up the manufacture of passenger coaches and wagons. (264)

Need to procure sufficient number of electric engines. (265)

Need to ensure adequate supply of electricity for smooth running of trains to prevent halting of railway traffic in various railway zones in Uttar Pradesh due to failure of electricity. (266)

Need to speedy construction of damaged roads below the railway bridges. (267)

Need to increase the height of platform Nos. 4 and 5 at Unnao railway station to appropriate level. (268)

Need to lengthen platform Nos. 2 and 3 of Unnao railway station to accommodate large trains and also to increase the length of the sheds accordingly. (269)

Need to make arrangements for draining of water from platform at Unnao railway station. (270)

Need to computerise all the railway stations of the country for strengthening the security and safety of railways. (271)

Need to convert more narrow gauge rail lines of Uttar Pradesh into broad gauge. (272)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to ensure cleanliness at all railway stations in Uttar Pradesh (273)

Need to replace old bogies and engines in various railway zones for smooth running of trains in the country. (274)

Need to provide goods loading facilities at all the railway stations of various railway zones in Uttar Pradesh. (275)

Need to run Rajdhani train to Lucknow from Delhi. (276)

Need to run more Shatabdi trains in Uttar Pradesh. (277)

Need to provide stoppage to all the train passing through Unnao at Unnao railway station. (278)

Need to restore the status of Ganj Muradabad railway station. (279)

Need to restart functioning of Gaurihalt situated between Mallwaganj-Muradabad stations in Kanpur-Balamau divisions. (280)

Need to provide a halt at Hafizabad, a prominent commercial center, under the Kanpur-Balamau division. (281)

Need to upgrade Unnao railway station to 'A Class'. (282)

Need to provide stoppage to all express trains passing through Uttar Pradesh at all the railway stations of district headquarters, especially at Unnao railway station, in Uttar Pradesh. (283)

Need to provide stoppage to Gomti Express at Unnao railway station in Uttar Pradash. (284)

Need to provide stoppage to Sampoorna Kranti Express at Unnao railway station in Uttar Pradesh. (285)

Need to provide stoppage to Vaishali Express at Unnao railway station in Uttar Pradesh. (286)

Need to provide stoppage to Marudhar Express at Unnao railway station in Uttar Pradesh. (287)

Need to provide stoppage to Lucknow-Bhopal Express at Unnao railway station in Uttar Pradesh. (288)

Need to provide stoppage to Chennai Express at Unnao railway station in Uttar Pradesh. (289)

Need to keep open the Sahani-Dewara crossing, between Kinara and Magarwara stations on the Kanpur-Lucknow route round the clock keeping in view the heavy road traffic. (290)

#### [Shri Braiesh Pathak]

Need to keep open the railway crossing kept closed below the overbridge near the Unnao railway station round the clock, on the Lucknow-Kanpur route, in view of the heavy road traffic. (291)

Need to provide stoppage to Raidhani Express and Poorva Express at Mirzapur railway station. (292)

Need to start a shuttle train between Raebarell-(293)Lalgani via Dalmau.

Need to restore the status of the Achalgani railway (294)station

Need to add more second class coaches in Lucknow Mail between New Dalhi and Lucknow. (295)

Need to provide two AC-III Tier, one AC-II Tier and two AC-I Tier coaches in Lucknow Mail running between New Delhi and Lucknow. (296)

Need to start a new Super fast train between Delhi and Lucknow. (297)

#### (DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD STAFF WELFARE AND AMENITIES (PAGES 11.01.1-11.03.1) BE REDUCED TO RE. 1.

Failure to pay adequate overtime allowance to the (298)railway staff.

#### (DISAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED TO RE 1.

Failure to complete track renewals in a time bound manner all over the country. (299)

Failure to construct rail overbridges and underbridges in a time bound manner in Uttar Pradesh. (300) Failure to undertake doubling of all railway lines in a time hound manner in Ulter Predesh. (301)

THAT THE DEMAND UNDER THE HEAD ASSETS ---ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY BS. 100.

Need to open computerized reservations Centres at all the railway stations in Uttar Pradesh. (302)

#### (Translation)

APRIL 26, 2007

SHRI CHANDRA BHAN SINGH (Damoh): Need to provide stoopage of Madhya Pradesh Sampark Kranti Express at Patheria railway station. (303)

Need to provide stoppage of Chhattiagarh Sampark Kranti Express at Damoh and Sagar railway stations. (304)

Need to provide ATM facility at Damoh railway station (305)

Need to run Jabalour-Jammu Tawi Express four days a week and extend it upto Udhampur. (306)

Need to attach a first class AC full rake in 2412, 2411 Gondwana Express. (307)

Need to double the existing reservation quota for Damoh railway station. (308)

Need to extend the route of Darnoh-Bina passenger train upto Bhopal. (309)

Need to extend Rivanchal and other over-night trains terminating at Bhopal upto Indore. (310)

Need to run Shipra Express train daily. (311)

Need to run Raikot Express three days a week. (312)

Need to provide stoppage to Vindhyachal Express at Ghatera and Sagoni railway stations. (313)

Need to run Bilaspur Raidhani Express upto Raipur via Sagar. Damoh. Katni providing stoppage at Anuppur and Bilaspur. (314)

Need to rename the Bilaspur Raidhani Express as Raipur Raidhani Express. (315)

Need to immediately undertake the survey work of Lalitpur-Singrauli railway line via Ajaygarh or to reroute it via Gangau Sanctuary. (316)

Need to extend the Damoh railway goods platform from half rake point to full rake point to provide full rail wagon loading and unloading. (317)

Need to run Amarkantak Express via Damoh-Sagar-Bina three days a week. (318)

Need to extend Bhopal-Bilaspur Express upto (319)Dura.

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY BS. 100.

Need to allocate sufficient funds for completion of Lalitpur-Singrauli railway line project in a time-bound manners. (320)

Need to allocate adequate funds for laying of new line on the Jabalour-Damoh-Panna section. (321)

Need to provide cent-per-cent funding by the Union Government for Damoh-Kundalpur rail line (322)project.

Need to start construction work at Damoh model railway station. (323)

Need to construct a VIP waiting room at Damoh (324)station.

Need to construct a foot overbridge towards Patharia road at Patharia Gate overbridge in Damoh. (325) THAT THE DEMAND LINDER THE HEAD RAIL WAY BOARD (PAGES 01.01.1-01.02.01) BE RE-DUCED BY BS 100

#### SHRIMATI KARUNA SHUKLA (Janigir):

Need to run Chhattisgarh Express train from Korba (232)station.

Need to run Cochin Express from Korba station. (233)

Need to provide stoppage of Azad Hind Express at (234)Champa station.

Need to provide stoppage of long-distance trains at Sakti. Champa and Akaltara stations. (235)

Need to provide stoppage of Azad Hind Express at Tilda station of Raiour. (236)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION. CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to construct railway over-bridge at Kokhsa railway crossing in Janigir-Champa district of Chhattisgarh. (243)

Need to construct pit line in Korba district. (244)

Need to set up a railway reservation office at Saragaon station in Janjgir-Champa district. (245)

Need to construct railway over-bridge at Bhabhekdan railway crossing in Bilaspur district. (246)

#### SHRIMATI NEETA PATERIYA (Seoni) :

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

Need to provide stoppage of 8233 Narmada Express train at Bhitoni Rallway Station. (326)

#### [Shrimati Neeta Pateriva]

Need to run 1474 Jabalpur-Bhopai Express train dailyvia Itarsi and to extend it up to Indore. (327)

Need to run DMU train from Narsinghpur to Katni. (328)

Need to run Mahakaushal Express from Narsinghpur to Delhi. (329)

Need to run direct train from Jabalpur to Mumbal via Pune. (330)

Need to attach a Chair Car coach next to general compartment in each train for the conform of short distance passengers. (331)

Need to maintain quality of sheets, pillows and blankets provided to the passengers. (332)

Need to provide fresh bed sheets, pillows and blanket in the train No. 2411-2412. (333)

Need to bring about a change in the reservation upgrading system. (334)

Need to run 2188 Rewanchal Express daily via Bina. (335)

Need to open chemists shops at all important railway stations in the country. (336)

Need to provide ladies' Cabin consisting of 6 berths in every coach to ensure safety and security of women. (337)

Need to install mobile chargin switches in each compartment. (338)

Need to provide TV or music facilities in every Shatabdi and Janshatabdi Express train. (339)

Need to run Raipur-Delhi Rajdhani Express via Katni-Bina. (340)

Need to provide stoppage of Sampark Kranti Express at every junction falling en-route. (341)

Need to write the name of all the stations in three languages *i.e.* Hindi, English and the regional language. (342)

Need to further reduce the fare of Bhopai-Bina-Itarsi Express. (343)

Need to run 2411/2412 Goridwana Express from Jabalpur with first class AC coach. (344)

THAT THE DEMAND UNDER THE HEAD ASSETS—
ACQUISITION, CONSTRUCTION AND REPLACEMENT (PAGES 16.01.1-16.04.3) BE
REDUCED BY BS. 100

Need to undertake electrification from Itarai to Katni. (345)

Need to ensure proper lighting at all the stations in Madhya Pradesh. (346)

Need to provide sheds for passengers at all the small stations in Madhya Pradesh. (347)

Need to release funds for immediate conversion of Chhindwara-Siwani-Nainpur narrow gauge into broad gauge. (348)

Need to allocate more funds to expedite Jabalpur-Gondia broad gauge conversion work. (349)

Need to undertake conversion of Gotegaon to Ramtek via Siwani railway line to broad gauge. (350)

Need to lay new railway line from Jabalpur to Lailtpur via Katangi and Damoh. (351)

SHRI KAILASH BAITHA (Bagaha) :

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE REDUCED BY RS. 100.

Need to run a train daily from Muzaffarpur to Gorakhpur via Narkatiaganj-Varanasi for the benefit of pilgrims, patients and students. (352) OR1

Need to provide a washing pit at Narkatiagani Junction (353)

VAISAKHA 6, 1929 (Saka)

Need to run Intercity Express between Bagaha and Patna (354)

Need to run Saptkaranti Express train on time in the Samastipur Railway Division. (355)

Need to add an additional bogie each in the AC I. Sleeper Class and two bogies to general class in Saptkranti Express (2557-2558). (356)

Need to run train Nos. 5215 and 5216 as express train between Narkatiagani and Muzaffarpur or to charge passenger train fare from the passengers instead of express train fare. (357)

Need to add a Sleeper Class bogie in 523 Down train running between Gorakhpur and Muzaffarpur. (358)

Need to set up Purushottam Nagar halt between Sikta (359)and Marjdawa stations.

Need to provide halt at Mahayogin between Gaunaha and Bhikhnathori stations. (360)

Need to provide halt at Madanpur between Bagaha (361)and Valmikinagar Road stations.

Need to run Awadh-Bandra express as a daily (362)train.

Need to speed up the beautification work of all the stations between Bagaha and Betiah. (363)

Need to allot railway land around railway stations on lease to small vendors, tongawallas, rickshaw pullers (364)and auto rickshaw drivers.

Need to permanently rehabilitate the thousands of landless families inhabiting railway land in Kailashnagar and Bagaha in the State of Bihar. (365)

Need to provide good quality food to passengers in (366)Saptkranti Express.

Need to attach a pantry car with long distance trains like Satvagraha and Bapudham Express. (367)

Need to repair the damaged bridge at Narkatiagani Junction immediately. (368)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS EXPENDITURE (GENERAL) (PAGES 02.01.1-02.02.1) BE REDUCED BY RS. 100.

Need to conduct a survey for laying a new rail line upto Bagaha via Bhikhnathori to Gaunaha, Belsandi. Bakhari, Done, Semra Harnatand, Valmikinagar,

(369)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to construct a cold storage on the vacant land of railways near Bagaha, Harinagar and Narkatiagani stations. (370)

Need to construct a retiring room as well as a canteen a Bagaha station. (371)

PROF. RASA SINGH RAWAT (Aimer):

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BNE RE-DUCED BY RS. 100.

Need to make the Railway Board more efficient. (372)

Need to take steps for preventing increasing number of incidents of trains accidents. (373)

Need to increase the amount of ex-gratia payments to the victims of train accidents. (374)

Need to modernize and bring Indian Railways at par with that of the developed countries and also to make it more profitable. (375)

Need to make adequate arrangements for cleanliness at railway stations and in trains. (376)

Demends for Grants -

Need to ensure punctuality of and safety and security in running trains. (377)

Need to increase the number of general coaches in the long distance express trains in view of overcrowd-(378)ino.

Need to enhance safety of railway assets and to beef up inspection procedure by making it more strong. compatible and accountable. (379)

Need to identify all railway bridges over 100 years old and to replace them with new bridges. (380)

Need to maintain the importance of 'Railway City' Aimer. (381)

Need to declare the divisional Railway Office, Aimer as a heritage building. (382)

Need for all around development of Railway Loco and Carriage Sports Ground located in Aimer. (383)

Need to lift the ban on fresh recruitment in Railways and to give employment to the heirs of the deceased railway employees on compassionate orounds. (384)

Need to remove encroachment from railway land and to use it for commercial purposes and also to plant istropha and other trees along the rail tracks. (385)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS EXPENDITURE (GENERAL) (PAGES 02.01.1-02.02.1) BE. REDUCED BY RS. 100.

Need to start the survey of the Aimler-Nesirshed-Deoli-Bundi-Kota rail line. (386)

Need to conduct the survey to lay Kamlighat-Bhim-Jassakhera-Jamga-Vyavar rail line. (387) THAT THE DEMAND LINDER THE HEAD OPERAT. ING EXPENSES-TRAFFIC (PAGES 09.01.1-09.03.1) BE REDUCED BY RS. 100.

Need to install anti-collision devices in trains to make travelling safer. (388)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to construct the already sanctioned railway overbridge at Kishangarh-Rupangarh road. (389)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

Need to run Jaiour-Amritsar train upto Aimer. (390)

Need to extend Jajour-Agra Fort-Gwalior Intercity upto Aimer. ' (391)

Need to start a new train between Agra and Ahmedabad via Bandikui-Jajour-Almer-Manyar Junction. (392)

Need to connect Aimer with Chennai Thiruvananthapuram, Tirupati, Puri, Guwahati and Lucknow by direct trains. (393)

Need to arrange for stoppage of Ashram Express at Beawar railway station. (394)

Need to run a new express train between Delhi and Ahmedabad via Aimer-Jaipur. (395)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF MOTIVE POWER (PAGES 05.01.1-05.03.1) BE REDUCED BY RS. 100.

Need to modernise and increase the repair and maintenance work of Diesel Engines in Loco Works at Ajmier. (396)

THAT THE DEMAND UNDER THE HEAD REPAIRS AND MAINTENANCE OF CARRIAGES AND WAGONS (PAGES 06.01.1-06.03.1) BE RE-DUCED BY BS 100

Need to repair passenger and goods coaches at the Loco Works factory at Aimer. (397)

Need to undertake more work relating to coach manufacturing, painting, repair and maintenance at the Loco Works, Aimer. (398)

THAT THE DEMAND UNDER THE HEAD ASSETES-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to provide computerised reservation facility at Nasirabad and Vijayanagar railway stations under (399)Aimer division

Need to expand and make the Aimer railway station (400)a model railway station.

Need to provide public address system at Kishangarh railway station under Jaipur division and to make computerised reservation system more effective and (401)comprehensive.

Need to expand Beawar and Kishangarh railway (402)stations.

Need to construct a big Yatri Niwas at Ajmer railway (403)station.

Need to provide all basic amenities at the Aimer (404)railway station.

Need to construct Aimer-Pushkar rail line (broad gauge) within the prescribed time limit and also to connect it to the Merta Road. (405)

Need to convert Ajmer-Bhilwara-Chittaurgarh metre gauge line into broad gauge line and to start train (406)services on the same.

Need to double the Aimer-Phulera broad gauge Hna (407)

Need to convert the Phulera-Ringas-Rikri metre gauge line into broad gauge line. (408)

Need to expedite the doubling and electrification of Delhi-Ahmedabad via Jaipur-Aimer broad gauge lina (409)

Need to convert the Manwar Jn. Mavli Jn. via Kamlighat Devgarh-Kankroli meter gauge line into broad gauge line. (410)

Need to convert the Udaiour-Himmatnagar-Ahmedabad metre gauge line into broad gauge line. (411)

#### (English)

SHRI AVINASH RAI KHANNA (Hoshiardur):

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

(412)Need to link Hoshiarpur with Phagwara.

Need to start a weekly train from Hoshiarour to Haridwar. (413)

Need to start a train from Hoshiarpur to New Delhi. (414)

Need to extend the train running between Jaijon Doaba to Jallandhar upto Amrtistar. (415)

Need to extend DMU train running between Hoshiarpur and Jallandhar to Amritsar. (416)

Need to run the train running between Nangal to New Delhi via Chandigarh. (417)

Need to attach an additional coach with the train running between Jaijon to Jallandhar and to extend It to New Delhi. (418)

Need to provide stoppage to Swaraj Express at (419)Dasuya.

Need to upgrade the Hoshiamur railway station.

Demends for Greats -

(420)

Need to construct the approach roads to Hoshiarpur railway station. (421)

Need to attach one more coach of executive class with Shatabdi Express running between New Delhi and Amritaar. (422)

Need to refund the ticket amount through cheque to the ticket holder (423)

Need to provide facility of tollet in DMU train running between Nangal and Chandigarh.

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to establish a railway coach factory in Hoshiarour district of Puniab. (427)

Need to start work on Amritsar-Anandour Sahib rail track. (428)

#### [Translation]

#### SHRI BHANWAR SINGH DANGAWAS (Nagaur) :

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to lay a new broad gauge line on Aimer-Pushkar-Merta railway route. (426)

SHRI HANSRAJ G. AHIR (Chandrapur) :

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED TO RE. 1.

Failure to provide financial assistance to the State Governments facing financial crunch for implementation of railway projects. (429) Failure to increase the number of passenger trains in view of heavy rush in the existing passenger (430)trains

Failure to increase the speed of long distance (431)trainia

Failure to introduce transportation of parcels/goods in DMII trains (432)

Failure to effect qualitative improvement in certain trains despite upgrading them as superfast trains. (433)

THAT THE DEMAND UNDER THE HEAD RAILWAY BOARD (PAGES 01.01.1-01.02.1) BE RE-DUCED BY RS. 100.

Need to introduce train service between Gadchandur and Ghugus. (434)

Need to provide free rail travel facility to the OBC - candidates for attending examination/interviews conducted by Railway Recruitment Board. (435)

Need to reduce the rates of railway passes for students and employees. (436)

#### (DISSAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS EXPENDITURE (GENERAL) (PAGES 02.01.1-02.02.1) BE REDUCED TO RE. 1.

Failure to conduct a survey to examine the feasibility of laying sufficient number of new rail lines for the structural development of railways in the country.

(437)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS EXPENDITURE (GENERAL) (PAGES 02.01.1-02.02.1) BE REDUCED BY RE. 100.

Need to conduct a survey to examine the feasibility of laying a new railway line between Suraigarh-Aflapalli-Balharahah. (438)

#### (DISSAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD MISCELLA-NEOUS WORKING EXPENSES (PAGES 12.01.1-12.03.1) BE REDUCED TO RE. 1.

Failure to take suitable steps for improving the railway catering services. (439)

Failure to check the incidents of robbing of passengers on running trains by intoxicating them.

Failure to check the increasing incidents of bomb explosions in trains due to tack of security. (441)

Failure to privatize railway catering and other services. (442)

Failure to roll back five times increase in detention charges levied by the railway on the pilorims. (443)

#### (DISSAPPROVAL OF POLICY)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION. CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED TO RE. 1.

Failure to lay new railway lines in tribal and remote areas of the country. (444)

Failure to undertake in a timebound manner the conversion of narrow gauge lines into broad gauge in the country. (445) Failure to provide concession to the patients suffering from Sickle Cell disease. (446)

THAT THE DEMAND UNDER THE HEAD ASSETS-ACQUISITION, CONSTRUCTION AND RE-PLACEMENT (PAGES 16.01.1-16.04.3) BE REDUCED BY RS. 100.

Need to lay a third railway line between Nagour-Balharshah. (447)

#### [English]

MR. DEPUTY-SPEAKER: I shall now put all the cut motions which have been treated as moved together to the vote of the House...

The cut motions were put and negatived.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Grants (Railways) for 2007-2008 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in the course of payment during the year ending the 31st day of March, 2008, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 16."

Lok Sabha Demands for Grants (Railways) for 2007-08 submitted to the Vote of the Lok Sabha

No. of Name of Demand Demand		Amount of Demand to Grants on Account voted by the House on 9.3.2007	Amount of Demand for Grants submitted to the Vote of the House	
-		(Rs.)	(Rs.)	
1	2	3	4	
1. Railway	Board	15,90,73,000	79,53,67,000	

1	2	3	4
2. <b>Mis</b> ce	illaneous Expenditure (General)	65,12,77,000	325,63,83,000
3. Gene	ral Superintendence and Services on Railways	417,01,41,000	2085,07,07,000
4. Repai Work	irs and Maintenance of Permanent Way and	749,03,02,000	3745,15,09,000
5. Repa	irs and Maintenance of Motive Power	402,47,45,000	2012,37,22,000
6. Repa	irs and Maintenance of Carriages and Wagons	817,37,38,000	4086,86,88,000
7. Repa	irs and Maintenance of Plant and Equipment	419,45,18,000	2097,25,89,000
8. Open	ating Expenses - Rolling Stock and Equipment	579,86,93,000	2899,34,64,000
9. Open	ating Expenses - Traffic	1958,17,81,000	5004,02,19,000
10. Open	ating Expenses - Fuel	2048,20,23,000	10241,01,14,000
11. Staff	Welfare and Amenities	321,66,32,000	1608,31,62,000
12. Misc	illaneous Working Expenses	335,23,36,000	1676,16,82,000
13. Provi	dent Fund, Pension and Other Retirement Benefits	1371,44,43,000	6857,22,17,000
14. Appro	opriation to Funds	4272,98,74,000	21364,93,72,000
taken	end to General Revenues, Repayment of loans from General Revenues and Amortization of -Capitalisation	4,28,12,,000	4568,25,88,000
16. Asset	ts-Acquisition, Construction and Replacement nue	10,00,00,000	50,00,00,000
Othe	r Expenditure		
Capit	ial .	4520,28,13,000	22601,40,64,000
Railw	ray Funds	3581,89,17,000	14555,45,83,000
Raily	ray Safety Fund	175,10,33,000	875,51,67,000
Spec	ial Railway Safety Fund	321,75,00,000	1608,75,00,000
Total		22387,28,51,000	108342,30,97,000

The Motion was adopted.

14.10 hrs.

APPROPRIATION (RAILWAYS) NO. 2 BILL\*, 2007

[Enalish]

MR. DEPUTY-SPEAKER: Now, we shall take up Item No. 22.

(Translation)

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): Mr. Deputy-Speaker, Sir, I propose that leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the consolidated fund of India for the services of the financial year 2007-2008 for the purpose of Railways.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2007-2008 for the purpose of Railways."

The motion was adopted.

[Translation]

SHRI LALU PRASAD: I introduce\*\* the Bill.

[English]

MR. DEPUTY-SPEAKER: Now, the House will take the Motion for consideration of the Bill.

[Translation]

SHRI LALU PRASAD : Mr. Deputy-Speaker, Sir, I propose that:

"That the Bill to authorize payment and appropriation of certain sums from and out of the consolidated fund of India for the services of the financial year 2007-2008 for the purposes of Railways, be taken into consideration."

[English]

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2007-2008 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Scheduled was added to the Bill.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

[Translation]

SHRI LALU PRASAD : Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill be Passed."

[English]

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The Motion was adopted.

<sup>\*</sup>Introduced with the recommendation of the President.

<sup>\*\*</sup>Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 26.4.07.

14.13 hrs.

### \*DEMANDS FOR GRANTS - (GENERAL),

#### Ministry of Labour and Employment

[English]

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on Demand No. 59 relating to the Ministry of Labour and Employment.

Hon. Members present in the house whose cut motions to the Demand for Grant have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately.

#### Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2008, in respect of the head of Demand entered in the Second column thereof against Demand No. 59 relating to the Ministry of Labour and Employment."

Lok Sabha

Demands for Grants - for 2007-08 in respect of Ministry of Labour and Employment submitted to the Vote of Lok Sabha

No. and Name of Demand	Amount of Demands to Grants on Account voted by the House on March 16, 2007		Amount of Demands for Grants submitted to the Vote of House	
1	2			
	Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
inistry of Labour and Employment				
. Ministry of Labour and Employment	314,96,00,000	1,16,00,000	1575,32,00,000	5,81,00,00

MR. DEPUTY-SPEAKER: Now, Prof. Rasa Singh Rawat.

[Translation]

PROF. RASA SINGH RAWAT (Airner): Mr. Deputy-

\*Moved with the recommendation of the President

Speaker, Sir, through you, I would like to express my views with reference to the demands of the Ministry of Labour. I regret to state that there is not desired improvement in the situation of labour class and their condition has even worsened since this Government came to power.

Sir, the hon. Minister of Labour does not seem to be present here. I would like to ask you whether the Minister of Labour is present in the House?

Demands for Grants -

MR. DEPUTY-SPEAKER: I would like to inform the hon'ble Member that hon'ble Minister of Labour is present in the House. Please continue.

PROF. RASA SINGH RAWAT. Since the UPA Government came to power or in other words since the time of liberalization. Government does not seem to be sincerely concerned about the condition of labours and as a result the condition of agricultural labourers, construction labourers, workers working in sick units or in multinational companies worsens day by day. Since this insensitive Government came to power, it liberalized the policies for multinational companies and as a result of that condition of workers working in medium industries, small scale industries and petty industries got even worsened because the policy of promoting multinational companies and the policy of promoting SEZ has signalled a death knell for these workers and due attention is not being paid to them. All the petty industries, medium industries, small scale industries and cottage industries of the country are gradually closing down. As a result the workers working in those medium factories or small scale industries are becoming victims of retrenchment and are facing unemployment and starvation. I would like to know from the Government as to what measures have been taken by the Ministry of labour for improvement in the conditions of workers as per the promise made in International Labour Conference and in the manifesto of the Government before taking oath, and to which extent it has been complied with? There is a wide gap between the word and deed of the Government. The Government had said that they will soon bring a Bill for the welfare of crores of unorganized farm labourers to provide social security and security at work place to them and to safe-guard their interest during non cultivation season but the same has not been enacted yet. As a result, lakhs ad crores of labourers working in agriculture sector are facing great difficulties and are being exploited. Attention has not been paid towards timely

payment to them despite getting the work done; to provide healthy environment and proper arrangements for the education of their children. I would like to know from the Government through the chair, as to what action has been taken by the Government for the unorganized workers?

Thirdly, it has been stated that we will try to check child labour and efforts are being made to check child labour but what is the outcome thereof? Even today children are working in hotels, shops, carpet manufacturing factories and other similar industries. Condition of such workers, particularly child labours, is very pitiable who are working in firecracker factories, matchstick factories and other hazardous factories where inflammable and toxic substances are used. No steps have been taken by the Government for their welfare. Similarly, they claim that they have completely banned 'Bonded Labour' but it is seen that the condition of workers working in Brick kilns and private mines is pitiable. Even today, bonded labourers are facing hardships.

There is no discernible improvement in the condition of child labourers and bonded labourers. The Government has opened ESI Hospitals for the welfare of labourers. You must be aware of the hazardous conditions in which beedli workers, men, women and children are working? I think that desired efforts have not been made by the Government for the welfare of beedli workers. Same old scheme have been in vogue. We have seen their residential and working places. Neither they have been provided with hospital cards nor they are getting medicines and there are no safety measure taken for them. Many people have become millionaires after setting up such beedli industry. They exploit workers. Beedli workers are not paid their dues. I would like to draw the attention of the Government, through the chair, towards beedli workers.

Sir, the condition of the ESI hospitals is miserable. State of the art medical equipment required for the treatment of labourers is not available in these hospitals. ESI hospitals are in dilapidated condition, their X-Ray machines are not working and heart patients are referred

[Prof. Rasa Singh Rawat]

to other hospitals. There is shortage of doctors and nurses in ESI hospitals. Apart from this even medicines are not available in these hospitals. I would like to know from the Government as to what steps are being taken to improve the condition of ESI hospitals established for the welfare of workers?

Sir. I am surprised to note that meetings are being held to determine the interest rate of the Provident Fund of employees, whether it should be 8% or 9% or 12% but it is unfortunate that the people belonging to CPI. CPM and other left parties who are supporting the Government pretend to talk tall about workers and shed crocodiles. tears. I would like to urge the left parties that the Government is not in a position to take decision regarding Provident Fund. Meetings are held frequently and it is said that these things were discussed but they have not yet decided the interest to be given on Provident Fund whether it should be 8%, 9% or 95%, I would like the Government to clear its position in this regard. Several laws have been enacted for the workers who are working in factories but when accidentally they lose their limbs or they succumbed to their injuries, their family members do not get compensation. They have not been provided due protection, compensation, security, gratuity, pension and GPF despite the fact that laws have been enacted for them. You will be surprised to know that their billions of rupees are lying with the Government. Their Provident Fund money and other deposits which they have earned through out their life are lying with the Government and the Government is not utilising this money instead contemplating to invest the same in some different work whereas the whole amount should be utilized for the welfare of the workers.

With the advent of the big multinational companies in our country, employing contract labourer has come into vogue. The condition of such contract labourers is very miserable. In such contracts the company owners allot the work to the contractors. The contractors pocket all the benefits alongwith the commissions and the labourers

working under the contractor are deprived of all the benefits and other facilities meant for them and do not even get wages in lieu of their work for the whole month. Now-a-days the condition of contract labourers is really very pitiable and no attention is being paid to them by the Government.

980

We see here in the national capital. Delhi that lakhs of masons and labourers from Raiasthan are engaged in the construction work of big buildings. The labourers from Bihar. Uttar Pradesh or other states are also engaged in the work of construction of buildings. Those who are engaged in constructing high rise buildings are living in sturn areas having no water, no light and no healthy atmosphere for them. They are compelled to live in dirty surroundings. When the building construction law was discussed it was said that they would be protected under the law. But the labourers are cetting no benefits of it and they are compelled to lead a miserable life in slums. Lots of people from my constituency visit me and say that so much amount is outstanding against so and so contractor who is denving to pay them their dues. When I tell the contractors on phone to clear the dues of the labourers they say that they have cleared off all their dues. No dues are outstanding against them, you can see the diary. They have no register of regular payment. There should be an on the spot visit to see as to what extent the law is being implemented, whether a healthy atmosphere is available to them or not, whether the law for the welfare of the labourers is being implemented or not? Even the women labourers are exploited at their work place. The Government had said that women workers would not work with men at night but even on today there are so many factories. industries or institutions where women are compelled to work at night. No attention is given to the matters regarding the extent of leave and relief to be granted to the women like maternity leave, family planning leave or leave during any other trouble. The Government has given the slogan \*Congress Kaa haath, Gareebon ke Saath\* (Congress is always with the poor) - but now much the Congress or this Government is with the poor, it becomes clear after seeing the condition of the labourers of our country. Even

after so many years of our independence there is a slogan being raised in India - 'Roti, Kapda aur Makan, Mang raha hai Hindustan' (There is a dearth of food clothing and shelter in India) - but the farmers of this country are compelled to commit suicide. On the other hand, the condition of labourers is very miserable. Most of the country's public sector undertakings in which crores of rupees were invested and which were considered to be the temples of India assumping that they will be helpful in nation building are sick today. As a result of this retrenchment of labourers is taking place in them. Rules and regulation with regard to imparting skill training to the labourers, the quantum and hours of rendering work. extent of facilities like canteen, welfare, education to their children, compensation in case of accidents are not being followed to the desired extent. Labourers are being compelled to take voluntary retirement from factories like HMT. Gradually, it is on the verge of closing. I would like to cite an example of my Ajmer Parliamentary Constituency to the Government. The NTC Mills are there. Earlier thousands of workers were working in these mills, but now the number of mill owners. General Managers or other officials taking fat salaries has increased while the number of labourers has decreased. As a result of this, these mills were stated to the running in losses. They do not provide jobs, do not supply goods and have old machines which are unable to give production. Under these circumstances you cannot expect them but to run in losses. The net result is that the labourers have to bear the brunt.

Edward Mill and Krishna Mill of Byawar have already been closed down. Edward and Mahalaxmi collaborated to set up a mill. The hon'ble Minister of 'Textiles is perhaps not present here. I am talking about the labourers. That mill is also on the verge of closure. There is a cotton mill in the constituency of Shrimati Kiran Maheswariji at Udaipur. The Condition of Vijay Cotton mills is more or less the same. My parliamentary constituency Vijay Nagar has also a textiles mill. That too, is facing the same condition. Today in Ahmedabad, which was called Manchester of India, and in Mumbai, which was called Lancashire almost all the big textiles industries have been

locked. Mill owners are earning thousands of crores of rupees by selling the lands of these mills, but there is no information about the interests of the labourers working in those mills as well as bonus or other benefits due to them. at the time of their retrenchment.

VAISAKHA 6, 1929 (Saka)

Now-a-days the Government are allowing the setting up of big malls to please the capitalists. Earlier I did not understand what the mall is because the meaning of mall in Hindi is something different...(Interruptions) Mall is a building where the retail outlets are set up and allowed to branded foreigner traders...(Interruptions) Hon'ble Rathwa Ji is laughing at me. He should understand my feelings. This Government is promoting the marketing for Reliance... (Interruptions) Reliance and other foreign multinational companies are making entry into the retail business. Lakhs of people are engaged in the retail business. In this way their livelihood will be snatched away and thev will be rendered jobless. Big companies will launch their products with fanfare and they will have all the packaged goods. What will be the future of India if the goods are available in packaged form - we can simply imagine this thing.

Sir, the Government have no control over these multinational companies at all. Now SEZs, there are 23 special economic zones under which there is no electricity charges, no law, no sale and so on because the Government have no control over them. They do not follow any labour law. They have been given all the liberty to loot the citizens under the SEZ. Though the farmers are getting compensation for their land but the condition of labourers working in industries is extremely miserable. A poet writes as:-

\*Shwanon ko milata doodh, Bhukhe balak akulate hein, Maan ki chhati se chipak, sisak-sisak kar rah jate hain."

i.e. the dogs of the rich get milk, but the children of the labourers are rolling about crying for food. They adhering to the breast of their mothers are sobbing bitterly-who will listen to them?

[Prof. Rasa Sinoh Rawat]

Sir, the Government have framed one more policy for the trade unions. There is a law enacted for them. Now, it is difficult to find out which one amongst the many trade unions like INTUC, HMS, BMS, CITU or UTUC is the bigger organisation. They have said that discussions are going on for a long time but no decision has been taken in this regard so far. Every other labour organisation claims that it is the biggest one in the country. The Government are still in no position to take a decision in this regard. They are also not in a position to recognize them. Earlier in the factories each labour organisation had their own distinct flag. They were claiming that this flag belonged to this organisation and that one belonged to that organisation. Now it is being said that they will recognize only one trade union. In this regard, the Government should have a clear cut policy.

I would like to tell the Government, through you, that the labourers should get rid of exploitation. Labourers become the victims of unemployment and retrenchment. This should be avoided. All the laws which are enacted for the welfare of the labourers should be implemented strictly. The statistics for the welfare of labourers are quite alluring like welfare centres, training camps, childcare centres and the training centre of their progress, but, in fact the ground realities portray a totally contrary picture. I would, therefore, like to tell the Government that differences between precept and practice should be avoided and something must be done for the betterment of the labourers. Through You, I would like to demand that there should be improvement in the lot of labourers who are increasing our production and fulfilling the needs of the country by working hard day and night in the factories or big industries.

All the measures may be taken for their welfare. Child labour should be banned and the laws regarding welfare of the organized labour may be framed. Apart from this attention must be paid towards agriculture labours.

You have provided me an opportunity to speak. I am

very grateful to you and with these words I conclude. This discussion started all of a sudden. We were assuming that first you will discuss the demands on Grant for railways and only thereafter you will take demands for grants of the Ministry of Labour and Employment, But suddenly you have allowed a discussion on it for that. I am very grateful to you.

APRIL 26, 2007

CHAUDHARY LAL SINGH (Udhampur): Mr. Dv. Speaker. Sir today the demands for grants of the Ministry of Labour and Employment are being discussed in the House. You know that it's the labour class who is responsible for production in every sphere. It is the labourer who has made all the things from pin to aeroplane. But when we see their condition we cut a sorry figure. There are two categories of labour organized labour and unorganized labour. There is no system for unorganized labour. He has no quarantee for earning his bread everyday. His future is quite uncertain. I would like to state that there is a dire need to pay attention towards unorganized labour. Contractors bring labourers with them from Bihar and our area to various parts of the country. If his condition worsens there or he dies in an accident. his family members do not get a single penny in compensation. We face many such cases in constituency. If he gets sick, or has any disease like TB or Jaundice, he does not get any medical allowance or facility. Diseases come to poors only. When dengue struck most of the poor people were affected as they reside in slum areas and dirty places where there is no proper arrangement for toilets. They do not have water neither potable nor for cleaning and bathing purposes. There is no proper arrangement for them. I would request hon'ble Minister to visit a labour colony. The people should acknowledge that an hon'ble minister visited their colony and if he stays there for an hour he will confront stinking smell and feel how much polluted these areas are. Hon'ble Minister is a hard worker and sincere person. I would request him to get his photo published in newspaper while staying in a labour colony.

I would like to quote an example of my State in respect

of the condition of labours. We have a social forestry department in our State. We appointed some people on daily wages but they consider themselves as salaried employees. People think that such a person is in service and he even get marriage on this basis and educated people also start working as labourers. It is not in case of department of social forestry only but in other departments as well. When their contact is over it is informed to them to go back to their home and we inform them that we had deployed them as labourer and the job is over now. There are many such people who had worked for 32 months in such manner but did not get any salary. They got salary of 2 months that too only Rs. 500/- PM. If you go to Doda, you will see thousands of such labours. If you see the condition of people who are called VDC members, saving the country and some of them getting Rs. 460 others are getting Rs. 1500 and a few are getting Rs. 2100 as their remuneration. I would like to state that are man who is on the one hand fighting against militancy for the country on the other hand he is starving and struggling for bread. Can they provide education to their children? A child who has worked in VDS after getting education or joined as SPO how can his children get education? They even don't have proper shelter to live in. They are spending life in hutments. The amount of Rs. Twenty thousand paid to some people under IAY is not sufficient. I would like to state that they have no shelter, no bread and their mothers are ailing and most of such people are suffering with various diseases themselves. All of us know about such cases. Many cases come before me wherein they claim that the only bread earner of the family has lost his life and as a result their school going children stop their education in midway. In this way their chapter gets closed. We also discuss about them and think that our duty is over. I will speak and you many listen but nothing would be done for the poor. I have seen myself the pathetic condition of the labouerers of our country.

I would like to quote an example. Many a people of our country as well as foreigners come to visit Vaishno Devi temple in our State. You may see there Paalkilifters, Pithhu and labourers having horses wearing red garments. If you see seriously now much they are getting as salary than only you can understand what is the reality. Tender is invited for the salary of labours. Recently four powerful people have captured the tenders with the connivance of officers. If a visitor approaches a prepaid booth and asks for Pithu. Palki or horse he is asked to deposit money there and only thereafter labourer is provided to him so that the labourer may not get direct payment. The labourers carrying Pithu, Palki etc. get a sum of Rs. 120 only as labour and they deduct 12% tax thereon. I think Hindustan is the only country where tax is being charged on labour. If the minister has the will power why does not he provide tax rebate to these 14,000 labours. We had listened about Income tax. Service tax. Property tax and surcharge but it is the first time when I am witnessing labour tax being paid by the palki, pithu labourers in Jammu and Kashmir. I had raised my voice against it but no action has been taken as everyone hears but nobody takes action. There is a committee for labour tender, which is strong committee as there is a hold of rich and influential people in it.

When a labour goes to the pre-paid counter for money a time he is told that money has been exhausted whereas the passengers deposit the full amount there. In reality they run their account from that money. If any labour forcefully demands the money, he is asked to give Rs. 20 and he is forced to do that to get back his hard earned money. It is also seen that when a labour goes there to demand his wages, they are beaten by them including the police. It seems the whole procedure is corrupt. I challenge you to get it enquired to know the truth. I myself stayed there for ten days and raised my voice against it but to in vain as despite being an M.P. my i.e. Chaudhary Lal Singh, M.P. voice remained unheard and I was merely a spectator.

We talk about secularism in the country. When the pilgrims come to visit the shrine of Mata Vaishno Devi, they take the help of Palanquin, horses and Pitthus. 70 percent of the labour there taking the pilgrims on Pitthu, horses and Palanquins are Muslims and remaining 30 percent belong to other religions. When they carry the pilgrim on

[Chaudhary Lal Singh]

their shoulder, they chant the name of Allah in the beginning and after reaching to the hilltop they say 'Jai Mata Di'. You won't see this anywhere. After reaching the hilltop, they also massage their feets even themselves being tried as they have taken them there. It is very saddening when they have to given labour tax. Nobody think about it. If anybody has gut let him get the tax abolished so that the labourers could get relief. I think we cannot do this. We are left only with our sayings. Our Government is there both in State and in Centre, but I am perturbed to say that attention is not being paid towards this problem. I am not saying this due to political reasons but on human ground as we cannot do the things that we want to and we feel sorry for that.

I want to say one more thing. Many of the Members among us get to the majority mark by talking about the struggle of labour and others who don't do the same remain in minority and do politics on the basis of casteism.

I want to say that we should at least think about the people in our capacity of MP who look to us. We should at least maintain the dignity of this House to which the names of Bhagat Singh Chandra Shekhar Azad, Rajguru, Sukhdev, Netaji Subhash Chandra Bose, Mahatma Gandhi, Jawaharlal Nehru are associated with who sacrificed themselves for this House. Once when there was major inflation, Sh. Nehru blamed the big corporate names and businessmen for increasing inflation and asked them to control it and they, in turn, obliged by helping to rein in the prices, what is the situation today? I want to say that today the labour is not getting his due and is facing the problems.

Written on the wrapper of the packet of Beedi was these lines that smoking beedi would cause death but even before it will happen the beedi maker and his family will die. It is fine that Beedi making should be closed but have you ever thought about the beedi workers? I would like to ask if any person could not get the work for a few days what would be the condition of his family like? Labour

is involved in our development but what about his development. Children of the labourers are not allowed to go to school. I would like to ask whether food costing 65 paise is enough to satiate the hunger. This all is a mere formality. Parents send their hungry children to school just for the food of 65 paise. The hungry child look towards his food for the whole day. The child in India get food as a beggar in his own country. What I want to say is that these people are not getting the assistance extended to them. The middlemen takes away their share before it could reach them. The food not even fit to be consumed by animals is sent for the consumption by human beings. I would like to you to have a look at the ration provided to BPL people under Antyodaya Yojana. There are pests in it and it is stinking. It is said that protein and calories are being supplied to the labourer. The labours are suffering from diseases. If the labourer are weak how can a country be strong? The country having a weak work-force will be weak itself, so it is our duty to make them strong. Rich people are not happy even to pay the daily wage to labourer. If the labour sits to have rest in between the work for some time, everybody starts to scold him. They abuse him. Several people call him names and insult him. There are laws for labour, there are labour unions for them but there is no end-to their sufferings. I would like to say if the Government have made laws for them then get it implemented. If they can't do this then let them live their own life. If the concerned minister does not take care of his ministry, he himself is responsible for its condition. If the Minister is like Oscar Fernandes, why won't the labour force be strong. If the labour force is not strong, Oscar Fernandes can't be the same. Therefore, I would like to say that the interests of the labour be taken care of.

in case of the medical facility, I would say the same thing that nothing is being done there also. I suggest that the labour should get the minimum wage prescribed for them. I would like to say that there is no system of daily wages. Everybody pays to the labour as per their convenience. One can not buy anything from Rs. 50 to 100 now a days. Their children wear worn out clothes. I went to a house in my constituency. A women was sitting there

and was shivering. It was cold and roof was no thatched properly. There were no wall in the house either. When I went inside there was nothing, not even a trunk. I found her without any possessions. MLA can provide money in Jammu and Kashmir but an MP cannot as the money goes individually. Why cannot an MP provide money to a person not having a house and is in worst of conditions? You were then in committee on MPLADS. At that time I was MI A I went there and gave her a cheque of Rs. 20,000 to the women. I am happy that she was able to construct a house. One of her child was hiding behind. When I asked about here fourth child, she told me that he is somewhere near. The child was of 12 years and was in the forest as he was not wearing any clothes. He was shy as he was nude. I feel sorry for the fact that we are their representatives and if my children are in good condition and those poor children remain nude and without having any school and medical facility. Many a time I find myself in a state of dilemma. On the other hand there are many\* who adopt these wrong ways and bring bad name to this institution.

MR. DEPUTY-SPEAKER: Unparliamentary words would not go on record.

#### [Translation]

CHAUDHARY LAL SINGH: I would like to say that you should take this seriously. It is a very strong institution. I know better about the significance of this institution and that is why I am saying this and I have the right to speak. Through you, I would like to say that whenever one runs a department, he should run it properly. Even I had also run a Ministry. When I was Minister of Health and Medical Education, at that time I ensured easy availability of medicines to people and today when I left the charge. people still miss me. I feel that the hon'ble Minister is only used to writing letters containing phrase like 'you will appreciate'. Will you appreciate that? All the Ministers seem to take the help of same phrase. They use this phrase and say that your work will not be done as there is no law to back it. Secondly they should write I will see

to it. I want to speak about it. I have got a hag full of letters. in which these kinds of phrases like appreciate. I will see to it have been used in abundance but without any result. They boast of being a part of the Government but what is the use of it. Government is meant for the people and if any Government does not work then there is no use of that Government irrespective of the fact that it is my Government, Government is that which deliver justice to people. Therefore, I would like to tell the hon'ble Minister that if he does not solve the issue of Vaishno Devi then we will stage 'Dharna' against him also.

#### [English]

VAISAKHA 6, 1929 (Saka)

SHRI SANTASRI CHATTERJEE (Serampore): Mr. Deputy Speaker, Sir in the 14th Lok Sabha this is our first opportunity to discuss on the Demands for Grants under the control of the Ministry of Labour and Employment, I am thankful to you for giving me this opportunity.

Sir, since installation of the UPA Government, the hon. Minister who had been entrusted with the Department of Labour, I am sorry to state that he could not do proper justice to the Department. Labour appears to have been a neglected subject.

Sir I am happy to learn that Shri Oscar Fernandes. while assuming the Office of the Labour Minister, is sincerely trying to improve the performance of his Department and we assure him all our support so far as the interests of the labour is concerned. I hope tomorrow when the All India Labour Conference is going to be held. many issue will be discussed there and our hon. Minister of Labour and Employment will take the lead to show the country that the UPA Government is really sincere to the cause of the working class of the country.

Sir, the UPA Government in its National Common Minimum Programme had assured the country that it would render fair deal to the workers and it would enact a law containing social security of the unorganized workers.

It has also assured that it would protect the democratic trade union rights of the workers; this Government would

<sup>\*</sup>Not recorded.

#### (Shri Santasri Chatteriee)

also see that the public sector is protected, the payment of Minimum Wages Act and also the other laws are properly implemented. About the Payment of Bonus Act. whose amendment is overdue, many a time, we have raised the issue in the House. The Government says that all these issues would be taken up. But. I am sorry to say. the UPA Government though it has committed to the nation that it would give a fair deal to the workers, is not taking the matter with all the seriousness it deserves.

Demands for Grants --

Sir, they know very well that the Left Parties are supporting this Government on the basis of the Common Minimum Programme which they accepted and which they are committed to implement. But so far as labour issue is concerned, this is absent. Nowadays, the apologists of the capitalist system are trying to propound a theory that trade union is not necessary; in the era of globalization. liberalization and privatization, trade union movement is not necessary; only production and productivity without any organized trade union movement is necessary. Those who belong to the trade union, those who are committed to the cause of the workers, cannot accept this theory. That is why, in India, the working-class, divided among themselves into different trade unions, are trying to unite themselves to further their cause, to fight for their legitimate demands. To achieve this, on the 14th December of last year, there was an All-India strike which gave a warning to the Government saying: "Do not follow the path of the NDA Government. You follow the path of the people and implement the policies which you have declared before the nation."

So far as the unorganized sector is concerned, it is a matter of great regret that three years have passed after this Government came into being. On the completion the two-year period, this Government distributed a report to the people. You assured many a time - the issue was taken up by all sections of the House - about the social security measures which the Government is contemplating.

The National Sample Survey Organisation, in its

Report 1999-2000, says that out of the total workforce of 39.7 crore persons employed in both the organized and the unorganised sectors, 36.9 crore are in the unorganized sector. The plight of the unorganized sector needs no further narration. You know about the condition in which they work. There is no security and there is nothing. The Government has assured and re-assured that it would be doing something for the unorganized sector.

Today, the Report of the Standing Committee on Labour has been placed on the Table of the House. I quote from the Report. It says:

"The Committee, therefore, recommend that urgent steps should be taken by the Government to bring in a comprehensive legislation for the unorganized workers without any loss of time."

I repeat that time has lapsed. Now, the Government is to seriously consider that it would fulfil the demands it has made before the country. I hope our hon, Labour Minister will very positively reply to the point whether in this Session the Government would bring in the legislation or what it wants to do. We want to be assured today in the reply.

Secondly, on a scrutiny of the Demands, it reveals that the total outlay of Rs. 1897.27 crore (for Plan Rs. 325.48 crore and for Non-Plan, Rs. 1579.79 crore) for the year 2007-08 shows on overall increase of Rs. 199.69 crore over the Budget Estimate of the previous year.

#### 15.00 hrs.

However, a clance of the schemewise financial outlays shows that the percentage of expenditure incurred over real expenditure on the execution of some of the important schemes during 2006-07 is far less than what is stipulated under the Plan Items namely holding of Lok Adalats, rehabilitation of bonded labour, skill development through PPP, information technology etc. It is also seen that monitoring and coordination of the Ministry with other implementing agencies are not very effective. So, I hope the Government will take necessary steps in this regard so that the budgetary provisions are properly utilized and all the programmes are implemented effectively.

#### 15.01 hrs.

[SHRIMATI SUMITRA MAHAJAN in the Chair

Thirdly, as far as Employees Provident Fund is concerned, it is a pity that till date the Government could not take a decision on the interest rate to be paid. I am in the Standing Committee on Labour for the last three vears. In all our Reports we have recommended that at least 9.5 per cent interest should be paid to the Employees Provident Fund. Provident Fund is a very basic thing. It is a social security arrangement for the workers who are covered under the scheme. Out of 30 crore workers in the country, just 10.74 per cent of them are covered under this scheme. There is no proper implementing agency, there is no proper scrutiny and there is no proper monitoring. A large number of workers are still excluded from the purview of the Employees Provident Fund Scheme. Moreover, this social welfare schemes needs to be thoroughly discussed with the central trade unions. The interest rate of at least 9.5 per cent should be maintained. The demand of the trade unions is that 12.5 per cent interest should be paid to Employees Provident Fund, but atleast 9.5 per cent interest should be paid. The decision on this is yet to be taken. There is herassment of workers in PF offices. The workers of closed industries who take loan out of their provident fund savings are harassed like anything. Many complaints have been pouring on this crore. So, this has to be taken care of.

Then, ESI is another social welfare scheme for workers. There is dual administration in this. Medical benefit is regulated by the State Governments and all other benefits are given by the Government of India. There is no funding from the Government of India. It is the hard earned money of the workers. It is seen that many of the employers do not deposit either the PF contribution or the ESI contribution. The workers are harrassed like anything. Many hospitals do not function properly. Funding is not the main problem. The problem is lack of monitoring and lack of political will to see that these social welfare measures are properly implemented.

Madam, I do not want to add further. I feel the time

has come to seriously consider whether we will allow the employers to blatantly violate the laws of the land, be it in the public sector or the private sector. For the last few years, what is the experience? The agreements concluded, either tripartite or bipartite, are not honoured by the employers. In our State, 2.5 lakh jute workers had to go on strike for 52 days. What was the reason? It was because the employers refused to pay them their variable Dearness Allowance as per the tripartite agreement. The matter has been raised here also. Our State Government sincerely intervened and forced the recalcitrant employers to adhere to the principles of the agreement. These are to be discussed

Madam, there are so many Acts, like Minimum Wages Act, Factories Act, Industrial Disputes Act, Safety and Security Act and so on and so forth. But if we analyse, if we discuss in details, and if we go through the Acts and Rules, many amendments have to be made depending on the changing situation of the country, depending on the globalised situation of the country.

I would appeal to the hon. Labour Minister, though I have no opportunity to meet his personally as yet, to seriously consider this. What would he do if the management blatantly violates the law of the land, blatantly violates the minimum basic amenities to be provided to the workers? The trade union rights of the workers are trampled under their feet. Should we allow these employers to exploit the workers or should the Government stand by the side of the workers?

We, the Left Parties, who are supporting the UPA Government, remind them that we are supporting this Government not for any special love for them, but for the love of the country and for upholding the cause of the toiling masses of the country. So, they have to judge themselves, they have to analyse themselves, their performances and then come to a decision.

With these words, I thank you, Madam.

## [Translation]

SHRI GANESH PRASAD SINGH (Jahanabad) : Madam Chairman. Today we are having a discussion on demands for grants of the Ministry of Labour and employment. I thank you for giving me an opportunity to speak own this issue. Many things are said with regard to the labourers that the Government are worried and are always vigilant. Atrocities are being committed on labourers. They have been exploited; their health is not good: their children do not go to school and the Government says that it would take care of the them. You might remember that all these issues were included in the Common Minimum Programme at the time of constitution of the UPA Government. Earlier also many laws were enacted for the welfare and protection of labourers but there is a need to see as to how many of them are actually implemented.

Today, there is a steady increase in the number of labourers in the country. Some people say that their population is 30 crore and some say that it is 37 crore. However it is the hon'ble Minister who can say as to what has been mentioned in their survey report, it is essential to take care of the condition of these people. It is also necessary to see if their children are getting education. how many labourers are sick and whether they are being properly treated or not. It would like to know as to what measures are being taken to help those unorganized labourers working in small factories, under private contractors, who are incapacitated due to loss of limb and even die in accidents in factories? What are the arrangements for providing livelihood to the dependents of those labourers? It is very easy to make announcements and enact a law. However, I feel that unless and until the laws relating to the labourers are implemented strictly, their welfare cannot be ensured.

The agriculture labourers get jobs for only 2-3 months and rest of the year they sit idle. Despite enactment of Minimum Wages Act, there is no provision to ensure the wages of labourer in different areas. Labourers are subjected to injustice in every region. I would like to remind

the hon'ble Minister that recently a big congregation of unorganized labourers was held in which he was also present. While addressing that congregation, he had said that we are going to enact law very soon for the welfare of unorganized labourers. Till today, I don't know whether any action has been taken to enact that law. Since the Session is on, I want that at least in this session a law should be enacted for the unorganized labourers and it should not be made so complicated that it becomes impracticable to implement it and they may remain an exploited lot.

Madam, what is the plight of unorganized labourers today? Many labourers come to Delhi from Bihar in search of employment. They are employed by construction companies and they perform hard laborious jobs like construction of houses, roads etc. They are made to work for three months and given only one month's wages and if at all any labour insists for further payment, he is got arrested by levelling false charges. The question is who will take care of them? It is the responsibility of the Ministry to protect our labourers. There is a need to enact law for this also. I request the hon'ble Minister to enact law and introduce it in the House so as to ensure welfare of the labourers. The Government have to conduct a survey on child labourers also to ascertain their number and age. Similarly Government have to conduct survey on bonded labourers also. With regard to bonded labour, it is said that it has already been abolished since long. Recently several instances have come to light wherein some youth who came to Punjab from Bihar, were detained. They were neither allowed to write letter to their parents nor allowed to take up any other job. They are forced to work in fields. Such atrocities and exploitation is being committed against them. Hon'ble Minister should take all these things seriousiv.

The Government have allocated inadequate funds in Demands for Grants and it talks about welfare of poor people and insurance Scheme for labourers. In view of the very large number of labourers, I simply wonder as to how many of them are covered under insurance. We talk a lot about their social security, but the fact is that this is not available to them. We should also consider the inequality

of wages between men and women. Earlier the number of women was less among the labourers but gradually their number is also increasing. They are subjected to all kinds of atrocities. It is often heard that laws will be strictly implemented but the same does not happen.

Through you, I request the Government to bring forth a legislation for the protection and welfare of these labourers particularly of these unorganized labourers in view of all the above mentioned facts. With these words, I support the demands for grants of the Ministry of Labour and Employment.

## [English]

SHRI BRAJA KISHORE TRIPATHY (Puri): Madam Chairman, we are discussing the Demands for Grants relating to the Ministry of Labour and Employment. We know the workers contribution in our freedom struggle. It is because of their active participation we got our Independence. The organized and unorganized workforce fought against the British rule and they were also capable to get many legislations in favour of their welfare.

After the Independence, the Government of India and the State Governments are also looking after the welfare of the labourers. After the liberalization era, that is, after 1990, the working conditions of the labourers both in the organized and in the unorganized sectors are very much precarious.

According to one study, employment in organized manufacturing sector has grown at only 4.3 per cent between 1990 and 2004, whereas 13 per cent of the workforce, about 1.3 million employees have lost their jobs during this period. This is the impact of the liberalization era.

UPA Government have also committed to so many things about the welfare. In the Common Minimum Programme of this Government, many things about the welfare of the labourers mostly in the organized and unorganized sectors have been assured but nothing has been done so far. This commitment in favour of these labourers is going on but nothing has been done so far.

The main responsibility of the Ministry of Labour and Employment is to protect and safeguard the interests of the workers in general and those who constitute the poor, deprived and disadvantaged section of the society in particular, with regard to creating a healthy work environment.

But we know what is happening in this country. We are aware as to what happened in a multi-national company in Haryana. This House has got the liberty to discuss that issue. This is the condition of the workers in the organized sector. But, their number is very much less so far as the total workforce of the country is concerned.

Regulation of employment, payment of minimum wages based on the conclusion of the 15th Indian Labour Conference and supplemented by the judgment of the Supreme Court of India in the Raptakos Brett case, commitment to a policy on social security as the right of every Indian, provision of appropriate social security measures and more the steps that will enable them to live in dignity as social useful members of our society are the need of the hour.

A comprehensive legislation was demanded by this House. ...(Interruptions)

[Translation]

CHAUDHARY LAL SINGH: Madam, it is a matter of regret that not a single Member from BJP is present while such a serious matter is being discussed...(Interruptions)

MADAM CHAIRMAN : All will come, you be bothered about yourself only.

[English]

SHRI BRAJA KISHORE TRIPATHY: A comprehensive legislation for the agricultural workers has been under active consideration of the Government since 1975. For 32 years, a comprehensive legislation for the unorganized workers is under the active consideration of the Government but nothing has been done so far. Nothing has been done to ensure the welfare of the workers in the unorganized sector which includes weavers, handloom

[Shri Braia Kishore Tripathy]

workers, fishermen and women, toddy tappers, leather workers, plantation labourers, beedi workers, construction workers, and forest workers including tendu leaf pluckers.

Demands for Grants -

We have also committed for the welfare of the unorganized labourers working in the agricultural field. But, we know what their position is.

Madam, so many things had been said by the UPA Government regarding making this legislation for welfare of the workers working in the agriculture sector, etc. But nothing has been done so far. The UPA Government has been in power since last three years now. They had made certain commitments in their National Common Minimum Programme, but nothing has been done so far by them.

So, I would like to know categorically from the hon. Minister as to how he is going ahead with regard to the Comprehensive Bill in regard to workers working in the unorganized sector and when this Bill would come to the House for approval.

We have come across so many things about the difficulties being faced by these workers working in both the organized and unorganized sector. Now, the Special Economic Zone Act has been put in place. But the general impression, which has been going on in the whole of the country is that no labour laws would apply to the industries covered or coming under the Special Economic Zone. Although the Ministry has clarified that the laws of the land will also be applicable to the industries coming under the Special Economic Zone (SEZ), but the impression is going on that the labour laws would not apply to the SEZ. So, the State Governments should be given the instructions from the Centre that laws of the land should be applicable in regard to SEZ also. The SEZ is not on a foreign land, that the labour laws of this country would not be applicable to it. Therefore, the Government should clarify position in this regard.

Madam, Chairperson, regarding formation of the trade unions, which is their legitimate right, the workers have got themselves registered under the Indian Trade Union Laws Act, which they have achieved during the British Ral. but astonishingly, even this is not being carried out under the SEZ. There is no scope for registration of Union being carried out under the SEZ. To go in for registration of the trade unions is the democratic right of the workers, which should not be taken away by anyone. Whatever be the industry, the workers should be allowed to register their unions. Once again, I would request that the Union Government to send strict instructions to all the State Governments that the workers should not be denied to register their unions.

Madam, it is also a fact that the Ministry of Labour and Employment has not conducted any specific survey ensuring observance of the Labour Laws. From many quarters, the news is coming that the Labour Laws are being observed by the owners of the industries and even by some of the State-run and Centre-run public sector corporations and undertakings. I am just citing one example as to how these public sector undertakings are also not following the Labour Laws. About 2000 corporate entities including the IOC and the ONGC have defaulted in making payments to the Employees' Provident Funds amounting to Rs. 1,698.9 crore as on November, 2004. We know the financial condition of the IOC. But they have also defaulted for the payment of Employees' Provident Funds in depositing the money in the Employees' Provident Funds Accounts! So, this is how some of the Government of India public sector undertakings are defaulting in obliging the provisions of the Labour Laws.

Madam, there is an alarming news about the Government's intention to go ahead with a proposal for reforms of about 150 odd Labour Laws. What is the perception of the Government, we do not know. What is the decision of the Government? We would like to know as to whether they are going in for just these amendments or they would make certain comprehensive laws. What is the real position in this regard?

But in general, it is the demand of the management. Due to the pressure of the management, the Government is going ahead with this type of legislation. But we are entitled to know the latest position. So, there is a perception in the Government circle that this restrictive labour laws are not helpful for better market situation and it is not helping the growth of the employment. But after liberalization we have taken the statistics that is no actually harassing or it is coming in the way of creating jobs. Rather those employers, those who are violating the laws, those who are not giving minimum wages, those who have engaged workers in a contract manner, in a casual manner - although the work is of perennial nature and they are entitled to have permanent jobs-they are engaging them as casual labourers and contract labourers to avoid these labour laws. So, the Government should come forward for their rescue. These industries are blatantly violating the labour laws because after 1990s, mostly after 2004, after the UPA Government has come to power in 2004, this impression has gone in the entire country that the Government is not serious to abide with these labour laws. any they are going ahead with reform in the labour laws. Madam, 150 odd labour laws are going to be reviewed to make them into one law to facilitate the new era of the new economic policy, the liberalization era, to help the industries. So, this impression is creating problem.

Even the Labour Secretariat, the Labour Ministry and the Labour Inspectors are not doing their jobs to protect labour laws, although there is objection about these Labour Inspectors who are creating problem. Now, the Corporate Raj is going on in the country. The corporate houses are managing the Government. They are managing the laws. They are managing everything and they are not in a position to abide with any of the labours laws. This Corporate Raj is creating problem in implementing the real provision of labour laws; and the labourers, in general, are in a very bad position. They are facing a lot of harassment. They are not getting proper justice from the Labour Ministry, Labour Commission or whatever office that is there. They should have looked at the interests of the labourers and the welfare interests of the workers also.

Madam, it is also a fact that both the Government and the private organizations in the country are flouting the

provisions of the Industrial Dispute Act and the Contract Labour (Regulation and Abolition) Act etc. in awarding perennial nature of work to contractors. That is why, the number of contract labour is increasing in all the establishments. Now, after the 1990s, after 2004, the number of contract labour is increasing. Before 1990s, the situation was reverse. Now, the situation has changed. After the 1990s, workers who are ever engaged in the industries, both in the organized and unorganized sectors, their numbers are increasing in figures and list of contract labour. In the organized sector, the number of contract labour is increasing. That is why, the Labour Ministry has completely failed to safeguard the welfare of the workers of the organized and unorganized sectors.

So far as employment is concerned, that is also another responsibility of this Ministry. We know in the Employment Exchanges, the number is increasing day by day. Educated youths are waiting for jobs. They are not getting jobs. So, that is the problem now. So, what is the perception of the Government to give more jobs, to create more jobs, to give employment to educated people? The Government should come forward with its own statement about the real position in this country and how the educated people will get employment.

MADAM CHAIRMAN: Please conclude.

SHRI BRAJA KISHORE TRIPATHY: Madam, you will be astonished to know about the IT sector where there are no labour laws. There are also violation of labour laws in other sectors. Although the service sector is contributing maximum employment, that is also giving better revenue to the Government. But violation of labour laws is increasing in the service sector. We are happy about the enlargement of Service Sector, but it is not reflecting in a proper way to safeguard the interests of the workers. Therefore, there should be proper labour laws for the service sector, which is increasing nowadays, and the Government should also ensure that they are controlled by the labour laws.

The workers in the IT sector are also suffering like

## [Shri Braja Kishore Tripathy]

anything. 'Hire and fire' seems to be the slogan of the day. For this sector, it is, now the practice to hire somebody, use them and then throw them out of jobs. In the IT sector and even in the field of electronic media including television we find that lady workers are engaged. but they are thrown out of their jobs in a day without notice. Their job depends on the mercy of the employer. and there is no job security in the IT sector, electronic media including television, etc. Therefore, the Government should come forward to help these educated boys and girls as they are in very much in difficulty because of the unemployment situation. They are getting some jobs. but their jobs should be made no place to go as they will be used and thrown out of jobs. What will be their future? The Government should consider all these things.

The welfare measures for the uneducated boys and girls in the unorganized sector have also to be taken into account. A very sincere Minister is now here, and I hope that he will look after all these things. He should also take into account all these difficulties being faced by workers and employees in the organized sector, Government sector, and unorganized sector.

SHRI GURUDAS DASGUPTA (Panskura): Madam, I am a happy man today because labour is being discussed in the House. I cannot speak of the history of Indian Parliament, but after many years labour is being discussed as the first item on ministerial grants. This makes me happy, but what makes me unhappy is this. Please look at the attendance in the House; look at the number of Ministers present in the House; and look at the way in which the issue is being discussed.

I am not speaking of the media because that is not a part of my job, and currently not part of my concern. I must be frank with the Government, which we support even today that this Government is looked upon as an anti-workers' Government. The general perception is that this is an anti-workers' Government; this is a pro-corporate

Government; this is a Government for liberalization of labour faws; and this is a Government, which is not serious about the enforcement of labour laws of the country. This is the general perception.

The Labour Ministry was absent ever since the UPA came into power as there was no minister at all for it or there was some Minister nominally, but factually and actually there was no Labour Minister. But thanks to the Government, this vacancy has been filled up. I welcome my friend Shri Oscar Fernandes to this serious task, which he has taken upon himself. Let me say that let us see how the Minister performs.

I must begin by saying that the process of economic reforms has dangerously hurt the interest of the working masses who are 477 million in the country, that is, 47 crore. I am choosing my words carefully, and it is not heroics. Further, the theory that is being propounded – which is most dangerous whether the Congress Party will agree to accept this or not – is that if you have to develop, then the working masses must be squeezed; the trade union movement must be marginalized; the labour taws must be liberalized; and rigidities must go, so that hire and fire can take place and you can give freedom to the investors – whether domestic or foreign – to throw away any people they like.

This is being done in the name of attracting capital, foreign and domestic.

Madam, Chairman, the concept of collective bargaining is being dismantled. Mr. Minister, Oscarji, this is a complaint for a person who has been in the trade union movement for long. For the first time I am saying that collective bargaining is being dismantled. Witl you kindly ask your officers to let you know how many tripartite bodies are there under the Labour Ministry, how many meetings of those tripartite bodies have taken place and how many of them did not meet for years? Will you kindly find it out? You are a busy man going for Manipur elections, I know. You are in the good books of the Madam, I know. Despite that, you have to perform. In order to perform, please know the Ministry very well.

Unilateralism is being enforced. What is the role of the Government? Madam, we have a unique coinage facilitator. Government is the facilitator of economic growth. Since it is the facilitator of economic growth, its eyes are blind to facts. In order to open the door for foreign capital. eyes are closed. This is the economic background of your Ministry. Madam, it is being understood deliberately - I do not say by the Ministry of Labour but the Ministry of Finance - that the trade union movement is a road block and all the labour laws are obstacles. Since joblessness is on the rise, unemployment is on the rise, jobs have to be created - however distressing a job may be, however low paid the job may be, however overburdened the job may be. however little the wage may be, however unstable the working conditions may be.

Madam, what is the situation? Hon, Labour Minister must be confronted with facts. The economic figures are like this. Production has increased in the country. Productivity has increased in the country. Output per unit has increased in the country. Untaxed dividend has increased in the country. You understand untaxed dividends. You never touch the dividend, Mr. Chidambaram had no political will to touch the dividend because he is friendly to investors, I do not say he is friendly to the corporates. Therefore, dividend is untaxed. There has been growth of not only millionaires but billionaires in the country. Growth of millionaires in India is 14 per cent whereas in the world it is seven per cent. ... (Interruptions) It is good? For whom? Maybe for you or me. Not for the millions of people. ... (Interruptions) I am coming to the statement your Minister has issued. Do not worry my dear friend. Your Cabinet Minister contests the validity of your argument, not me. Let me tell you.

This is the situation. In a situation like this, the real wage of the workers is going down. I am happy that the Cabinet Minister looking after Panchayati Raj - my friend knows him; they are all freinds - made a statement. The hon. Minister for Panchayati Raj has said that the 9.2 per cent growth of the country can be attributed to "0.02 per cent of people".

This is what the Minister of Panchavat Rai said. It is said not by an irresponsible trade union leader, but said by a responsible Cabinet member. Therefore, growth is taking place; income is increasing; dividend is increasing; the number of billionaires is increasing; shopping malls are being erected. Shri Chidambaram says that he is happy that people have a place to go in the evening, not just to drink. He says that they have a proper place to go. He takes pride in the growth of concentration of capital. This is where the crux is. There is concentration of capital; there is concentration of wealth; there is disparity of wealth and poverty is on the rise.

Madam, please do not laugh at me if I say that it is easy to become a millionaire in India, but it is difficult to reduce poverty in India, and that it is easy to become a millionaire in India, but it is difficult to arrange for two square meals a day to a poor family.

The point is that the unorganized labour is the worst hit. Hon. Minister of Parliamentary Affairs is present here, of course talking to his friend! Talking is a part of the job of the Minister, I know! The point is will he kindly assure us that the Unorganized Labour Bill will be presented to the House during this year. Synthetic tears were shed not real tears - by the leaders of the Congress Party and the leaders of the Government about unorganized labour. but where is the Unorganized Labour Bill? Where is the fund? Where is the allocation for that?

The Congress Party came to power, defeating the BJP on the promise that it will do something better. Are they doing better? May I call Shri Chidambaram, Mr. Failure? Therefore the point is that the leaders of the Government are speaking of production and productivity. On how many occasions, did our respected Ministers including the Prime Minister attend the meetings of the CII and speak of production and productivity? Do they speak of violation of labour? Have we ever heard hon. Prime Minister speaking in this House about violation of labour law? Violation of labour law is not the agenda. The agenda is to clear the deck for more investment. Nine per cent growth has nothing to do with 700 million people of the country. It is

#### APRIL 26, 2007

## [Shri Gurudas Desgupta]

my statement, corroborated by the statement of the Minister of Panchayat Raj. I had been speaking like that, but now the Minister said it. It is good: there is introspection in the Congress Party: it is good that the members of the Congress Party are critical of its own policies. It is good: it speaks of health; it speaks of democracy and I welcome it. But let this introspection of the Government be translated into bold new initiative to take care of the problem of unemployment, to take care of the problem of poverty and to take care of the problem of violation of labour laws.

I now come to concrete instances to show how labour laws are being violated in India. The hon. Finance Minister was very glad when Tatas purchased a foreign company: I do not mind. This is class character. Carl Marx said so: I do not dispute it: he has every right to be jubilant at the fact that India is becoming international. But the Finance Minister does not say anything when the Tatas suppressed trade union movement in Jamshedour. He had no word on that.

Secondly, there is no law for the working class in the country. [Translation] Hon. Minister Sir. be gracious. There is no law for labours and no Government to take case of the interests of the laboures nor there is any mechanism. to implement pro-labourers laws. The parliament of India never discusses the violation of labour laws...(Interruptions)

## [Enalish]

Sontosh Babu, please speak slowly, you have a manly voice. I am envious of the manty voice.

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): Your voice is much higher than my voice.

SHRI GURUDAS DASGUPTA: I am saving manty voice not higher voice. We have been discussing inflation. price rise and we have been discussing for months that prices of the essential commodities have gone high and it is hurting deeply all sections of the people. When the price rise is taking place, workers are not being given Dearness Allowance, is it social justice? I would give two examples how DA is being flouted. There was a strike in West Bengal by 2.5 lakh jute workers. What was their demand? They demanded Deamess Allowance. After prolonged two months strike they had been able to get DA upto 200 point when DA was due to 320 points and this was despite the attempt of the West Bengal Government. The private sector just do not give the DA. What is the remedy? Has the Government at any point of time discussed the question of violation of payment of Dearness Allowance in a situation of abnormal rise of prices in the country? Have you ever discussed it in the Cabinet, among the group of Ministers? You have been discussing disinvestment, retail trade. FDI, everything under the sun but workers are not your agenda. This is again a cross character.

1008

I am giving a second example. Today, a strike is going on in Hindustan Motors of Birla Company. What is their demand? For six years Birlas have not given DA to the workers. The Government of West Bengal is trying to help them. Lasti night the meeting broke up and the management bluntly said that it would not give the DA. What is the remedy? I would like to ask Madam you, the Government and the Labour Minister what is the remedy. If in a situation of abnormal inflation DA is not given to the workers, how do we protect them and can we protect them. Labour laws have no teeth. You have no political will. You have no affinity with the working people of the country. DA is being flouted in a situation of deep inflation.

Trade Union Movement is considered to be a criminal offence. Let me give you a example. Not very far away, Maharashtra is under Congress rule. There was a strike in a transport company. In one day 30,000 people were retrenched, only a few days back. Is it a respect for democracy? Is it a respect for trade unionism? Is it a respect for human rights? In one day 30,000 people were retrenched and new recruitment was also made.

## [Translation]

SHRI CHANDRAKANT KHAIRE (Aurangabad, Maharashtra): They have been taken on roll again.

SHRI GURUDAS DASGUPTA: Putting them on roll again is a secondary thing. Wasn't such a step taken?

[English]

That is a separate issue. Why were they retrenched?

Do not support this illegal retrenchment

[Translation]

I know everything.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): I fully share his sentiments but at the same time I request him to give the statistics of Dunlop. What it was?

SHRI GURUDAS DASGUPTA : You have political malice.

SHRI PRIYA RANJAN DASMUNSI: I am not saying that. You should place the objective so that we all understand how the Government is functioning...(Interruptions)

MADAM CHAIRMAN: Shri Chatterjee, he is capable of answering.

SHRI PRIYA RANJAN DASMUNSI: I am saying give the total scenario how things are taking shape in every State. I did not say anything against you or anybody.

SHRI GURUDAS DASGUPTA: Dasmunsiji, I respect your concern for the Dunlop workers but I am saying that I have already given two examples of West Bengal and now I am coming to other States. Please listen to the facts. Thirty-three thousand workers were retrenched. While NDA was in power, Madam Jayalalitha was the Chief Minister of Tamil Nadu. At that time, one lakh workers were retrenched in one day.

#### [Translation]

The Governments change not the policy. Madam, though the Government change. Policy remain un-

changed. What I have seen in Maharashtra presently was seen by in one in Tamil Nadu as well a few days ago. Therefore, I am of the opinion that the Governments, change but not the policy.

[English]

This is capitalism. This is the capitalist system.

Now I am coming to Bata International. I would ask you two questions on this. Will the foreign companies agree to abide by the Indian laws or the foreign companies will have their own laws? Bata company has dismissed 600 Shop Managers and Shop Assistants within a couple of days. They were just dismissed without any charge sheet. In India what role the Labour Minister can play? He can plead with them. He can plead and talk but this is not our law. It is a matter of shame. It is a matter of undiluted shame that the Indian Republic after 60 years of freedom do not have a law having teeth to compel the management to fall in line. It is a shame. Is it this freedom Mahatma Gandhi fought for? Is it the freedom Netaji had fought for?

There are more horrible stories I can give you. In Haryana, there is a factory known as Liberty Shoes. Its workers had gone on strike for increase of their salaries. The police arrested them because they had brought out procession. What was the charge? Not a single policeman was injured. Not a single personnel of the management was injured but seven trade union leaders were hauled up under murder charge. I had told this to the Prime Minister three years back. They had been hauled up under murder charge. This is only an attempt to scuttle the trade union. In Harvana again under the Congress rule, there was a general strike. My friend had referred to general strike. What was wrong there? The transport union of AITUC participated in the strike. After the day of the strike the union office was put under lock and key. They will not allow to strike. You think of the Constitution only when OBC comes. But when the workers issue comes, you do not think of the Constitution. This is the partiality. What happened is that they had put the recognized union's office under lock and key. Hon. Oscarji is trying to settle it but let me tell the truth to Parliament. The

## (Shri Gurudas Dasgupta)

General Secretary of the union has been given a notice that he will be facing premature retirement.

#### [Translation]

What was their fault, they had gone on strike. No matter what, there shouldn't be any strike. Though there may be retrenchment, lockouts firing from jobs violated of laws but not strike. To strike is to commit an offence which would clashes punishment of premature retirement. If they go on strike, office will lock out in office.

### (Enalish)

Shri Sontoshbabu is the public sector Minister. In Oil. there was one day strike and the wage cut was for seven days.

#### [Translation]

To cut seven day's salary for a strike of one day! This is our republic, democracy and Satyamev Javate.

#### [English]

Madam, trade unions are not being allowed to be registered. I had brought it to the notice of the Prime Minister.

In Delhi, right under the nose of the Central Government, applications for registration of trade unions in States like Haryana, Punjab, Rajasthan are not being allowed, In this respect, both the NDA and the UPA Governments are the same. If you put forward an application for registration they will send a copy to the management before registration and the management will come to know as to who the culprits are and immediately they will be thrown out of their jobs. This is the democracy that the workers enjoy and this is the democracy that this Government believes in.

PROF. RASA SINGH RAWAT (Aimer): In spite of that you are supporting this Government.

SHRI GURUDAS DASGUPTA: I will come to your pet question.

MADAM CHAIRMAN: How much more time will you take? You have already taken more than 20 minutes

SHRI GURUDAS DASGUPTA: Madam, there is hardly any occasion in the House when we can talk on labour issues. I would seek you indulgence in this matter. Moreover, women are gracious in indulgence.

SHRI PRIYA RANJAN DASMUNSI : Madam, I highly respect Shri Dasgupta. He was one of my greatest friends in the trade union movement, I have, in every forum. appreciated him for his forthrightness. But my only appeal to him is that he should place the facts very objectively and not only talk about beating of workers by police in Harvana, I saw that incident on television. He was leading the team. I was in tears to see that. The other day workers were beaten very badly in front of the gate of Hind Motors. It was pathetic. He fought for that also, I salute him for that. The attitude of the police everywhere should be taken into account and that should be the proper message to Parliament and we can all educate ourselves.

SHRI GURUDAS DASGUPTA: Sir, I will oblige my friend. I would not be partial. We had a recognized union in Karnataka. The AITUC had a recognized union in the State. Now, in order to suppress the recognized union, there were ruthless transfers, dismissals and suspension of workers for years together. We had brought it to the notice of the Government.

Madam, if I may say very frankly, I have a great respect for Dr. Singh - I have had seen him in Raiva Sabha for many years - but he has no role to play. After he became the Prime Minister we had presented to him a memorandum detailing the instance. But no action has been taken, it is that the Prime Minister is unmindful. ......\* I do not know what I can sav about him. I have respect for him. But a man is known by his actions. Repeatedly we have met him. But there has been no action. The Government is elected by the largest democracy of the world and it is powerful enough to defend its own integrity, but is so powerless within the country that the corporates - private and foreign - can do anything they like. The Prime Minister is either unmindful.

Madam, in Jharkhand, recently, there has been a notice that trade union activities cannot be carried on in the premises of the industry, is it a police State? Is Harvana a police State? Is Jharkhand a police State? Is Rajasthan a police State? The foreign companies are violating the law at their own will. I will give just two instances of Ms. Maruti and Ms. La Farge, The Government is so indulgent about Maruti that it has sold out its own stake to the Japanese company.

<sup>\*</sup>Expunged as ordered by the Chair.

They have dismissed employees without any chargesheet. I wish Shri Dasmunis is listening to me...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI: Sir, I have come here to listen to my friend only. I got a message. There is a meeting going on in the Rajya Sabha. The Chairman had summoned me. His speech will strengthen my case in my State some times.

SHRI GURUDAS DASGUPTA: Madam, he has love for Bengal.

#### 16.00 hrs.

...(Interruptions) In Ms. Maruti, 24 people have been dismissed without being chargesheeted. At that time, NDA Government was in power and Shri Atal Bihari Vajpayee was the Prime Minister. I went and met Shri Advani as the Prime Minister was too busy. Let me tell you that 24 people have been retrenched without chargesheet. I told the Prime Minister three years ago on this point and I sought his intervention repeatedly. I never wanted reinstatement. I wanted normal reasonable financial compensation which was not being given and it was not done. Three years back, I have told the Prime Minister on this point.

Secondly, Ms. La Farge is a French cement company in Jamshedour and the Labour Ministry of Jharkhand has recommended that contract labour should be given a minimum wage. They have flatly refused. They have refused Government's suggestion, it seems that Ws. La Farge is a very important company than the interest of the workers. Why is the Government silent on this? The Labour Ministry is a concurrent Ministry. It comes under the purview of this Ministry. I am talking about foreign companies taking full responsibility. Foreign companies are violating the law of the land with impunity and the Government is too weak. A Government elected by 100 crores of people is weak to touch them. Should it make me angry? Should it have any impact in your psychology? Will the hon. Members of Parliament feel ashamed that this is what is happening in a country like India? Violation of labour law is all rampant. it is ten hours of duty. The Factories Act provides for eight hours and thirty minutes but they are working for ten hours. With Rs. 1000 as their salary, they are working for twelve hours. May Day was done away long before when the workers of America fought for eight working hours. Even today, that is the reality there. What is their wage? An amount of Rs. 1200

is their wage. There is rampant violation of Provident Fund Act, there is rampant violation of Minimum Wages Act, there is rampant violation of ESIC Act and Factories Act, there is rampant violation of Industrial Disputes Act.

Madam, as a woman, you are a mother as well. Do you know that 40 per cent of the working force is women but there is no maternity benefit for women? It is a shame that in most of the places, there is no maternity benefit. It is a constitutional guarantee. Women have no maternity benefit in many areas of the country. Madam, on the one hand, there is violation and on the other hand, there is lack of coverage. The beedi workers, the anganwadi workers, the tea garden workers and the construction workers are the ones who are badly affected in the country. This is the grave situation that we are facing. Economic reform means human resource will be wasted, human resource will be distressed and human resource will be marginalized. The only foreign capital is from the WTO and the World Bank and multinational companies and 9.2 per cent growth means emergence of a powerful reach, super affluent section in the country having no impact on the 70 per cent of the population in the country. Are you not ashamed of it?

Capital is scarce and therefore, capital has to be pampered. Since capital is scarce, human resource is in abundance. There is oversupply of human resource.

Therefore, problems of manpower have to be ignored. Workers must bleed for economic development. Workers' interests must be sacrificed for having 9.2 per cent growth. Market economy shall grow, prosper and develop at the cost of working class. This is the India you are building! This is the India that remains with us after sixty years of freedom.

#### [Translation]

This won't do, we well not allow it to happen. We will fight against you, we will fight alongwith labourers on the roads as well as in the parliament..

#### [Enalish]

This is a warning bell to the Government, who remains in Office with our support. I wish the young compassionate Minister of Labour takes note of the hard realities. I can only tell him that we shall never relent and we shall go on to establish our rights in the country. ...(Interruptions) We will fight. We have full confidence that we will be able to fight you back.

SHRI C. KUPPUSAMI (Madras Norh): Sir, I rise to participate in the discussion on the Demands for Grants relating to the Ministry of Labour. I should thank the hon. Speaker and the Government for bringing this Ministry for discussion as a first item, especially after a lapse of so many years. Indian labour has undergone a sea-change in the last sixty years since Independence. It is a case of struggle throughout the period and now that liberalization and globalization have come, the incidents of exploitation of labour have increased. Though there are lots of labour welfare legislation in the country, implementation part of those legislative measures is lacking and at many places, the labour provisions are violated through devious means.

In the face of foreign institutional investments and multinational companies entering into the country and dominating the market, protection of labour and implementation of labour welfare measures have become more important, in view of growing tendency among them to exploit the labour and to adopt unfair labour practices. Instead of reforming and diluting the provisions of labour legislations, there is an urgent need to strengthen the labour laws so that all loopholes are plugged.

In Business Process Outsourcing and Call Centres, etc. the women employees are made to work during night shift and for more than eight hours. It affects their health and psychology and leads to family quarrels and tension. Even in western countries, employees during night shift do not work for more than four hours. Therefore, the same norm should be brought here for the health and mental harmony of workers.

About recognition of trade unions in various units, a comprehensive Act has been brought forward by the Maharashtra Government. Once in two years or three years, they have to conduct elections among the workers through secret ballot to determine the recognized trade union within the company or establishment. For example, in public sector undertakings, like BHEL, Neyveli Lignite Corporation, these provisions are already there. The workers are demanding that they should be given the option to decide which is their recognized trade union. The verification method is outdated and it should be replaced by the secret ballot exercised by workers, as we are living in the democracy.

EPF interest rate for the year 2006-07 has not yet been raised to 9.5 per cent, though the interest rates are going up and some nationalized banks are offering ten per cent interest on their FDs. For senior citizens, the Government is already giving 0.5 per cent additional interest. In view of the rise in prime lending rates in the banks, inflationary pressures and high cost of living, the Government should consider increasing the EPF interest rate to ten or eleven per cent for the welfare of workers. It should be taken as a social concept.

There are various definitions for 'workmen' prescribed in various Acts and with the result, the employees are getting away, denving the genuine benefits to the workers. For example, in the Buildings and Construction Workers (Regulation of Employment and Conditions of Service) Act, building worker does not include those employed in a supervisory capacity drawing wages exceeding Rs. 1.600 p.m. In the Cine Workers and Cine theatre workers (Regulation of Employment) Act, those workers getting wages exceeding: Rs. 1,600/- p.m. are not included. In the ESI Act, 1948, worker getting more than Rs. 10,000/- p.m. is not eligible for the benefit, in the Plantation Act. Rs. 750/- p.m. has been mentioned as the criterion. Therefore, I would request the hon. Minister of Labour to review all such Acts and incorporate necessary amendments making the workers eligible for such benefits.

Recently, the Central Labour Commissioner, the statutory authority has recommended for conferring Central trade union status after physical verification of individual sector organizations like Labour Progressive Federation, an active Central Trade Unions federation of DMK Labour Wing. I would request the hon. Minister to give sanction to the recommendation and accord recognition to our union.

Keeping In view a large number of workforce are in the informal and unorganized sector, the Government of Tamil Nadu under the leadership of Dr. Kalaignar have brought forward a progressive legislation for providing social security and welfare measures to those workers. They have listed out various categories of workers numbering 60, which are in the cottage industry, household industry like coir work, mat work, laundry including washing of clothes, pappad preparations, commercial cooking, collection of forest products,

cashewnut processing, distribution of LPG cylinders, cycle rickshaw pullers, crackers industry, footwear industry, goldsmith and silversmith, handloom weaving and silk vard weaving, agarbati incense making, printing press, street vendors, kullad and pot makers, workers employed in retail shops, domestic workers, sculpting works, handicraft workers, beedi workers, cigar workers, painters, video and photographers, electricians, carpenters, etc. Under the acheme of the legislation, the unorganized workers employed in these categories can register themselves with various Boards constituted for this purpose, to get various benefits available under the legislation. Insurance claim is given upto Rs. One lakh in case of unfortunate accidental death: varying amount of compensation depending on the disability. Rs. 15,000 grant is given to next of kin in case of natural death of a registered workers.

Apart from compensation and grants given to the workers, grants are given to their children for their education. For example, an amount of Rs. 1,000/- is given to a child of a worker studying in the 10th class. Similarly, an amount of Rs. 1,500/ is given to a child in his 12th class. For higher education also like graduation and technical studies, an amount ranging from Rs. 1,750/- to Rs. 6,000/- is given to the children of these workers.

Sir, not only providing assistance in education, but our State Government has gone a step further to provide social security measures and to be a friend, guide and philosopher and Santa Claus for the workers. At the time of marriage, an amount of Rs. 2,000/- is distributed to such workers for meeting part of expenses. A very important feature of this scheme is that our leader Dr. Kalaignar has exempted any fee for registration of a worker for this purpose. It means, any eligible worker can get himself registered with the Labour Welfare Board without depositing any fee. Similarly, for renewal of registration, no fee is levied.

One more scheme has been brought to the welfare of these workers, namely, those workers who are above 60 years of age and have registered as members under the scheme for more than 5 years would get a retirement exgratia amount of Rs. 300 for their life. So, this is the first progressive State which has introduced pension for the workers in the unorganized sector, without collecting a single pie from the worker.

These are all the progressive measures introduced for the first time in the country, for the welfare of workers in the unorganized sector. In the age of globalization and liberalization where survival of the fittest is the mantra, workers are ignored and left to the mercy of God. In such a situation, where outsourcing has become the order of the day, even regular works are getting done through contract labour by unscrupulous employers, this labour welfare legislation is a boon for these unfortunate workers.

I would, therefore, request the hon. Minister to adopt these achemes as model schemes for the whole country.

Thank you very much for giving this opportunity to me to speak.

SHRI D. NARBULA (Darjeeling): Respected Madam Chairperson, I would thank you very much for giving me the opportunity to speak on the Demands for Grants under the Ministry of Labour and Employment for 2007-08 placed by the hon. Minister before this august House. I rise to support the Demands for Grants.

I hail from the tea garden belt. Most parts of my constituency are covered by tea gardens. So, I am very happy that I have got a chance to place before the House the grievances of the people of the tea gardens who have been deprived of the legitimate rights and facilities.

Assam is the greatest producer of tea in India. Next to Assam is West Bengal, In West Bengal, Darjeeling and Tarai in the district of Darjeeling and Duars in the district of Jalpaiguri and the North Dinajpur fall within my constituency. We produce tea. In order to give protection to the rights and benefits of the workers of the tea garden, the Plantation Labour Act was passed by the Government of India in the year 1951. Under the provisions of the Plantation Labour Act, rights and interests, and benefits of the workers are protected. This Act was passed in the year 1951 and it has been in operation since 1954. In order to safeguard the rights and interests of the workers of the tea garden, there are provisions under this Act which include arrangement for drinking water, conservancy, medical facilities etc. In addition to these, the Act provides for welfare facilities such as canteens, creches, recreational, educational and housing

facilities. Besides these, there are provisions for limitation of employment regulating working hours and holidays etc. In addition to the Plantation Labour Act, there are Plantation Labour Rules of every State which also make provision to protect the interests and rights of the workers of the tea gardens.

Demands for Grants -

According to the provisions of the Plantation Labour Act, all the tea cardens should have a hospital in the tea carden but there are very few tea estates where they have their own hospitals. In most of the tea gardens, there is no such hospital and the tea gardens cannot provide proper medical facilities to workers as provided in the provisions of the Plantation Labour Act. In the tea gardens, the management should provide houses and quarters to all workers and employees of the tea gardens. These houses and quarters in most of the tea gardens are in a most deplorable condition. People have to open their umbrellas while sleeping in the night in the labour quarters.

According to the provisions of the Plantation Labour Act. 8 per cent of the houses should be built every year in each tea garden but it has never been complied with. Drinking water is one of the main criteria but no drinking water facility is provided in the tea garden by the managements. So, it has become a big problem to the workers and employees of the tea gardens.

The Gratuity Act is there but it is not followed. As per the provisions of the Gratuity Act, when a worker retires, all the amount due to him should be paid up within sixty days of his retirement.

But it is never done so. In most of the tea gardens in my area, the gratuity amount, mostly accumulated by workers, is paid in installments. If it is paid in one installment, the worker can start a new life or he can start a project with that amount. But it is not being done. So, here also they are very badly deprived of this benefit.

The Employees Provident Fund Act was passed in 1952. It is a very major Act, but it is not being implemented properly. The managements do not put their share in EPF and thereby the workers are very much deprived. So, I feel that some stringent measures should be taken against those managements who fail to deposit the share of the workers in the EPF which they are supposed to get at the time of their retirement.

With regard to minimum wage, in our tea gardens there is a system that an industrial wage agreement is made between the workers, the management and the Government. Otherwise, sometimes the management and the workers sit together and fix up the wage. But even after the conclusion of this agreement, it is not implemented. In most of the tea gardens in Darjeeling, the minimum wage agreed upon by both the parties in the bipartite agreement is never paid to the workers.

Besides these tea gardens, there is a Cinchona Plantation in Darieeling. More than 50,000 people directly or indirectly depend on this medicinal plantation. This is a Government of West Bengal Undertaking, but it is in a very bad shape. There are several families of the workers where there is no worker. If one worker is dead, he should be substituted by his successor, but it is not being done. As a result, there is no worker in the family. So, many of the families are on the verge of starvation.

The Plantation Labour Act, Factories Act, Payment of Bonus Act, Industrial Disputes Act, these are all old and obsolete Acts. So. I would request the hon. Labour Minister to see that these Acts are amended so that the interests of workers are protected.

## [Translation]

SHRI CHANDRAKANT KHAIRE (Aurangabad, Maharashtra): Madam Chairman, I thank you for the fact that discussion on the Demand for Grants relating to Ministry of Labour and Employment is being held in the House for the first time during the last ten years. I am going to speak on behalf of my party Shiv Sena on this subject. Through you, I would like to tell the hon'ble Minister that the sons of the soil i.e. local people should get priority in

employment in all the states like Tamil Nadu, Bihar, Uttar Pradesh including Maharashtra, where we have been demanding priority to the local people in employment upto 80 percent. This has been our long pending demand and hon'ble Bala Saheb Thakreii have always maintained so. The Marathi people have got priority in employment due to the agitation launched by them in this regard after the local committee for peoples empowerment was set up in Mumbai and Maharashtra. Same should be the stance of the Central Government that priority should be given to the local people in providing jobs so that the strikes among the people of different states could be minimized. Hence, Shri Fernandes should ensure that interview for the same job is held on the same date throughout the country. To cite and example the recruitment examination comprising of written exam and interview for the Indian Airlines, Air India. ESI and other organisations should be held on the same date throughout the country so that the people of different states, say, the people of Maharashtra may not feel the need to go to Tamil Nadu and the people of Tamil Nadu do not have to visit the Andhra Pradesh, upto 80% vacancies should be filled by the sons of the soil on priority basis. This policy should also be adopted by the Union Government.

Demands for Grants -

Madam, this should be implemented wherever it has not been implemented so far. Today, we see the trend of hiring contract labour in private companies so much so that the number of regular employees of the company is 100 or 200 while those on contract are 800 or 300. These people do not get benefit of any kind. Whenever factory inspector, ESI inspector of the Labour Inspector visit the factory, they are shown the resister by the factory owner and they return back satisfied. When an employee meet with some accident during the work, the inspectors themselves suggest the factory owner to show the accident case in the back dates. This way that employee does not get any benefit because he is shown as employed on contract. I would like to request the hon'ble Minister to stop the trend of hiring labours on contract.

Madam, during the regime of the NDA Government, I alongwith the Communist Party had opposed the

introduction the Labour Reforms Bill. At that time I was the leaders of the Shiv Sena, one of the coalition partners of the Government. Balasaheb Thakreji was of the view that as soon as the figure of hired labours falls below the 1000 mark they would be at the mercy of the employer and their employment opportunity will become uncertain which will lead to unemployment. And no factory owner would be in the ambit of labour laws. This trend is very much evident in all the multinational companies. I am of the view that the Chief Labour Commissioner should be bestowed upon some powers to check this trend.

Madam, this process has also begun in many PSUs. Right now, one of our hon'ble Members said that the MD of the Bokaro Steel Plant did not allow the labour movement to continue. The agitating persons were locked in the premises which is quite wrong. Labourers have the right to raise their voice for safeguarding their interest. How will the people work if the contract labourship is allowed to flourish under which factory owner can fire a laboures in the staircase. Therefore, I would like to request the hob'ble Minister to stop this system.

Madam, Bhartiya Kamgar Sena has been operating in Mumbai, Maharashtra and in other parts of the country and other labour unions like CITU, INTAC, AITAC have merged into the BKS in all airways with the exception of Indian Railways where several unions have been operating. I would like to say that the employees of Indian Airlines have been demanding new pay scales for the last 11 years and they have been staging agitation to press for their demand for the last several years. But their demand is yet to be conceded despite it being such a big establishment of the Government of India. I would like to request the hon'ble Minister to pay attention towards their demand and to accept their reasonable demand of new pay scales.

Madam, I would like to request the hon'ble Minister to direct the Chief Labour Commissioner of the country to look into the matter as to why these employees of the Indian Airlines have not been given pay scale so far. Not only Indian Airlines, but the employees of all other public

#### (Shri Chandrakant Khaire)

sector undertakings should be paid attention to as to whether they are getting right facilities and salary or not. At least we can ensure providing all kinds of facilities for the employees of the Public Sector Undertakings.

Madam, many people are resentful about the interest being given on provident fund. I urge upon you to declare 9.5 per cent rate of interest. Why are you not declaring so? For the last one and a half year, 9.5 per cent rate or interest is not being given. Whosoever be the subscriber to the PF, takes whatever is given to him at the time of full and final settlement and even if he is not given 9.5 per cent interest rate. Subsequently, when the fund accrued from the enhanced interest is credited to his account, he does not come to know about it and the fund remains deposited. As such, I urge upon the hon'ble Minister to declare 9.5 per cent interest rate, as it should be upto the provident fund organization to take care of the wetfare of the subscriber.

Madam, we have observed that at times, the subscribers do not get home loans to get their houses constructed. As per rules, wherever there is an establishment of 20 people, the scheme of provident fund is applicable. I submit to the hon'ble Minister that this limit of 20 should be reduced to 10. For example E.S.Is. set up in the industrial areas. The E.S.I.C. board has passed a proposal to set up E.S.I.C. in municipal corporation, municipal council areas as well. I would like to submit about it in 5-7 minutes time as being a Member of Parliament, I am the Member of the E.S.I.C. Board. But, about provident fund I would say that is being a security for the future, its cover should be provided even for a group of 10 people and provident fund offices should be set up district-wise alongwith regional offices. For example, in my Marathwada region, we have set up sub-regional office. E.S.I.C. should have regional offices for provident fund. I have been demanding for it for many years. That demand is that our members will not visit Nagpur, the members of the Marathwada region will go to the office at Samai Nagar (Aurangabad) to get their settlement done and as such to provide more facility, the government should set up regional office, divisional office and more and more districtwise offices at the earliest.

APRIL 26, 2007

Being an E.S.I.C. member, I would speak about the F.S.I.C. We had been to Ranchi recently. We feel like that after visiting the E.S.I.C. hospitals and dispensaries all over the country because the contribution is deposited with the E.S.I.C. and medical services are provided by the State Government, E.S.I.C. provides them a share of 7:8 but we observed that they do not take care of medical services. The State Governments do not provide medical services property. There are no doctors, medicines and other required item in the hospitals. We had visited alongwith their D.G. and some of their members. Union leaders, Medical Commissioners were present there and alongwith them. We observed at Ranchi that in one hospital there were only three I.Ps. ESI beneficiaries are there but, only three patients visit the hospitals and the staff is in a large number. Such a situation is prevailing only because even after the existence of the E.S.I. hospitals over there, medical facilities have not been regularly provided. As such the I.Ps., ensured persons, take recourse to private treatment. We have reiterated this fact several times in the general meetings of the E.S.I.C. that if the corporation provides medical services across the country, then only benefit of this scheme could accrue to the employees. I also submitted that I am a Member of Parliament and as per the report of the Standing Committee of Parliament headed by Reddy Saheb, medical services should be run by the E.S.I.C. and not by the State Government. As such, through you, I would submit that our hon'ble Minister may immediately bring it before the cabinet and thereafter get it amended in the Parliament to provide total services for the employees through the E.S.I.C.

The higher officers contend that it would be difficult to attend to the people who are one or two takhs in number. I would like to ask whether administration is not running smoothly for the employees who are takhs in number in the P and T and the Railways. There is no reason why our administration cannot be run smoothly. There would be no benefit of the scheme launched way

back in 1948 under which contribution is collected for the ESI cards, if benefit is not rendered to the subscribers, their family members and their dependents. Therefore, through you, I would submit to the hon'ble Minister that medical services should be provided by the ESIC only and not by the State Government. Instead, we should take share from the State Governments in the ratio of 1:8 and we should provide them our services as we do in Delhi.

I belong to the NDA and this is the achievement of the UPA Government, still I felicitated the government during the last meeting for announcing the setting up of four super specialty hospitals. Two hundred crores have been earmarked for setting up of these four super speciality hospitals but this is being talked about only and nothing concrete is taking place as is the case with the meetings of the corporation where only discussions are held but the process of arriving at a decision is very arduous. At times, I feel very dejected as no decisions are taken in the meetings over a period of, say, one year. In this Parliament, decisions can be reached at immediately. Decisions can be made if we approach the hon'ble Minister but in the meetings of the corporation where some decisions are taken, you find that in the next meeting you have before you the minutes of the last meeting and you are not sure whether they should be implemented even at the time of the next meeting. This is not right. I would like to contend that the decision about the super specialty hospital is of the UPA Government and this is a big achievement of this government. Get these four hospitals immediately set up. One each is to be located at Pune in Maharashtra, Hyderabad, Kolkata and Delhi. I would like to submit that only in case of better services being provided by the ESI hospitals, people could benefit. I would like to contend that the government should keep in view the interest of the staff working in these hospitals. In this regard, one Sanjeev Reddy Committee had been constituted. The issue of the pay scales of the insurance inspectors and the Managers has been lying pending for several years and has not been resolved till. Through you, I would like to submit to the hon'ble Minister that being a performing minister, we have much hope from him.

However, we fail to understand what goes on in his ministry. Files are returned from his ministry. Why do not we provide benefit to the insurance inspectors and managers? They collect revenues. Doctors consume revenues but it is collected by the inspectors and managers. The Government should have a role in taking care of the inspectors and managers and their pay scales should be rectified. The pay scale of the ESIC inspectors was higher in comparison to the excise, custom and income tax inspectors. But now it is lower than their scale. Therefore, something is needed to be done to reform the ESI. In case, the subject to the ESIs is put forth as a special one some day, the views of all the members in this regard could be ascertained. I would like to submit that with regard to its coverage it should be implemented in the municipal corporation area and its adjoining areas. I have submitted that in Maharashtra, it may be got implemented in Ahmednagar, Palghar, Panwel and similar industrial areas such as Raihangaon near Pune where industries are growing in number. As on date, the people running mall and others are conducting their business in an arbitrary manner. We call entrepreneurs from outside but they lack sympathy for the employees of this area after establishing their enterprise.

Madam, through you, I would like to ask the hon'ble Minister that while setting up the special economic zones for which the Central Government, Ministry of Commerce and Department of Industry have given approval, the Government should pay attention towards their ESI. provident fund and labour laws etc. Under SEZ, industries will be provided with all facilities, however, the labourers will be hired for one day and fired the next day. He should also be covered under the labour laws for the security of his job. The NDA stalled the labour reform bill which is the cause of happiness for many a workers today. Had this bill been passed, all the union movements would have come to an end. We do not want to put an end to union movements but we all are aware of what happened in Mumbai during the times of Datta Samant. Many cotton mills in Mumbai have been ruined. They are in a very bad condition. Though the labourers rendered jobless have

## [Shri Chandrakant Khaire]

been paid compensation recently but the Government should also consider the loss they have suffered during all these years. We should protect the interests of labourers in the same way as we make efforts for promoting labour intensive industry. I have expectation of this kind from the hon'ble Minister. If he will protect their interests, he will get their blessings.

With these words, I conclude.

(Enatish)

SHRIMATI C.S. SUJATHA (Mavelikara): Thank you, Madam, for giving me a chance to participate in this discussion.

The National Common Minimum Programme of the UPA Government gave emphasis on the need for measures pertaining to the welfare of the farmers and labourers, particularly the workers in the unroganized sector. But a close scrutiny of the schemes introduced, funds earmarked against these schemes, and the actual amounts spent on the ground level reveal that most of these schemes could not achieve the desired results and the benefits of these schemes did not reach the targeted sections.

A scheme-wise and programme-wise examination of the execution of these schemes reveals serious lacunae on the part of the implementing agencies and the failure of the Departments concerned. On many of the important schemes such as Construction of Houses for Beedi Workers and Low Income Occupation Clusters, Social Security for Unorganized Sector Workers Scheme and Rehabilitation of Bonded Labourer, the expenditure incurred during the period 2006-07 is nil. The Government should take proper measures to ensure the implementation of such important schemes pertaining to the welfare of the poorest of the poor sections in the society.

Madam, according to the datas available, the total workforce in the country is 39.7 crore. Out of this, 36.9 crore is in the unorganized sector. The agriculture labourers,

artisans, construction workers, workers in the traditional industries, shops etc., account for the unorganized sector. The socio-economic conditions of these sections are nathetic and hence require special attention and comprehensive measures for the upliftment of these sections. But our experience is on the contrary. These sections are still being neglected. There was a proposal for a comprehensive legislation regarding agriculture labour, which is still pending for decades. Till date, no step has been taken to introduce the Bill to ensure their social security and welfare. It is also to be noted that there are new sections of the working class like employees of the call centres and private security agencies. At present, they are totally out of the social security coverage. There are no trade union rights for them. Therefore, these sections may also be given the social security.

Madam, another point is the minimum wage for the unskilled workers. The minimum wage is fixed at different rates in various States ranging from Rs. 45—Rs. 128 to Rs. 72—Rs. 189. But in most of the States, the actual wage earned by the labourers is much below the stipulated amount. There is no mechanism to monitor the situation and there is no honest effort by the authorities concerned for the strict implementation of the Minimum Wages Law. There are States like Kerala where the actual earning of the unskilled labourer is much higher than the stipulated minimum wage.

Madam, workers are the most vulnerable sections. Women accounts for major share of the workforce in the unskilled unorganized sectors. But they are more discriminated. Mostly, they are not paid equally with their male counterparts. Even though the women work more, or equally as the male labourer, their earnings are always lesser than that of the male workers. There is a legislation enacted in Seventies providing equal wage for equal work, but the same is not being implemented. Also, the women are subject to various forms of harassment including sexual harassment. Even though there are laws to prevent such incidents, but they are increasingly continuing to occur. This is because of the lack of sincerity in enforcing

the law. Stringent measures are required to be taken against such practices.

Madam, there are over 40 crore labourers in the country. But out of this, only 4.6 crore labourers are covered under the EPFO. A majority of the establishments is still out of the purview of the scheme. They must also be brought under the EPFO so that all the workers get the protection of the scheme. More funds should be allocated to the ESIC. The hospitals run by the Corporation are illequipped, and so require upgradation and modernization. There is also a need for more hospitals to cater to the requirement.

Another aspect is the safety of the labourers who are engaged in hazardous areas. The guidelines and norms related to the safety of the workers are not complied with by a large number of employers. Strict measures should be taken against the violators.

The unemployment situation is going from bad to worse in the country. The unemployment rate is fast growing and the available opportunities are too little to absorb growing number of job seekers. The present policy is development without generating employment. The Government too has been on the path of downsizing staff. There is a ban in various Departments on new recruitments. The Railways have been the biggest public sector unit providing employment. There is less recruitment today. Even various services of Railways have been privatized.

Another important point is that in the Hindustan Petroleum Corporation, production-linked incentive was given. But the officers were given huge amount and the workers were given paltry sum. In spite of repeated demands and strikes by the workers, the management is not ready to oblige. This is what is happening in a Public Sector company.

ADV. SURESH KURUP (Kottayam): With the permission of the Chair, I would like to add that when the Hindustan Petroleum Corporation, a Public Sector company, paid production-linked incentives, the officers were given

a huge amount and the workers were given patry amount. One day strike was observed, and seven days' wage cut was done. So, this is what is happening in a Public Sector company.

SHRIMATI C.S. SUJATHA: Lastly a word on my State, Kerala. Kerala is not industrialized and most of the job opportunities exist in the unorganized sector. But presently the traditional industries and plantation sector in the State have been facing severe constraints. The cashew sector, coir industries, beedi and fisheries are all facing serious problems. It is mainly due to the policy shift of the Government. Therefore, adequate remedial measures will have to be taken to protect these sectors. There is a demand for a Cashew Development Board to be head-quartered in Kerala for the comprehensive development of this sector. It should be considered at the earliest. Steps should also be taken to reopen the plantations which are under lock presently and measures should be taken to protect other sectors like fisheries and beedi.

SHRIMATI TEJASWINI SEERAMESH (Kanakapura): Madam, I am seeking your kind permission to speak from here.

Madam, at present in the country the total workforce is 46 crores, out of which 92 per cent is in the unorganized sector and 22 crore people are agricultural labourers. In most of the traditional industries like sericulture, village industries, women workforce is at a high rate. Out of this, 1.26 crore are child labour.

Madam, there is a saying that the workforce of this nation should look at the world through the eyes of the Government, and the Government should look at the world through the needs and hunger of the workforce of our great nation. Today, what is the situation? What is the condition? Disparity between the rich and the poor is so high. What is the crime the labourers have done? Why are they continued to remain poor for generations in spite of their sweating round the clock? Why are they paid too low when compared to the bureaucrats or corporate managers or the people in IT sector? This disparity is too high. On the one

## (Shrimati Teiaswini Seeramesh)

1031

side, a person, who is toiling to get his meals, is getting Rs. 2000 or Rs. 1000. On the other side, people get Rs. 1 takh or Rs. 2 takh. This much of disparity in a democratic country is really not justified.

The only reason I could find is lack of education among the working class. Is it rationale to have this much of disparity between the educated and the uneducated, between the labour and bureaucrats? How long should this situation continue?

Madam, much worse is the condition of the unorganized labour. However much we speak in the Legislatures, in public platforms these unfortunate people—in spite of their working for 60 years in this great country, they work throughout their life—they are not in a position to have a shelter of their own or an acre of land for their livelihood. They do not even have an amount of ten rupees' saving to their credit even for taking their healthcare. It is pathetic to see millions of such people living like orphans with no minimum means of livelihood for them while officials, Legislators like us could get pensions for our lifetime. It is a crime not to provide the same facilities to the labourers. Unless we bring a change in this situation we cannot improve their condition.

You look at the issues concerning the child labour. Despite what we have been speaking so much, we have introduced to many laws, the situation is not improving. I am happy that the UPA Government has introduced a Child Labour Act to prevent the exploitation of the children. It is fine. But in reality, in implementation there is a lacuna. You look at the industries like mining. In my own State at Bellary and Kudremukh we are having iron ore mining. Women and children were subjected to a lot of health hazards. Their fertility level is affected by this. They are getting a lot of skin diseases. They were not insured for life. In so many accident cases they are not able to get the benefit because they are from the unorganized sector. In many cases, women were exploited.

You can link the migration from rural India to the

drought situation and to the poor social conditions. Because of these they were migrating to urban small towns. There also, the women are exploited by the contractors. Even pregnant women were working on the road when such a hazardous work like road-building is taken up. They are doing such hazardous works. But their lives are not insured. They were not even being considered as labourers due to lack of awareness in them.

Today already issues like child labour and girl child problems are there. The girl-child is already facing a situation like endangered species. If we do not attempt to save them or protect them through proper laws it would be difficult. We should not only formulate proper laws but we must see to it that if anybody violates the Child Labour Act, stringent punishment should be introduced.

I would like to say with all humility that when the UPA Government was formed, of course with the support of the Left Parties, in the CMP we assured the nation that we are bringing forward a Bill to provide better working conditions and welfare to the workers in the unorganized sector. Even the Government is attempting to do it. We are unable to ensure it till this moment.

I think two Committees were already set upto study the conditions. The latest one is the Arjun Sengupta Committee which was also set up. But now we are hearing that another Committee is appointed to study the recommendations of all these three Committees and to again make its recommendations. What I feel is that in this process we are losing time to serve these unfortunate people.

In the last Session also I spoke here regarding the unorganized labour. The Government promised that they would introduce a Bill in this Session. We do not see any hope in this regard. However, best schemes we have, they should be implemented. You look at the health schemes.

My Minister is very sincere. My Minister is very committed. Shri Oscar Fernandes is known for his pro-poor attitude. But he has his helplessness. We are only

formulating good schemes. Where is the amount for them? You look at the issue of child labour where the Ministry needs Rs. 3,800 crore to implement the welfare schemes. I heard that in the first year we allocated only Rs. 125 crore.

It is not enough. I need not hesitate to speak from these Benches that money matters. As long as we are going to speak for the child labour and women, money matters. I appeal to all my senior Ministers present here, and with the support of Shrimati Sonia Gandhi it should be possible, that more money should be allocated to this Ministry. Otherwise, we can give sweet speeches only.

I would also like to submit that the conditions in the ESI hospitals should be improved. On record, they have health facilities in the form of ESI hospitals, but when they go to ESI hospitals, there are sub-standard equipment, diagnosis level is very low and even problem of medicines is there. We should not hesitate to accept certain lacunae because unless we make sure that good quality of life is provided to them, they cannot rise in their lives.

As far as women are concerned, I may tell that when the Committee on Empowerment of Women toured tribal areas of North-Eastern States and visited places like Darjeeling and all that, it observed that in tea gardens or coffee plantations, there is no proper toilet facility. They do not think of hygienic facilities and toilet etc. These things are not there in their priority list. I hope, my Minister will take care of such type of small things in his agenda.

I would like to speak about housing also. Even from housing, we can make out every easily that this is labour class and this upper class socially. Why is there this disparity? It is the labour class which builds the nation, whether it is the Parliament House we are sitting in or the road we are using. It is all because of the sweating of the labour class. They should be ensured a good quality of life and good social standard. I would say that it is not their prerogative but their right to share the fruits of achievements and results of the democratic India. So, we would like to see for them more good and own houses. At least in our lifetime, this disparity should be reduced.

Then only we can claim that we have given them better life. We should see that after 60 years of Independence, everybody should be able to say that he belongs to this independent India, he belongs to this country, this motherland has given him social status, this motherland has given him livelihood and this country has given him shelter. So, I would like to request the Chair to protect the women workforce and also child labour particularly. Nobody sends his child to work happily. It is their majboori, their helplessness that they are sending their children to work as labourers. Through Rs. 12,000 crore of funds to SSA, we have reduced the drop out rate. In addition, many State Governments have introduced Mid-Day Meal Scheme to reduce this type of disparity. But still there is a big gap between the rich and the poor.

I think, we have got right and proper policies, but we should deal with an iron hand in implementing them. Once again, I would like to demand, not appeal, from the Government to allocate sufficient funds to address the problem of labour. After all, they are representing this country and they are more in number. So, it is their right to live a life of good standard.

With these words, I would like to thank the Chair.

SHRI SURAVARAM SUDHAKAR REDDY (Nalgonda): Madam, we are at the fag end of the discussion. I understand that there is very little time for me. I would like to submit only a few points while agreeing with all the points which have been put forward before the House by Shri Gurudas Dasgupta, my colleague:

I would like to suggest to the hon. Minister of Labour that the issue of rate of interest on Employees' Provident Fund has been pending almost for more than 18 months, I believe. They are unable to take a decision. Again and again, the Committee is meeting and it is getting postponed. I understand the postponement is because the Finance Minister is not permitting them to go beyond what it is while the demand is for 9.5 per cent rate of interest, which is generally accepted as a consensus among all the trade unions in the country. The bank rates are also going up.

(Shri Suravaram Sudhakar Reddy)

Demands for Grants -

#### 17.00 hrs.

I believe that a mechanism should be devised to determine the rate of interest based on a formula rather than the projected income and expenditure every year. It is possible that 9.5 per cent can be given, and it should not be postponed for longer periods.

The coverage of establishments both in the exempted and unexempted sector is very bad in the Employees Provident Fund. A multi-pronaed strategy should be adopted like voluntary compliance, special rates, and earmarking of areas, and special efforts should be made to do the coverage. These efforts are being made repeatedly for last several years, but I should say that the result is very little. I believe that a very big amount of more than Rs. 1,200 crore is unclaimed in the EPFO. Some sort of rule should be there to see that it is utilized. Now, it can be given only if it is claimed, otherwise, nothing can he done about it.

As regards the ESIC, the end of duality of the administration is an urgent need if one wants to provide better services. In the State Governments they do not take much interest in it. Therefore, it should be done totally by the ESIC. If you go on doing the duality of the administration, then it will be doing injustice to the workers. There are lots of vacancies of medical officers, paramedical services and unskilled workers, and you cannot do justice in this way. After all, it is the money of the workers with which the ESIC is being run. There is no necessity of the Finance Ministry to appoint the medical officers. The Standing Committee on Labour has asked almost 11/2 years back to fiff up the vacancies, but in most of the places the vacancies are not coming. They say that we are giving good wages. I think that there is a necessity to revise the scale of medical officers to attract the best doctors for ESIC.

As regards the Director-General of Mine Safety, I am very sorry to say that the Ministry could not get the permission from the Finance Ministry to fill up the vacancies. There are some places where the Finance Ministry cannot stop the recruitment in the name of the financial restraints because it is a question of the safety of the mines. How can you keep on waiting for years together without filling up the vacancies? I think that more than 400 establishments are to be attended by an officer in a year, which is physically not possible. So many vacancies are there for years together, particularly in areas where risk is too much. It is like playing with the lives of the workers which should not be allowed. There cannot be a ban on this type of recruitment. The Finance Ministry should be told that the Labour Ministry should have the right to appoint all the necessary officers.

I would like to mention regarding the unorganized labour, which is 92 per cent of the labour in the whole country. Only 8 per cent of the labour is in the organized sector. There were three committees that were appointed by the Union Government to go into the problems of the unorganized labour, and all the three committees have given very good reports. Now, I find that a new committee has been appointed to study the latest report, that is, the Ariun Sengupta Committee report. Why a comprehensive legislation is not coming when very good reports are there? How long will it take to formulate a comprehensive legislation?

There are several very important sectors, which are not covered by any type of law. For example, private security has become a very important centre where takhs of workers are being employed as private security, but there are no laws. They have to work for 12 hours to 14 hours, and there is no employment security for them. Similarly, there is absolutely no law for call centres of the IT industry. I would like to state that it is unfortunate that the Government, which is supposed to be a model employer, is becoming a very bad employer.

We have Anganwadi workers. All these people are not accepted as workers. Unfortunately, because of a judgment of the Supreme Court, Anganwadi workers are not considered workers. We do not know what they are to be called as! Should they be called as volunteers? They are doing more or less a fulltime job. They are given mere

Rs. 1000 a month, which comes to less than Rs. 30 per day. It is impossible for an *Anganwadi* worker or a labourer to live for a month on Rs. 1000. So, the law should be amended to bring even the *Anganwadi* health workers and all those people into the definition of workers and the minimum wage should be provided to them.

There is an allocation of Rs. 15,000 crore in the plan for the next five years for the unorganized labour. When there is a gigantic number of unorganized labour in this country, only Rs. 15,000 crore is highly insufficient. The Planning Commission should be asked to allocate more funds. I believe, it should be at least three times more of that figure. Something like Rs. 45,000 crore to Rs. 50,000 crore will be necessary to look after the welfare of the unorganized labour in the country. I would like to have a guarantee from the hori. Minister of Labour that the comprehensive legislation on the unorganized labour will be introduced this year itself in this 14th Lok Sabha.

Then, Madam, I come to construction workers. There are more than two and a half crore construction workers in the country. There is a legislation which is not being implemented. The Boards for the welfare of construction workers are to be appointed in various States. It is a very urgent need. It is being left only with the Bills. This is not enough. Something more should be done because this is one of the riskiest jobs. There should be insurance for the construction workers so that their risky job will be taken care of by our Act.

I would like to make the last two points which are related to beedi workers. There is a system of distribution of identity cards. Several lakhs of identity cards have been distributed. But suddenly, this work is moving at a very slow pace. Still, several lakhs of beedi workers, mainly ghar khata workers, are not given identity cards. That should be done very urgently.

There is an excellent scheme, a housing scheme, for beedi workers wherein Rs. 40,000 are given as subsidy by the Union Government and Rs. 5000 are to be paid by the worker. Unfortunately, the scheme is a miserable

failure because most of the beedi workers are unable to pay even that amount of Rs. 5000. This Rs. 5000 payment should be totally waived. If it is so necessary that a house should not be given free of cost, this amount should be allowed to be paid in installments. This limit of Rs. 40,000 per house is outdated now. It should be increased to Rs. 60,000 to Rs. 75,000 because the cost of construction of houses has gone up very high.

Madam. I would like to point out that under the scheme for special hospitals for beedi workers, it is proposed that Rs. 2 crore will be given by the Government if any NGO comes forward to construct a hospital and Rs. 10 lakh will be paid of maintaining it every year. For a 20-bed hospital, with Rs. 10 lakh a year no NGO can appoint doctors and paramedical services. That is why. nobody is coming forward even after the Government offering Rs. 2 crore, in the whole country, in the last two vears, not a single hospital has been constructed. The scheme should be revised. The Government should consider giving special wards in the existing Government General Hospitals. This amount may be paid to the hospitals. The beedi workers should be given special treatment and special admissions in these hospitals. Or else, allocation for every year should be increased so that these hospitals can remain functional.

Madam, with regard to journalists wage board, I would like to appeal to the Minister that it is pending for the last several months. I do not think it is just accidental. We know that the monopoly Press in India is very powerful. They are trying to influence the Government of India to postpone the appointment of the Journalists' Wage Board. It is an urgent necessity. It will take quite a long time for the Wage Board to meet and to give recommendations. I would also appeal to the hon. Minister that the real representatives of the journalists should be appointed as members on behalf of the journalists and this should not be postponed. I was expecting for the tast three years months that this announcement will be coming; every month we were expecting it, but it has not come so far. Now, I hope it will be done.

## (Shri Suravaram Sudhakar Reddy)

Demands for Grants -

The last point is regarding contract workers and casual workers. There is a very large number of contract workers: there is a special Act regarding contract workers. But unfortunately even in the public sector, there are contract workers: they are not called as contract workers of the public sector, but they say that they have outsourced them to a particular contractor. The Government cannot escape its responsibility by saying so. They are being given the main work, like that of regular workers. They should be absorbed and the contract worker system should go at the earliest and they should be requisitzed.

SHRI KINJARAPU YERRANNAIDU (Srikakularn): Thank you for giving me this opportunity to speak on the subject.

The Ministry of Labour and Employment is the crucial Ministry. The labour force is engine for growth. Now, everybody is talking about growth - India has achieved 9.2 per cent of growth. Whatever wealth we are creating, it should be distributed to the poorest of the poor. Otherwise. there is no meaning in having this type of growth.

Even in our country, poverty is increasing; disparity among poor and the rich is simultaneously increasing. Inflation, price rise, etc. are affecting labour class. The first failure is that laws are not being properly implemented. Once we implement the laws property, 50 per cent of the disputes. will be settled. We are framing laws at the State level and the-Central level, but there is no proper inspection and there is no proper implementation of laws. So, we are facing a lot of problem. The UPA Government, after assuming office in June 2004, had adopted NCMP, the main points of which are enhancement of welfare and wellbeing of farmers, farm labour and workers particularly those in the unorganized sector, assure a secured future for their families in every respect, consultation, consensus and cooperation to strengthen labour-management relations, re-examination of labour laws to reduce inspector rai, ensure the fullest implementation of minimum wage laws for farm labour. enactment of a comprehensive protective legislation for all agricultural workers, etc.

17.13 hrs.

### ISHRIMATI KRISHNA TIRATH IN the Chairl

The Government will be completing three years soon. If the Government is particular in bringing a legislation for the unorganized sector workers, why has it delayed? It should be explained to this country. Does it need three years? After incorporation of such a thing in the NCMP, had they started the exercise in right earnest, by this time they could have passed the legislation, which would have helped the unorganized sector. The Government has to clarify on the floor of the House whether in the next two years' time, it will bring forward that legislation or not and whether the Government will introduce it in this Session or in the next Session.

Secondly, nearly 50 lakh beedl workers are there in this country and in Andhra Pradesh alone, there are 8 lakhs. Now, there is a notification saving that the 'skull and bones' symbol will be implemented from 1st June. There is a big agitation in Andhra Pradesh and in other parts of the country. Last time when he came to Hyderabad, he convened a meeting and gave an assurance also that its implementation will be postponed. The hon. Health Minister also gave an assurance. The Chief Minister had written letters to the hon. Prime Minister. Even the Prime Minister gave an assurance. Day before yesterday and yesterday also the Ministry was very particular to implement the Notification from June onwards. Therefore, you will have to influence the Health Ministry. You have already given a cushion for six months. You may again put it in abeyance or withdraw the Notification otherwise it will lead to irreparable loss. Most of the workers are women particularly the tribals. Dalits and OBC. The Government of India should take care of these issues.

PROF. M. RAMADASS (Pondicherry): Respected Chairperson, I am happy to participate in the discussion on the Demand for Grants for Labour and Employment and our Party, Pattali Makkal Katchi, symbolizes the aspirations of labour and their betterment. Naturally, we endorse or support the Demand for Grants moved by the Minister of Labour and Employment.

Madam, as many Members have emphasized, labour is

a crucial variable or factor in the process of production be it in agriculture, industry or service sector. Everywhere the most homogenous factor or the omnipotent factor that is present is the labour. Without labour all the other resources lose their productivity. Therefore, even in these days of mechanization even the best of the countries in the world have not replaced the labour force. Therefore, Madam. labour occupies a pivotal place and it is necessary that this labour is provided all the necessary welfare measures.

Unfortunately, in this country the more we talk about labour the less is done for the labour force. There are various problems. There are various categories of labour in this country and the most important distinction is that only 8 per cent come under the protected sector, namely the organized sector and 92 per cent of the people are unorganized. These people are put to a lot of hardships and difficulties. These are the labourers who are subjected to all kinds of exploitation in spite of the presence of various laws. Acts and other measures. Therefore, the Ministry of Labour will have to play a proactive role especially at a time when we are embarking upon the process of privatization, liberalization and globalization, the bad consequence of all of which is the labour.

The share of labour in the process of privatization is always insignificant. It is only the capitalist class, it is those who are owning land or owning the materials get about 80-85 per cent of the national dividend and labour gets only a marginal significance in that process. We have, knowingly or unknowingly, entered into this path of capitalization or the capital process of growth in this country. Therefore, we have to be all the more careful in protecting the welfare of the labour because it is the welfare of the labour that determines the welfare of the country. About 90 per cent, all of us, in one way or the other happens to be the labouring class and, therefore, this class has to be protected. Unless this is done, our tall talk of promoting the greatest happiness of the greatest number of loses its charm.

Of course, the UPA Government under the Prime Ministership of Dr. Manmohan Singh, is doing its best and many of the welfare programmes have been incorporated in our magna carta, the Common Minimum Programme and one-by-one we are trying to implement. The assumption of office by the new Labour Minister also has given a new momentum to the welfare measures of the labouring class. However, there are certain problems which our hon. Minister should take into consideration.

VAISAKHA 6. 1929 (Saka)

One of the very important positive factors that influence the welfare of labour is the amount of wages that he gets. Especially, it is very significant for the unorganized labour where the employers have always the tendency of grabbing the surplus value of the labourers. It is here that the Government will have to be watchful. It is true that we have passed the Minimum Wages Act of 1948 but unfortunately this Act has not yet defined what the minimum wage is. What factors and parameters decide minimum wage have not yet been decided by this Government or by the Ministry concerned. As a consequence of it, every employer in every establishment fixes his own wage as the minimum wage. No common minimum wage is applicable either within a State or between the States and there are different floor levels as well as maximum levels in different parts of the country. Therefore, these wide varying disparities in the wages must be set right. Madam, Chairperson, you would agree that for equal productivity, equal wages should be paid. If a labourer works in Arunachal Pradesh for eight hours and a worker in Puducherry also works for eight hours, both of them must get almost similar wages. What is happening is that in one part of the country he gets less and in other part he gets more. Therefore, these disparities must go.

Secondly, wages must be linked to what is called the Variable Dearness Allowance. In these days of rising prices. the prices of the commodities which enter into the consumption of the workers, are going up. Therefore, the minimum wages should necessarily be linked to Consumer Price Index. Unless it is linked, the purchasing power in the hands of the labour will be less and consequentially we will land up in a situation of greater and greater poverty which is not the aim or the goal of the Government. So, this issue has to be addressed by the Government and the labour in this country must get fair, adequate and remunerative wages for the productivity which it contributes.

#### (Prof. M. Ramadass)

The second important issue which I would like to brings to the notice of the hon. Minister is that in most of the years. the funds allocated under the scheme of rehabilitation of bonded labour get lapsed. There are various other schemes for which the money is not available. But in this scheme, it is not used and many of the State Governments have also not given utilization certificates. In fact, what is worse is that many of the State Governments are not willing to recognize the fact that there are bonded labour because they consider it as a social stigma. Therefore, what I would urge is that the Government of India must put in place better mechanism so that you are able to spend money and try to rehabilitate the labour. Unless the bonded labour is eradicated in this country we cannot say that we have an independent society where labour is contributing its might and is able to get what it is contributing. Therefore, that area must be covered.

Thirdly, as Members have pointed out child labour problem must also be looked into. The Safai Karamcharis are now becoming more important. I think that the Patent Act must be modified so that the problems of the security workers and Safai Karamcharis can be solved.

The Employees Provident Fund Organisation has got a lot of arrears. According to the figures given the outstanding provident fund arrears as on 31.3.2005 were to the tune of Rs. 2144.82 crore. Therefore, I would request that the Government should strengthen and gear up its machinery to recover the outstanding dues by taking appropriate legal action against the defaulting establishments besides taking urgent steps for early disposal of pending cases. Finally, the interest rate on EPF should be fixed at the earliest so that we keep labour in happiness.

I think after a long time the Demands for Grants of the Ministry of Labour have come before this House. This is a very happy augury. This is happening in a day or two before the Indian Labour Conference which is going to happen in Delhi. Therefore, the announcements to be made by the hon. Prime Minister must keep this backbone of the country in happiness and enjoyment.

DR. K.S. MANOJ (Alleppey) : Madam, Chairperson, thank you very much for allowing me to speak on the Demands for Grants for the Ministry of Labour and Employment

APRIL 26, 2007

At the outset I would like to say that in this era of liberalization, privatization and globalisation we have to redefine labour and labourer. In this era of IT boom, the workers in this country are at the receiving end. Their working conditions are not defined. They have to work for more hours with minimum wages. The labour laws in this country have been formulated in favour of the workers, but nowadays we are re-modeling them in favour of the employers and even the workers are not being allowed to organize themselves to protect their rights. There are judgments which are against the interest of the labourers. Various orders of the courts are there which go against their interests and tantamount to denving their rights. So, the definition of labour or the work force should be re-defined. Their working conditions and welfare should be ensured.

Madam, as has been mentioned by many of the former speakers, mostly those who are working in the organized sector their interest is protected and those who are working in the unorganized sector, their working conditions are not protected. They are not given the minimum wages. Even the provisions of the Minimum Wages Act are not applicable to them. More than 90 per cent of our work force belongs to the unorganized sector. The working conditions for the people engaged in agriculture, construction work, plantation, in the automobile sector, housemaids, are not defined. The Govemment has already decided to bring a law to ensure the welfare of the workers engaged in the unorganized sector. I would only like to request the Government to bring this legislation during the current Session of Parliament itself.

Madam, in most of the areas contractualisation of labour is taking place. In case of contractualisation there is no relationship between the employer and the employee. There are middlemen who work between the employer and the employee. Even in a court of law if an employees seeks redressal of his grievance, the employer can escape by

saying that there is no relation between them. So, this contractualisation of labour should not be allowed to take place

MADAM CHAIRMAN: You want abolition of contract labour, is that so?

DR. K.S. MANJO: Madam, yes.

My next point is about the EPF Pension Scheme. 1995. Now the Government proposes to bring in a Pension Fund Regulatory Board. The EPF pension is one through which a contributory pension scheme has been envisaged in our country. Our experience shows that it is a failure in this country. After 2004, no interim relief has been provided to the employees under the EPF scheme. While instituting this scheme it was said that every year the employees will be given the benefits of this scheme, but every time at the time of annual verification it has been said that it is not profitable and so the benefits could not be given to the employees. I would like to request the hon. Minister to review the scheme. The employees covered under the scheme should not only be given annual increments but also certain modifications should be made in the EPF scheme. Earlier it was said that after 100 months of commutation, the original pension would be given. But in reply to an Unstarred Question in the last Session, it was said that no such thing will be given. The present situation is that, after completing 100 months of the commutation period, the labourers would not get the original amount.

Regarding ESI Hospitals, most of them are in a pathetic situation in our country. In certain States, the Corporation is directly running certain hospitals. In Quilon of Kerala, there is a hospital directly run by the ESI Corporation. But only those workers who are entitled to that particular hospital are getting specialized care and other workers who are registered in other ESI dispensaries are not able to enjoy the benefits in that particular hospital which is directly run by the ESI Corporation. So, I would request the hon. Minister that at least specialized care should be given to all the employees who are registered in other ESI dispensaries also.

As regards Wages Board for Journalists, as Shri Reddy has already mentioned, although the Government has said that they have constituted the Wage Board, the particulars of the Members and the Chairman of the Board are not vet mentioned. I would request the hon. Minister to give us some idea regarding the Chairman and the Members of the Wage Board and the time period by which it will submit their report. Some interim benefit should be given to working journalists.

With these words, I conclude my speech.

## [Translation]

VAISAKHA 6. 1929 (Saka)

SHRI VIRENDRA KUMAR (Sagar): Madam Chairman. prior to me, my colleagues have spoken on a very important issue. It is true that laboureres of unorganized sector are not getting socio-economic security to the desired extent as compared to the organized sector. A number of schemes are formulated for the welfare of labourers, however, the Government fails to take requisite steps for their effective implementation. A short while ago, Shri Reddy was also speaking on this issue. He is the Chairman of the Standing Committee on Labour also. What he has mentioned about the beedi workers is absolutely true. I hail from Sagar district of Madhya Pradesh. Countrywide, maximum number of beedi workers are in Madhva Pradesh and in Madhya Pradesh their maximum number lives in this district. A hospital with a cost of Rs. 6 crore was constructed there for beedi workers. After its completion two years back, a dispensary was shifted there last year which was being run in a rented building earlier. Neither doctors nor other staff were appointed in the hospital. In such a big hospital, only a dispensary was running in just two rooms. Are we really worried about the health and welfare of labourers and want to work for their welfare? Alongwith the completion of the hospitals being constructed by the Labour Department for beedi workers, it should be our top priority to appoint doctors and nurses etc. in these hospitals. Only then the real benefit of these schemes will accrue to labourers. The Government has approved to set up a Provident Fund office in my constituency, Sagar long back. On enquiring about it, they

(Shri Virendra Kumar)

Demands for Grants -

say that it will be opened soon. Poor labourers of my constituency face lots of difficulties in commuting to Indore or Jabalpur. The poor cannot frequently commit up to these areas. Therefore, I request that the office of Provident Fund should be set up over here as early as possible as per the announcement made by the Government. Besides. there is a variation in the rate of wages for beedi workers in different States of Madhya Pradesh, Assam, Gujarat, Tamil Nadu etc. though their capacity to do work is almost equal. At one place it is Rs. 27 per thousand while at other it is Rs. 95 or Rs. 85 per thousand. They work for equal period of time but the labourers of other States earn more than the labourers of Madhya pradesh. Therefore, I request the hon'ble Minister to a uniform rate of wages for the Beedi workers all over the country, it is ironical that we still have failed to provide minimum wages to the beedi workers in the different States of the country. It is a gross injustice to them. Serious efforts should be made in this regard and an action plan should be drawn to provide uniform rate of wages for beedi workers all over the country.

Madam, regarding housing scheme for beedi workers. I would like to state that at present the Government has decided to provide Rs. 40 thousand to a beedi worker to get a one room dwelling unit constructed. However, this amount is to be given only if the beedi worker deposits Rs. 5 thousand as security money, I would like to submit that the amount of Rs. 40 thousand is quite insufficient to construct a room as on date. Therefore, I request that this amount be enhanced. I also request that instead of giving cash amount to the Beedi workers, Government should provide already made houses to them and the mandatory condition of depositing an amount of Rs. 5 thousand should be waved.

Madam, regarding contract labour, I would like to state that being a committee members, we visit various institutes of the Central Government for inspection. We have seen that a large number of labourers are working over there for a period of time say, four years. It means those institutes require these labourers in large numbers, but inspite of working there for the last 4-5 years they have not been made permanent. They are employed on contract basis and are given breaks after regular intervals to avoid their continuity. I request the hon'ble Minister to take steps to requiarize these labourers.

Mariam, I have also observed that these labourers have not been provided with helmet, shoes and other items of their use at work places in the absence of which they face a lot of difficulties in their work. They are also not provided with tea, breakfast and meals at subsidized rates. I request the hon'ble Minister to ponder over it and make auch arrangements so that contract labourers could meet their basic needs and also the benefits of the scheme meant for their welfare could be accrued to them. The Government should ponder over it seriously. Now I conclude while thenking you for giving me an opportunely to apeak.

(Enalish)

SHRI SUNIL KHAN (Durgapur): Madam Chairperson. most of the points have already been raised by the colleagues from our Party. I am very particular about only one issue, about the retirement age of public sector employees.

When the BOGL was closed down in the year 2003, they went to the AAIFR and AAIFR declared it closed. There was no wage negotiation. In 1992 the BOGL was referred to BiFR. There are new wages since 1992. Now, what happened is that the Ministry of Heavy Industries has sent a notice to those who retired at the age of sixty to return their two years' wages. There was a Bipartite Agreement, according to which they agreed to increase the Dearness Allowance to 31.5 per cent. Now, a notice has been served to the employees to return the 31.5 per cent DA also. Seven officers and 167 employees are not getting their wages for fourteen months. One of the employees, Shri Tapan Chatterjee, has already died. It is a shame to the Government. When other public sector undertakings allow their employees to retire at the age of sixty, why BOGL not do that? There is no wage negotiation since 1992. Their wages are not up to the mark. Now, they have to commit suicide.

So, I urge upon the Government to give fourteen months' salaries and return their two years' arrears because at the time when they joined, a notification was issued that they will retire at the age of sixty.

So, I appeal to the Government of India to increase the age of retirement from 58 years to 60 years in the case of BOGL employees. Likewise, in the case of Bridge and Roof Company, the age of retirement has been decreased to 58 years whereas in the case of other public sector undertakings, the age of retirement of employees is 60 years. So such type of discrimination should not be there.

Madam I would like to say one last word about the unorganized sector. I would request the hon. Minister of Labour and Employment to bring forward a comprehensive Bill for about 40 crore people like those who are beedli workers, construction workers, rickshaw-pullers, agricultural workers etc. so that these people of our society will get the benefit till the age of 60 years and they can live as proud citizens of India.

Madam, with these words, I thank you very much for giving me this opportunity to participate in the discussion.

SHRI MADHUSUDAN MISTRY (Sabarkantha): Madam, I just want to say only two things. I would request the hon. Minister, if it is possible, to bring forward a comprehensive Bill on Unorganized Labour because there are three or four bills which have been circulating outside and nobody knows exactly as to which Bill is likely to come.

Madam, a comprehensive Bill for unorganized labourers is a long over due. There are a number of workers like forest labourers, construction workers, agricultural labourers, casual mine workers and there are self-employed workers also. There are host of workers who do not have any social security nor is there any other process, procedure or mechanism available to them for redressal of problems. As a result, when an accident occurs in a

workplace, they are simply left high and dry. There is hardly anybody to look for them. The question of compensation does not arise and even they are not covered under the definition of workers. So I would request the hon. Minister that the unorganized labourers Bill should be brought as early as possible to give protection to the millions and millions of people of this country who contribute to the growth of this nation and growth to the economy as such. That is my humble demand.

Secondly, I do not know whether the hon. Minister can draw the attention of the Government, or this House should very seriously tell the people concerned in the Government, that the Department of Labour should not be given a step-motherly treatment. My feeling is that it is such an important Department and the problem and the kind of atmosphere which is prevailing in this country, this Department has lost its glory. Once there used to be a Cabinet Minister for the Department of Labour. In addition. earlier quite a huge amount of money was lying at the disposal of the Department of Labour to see that the labourers get their due share and due attention. My feeling is that this importance has gone away. I feel that this Department is starving for funds. In fact, one inspector is looking for four or five laws. He is inspector under the Factories Act. He is inspector under the Minimum Wages Act. He is inspector under the Equal Remuneration Act. and he is also the inspector under the Migrant Workers Act. Perhaps, he may be inspector for some other Acts as. well. As a result, he cannot get those laws enforced and implemented. There is a paucity of staff and there is a paucity of facilities to be provided to these inspectors and as a result, the number of Acts simply remain half-heartedly implemented.

Madam, while giving my support to the Demands for Grants under the Ministry of Labour and Employment, I request through the hon. Minister to the Ministry of Finance and other concerned Departments that they should make the funds available to this Department. They should make the fund available, perhaps, more than what has been given to the Labour Ministry so that at least the labours

## (Shri Madhusudan Mistry)

of the unorganized sector and also a part of the organized sector are taken care of. So, that is what I have to tell on this occasion.

With these words, I conclude,

#### Translation1

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Madam Chairman, at the outset I would like to thank the hon. Speaker, the hon. Members of the House and you, as it is after a long time that the House is debating the Demands for Grants of the Ministry of Labour.

PROF. RASA SINGH RAWAT (Ajmer): I would like to heartily welcome the hon. Minister for giving his reply in Hindi.

SHRI OSCAR FERNANDES: Today 20 hon. Members took part in the Debate. I would like to mention the names of some of them. Shri Rasa Singh Rawat is our very senior colleague, Shri Lal Singhji, who is not present here, deliberated upon the issue quite patiently. Shri Chatterjee, Ganesh Prasadji, Braja Kishore Tripathyji, hon., Gurudas Dasquotaii, hon. Kuppuswamiji, Nabulaji, Chandrakant Khaireii of Shiv Sena, Sujataji, Tejaswini Rameshii, Shri Sudhakar Reddyii, who is also Chairman of the Standing Committee, Yerrannaiduii, Prof. Ramdasii, Dr. Manoiii. Virendra Kurnarii, Madhusudan Mistryli, are other Members who took part in the said debate. I would like to thank all of them. I have noted all their points. May be, I am not able to reply to each and every point raised by them. But I would take action on all the points, one by one. I would also try to apprise each Member of the action taken thereon.

Madam, Further I seek your permission to read out the written speech. Subsequently, I would reply to each point in Hindi. Our Prime Minister, Dr., Manmohan Singhji and Chairman of UPA, Smt. Sonia Gandhi Want that that a

legislation for organized and un-organised sector workers should be brought immediately. I assure the House that the said Bill will be brought in this very session only. Simultaneously, the commitment made in the Common Minimum Programme of the UPA Government also...(Interruptions)

## [English]

SHRI BRAJA KISHORE TRIPATHY (Puri): I would like to seek a clarification. The hon. Minister has just now announced that he is going to make a legislation for the organized workers.

SHRI OSCAR FERNANDES: It is for the unorganized sector.

SHRI BRAJA KISHORE TRIPATHY: All right, it is for the unorganized sector. But you have also got the organized and the unorganized sectors. So, what sort of a legislation do you want to bring forward for the organized sector?

SHRI OSCAR FERNANDES: For the organized sector, I would like to say that everything is in place. What change we have to bring is a separate thing. That is a separate issue.

SHRI BRAJA KISHORE TRIPATHY: It is about the amendment. But you have talked of the legislation.

#### [Translation]

SHRI OSCAR FERNANDES: Now I would speak about unorganized sector.

#### (English)

SHRI GURUDAS DASGUPTA (Panskura): May I seek one clarification?

MADAM CHAIRMAN: After his reply, you can seek the clarification.

SHRI GURUDAS DASGUPTA: Mr. Minister, I welcome your statement regarding introduction and enactment of a

Bill for the unorganized labour. May I know from you how you are going to solve the question of funding? The crucial question is funding. I was the Chairman of a Committee. If you do not settle the question of Central funding, then it is going to be on paper.

#### [Translation]

SHRI OSCAR FERNANDES: In this regard, I would like to say that no Bill can be brought without funding. Funds are necessary for implementing schemes. We would surely provide funds, less or more. The hon. Finance Minister is the Chairman of GoM. He would definitely provide funds. I can't say that we would tackle it in one go. [English] The UPA rejects the ideal of automatic hire and fire.

## [Translation]

Some hon. Members discussed about commitment of UPA Government. I would like to reiterate what has been mentioned in CMP.

#### (Enalish)

It recognizes that some changes in labour laws may be required, but such changes must fully protect the interests of the workers and families and must take place after full consultation with trade unions. The UPA will pursue a dialogue with the industry and trade unions on this issue before coming up with specific proposals. However, labour laws other than the Industrial Disputes Act that create an inspector raj will be examined and procedures harmonized and streamlined. The UPA Government firmly believes that the labour-management relations in our country must be marked be consultations. cooperation and consensus, not confrontation. Tripartite consultations with trade unions and industry on all proposals concerning them will be actively pursued. Rights and benefits earned by workers including the right to strike according to law will not be taken away or curtailed.

#### [Translation]

Madam, fortunately we have got an opportunity to

discuss it in the House, National Labour Conference is scheduled to be held in Delhi tomorrow and the day after. The representatives of all kinds of workers will take part in it. The Hon'ble Prime Minister will inaugurate it. The Management, the workers and the officials of the Government would deliberate upon all outstanding issues. We are getting another opportunity. We have flagged off certain important issues. We would also discuss the labour laws and bonus. Shri Gurudas Dasgupta has asked whether the Government propose to implement labour laws or not. In this regard, V.V. Giri Institute has been entrusted the responsibility of conducting a study on the lapses in the said law and its implementation. Moreover. the hon. Prime Minister has directed our Department to conduct a study on labour laws. Its meeting will be held in northern region on 7 May.

#### [Enalish]

Our Secretary will organize meetings in various regions. [Translation] We will surely pay more attention to labour laws.

#### [Enalish]

Hon. Members of Lok Sabha have made many valuable observations during their speeches for which I would like to express my gratitude. While I shall try to reply to their specific queries, I would like to bring a few facts to your kind notice.

The mandate of my Ministry is nto protect and safeguard the interests of workers in general and those who constitute the poor, the deprived and the disadvantaged sections of the society in particular with due regard to creating a healthy work environment for higher production and productivity to develop and to coordinate vocational skill training and employment services to promote welfare and provide social security to the labour force both in organized and unorganized sectors and maintain harmonious industrial relations situation all in tandem with the process of economic and social development. यह आपने महा उद्या था।

There are three areas which are of immense

[Shri Oscar Fernandes]

importance to us. We would like to inform that the proposal of enactment of legislation and also formulation of the scheme on social security for the unorganized workers as well as the report of the National Commission for Enterprises in the Unorganized Sector were considered by the Committee of Secretaries and two small groups, one headed by the Secretary, Labour and Employment and the other by the Finance Secretary.

Based on the recommendations, a draft Cabinet Note was circulated to the concerned Ministries/Departments. The Cabinet Secretariat has constituted a Group of Ministers under the Chairmanship of the hon. Finance Minister to consider the above proposal which is deliberating in the matter. Only yesterday, we had a meeting on this issue and almost we are through and ...(Interruptions)

SHRI BRAJA KISHORE TRIPATHY: For the last three years, this exercise is going on and so many committees have been set up. I would like to know when it will be finalized.

MADAM CHAIRMAN: You can get the clarifications after the reply.

SHRI OSCAR FERNANDES: Madam, I have assured you that we are bringing it in this Session. I have not said that we are bringing it in the next Session. I am talking of tomorrow and I am not talking of anything indefinite.

Secondly, in pursuance of the Government's commitment to eliminate child labour in hazardous areas, the National Child Labour Project has been extended to cover 250 districts. A major activity undertaken under the NCLP is the establishment of special school to provide non-tormal education, vocational training, supplementary nutrition, stipend, health care, etc. to children withdrawn from employment. So far, about 3.45 lakh children from special schools of NCLP have been mainstreamed into the formal education system. In addition, a 40 million dollar INDUS Project, that is, Indo-US Joint Project on Child

Labour has also been launched in 20 districts of Uttar Pradesh, Madhya Pradesh, Tamil Nadu, Maharashtra and in the NCT of Delhi.

The additional feature of the scheme includes vocational training of the adolescents, strengthening of public education in coordination with Education Department, monitoring and tracking of child labour and providing viable income generation alternatives for their families, etc.

## [Translation]

I have already said in the House that it is not just a matter of providing education to children. The department is also working in the direction of ascertaining the condition of their families. BPL families are to be identified and will be provided dwelling units under Indira Aawas Yojna, they are to be issued with ration cards also. Rural Employment Scheme is in vogue throughout the country. Under this scheme we will have to provide jobs also. My ministry is coordinating to provide jobs to child labourers under the said scheme.

## [English]

Employment of Children as domestic workers or servants in dhabas, restaurants, hotels, motels, tea-shops, etc. and in other recreational centres has been prohibited with effect from 10th October, 2008

#### [Translation]

We have taken steps to provide more information to the public in this regard. I would say that the State Government owe more responsibility. We would act against the violations of law.

## 18.00 hrs.

The law provides for a fine of Rs. 20,000 and imprisonment of one year. The Government are inspecting and it needs the help of the House to implement the said law. Yesterday in a school which imparts education to a number of children, I asked the children if they know about child labour. They replied in the negative...(Interruptions)

[English]

MADAM CHAIRMAN: Hon. Minister, I will take just one minute.

Hon. Members, it is now 6 o'clock. If you agree, the time of the House may be extended up to the passing of the Demands for Grants relating to the Ministry of Labour and Employment.

SEVERAL HON. MEMBERS: Yes.

SHRI BIKRAM KESHARI DEO (Kalahandi): Madam, I would like to seek one clarification from the hon. Minister.

MADAM CHAIRMAN : Sure. You can do so after the reply.

[Translation]

SHRI OSCAR FERNANDES: When I asked Children if some children at their homes rendered them help in work, they replied in affirmative. Further, when asked whether they can ask their parents to let those children go home, one child out of them said that he can't tell this thing to his mother. Therefore, it is our duty to go to people and create awareness. The Government enacts laws and acts on any kind of complaint, if received. But the Government can't implement them successfully without the help of the public. The State Governments owe more responsibility in this regard and we are interacting with them. Today the main issue is as to how many people have been provided jobs? We have prepared a comprehensive programme for it. Now I would dwell upon its salient features.

Thirdly, a vocational training with a new to creating a world class skilled labour force is being given maximum importance. We have the advantage of predominantly young population vis-a-vis the rest of the world. There will be increasing opportunities of work being outsourced to India as well as for our work force to work abroad if we are able to retain our competitive edge. Training courses are offered through a network of about 5000 industrial training institutes and industrial training centros located all

over the country. About 0.75 million training seats are available with the ITIs with the reservation for women, SCa/STs, disabled, ex-servicemen etc. as announced by the Union Finance Minister in his Budget speech 2004-05. Action has been initiated for upgradation of 100 ITIs from domestic resources and 400 ITIs through World Bank assistance as Centres of Excellence.

[Translation]

Today, it is a common perception in the country that by certificate course we are not able to enter the industries straightaway and be useful. [Translation] Therefore, we are taking these steps to upgrade their skills. [English] 400 institutes will be upgraded with the World Bank assistance as Centres of Excellence for producing multi-skilled work force of world standard. In his Budget speech 2007-08, the hon. Finance Minister has announced that 1396 ITIs would be upgraded into Centres of Excellence in specific trade and skills under public-priave partnerships. The modalities of implementing the announcements are being worked out in consultation with the State Governments.

I would also like to mention about a few other initiatives that we have taken.

The spirit of tripartism is vigorously pursued. Several tripartite meetings of various Committees, Boards, which inter alia include 41st Session of the Standing Labour Committee, meeting of the Governing Body of the Central Board of Trustees, meeting of the Central Advisory Committee under the Building and other Construction Workers Act, 1996, Industrial Tripartite Committee on Electricity Generation and Distribution Industry, etc. and those to discuss amendment proposals were held.

There was a feeling that these tripartite Boards are not meeting. Our Members brought to my notice about the jute strike in Kolkata. It is not under the purview of the Government of India at all and it is coming totally under the purview of the State Government.

[Translation]

In this regard, we held a discussion here arranging

## [Shri Oscar Fernandes]

a tri-lateral meeting and tried to make an environment, otherwise there was a problem in Sugar industry. Gunny bags were not available there to pack sugar. They said that they should be given alternative material. If they were provided our jute industry could be on backfoot. Then the State Government settled the issue by convening a meeting.

Demands for Grants --

Gurudas Dasguptaji has just discussed about strike in auto-mobile industry of Kolkata. We are discussing about it and Bata also. [English] We are not leaving any issue without attending. [Translation] Then we will have to go through the law as to what provision is there in the law in this regard. We can do as per the provision and can deal politely going ahead of it.

#### [English]

The Indian Labour Conference is scheduled to be held on 27th and 28th of April, that is, tomorrow and day after, and the hon. Prime Minister has kindly agreed to inaugurate this Conference.

Strengthening of labour laws to prevent violations is one of the agenda items of the ILC. Welfare schemes for the benefit of beedi, non-coal mine workers and their families as well as construction workers are in operation. The project relating to the business processes, reengineering of the Employment Provident Fund Organization has been implemented in six Pilot Offices of the Organization.

## [Translation]

We had a meeting with the officers of provident fund organization on the day before yesterday. I am happy to telling it in the House that our office has made arrangements to settle the claim within three days in Kerala. There is a provision in our programme to settle the claim within three days. We have take such step. I think we will be able to settle 87 percent claims within three days in the entire country. This is a big step for working class and I am happy telling this.

## (English)

The Employees State Insurance Corporation has also launched various schemes of modernization like providing information technology, enabled services for the dispersal of cash benefits and online registration of employers and employees, computerization of medical care in ESI dispensaries and hospitals, new initiatives for having standardized quality system for its services, etc. Two wage boards — one for the working journalists and another for non-journalist newspaper employees — are being constituted

## [Translation]

Its announcement will be made within seven days. All the formalities have been completed and nobody is under pressure of any kind. We have taken a decision on it. It is true that it has been delayed a bit. [English] We are going to announce this.

As directed by the PMO, an Index Review Committee under the chairmanship of Prof. G.K. Chadha has been constituted to review various aspects of Consumer Price Index numbers for industrial workers; and a Working Group is being constituted to suggest ways to moving forward in important labour and employment matters.

I take this opportunity to put on record my gratitude and through you, Madam, the gratitude of the whole nation, to the workers of this country, who are making this nation prosperous by toiling hard incessantly. It is our bounder duty to reciprocate in abundant measures. In this endeavour, the efforts made by our labour leaders especially the representatives of the trade unions are laudable.

## [Translation]

Today a number of laws are in favour of workers due to labour movement in the country. Workers got job security owing to labour movements only. Workers seeking living wages said that wages are not satisfactory and got the living wages due to labour movement. Workers got

deferred wages as bonus due to this movement. Bonus Act is also being discussed in labour act and after that it will be amended by moving it in the House. Ceiling will be increased so that maximum number of workers could be benefited. We have taken all these steps. Today there is criticism also, but I would like to assure that we will do much more in this direction. My department is working round the clock. We have sped up to dispose of pending works. We have meeting with the officers of my department whole night. We try to go in the field also.

An Officer told yesterday about the criticism: [English] "We are not including more industries bringing them under the purview of the Provident Fund and ESI."

## [Translation]

We visited our Kerala office. After that officer presented the report [English] "After your visit, we have added 1,500 more units into the programme." [Translation] we said that we will visit again and again. You can add 1000 units after one visit then more units can be added by visiting frequently. By this we will take steps to register all the unregistered units in the country.

Besides this, hon'ble Members raised some big points. I have already told about unorganized sector. Concerns have been expressed about beedi workers also in the House. Earlier Rs. 20 thousand were being provided to build houses which our Government have enhanced to Rs. 40 thousand. There was a provision in the law to deposit Rs. 5 thousand at the time of submission of application for house. We removed this provision and announced that there is no need to deposit money for making application. We have made an amendment that Rs. 5 thousands will be deposited after completion of house. There is no need to wait for two-three years after depositing Rs. 5 thousands for a house. You should deposit money while we sanction the house. There is criticism also that what we need to do and what we need not to do.

### [English]

I wish to draw the attention this House that

[Translation] each party came into power once. The whole responsibility should not be put only on us. All parties should take responsibility together. If there is something wrong then all parties are responsible. It has been much talked about unorganized sector. Your apprehension is that problem is being solved or not. I would like to assure you that we will present details about it in the house, after that [English] it becomes the property of the House. [Translation] We have implemented Rural Employment Guarantee Scheme in most parts of the country. We discuss about farmers and agriculture workers. When it rains then only agriculture workers get the job. It may be for 100, 150 or 200 days in a year. So the Government took a good step and provided employment to people in 200 districts implementing Rural Employment Guarantee Scheme. Now it has been extended 330 districts and the government have decided to implement in all rural districts in the country till the agriculture land is available. Thus Government can remove unemployment and if unemployment can be removed then poverty also can be removed.

I think we have covered maximum points.

## [English]

PROF. RASA SINGH RAWAT : What about PF rate of interest?

### [Translation]

SHRI OSCAR FERNANDES: You have discussed about PF rate of interest. I think we will hold a meeting by 15 may but I would like to putforth one thing before the House that while some demanded 9.5 per cent and some of them 8.5 per cent but what decision has been taken by the House. House passed the law eventually to be given through distribution. Since it is to be given through distribution, so we have no problem to announce that because we will be able to find a wayout and we are trying for this as to what is in our access, we can announce only 8 per cent, we have no problem in it as per the law. Members can only ask as to what is in the law, we have to amend the law. I am not saying that something will happen positively but it is an attempt to do

## [Shri Oscar Fernandes]

so. I would like to say that we will hold a meeting by 15th May [English] and I think we will be able to take some decision by then. [Translation] it has been informed that seven days wages have been deducted for one days's strike in some industries. We will get more information about it and as per the law [English] What we can remedy the matters, I assure the House that we will definitely act on that.

## [Translation]

You have raised the issue of Beedi and statutory working is also being discussed at the same time.

## [English]

We will take up the matter with Health Ministry and see what remedies we can provide to our people.

#### [Translation]

It has been said about ONGC and Indian Oil Corporation that statuary payment has not been made and crores of rupees are outstanding. As far as I know it was count's stay and now stay has been vacated and the full amount of arrear has been recovered. There is no balance. The officer has just informed me about it.

I would like to tell about ESI hospitals that there is dual control at present and the State Government bears 1/8 expenditure and runs these hospital. Hon. Member knows that the offer has been given to the State Government for handing over some hospitals and we will provide 100 per cent funding, we are ready to take care. I have given the offer in the meeting with the Labour Ministry and they will accept it day after tomorrow and it they do not accept, then it will be discussed with the Board and the Government. I know it as I have visited several dispensaries and hospitals. There were 17 doctors for four patients in a hospital and is the other were fifty patients but the doctors were two only, this is the problem. In some

hospitals, equipments are not there. We are funding [English] There is a gap. [Translation] People's experience is such that at one place there are two owners and at some there is on one. It is our responsibility to provide remedy for that and we will do that.

SHRI CHANDRAKANT KHAIRE: The issue of Payscales has not been solved in Indian Airlines for the last 11 years.

SHRI OSCAR FERNANDES: If it is with in our purview, we will definitely take up the issue. [English] I have made a note of it. We will act on it.

### [Translation]

SHRI CHANDRAKANT KHAIRE: The Chief Labour Commissioner should intervene in this matter and solve this problem.

MADAM CHAIRMAN: He has said that it is within their purview, they will define take it up.

# [English]

SHRI P.C. THOMAS (Muvattupuzha): The issue of EPF pensioners has been raised in this House fer quite number of times. They have been clamouring for revision of their pension as well as for some interim relief, I think the number is also decreasing and it is not very much. If something could be done, that would be very very helpful.

SHRI OSCAR FERNANDES: Off hand I am not able to respond. I will definitely take up the matter and get back to the hon. Member.

SHRI K. FRANCIS GEORGE (Idukki): There is also the case of workers of closed plantations. For the last several years, several plantations have been closed and the management has not been remitting the PF part which the management should remit. The amount has gone into a huge amount. Now when the Commerce Ministry is trying to reopen the plantations, one major hitch is the payment

of this particular amount. The Labour Ministry also has to work in collaboration with the Commerce Ministry for find a solution to this very great problem. Then only the plantations can be opened. I would like to know the views of the Government from the hon. Minister regarding this aspect.

#### (Translation)

SHRI OSCAR FERNANDES: We will fully co-operate with the Commerce Ministry and act as law permits. If It is referred to B.F.F.R., there is chance to minimize penalty. [English] We had a meeting day before vesterday. [Translation] The commerce Ministry is finding a way out for the rehabilitation of the plantation workers.

# [English]

SHRI BIKRAM KESHARI DEO: Madam Chairperson. I would like to know from the hon. Minister one thing. The private insurance sector was supposed to enter for life insurance and health insurance in the unorganized sector. But they do not seem to be making any progress. It is virtually stagnated. What steps is the Ministry taking to implement these two programmes - health insurance and life insurance of the unorganized sector throughout the country? Thank you.

# Translation)

SHRI OSCAR FERNANDES: Madam, I have just told what we are going to do for unorganized sector. We will present the Bill and take up this issue.

# [English]

SHRI BIKRAM KESHARI DEO: The scheme is already on. It can be implemented now. But they are not implementing it properly. It is not being implemented anywhere. In your State it is not being implemented because there is a disparity on the figures between the people living below the poverty line. The State's figures are different and the Planning Commission's figures are different and thereby it is not being applicable and the poor people are not getting this benefit.

[Translation]

SHRI OSCAR FERNANDES: Madam, we will see into

MADAM CHAIRPERSON: This is a state matter.

(Enalish)

SHRI BIKRAM KESHARI DEO: It is a State matter and the Finance Ministry's matter. Mr. Minister, what steps are you taking to stem the rot which is in your UPA's flagship programme of providing employment to the rural people? The achievements there have been the most minimal in the States. What steps are you taking to improve the performance in that sector?

SHRI MADHUSUDAN MISTRY (Sabarkantha): Why do you not implement it in the States? Why are you bothering here?

MADAM CHAIRMAN: It is a State subject. He will reply after getting information.

Translation1

SHRI OSCAR FERNANDES: We will tell after gathering information about it.

[English]

SHRI GURUDAS DASGUPTA: Madam Chairperson, I had raised a large number of specific cases. The hon. Minister has referred to only one, that is wage cut for seven days for one day's strike. There are many other issues including what is happening in Karnataka. I do not say the hon. Minister can reply to each and everything now. But may I expect that the hon. Minister of Labour and Employment will take all the complaints into cognizance and try to do whatever is possible to defend the interests of the workers? This is one aspect.

Secondly, the Central Government is defaulting in the payment of wages to a large number of public sector employees. This is a concrete case of violation of Payment of Wages Act. We had discussed this matter many years ago,

106R

# (Shri Gurudas Dasoupta)

celling even the Finance Secretary. Will the Minister of Labour assure that all the cases of default in the payment of wages will be separately looked into and within a minimum time-frame they will be paid?

Demands for Grants --

There is a constant complaint that IT sector workers are unprotected, workers in the media and television sector are unprotected and private school teachers are unprotected. Will the hon. Minister look into it and try to do whatever is possible?

#### [Translation]

SHRI OSCAR FERNANDES: Hon, Member has raised many issues, we assure him that all the issues will be studied on by one and measures will be taken within department of law to solve these issues. If the rules do not provide for it, we will see what steps can be taken further to solve them. The hon. Member himself knows as to what steps we have taken in our individual capacity. I do not want to disclose it in the House. But we are making efforts

## [English]

SHRI ANANDRAO VITHOBA ADSUL (Buldhana) : Hon. Minister, there are so many deficiencies in the Multi-State Co-operative Societies Act and it should be suitably amended, it does not make clear which is the appropriate Government - State Government or Central Government. When I was in the High Court, I got an order that the State Government is the appropriate Government. Then, in a case in the Supreme Court, the Supreme Court has also given the verdict that appropriate Government is State Government. There are so many deficiencies. Being a labour leader, I am facing these difficulties in the Multi-State Co-operative Societies Act. That is why, it needs to be suitably amended.

SHRI OSCAR FERNANDES: If there is a need to amend the law to make things explicit, we will take suitable action.

SHRI SURESH ANGADI (Belgaum): In my area of Kamataka, Belgaum, there are some mills. The workers have been suspended from the factories. They are not provided even the civic amenities by the management. Many times during the last four or five years, we went to the doorsteps of the Chief Minister, Labour Minister and Labour Commissioners, but nobody has bothered about it. Since you are also from Karnataka, I kindly request you to take appropriate step. It is Gokak Mill. The condition of workers is worst there and they are working in inhumane conditions. They are bearing with it, Please take action and reoly.

MADAM CHAIRMAN: If you can reply, you reply. Otherwise, it is a State matter. He can write to the State Government directly.

SHRI OSCAR FERNANDES: Madam, when the Member has raised the issue of workers. I assure him that we will take care of the interest of the workers but within the purview of the law.

MADAM CHAIRMAN: It is all right.

SHRI SURESH ANGADI: Even they are not paid the compensation. The same factory is there in Baroda.

MADAM CHAIRMAN : Shri Suresh, this is a State matter. You can write directly to the State Government.

SHRI GURUDAS DASGUPTA (Panskura): Madam. labour is not a State subject. Please do not try to write off every allegation by saving that it is a State subject. Labour is in the Concurrent List and Central Government can equally advise the State Government.

MADAM CHAIRMAN: Central Government can make law, but it is a State subject.

SHRI GURUDAS DASGUPTA : No. In its advisory capacity, the Central Government can always advise the State Government, It is in the Concurrent List

MADAM CHAIRMAN: They can advise only. The Minister has said that he will take care

[Translation]

SHRI RAM KRIPAL YADAV (Patna): When hon. Minister was replying, two three points were discussed during that time. We all know as to how child labourers are being exploited. We had also discussed agriculture labourers and unorganized laboureres. I would like to draw your attention to the fact that the child labour law we have made in not being properly implemented. You have said that the law will be made. But I would like to say that as long as people do not co-operate, nothing concrete will come out. You said that child labour law has been enacted. it is good and people have welcomed it, but what the Government propose to do to get people's co-operation or to make them aware or to contact them as children can be very well protected from exploitation of which they are victims. Madam, the other important point is that the hon. Minister said that the Government will bring a Bill for the welfare of unorganized labourers and the Government is committed to bring the same in this session only and it is saying it again that the Bill will be brought, I would like to know as to when the Bill will be brought and a law enacted?

Demands for Grants -

MADAM CHAIRMAN: Ramk Kripalji, clarification of one question is sought at a time. You have asked about the child labourers which is an important issue and hon. Minister has already explained it in detail earlier. Hon. Minister, please explain about child labour once again.

SHRI OSCAR FERNANDES: I have just given details about child labour. 3.5 lakh children have been brought in the mainstream by admitting them in special schools, we need states' assistance to fulfill this task. It comes within the purview of the State Governments. As far as creating awareness is concerned, we are ready to provide all the required assistance. Our programme may be solely the programme for creating awareness. May be, when I said this, hon. Member was not present in the House. I said only this that we will bring a Bill for unorganized labourers during the budget session and the budget session is not over yet. We will bring a Bill for unorganized labourers in this budget session only.

(Enalish)

SHRI SURAVARAM SUDHAKAR REDDY (Nalgonda): Madam, the hon. Minister has forgotten to make any announcement about the formation of the Wage Board for Journalists. I had raised this issue here, and it has been getting postponed for several months. I would like to have an assurance as to when it will be done.

SHRI OSCAR FERNANDES: The hon. Member might not have been here when I was speaking. I have spoken about this issue also.

MADAM CHAIRMAN: Since no cut motions have been moved, I shall now put the Demands for Grants relating to the Ministry of Labour and Employment to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2008, in respect of the head of Demand entered in the Second column thereof against Demand No. 59 relating to the Ministry of Labour and Employment."

The motion was adopted.

MADAM CHAIRMAN: The House stands adjourned to meet tomorrow the 27 April 2007 at 11.00 a.m.

18.33 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 27, 2007/Vaisakha 7, 1929 (Saka).

# Annexure-I Member-wise Index to Starred Questions dated 21.3.2007

SI.No	. Member's Name	Question Number
1	2	3
1.	Shri Aaron Rashid, J.M.	334
2.	Shri Bishnoi, Kuldeep	335
<b>3</b> .	Shri Budholiya, Rajnarayan	339
4.	Shri Chakraborty, Ajoy	330
5.	Shri Chavda, Harisinh	324
6.	Shri Chowdhury, Adhir	322
<b>7</b> .	Shri Deo, Sangeeta Kumari Sing	h 331
8.	Shri Deshmukh, Subhash Sreshchandra	332
9.	Smt. Dutt, Priya	323
10.	Dr. Jagannath, M.	336
11.	Shri Mandal, Sanat Kumar	328
12.	Shri Pannian Ravindran	333
13.	Shri Rajagopal, L.	328
14.	Shri Rana, Kashiram	324
15.	Shri Reddy, G. Karunakara	327
16.	Shri Saradgi, Iqbal Ahmed	329
17.	Shri Shivajirao, Adhalrao Patil	329
18.	Shri Siddeswara, G.M.	330
19.	Shri Singh, Chandra Bhushan	338
20.	Shri Singh, Dushyant	335

1	2	3
21.	Shri Singh, Rewati Raman	325
22.	Shri Singh, Uday	322
23.	Shri Subbarayan, K.	340
24.	Shri Thummar, V.K.	331
25.	Shri Vasava, Mansukhbhai D.	332
26.	Shri Yadav, Anjan Kumar M.	337
27.	Shri Yadav, Paras Nath	321
28.	Shri Yaskhi, Madhu Goud	326

# Member-wise Index to Starred Questions dated 26.4.2007

SI.N	lo. Member's Name	Question Number	
1	2	3	
1.	Shri Adeul, Anandrao V.	353	
2.	Shri Ahir, Hansraj G.	345	
3.	Shri Chakraborty, Ajoy	350	
4.	Shri Chaure, Bapu Hari	349	
<b>5</b> .	Shri Chowdhury, Adhir	360	
6.	Shri Dasgupta, Gurudas	359	
7.	Shri Deshmukh, Subhash Sureshchandra	357	
8.	Shri Galkwad, Eknath M.	348	
9.	Smt. Gawali, Bhavana P.	349	
10.	Dr. Jagannath, M.	352	
11.	Shri Jindal, Naveen	342	

1073	Annexure-I	VAISAKHA	6, 1929	(Saka)	Annexure-I	1074
1	2	3	1	2	. 3	
12.	Shri Khaire, Chandrakant	345	25.	Shri Shivajirao, Adhalrao Pa	atil 341	
13.	Smt. Mahajan, Sumitra	354	26.	Smt. Shukla, Karuna	358	
14.	Shri Majhi, Parsuram	344	27.	Shri Siddeswara, G.M.	343	
15.	Smt. Mane, Nivedita	348				
16.	Shri Owalsi, Asaduddin	354	28.	Shri Singh, Kirti Vardhan	351	
17.	Shri Pallani Shamy, K.C.	359	29.	Shri Singh, Rewati Raman	360	
18.	Shri Panda, Prabodh	356	30.	Shri Singh, Sugrib	341	
19.	Shri Patel, Jivabhai Ambalal	346	31.	Shri Thomas, P.C.	344	
20.	Shri Patle, Shishupal N.	356	32.	Shri Varma, Ratilal Kalidas	355	
21.	Shri Pradhan, Dharmendra	358	<b>33</b> .	Shri Vasava, Mansukhbhai [	D. 355	
<b>22</b> .	Shri Prasad, Harikewal	350	34.	Shri Verma, Ravi Prakash	353	
23.	Shri Rajagopal, L.	347	<b>35</b> .	Shri Yadav, Anjan Kumar M	. 346	
24.	Shri Saradgi, Iqbal Ahmed	351				

# Member-wise Index to Unstarred Questions dated 21.3.2007

SI.No.	Member's Name	Question Number
1	2	3
1.	Shri Acharia, Basudeb	3114, 3206, 3238, 3278
2.	Shri Adsul, Anandrao V.	3080, 3180, 3253, 3288
3.	Dr. Agarwal, Dhirendra	3127
<b>4</b> .	Shri Ahir, Hansraj G.	3077, 3153, 3209, 3241, 3283
5.	Shri Ajay Kumar, S.	3103
<b>6</b> .	Shri Appadurai, M.	3138, 3193, 3228, 3249, 3289
7.	Shri Argal, Ashok	3085

1	2	3
8.	Shri Athawale, Ramdas	3172, 3214
9.	Shri Baitha, Kailash	3254
10.	Shri Barad, Jasubhai Dhanabhai	3234
11.	Prof. Barman, Basudeb	3149
12.	Shri Barman Hiten	3073, 3158
13.	Shri Basu, Anii	3139, 3190
14.	Shri Baxla, Jaochim	3084
15.	Shri Bellarmin. A.V.	3258
16.	Shri Bhagora, Mahavir	3084, 3182
17.	Shri Bhakta, Manoranjan	3147, 3250
18.	Shri Bishnoi, Kuldeep	3075, 3159, 3212
19.	Shri Borkataky, Narayana Chandra	3115
20.	Shri Budholiya, Rajnarayan	3158, 3211, 3242, 3285
21.	Shri Chakraborty, Ajoy	3131, 3222
<b>22</b> .	Shri Chandrappan, C.K.	3250
23.	Shri Chavda, Harisinh	3164, 3168
24.	Shri Chowdhury, Adhir -	3167, 3176, 3204
25.	Smt. Deo, Sangeeta Kumari Singh	3172, 3217, 3277
<b>26</b> .	Shri Deora, Millind	3225, 3292
27.	Shri Deshmulth, Subhash Sureshchandra	3173, 3218, 3247, 3291
28.	Shri Fanthome, Francis	3151, 3207, 3239, 3280
29.	Smt. Gadhavi, P.S.	3100, 3112
30.	Shri Gaikwad, Eknath M.	3142, 3191, 3264, 3275
31.	Shri Gangwar, Santosh	3088, 3269

1	2	3
<b>32.</b> .	Smt. Gawali, Bhavana P.	3108, 3183
<b>33</b> .	Smt. Gehlot, Thawarchand	3214
34.	Shri George, K. Francis	3124
<b>35</b> .	Ch. Hassan, Munawar	3122, 3171
<b>36</b> .	Shri Hussain, Anwar	3098
<b>37</b> .	Dr. Jagannath, M.	3175
38.	Smt. Jayaprada	3136
<b>39</b> .	Shri Jha, Raghunath	3133, 3205, 3236, 3252, 3286
40.	Shri Jindal, Naveen	3185, 3201
41.	Shri Joshi, Pralhad	3074
42.	Shri Karunakaran, P.	3110
<b>43</b> .	Dr. Kathiria, Vallabhbhai	3078, 3100, 3165, 3271
44.	Shri Khaire, Chandrakant	3087, 3184, 3221, 3276, 3287
<b>45</b> .	Shri Khandelwal, Vijay Kumar	3182
<b>46</b> .	Shri Khanna, Avinash Rai	3082, 3265
47.	Shri Kharventhan, S.K.	3081, 3154, 3182, 3204, 3210
48.	Shri Koshal, Raghuveer Singh	3079, 3126
49.	Dr. Koya, P.P.	3144, 3192
<b>50</b> .	Shri Krishna, Vijoy	3096, 3195, 3226
51.	Shri Kumar, Nikhil	3204
<b>52</b> .	Adv. Kurup, Suresh	3124
<b>53</b> .	Smt. Lakshmi, Botcha Jhansi	3245
54.	Shri Madam, Vikrambhai Arjanbhai	3100, 3112, 3152, 3208
<b>5</b> 5.	Smt. Mahajan, Sumitra	3104

1	2	3
<b>56</b> .	Shri Meharia, Subhash	3109
<b>57</b> .	Shri Mahatab, Bhartruhari	3146, 3149, 3182
<b>58</b> .	Prof. Malhotra, Vijay Kumar	3265
<b>59</b> .	Shri Mandal, Sanat Kumar	3201, 3229
<b>60</b> .	Smt. Mane, Nivedita	3142, 3191, 3264
61.	Dr. Manoj, K.S.	3091, 3160
<b>62</b> .	Shri Masood, Rasheed	3088, 3126, 3269
<b>63</b> .	Dr. Mediyam, Babu Rao	3293
64.	Shri Meghwal, Kailash	3130, 3146, 3176, 3194, 3227
<b>65</b> .	Shri Mehta, Bhubneshwar Prasad	3150
<b>66</b> .	Dr. Meinya, Thokchom	3165
67.	Shri Mistry, Madhusudan	3112
<b>68</b> .	Shri Moghe, Krishna Murari	3105
69.	Shri Mohale, Punnu Lal	3214
<b>70</b> .	Shri Mohd., Tahir	3119, 3123
2.	Shri Mollah, Hannan	3261
72.	Shri Mondal, Abu Ayes	3261
73.	Shri Murmu, Hemlal	3149
74.	Shri Nandy, Amitava	3114, 3178, 3182, 3219
<b>75</b> .	Smt. Nayak, Archana	3083
<b>76</b> .	Shri Oram, Jual	3149, 3257
77.	Shri Owaisi, Asaduddin	3148, 3171, 31 <b>99, 3233, 325</b> 0
<b>78</b> .	Shri Pallani Shamy, K.C.	3095, 3141, 3182, 3204, 3273
<b>79</b> .	Shri Panda, Prabodh	3120

1	2	3
80.	Dr. Pandey, Laxminarayan	3118, 3265, 3 <del>269</del>
81.	Shri Pannian Ravindran	3174
<b>82</b> .	Shri Parste, Dalpat Singh	3256
<b>83</b> .	Shri Patel, Jivabhai Ambalal	3129, 3172, 3243
84.	Shri Patel, Kishanbhai V.	3090, 3188, 3246, 3281, 3292
<b>85</b> .	Shri Pathak, Brajesh	3119, 3123, 3150, 3269
<b>86</b> .	Shri Patil, Shriniwas Dadasaheb	3125
<b>87</b> .	Shri Patle, Shishupal N.	3123, 3150, 3269
88.	Shri Pingle, Devidas	3119
89.	Shri Prabhu, Suresh Prabhakar	3078, 3204, 3234
<b>9</b> 0.	Shri Prasad, Harikewal	3127, 3140, 3249, 3277
91.	Shri Radhakrishnan, Varkala	3103, 3179, <b>3220</b>
92.	Shri Rai, Nakul Das	3255
93.	Shri Rajagopal, L.	3155, 3224, 3248, 3290
94.	Shri Rajbhar, Chandra Dev Prasad	3254
95.	Shri Ramakrishna, Badiga	3143, 3202, 3231, 3274, 3279
96.	Shri Rana, Kashiram	3168, 3214, 3243, 3293
97.	Shri Rao, K.S.	3290
98.	Shri Rao, Rayapati Sambasiva	3099, 3115, 3166
99.	Shri Rathod, Haribhau	3135
100.	Shri Reddy, G. Karunakara	3157, 3215, 3244, 3284
101.	Shri Reddy, K.J.S.P.	3128
102.	Shri Reddy, M. Raja Mohan	3121
103.	Shri Reddy, Magunta Sreenivasulu	3101, 3203, 3232, 3282

1		3
104.	Shri Reddy, N. Janardhana	3203
105.	Shri Reddy, Suravaram Sudhakar	3250
106.	Shri Renge Patil, Tukaram Ganpatrao	3176, 3214
107.	Shri Sai Prathap, A.	3111
108.	Shri Saradgi, Iqbal Ahmed	3149, 3198, 3229, 3251
109.	Dr. Sarma, Arun Kumar	3093, 3162, 3213
110.	Shri Saroj, Tutani	3176, 325 <del>9</del>
111.	Adv. Satheedevi, (Shrimati) P.	3172
112.	Shri Scindia, Jyotiraditya M.	3106, 3167, 3186, 3235
113.	Shri Shekya, Raghuraj Singh	3149, 3263
114.	Dr. Shandil, Col. (Retd.) Dhani Ram	3141
115.	Shri Shivajirao, Adhairao Patti	3080, 3180, 3263, 3288
116.	Prof. Shiwankar, Mahadeorao	3150, 32 <del>69</del>
117.	Shri Siddeswara, G.M.	3105, 3171, 3216, 3245
118.	Shri Singh, Chandra Bhushan	3227, 3267
119.	Shri Singh, Ganesh	3117, 3214
120.	Shri Singh, Kirti Vardhan	3142, 3191, 3264, 3275
121.	Shri Singh, Mohan	3260
122.	Smt. Singh, Pratibha	3216
123.	Shri Singh, Rakesh	3105, 3113, 3214, 3281
124.	Smt. Singh, Rewati Raman	3169, 3272
125.	Shri Singh, Sitaram	3107
126.	Shri Singh, Sugrib	3097, 3188, 3246, 3281
127.	Shri Singh, Uday	3149, 3176, 3177, 3268

1	2	3
128.	Shri Solanki, Bhupendrasinh	3112
129.	Shri Subba, M.K.	3086, 3288
130.	Shri Subbarayan, K.	3182
131.	Shri Sugavanam, E.G.	3092, 3161
132.	Shri Surendran, Chengara	3116, 3270
133.	Smt. Thakkar, Jayaben B.	3089, 3197
134.	Shri Thomas, P.C.	3103
135.	Shri Thummar, V.K.	3200, 3214
136.	Shri Tripethi, Chandra Mani	3118, 3269
137.	Shri Tripathy, Braja Kishore	3115, 3181, 3196
138.	Shri Vallabhaneni, Balashowry	3137, 3149, 3189, 3237
139.	Shri Varma, Ratilal Kalidas	3112
140.	Shri Vasava, Mansukhbhai D.	3129, 3200, 3293
141.	Shri Veerendrakumar, M.P.	3134
142.	Shri Verma, Ravi Prakash	3132, 3185, 3223, 3253, 3288
143.	Shri Virupakshappa, K.	3262
144.	Shri Yadav, Anjan Kumar M.	3176, 3217
145.	Shri Yadav, Baleshwar	3201, 3235
146.	Shri Yadav, Giridhari	3076
147.	Shri Yadav, Kailash Nath Singh	3119, 3123
148.	Shri Yadav, Mitrasen	3094, 3163, 3274
149.	Shri Yadav, Ram Kripal	3080, 3181, 3195, 3230
150.	Shri Yaskhi, Madhu Goud	3170
151.	Shri Yerrannaidu, Kinjarapu	3102, 3165, 3187, 3240

1088

# Member-wise Index to Unstarred Questions dated 26.4.2007

SI.No.	Member's Name	Question Number
1	2	3
1.	Shri Aaron Rashid, J.M.	3364
2.	Shri Adsul, Anandrao V.	3354, 3425, 3426, 3444
3.	Dr. Agarwal, Dhirendra	3307, 33 <del>6</del> 6, 3446
4.	Shri Ahir, Hansraj G.	3398, 3455, 3472
5.	Shri Appadural, M.	3329, 3458, 3518
<b>6</b> .	Shri Athawale, Ramdas	3346, 3431
7.	Shri Baitha, Kailash	3376
8.	Shri Barad, Jashubhai Dhanabhai	3356, 3454
9.	Shri Barman, Hiten	3310
10.	Shri Barman, Ranen	3349
11.	Shri Baxla, Joachim	3385, 3496
12.	Shri Bellarmin, A.V.	3305, 3395, 3487
13.	Shri Bhadana, Avtar Singh	3410
14.	Shri Bhakta, Manoranjan	3363, 3426, 3442
15.	Shri Bishnoi, Jaswant Singh	3343, 3418
16.	Shri Bishnoi, Kuldeep	3312, 3399
17.	Shri Borkataky, Narayan Chandra	3304
18.	Shri Bose, Subrata	3302, 3440
19.	Shri Bwiswmuthiary, Sansuma Khunggur +	3368, 3522
20.	Shri Chakrabortty, Swadesh	3373
21.	Shri Chakraborty, Ajoy	3423, 3484
22.	Shri Chandrappan, C.K.	3429, 3487, 3491

1	2	3
23.	Shri Chaure, Bapu Hari	3422
24.	Shri Chavda, Harisinh	3443, 3451, 3482, 3502
25.	Dr. Chinta Mohan	3345, 3451, 3507
26.	Shri Chowdhary, Pankaj	3335
27.	Shri Chowdhury, Adhir	3430, 3492
28.	Shri Dasgupta, Gurudas	3429, 3491
29.	Smt. Deo, Sangeeta Kumari Singh	3446, 3499
30.	Shri Deora, Milind	3301, 3313, 3408, 3439, 3479
31.	Shri Deshmukh, Subhash Sureshchandra	3428, 3451, 3490
<b>32</b> .	Shri Dhotre, Sanjay	3422, 3478
<b>33</b> .	Smt. Dutt, Priya	3339, 3416
34.	Shri Gadakh, Tukaram Gangadhar	3320, <b>33</b> 55, <b>3366</b>
<b>35</b> .	Shri Gadhavi, P.S.	3331
<b>36</b> .	Shri Gaikwad, Eknath M.	3421, 3460, 3483
37.	Smt. Gawali, Bhavana P.	3422, 3478
38.	Shri Gehlot, Thawarchand	3349
39.	Ch. Hassan, Munawar	3322, 3412
40.	Shri Hussain, Anwar	3371, 3463
41.	Dr. Jagannath, M.	3424, 3485
<b>42</b> .	Shri Jha, Raghunath	3325, 3449, 3505
43.	Shri Jindal, Naveen	3393, 3471, 3520
44.	Shri Jogi, Ajit	3348
<b>45</b> .	Shri Kalmadi, Suresh	3356
46.	Shri Karunakaran, P.	3489

1	2	3
47.	Dr. Kathiria, Vallabhbhai	3351, 3435
48.	Shri Kheire, Chandrakant	<b>3465</b> , <b>3488</b> , <b>3516</b>
<b>49</b> .	Shri Khan, Sunil	3523
<b>50</b> .	Shri Khandelwal, Vijay Kumar	3369, 3456, 3511
51.	Shri Kharventhan, S.K.	3315, 3403, 3476
<b>52</b> .	Shri Koshai, Raghuveer Singh	3297, 3394, 3474
<b>53</b> .	Shri Krishna, Vijoy	3388, 3462
54.	Shri Krishnadas, N.N.	3357
<b>55</b> .	Shri Kumar, Niikhii	3367, 3492
<b>56</b> .	Shri Kumar, Sajjan	3410
<b>57</b> .	Shri Kumar, Shallendra	3356, 3454
58.	Smt. Lakshmi, Botcha Jhansi	3379
<b>59</b> .	Shri Madam, Vikrambhal Arjanbhal	3331, 3336, 3417, 3435
<b>60</b> .	Smt. Madhavaraj, Manorama	3327
61.	Shri Maharia, Subhash	3328
<b>62</b> .	Shri Mahato, Narahari	3311, 3385, 3423, 3434, 3496
<b>63</b> .	Shri Mahtab, Bhartruhari	3354, 3436, 3497
64.	Shri Majhi, Parsuram	3405
<b>65</b> .	Shri Mandal, Sanat Kumar	3314, 3445, 3496, 3503
<b>66</b> .	Smt. Mane, Nivedita	3421, 3460, 3483
<b>67</b> .	Dr. Manoj, K.S.	3323, 3363, 3459
<b>68</b> .	Shri Masood, Rasheed	3294, 3488, 3517
69.	Shri Meghwal, Kailash	3300, 3382, 3425, 3427, 3453
70. ———	Shri Mehta, Alok Kumar	3370

1	2	3
71.	Dr. Mishra, Rajesh	3319, 3364, 3410, 3521
<b>72</b> .	Shri Mistry, Madhusudan	3333
<b>73</b> .	Shri Moghe, Krishna Murari	3340, 3432, 3493
74.	Shri Mohd. Tahir	3344, 3461
<b>75</b> .	Shri Mondal, Abu Ayes Mondal	3337
<b>76</b> .	Shri Murmu, Herrilal	3381, 3389, 3464, 3515
<b>77</b> .	Shri Murmu, Rupchand	3338
78.	Shri Nayak, Ananta	3317, 3466
<b>79</b> .	Shri Oram, Jual	3390 .
80.	Shri Owalsi, Asaduddin	3426, 3489
81.	Shri Pallani Shamy, K.C.	3313, 3316, 3404
<b>82</b> .	Dr. Pandey, Laxminarayan	3306, 3396
83.	Shri Pannian Ravindran	3375, 3448, 3487
84.	Shri Patel, Jivabhai Ambalal	3438, 3499
<b>85</b> .	Shri Patel, Kishanbhai V.	3378, 3450, 3506, 3513
86.	Smt. Pateriya, Neeta	3365
87.	Shri Patle, Shishupal N.	3344, 3461
88.	Shri Pingle, Devides	3309, 3344, 3521
89.	Shri Prabhu, Suresh Prabhakar	3356, 3454
90.	Shri Pradhan, Dharmendra	3396
91.	Shri Pradhan, Prasenta	3381
92.	Shri Prakash, Jai	3298
93.	Shri Prasad, Harikewal	3355, 3415, 3502
94.	Shri Radhakrishnan, Varkala	3341

1	2	3
95.	Shri Rajagopal, L.	3455, 3510
96.	Shri Ramakrishna, Badiga	3296, 3437, 3498
97.	Shri Rana, Kashiram	3374, 3427
98.	Shri Rao, K.S.	3372, 3446
99.	Shri Rao, Rayapati Sambasiva	3359, 3381, 3441, 3501
100.	Shri Rathod, Haribhau	3318, 3406, 3480
101.	Shri Rayichandran, Sipplparai	3332
102.	Shri Rawale, Mohan	3382
103.	Shri Reddy, G. Karunakara	3308, 3409, 3415, 3494
104.	Shri Reddy, M. Raja Mohan	3377, 3381
105.	Shri Renge Patil, Tukaram Ganpatrao	3355, 3366, 3443
106.	Shri Sai Prathap, A.	3313
107.	Shri Saradgi, Iqbal Ahmed	3402, 3475, 3512
108.	Adv. Satheedevi, (Shrimati) P.	3352
109.	Shri Sathyanarayana, Sarvey	3358
110.	Shri Scindia, Jyotiraditya M.	3361, 3457, 3512
111.	Shri Shaheen, Abdul Rashid	3355, 3439, 3500
112.	Shri Shakya, Raghuraj. Singh	3381, 3515
113.	Dr. Shandii, Col. (Retd.) Dhani Ram	3386
114.	Shri Shivajirao, Adhalrao Patil	3354, 3425, 3452, 3509
115.	Prof. Shiwankar, Mahadeorao	3387, 3461
116.	Smt. Shukla, Karuna	3400, 3473
117.	Shri Siddeswara, G.M.	3401, 3481
118.	Shri Singh, Chandrabhan	3360

1	2	3
119.	Shri Singh, Dushyant	3391, 3467, 3519
120.	Shri Singh, Ganesh	3295
121.	Shri Singh, Kirti Vardhan	3413, 3421, 3460; 3508
122.	Shri Singh, Mohan	3324
123.	Shri Singh, Prabhunath	3330
124.	Smt. Singh, Pratibha	3380
125.	Shri Singh, Rakesh	3299, 3397, 3470
126.	Shri Singh, Rewati Raman	3347
127.	Shri Singh, Sugrib	3378, 3419, 3450, 3513
128.	Shri Singh, Uday	3384
129.	Shri Singh, Rajiv Ranjan "Lalan"	3451
130.	Shri Solanki, Bhupendrasinh	3435
131.	Shri Subbarayan, K.	3392
132.	Shri Sugavanam, E.G.	3321, 3327, 3407, 3477
133.	Shri Suman, Ramji Lal	3345, 3507
134.	Smt. Thakkar, Jayaben B.	3303, 3331, 3417
135.	Shri Thomas, P.C.	3414, 3486
136.	Shri Thummar, V.K.	3362, 3420, 3438
137.	Shri Tripathi, Chandra Mani	3306, 3396, 3469
138.	Shri Tripathy, Braja Kishore	3350, 3433, 3495
139.	Shri Vallabhaneni, Balashowry	3356, 3383, 3454, 3514
140.	Shri Vasava, Mansukhbhai D.	3427
141.	Shri Veerendrakumar, M.P.	3342, 3447, 3507
142.	Shri Verma, Ravi Prakash	3354, 3425, 3426, 3488

1099	Annexure-I	APRIL 26, 2007	Annexure-I	1100
1	2	3		
143.	Shri Yadav, Anjan Kumar M.	3420, 3482		
144.	Shri Yadav, Devendra Prasad	3326		
145.	Shri Yadav, Kailash Nath Singh	3344		
146.	Shri Yadav, Mitrasen	3334		
147.	Shri Yasikhi, Madhu Goud	3327, 3411		
148.	Shri Yerrannaidu, Kinjarapu	3383		

#### Annexum-II

# Ministry-wise Index to Starred Questions dated 21.3.2007

Prime Minister Atomic Energy Coal Communications and Information Technology 322, 329, 338 Development of North Eastern Region External Affairs Health and Family Welfare 321, 323, 325, 326, 331, 332, 333, 335, 339 Overseas Indian Affairs Panchayati Raj Personnel, Public Grievances and Pensions Planning 324, 328, 336 Shipping, Road Transport and Highways 330, 334, 337, 340

Space

Statistics and Programme Implementation

Youth Affairs and Sports 327.

Ministry-wise Index to Starred Questions dated 26.4.2007

Civil Aviation 341, 342, 360

Culture

Defence 348, 354

Food Processing Industries 350

Heavy Industries and Public Enterprises 359

Minority Affairs 347

Petroleum and Natural Gas .: 344, 353, 357

Railways : 343, 356, 358

Social Justice and Empowerment: 909999 : 345, 346, 355

Tourism 349, 351, 352.

Ministry-wise Index to Unstarred Questions dated 21.3.2007

Prime Minister

Atomic Energy 3178, 3179, 3193

Coal 3073, 3109, 3114, 3123, 3131, 3142, 3149,

3150, 3158, 3184, 3189, 3220, 3222, 3238,

3257, 3264, 3277, 3284

Communications and Information Technology 3087, 3094, 3116, 3120, 3122, 3125, 3127,

3134, 3139, 3152, 3161, **3163**, 3167, 3168, 3173, 3175, 3177, 3183, 3185, 3187, 3188, 3190, 3198, 3212, 3213, 3229, 3237, 3241,

3246, 3248, 3249, 3271, 3289

Development of North Eastern Region

External Affairs 3097, 3098, 3099, 3101, 3118, 3154, 3191,

3196, 3201, 3204, 3210, 3211, 3225, 3227,

3235, 3240, 3260, 3269, 3272, 3292

Health and Family Welfare 3080, 3088, 3089, 3090, 3091, 3092, 3103,

3110, 3111, 3115, 3117, 3121, 3126, 3128, 3129, 3132, 3133, 3136, 3141, 3144, 3145,

3146, 3147, 3151, 3155, 3160, 3171, 3172,

3174, 3180, 3181, 3182, 3186, 3192, 3195, 3199, 3200, 3205, 3206, 3207, 3209, 3214,

3218. 3219. 3223. 3224. 3226. 3230. 3239.

3242, 3243, 3247, 3250, 3253, 3255, 3270.

3273, 3275, 3276, 3280, 3281, 3283, 3287,

3288

Overseas Indian Affairs 3081, 3082, 3095, 3102, 3159, 3202, 3258

Panchayati Raj 3164, 3170, 3233, 3245, 3263, 3268, 3279

Personnel, Public Grievances and Pensions 3077, 3083, 3104, 3108, 3124, 3140, 3166,

3176, 3203

		_	-	•	
м	a	n	n	m	α

3076, 3078, 3079, 3086, 3096, 3107, 3135,

3143, 3153, 3162, 3234, 3265, 3291

Shipping, Road Transport and Highways

3074, 3075, 3105, 3112, 3119, 3130, 3148, 3197, 3215, 3217, 3221, 3232, 3236, 3244, 3251, 3252, 3254, 3258, 3259, 3261, 3262,

3266, 3274, 3278, 3285, 3286

Space

3165, 3169, 3208, 3231, 3292

Statistics and Programme Implementation

3106, 3156, 3194, 3267

Youth Affairs and Sports

3084, 3085, 3093, 3100, 3113, 3137, 3138, 3157, 3216, 3228, 3282, 3293.

# Ministry-wise Index to Unstarred Questions

Civil Aviation

3299, 3327, 3343, 3347, 3356, 3357, 3364, 3368, 3382, 3384, 3386, 3388, 3396, 3402, 3418, 3423, 3435, 3442, 3444, 3453, 3460, 3476, 3478, 3481, 3483, 3486, 3494, 3500

Culture

3297, 3298, 3308, 3321, 3324, 3326, 3329, 3334, 3339, 3360, 3367, 3393, 3404, 3413,

3416, 3434, 3447, 3474, 3480, 3482, 3508

Defence

3300, 3301, 3302, 3304, 3313, 3319, 3323, 3330, 3332, 3337, 3342, 3344, 3353, 3383, 3394, 3399, 3414, 3433, 3452, 3454, 3470,

3487, 3509, 3513, 3522

Food Processing Industries

3306, 3378, 3426, 3499, 3502

Heavy industries and Public Enterprises

3314, 3325, 3373, 3407, 3409, 3412, 3424,

3462, 3467, 3516, 3517, 3519, 3523

Minority Affairs

3376, 3392, 3455, 3489

Petroleum and Natural Gas

3294, 3295, 3296, 3328, 3333, 3345, 3350, 3352, 3354, 3355, 3365, 3366, 3381, 3398, 3401, 3411, 3415, 3419, 3420, 3429, 3437,

3438, 3443, 3451, 3461, 3463, 3471, 3472,

3475, 3477, 3479, 3485, 3491, 3492, 3498,

3503, 3504, 3507

Railways	3302, 3305, 3309, 3311, 3312, 3315, 3316,
	3317, 3318, 3322, 3331, 3335, 3336, 3340,
	3348, 3349, 3358, 3359, 3361, 3362, 3369,
	3371, 3374, 3375, 3377, 3379, 3380, 3387,
	3389, 3390, 3395, 3397, 3405, 3408, 3410,
	3417, 3422, 3425, 3427, 3428, 3430, 3441,
	3448, 3449, 3456, 3466, 3468, 3469, 3484,
	3488, 3493, 3495, 3497, 3501, 3505, 3510,
	3511, 3515, 3518, 3520, 3521
Social Justice and Empowerment	3310, 3320, 3338, 3341, 3351, 3363, 3370,
•	3385, 3403, 3406, 3431, 3432, 3445, 3457,
	3464, 3465, 3473, 3490, 3512
Tourism	3307, 3346, 3372, 3391, 3400, 3421, 3436,
	3439, 3440, 3446, 3450, 3458, 3459, 3496,
	<b>3506</b> , 3514.

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